



---

## *Treaty Series*

---

*Treaties and international agreements  
registered  
or filed and recorded  
with the Secretariat of the United Nations*

---

VOLUME 1245

---

## *Recueil des Traités*

---

*Traités et accords internationaux  
enregistrés  
ou classés et inscrits au répertoire  
au Secrétariat de l'Organisation des Nations Unies*

United Nations • Nations Unies  
New York, 1992

***Treaties and international agreements  
registered or filed and recorded  
with the Secretariat of the United Nations***

VOLUME 1245

1981

I. Nos. 20290-20315

**TABLE OF CONTENTS**

**I**

*Treaties and international agreements  
registered from 31 July 1981 to 6 August 1981*

	<i>Page</i>
<b>No. 20290. Federal Republic of Germany and China:</b>	
Agreement concerning economic co-operation (with annex). Signed at Bonn on 24 October 1979 . . . . .	3
<b>No. 20291. Federal Republic of Germany and Nicaragua:</b>	
Agreement concerning financial co-operation (with annex). Signed at Managua on 31 October 1979 . . . . .	21
<b>No. 20292. Federal Republic of Germany and Nicaragua:</b>	
Agreement concerning financial co-operation (with annex). Signed at Managua on 27 March 1980 . . . . .	31
<b>No. 20293. Federal Republic of Germany and Togo:</b>	
Agreement concerning financial co-operation. Signed at Lomé on 12 November 1979 . . . . .	41
<b>No. 20294. Federal Republic of Germany and Mali:</b>	
Agreement concerning financial co-operation — <i>Kati Water Project</i> . Signed at Bamako on 17 November 1979 . . . . .	49
<b>No. 20295. Federal Republic of Germany and Mali:</b>	
Agreement concerning financial co-operation — <i>Kati Water Supply Project</i> ( <i>Phase II</i> ). Signed at Bamako on 17 November 1979 . . . . .	57
<b>No. 20296. Federal Republic of Germany and Mali:</b>	
Agreement concerning financial co-operation — <i>Kati Power Project</i> . Signed at Bamako on 17 November 1979 . . . . .	65
<b>No. 20297. Federal Republic of Germany and Dominican Republic:</b>	
Agreement concerning financial co-operation (with annex). Signed at Santo Domingo on 21 November 1979 . . . . .	73

**Traités et accords internationaux  
enregistrés ou classés et inscrits au répertoire  
au Secrétariat de l'Organisation des Nations Unies**

VOLUME 1245

1981

I. N°s 20290-20315

**TABLE DES MATIÈRES**

**I**

*Traités et accords internationaux  
enregistrés du 31 juillet 1981 au 6 août 1981*

	<i>Pages</i>
<b>N° 20290. République fédérale d'Allemagne et Chine :</b>	
Accord de coopération économique (avec annexe). Signé à Bonn le 24 octobre 1979 . . . . .	3
<b>N° 20291. République fédérale d'Allemagne et Nicaragua :</b>	
Accord de coopération financière (avec annexe). Signé à Managua le 31 octobre 1979 . . . . .	21
<b>N° 20292. République fédérale d'Allemagne et Nicaragua :</b>	
Accord de coopération financière (avec annexe). Signé à Managua le 27 mars 1980 . . . . .	31
<b>N° 20293. République fédérale d'Allemagne et Togo :</b>	
Accord de coopération financière. Signé à Lomé le 12 novembre 1979 . . . . .	41
<b>N° 20294. République fédérale d'Allemagne et Mali :</b>	
Accord de coopération financière — <i>Projet relatif à l'approvisionnement en eau de la ville de Kati</i> . Signé à Bamako le 17 novembre 1979 . . . . .	49
<b>N° 20295. République fédérale d'Allemagne et Mali :</b>	
Accord de coopération financière — <i>Projet relatif à l'alimentation en eau de la ville de Kati (phase II)</i> . Signé à Bamako le 17 novembre 1979 . . . . .	57
<b>N° 20296. République fédérale d'Allemagne et Mali :</b>	
Accord de coopération financière — <i>Projet relatif à l'électrification de la ville de Kati</i> . Signé à Bamako le 17 novembre 1979 . . . . .	65
<b>N° 20297. République fédérale d'Allemagne et République dominicaine :</b>	
Accord de coopération financière (avec annexe). Signé à Saint-Domingue le 21 novembre 1979 . . . . .	73

	<i>Page</i>
<b>No. 20298. Federal Republic of Germany and Bolivia:</b>	
Agreement concerning financial co-operation. Signed at La Paz on 12 December 1979 . . . . .	87
<b>No. 20299. Federal Republic of Germany and Uganda:</b>	
Agreement concerning financial co-operation (with annex). Signed at Kampala on 23 November 1979 . . . . .	97
<b>No. 20300. Federal Republic of Germany and Thailand:</b>	
Agreement concerning financial co-operation (with annex and exchange of letters). Signed at Bangkok on 13 December 1979 . . . . .	105
<b>No. 20301. Federal Republic of Germany and Thailand:</b>	
Agreement concerning financial co-operation. Signed at Bangkok on 28 December 1979 . . . . .	119
<b>No. 20302. Federal Republic of Germany and Jamaica:</b>	
Agreement concerning financial co-operation. Signed at Kingston on 14 December 1979 . . . . .	131
<b>No. 20303. Federal Republic of Germany and Cyprus:</b>	
Agreement concerning financial co-operation. Signed at Nicosia on 16 January 1980 . . . . .	139
<b>No. 20304. Federal Republic of Germany and Peru:</b>	
Agreement concerning financial co-operation. Signed at Lima on 21 January 1980 . . . . .	147
<b>No. 20305. Federal Republic of Germany and Peru:</b>	
Agreement concerning financial co-operation. Signed at Lima on 27 March 1980 . . . . .	157
<b>No. 20306. Federal Republic of Germany and Ecuador:</b>	
Agreement concerning financial co-operation. Signed at Quito on 30 January 1980 . . . . .	167
<b>No. 20307. Federal Republic of Germany and Ivory Coast:</b>	
Agreement concerning financial co-operation. Signed at Abidjan on 2 February 1980 . . . . .	177
<b>No. 20308. Federal Republic of Germany and Republic of Korea:</b>	
Agreement concerning financial co-operation. Signed at Seoul on 18 February 1980 . . . . .	185

	<i>Pages</i>
<b>N° 20298. République fédérale d'Allemagne et Bolivie :</b> Accord de coopération financière. Signé à La Paz le 12 décembre 1979 . . . . .	87
<b>N° 20299. République fédérale d'Allemagne et Ouganda :</b> Accord de coopération financière (avec annexe). Signé à Kampala le 23 novembre 1979 . . . . .	97
<b>N° 20300. République fédérale d'Allemagne et Thaïlande :</b> Accord de coopération financière (avec annexe et échange de lettres). Signé à Bangkok le 13 décembre 1979 . . . . .	105
<b>N° 20301. République fédérale d'Allemagne et Thaïlande :</b> Accord de coopération financière. Signé à Bangkok le 28 décembre 1979 . . . . .	119
<b>N° 20302. République fédérale d'Allemagne et Jamaïque :</b> Accord de coopération financière. Signé à Kingston le 14 décembre 1979 . . . . .	131
<b>N° 20303. République fédérale d'Allemagne et Chypre :</b> Accord de coopération financière. Signé à Nicosie le 16 janvier 1980 . . . . .	139
<b>N° 20304. République fédérale d'Allemagne et Pérou :</b> Accord de coopération financière. Signé à Lima le 21 janvier 1980 . . . . .	147
<b>N° 20305. République fédérale d'Allemagne et Pérou :</b> Accord de coopération financière. Signé à Lima le 27 mars 1980 . . . . .	157
<b>N° 20305. République fédérale d'Allemagne et Équateur :</b> Accord de coopération financière. Signé à Quito le 30 janvier 1980 . . . . .	167
<b>N° 20307. République fédérale d'Allemagne et Côte d'Ivoire :</b> Accord de coopération financière. Signé à Abidjan le 2 février 1980 . . . . .	177
<b>N° 20308. République fédérale d'Allemagne et République de Corée :</b> Accord de coopération financière. Signé à Séoul le 18 février 1980 . . . . .	185

	<i>Page</i>
<b>No. 20309. Belgo-Luxembourg Economic Union and Bulgaria:</b>	
Agreement on broadening the economic, industrial and technical co-operation between small and medium-scale enterprises of the Belgo-Luxembourg Economic Union and the People's Republic of Bulgaria. Signed at Sofia on 1 June 1981 . . . . .	195
<b>No. 20310. Belgium and Union of Soviet Socialist Republics:</b>	
Agreement on co-operation in the field of public health and medical sciences. Signed at Moscow on 15 June 1981 . . . . .	205
<b>No. 20311. United Nations and France:</b>	
Agreement concerning the United Nations Conference on the least developed countries (with annexes and related letters). Signed at Geneva on 31 July 1981 . . . . .	215
<b>No. 20312. United Nations and Argentina:</b>	
Agreement concerning the Office of the Economic Commission for Latin America in Buenos Aires. Signed at Buenos Aires on 9 April 1979 . . . . .	217
<b>No. 20313. Multilateral:</b>	
International Cocoa Agreement, 1980 (with annexes). Concluded at Geneva on 19 November 1980	
Objection by the United Kingdom of Great Britain and Northern Ireland to a declaration made by the Union of Soviet Socialist Republics upon signature . . . . .	221
<b>No. 20314. United Nations (Economic Commission for Latin America) and Brazil:</b>	
Agreement between the Institute for Economic and Social Planning (IPEA) and the Economic Commission for Latin America (CEPAL) (with annexes). Signed at Brasília on 1 August 1981 . . . . .	387
<b>No. 20315. Multilateral:</b>	
Statutes of the Group of Latin American and Caribbean Sugar Exporting Countries (GLACSEC). Approved at Cali on 12 March 1976 . . . . .	403
 <b>ANNEX A. <i>Ratifications, accessions, prorogations, etc., concerning treaties and international agreements registered with the Secretariat of the United Nations</i></b>	
<b>No. 11122. Central American Agreement on fiscal incentives to industrial development. Signed at San José on 31 July 1962:</b>	
Third Protocol to the above-mentioned Agreement. Signed at San José on 31 August 1977 . . . . .	452

- N° 20309. Union économique belgo-luxembourgeoise et Bulgarie :**  
 Accord relatif à l'élargissement de la coopération économique, industrielle et technique entre les petites et moyennes entreprises de l'Union économique belgo-luxembourgeoise et de la République populaire de Bulgarie. Signé à Sofia le 1<sup>er</sup> juin 1981 . . . . . 195
- N° 20310. Belgique et Union des Républiques socialistes soviétiques :**  
 Accord relatif à la coopération dans le domaine de la santé publique et des sciences médicales. Signé à Moscou le 15 juin 1981 . . . . . 205
- N° 20311. Organisation des Nations Unies et France :**  
 Accord concernant la Conférence des Nations Unies sur les pays les moins avancés (avec annexes et lettres connexes). Signé à Genève le 31 juillet 1981 . . . . . 215
- N° 20312. Organisation des Nations Unies et Argentine :**  
 Accord relatif au Bureau de la Commission économique pour l'Amérique latine à Buenos Aires. Signé à Buenos Aires le 9 avril 1979 . . . . . 217
- N° 20313. Multilatéral :**  
 Accord international de 1980 sur le cacao (avec annexes). Conclu à Genève le 19 novembre 1980  
 Objection par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord à une déclaration faite par l'Union des Républiques socialistes soviétiques lors de la signature . . . . . 221
- N° 20314. Organisation des Nations Unies (Commission économique pour l'Amérique latine) et Brésil :**  
 Accord entre l'Institut de planification économique et sociale (IPEA) et la Commission économique pour l'Amérique latine (CEPAL) [avec annexes]. Signé à Brasilia le 1<sup>er</sup> août 1981 . . . . . 387
- N° 20315. Multilatéral :**  
 Statuts du Groupe de pays latino-américains et des Caraïbes exportateurs de sucre (GEPLACES). Approuvés à Cali le 12 mars 1976 . . . . . 403
- ANNEXE A. Ratifications, adhésions, prorogations, etc., concernant des traités et accords internationaux enregistrés au Secrétariat de l'Organisation des Nations Unies**
- N° 11122. Accord centraméricain relatif aux stimulants fiscaux du développement industriel. Signé à San José le 31 juillet 1962 :**  
 Troisième Protocole à l'Accord susmentionné. Signé à San José le 31 août 1977 . . . . . 458

Page

**No. 17674. Agreement between the United Nations (Economic Commission for Latin America) and the Argentine Republic concerning the Office of the Economic Commission for Latin America at Buenos Aires. Signed at Buenos Aires on 12 December 1973:**

Termination ..... 464

**No. 17848. Memorandum of Understanding on the establishment of the Pacific Forum Line Limited. Concluded at Suva on 16 June 1977:**

Corrigendum to volume 1137 of the United Nations *Treaty Series* ..... 465





*Pages*

<b>N° 17674. Accord entre l'Organisation des Nations Unies (Commission économique pour l'Amérique latine) et la République argentine relatif au Bureau de la Commission économique pour l'Amérique latine à Buenos Aires. Signé à Buenos Aires le 12 décembre 1973 :</b>	
Abrogation .....	464
<b>N° 17848. Mémoire d'accord portant création de la Pacific Forum Line Limited. Conclu à Sva le 16 juin 1977 :</b>	
Rectificatif au volume 1137 du <i>Recueil des Traités</i> des Nations Unies .....	465

---

#### NOTE BY THE SECRETARIAT

Under Article 102 of the Charter of the United Nations every treaty and every international agreement entered into by any Member of the United Nations after the coming into force of the Charter shall, as soon as possible, be registered with the Secretariat and published by it. Furthermore, no party to a treaty or international agreement subject to registration which has not been registered may invoke that treaty or agreement before any organ of the United Nations. The General Assembly, by resolution 97 (I), established regulations to give effect to Article 102 of the Charter (see text of the regulations, vol. 859, p. VIII).

The terms "treaty" and "international agreement" have not been defined either in the Charter or in the regulations, and the Secretariat follows the principle that it acts in accordance with the position of the Member State submitting an instrument for registration that so far as that party is concerned the instrument is a treaty or an international agreement within the meaning of Article 102. Registration of an instrument submitted by a Member State, therefore, does not imply a judgement by the Secretariat on the nature of the instrument, the status of a party or any similar question. It is the understanding of the Secretariat that its action does not confer on the instrument the status of a treaty or an international agreement if it does not already have that status and does not confer on a party a status which it would not otherwise have.

•  
•

Unless otherwise indicated, the translations of the original texts of treaties, etc., published in this *Series* have been made by the Secretariat of the United Nations.

---

#### NOTE DU SECRÉTARIAT

Aux termes de l'Article 102 de la Charte des Nations Unies, tout traité ou accord international conclu par un Membre des Nations Unies après l'entrée en vigueur de la Charte sera, le plus tôt possible, enregistré au Secrétariat et publié par lui. De plus, aucune partie à un traité ou accord international qui aurait dû être enregistré mais ne l'a pas été ne pourra invoquer ledit traité ou accord devant un organe des Nations Unies. Par sa résolution 97 (I), l'Assemblée générale a adopté un règlement destiné à mettre en application l'Article 102 de la Charte (voir texte du règlement, vol. 859, p. IX).

Le terme «traité» et l'expression «accord international» n'ont été définis ni dans la Charte ni dans le règlement, et le Secrétariat a pris comme principe de s'en tenir à la position adoptée à cet égard par l'Etat Membre qui a présenté l'instrument à l'enregistrement, à savoir que pour autant qu'il s'agit de cet Etat comme partie contractante l'instrument constitue un traité ou un accord international au sens de l'Article 102. Il s'ensuit que l'enregistrement d'un instrument présenté par un Etat Membre n'implique, de la part du Secrétariat, aucun jugement sur la nature de l'instrument, le statut d'une partie ou toute autre question similaire. Le Secrétariat considère donc que les actes qu'il pourrait être amené à accomplir ne confèrent pas à un instrument la qualité de «traité» ou d'«accord international» si cet instrument n'a pas déjà cette qualité, et qu'ils ne confèrent pas à une partie un statut que, par ailleurs, elle ne posséderait pas.

•  
•

Sauf indication contraire, les traductions des textes originaux des traités, etc., publiés dans ce *Recueil* ont été établies par le Secrétariat de l'Organisation des Nations Unies.

**I**

***Treaties and international agreements***

***registered***

***from 31 July 1981 to 6 August 1981***

***Nos. 20290 to 20315***



***Traités et accords internationaux***

***enregistrés***

***du 31 juillet 1981 au 6 août 1981***

***N<sup>os</sup> 20290 à 20315***



**No. 20290**

---

**FEDERAL REPUBLIC OF GERMANY  
and  
CHINA**

**Agreement concerning economic co-operation (with annex).  
Signed at Bonn on 24 October 1979**

*Authentic texts: German and Chinese.*

*Registered by the Federal Republic of Germany on 31 July 1981.*

---

**RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE  
et  
CHINE**

**Accord de coopération économique (avec annexe). Signé à  
Bonn le 24 octobre 1979**

*Textes authentiques: allemand et chinois.*

*Enregistré par la République fédérale d'Allemagne le 31 juillet 1981.*

[GERMAN TEXT—TEXTE ALLEMAND]

**ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDESREPUBLIC DEUTSCHLAND UND DER REGIERUNG DER VOLKSREPUBLIC CHINA ÜBER DIE WIRTSCHAFTLICHE ZUSAMMENARBEIT**

---

Die Regierung der Bundesrepublik Deutschland und die Regierung der Volksrepublik China,

in dem Wunsche, die wirtschaftlichen Beziehungen zwischen beiden Staaten auf der Grundlage der Gleichheit und des beiderseitigen Nutzens weiterzuentwickeln,

unter Bezugnahme auf das Handelsabkommen vom 3. April 1978 zwischen der Europäischen Wirtschaftsgemeinschaft und der Volksrepublik China, sind wie folgt übereingekommen:

*Artikel 1.* Die Vertragsparteien werden sich bemühen, die wirtschaftliche, industrielle und technische Zusammenarbeit zwischen beiden Seiten im Rahmen der jeweils geltenden Gesetze und Regelungen zu fördern und zu erweitern. Dabei werden sie bestrebt sein, ihre Wirtschaftsbeziehungen auf der Grundlage des beiderseitigen Nutzens möglichst ausgewogen und harmonisch zu entwickeln.

*Artikel 2.* Um die wirtschaftliche Zusammenarbeit zu fördern, werden die Vertragsparteien insbesondere die in der Anlage zu diesem Abkommen genannten Bereiche berücksichtigen.

*Artikel 3.* Die Vertragsparteien werden entsprechend dem Bedarf und im Rahmen ihrer Möglichkeiten die Zusammenarbeit zwischen Unternehmen, Organisationen und Institutionen beider Seiten auf der Grundlage des beiderseitigen Nutzens unterstützen. Die Zusammenarbeit kann in folgenden Formen durchgeführt werden:

- industrielle Produktion; Errichtung, Ausbau und Modernisierung von Industrieanlagen und -betrieben;
- gemeinsame Produktion und gemeinsamer Vertrieb von Waren sowie Spezialisierung und Kooperation in Produktion und Vertrieb;
- Austausch von Patenten, Lizenzen und technischem Know-how;
- Anwendung und Verbesserung bestehender und Entwicklung neuer technischer Verfahren;
- Austausch von technischer Information und Dokumentation;
- Erfahrungsaustausch unter anderem auf den Gebieten der Rohstoffe sowie der Normung, der Metrologie und der Materialprüfung;
- Austausch von Fachleuten und Praktikanten;
- Austausch von Fachdelegationen;
- Veranstaltung von Symposien, Seminaren und Ausstellungen;
- Austausch von Informationen zur Verbesserung der Absatzmöglichkeiten;
- sowie andere mögliche Formen der Zusammenarbeit.

*Artikel 4.* Die Vertragsparteien werden im Einklang mit den in jedem der beiden Staaten jeweils geltenden Gesetzen und Regelungen und im Rahmen ihrer Möglichkeiten die Herstellung und Pflege von Geschäftskontakten zwischen den für die wirtschaftliche, industrielle und technische Zusammenarbeit zuständigen Unternehmen, Organisationen und Institutionen beider Seiten fördern und unterstützen und dabei vor allem auf folgenden Gebieten behilflich sein: der rechtzeitigen Erteilung von Sichtvermerken für Geschäftsreisen, der Errichtung von Firmenvertretungen, der Beschäftigung von Büro- und Hilfskräften, der Anmietung von Büro- und Wohnräumen, der Einrichtung von Fernsprech- und Fernschreibanschlüssen sowie der Ein- und Wiederausfuhr der notwendigen Büroausstattungen und persönlicher Gegenstände.

*Artikel 5.* Die Bedingungen für die einzelnen Vorhaben der wirtschaftlichen, industriellen und technischen Zusammenarbeit werden von den jeweils beteiligten Unternehmen, Organisationen und Institutionen beider Seiten im Einklang mit den in jedem der beiden Staaten geltenden Rechtsvorschriften vereinbart.

*Artikel 6.* (1) Die Vertragsparteien befürworten, daß Streitigkeiten, die aus den zwischen den Unternehmen, Organisationen und Institutionen beider Länder geschlossenen Verträgen entstehen oder damit in Zusammenhang stehen, nach Möglichkeit durch Verhandlungen gütlich beigelegt werden.

(2) Werden die Streitigkeiten durch Verhandlungen nicht beigelegt, so können die streitenden Parteien auf Grund einer in ihren Verträgen selbst vereinbarten Schiedsklausel oder auf Grund besonderer Schiedsvereinbarungen die Durchführung eines Schiedsverfahrens beantragen. Das Schiedsverfahren kann in der Bundesrepublik Deutschland, in der Volksrepublik China oder in einem von den beiden Parteien vereinbarten dritten Staat stattfinden. Auf das Verfahren findet die Schiedsordnung Anwendung, die für das von den Parteien vereinbarte Schiedsgericht gilt. Die von den Vereinten Nationen empfohlene Schiedsgerichtsordnung der Kommission der Vereinten Nationen für Internationales Handelsrecht oder sonstige internationale Schiedsgerichtsordnungen können mit dem Einverständnis der beiden Parteien und des Schiedsgerichts ebenfalls angewandt werden.

(3) Die Vertragsparteien verpflichten sich, die Schiedssprüche gemäß den gesetzlichen Bestimmungen des Staates, in dem ihre Vollstreckung beantragt wird, durch die zuständigen Stellen anzuerkennen und zu vollstrecken.

*Artikel 7.* Im Hinblick auf die Bedeutung, die die Finanzierung von mittel- und langfristigen Vorhaben für die Entwicklung und Vertiefung der industriellen und technischen Zusammenarbeit hat, werden die Vertragsparteien Anstrengungen unternehmen, damit derartige Finanzierungen im Rahmen der in jedem der beiden Staaten bestehenden Regelungen zu möglichst günstigen Bedingungen gewährt werden.

*Artikel 8.* Der Zahlungsverkehr zwischen der Bundesrepublik Deutschland und der Volksrepublik China wird in Übereinstimmung mit den in jedem der beiden Staaten geltenden Bestimmungen in Deutscher Mark, in Renminbi oder in einer anderen von den Geschäftspartnern vereinbarten, frei konvertierbaren Währung abgewickelt.

*Artikel 9.* (1) Die Vertragsparteien stimmen darin überein, einen Gemischten Ausschuß zu bilden, der sich aus Regierungsvertretern beider Staaten

zusammensetzt. An der Arbeit des Ausschusses können Vertreter der Wirtschaft teilnehmen.

(2) Der Ausschuß hat die Aufgabe, die Durchführung dieses Abkommens zu überwachen, Fragen und Probleme zu erörtern, die sich bei der Durchführung dieses Abkommens ergeben, Empfehlungen auszuarbeiten, die zur Verwirklichung der Ziele des Abkommens beitragen könnten, und sie ihren Regierungen vorzulegen.

(3) Der Gemischte Ausschuß tritt auf Wunsch der Vertragsparteien abwechselnd in einem der beiden Länder zusammen.

(4) Der Gemischte Ausschuß kann, falls beide Vertragsparteien dieses für notwendig erachten, für besondere Fragen Arbeitsgruppen einsetzen, die ihn bei der Erfüllung seiner Aufgaben unterstützen.

*Artikel 10.* Falls internationale Verpflichtungen einer der Vertragsparteien dieses Abkommen berühren, werden die Vertragsparteien Konsultationen durchführen, wobei jedoch die grundlegenden Zielsetzungen dieses Abkommens nicht in Frage gestellt werden dürfen.

*Artikel 11.* Dieses Abkommen gilt im Einklang mit der bestehenden Lage auch für Berlin (West).

*Artikel 12.* (1) Dieses Abkommen tritt am Tage seiner Unterzeichnung in Kraft und gilt bis zum 31. Dezember 1985.

(2) Die Vertragsparteien werden spätestens sechs Monate vor Ablauf der Geltungsdauer Maßnahmen zur weiteren Entwicklung der wirtschaftlichen, industriellen und technischen Zusammenarbeit vereinbaren.

(3) Tritt dieses Abkommen außer Kraft, so hat dies keinen Einfluß auf die Rechtsgültigkeit von Verträgen, die zwischen Unternehmen, Organisationen und Institutionen der beiden Länder im Zusammenhang mit diesem Abkommen geschlossen wurden.

GESCHEHEN zu Bonn am 24. Oktober 1979 in zwei Urschriften, jede in deutscher und chinesischer Sprache, wobei jeder Wortlaut gleichermaßen verbindlich ist.

Für die Regierung der Bundesrepublik Deutschland:  
HANS-DIETRICH GENSCHER

Für die Regierung der Volksrepublik China:  
HUANG HUA



---

**ANLAGE****BEREICHE DER WIRTSCHAFTLICHEN, INDUSTRIELLEN  
UND TECHNISCHEN ZUSAMMENARBEIT**

Land-, Forst-, Fisch- und Ernährungswirtschaft  
Erschließung, Gewinnung und Verarbeitung von Rohstoffen  
Energiewirtschaft und Bergbau  
Chemische Industrie  
Eisen- und Stahlindustrie, Nichteisen-Metallindustrie  
Maschinenbau  
Elektrotechnische und elektronische Industrie  
Fahrzeug- und Schiffbau, Luftfahrtindustrie  
Gebrauchs- und Verbrauchsgüterindustrie  
Verkehr und Nachrichtenübermittlung  
Bauwesen  
Bank- und Versicherungswesen  
Sonstige Dienstleistungsbereiche  
Projektierung  
sowie andere beide Seiten interessierende Gebiete

---

[CHINESE TEXT—TEXTE CHINOIS]

## 中华人民共和国政府和 德意志联邦共和国政府经济合作协定

中华人民共和国政府和德意志联邦共和国政府，本着在平等互利的基础上，进一步发展两国间经济关系的愿望，注意到中华人民共和国和欧洲经济共同体在一九七八年四月三日签订的贸易协定，达成协议如下：

### 第 一 条

缔约双方在各自现行有效的法律和规章范围内努力促进和扩大双方经济、工业和技术合作，并努力在互利的基础上，尽可能平衡和协调地发展其经济关系。

### 第 二 条

缔约双方为促进经济合作，应特别考虑本协定附件中所列的领域。

### 第 三 条

缔约双方应根据需要和在其可能的范围内，支持双方企业、组织和机构之间在互利基础上的合作。合作可以下列形式进行：

- 工业生产，工业成套设备和工厂的新建、扩建和使之现代化；
- 共同生产和共同推销商品以及在生产和销售方面的专业化

和协作：

- 交换专利、许可证和技术知识；
- 使用和改进现有技术方法及发展新的技术方法；
- 交换技术情报和资料；
- 经验交流，包括原料以及标准化、度量衡和材料试验；
- 互派专家和实习生；
- 互派专业代表团；
- 举办技术讲座、学术讨论会和展览会；
- 交换改善销售可能性的情报；
- 以及其他可能的合作形式。

#### 第 四 条

缔约双方应根据两国各自现行有效的法律和规章及在其可能的范围内，促进和支持双方从事经济、工业和技术合作的企业、组织和机构之间建立和保持业务接触，尤其在下列方面提供帮助：及时给予业务旅行签证、设立公司代表处、聘请办公和辅助人员、租赁办公室和住房、安装电话和电传以及必要的办公设备和私人用品的输入和再输出。

#### 第 五 条

经济、工业和技术合作的各具体项目的条件，由双方有关的企业、组织和机构，根据两国各自现行有效的法律商定。

#### 第 六 条

一、缔约双方赞同，两国企业、组织和机构之间签订的合同所

引起的或与此有关的争议，应尽可能通过友好协商解决。

二、如争议经过协商不能解决时，争议双方可以根据其合同本身规定的仲裁条款或专门的仲裁协议提请仲裁。仲裁可以在中华人民共和国、德意志联邦共和国或双方同意的第三国进行。在仲裁程序方面，采用双方同意的仲裁机构有效的仲裁规则。争议双方和仲裁机构同意时，也可采用联合国推荐的联合国国际贸易法委员会仲裁规则，或其他国际仲裁规则。

三、缔约双方有义务，由其主管当局按照被申请执行仲裁裁决的国家的法律规定，承认并执行仲裁裁决。

## 第七 条

鉴于为中期和长期项目提供资金对发展和加深工业和技术合作的意义，缔约双方应作出努力，在两国各自现行有效的规章范围内，对这种金融便利提供尽可能优惠的条件。

## 第八 条

中华人民共和国和德意志联邦共和国之间的支付往来，将根据两国各自现行有效的规定，以人民币、德意志马克或其他由交易双方同意的可自由兑换的货币办理。

## 第九 条

一、缔约双方同意，由两国政府代表组成混合委员会。经济界代表可以参加委员会的工作。

二、混合委员会的任务是：检查本协定的执行，讨论执行本协定

时发生的问题,提出旨在实现本协定目标的建议,并提交各自政府。

三、混合委员会根据缔约双方的愿望,轮流在两国举行会议。

四、如缔约双方认为有必要,混合委员会可以为特别问题指定工作小组,辅助完成其任务。

### 第十 条

如缔约双方的一方的国际义务与本协定相抵触,缔约双方将进行协商,但这种协商不得有损本协定的基本宗旨。

### 第十 一条

本协定按照存在的状况,亦适用于柏林(西)。

### 第十二 条

一、本协定于签字之日起生效,有效期至一九八五年十二月三十一日。

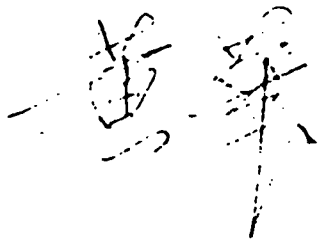
二、缔约双方至迟在有效期终止的六个月前,协商继续发展经济、工业和技术合作的措施。

三、本协定失效后,两国企业、组织和机构间根据本协定缔结的合同的法律效力,不受影响。

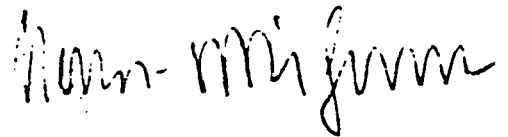
本协定于一九七九年十月二十四日在波恩签订,一式两份,每份

都用中文和德文写成，两种文本具有同等效力。

中华人民共和国  
政府代表

A handwritten signature in Chinese characters, appearing to be '董军' (Dong Jun), written in black ink on a white background.

德意志联邦共和国  
政府代表

A handwritten signature in German, appearing to be 'Hann-Richter', written in black ink on a white background.

## 附 件

## 经济、工业和技术合作领域

农业、林业、渔业和食品经济

原料的开发、开采和加工

能源经济和矿山

化学工业

钢铁工业、有色金属工业

机械工业

电气和电子工业

车辆和船舶制造、航空工业

日用品和消费品工业

交通和通讯

建筑业

银行和保险业

其他劳务部门

工程设计

以及双方有兴趣的其他领域

[TRANSLATION — TRADUCTION]

AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE FEDERAL REPUBLIC OF GERMANY AND THE GOVERNMENT OF THE PEOPLE'S REPUBLIC OF CHINA CONCERNING ECONOMIC CO-OPERATION

The Government of the Federal Republic of Germany and the Government of the People's Republic of China,

Desiring further to develop economic relations between the two States on the basis of equality and mutual advantage,

Having regard to the Trade Agreement of 3 April 1978 between the European Economic Community and the People's Republic of China,

Have agreed as follows:

*Article 1.* The Contracting Parties shall endeavour to promote and extend economic, industrial and technical co-operation between the two sides within the scope of the laws and regulations for the time being in force. In so doing, they shall seek to develop their economic relations on the basis of mutual advantage in as balanced and harmonious a manner as possible.

*Article 2.* In order to promote economic co-operation, the Contracting Parties shall give particular attention to the sectors listed in the annex to this Agreement.

*Article 3.* As necessary, and within the limits of their means, the Contracting Parties shall support co-operation between enterprises, organizations and institutions of the two sides on the basis of mutual advantage. That co-operation may take the following forms:

- Industrial production; construction, extension and modernization of industrial plants and factories;
- Joint production and joint distribution of goods, specialization and co-operation in production and distribution;
- The exchange of patents, licences and technical know-how;
- The application and improvement of existing technical processes and the development of new ones;
- The exchange of technical information and documentation;
- The exchange of experience, *inter alia*, in the fields of raw materials, standardization, measurements and materials testing;
- The exchange of specialists and trainees;
- The exchange of specialist delegations;
- The arrangement of symposia, seminars and exhibitions;
- The exchange of information to improve sales prospects;
- Other forms of co-operation.

<sup>1</sup> Came into force on 24 October 1979 by signature, in accordance with article 12 (1).



**Article 4.** In conformity with the laws and regulations for the time being in force in each State and within the limits of their means, the Contracting Parties shall promote and support the establishment and maintenance of business contacts between the enterprises, organizations, and institutions of both sides responsible for economic, industrial and technical co-operation, and shall provide particular assistance in the following areas: the issuing of visas in good time for business travel, the establishment of company agencies, the employment of clerical and temporary workers, the leasing of offices and living accommodations, the provision of telephone and telex connections and the import and export of the necessary office equipment and personal effects.

**Article 5.** The conditions for individual economic, industrial and technical co-operation projects shall be agreed upon by the enterprises, organizations and institutions of the two sides in each particular case, in conformity with the laws in force in each of the two countries.

**Article 6.** (1) The Contracting Parties recommend that, wherever possible, disputes arising from or connected with the contracts drawn up between the enterprises, organizations and institutions of the two countries be settled amicably by negotiation.

(2) If the disputes are not settled by negotiation, the parties to the dispute may request conduct of an arbitration hearing on the basis of an arbitration clause agreed upon by them in their contracts or on the basis of special arbitration agreements. The arbitration hearing may take place in the Federal Republic of Germany, the People's Republic of China or a third State agreed upon by the two parties. The arbitration rules of the arbitral tribunal agreed upon by the parties shall be applied during the hearing. The Arbitration Rules of the United Nations Commission for International Trade Law (UNCITRAL), recommended by the United Nations, or other international arbitration rules, may with the agreement of the two parties and the arbitral tribunal also be applied.

(3) The Contracting Parties undertake to accept and execute the arbitral tribunal's award through their competent authorities, in accordance with the legislation of the State in which the award is to be executed.

**Article 7.** In view of the importance which the financing of medium-term and long-term projects has for the development and strengthening of industrial and technical co-operation, the Contracting Parties shall endeavour to ensure that such financing is granted on the most favourable terms possible under the regulations in force in the two States.

**Article 8.** Payments between the Federal Republic of Germany and the People's Republic of China shall be made in accordance with the provisions in force in the two States in Deutsche Mark, yuan renminbi or another freely convertible currency agreed upon by the business partners.

**Article 9.** (1) The Contracting Parties agree to set up a mixed committee consisting of governmental representatives of the two States. Representatives of business circles may participate in the work of the committee.

(2) The committee's functions shall be to supervise the implementation of this Agreement, to consider questions and problems arising from the implementation of this Agreement and to formulate and submit to the respective Governments recommendations which might contribute to the realization of the objectives of the Agreement.

(3) The mixed committee shall meet at the request of the Contracting Parties alternately in each of the two countries.

(4) If the two Contracting Parties deem it necessary, the mixed committee shall establish working groups for particular questions to support it in the execution of its tasks.

*Article 10.* If the international obligations of one of the Contracting Parties should affect this Agreement, the Contracting Parties shall hold consultations, but there may be no departure from the basic aims of this Agreement.

*Article 11.* This Agreement shall also apply to Berlin (West) in accordance with established procedures.

*Article 12.* (1) This Agreement shall enter into force on the date of its signature and shall remain in force until 31 December 1985.

(2) Not later than six months before the expiry of the term of validity, the Contracting Parties shall agree upon measures for the further development of economic, industrial and technical co-operation.

(3) Termination of this Agreement shall not affect the validity of contracts concluded between enterprises, organizations and institutions of the two countries in connection with this Agreement.

DONE at Bonn on 24 October 1979 in duplicate in the German and Chinese languages, both texts being equally authentic.

For the Government of the Federal Republic of Germany:  
HANS-DIETRICH GENSCHER

For the Government of the People's Republic of China:  
HUANG HUA

## ANNEX

### SECTORS OF ECONOMIC, INDUSTRIAL AND TECHNICAL CO-OPERATION

Agriculture, forestries, fisheries and food production  
Prospecting, extraction and processing of raw materials  
Energy and mining  
Chemical industry  
Iron and steel, non-ferrous metals  
Mechanical engineering  
Electrical industry and electronics  
Vehicle engineering and shipbuilding, aeronautics industry  
Commodities and consumer goods  
Traffic control and data transmission  
Construction  
Banking and insurance  
Other services  
Design  
Other fields of interest to the two sides

[TRADUCTION—TRANSLATION]

**ACCORD<sup>1</sup> DE COOPÉRATION ÉCONOMIQUE ENTRE LE  
GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE  
D'ALLEMAGNE ET LE GOUVERNEMENT DE LA RÉPU-  
BLIQUE POPULAIRE DE CHINE**

Le Gouvernement de la République fédérale d'Allemagne et le Gouverne-  
ment de la République populaire de Chine,

Désireux de poursuivre le développement des relations économiques entre  
les deux Etats sur la base de l'égalité et de l'intérêt réciproque,

Se référant à l'Accord commercial du 3 avril 1978 entre la Communauté  
économique européenne et la République populaire de Chine,

Sont convenus de ce qui suit :

*Article premier.* Les Parties contractantes s'efforceront d'encourager et  
d'intensifier la coopération économique, industrielle et technique entre les deux  
Etats dans le cadre des lois et règlements qui y sont en vigueur. A cet effet, elles  
chercheront à développer leurs relations économiques sur la base de l'intérêt  
réciproque de manière aussi équilibrée et harmonieuse que possible.

*Article 2.* Afin d'encourager la coopération, les Parties contractantes  
tiendront notamment compte des domaines visés dans l'annexe au présent  
Accord.

*Article 3.* Les Parties contractantes soutiendront, selon les besoins et dans  
la mesure de leurs moyens, la coopération entre entreprises, organisations et  
institutions des deux Etats sur la base de l'intérêt réciproque. Cette coopération  
pourra prendre les formes suivantes :

- Production industrielle ; construction, extension et modernisation d'installa-  
tions et d'entreprises industrielles ;
- Production et commercialisation communes de biens ainsi que spécialisation et  
coopération dans le domaine de la production et de la commercialisation ;
- Echange de brevets, licences et savoir-faire technique ;
- Utilisation et perfectionnement des procédés techniques existants et mise au  
point de nouveaux procédés ;
- Echange d'informations et de documentation techniques ;
- Echange d'expériences notamment dans les domaines des matières premières,  
de la normalisation, de la métrologie et du contrôle des matériaux ;
- Echange de spécialistes et de stagiaires ;
- Echange de délégations spécialisées ;
- Organisation de colloques, séminaires et expositions ;
- Echange d'informations permettant d'accroître les débouchés ;
- Autres formes de coopération.

<sup>1</sup> Entré en vigueur le 24 octobre 1979 par la signature, conformément au paragraphe 1 de l'article 12.

*Article 4.* Les Parties contractantes encourageront et soutiendront, en accord avec les lois et règlements en vigueur dans chacun des deux Etats et dans la mesure de leurs possibilités, l'établissement et le maintien de contacts commerciaux entre les entreprises, organisations et institutions des deux Etats compétentes en matière de coopération économique, industrielle et technique et prêteront avant tout leur concours dans les domaines suivants : délivrance en temps voulu des visas destinés aux voyages d'affaires, création d'agences, emploi de personnel de bureau et de personnel auxiliaire, location de bureaux et de logements, branchement d'installations de téléphone et de télex, et importation et exportation des équipements de bureau et des effets personnels nécessaires.

*Article 5.* Les conditions relatives aux différents projets de coopération économique, industrielle et technique seront déterminées d'un commun accord entre les entreprises, organisations et institutions participantes des deux Etats conformément à la législation en vigueur dans chacun d'eux.

*Article 6.* 1. Les Parties contractantes feront en sorte que les différends qui découleraient des contrats conclus entre les entreprises, organisations et institutions des deux pays ou seraient liés à ces contrats soient réglés autant que possible à l'amiable par voie de négociation.

2. Si les différends ne peuvent être réglés par voie de négociation, les Parties en litige demanderont l'application d'une procédure d'arbitrage sur la base de la clause d'arbitrage dont elles seront convenues dans leurs contrats ou d'accords d'arbitrage particuliers. La procédure d'arbitrage pourra se dérouler en République fédérale d'Allemagne, en République populaire de Chine ou dans un pays tiers choisi d'un commun accord par les deux Parties. Le règlement d'arbitrage applicable à la procédure sera celui en vigueur pour le tribunal arbitral choisi par les deux Parties. Le règlement du tribunal arbitral de la Commission des Nations Unies pour le droit commercial international recommandé par l'Organisation des Nations Unies ou tout autre règlement international d'un tribunal arbitral pourront également être utilisés avec l'accord des deux Parties et du tribunal arbitral.

3. Les Parties contractantes s'engagent à reconnaître et à exécuter par l'intermédiaire des autorités compétentes les jugements arbitraux conformément aux dispositions législatives de l'Etat dans lequel leur exécution est demandée.

*Article 7.* Etant donné l'importance du financement de projets à moyen et long terme pour le développement et l'intensification de la coopération industrielle et technique, les Parties contractantes feront en sorte que les financements de ce type bénéficient des conditions les plus favorables possible dans le cadre des règlements existant dans les deux Etats.

*Article 8.* Les opérations de paiement entre la République fédérale d'Allemagne et la République populaire de Chine seront effectuées conformément aux dispositions en vigueur dans chacun des deux Etats en deutsche marks, en yuan renminbi ou dans une autre devise librement convertible choisie d'un commun accord par les partenaires commerciaux.

*Article 9.* 1. Les Parties contractantes sont d'accord pour créer une commission mixte composée de représentants gouvernementaux des deux Etats. Des représentants des milieux d'affaires pourront participer aux travaux de cette commission.

2. La commission aura pour tâche de surveiller l'application du présent Accord, de discuter des questions et des problèmes soulevés par son application, de formuler des recommandations susceptibles de contribuer à la réalisation des objectifs du présent Accord et de les soumettre aux gouvernements respectifs.

3. La commission mixte se réunira alternativement dans l'un des deux pays à la demande des Parties contractantes.

4. La commission mixte pourra, si les deux Parties contractantes le jugent nécessaire, créer des groupes de travail chargés de questions particulières, qui l'aideront à s'acquitter de sa tâche.

*Article 10.* Au cas où le présent Accord serait touché par les obligations internationales de l'une des Parties contractantes, les Parties se livreront à des consultations, au cours desquelles les objectifs définis dans le présent Accord ne devront cependant pas être mis en question.

*Article 11.* Le présent Accord s'applique aussi à Berlin-Ouest, conformément aux procédures établies.

*Article 12.* 1. Le présent Accord entrera en vigueur au jour de sa signature et restera valable jusqu'au 31 décembre 1985.

2. Les Parties contractantes arrêteront d'un commun accord, six mois au moins avant l'expiration de la durée de validité, les mesures visant à poursuivre le développement de la coopération économique, industrielle et technique.

3. L'expiration éventuelle du présent Accord n'aura aucune influence sur la validité des contrats qui auront été conclus dans le cadre du présent Accord entre les entreprises, organisations et institutions des deux pays.

FAIT à Bonn le 24 octobre 1979 en deux exemplaires originaux, chacun en allemand et en chinois, les deux textes faisant également foi.

Pour le Gouvernement de la République fédérale d'Allemagne :  
HANS-DIETRICH GENSCHER

Pour le Gouvernement de la République populaire de Chine :  
HUANG HUA

---

**ANNEXE****DOMAINES DE LA COOPÉRATION ÉCONOMIQUE, INDUSTRIELLE ET TECHNIQUE**

**Agriculture, sylviculture, pisciculture et production alimentaire**  
**Exploitation, production et transformation de matières premières**  
**Energie et industrie minière**  
**Industrie chimique**  
**Sidérurgie et industrie des métaux non ferreux**  
**Construction mécanique**  
**Industrie électrotechnique et électronique**  
**Industrie automobile, navale et aéronautique**  
**Industrie des biens d'usage courant et des biens de consommation**  
**Transports et transmission des informations**  
**Bâtiment**  
**Banques et assurances**  
**Autres services**  
**Élaboration de projets**  
**Autres domaines intéressant les deux Parties**

---

**No. 20291**

---

**FEDERAL REPUBLIC OF GERMANY  
and  
NICARAGUA**

**Agreement concerning financial co-operation (with annex).  
Signed at Managua on 31 October 1979**

*Authentic texts: German and Spanish.*

*Registered by the Federal Republic of Germany on 31 July 1981.*

---

**RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE  
et  
NICARAGUA**

**Accord de coopération financière (avec annexe). Signé à  
Managua le 31 octobre 1979**

*Textes authentiques : allemand et espagnol.*

*Enregistré par la République fédérale d'Allemagne le 31 juillet 1981.*

[GERMAN TEXT—TEXTE ALLEMAND]

ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDES-  
REPUBLIK DEUTSCHLAND UND DER REGIERUNG DER  
REPUBLIK NICARAGUA ÜBER FINANZIELLE ZUSAM-  
MENARBEIT

---

Die Regierung der Bundesrepublik Deutschland und die Regierung der Republik Nicaragua,

Im Geiste der bestehenden freundschaftlichen Beziehungen zwischen der Bundesrepublik Deutschland und der Republik Nicaragua,

in dem Wunsche, diese freundschaftlichen Beziehungen durch partnerschaftliche Finanzielle Zusammenarbeit zu festigen und zu vertiefen,

im Bewußtsein, daß die Aufrechterhaltung dieser Beziehungen die Grundlage dieses Abkommens ist,

in der Absicht, zur sozialen und wirtschaftlichen Entwicklung in der Republik Nicaragua beizutragen,

sind wie folgt übereingekommen:

*Artikel 1.* (1) Die Regierung der Bundesrepublik Deutschland ermöglicht es der Regierung der Republik Nicaragua oder einem anderen von beiden Regierungen gemeinsam auszuwählenden Darlehensnehmer, bei der Kreditanstalt für Wiederaufbau, Frankfurt am Main, zur Finanzierung der Devisenkosten für den Bezug von Waren und Leistungen zur Deckung des laufenden notwendigen zivilen Bedarfs und der im Zusammenhang mit der finanzierten Wareneinfuhr anfallenden Devisen- und Inlandskosten für Transport, Versicherung und Montage ein Darlehen bis zu 20 Millionen DM (in Worten: zwanzig Millionen Deutsche Mark) aufzunehmen.

(2) Es muß sich hierbei um Lieferungen und Leistungen gemäß der diesem Abkommen als Anlage beigefügten Liste handeln, für die die Lieferverträge bzw. Leistungsverträge nach dem 1. August 1979 abgeschlossen worden sind.

*Artikel 2.* (1) Die Verwendung dieses Darlehens sowie die Bedingungen, zu denen es gewährt wird, bestimmen die zwischen dem Darlehensnehmer und der Kreditanstalt für Wiederaufbau zu schließenden Verträge, die den in der Bundesrepublik Deutschland geltenden Rechtsvorschriften unterliegen.

(2) Die Regierung der Republik Nicaragua, soweit sie nicht selbst Darlehensnehmerin ist, wird gegenüber der Kreditanstalt für Wiederaufbau alle Zahlungen in Deutscher Mark in Erfüllung von Verbindlichkeiten des Darlehensnehmers aufgrund der nach Absatz 1 zu schließenden Verträge garantieren.

*Artikel 3.* Die Regierung der Republik Nicaragua stellt die Kreditanstalt für Wiederaufbau von sämtlichen Steuern und sonstigen öffentlichen Abgaben frei, die im Zusammenhang mit Abschluß und Durchführung der in Artikel 2 erwähnten Verträge in der Republik Nicaragua erhoben werden.

*Artikel 4.* Die Regierung der Republik Nicaragua überläßt bei den sich aus der Darlehensgewährung ergebenden Transporten von Personen und Gütern im



See-, Land- und Luftverkehr den Passagieren und Lieferanten die freie Wahl der Verkehrsunternehmen, trifft keine Maßnahmen, welche die Beteiligung der Verkehrsunternehmen mit Sitz in dem deutschen Geltungsbereich dieses Abkommens ausschließen oder erschweren, und erteilt gegebenenfalls die für eine Beteiligung dieser Verkehrsunternehmen erforderlichen Genehmigungen.

*Artikel 5.* Die Regierung der Bundesrepublik Deutschland legt besonderen Wert darauf, daß bei den sich aus der Darlehensgewährung ergebenden Lieferungen und Leistungen die wirtschaftlichen Möglichkeiten des Landes Berlin bevorzugt genutzt werden.

*Artikel 6.* Mit Ausnahme der Bestimmungen des Artikels 4 hinsichtlich des Luftverkehrs gilt dieses Abkommen auch für das Land Berlin, sofern nicht die Regierung der Bundesrepublik Deutschland gegenüber der Regierung der Republik Nicaragua innerhalb von 3 Monaten nach Inkrafttreten des Abkommens eine gegenteilige Erklärung abgibt.

*Artikel 7.* Dieses Abkommen tritt am Tage seiner Unterzeichnung in Kraft.

GESCHEHEN zu Managua am 31. Oktober 1979 in zwei Urschriften, jede in deutscher und spanischer Sprache, wobei jeder Wortlaut gleichermaßen verbindlich ist.

Für die Regierung der Bundesrepublik Deutschland:  
GERHARD KUNZ

Für die Regierung der Republik Nicaragua:  
ALFONSO ROBELO  
JOAQUÍN CUADRA

#### ANLAGE ZUM ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDESREPUBLIK DEUTSCHLAND UND DER REGIERUNG DER REPUBLIK NICARAGUA ÜBER FINANZIELLE ZUSAMMENARBEIT

1. Liste der Waren und Leistungen, die gemäß Artikel 1 des Regierungsabkommens vom 31. Oktober 1979 aus dem Darlehen finanziert werden können:

- (a) Industrielle Roh- und Hilfsstoffe sowie Halbfabrikate,
- (b) industrielle Ausrüstungen sowie landwirtschaftliche Maschinen und Geräte, einschließlich der erforderlichen Ersatzteile,
- (c) Ersatz- und Zubehörteile aller Art,
- (d) Erzeugnisse der chemischen Industrie, insbesondere Düngemittel, Pflanzenschutz- und Schädlingsbekämpfungsmittel, Arzneimittel,
- (e) sonstige gewerbliche Erzeugnisse, die für die Entwicklung der Republik Nicaragua von Bedeutung sind,
- (f) Beratungsleistungen, Patente und Lizenzgebühren.

2. Einfuhrgüter, die in dieser Liste nicht enthalten sind, können nur finanziert werden, wenn die vorherige Zustimmung der Regierung der Bundesrepublik Deutschland dafür vorliegt.

3. Die Einfuhr von Luxusgütern und Verbrauchsgütern für den privaten Bedarf sowie von Gütern und Anlagen, die militärischen Zwecken dienen, ist von der Finanzierung aus dem Darlehen ausgeschlossen.

[SPANISH TEXT — TEXTE ESPAGNOL]

## CONVENIO ENTRE EL GOBIERNO DE LA REPÚBLICA DE NICARAGUA Y EL GOBIERNO DE LA REPÚBLICA FEDERAL DE ALEMANIA SOBRE COOPERACIÓN FINANCIERA

El Gobierno de la República de Nicaragua y el Gobierno de la República Federal de Alemania,

En el espíritu de las relaciones amistosas existentes entre la República de Nicaragua y la República Federal de Alemania,

En el deseo de consolidar e intensificar estas relaciones amistosas por medio de una cooperación financiera entre partes,

Conscientes de que el mantenimiento de estas relaciones constituye la base del presente Convenio,

Con el propósito de contribuir al desarrollo social y económico en la República de Nicaragua,

Han convenido en lo siguiente:

*Artículo 1.* (1) El Gobierno de la República Federal de Alemania otorgará al Gobierno de la República de Nicaragua o a otro prestatario que ambos Gobiernos designen de común acuerdo la posibilidad de contratar un préstamo hasta la suma de 20.000.000,— Deutsche Mark en total (en letra: veinte millones de Deutsche Mark) con el Kreditanstalt für Wiederaufbau (Instituto de Crédito para la Reconstrucción), Frankfurt/Main, para la financiación de gastos de divisas surgidos del suministro de mercancías y servicios destinados a cubrir las necesidades civiles corrientes y para la de los gastos en moneda extranjera y nacional surgidos del transporte, seguro y montaje de mercancías de importación financiada.

(2) Tendrá que tratarse de suministros y servicios según la lista anexa al presente Convenio, para los que los contratos de suministro o de servicio hayan sido concertados después del 1 de agosto de 1979.

*Artículo 2.* (1) El empleo de este préstamo, así como las condiciones de su concesión, se fijarán por los contratos que habrán de concertarse entre el prestatario y el Kreditanstalt für Wiederaufbau, contratos que estarán sujetos a las disposiciones legales vigentes en la República Federal de Alemania.

(2) El Gobierno de la República de Nicaragua, en tanto que él mismo no sea el prestatario, garantizará ante el Kreditanstalt für Wiederaufbau todos los pagos en Deutsche Mark, en cumplimiento de los compromisos que el prestatario asume en virtud de los contratos que habrán de concertarse según el párrafo precedente.

*Artículo 3.* El Gobierno de la República de Nicaragua eximirá al Kreditanstalt für Wiederaufbau de todos los impuestos y demás gravámenes públicos que se devenguen en la República de Nicaragua en relación con la concertación y ejecución de los contratos mencionados en el artículo 2.

*Artículo 4.* Respecto a los transportes marítimos, aéreos y terrestres de personas y mercancías resultantes de la concesión del préstamo, el Gobierno de la

República de Nicaragua permitirá a los pasajeros y proveedores elegir libremente entre las empresas de transporte, no adoptará medidas que excluyan o dificulten la participación de las empresas de transporte con sede en el área alemana de aplicación del presente Convenio y otorgará en su caso las autorizaciones necesarias para la participación de esas empresas de transporte.

*Artículo 5.* El Gobierno de la República Federal de Alemania tiene especial interés en que en los suministros y prestaciones que resultaren de la concesión del préstamo se utilicen con preferencia las posibilidades económicas del Land Berlín.

*Artículo 6.* Con excepción de las disposiciones del artículo 4 en lo referente a los transportes aéreos, el presente Convenio se aplicará también al Land Berlín en tanto que el Gobierno de la República Federal de Alemania no haga una declaración en contrario al Gobierno de la República de Nicaragua dentro de los tres meses siguientes a la entrada en vigor del presente Convenio.

*Artículo 7.* El presente Convenio entrará en vigor el día de su firma.

HECHO en Managua, D. N., el 31 de octubre de 1979 en dos ejemplares, en español y alemán, siendo ambos textos igualmente válidos.

[Signed — Signé]<sup>1</sup>

Por el Gobierno  
de la República de Nicaragua:  
[Signed — Signé]<sup>2</sup>

Por el Gobierno  
de la República Federal de Alemania:  
[Signed — Signé]<sup>3</sup>

#### ANEXO AL CONVENIO SOBRE COOPERACIÓN FINANCIERA ENTRE EL GOBIERNO DE LA REPÚBLICA DE NICARAGUA Y EL GOBIERNO DE LA REPÚBLICA FEDERAL DE ALEMANIA

1. Lista de mercancías y prestaciones de servicios que, conforme al artículo 1 del Convenio de [31 de octubre de 1979], pueden ser financiadas con el préstamo:

- a) Materias primas y auxiliares para la industria, así como productos semifabricados,
- b) Equipos industriales, así como maquinaria y aparatos agrícolas, inclusive las piezas de repuesto necesarias,
- c) Piezas de repuesto y accesorios de toda índole,
- d) Productos de la industria química, especialmente fertilizantes, productos fitosanitarios e insecticidas, medicamentos,
- e) Otros productos industriales de importancia para el desarrollo de la República de Nicaragua,
- f) Servicios de asesoramiento, patentes y derechos de licencia.

2. Los productos de importación no contenidos en esta lista no podrán ser financiados más que cuando el Gobierno de la República Federal de Alemania haya dado su previa aprobación.

3. La importación de bienes de lujo y de bienes de consumo para el uso privado, así como de bienes e instalaciones que sirvan para fines militares, queda excluida de la financiación por medio del préstamo.

<sup>1</sup> Signed by Alfonso Robelo — Signé par Alfonso Robelo.

<sup>2</sup> Signed by Joaquín Cuadra — Signé par Joaquín Cuadra.

<sup>3</sup> Signed by Gerhard Kunz — Signé par Gerhard Kunz.

## [TRANSLATION—TRADUCTION]

**AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE FEDERAL REPUBLIC OF GERMANY AND THE GOVERNMENT OF THE REPUBLIC OF NICARAGUA CONCERNING FINANCIAL CO-OPERATION**

The Government of the Federal Republic of Germany and the Government of the Republic of Nicaragua,

In the spirit of the friendly relations existing between the Federal Republic of Germany and the Republic of Nicaragua,

Desiring to strengthen and enhance these friendly relations through financial co-operation as partners,

Aware that the maintenance of these relations constitutes the basis of this Agreement,

Intending to contribute to social and economic development in the Republic of Nicaragua,

Have agreed as follows:

*Article 1.* (1) The Government of the Federal Republic of Germany shall enable the Government of the Republic of Nicaragua, or another borrower to be jointly selected by the two Governments, to obtain from the Kreditanstalt für Wiederaufbau, Frankfurt am Main, for the purpose of financing the foreign-exchange cost of the goods and services provided to cover current civil requirements, and the foreign-exchange and national currency costs of transport, insurance and assembly incurred in connection with the financed importation of goods, a loan of up to DM 20 million (twenty million Deutsche Mark).

(2) Such supplies and services shall be from among those specified in the list annexed to this Agreement and the supply of service contracts shall have been concluded after 1 August 1979.

*Article 2.* (1) The utilization of this loan as well as the terms and conditions on which it is granted shall be governed by the contracts to be concluded between the borrower and the Kreditanstalt für Wiederaufbau, which shall be subject to the laws and regulations applicable in the Federal Republic of Germany.

(2) The Government of the Republic of Nicaragua, provided that it is not itself the borrower, shall guarantee to the Kreditanstalt für Wiederaufbau all payments in Deutsche Mark to be made in fulfilment of the borrower's obligations under the contracts to be concluded pursuant to paragraph (1) above.

*Article 3.* The Government of the Republic of Nicaragua shall exempt the Kreditanstalt für Wiederaufbau from all taxes and other fiscal charges levied in the Republic of Nicaragua in connection with the conclusion and implementation of the contracts referred to in article 2.

*Article 4.* The Government of the Republic of Nicaragua shall allow passengers and suppliers free choice of transport enterprises for such transport by

<sup>1</sup> Came into force on 31 October 1979 by signature, in accordance with article 7.

sea, land and air of persons and goods as results from the granting of the loan, refrain from taking any measures that might exclude or impede the participation of transport enterprises having their principal place of business in the German area of application of this Agreement, and grant any permits necessary for the participation of such enterprises.

*Article 5.* With regard to supplies and services resulting from the granting of the loan, the Government of the Federal Republic of Germany attaches particular importance to preference being given to the economic potential of *Land Berlin*.

*Article 6.* With the exception of those provisions of article 4 which refer to air transport, this Agreement shall also apply to *Land Berlin*, provided that the Government of the Federal Republic of Germany does not make a declaration to the contrary to the Government of the Republic of Nicaragua within three months of the date of entry into force of this Agreement.

*Article 7.* This Agreement shall enter into force on the date of its signature.

DONE at Managua on 31 October 1979, in duplicate, in the German and Spanish languages, both texts being equally authentic.

For the Government of the Federal Republic of Germany:

[Signed]  
GERHARD KUNZ

For the Government of the Republic of Nicaragua:

[Signed]  
ALFONSO ROBELO  
[Signed]  
JOAQUÍN CUADRA

ANNEX TO THE AGREEMENT BETWEEN THE GOVERNMENT OF THE  
FEDERAL REPUBLIC OF GERMANY AND THE GOVERNMENT OF THE  
REPUBLIC OF NICARAGUA CONCERNING FINANCIAL CO-OPERATION

1. List of goods and services which, pursuant to article 1 of the intergovernmental Agreement of 31 October 1979, may be financed from the loan:

- (a) Industrial raw materials and auxiliary materials, and semi-finished products;
- (b) Industrial equipment, and agricultural machinery and implements, including any necessary spare parts;
- (c) Spare parts and accessories of all kinds;
- (d) Chemical-industry products, especially fertilizers, plant-protection and pest-control agents, and pharmaceuticals;
- (e) Other industrial products of importance for the development of the Republic of Nicaragua;
- (f) Advisory services, patents and licences.

2. Imported goods not included in this list may be financed only with the prior consent of the Government of the Federal Republic of Germany.

3. Imported luxury items and consumer goods for private use and goods and installations serving military purposes shall not be financed from the loan.

[TRADUCTION — TRANSLATION]

**ACCORD<sup>1</sup> DE COOPÉRATION FINANCIÈRE ENTRE LE  
GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE  
D'ALLEMAGNE ET LE GOUVERNEMENT DE LA RÉPU-  
BLIQUE DU NICARAGUA**

Le Gouvernement de la République fédérale d'Allemagne et le Gouverne-  
ment de la République du Nicaragua,

Dans l'esprit des relations amicales qui existent entre la République fédérale  
d'Allemagne et la République du Nicaragua,

Désireux de renforcer et d'approfondir ces relations amicales par une  
coopération financière entre associés,

Conscients que le maintien de ces relations forme la base du présent Accord,

Se proposant de contribuer au développement social et économique dans la  
République du Nicaragua,

Sont convenus de ce qui suit :

*Article premier.* 1. Le Gouvernement de la République fédérale d'Alle-  
magne accorde au Gouvernement de la République du Nicaragua, ou à un autre  
emprunteur à choisir de commun accord entre les deux gouvernements, la  
possibilité de contracter auprès de la Kreditanstalt für Wiederaufbau de  
Francfort-sur-le-Main un emprunt d'un montant maximal de DM 20 000 000 (vingt  
millions de deutsche marks) pour financer les dépenses en devises résultant de la  
fourniture de biens et de services destinés à couvrir les besoins civils courants,  
ainsi que les coûts en devises et en monnaie nationale relatifs au transport, à  
l'assurance et au montage des biens dont l'importation est financée.

2. Les livraisons et prestations financées devront être conformes à la liste  
jointe en annexe au présent Accord et faire l'objet de contrats de livraison ou de  
prestation postérieurs au 1<sup>er</sup> août 1979.

*Article 2.* 1. L'utilisation de cet emprunt et les modalités d'octroi seront  
déterminées par les contrats à conclure entre l'emprunteur et la Kreditanstalt für  
Wiederaufbau, dans le cadre de la législation en vigueur dans la République  
fédérale d'Allemagne.

2. Le Gouvernement de la République du Nicaragua, dans la mesure où il  
n'est pas lui-même l'emprunteur, se portera garant envers la Kreditanstalt für  
Wiederaufbau de tous les paiements en deutsche marks à effectuer en exécution  
des obligations conférées à l'emprunteur par les contrats à conclure  
conformément au paragraphe 1.

*Article 3.* Le Gouvernement de la République du Nicaragua exonérera la  
Kreditanstalt für Wiederaufbau de tous les impôts et autres taxes qui seraient à  
percevoir dans la République du Nicaragua en liaison avec la conclusion ou  
l'exécution des contrats visés à l'article 2.

*Article 4.* En ce qui concerne le transport maritime, terrestre ou aérien de  
personnes et de marchandises qui résulte de l'octroi des crédits, le Gouvernement

<sup>1</sup> Entré en vigueur le 31 octobre 1979 par la signature, conformément à l'article 7.

de la République du Nicaragua laissera aux passagers et aux fournisseurs le libre choix des entreprises de transport; il ne prendra aucune mesure susceptible d'exclure ou de restreindre la participation des entreprises de transport ayant leur siège dans le domaine d'application allemand du présent Accord et délivrera, le cas échéant, les autorisations nécessaires à la participation de ces entreprises.

*Article 5.* S'agissant des livraisons et prestations qui résultent de l'octroi des crédits, le Gouvernement de la République fédérale d'Allemagne attache une importance particulière à ce qu'on utilise de préférence les possibilités économiques du *Land Berlin*.

*Article 6.* A l'exception des dispositions de l'article 4 relatives au transport aérien, le présent Accord s'appliquera également au *Land Berlin*, sauf déclaration contraire faite par le Gouvernement de la République fédérale d'Allemagne au Gouvernement de la République du Nicaragua dans les trois mois qui suivront l'entrée en vigueur de l'Accord.

*Article 7.* Le présent Accord entrera en vigueur à la date de sa signature.

FAIT à Managua le 31 octobre 1979, en deux exemplaires originaux, chacun en allemand et en espagnol, les deux textes faisant également foi.

Pour le Gouvernement de la République fédérale d'Allemagne :

[Signé]  
GERHARD KUNZ

Pour le Gouvernement de la République du Nicaragua :

[Signé]  
ALFONSO ROBELO

[Signé]  
JOAQUÍN CUADRA

#### ANNEXE À L'ACCORD DE COOPÉRATION FINANCIÈRE ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE DU NICARAGUA

1. Liste des produits et des services qui peuvent être financés au moyen de l'emprunt conformément à l'article premier de l'Accord gouvernemental du 31 octobre 1979 :

- a) Matières premières et matières auxiliaires industrielles et produits semi-finis;
- b) Matériel industriel, machines et outils agricoles, y compris les pièces de rechange nécessaires;
- c) Pièces de rechange et accessoires en tout genre;
- d) Produits de l'industrie chimique, notamment engrais, produits phytosanitaires et insecticides, médicaments;
- e) Autres produits industriels importants pour le développement de la République du Nicaragua;
- f) Services de conseil, brevets et droits de licence.

2. L'importation de produits ne figurant pas sur cette liste ne pourra être financée qu'avec l'accord préalable du Gouvernement de la République fédérale d'Allemagne.

3. L'importation de produits de luxe et de biens de consommation à usage privé, ainsi que de biens ou installations servant à des fins militaires, ne pourra pas être financée au moyen de l'emprunt.





**No. 20292**

---

**FEDERAL REPUBLIC OF GERMANY  
and  
NICARAGUA**

**Agreement concerning financial co-operation (with annex).  
Signed at Managua on 27 March 1980**

*Authentic texts: German and Spanish.*

*Registered by the Federal Republic of Germany on 31 July 1981.*

---

**RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE  
et  
NICARAGUA**

**Accord de coopération financière (avec annexe). Signé à  
Managua le 27 mars 1980**

*Textes authentiques: allemand et espagnol.*

*Enregistré par la République fédérale d'Allemagne le 31 juillet 1981.*

[GERMAN TEXT—TEXTE ALLEMAND]

**ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDESREPUBLIC DEUTSCHLAND UND DER REGIERUNG DES NATIONALEN WIEDERAUFBAUS DER REPUBLIK NICARAGUA ÜBER FINANZIELLE ZUSAMMENARBEIT**

Die Regierung der Bundesrepublik Deutschland und die Regierung des Nationalen Wiederaufbaus der Republik Nicaragua,

im Geiste der bestehenden freundschaftlichen Beziehungen zwischen der Bundesrepublik Deutschland und der Republik Nicaragua,

in dem Wunsche, diese freundschaftlichen Beziehungen durch Finanzielle Zusammenarbeit zwischen beiden Vertragsparteien zu festigen und zu vertiefen,

im Bewußtsein, daß die Aufrechterhaltung dieser Beziehungen die Grundlage dieses Abkommens ist,

in der Absicht, zur sozialen und wirtschaftlichen Entwicklung in der Republik Nicaragua beizutragen,

sind wie folgt übereingekommen:

*Artikel 1.* (1) Die Regierung der Bundesrepublik Deutschland ermöglicht es der Regierung des Nationalen Wiederaufbaus der Republik Nicaragua oder einem anderen von beiden Regierungen gemeinsam auszuwählenden Darlehensnehmer bei der Kreditanstalt für Wiederaufbau, Frankfurt am Main, zur Finanzierung der Devisenkosten für den Bezug von Waren und Leistungen zur Deckung des laufenden notwendigen zivilen Bedarfs und der im Zusammenhang mit der finanzierten Wareneinfuhr anfallenden Devisen- und Inlandskosten für Transport, Versicherung und Montage ein Darlehen bis zu 6 Millionen DM (in Worten: sechs Millionen Deutsche Mark) aufzunehmen.

(2) Nach diesem Abkommen sind nur Lieferungen und Leistungen gemäß der beigefügten Liste finanzierbar, sofern die entsprechenden Lieferverträge bzw. Leistungsverträge nach dem 1. November 1979 abgeschlossen worden sind.

*Artikel 2.* (1) Die Verwendung dieses Darlehens sowie die Bedingungen, zu denen es gewährt wird, bestimmen die zwischen dem Darlehensnehmer und der Kreditanstalt für Wiederaufbau zu schließenden Verträge, die den in der Bundesrepublik Deutschland geltenden Rechtsvorschriften unterliegen.

(2) Die Regierung des Nationalen Wiederaufbaus der Republik Nicaragua, soweit sie nicht selbst Darlehensnehmerin ist, wird gegenüber der Kreditanstalt für Wiederaufbau alle Zahlungen in Deutscher Mark in Erfüllung von Verbindlichkeiten des Darlehensnehmers aufgrund der nach Absatz 1 zu schließenden Verträge garantieren.

*Artikel 3.* Die Regierung des Nationalen Wiederaufbaus der Republik Nicaragua stellt die Kreditanstalt für Wiederaufbau von sämtlichen Steuern und sonstigen öffentlichen Abgaben frei, die im Zusammenhang mit Abschluß und Durchführung der in Artikel 2 erwähnten Verträge in der Republik Nicaragua erhoben werden.

*Artikel 4.* Die Regierung des Nationalen Wiederaufbaus der Republik Nicaragua überläßt bei den sich aus der Darlehensgewährung ergebenden Transporten von Personen und Gütern im See-, Land- und Luftverkehr den Passagieren und Lieferanten die freie Wahl der Verkehrsunternehmen, trifft keine Maßnahmen, welche die Beteiligung der Verkehrsunternehmen mit Sitz in dem deutschen Geltungsbereich dieses Abkommens ausschließen oder erschweren, und erteilt gegebenenfalls die für eine Beteiligung dieser Verkehrsunternehmen erforderlichen Genehmigungen.

*Artikel 5.* Die Regierung der Bundesrepublik Deutschland legt besonderen Wert darauf, daß bei den sich aus der Darlehensgewährung ergebenden Lieferungen und Leistungen die wirtschaftlichen Möglichkeiten des Landes Berlin bevorzugt genutzt werden.

*Artikel 6.* Mit Ausnahme der Bestimmungen des Artikels 4 hinsichtlich des Luftverkehrs gilt dieses Abkommen auch für das Land Berlin, sofern nicht die Regierung der Bundesrepublik Deutschland gegenüber der Regierung des Nationalen Wiederaufbaus der Republik Nicaragua innerhalb von 3 Monaten nach Inkrafttreten des Abkommens eine gegenteilige Erklärung abgibt.

*Artikel 7.* Dieses Abkommen tritt am Tage seiner Unterzeichnung in Kraft.

GESCHEHEN zu Managua am siebenundzwanzigsten März neunzehnhundertachtzig in zwei Urschriften, jede in deutscher und spanischer Sprache, wobei jeder Wortlaut gleichermaßen verbindlich ist.

Für die Regierung der Bundesrepublik Deutschland:  
VOLKER HAAK

Für die Regierung des Nationalen Wiederaufbaus  
der Republik Nicaragua:  
MIGUEL D'ESCOTO

ANLAGE ZUM ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDESREPUBLIC DEUTSCHLAND UND DER REGIERUNG DES NATIONALEN WIEDERAUFBAUS DER REPUBLIK NICARAGUA ÜBER FINANZIELLE ZUSAMMENARBEIT

1. Liste der Waren und Leistungen, die gemäß Artikel 1 des Regierungsabkommens vom 27. März 1980 aus dem Darlehen finanziert werden können:

- Güter zur Deckung des laufenden, notwendigen, zivilen Bedarfs, insbesondere:
- (a) Chemikalien zur Bekämpfung des Kaffeerostes,
  - (b) Geräte und Fahrzeuge zur Bekämpfung des Kaffeerostes.

2. Einfuhrgüter, die in dieser Liste nicht enthalten sind, können nur finanziert werden, wenn die vorherige Zustimmung der Regierung der Bundesrepublik Deutschland dafür vorliegt.

3. Die Einfuhr von Luxusgütern und Verbrauchsgütern für den privaten Bedarf sowie von Gütern und Anlagen, die militärischen Zwecken dienen, ist von der Finanzierung aus dem Darlehen ausgeschlossen.

VOLKER HAAK  
MIGUEL D'ESCOTO

[SPANISH TEXT—TEXTE ESPAGNOL]

**CONVENIO ENTRE EL GOBIERNO DE LA REPÚBLICA FEDERAL DE ALEMANIA Y EL GOBIERNO DE RECONSTRUCCIÓN NACIONAL DE LA REPÚBLICA DE NICARAGUA SOBRE COOPERACIÓN FINANCIERA**

El Gobierno de la República Federal de Alemania y el Gobierno de Reconstrucción Nacional de la República de Nicaragua,

En el espíritu de las relaciones amistosas existentes entre la República Federal de Alemania y la República de Nicaragua,

En el deseo de consolidar e intensificar estas relaciones amistosas por medio de una cooperación financiera entre ambas partes,

Conscientes de que el mantenimiento de estas relaciones constituye la base del presente Convenio,

Con el propósito de contribuir al desarrollo social y económico en la República de Nicaragua,

Han convenido en lo siguiente:

*Artículo 1.* (1) El Gobierno de la República Federal de Alemania otorga al Gobierno de Reconstrucción Nacional de la República de Nicaragua o a otro prestatario que ambos Gobiernos designen de común acuerdo, la posibilidad de contratar con el Kreditanstalt für Wiederaufbau (Instituto de Crédito para la Reconstrucción), Frankfurt/Main, un préstamo hasta la suma de 6 millones DM (en letra: seis millones Deutsche Mark) para la financiación de gastos de divisas surgidos del suministro de mercancías y servicios destinados a cubrir las necesidades civiles corrientes y para la de los gastos en moneda extranjera y nacional surgidos del transporte, seguro y montaje de mercancías de importación financiada.

(2) Bajo este Convenio serán financiables solamente los suministros y servicios incluidos en la lista anexa, siempre que los respectivos contratos de suministro o de servicio hayan sido concertados después de 1 de noviembre de 1979.

*Artículo 2.* (1) El empleo de este préstamo, así como las condiciones de su concesión, se fijarán por los contratos que habrán de concertarse entre el prestatario y el Kreditanstalt für Wiederaufbau, contratos que estarán sujetos a las disposiciones legales vigentes en la República Federal de Alemania.

(2) El Gobierno de Reconstrucción Nacional de la República de Nicaragua, si no es él mismo el prestatario, garantizará ante el Kreditanstalt für Wiederaufbau todos los pagos en Deutsche Mark en cumplimiento de los compromisos que el prestatario asume en virtud de los contratos de préstamo que habrán de concertarse según el párrafo precedente.

*Artículo 3.* El Gobierno de Reconstrucción Nacional de la República de Nicaragua eximirá al Kreditanstalt für Wiederaufbau de todos los impuestos y demás gravámenes públicos que se devenguen en la República de Nicaragua en relación con la concertación y ejecución de los contratos que habrán de concluirse conforme al artículo 2.

**Artículo 4.** Respecto a los transportes terrestres, marítimos y aéreos de personas y mercancías resultantes de la concesión del préstamo, el Gobierno de Reconstrucción Nacional de la República de Nicaragua permitirá a los pasajeros y proveedores elegir libremente entre las empresas de transporte, no adoptará medidas que excluyan o dificulten la participación de las empresas de transporte con sede en el área alemana de aplicación del presente Convenio, y otorgará en su caso las autorizaciones necesarias para la participación de esas empresas de transporte.

**Artículo 5.** El Gobierno de la República Federal de Alemania tiene especial interés en que en los suministros y prestaciones que resultaren de la concesión del préstamo se utilicen con preferencia las posibilidades económicas del Land Berlín.

**Artículo 6.** Con excepción de las disposiciones del artículo 4 en lo referente a los transportes aéreos, el presente Convenio se aplicará también al Land Berlín en tanto que el Gobierno de la República Federal de Alemania no haga una declaración en contrario al Gobierno de Reconstrucción Nacional de la República de Nicaragua dentro de los tres meses siguientes a la entrada en vigor del presente Convenio.

**Artículo 7.** El presente Convenio entrará en vigor el día de su firma.

HECHO en Managua, el veintisiete de marzo de mil novecientos ochenta, en dos ejemplares, en español y alemán, siendo ambos textos igualmente válidos.

[Signed—Signé]<sup>1</sup>

Por el Gobierno de la República Federal de Alemania

[Signed—Signé]<sup>2</sup>

Por el Gobierno de Reconstrucción Nacional  
de la República de Nicaragua

**ANEXO AL CONVENIO SOBRE COOPERACIÓN FINANCIERA ENTRE EL GOBIERNO DE LA REPÚBLICA FEDERAL DE ALEMANIA Y EL GOBIERNO DE RECONSTRUCCIÓN NACIONAL DE LA REPÚBLICA DE NICARAGUA**

1. Lista de mercancías y prestaciones de servicios que conforme al artículo 1 del Convenio del 27 de marzo de 1980 pueden ser financiadas con el préstamo:

— Mercancías para cubrir las necesidades civiles corrientes, especialmente:

- a) Productos químicos para la lucha contra la roya del café,
- b) Aparatos y vehículos para la lucha contra la roya del café.

2. Los productos de importación no contenidos en esta lista no podrán ser financiados más que cuando el Gobierno de la República Federal de Alemania haya dado su previa aprobación.

3. La importación de bienes de lujo y de bienes de consumo para el uso privado, así como de bienes e instalaciones que sirvan para fines militares, queda excluida de la financiación por medio del préstamo.

[Signed—Signé]<sup>1</sup>

[Signed—Signé]<sup>2</sup>

<sup>1</sup> Signed by Volker Haak — Signé par Volker Haak.

<sup>2</sup> Signed by Miguel d'Escoto — Signé par Miguel d'Escoto.

[TRANSLATION—TRADUCTION]

**AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE FEDERAL REPUBLIC OF GERMANY AND THE GOVERNMENT OF NATIONAL RECONSTRUCTION OF THE REPUBLIC OF NICARAGUA CONCERNING FINANCIAL CO-OPERATION**

The Government of the Federal Republic of Germany and the Government of National Reconstruction of the Republic of Nicaragua,

In the spirit of the friendly relations existing between the Federal Republic of Germany and the Republic of Nicaragua,

Desiring to strengthen and enhance these friendly relations through financial co-operation between the two Contracting Parties,

Aware that the maintenance of these relations constitutes the basis of this Agreement,

Intending to contribute to social and economic development in the Republic of Nicaragua,

Have agreed as follows:

*Article 1.* (1) The Government of the Federal Republic of Germany shall enable the Government of National Reconstruction of the Republic of Nicaragua, or another borrower to be jointly selected by the two Governments, to obtain from the Kreditanstalt für Wiederaufbau, Frankfurt am Main, for the purpose of financing the foreign-exchange cost of the goods and services provided to cover current civil requirements, and the foreign-exchange and national-currency costs of transport, insurance and assembly incurred in connection with the financed importation of goods, a loan of up to DM 6 million (six million Deutsche Mark).

(2) Under the terms of this Agreement, only the supplies and services specified in the appended list and for which the relevant supply or service contracts have been concluded after 1 November 1979 may be financed.

*Article 2.* (1) The utilization of the loan as well as the terms and conditions on which it is granted shall be governed by the contracts to be concluded between the borrower and the Kreditanstalt für Wiederaufbau, which shall be subject to the laws and regulations applicable in the Federal Republic of Germany.

(2) The Government of National Reconstruction of the Republic of Nicaragua, provided that it is not itself the borrower, shall guarantee to the Kreditanstalt für Wiederaufbau all payments in Deutsche Mark to be made in fulfilment of the borrower's obligations under the contracts to be concluded pursuant to paragraph (1) above.

*Article 3.* The Government of National Reconstruction of the Republic of Nicaragua shall exempt the Kreditanstalt für Wiederaufbau from all taxes and other fiscal charges levied in the Republic of Nicaragua in connection with the conclusion and implementation of the contracts referred to in article 2.

<sup>1</sup> Came into force on 27 March 1980 by signature, in accordance with article 7.

**Article 4.** The Government of National Reconstruction of the Republic of Nicaragua shall allow passengers and suppliers free choice of transport enterprises for such transport by sea, land and air of persons and goods as results from the granting of the loan, refrain from taking any measures that might exclude or impede the participation of transport enterprises having their principal place of business in the German area of application of this Agreement, and grant any necessary permits for the participation of such enterprises.

**Article 5.** With regard to supplies and services resulting from the granting of the loan, the Government of the Federal Republic of Germany attaches particular importance to preference being given to the economic potential of *Land Berlin*.

**Article 6.** With the exception of those provisions of article 4 which refer to air transport, this Agreement shall also apply to *Land Berlin*, provided that the Government of the Federal Republic of Germany does not make a declaration to the contrary to the Government of National Reconstruction of the Republic of Nicaragua within three months of the date of entry into force of this Agreement.

**Article 7.** This Agreement shall enter into force on the date of its signature.

DONE at Managua on 27 March 1980, in duplicate, in the German and Spanish languages, both texts being equally authentic.

For the Government of the Federal Republic of Germany:  
[Signed]  
VOLKER HAAK

For the Government of National Reconstruction  
of the Republic of Nicaragua:  
[Signed]  
MIGUEL D'ESCOTO

ANNEX TO THE AGREEMENT BETWEEN THE GOVERNMENT OF THE  
FEDERAL REPUBLIC OF GERMANY AND THE GOVERNMENT OF  
NATIONAL RECONSTRUCTION OF THE REPUBLIC OF NICARAGUA  
CONCERNING FINANCIAL CO-OPERATION

1. List of goods and services which, pursuant to article 1 of the intergovernmental Agreement of 27 March 1980, may be financed from the loan:

— Goods to cover current civil requirements, in particular:

- (a) Chemicals used in coffee-rust control,
- (b) Equipment and vehicles for coffee-rust control.

2. Imported goods not included in this list may be financed only with the prior consent of the Government of the Federal Republic of Germany.

3. Imported luxury items and consumer goods for private use and goods and installations serving military purposes shall not be financed from the loan.

[Signed]  
VOLKER HAAK

[Signed]  
MIGUEL D'ESCOTO

[TRADUCTION — TRANSLATION]

**ACCORD<sup>1</sup> DE COOPÉRATION FINANCIÈRE ENTRE LE  
GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE  
D'ALLEMAGNE ET LE GOUVERNEMENT DE RECONSTRUCTION  
NATIONALE DE LA RÉPUBLIQUE DU NICARAGUA**

Le Gouvernement de la République fédérale d'Allemagne et le Gouvernement de reconstruction nationale de la République du Nicaragua,

Dans l'esprit des relations amicales qui existent entre la République fédérale d'Allemagne et la République du Nicaragua,

Désireux de renforcer et d'approfondir ces relations amicales par une coopération financière entre les deux Parties contractantes,

Conscients que le maintien de ces relations forme la base du présent Accord,

Se proposant de contribuer au développement social et économique dans la République du Nicaragua,

Sont convenus de ce qui suit :

*Article premier.* 1. Le Gouvernement de la République fédérale d'Allemagne accorde au Gouvernement de reconstruction nationale de la République du Nicaragua, ou à un autre emprunteur à choisir de commun accord entre les deux gouvernements, la possibilité de contracter auprès de la Kreditanstalt für Wiederaufbau de Francfort-sur-le-Main un emprunt d'un montant maximal de DM 6 000 000 (six millions de deutsche marks) pour financer les dépenses en devises résultant de la fourniture de biens et de services destinés à couvrir les besoins civils courants, ainsi que les coûts en devises et en monnaie nationale relatifs au transport, à l'assurance et au montage des biens dont l'importation est financée.

2. Seules les livraisons et les prestations conformes à la liste ci-jointe pourront être financées au titre du présent Accord, à condition que les contrats de livraison ou de prestations correspondants soient postérieurs au 1<sup>er</sup> novembre 1979.

*Article 2.* 1. L'utilisation de cet emprunt et les modalités d'octroi seront déterminées par les contrats à conclure entre l'emprunteur et la Kreditanstalt für Wiederaufbau, dans le cadre de la législation en vigueur dans la République fédérale d'Allemagne.

2. Le Gouvernement de reconstruction nationale de la République du Nicaragua, dans la mesure où il n'est pas lui-même l'emprunteur, se portera garant envers la Kreditanstalt für Wiederaufbau de tous les paiements en deutsche marks à effectuer en exécution des obligations conférées à l'emprunteur par les contrats à conclure conformément au paragraphe 1.

*Article 3.* Le Gouvernement de reconstruction nationale de la République du Nicaragua exonère la Kreditanstalt für Wiederaufbau de tous les impôts et autres taxes qui seraient à percevoir dans la République du Nicaragua en liaison avec la conclusion ou l'exécution des contrats visés à l'article 2.

<sup>1</sup> Entré en vigueur le 27 mars 1980 par la signature, conformément à l'article 7.



**Article 4.** En ce qui concerne le transport maritime, terrestre ou aérien de personnes et de marchandises qui résulte de l'octroi des crédits, le Gouvernement de reconstruction nationale de la République du Nicaragua laissera aux passagers et aux fournisseurs le libre choix des entreprises de transport; il ne prendra aucune mesure susceptible d'exclure ou de restreindre la participation des entreprises de transport ayant leur siège dans le domaine d'application allemand du présent Accord et délivrera, le cas échéant, les autorisations nécessaires à la participation de ces entreprises.

**Article 5.** S'agissant des livraisons et prestations qui résultent de l'octroi des crédits, le Gouvernement de la République fédérale d'Allemagne attache une importance particulière à ce qu'on utilise de préférence les possibilités économiques du *Land Berlin*.

**Article 6.** A l'exception des dispositions de l'article 4 relatives au transport aérien, le présent Accord s'appliquera également au *Land Berlin*, sauf déclaration contraire faite par le Gouvernement de la République fédérale d'Allemagne au Gouvernement de reconstruction nationale de la République du Nicaragua dans les trois mois qui suivront l'entrée en vigueur de l'Accord.

**Article 7.** Le présent Accord entrera en vigueur à la date de sa signature.

FAIT à Managua le 27 mars 1980 en deux exemplaires originaux, chacun en allemand et en espagnol, les deux textes faisant également foi.

Pour le Gouvernement de la République fédérale d'Allemagne:  
[Signé]  
VOLKER HAAK

Pour le Gouvernement de reconstruction nationale  
de la République du Nicaragua:

[Signé]  
MIGUEL D'ESCOTO

ANNEXE À L'ACCORD DE COOPÉRATION FINANCIÈRE ENTRE LE  
GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE  
ET LE GOUVERNEMENT DE RECONSTRUCTION NATIONALE DE LA  
RÉPUBLIQUE DU NICARAGUA

1. Liste des produits et des services qui peuvent être financés au moyen de l'emprunt conformément à l'article premier de l'Accord gouvernemental du 27 mars 1980:

- Produits destinés à couvrir les besoins civils courants, notamment:
- a) Produits chimiques destinés à lutter contre la rouille du caféier;
  - b) Appareils et véhicules destinés à lutter contre la rouille du caféier.

2. L'importation de produits ne figurant pas sur cette liste ne pourra être financée qu'avec l'accord préalable du Gouvernement de la République fédérale d'Allemagne.

3. L'importation de produits de luxe et de biens de consommation à usage privé ainsi que de biens et d'installations servant à des fins militaires ne pourra pas être financée au moyen de l'emprunt.

[Signé]  
VOLKER HAAK

[Signé]  
MIGUEL D'ESCOTO



**No. 20293**

---

**FEDERAL REPUBLIC OF GERMANY  
and  
TOGO**

**Agreement concerning financial co-operation. Signed at  
Lomé on 12 November 1979**

*Authentic texts: German and French.*

*Registered by the Federal Republic of Germany on 31 July 1981.*

---

**RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE  
et  
TOGO**

**Accord de coopération financière. Signé à Lomé le 12 no-  
vembre 1979**

*Textes authentiques: allemand et français.*

*Enregistré par la République fédérale d'Allemagne le 31 juillet 1981.*

## [GERMAN TEXT—TEXTE ALLEMAND]

ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDES-  
REPUBLIK DEUTSCHLAND UND DER REGIERUNG DER  
REPUBLIK TOGO ÜBER FINANZIELLE ZUSAMMENARBEIT

Die Regierung der Bundesrepublik Deutschland und die Regierung der Republik Togo,

im Geiste der bestehenden freundschaftlichen Beziehungen zwischen der Bundesrepublik Deutschland und der Republik Togo.

in dem Wunsche, diese freundschaftlichen Beziehungen durch partnerschaftliche Finanzielle Zusammenarbeit zu festigen und zu vertiefen.

im Bewußtsein, daß die Aufrechterhaltung dieser Beziehungen die Grundlage dieses Abkommens ist,

in der Absicht, zur sozialen und wirtschaftlichen Entwicklung in der Republik Togo beizutragen,

sind wie folgt übereingekommen:

*Artikel 1.* (1) Die Regierung der Bundesrepublik Deutschland ermöglicht es der Regierung der Republik Togo, bei der Kreditanstalt für Wiederaufbau, Frankfurt am Main, für das Vorhaben Programmbestimmte Warenhilfe (Hafen Lomé), wenn nach Prüfung die Förderungswürdigkeit festgestellt worden ist, ein Darlehen bis zu 5 000 000,00 DM (in Worten: fünf Millionen Deutsche Mark) aufzunehmen.

(2) Das in Absatz 1 bezeichnete Vorhaben kann im Einvernehmen zwischen der Regierung der Bundesrepublik Deutschland und der Regierung der Republik Togo durch andere Vorhaben ersetzt werden.

*Artikel 2.* Die Verwendung dieses Darlehens sowie die Bedingungen, zu denen es gewährt wird, bestimmen die zwischen dem Darlehensnehmer und der Kreditanstalt für Wiederaufbau zu schließenden Verträge, die den in der Bundesrepublik Deutschland geltenden Rechtsvorschriften unterliegen.

*Artikel 3.* Die Regierung der Republik Togo stellt die Kreditanstalt für Wiederaufbau von sämtlichen Steuern und sonstigen öffentlichen Abgaben frei, die im Zusammenhang mit Abschluß und Durchführung der in Artikel 2 erwähnten Verträge in der Republik Togo erloben werden.

*Artikel 4.* Die Regierung der Republik Togo überläßt bei den sich aus der Darlehensgewährung ergebenden Transporten von Personen und Gütern im See-, Land- und Luftverkehr den Passagieren und Lieferanten die freie Wahl der Verkehrsunternehmen, trifft keine Maßnahmen, welche die gleichberechtigte Beteiligung der Verkehrsunternehmen mit Sitz in dem deutschen Geltungsbereich dieses Abkommens ausschließen oder erschweren, und erteilt gegebenenfalls die für eine Beteiligung dieser Verkehrsunternehmen erforderlichen Genehmigungen.

*Artikel 5.* Lieferungen und Leistungen für Vorhaben, die aus dem Darlehen finanziert werden, sind international öffentlich auszuschreiben, soweit nicht in Einzelfall etwas Abweichendes festgelegt wird.

*Artikel 6.* Die Regierung der Bundesrepublik Deutschland legt besonderen Wert darauf, daß bei den sich aus der Darlehensgewährung ergebenden Lieferungen und Leistungen die wirtschaftlichen Möglichkeiten des Landes Berlin bevorzugt genutzt werden.

*Artikel 7.* Mit Ausnahme der Bestimmungen des Artikels 4 hinsichtlich des Luftverkehrs gilt dieses Abkommen auch für das Land Berlin, sofern nicht die Regierung der Bundesrepublik Deutschland gegenüber der Regierung der Republik Togo innerhalb von drei Monaten nach Inkrafttreten des Abkommens eine gegenteilige Erklärung abgibt.

*Artikel 8.* Dieses Abkommen tritt am Tage seiner Unterzeichnung in Kraft.

GESCHEHEN zu Lomé am 12. November 1979 in zwei Urschriften, jede in deutscher und französischer Sprache, wobei jeder Wortlaut gleichermaßen verbindlich ist.

Für die Regierung der Bundesrepublik Deutschland:  
Dr. SELDIS

Für die Regierung der Republik Togo:  
AHIANYO

---

## ACCORD<sup>1</sup> DE COOPÉRATION FINANCIÈRE ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE TOGOLAISE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE

Le Gouvernement de la République togolaise et le Gouvernement de la République fédérale d'Allemagne,

Dans l'esprit des relations amicales qui existent entre la République togolaise et la République fédérale d'Allemagne,

Désireux de consolider et d'approfondir ces relations amicales par une coopération financière entre partenaires,

Conscients que le maintien de ces relations forme la base du présent Accord,

Dans l'intention de contribuer au développement social et économique en République togolaise,

Sont convenus de ce qui suit :

*Article 1<sup>er</sup>.* (1) Le Gouvernement de la République fédérale d'Allemagne rendra possible au Gouvernement de la République togolaise de contracter auprès de la Kreditanstalt für Wiederaufbau (Institut de crédit pour la reconstruction), Frankfurt/Main, pour le projet « Aide en marchandises pour le programme Port autonome de Lomé », à condition qu'après examen le projet ait été reconnu digne d'être encouragé, un emprunt jusqu'à concurrence d'un montant total de 5 000 000,00 DM (en toutes lettres : cinq millions de deutsche marks).

2) Le Gouvernement de la République togolaise et le Gouvernement de la République fédérale d'Allemagne pourront décider, d'un commun accord, de remplacer le projet mentionné au paragraphe 1 ci-dessus par d'autres projets.

*Article 2.* L'utilisation de cet emprunt ainsi que les modalités d'octroi seront déterminées par les contrats à conclure entre l'emprunteur et la Kreditanstalt für Wiederaufbau, contrats soumis à la législation en vigueur en République fédérale d'Allemagne.

*Article 3.* Le Gouvernement de la République togolaise exemptera la Kreditanstalt für Wiederaufbau de tous les impôts et autres taxes publiques perçus en République togolaise en connexion avec la conclusion et l'exécution des contrats mentionnés à l'article 2 du présent Accord.

*Article 4.* Pour les transports par mer, par terre et par air de personnes et de biens résultant de l'octroi du crédit, le Gouvernement de la République togolaise laissera aux passagers et aux fournisseurs le libre choix des entreprises de transport; il ne prendra aucune mesure susceptible d'exclure ou d'entraver la participation à égalité de droits des entreprises de transport ayant leur siège dans le champ d'application allemand du présent Accord et délivrera, le cas échéant, les autorisations nécessaires à la participation de ces entreprises de transport.

*Article 5.* Les livraisons et prestations destinées à des projets financés au moyen de l'emprunt devront faire l'objet d'un appel d'offres à l'échelon international, s'il n'en est pas disposé autrement dans certains cas d'espèce.

<sup>1</sup> Entré en vigueur le 12 novembre 1979 par la signature, conformément à l'article 8.

*Article 6.* Le Gouvernement de la République fédérale d'Allemagne attache une valeur particulière à ce que, pour les livraisons et prestations résultant de l'octroi du crédit, le potentiel économique du Land de Berlin soit utilisé de préférence.

*Article 7.* A l'exception des dispositions de l'article 4 relatives aux transports aériens, le présent Accord s'appliquera également au Land de Berlin, sauf déclaration contraire faite par le Gouvernement de la République fédérale d'Allemagne au Gouvernement de la République togolaise dans les trois mois qui suivront l'entrée en vigueur du présent Accord.

*Article 8.* Le présent Accord entrera en vigueur à la date de sa signature.

FAIT à Lomé, le 12 novembre 1979, en double exemplaire en langues française et allemande, les deux textes faisant également foi.

Pour le Gouvernement  
de la République togolaise :  
[Signé—Signed]<sup>1</sup>

Pour le Gouvernement  
de la République fédérale d'Allemagne  
[Signé—Signed]<sup>2</sup>

---

<sup>1</sup> Signé par Ahianyo—Signed by Ahianyo.

<sup>2</sup> Signé par Seldis—Signed by Dr. Seldis.

[TRANSLATION—TRADUCTION]

AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE FEDERAL REPUBLIC OF GERMANY AND THE GOVERNMENT OF THE TOGOLESE REPUBLIC CONCERNING FINANCIAL CO-OPERATION

The Government of the Federal Republic of Germany and the Government of the Togolese Republic,

In the spirit of the friendly relations existing between the Federal Republic of Germany and the Togolese Republic,

Desiring to consolidate and strengthen these friendly relations through financial co-operation as partners,

Aware that the maintenance of these relations constitutes the basis for the present Agreement,

Intending to contribute to economic and social development in the Togolese Republic,

Have agreed as follows:

*Article 1.* 1. The Government of the Federal Republic of Germany shall enable the Government of the Togolese Republic to raise a loan of up to DM 5 million (five million Deutsche Mark) with the Kreditanstalt für Wiederaufbau, Frankfurt am Main, for the project of assistance in kind for the programme for the autonomous port of Lomé, provided that on examination it is found to be eligible for support.

2. The project referred to in paragraph 1 above may be replaced by other projects if the Government of the Federal Republic of Germany and the Government of the Togolese Republic so agree.

*Article 2.* The utilization of the loan as well as the terms and conditions on which it is granted shall be governed by the provisions of the contracts to be concluded between the borrowers and the Kreditanstalt für Wiederaufbau; such contracts shall be subject to the laws and regulations applicable in the Federal Republic of Germany.

*Article 3.* The Government of the Togolese Republic shall exempt the Kreditanstalt für Wiederaufbau from all taxes and other public charges levied in the Togolese Republic at the time of the conclusion or execution of the contracts referred to in article 2 of this Agreement.

*Article 4.* The Government of the Togolese Republic shall allow passengers and suppliers free choice of transport enterprises for such transportation by land, sea or air of persons and goods as results from the granting of the loans, refrain from taking any measures that might exclude or impede the participation on equal terms of transport enterprises having their place of business in the German area of application of this Agreement, and issue the relevant permits that may be necessary for the participation of such enterprises.

<sup>1</sup> Came into force on 12 November 1979 by signature, in accordance with article 8.



*Article 5.* Deliveries and services for projects financed from the loans shall, unless otherwise provided for in individual cases, be subject to international public tender.

*Article 6.* With regard to deliveries and services resulting from the granting of the loans, the Government of the Federal Republic of Germany attaches particular importance to preference being given to the economic opportunities provided by *Land Berlin*.

*Article 7.* With the exception of those provisions of article 4 which relate to air transport, this Agreement shall also apply to *Land Berlin*, unless the Government of the Federal Republic of Germany makes a contrary declaration to the Government of the Togolese Republic within three months following the entry into force of the present Agreement.

*Article 8.* This Agreement shall enter into force on the date of its signature.

DONE at Lomé on 12 November 1979, in duplicate in the German and French languages, both texts being equally authentic.

For the Government of the Federal Republic of Germany:

[Signed]  
Dr. SELDIS

For the Government of the Togolese Republic:

[Signed]  
AHIANYO

---



**No. 20294**

---

**FEDERAL REPUBLIC OF GERMANY  
and  
MALI**

**Agreement concerning financial co-operation — *Kati Water Project*. Signed at Bamako on 17 November 1979**

*Authentic texts: German and French.*

*Registered by the Federal Republic of Germany on 31 July 1981.*

---

**RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE  
et  
MALI**

**Accord de coopération financière — *Projet relatif à l'approvisionnement en eau de la ville de Kati*. Signé à Bamako le 17 novembre 1979**

*Textes authentiques: allemand et français.*

*Enregistré par la République fédérale d'Allemagne le 31 juillet 1981.*

[GERMAN TEXT—TEXTE ALLEMAND]

**ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDES-  
REPUBLIK DEUTSCHLAND UND DER REGIERUNG DER  
REPUBLIK MALI ÜBER FINANZIELLE ZUSAMMENARBEIT**

Die Regierung der Bundesrepublik Deutschland und die Regierung der Republik Mali,

im Geiste der bestehenden freundschaftlichen Beziehungen zwischen der Bundesrepublik Deutschland und der Republik Mali,

in dem Wunsche, diese freundschaftlichen Beziehungen durch partnerschaftliche finanzielle Zusammenarbeit zu festigen und zu vertiefen,

im Bewußtsein, daß die Aufrechterhaltung dieser Beziehungen die Grundlage dieses Abkommens ist,

in der Absicht, zur sozialen und wirtschaftlichen Entwicklung in Mali beizutragen,

sind wie folgt übereingekommen:

*Artikel 1.* Die Regierung der Bundesrepublik Deutschland ermöglicht es der Regierung der Republik Mali, von der Kreditanstalt für Wiederaufbau, Frankfurt (Main), für das Vorhaben „Wasserversorgung der Stadt Kita“<sup>1</sup> einen Finanzierungsbeitrag bis zu 15,5 Millionen DM (in Worten: fünfzehn Millionen fünfhunderttausend Deutsche Mark) zu erhalten.

*Artikel 2.* Die Verwendung des Finanzierungsbeitrags sowie die Bedingungen, zu denen er gewährt wird, bestimmt der zwischen der Kreditanstalt für Wiederaufbau und der Regierung der Republik Mali zu schließende Finanzierungsvertrag, der den in der Bundesrepublik Deutschland geltenden Rechtsvorschriften unterliegt.

*Artikel 3.* Die Regierung der Republik Mali stellt die Kreditanstalt für Wiederaufbau von sämtlichen Steuern und sonstigen öffentlichen Abgaben frei, die im Zusammenhang mit Abschluß und Durchführung des in Artikel 2 erwähnten Finanzierungsvertrages in Mali erhoben werden.

*Artikel 4.* Die Regierung der Republik Mali überläßt bei den sich aus der Gewährung des Finanzierungsbeitrags ergebenden Transporten von Personen und Gütern im See- und Luftverkehr den Passagieren und Lieferanten die freie Wahl der Verkehrsunternehmen, trifft keine Maßnahmen, welche die Beteiligung der Verkehrsunternehmen mit Sitz in dem deutschen Geltungsbereich dieses Abkommens ausschließen oder erschweren, und erteilt gegebenenfalls die für die Beteiligung dieser Verkehrsunternehmen erforderlichen Genehmigungen.

*Artikel 5.* Lieferungen und Leistungen für Vorhaben, die aus dem Finanzierungsbeitrag finanziert werden, sind international öffentlich auszuschreiben, soweit nicht im Einzelfall etwas Abweichendes festgelegt wird.

<sup>1</sup> Should read: "Kati"—Devräit se lire: «Kati».

*Artikel 6.* Die Regierung der Bundesrepublik Deutschland legt besonderen Wert darauf, daß bei den sich aus der Gewährung des Finanzierungsbeitrags ergebenden Lieferungen und Leistungen die wirtschaftlichen Möglichkeiten des Landes Berlin bevorzugt genutzt werden.

*Artikel 7.* Mit Ausnahme der Bestimmungen des Artikels 4 hinsichtlich des Luftverkehrs gilt dieses Abkommen auch für das Land Berlin, sofern nicht die Regierung der Bundesrepublik Deutschland gegenüber der Regierung der Republik Mali innerhalb von drei Monaten nach Inkrafttreten des Abkommens eine gegenteilige Erklärung abgibt.

*Artikel 8.* Dieses Abkommen tritt am Tage seiner Unterzeichnung in Kraft.

GESCHEHEN zu Bamako am 17. November 1979 in zwei Urschriften, jede in deutscher und französischer Sprache, wobei jeder Wortlaut gleichermaßen verbindlich ist.

Für die Regierung der Bundesrepublik Deutschland:  
Dr. ERHARD HOLTERMANN

Für die Regierung der Republik Mali:  
ALIOUNE BLONDIN BEYE

---

## ACCORD<sup>1</sup> DE COOPÉRATION FINANCIÈRE ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DU MALI ET LE GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE

Le Gouvernement de la République du Mali et le Gouvernement de la République fédérale d'Allemagne,

Dans l'esprit des relations amicales qui existent entre la République du Mali et la République fédérale d'Allemagne,

Désireux de consolider et d'approfondir ces relations amicales par une coopération financière entre partenaires,

Conscients que le maintien de ces relations forme la base du présent Accord,

Dans l'intention de contribuer au développement social et économique au Mali,

Sont convenus de ce qui suit :

*Article 1<sup>er</sup>.* Le Gouvernement de la République fédérale d'Allemagne rendra possible au Gouvernement de la République du Mali d'obtenir de la Kreditanstalt für Wiederaufbau (Institut de crédit pour la reconstruction) Frankfurt/Main, pour le projet « Approvisionnement en eau de la Ville de Kita »<sup>2</sup> une contribution financière jusqu'à concurrence d'un montant total de 15,5 millions de DM (en toutes lettres : quinze millions cinq cent mille deutsche marks).

*Article 2.* L'utilisation de la contribution financière ainsi que les modalités d'octroi seront déterminées par la Convention de financement à conclure entre le Gouvernement de la République du Mali et la Kreditanstalt für Wiederaufbau, Convention soumise à la législation en vigueur en République fédérale d'Allemagne.

*Article 3.* Le Gouvernement de la République du Mali exemptera la Kreditanstalt für Wiederaufbau de tous les impôts et autres taxes publiques perçus au Mali en connexion avec la conclusion et l'exécution de la Convention de financement mentionnée à l'article 2 du présent Accord.

*Article 4.* Pour les transports par mer et par air de personnes et de biens résultant de l'octroi de la contribution financière, le Gouvernement de la République du Mali laissera aux passagers et aux fournisseurs le libre choix des entreprises de transport ; il ne prendra aucune mesure susceptible d'exclure ou d'entraver la participation des entreprises de transport ayant leur siège dans le champ d'application allemand du présent Accord et délivrera, le cas échéant, les autorisations nécessaires à la participation de ces entreprises de transport.

*Article 5.* Les livraisons et prestations destinées à des projets financés au moyen de la contribution financière devront faire l'objet d'un appel d'offres à l'échelon international, s'il n'en est pas disposé autrement dans certains cas d'espèce.

<sup>1</sup> Entré en vigueur le 17 novembre 1979 par la signature, conformément à l'article 8.

<sup>2</sup> Devrait se lire : « Kati ».

*Article 6.* Le Gouvernement de la République fédérale d'Allemagne attache une valeur particulière à ce que, pour les livraisons et prestations résultant de l'octroi de la contribution financière, le potentiel économique du Land de Berlin soit utilisé de préférence.

*Article 7.* A l'exception des dispositions de l'article 4 relatives aux transports aériens, le présent Accord s'appliquera également au Land de Berlin, sauf déclaration contraire faite par le Gouvernement de la République du Mali dans les trois mois qui suivront l'entrée en vigueur du présent Accord.

*Article 8.* Le présent Accord entrera en vigueur à la date de sa signature.

FAIT à Bamako, le 17 novembre 1979, en double exemplaire en langues française et allemande, les deux textes faisant également foi.

Pour le Gouvernement  
de la République du Mali :

[Signé — Signed] <sup>1</sup>

Pour le Gouvernement  
de la République fédérale  
d'Allemagne :

[Signé — Signed] <sup>2</sup>

---

<sup>1</sup> Signé par Alioune Blondin Beye—Signed by Alioune Blondin Beye.

<sup>2</sup> Signé par Erhard Holtermann—Signed by Dr. Erhard Holtermann.

[TRANSLATION — TRADUCTION]

**AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE FEDERAL REPUBLIC OF GERMANY AND THE GOVERNMENT OF THE REPUBLIC OF MALI CONCERNING FINANCIAL CO-OPERATION**

The Government of the Federal Republic of Germany and the Government of the Republic of Mali,

In the spirit of the friendly relations existing between the Federal Republic of Germany and the Republic of Mali,

Desiring to consolidate and strengthen these friendly relations through financial co-operation as partners,

Aware that the maintenance of these relations constitutes the basis for the present Agreement,

With a view to contributing to social and economic development in Mali,

Have agreed as follows:

*Article 1.* The Government of the Federal Republic of Germany shall enable the Government of the Republic of Mali to obtain a financial contribution of up to DM 15.5 million (fifteen million five hundred thousand Deutsche Mark) from the Kreditanstalt für Wiederaufbau, Frankfurt/Main, for the project "Water Supply of the City of Kati".

*Article 2.* The utilization of the financial contribution and the terms and conditions on which it will be granted shall be determined by a financing agreement to be concluded between the Kreditanstalt für Wiederaufbau and the Government of the Republic of Mali, which shall be subject to the legal provisions applicable in the Federal Republic of Germany.

*Article 3.* The Government of the Republic of Mali shall exempt the Kreditanstalt für Wiederaufbau from all taxes and other public charges levied in Mali in connection with the conclusion and execution of the financing agreement referred to in article 2.

*Article 4.* The Government of the Republic of Mali shall allow passengers and suppliers free choice of transport enterprises for such maritime or air transport of persons and goods as arises from the grant of the financial contribution; it shall refrain from taking any measure that might exclude or impair the participation of transport enterprises having their principal place of business in the German area of application of this Agreement and shall grant any permits necessary for the participation of such transport enterprises.

*Article 5.* Unless otherwise specified in individual cases, the provision of supplies and services for projects financed by means of the financial contribution shall be subject to international tender.

<sup>1</sup> Came into force on 17 November 1979 by signature, in accordance with article 8.



**Article 6.** With regard to supplies and services resulting from the grant of the financial contribution, the Government of the Federal Republic of Germany attaches particular importance to the preferential utilization of the economic potential of *Land Berlin*.

**Article 7.** With the exception of the provisions of article 4 which relate to air transport, this Agreement shall also apply to *Land Berlin*, unless the Government of the Federal Republic of Germany makes a declaration to the contrary to the Government of the Republic of Mali within three months following the entry into force of the present Agreement.

**Article 8.** This Agreement shall enter into force on the date of its signature.

DONE at Bamako on 17 November 1979, in two original copies, each in the German and French languages, both texts being equally authentic.

For the Government of the Federal Republic of Germany:

[Signed]

Dr. ERHARD HOLTERMANN

For the Government of the Republic of Mali:

[Signed]

ALIOUNE BLONDIN BEYE

---



No. 20295

---

**FEDERAL REPUBLIC OF GERMANY  
and  
MALI**

**Agreement concerning financial co-operation — *Kati Water Supply Project (Phase II)*. Signed at Bamako on 17 November 1979**

*Authentic texts: German and French.*

*Registered by the Federal Republic of Germany on 31 July 1981.*

---

**RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE  
et  
MALI**

**Accord de coopération financière — *Projet relatif à l'alimentation en eau de la ville de Kati (phase II)*. Signé à Bamako le 17 novembre 1979**

*Textes authentiques: allemand et français.*

*Enregistré par la République fédérale d'Allemagne le 31 juillet 1981.*

[GERMAN TEXT—TEXTE ALLEMAND]

## ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDESREPUBLIC DEUTSCHLAND UND DER REGIERUNG DER REPUBLIK MALI ÜBER FINANZIELLE ZUSAMMENARBEIT

Die Regierung der Bundesrepublik Deutschland und die Regierung der Republik Mali,

im Geiste der bestehenden freundschaftlichen Beziehungen zwischen der Bundesrepublik Deutschland und der Republik Mali,

in dem Wunsche, diese freundschaftlichen Beziehungen durch partnerschaftliche finanzielle Zusammenarbeit zu festigen und zu vertiefen,

im Bewußtsein, daß die Aufrechterhaltung dieser Beziehungen die Grundlage dieses Abkommens ist,

in der Absicht, zur sozialen und wirtschaftlichen Entwicklung in der Republik Mali beizutragen,

sind wie folgt übereingekommen:

*Artikel 1.* (1) Die Regierung der Bundesrepublik Deutschland ermöglicht es der Regierung der Republik Mali von der Kreditanstalt für Wiederaufbau, Frankfurt (Main), für das Vorhaben „Wasserversorgung der Stadt Kati II“, wenn nach Prüfung die Förderungswürdigkeit festgestellt worden ist, einen Finanzierungsbeitrag bis zu 7 Millionen DM (in Worten: sieben Millionen Deutsche Mark) zu erhalten.

(2) Das in Absatz 1 bezeichnete Vorhaben kann im Einvernehmen zwischen der Regierung der Bundesrepublik Deutschland und der Regierung der Republik Mali durch andere Vorhaben ersetzt werden.

*Artikel 2.* Die Verwendung des Finanzierungsbeitrages sowie die Bedingungen, zu denen er gewährt wird, bestimmt der zwischen der Kreditanstalt für Wiederaufbau und der Regierung der Republik Mali zu schließende Finanzierungsvertrag, der den in der Bundesrepublik Deutschland geltenden Rechtsvorschriften unterliegt.

*Artikel 3.* Die Regierung der Republik Mali stellt die Kreditanstalt für Wiederaufbau von sämtlichen Steuern und sonstigen öffentlichen Abgaben frei, die im Zusammenhang mit Abschluß und Durchführung des in Artikel 2 erwähnten Finanzierungsvertrages in Mali erhoben werden.

*Artikel 4.* Die Regierung der Republik Mali überläßt bei den sich aus der Gewährung des Finanzierungsbeitrages ergebenden Transporten von Personen und Gütern im See- und Luftverkehr den Passagieren und Lieferanten die freie Wahl der Verkehrsunternehmen, trifft keine Maßnahmen, welche die Beteiligung der Verkehrsunternehmen mit Sitz in dem deutschen Geltungsbereich dieses Abkommens ausschließen oder erschweren, und erteilt gegebenenfalls die für die Beteiligung dieser Verkehrsunternehmen erforderlichen Genehmigungen.

*Artikel 5.* Lieferungen und Leistungen für Vorhaben, die aus dem Finanzierungsbeitrag finanziert werden, sind international öffentlich auszusprechen, soweit nicht im Einzelfall etwas Abweichendes festgelegt wird.

*Artikel 6.* Die Regierung der Bundesrepublik Deutschland legt besonderen Wert darauf, daß bei den sich aus der Gewährung des Finanzierungsbeitrages ergebenden Lieferungen und Leistungen die wirtschaftlichen Möglichkeiten des Landes Berlin bevorzugt genutzt werden.

*Artikel 7.* Mit Ausnahme der Bestimmungen des Artikels 4 hinsichtlich des Luftverkehrs gilt dieses Abkommen auch für das Land Berlin, sofern nicht die Regierung der Bundesrepublik Deutschland gegenüber der Regierung der Republik Mali innerhalb von drei Monaten nach Inkrafttreten des Abkommens eine gegenteilige Erklärung abgibt.

*Artikel 8.* Dieses Abkommen tritt am Tage seiner Unterzeichnung in Kraft.

GESCHEHEN zu Bamako am 17. November 1979 in zwei Urschriften, jede in deutscher und französischer Sprache, wobei jeder Wortlaut gleichermaßen verbindlich ist.

Für die Regierung der Bundesrepublik Deutschland:  
Dr. ERHARD HOLTERMANN

Für die Regierung der Republik Mali:  
ALIOUNE BLONDIN BEYE

---

## ACCORD<sup>1</sup> DE COOPÉRATION FINANCIÈRE ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DU MALI ET LE GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE

Le Gouvernement de la République du Mali et le Gouvernement de la République fédérale d'Allemagne,

Dans l'esprit des relations amicales qui existent entre la République du Mali et la République fédérale d'Allemagne,

Désireux de consolider et d'approfondir ces relations amicales par une coopération financière entre partenaires,

Conscients que le maintien de ces relations forme la base du présent Accord,

Dans l'intention de contribuer au développement social et économique en République du Mali,

Sont convenus de ce qui suit :

*Article 1<sup>er</sup>.* 1) Le Gouvernement de la République fédérale d'Allemagne rendra possible au Gouvernement de la République du Mali d'obtenir de la Kreditanstalt für Wiederaufbau (Institut de crédit pour la reconstruction), Frankfurt/Main, pour le projet « Alimentation en eau de la Ville de Kati II », à condition qu'après examen le projet ait été reconnu digne d'être encouragé, une contribution financière jusqu'à concurrence d'un montant total de 7 millions de DM (en toutes lettres: sept millions de deutsche marks).

2) Le Gouvernement de la République du Mali et le Gouvernement de la République fédérale d'Allemagne pourront décider, d'un commun accord, de remplacer le projet mentionné au paragraphe 1 ci-dessus par d'autres projets.

*Article 2.* L'utilisation de la contribution financière ainsi que les modalités d'octroi seront déterminées par la Convention de financement à conclure entre le Gouvernement de la République du Mali et la Kreditanstalt für Wiederaufbau, Convention soumise à la législation en vigueur en République fédérale d'Allemagne.

*Article 3.* Le Gouvernement de la République du Mali exemptera la Kreditanstalt für Wiederaufbau de tous les impôts et autres taxes publiques perçus au Mali en connexion avec la conclusion et l'exécution de la Convention de financement mentionnée à l'article 2 du présent Accord.

*Article 4.* Pour les transports par mer et par air de personnes et de biens résultant de l'octroi de la contribution financière, le Gouvernement de la République du Mali laissera aux passagers et aux fournisseurs le libre choix des entreprises de transport; il ne prendra aucune mesure susceptible d'exclure ou d'entraver la participation des entreprises de transport ayant leur siège dans le champ d'application allemand du présent Accord et délivrera, le cas échéant, les autorisations nécessaires à la participation de ces entreprises de transport.

<sup>1</sup> Entré en vigueur le 17 novembre 1979 par la signature, conformément à l'article 8.

*Article 5.* Les livraisons et prestations destinées à des projets financés au moyen de la contribution financière devront faire l'objet d'un appel d'offres à l'échelon international, s'il n'en est pas disposé autrement dans certains cas d'espèce.

*Article 6.* Le Gouvernement de la République fédérale d'Allemagne attache une valeur particulière à ce que, pour les livraisons et prestations résultant de l'octroi de la contribution financière, le potentiel économique du Land de Berlin soit utilisé de préférence.

*Article 7.* A l'exception des dispositions de l'article 4 relatives aux transports aériens, le présent Accord s'appliquera également au Land de Berlin, sauf déclaration contraire faite par le Gouvernement de la République fédérale d'Allemagne au Gouvernement de la République du Mali dans les trois mois qui suivront l'entrée en vigueur du présent Accord.

*Article 8.* Le présent Accord entrera en vigueur à la date de sa signature.

FAIT à Bamako, le 17 novembre 1979, en double exemplaire en langues française et allemande, les deux textes faisant également foi.

Pour le Gouvernement  
de la République du Mali :

[Signé—Signed]<sup>1</sup>

Pour le Gouvernement  
de la République fédérale  
d'Allemagne :

[Signé—Signed]<sup>2</sup>

---

<sup>1</sup> Signé par Alioune Blondin Beye—Signed by Alioune Blondin Beye.

<sup>2</sup> Signé par Erhard Holtermann—Signed by Dr. Erhard Holtermann.

## [TRANSLATION—TRADUCTION]

**AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE FEDERAL REPUBLIC OF GERMANY AND THE GOVERNMENT OF THE REPUBLIC OF MALI CONCERNING FINANCIAL CO-OPERATION**

The Government of the Federal Republic of Germany and the Government of the Republic of Mali,

In the spirit of the friendly relations existing between the Federal Republic of Germany and the Republic of Mali,

Desiring to consolidate and strengthen these friendly relations through financial co-operation as partners,

Aware that the maintenance of these relations constitutes the basis for the present Agreement,

With a view to contributing to social and economic development in the Republic of Mali,

Have agreed as follows:

*Article 1.* 1. The Government of the Federal Republic of Germany shall enable the Government of the Republic of Mali to obtain a financial contribution of up to DM 7 million (seven million Deutsche Mark) from the Kreditanstalt für Wiederaufbau, Frankfurt/Main, for the project "Water Supply of the City of Kati II", provided that, on examination, it is considered deserving of support.

2. The project specified in paragraph 1 above may, by agreement between the Government of the Federal Republic of Germany and the Government of the Republic of Mali, be replaced by other projects.

*Article 2.* The utilization of the financial contribution and the terms and conditions on which it will be granted shall be determined by a financing agreement to be concluded between the Kreditanstalt für Wiederaufbau and the Government of the Republic of Mali, which shall be subject to the legal provisions applicable in the Federal Republic of Germany.

*Article 3.* The Government of the Republic of Mali shall exempt the Kreditanstalt für Wiederaufbau from all taxes and other public charges levied in Mali in connection with the conclusion and execution of the financing agreement referred to in article 2.

*Article 4.* The Government of the Republic of Mali shall allow passengers and suppliers free choice of transport enterprises for such maritime or air transport of persons and goods as arises from the grant of the financial contribution; it shall refrain from taking any measure that might exclude or impair the participation of transport enterprises having their principal place of business in the German area of application of this Agreement and shall grant any permits necessary for the participation of such transport enterprises.

<sup>1</sup> Came into force on 17 November 1979 by signature, in accordance with article 8.



*Article 5.* Unless otherwise specified in individual cases, the provision of supplies and services for projects financed by means of the financial contribution shall be subject to international tender.

*Article 6.* With regard to supplies and services resulting from the grant of the financial contribution, the Government of the Federal Republic of Germany attaches particular importance to the preferential utilization of the economic potential of *Land Berlin*.

*Article 7.* With the exception of the provisions of article 4 which relate to air transport, this Agreement shall also apply to *Land Berlin*, unless the Government of the Federal Republic of Germany makes a declaration to the contrary to the Government of the Republic of Mali within three months following the entry into force of the present Agreement.

*Article 8.* This Agreement shall enter into force on the date of its signature.

DONE at Bamako on 17 November 1979, in two original copies, each in the German and French languages, both texts being equally authentic.

For the Government of the Federal Republic of Germany:

[*Signed*]

Dr. ERHARD HOLTERMANN

For the Government of the Republic of Mali:

[*Signed*]

ALIOUNE BLONDIN BEYE

---



No. 20296

---

**FEDERAL REPUBLIC OF GERMANY**  
and  
**MALI**

**Agreement concerning financial co-operation — *Kati Power Project*. Signed at Bamako on 17 November 1979**

*Authentic texts: German and French.*

*Registered by the Federal Republic of Germany on 31 July 1981.*

---

**RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE**  
et  
**MALI**

**Accord de coopération financière — *Projet relatif à l'électrification de la ville de Kati*. Signé à Bamako le 17 novembre 1979**

*Textes authentiques : allemand et français.*

*Enregistré par la République fédérale d'Allemagne le 31 juillet 1981.*

[GERMAN TEXT—TEXTE ALLEMAND]

**ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDES-  
REPUBLIK DEUTSCHLAND UND DER REGIERUNG DER  
REPUBLIK MALI ÜBER FINANZIELLE ZUSAMMENARBEIT**

Die Regierung der Bundesrepublik Deutschland und die Regierung der Republik Mali,

im Geiste der bestehenden freundschaftlichen Beziehungen zwischen der Bundesrepublik Deutschland und der Republik Mali,

in dem Wunsche, diese freundschaftlichen Beziehungen durch partnerschaftliche finanzielle Zusammenarbeit zu festigen und zu vertiefen.

im Bewußtsein, daß die Aufrechterhaltung dieser Beziehungen die Grundlage dieses Abkommens ist,

in der Absicht, zur sozialen und wirtschaftlichen Entwicklung in Mali beizutragen,

sind wie folgt übereingekommen:

*Artikel 1.* Die Regierung der Bundesrepublik Deutschland ermöglicht es der Regierung der Republik Mali, von der Kreditanstalt für Wiederaufbau, Frankfurt (Main), für das Vorhaben „Elektrifizierung der Stadt Kita“<sup>1</sup> einen Finanzierungsbeitrag bis zu 750 000,—DM (in Worten: siebenhundertfünfzigtausend Deutsche Mark) zu erhalten.

*Artikel 2.* Die Verwendung des Finanzierungsbeitrags sowie die Bedingungen, zu denen er gewährt wird, bestimmt der zwischen der Kreditanstalt für Wiederaufbau und der Regierung der Republik Mali zu schließende Finanzierungsvertrag, der den in der Bundesrepublik Deutschland geltenden Rechtsvorschriften unterliegt.

*Artikel 3.* Die Regierung der Republik Mali stellt die Kreditanstalt für Wiederaufbau von sämtlichen Steuern und sonstigen öffentlichen Abgaben frei, die im Zusammenhang mit Abschluß und Durchführung des in Artikel 2 erwähnten Finanzierungsvertrages in Mali erhoben werden.

*Artikel 4.* Die Regierung der Republik Mali überläßt bei den sich aus der Gewährung des Finanzierungsbeitrages ergebenden Transporten von Personen und Gütern im See- und Luftverkehr den Passagieren und Lieferanten die freie Wahl der Verkehrsunternehmen, trifft keine Maßnahmen, welche die Beteiligung der Verkehrsunternehmen mit Sitz in dem deutschen Geltungsbereich dieses Abkommens ausschließen oder erschweren, und erteilt gegebenenfalls die für die Beteiligung dieser Verkehrsunternehmen erforderlichen Genehmigungen.

*Artikel 5.* Lieferungen und Leistungen für Vorhaben, die aus dem Finanzierungsbeitrag finanziert werden, sind international öffentlich auszusprechen, soweit nicht im Einzelfall etwas Abweichendes festgelegt wird.

<sup>1</sup> Should read: "Kati"—Devrait se lire: « Kati ».

**Artikel 6.** Die Regierung der Bundesrepublik Deutschland legt besonderen Wert darauf, daß bei den sich aus der Gewährung des Finanzierungsbeitrags ergebenden Lieferungen und Leistungen die wirtschaftlichen Möglichkeiten des Landes Berlin bevorzugt genutzt werden.

**Artikel 7.** Mit Ausnahme der Bestimmungen des Artikels 4 hinsichtlich des Luftverkehrs gilt dieses Abkommen auch für das Land Berlin, sofern nicht die Regierung der Bundesrepublik Deutschland gegenüber der Regierung der Republik Mali innerhalb von drei Monaten nach Inkrafttreten des Abkommens eine gegenteilige Erklärung abgibt.

**Artikel 8.** Dieses Abkommen tritt am Tage seiner Unterzeichnung in Kraft.

GESCHEHEN zu Bamako am 17. November 1979 in zwei Urschriften, jede in deutscher und französischer Sprache, wobei jeder Wortlaut gleichermaßen verbindlich ist.

Für die Regierung der Bundesrepublik Deutschland:  
Dr. ERHARD HOLTERMANN

Für die Regierung der Republik Mali:  
ALIOUNE BLONDIN BEYE

---

## ACCORD<sup>1</sup> DE COOPÉRATION FINANCIÈRE ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DU MALI ET LE GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE

Le Gouvernement de la République du Mali et le Gouvernement de la République fédérale d'Allemagne,

Dans l'esprit des relations amicales qui existent entre la République du Mali et la République fédérale d'Allemagne,

Désireux de consolider et d'approfondir ces relations amicales par une coopération financière entre partenaires,

Conscients que le maintien de ces relations forme la base du présent Accord,

Dans l'intention de contribuer au développement social et économique en République du Mali,

Sont convenus de ce qui suit :

*Article 1<sup>er</sup>.* Le Gouvernement de la République fédérale d'Allemagne rendra possible au Gouvernement de la République du Mali d'obtenir de la Kreditanstalt für Wiederaufbau (Institut de crédit pour la reconstruction), Frankfurt/Main, pour le projet « Electrification de la Ville de Kita »<sup>2</sup>, une contribution financière jusqu'à concurrence d'un montant total de 750 000 DM (en toutes lettres : sept cent cinquante mille deutsche marks).

*Article 2.* L'utilisation de la contribution financière ainsi que les modalités d'octroi seront déterminées par la Convention de financement à conclure entre le Gouvernement de la République du Mali et la Kreditanstalt für Wiederaufbau, Convention soumise à la législation en vigueur en République fédérale d'Allemagne.

*Article 3.* Le Gouvernement de la République du Mali exemptera la Kreditanstalt für Wiederaufbau de tous les impôts et autres taxes publiques perçus au Mali en connexion avec la conclusion et l'exécution de la Convention de financement mentionnée à l'article 2 du présent Accord.

*Article 4.* Pour les transports par mer et par air de personnes et de biens résultant de l'octroi de la contribution financière, le Gouvernement de la République du Mali laissera aux passagers et aux fournisseurs le libre choix des entreprises de transport ; il ne prendra aucune mesure susceptible d'exclure ou d'entraver la participation des entreprises de transport ayant leur siège dans le champ d'application allemand du présent Accord et délivrera, le cas échéant, les autorisations nécessaires à la participation de ces entreprises de transport.

*Article 5.* Les livraisons et prestations destinées à des projets financés au moyen de la contribution financière devront faire l'objet d'un appel d'offres à l'échelon international, s'il n'en est pas disposé autrement dans certains cas d'espèce.

<sup>1</sup> Entré en vigueur le 17 novembre 1979 par la signature, conformément à l'article 8.

<sup>2</sup> Devrait se lire : « Kati ».

*Article 6.* Le Gouvernement de la République fédérale d'Allemagne attache une valeur particulière à ce que, pour les livraisons et prestations résultant de l'octroi de la contribution financière, le potentiel économique du Land de Berlin soit utilisé de préférence.

*Article 7.* A l'exception des dispositions de l'article 4 relatives aux transports aériens, le présent Accord s'appliquera également au Land de Berlin, sauf déclaration contraire faite par le Gouvernement de la République fédérale d'Allemagne au Gouvernement de la République du Mali dans les trois mois qui suivront l'entrée en vigueur du présent Accord.

*Article 8.* Le présent Accord entrera en vigueur à la date de sa signature.

FAIT à Bamako, le 17 novembre 1979, en double exemplaire en langues française et allemande, les deux textes faisant également foi.

Pour le Gouvernement  
de la République fédérale  
d'Allemagne :

[Signé—Signed]<sup>1</sup>

Pour le Gouvernement  
de la République du Mali :

[Signé—Signed]<sup>2</sup>

---

<sup>1</sup> Signé par Erhard Holtermann—Signed by Dr. Erhard Holtermann.

<sup>2</sup> Signé par Alioune Blondin Beye—Signed by Alioune Blondin Beye.

[TRANSLATION—TRADUCTION]

**AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE FEDERAL REPUBLIC OF GERMANY AND THE GOVERNMENT OF THE REPUBLIC OF MALI CONCERNING FINANCIAL CO-OPERATION**

The Government of the Federal Republic of Germany and the Government of the Republic of Mali,

In the spirit of the friendly relations existing between the Federal Republic of Germany and the Republic of Mali,

Desiring to consolidate and strengthen these friendly relations through financial co-operation as partners,

Aware that the maintenance of these relations constitutes the basis for the present Agreement,

With a view to contributing to social and economic development in Mali,

Have agreed as follows:

*Article 1.* The Government of the Federal Republic of Germany shall enable the Government of the Republic of Mali to obtain a financial contribution of up to DM 750,000 (seven hundred and fifty thousand Deutsche Mark) from the Kreditanstalt für Wiederaufbau, Frankfurt/Main, for the project "Electrification of the City of Kati".

*Article 2.* The utilization of the financial contribution and the terms and conditions on which it will be granted shall be determined by a financing agreement to be concluded between the Kreditanstalt für Wiederaufbau and the Government of the Republic of Mali, which shall be subject to the legal provisions applicable in the Federal Republic of Germany.

*Article 3.* The Government of the Republic of Mali shall exempt the Kreditanstalt für Wiederaufbau from all taxes and other public charges levied in Mali in connection with the conclusion and execution of the financing agreement referred to in article 2.

*Article 4.* The Government of the Republic of Mali shall allow passengers and suppliers free choice of transport enterprises for such maritime or air transport of persons and goods as arises from the grant of the financial contribution; it shall refrain from taking any measure that might exclude or impair the participation of transport enterprises having their principal place of business in the German area of application of this Agreement and shall grant any permits necessary for the participation of such transport enterprises.

*Article 5.* Unless otherwise specified in individual cases, the provision of supplies and services for projects financed by means of the financial contribution shall be subject to international tender.

<sup>1</sup> Came into force on 17 November, 1979 by signature, in accordance with article 8.



*Article 6.* With regard to supplies and services resulting from the grant of the financial contribution, the Government of the Federal Republic of Germany attaches particular importance to the preferential utilization of the economic potential of *Land Berlin*.

*Article 7.* With the exception of the provisions of article 4 which relate to air transport, this Agreement shall also apply to *Land Berlin*, unless the Government of the Federal Republic of Germany makes a declaration to the contrary to the Government of the Republic of Mali within three months following the entry into force of the present Agreement.

*Article 8.* This Agreement shall enter into force on the date of its signature.

DONE at Bamako on 17 November 1979, in two original copies, each in the German and French languages, both texts being equally authentic.

For the Government of the Federal Republic of Germany:

[Signed]

Dr. ERHARD HOLTERMANN

For the Government of the Republic of Mali:

[Signed]

ALIOUNE BLONDIN BEYE

---



No. 20297

---

**FEDERAL REPUBLIC OF GERMANY  
and  
DOMINICAN REPUBLIC**

**Agreement concerning financial co-operation (with annex).  
Signed at Santo Domingo on 21 November 1979**

*Authentic texts: German and Spanish.*

*Registered by the Federal Republic of Germany on 31 July 1981.*

---

**RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE  
et  
RÉPUBLIQUE DOMINICAINE**

**Accord de coopération financière (avec annexe). Signé à  
Saint-Domingue le 21 novembre 1979**

*Textes authentiques: allemand et espagnol.*

*Enregistré par la République fédérale d'Allemagne le 31 juillet 1981.*

[GERMAN TEXT—TEXTE ALLEMAND]

**ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDESREPUBLIC DEUTSCHLAND UND DER REGIERUNG DER DOMINIKANISCHEN REPUBLIK ÜBER FINANZIELLE ZUSAMMENARBEIT**

Die Regierung der Bundesrepublik Deutschland und die Regierung der Dominikanischen Republik,

im Geiste der bestehenden freundschaftlichen Beziehungen zwischen der Bundesrepublik Deutschland und der Dominikanischen Republik,

in dem Wunsche, diese freundschaftlichen Beziehungen durch partnerschaftliche finanzielle Zusammenarbeit zu festigen und zu vertiefen,

im Bewußtsein, daß die Aufrechterhaltung dieser Beziehungen die Grundlage dieses Abkommens ist,

in der Absicht, zur sozialen und wirtschaftlichen Entwicklung in der Dominikanischen Republik beizutragen,

sind wie folgt übereingekommen:

*Artikel 1.* (1) Die Regierung der Bundesrepublik Deutschland ermöglicht es der Regierung der Dominikanischen Republik, bei der Kreditanstalt für Wiederaufbau, Frankfurt am Main,

(a) für das Vorhaben „Programmbestimmte Warenhilfe für den Energiesektor“, wenn nach Prüfung die Förderungswürdigkeit festgestellt worden ist, ein Darlehen bis zu 15 Millionen DM (in Worten: fünfzehn Millionen Deutsche Mark) und

(b) zur Finanzierung der Devisenkosten für den Bezug von Waren und Leistungen zur Deckung des laufenden notwendigen zivilen Bedarfs und der im Zusammenhang mit der finanzierten Wareneinfuhr anfallenden Devisen- und Inlandskosten für Transport, Versicherung und Montage ein Darlehen bis zu 5 Millionen DM (in Worten: fünf Millionen Deutsche Mark)

aufzunehmen.

(2) Es muß sich sowohl bei dem Vorhaben gemäß Absatz 1 Buchstabe *a* als auch bei dem Vorhaben gemäß Absatz 1 Buchstabe *b* um Lieferungen und Leistungen handeln, für die die Liefer- beziehungsweise Leistungsverträge nach dem 31. August 1979 abgeschlossen worden sind.

(3) Für das in Absatz 1 Buchstabe *b* genannte Vorhaben muß es sich um Lieferungen und Leistungen gemäß der diesem Abkommen als Anlage beigefügten Liste handeln.

(4) Die in Absatz 1 bezeichneten Vorhaben können im Einvernehmen zwischen der Regierung der Bundesrepublik Deutschland und der Regierung der Dominikanischen Republik durch andere Vorhaben ersetzt werden.

*Artikel 2.* Die Verwendung dieser Darlehen sowie die Bedingungen, zu denen sie gewährt werden, bestimmen die zwischen dem Darlehensnehmer und der Kreditanstalt für Wiederaufbau zu schließenden Verträge, die den in der Bundesrepublik Deutschland geltenden Rechtsvorschriften unterliegen.

**Artikel 3.** Die Regierung der Dominikanischen Republik stellt die Kreditanstalt für Wiederaufbau von sämtlichen Steuern und sonstigen öffentlichen Abgaben frei, die in Zusammenhang mit Abschluß und Durchführung der in Artikel 2 erwähnten Verträge in der Dominikanischen Republik erhoben werden.

**Artikel 4.** Die Regierung der Dominikanischen Republik überläßt bei den sich aus der Darlehensgewährung ergebenden Transporten von Personen und Gütern im See-, Land- und Luftverkehr den Passagieren und Lieferanten die freie Wahl der Verkehrsunternehmen, trifft keine Maßnahmen, welche die gleichberechtigte Beteiligung der Verkehrsunternehmen mit Sitz in dem deutschen Geltungsbereich dieses Abkommens ausschließen oder erschweren, und erteilt gegebenenfalls die für eine Beteiligung dieser Verkehrsunternehmen erforderlichen Genehmigungen.

**Artikel 5.** Lieferungen und Leistungen für Vorhaben, die aus dem Darlehen gemäß Artikel 1 Buchstabe *a* finanziert werden, sind international öffentlich auszuschreiben, soweit nicht im Einzelfall etwas Abweichendes festgelegt wird.

**Artikel 6.** Die Regierung der Bundesrepublik Deutschland legt besonderen Wert darauf, daß bei den sich aus der Darlehensgewährung ergebenden Lieferungen und Leistungen die wirtschaftlichen Möglichkeiten des Landes Berlin bevorzugt genutzt werden.

**Artikel 7.** Mit Ausnahme der Bestimmungen des Artikels 4 hinsichtlich des Luftverkehrs gilt dieses Abkommen auch für das Land Berlin, sofern nicht die Regierung der Bundesrepublik Deutschland gegenüber der Regierung der Dominikanischen Republik innerhalb von drei Monaten nach Inkrafttreten des Abkommens eine gegenteilige Erklärung abgibt.

**Artikel 8.** Dieses Abkommen tritt am Tage seiner Unterzeichnung in Kraft.

GESCHEHEN zu Santo Domingo am 21. November 1979 in zwei Urschriften, jede in deutscher und spanischer Sprache, wobei jeder Wortlaut gleichermaßen verbindlich ist.

Für die Regierung der Bundesrepublik Deutschland:

RAINER OFFERGELD

Bundesminister für wirtschaftliche Zusammenarbeit

Für die Regierung der Dominikanischen Republik:

Don ANTONIO GUZMÁN

Präsident der Republik

**ANLAGE ZUM ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDESREPUBLIK DEUTSCHLAND UND DER REGIERUNG DER DOMINIKANISCHEN REPUBLIK ÜBER FINANZIELLE ZUSAMMENARBEIT**

1. Liste der Waren und Leistungen, die gemäß Artikel 1 Absatz 1 Buchstabe *b* des Regierungsabkommens vom 21. November 1979 aus dem Darlehen finanziert werden können:

- (a) Industrielle Roh- und Hilfsstoffe sowie Halbfabrikate,
- (b) industrielle Ausrüstungen sowie landwirtschaftliche Maschinen und Geräte,
- (c) Ersatz- und Zubehörteile aller Art,

- (d) Erzeugnisse der chemischen Industrie, insbesondere Düngemittel, Pflanzenschutz- und Schädlingsbekämpfungsmittel, Arzneimittel,
- (e) sonstige gewerbliche Erzeugnisse, Erzeugnisse, die für die Entwicklung der Dominikanischen Republik von Bedeutung sind,
- (f) Beratungsleistungen, Patente und Lizenzgebühren.

2. Einfuhrgüter, die in dieser Liste nicht enthalten sind, können nur finanziert werden, wenn die vorherige Zustimmung der Regierung der Bundesrepublik Deutschland dafür vorliegt.

3. Die Einfuhr von Luxusgütern und von Verbrauchsgütern für den privaten Bedarf sowie Gütern Güten und Anlagen, die militärischen Zwecken dienen, ist von der Finanzierung aus dem Darlehen ausgeschlossen.

---

[SPANISH TEXT—TEXTE ESPAGNOL]

## CONVENIO ENTRE EL GOBIERNO DE LA REPÚBLICA DOMINICANA Y EL GOBIERNO DE LA REPÚBLICA FEDERAL DE ALEMANIA SOBRE COOPERACIÓN FINANCIERA

El Gobierno de la República Dominicana y el Gobierno de la República Federal de Alemania,

En el espíritu de las relaciones amistosas existentes entre la República Dominicana y la República Federal de Alemania,

En el deseo de consolidar e intensificar estas relaciones amistosas por medio de una cooperación financiera entre compartes,

Conscientes de que el mantenimiento de estas relaciones constituye la base del presente Convenio,

Con el propósito de contribuir al desarrollo social y económico en la República Dominicana,

Han convenido en lo siguiente:

**Artículo 1.** (1) El Gobierno de la República Federal de Alemania otorga al Gobierno de la República Dominicana la posibilidad de contratar con el Kreditanstalt für Wiederaufbau (Instituto de Crédito para la Reconstrucción), Frankfurt/Main,

- a) Un préstamo hasta la suma de 15 millones DM (en letra: quince millones Deutsche Mark) para el proyecto “Ayuda de mercancías conforme a programas para el sector energético”, si después de examinado resulta digno de apoyo, y
- b) Un préstamo de hasta 5 millones DM (en letra: cinco millones Deutsche Mark) para la financiación de gastos de divisas surgidos del suministro de mercancías y servicios destinados a cubrir las necesidades civiles corrientes y de los gastos en moneda extranjera y nacional surgidos del transporte, seguro y montaje de mercancías de importación financiada.

(2) Tanto respecto al proyecto mencionado en el subpárrafo 1 letra a) como respecto al mencionado en el subpárrafo 1 letra b) tendrá que tratarse de suministros o servicios cuyos respectivos contratos se hayan concertado después del 31 de agosto de 1979.

(3) Respecto a los proyectos mencionados en el subpárrafo 1 letra b) tendrá que tratarse de suministros y servicios según la lista anexa al presente Convenio.

(4) Los proyectos mencionados en el subpárrafo 1 podrán ser reemplazados por otros si el Gobierno de la República Dominicana y el Gobierno de la República Federal de Alemania así lo convienen.

**Artículo 2.** El empleo de estos préstamos, así como las condiciones de su concesión, se fijarán por los contratos que habrán de concertarse entre el prestatario y el Kreditanstalt für Wiederaufbau, contratos que estarán sujetos a las disposiciones legales vigentes en la República Federal de Alemania.

**Artículo 3.** El Gobierno de la República Dominicana eximirá al Kreditanstalt für Wiederaufbau de todos los impuestos y demás gravámenes

públicos que se devenguen en la República Dominicana en relación con la concertación y ejecución de los contratos que habrán de concluirse conforme al Artículo 2.

**Artículo 4.** Respecto a los transportes marítimos, terrestres y aéreos de personas y mercancías resultantes de la concesión de los préstamos, el Gobierno de la República Dominicana permitirá a los pasajeros y proveedores elegir libremente entre las empresas de transporte, no adoptará medidas que excluyan o dificulten la participación de las empresas de transporte con sede en el área alemana de aplicación del presente Convenio, y otorgará en su caso las autorizaciones necesarias para la participación de esas empresas de transporte.

**Artículo 5.** Los suministros y servicios para proyectos que se financien con los préstamos a que se refiere el artículo 1 letra a) deberán sacarse a licitación pública internacional, a no ser que se convenga algo diferente para casos especiales.

**Artículo 6.** El Gobierno de la República Federal de Alemania tiene especial interés en que en los suministros y servicios que resultaren de la concesión de los préstamos se utilicen con preferencia las posibilidades económicas del Land Berlín.

**Artículo 7.** Con excepción de las disposiciones del artículo 4 en lo referente a los transportes aéreos, el presente Convenio se aplicará también al Land Berlín en tanto que el Gobierno de la República Federal de Alemania no haga una declaración en contrario al Gobierno de la República Dominicana dentro de los tres meses siguientes a la entrada en vigor del presente Convenio.

**Artículo 8.** El presente Convenio entrará en vigor el día de su firma.

HECHO en Santo Domingo, el 21 de noviembre de 1979, en dos ejemplares, en español y alemán, siendo ambos textos igualmente válidos.

Por el Gobierno  
de la República Dominicana  
[Signed—Signé]

Don ANTONIO GUZMÁN  
Presidente de la República

Por el Gobierno  
de la República Federal de Alemania:  
[Signed—Signé]

RAINER OFFERGELD  
Ministro Federal de Cooperación  
Económica

#### ANEXO AL CONVENIO SOBRE COOPERACIÓN FINANCIERA ENTRE EL GOBIERNO DE LA REPÚBLICA DOMINICANA Y EL GOBIERNO DE LA REPÚBLICA FEDERAL DE ALEMANIA

1. Lista de mercancías y servicios que conforme al artículo 1 subpárrafo 1 letra b) del Convenio del 21 de noviembre de 1979 pueden ser financiados con el préstamo:

- a) Materias primas y auxiliares para la industria, así como productos semifabricados,
- b) Equipos industriales, así como maquinaria y aparatos agrícolas,
- c) Piezas de repuesto y accesorios de toda índole,
- d) Productos de la industria química, especialmente fertilizantes, productos fitosanitarios e insecticidas, medicamentos,
- e) Otros productos industriales de importancia para el desarrollo de la República Dominicana,
- f) Servicios de asesoramiento, patentes y derechos de licencia.



2. Los productos de importación no contenidos en esta lista no podrán ser financiados más que cuando el Gobierno de la República Federal de Alemania haya dado su previa aprobación.

3. La importación de bienes de lujo y de bienes de consumo para el uso privado, así como de bienes e instalaciones que sirvan para fines militares, queda excluida de la financiación por medio del préstamo.

---

## [TRANSLATION—TRADUCTION]

**AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE FEDERAL REPUBLIC OF GERMANY AND THE GOVERNMENT OF THE DOMINICAN REPUBLIC CONCERNING FINANCIAL CO-OPERATION**

The Government of the Federal Republic of Germany and the Government of the Dominican Republic,

In the spirit of the friendly relations existing between the Federal Republic of Germany and the Dominican Republic,

Desiring to strengthen and enhance these friendly relations through financial co-operation as partners,

Aware that the maintenance of these relations constitutes the basis of the present Agreement,

Intending to contribute to social and economic development in the Dominican Republic,

Have agreed as follows:

*Article 1.* (1) The Government of the Federal Republic of Germany shall enable the Government of the Dominican Republic to obtain from the Kreditanstalt für Wiederaufbau (Development Loan Corporation), Frankfurt am Main,

- (a) For the project “Goods aid under specific programmes for the energy sector”, a loan of up to DM 15 million (fifteen million Deutsche Mark) if, on examination, this project is deemed worthwhile, and
- (b) For the purpose of financing the foreign-exchange cost of the goods and services provided to cover current civil requirements, and the foreign-exchange and national-currency costs of transport, insurance and assembly incurred in connection with the financed importation of goods, a loan of up to DM 5 million (five million Deutsche Mark).

(2) The relevant contracts for supplies and services in connection with the projects referred to in paragraph (1) (a) and paragraph (1) (b) shall have been concluded after 31 August 1979.

(3) The supplies and services for the project referred to in paragraph (1) (b) shall be from among those specified in the list annexed to this Agreement.

(4) The projects referred to in paragraph (1) above may be replaced by other projects if the Government of the Federal Republic of Germany and the Government of the Dominican Republic so agree.

*Article 2.* The utilization of these loans as well as the terms and conditions on which they are granted shall be governed by the contracts to be concluded between the borrower and the Kreditanstalt für Wiederaufbau, which shall be subject to the laws and regulations applicable in the Federal Republic of Germany.

<sup>1</sup> Came into force on 21 November 1979 by signature, in accordance with article 8.

**Article 3.** The Government of the Dominican Republic shall exempt the Kreditanstalt für Wiederaufbau from all taxes and other fiscal charges levied in the Dominican Republic in connection with the conclusion and implementation of the contracts referred to in article 2.

**Article 4.** The Government of the Dominican Republic shall allow passengers and suppliers free choice of transport enterprises for such transport by sea, land and air of persons and goods as results from the granting of the loans, refrain from taking any measures that might exclude or impede the participation on equal terms of transport enterprises having their principal place of business in the German area of application of this Agreement, and grant any necessary permits for the participation of such enterprises.

**Article 5.** Supplies and services for projects to be financed from the loan pursuant to article 1 (a) shall, unless otherwise provided for in individual cases, be subject to international public tender.

**Article 6.** With regard to supplies and services resulting from the granting of the loan, the Government of the Federal Republic of Germany attaches particular importance to preference being given to the economic potential of *Land Berlin*.

**Article 7.** With the exception of those provisions of article 4 which refer to air transport, this Agreement shall also apply to *Land Berlin*, provided that the Government of the Federal Republic of Germany does not make a declaration to the contrary to the Government of the Dominican Republic within three months of the date of entry into force of this Agreement.

**Article 8.** This Agreement shall enter into force on the date of its signature.

DONE at Santo Domingo on 21 November 1979, in duplicate, in the German and Spanish languages, both texts being equally authentic.

For the Government of the Federal Republic of Germany:

[Signed]

RAINER ÖFFERGELD

Federal Minister for Economic Co-operation

For the Government of the Dominican Republic:

[Signed]

ANTONIO GUZMÁN

President of the Republic

**ANNEX TO THE AGREEMENT BETWEEN THE GOVERNMENT OF THE  
FEDERAL REPUBLIC OF GERMANY AND THE GOVERNMENT OF THE  
DOMINICAN REPUBLIC CONCERNING FINANCIAL CO-OPERATION**

1. List of goods and services which, pursuant to article 1, paragraph (1) (b), of the intergovernmental Agreement of 21 November 1979, may be financed from the loan:

- (a) Industrial raw materials and auxiliary materials, and semi-finished products,
- (b) Industrial equipment, and agricultural machinery and implements,
- (c) Spare parts and accessories of all kinds,
- (d) Chemical-industry products, especially fertilizers, plant-protection and pest-control agents, and pharmaceuticals,
- (e) Other industrial products of importance for the development of the Dominican Republic,
- (f) Advisory services, patents and licences.

2. Imported goods not included in this list may be financed only with the prior consent of the Government of the Federal Republic of Germany.

3. Imported luxury items and consumer goods for private use and goods and installations serving military purposes shall not be financed from the loan.

---

[TRADUCTION — TRANSLATION]

**ACCORD<sup>1</sup> DE COOPÉRATION FINANCIÈRE ENTRE LE  
GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE  
D'ALLEMAGNE ET LE GOUVERNEMENT DE LA RÉPU-  
BLIQUE DOMINICAINE**

Le Gouvernement de la République fédérale d'Allemagne et le Gouverne-  
ment de la République dominicaine,

Dans l'esprit des relations amicales existant entre la République fédérale  
d'Allemagne et la République dominicaine,

Désireux de renforcer et d'approfondir ces relations amicales par une  
coopération financière entre associés,

Conscients que le maintien de ces relations forme la base du présent Accord,

Se proposant de contribuer au développement social et économique dans la  
République dominicaine,

Sont convenus de ce qui suit :

*Article premier.* 1. Le Gouvernement de la République fédérale d'Alle-  
magne autorise le Gouvernement de la République dominicaine à contracter  
auprès de la Kreditanstalt für Wiederaufbau de Francfort-sur-le-Main les  
emprunts suivants :

- a) Un emprunt d'un montant maximal de DM 15 000 000 (quinze millions de  
deutsche marks) destiné au projet « Fourniture de biens et services conforme  
aux programmes pour le secteur énergétique », si, après examen, ce projet est  
jugé digne d'être encouragé ;
- b) Un emprunt d'un montant maximal de DM 5 000 000 (cinq millions de  
deutsche marks) destiné à financer le coût des devises nécessaires à  
l'acquisition des biens et services permettant de satisfaire les besoins civils  
actuels, ainsi que les dépenses en monnaies étrangère et nationale relatives au  
transport, à l'assurance et au montage des biens dont l'importation est  
financée.

2. Les biens et services relatifs au projet visés à l'alinéa *a* du paragraphe 1  
et au projet visé à l'alinéa *b* du paragraphe 1 devront avoir fait l'objet de contrats  
de livraison ou de prestations conclus après le 31 août 1979.

3. S'agissant des projets visés à l'alinéa *b* du paragraphe 1, les biens et  
services devront correspondre à la liste jointe en annexe au présent Accord.

4. Les projets visés au paragraphe 1 pourront être remplacés par d'autres  
projets si le Gouvernement de la République fédérale d'Allemagne et le  
Gouvernement de la République dominicaine en conviennent ainsi.

*Article 2.* L'utilisation de prêts et les conditions auxquelles ils sont consentis  
seront déterminées par les contrats à conclure entre l'emprunteur et la  
Kreditanstalt für Wiederaufbau, lesquels seront soumis à la législation en vigueur  
en République fédérale d'Allemagne.

<sup>1</sup> Entré en vigueur le 21 novembre 1979 par la signature, conformément à l'article 8.

**Article 3.** Le Gouvernement de la République dominicaine exonérera la Kreditanstalt für Wiederaufbau de tous impôts et autres droits perçus dans la République dominicaine tant lors de la conclusion que durant l'exécution des contrats visés à l'article 2.

**Article 4.** S'agissant du transport par mer, terre ou air de personnes et de marchandises découlant de l'octroi des prêts, le Gouvernement de la République dominicaine laissera aux passagers et aux fournisseurs le libre choix des entreprises de transport; il ne prendra aucune mesure susceptible d'exclure ou d'entraver la participation à conditions égales des entreprises de transport ayant leur siège dans le domaine d'application allemand du présent Accord et délivrera, le cas échéant, les autorisations nécessaires à la participation de ces entreprises.

**Article 5.** Les biens et services destinés aux projets financés par les prêts visés à l'alinéa a de l'article premier feront l'objet d'un appel d'offres international, à moins qu'il n'en soit disposé autrement dans certains cas d'espèce.

**Article 6.** En ce qui concerne les biens et services résultant de l'octroi des prêts, le Gouvernement de la République fédérale d'Allemagne attache une importance particulière à ce que priorité soit donnée à l'utilisation du potentiel économique du *Land Berlin*.

**Article 7.** A l'exception de celles des dispositions de l'article 4 qui concernent le transport aérien, le présent Accord s'appliquera également au *Land Berlin*, sauf déclaration contraire faite par le Gouvernement de la République fédérale d'Allemagne au Gouvernement de la République dominicaine dans les trois mois qui suivront son entrée en vigueur.

**Article 8.** Le présent Accord entrera en vigueur au jour de sa signature.

FAIT à Saint-Domingue le 21 novembre 1979, en deux exemplaires, chacun en allemand et en espagnol, les deux textes faisant également foi.

Pour le Gouvernement de la République fédérale d'Allemagne:  
Le Ministre fédéral de la coopération économique,

[Signé]  
RAINER ÖFFERGELD

Pour le Gouvernement de la République dominicaine:  
Le Président de la République,

[Signé]  
Don ANTONIO GUZMÁN

**ANNEXE À L'ACCORD DE COOPÉRATION FINANCIÈRE ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE DOMINICAINE**

1. Liste des biens et services qui peuvent être financés au moyen du prêt visé à l'alinéa *b* du paragraphe 1 de l'article premier de l'Accord gouvernemental du 21 novembre 1979 :

- a)* Matières premières et matières auxiliaires industrielles ainsi que produits semi-finis ;
- b)* Equipements industriels, machines et outillages agricoles ;
- c)* Pièces de rechange et accessoires en tout genre ;
- d)* Produits de l'industrie chimique, notamment engrais, produits phytosanitaires et insecticides, médicaments ;
- e)* Autres produits industriels importants pour le développement de la République dominicaine ;
- f)* Services de conseil, brevets et droits de licence.

2. Les importations ne figurant pas sur cette liste ne pourront être financées qu'avec l'accord préalable du Gouvernement de la République fédérale d'Allemagne.

3. L'importation de produits de luxe et de biens de consommation destinés à l'usage privé, ainsi que de produits et d'équipements destinés à des fins militaires, ne peut être financée par le prêt.





No. 20298

---

**FEDERAL REPUBLIC OF GERMANY  
and  
BOLIVIA**

**Agreement concerning financial co-operation. Signed at  
La Paz on 12 December 1979**

*Authentic texts: German and Spanish.*

*Registered by the Federal Republic of Germany on 31 July 1981.*

---

**RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE  
et  
BOLIVIE**

**Accord de coopération financière. Signé à La Paz le  
12 décembre 1979**

*Textes authentiques: allemand et espagnol.*

*Enregistré par la République fédérale d'Allemagne le 31 juillet 1981.*

[GERMAN TEXT—TEXTE ALLEMAND]

ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDES-  
REPUBLIK DEUTSCHLAND UND DER REGIERUNG DER  
REPUBLIK BOLIVIEN ÜBER FINANZIELLE ZUSAMMEN-  
ARBEIT

---

Die Regierung der Bundesrepublik Deutschland und die Regierung der Republik Bolivien,

im Geiste der bestehenden freundschaftlichen Beziehungen zwischen der Bundesrepublik Deutschland und der Republik Bolivien,

in dem Wunsche, diese freundschaftlichen Beziehungen durch partnerschaftliche finanzielle Zusammenarbeit zu festigen und zu vertiefen,

im Bewußtsein, daß die Aufrechterhaltung dieser Beziehungen die Grundlage dieses Abkommens ist,

in der Absicht, zur sozialen und wirtschaftlichen Entwicklung in der Republik Bolivien beizutragen,

sind wie folgt übereingekommen:

**Artikel 1.** (1) Die Regierung der Bundesrepublik Deutschland ermöglicht es der Regierung der Republik Bolivien oder einem anderen von beiden Regierungen gemeinsam auszuwählenden Darlehensnehmer, bei der Kreditanstalt für Wiederaufbau, Frankfurt am Main, für das Vorhaben „Kreditfonds für Vorinvestitionsstudien (Instituto Nacional de Preinversión-INALPRE)“; wenn nach Prüfung die Förderungswürdigkeit festgestellt worden ist, ein Darlehen bis zu 5 Millionen DM (in Worten: fünf Millionen Deutsche Mark) aufzunehmen.

(2) Darüber hinaus ermöglicht es die Regierung der Bundesrepublik Deutschland der Regierung der Republik Bolivien oder einem anderen von beiden Regierungen gemeinsam auszuwählenden Darlehensnehmer, nichtverbrauchte Restmittel in Höhe von 1,206 Millionen DM (in Worten: eine Million zweihundertundsechstausend Deutsche Mark) aus dem gemäß Abkommen vom 24. November 1970 für das Vorhaben „Banco Industrial S.A.“ zugesagten Betrag von 5 Millionen DM (in Worten: fünf Millionen Deutsche Mark) für das in Absatz 1 genannte Vorhaben zu verwenden, so daß für das Vorhaben „Kreditfonds für Vorinvestitionsstudien (Instituto Nacional de Preinversión-INALPRE)“ ein Gesamtdarlehen von 6,206 Millionen DM (in Worten: sechs Millionen zweihundertundsechstausend Deutsche Mark) verfügbar ist.

(3) Das in Absatz 1 bezeichnete Vorhaben kann im Einvernehmen zwischen der Regierung der Bundesrepublik Deutschland und der Regierung der Republik Bolivien durch andere Vorhaben ersetzt werden.

**Artikel 2.** (1) Die Verwendung dieses Darlehens sowie die Bedingungen, zu denen es gewährt wird, bestimmen die zwischen dem Darlehensnehmer und der Kreditanstalt für Wiederaufbau zu schließenden Verträge, die den in der Bundesrepublik Deutschland geltenden Rechtsvorschriften unterliegen.

(2) Die Regierung der Republik Bolivien, soweit sie nicht selbst Darlehensnehmerin ist, und die Zentralbank der Republik Bolivien werden gegenüber

der Kreditanstalt für Wiederaufbau alle Zahlungen in Deutscher Mark in Erfüllung von Verbindlichkeiten des Darlehensnehmers auf Grund der nach Absatz 1 zu schließenden Verträge garantieren.

*Artikel 3.* Die Regierung der Republik Bolivien stellt die Kreditanstalt für Wiederaufbau von sämtlichen Steuern und sonstigen öffentlichen Abgaben frei, die im Zusammenhang mit Abschluß und Durchführung der in Artikel 2 erwähnten Verträge in der Republik Bolivien erhoben werden.

*Artikel 4.* Die Regierung der Republik Bolivien überläßt bei den sich aus der Darlehensgewährung ergebenden Transporten von Personen und Gütern im See- und Luftverkehr den Passagieren und Lieferanten die freie Wahl der Verkehrsunternehmen, trifft keine Maßnahmen, welche die gleichberechtigte Beteiligung der Verkehrsunternehmen mit Sitz in dem deutschen Geltungsbereich dieses Abkommens ausschließen oder erschweren, und erteilt gegebenenfalls die für eine Beteiligung dieser Verkehrsunternehmen erforderlichen Genehmigungen.

*Artikel 5.* Lieferungen und Leistungen für Vorhaben, die aus dem Darlehen finanziert werden, sind international öffentlich auszuschreiben, soweit nicht im Einzelfall etwas Abweichendes festgestellt wird.

*Artikel 6.* Die Regierung der Bundesrepublik Deutschland legt besonderen Wert darauf, daß bei den sich aus der Darlehensgewährung ergebenden Lieferungen und Leistungen die wirtschaftlichen Möglichkeiten des Landes Berlin bevorzugt genutzt werden.

*Artikel 7.* Mit Ausnahme der Bestimmungen des Artikels 4 hinsichtlich des Luftverkehrs gilt dieses Abkommen auch für das Land Berlin, sofern nicht die Regierung der Bundesrepublik Deutschland gegenüber der Regierung der Republik Bolivien innerhalb von drei Monaten nach Inkrafttreten des Abkommens eine gegenteilige Erklärung abgibt.

*Artikel 8.* Dieses Abkommen tritt am Tage seiner Unterzeichnung in Kraft.

GESCHEHEN zu La Paz am 12. Dezember 1979 in zwei Urschriften, jede in deutscher und spanischer Sprache, wobei jeder Wortlaut gleichermaßen verbindlich ist.

Für die Regierung der Bundesrepublik Deutschland:

HEYMER  
H. LINHART

Für die Regierung der Republik Bolivien:

J. GARRET

[SPANISH TEXT—TEXTE ESPAGNOL]

## CONVENIO ENTRE EL GOBIERNO DE LA REPÚBLICA DE BOLIVIA Y EL GOBIERNO DE LA REPÚBLICA FEDERAL DE ALEMANIA SOBRE COOPERACIÓN FINANCIERA

El Gobierno de la República de Bolivia y el Gobierno de la República Federal de Alemania,

En el espíritu de las relaciones amistosas existentes entre la República de Bolivia y la República Federal de Alemania,

En el deseo de consolidar e intensificar estas relaciones amistosas por medio de una cooperación financiera entre partes,

Conscientes de que el mantenimiento de estas relaciones constituye la base del presente Convenio,

Con el propósito de contribuir al desarrollo social y económico en la República de Bolivia,

Han convenido en lo siguiente:

**Artículo 1.** (1) El Gobierno de la República Federal de Alemania otorgará al Gobierno de la República de Bolivia, o a otro prestatario que ambos Gobiernos designen de común acuerdo, la posibilidad de contratar un préstamo hasta la suma de 5.000.000 Deutsche Mark en total (en letra: cinco millones Deutsche Mark) con el Kreditanstalt für Wiederaufbau (Instituto de Crédito para la Reconstrucción), Frankfurt/Main, para el proyecto “Fondo de Créditos para estudios de preinversión (Instituto Nacional de Preinversión-INALPRE)”, si este proyecto, después de examinado, resulta digno de apoyo.

(2) Además, el Gobierno de la República Federal de Alemania concederá al Gobierno de la República de Bolivia o a otro prestatario, que ambos Gobiernos designen de común acuerdo, la posibilidad de utilizar para el proyecto mencionado en el párrafo 1 fondos no aprovechados por valor de 1.206.000 Deutsche Mark (en letra: un millón doscientos seis mil Deutsche Mark) procedentes de la suma prometida de acuerdo con el Convenio de 24 de noviembre de 1970 para el proyecto “Banco Industrial S.A.”, de modo que queda disponible para el proyecto “Fondo de Créditos para estudios de preinversión (Instituto Nacional de Preinversión-INALPRE)” un préstamo global de 6.206.000 Deutsche Mark (en letra: seis millones doscientos seis mil Deutsche Mark).

(3) El proyecto mencionado en el párrafo 1 podrá ser reemplazado por otros si el Gobierno de la República de Bolivia y el Gobierno de la República Federal de Alemania así lo convienen.

**Artículo 2.** (1) El empleo de este préstamo, así como las condiciones de su concesión, se fijarán por los contratos que habrán de concertarse entre el prestatario y el Kreditanstalt für Wiederaufbau, contratos que estarán sujetos a las disposiciones legales vigentes en la República Federal de Alemania.

(2) El Gobierno de la República de Bolivia, en tanto que no sea el prestatario, y el Banco Central de la República de Bolivia garantizarán ante el

Kreditanstalt für Wiederaufbau todos los pagos en Deutsche Mark, en cumplimiento de los compromisos que el prestatario asume en virtud de los contratos de préstamo que habrán de concertarse según el párrafo precedente.

**Artículo 3.** El Gobierno de la República de Bolivia eximirá al Kreditanstalt für Wiederaufbau de todos los impuestos y demás gravámenes públicos que se devenguen en la República de Bolivia en relación con la concertación y ejecución de los contratos mencionados en el Artículo 2.

**Artículo 4.** Respecto a los transportes marítimos y aéreos de personas y mercancías resultantes de la concesión del préstamo, el Gobierno de la República de Bolivia permitirá a los pasajeros y proveedores elegir libremente entre las empresas de transporte, no adoptará medidas que excluyan o dificulten la participación de las empresas de transporte con sede en el área alemana de aplicación del presente Convenio y otorgará en su caso las autorizaciones necesarias para la participación de esas empresas de transporte.

**Artículo 5.** Los suministros y prestaciones para proyectos que se financien con el préstamo deberán sacarse a licitación pública internacional siempre que no se convenga algo diferente para casos especiales.

**Artículo 6.** El Gobierno de la República Federal de Alemania tiene especial interés en que en los suministros y prestaciones que resultaren de la concesión del préstamo se utilicen con preferencia las posibilidades económicas del Land Berlín.

**Artículo 7.** Con excepción de las disposiciones del artículo 4 en lo referente a los transportes aéreos, el presente Convenio se aplicará también al Land Berlín en tanto que el Gobierno de la República Federal de Alemania no haga una declaración en contrario al Gobierno de la República de Bolivia dentro de los tres meses siguientes a la entrada en vigor del presente Convenio.

**Artículo 8.** El presente Convenio entrará en vigor el día de su firma.

HECHO en La Paz, el 12 de diciembre de 1979 en dos ejemplares, en español y alemán, siendo ambos textos igualmente válidos.

[Signed — Signé]<sup>1</sup>

Por el Gobierno  
de la República de Bolivia

[Signed — Signé]<sup>2</sup>

[Signed — Signé]<sup>3</sup>

Por el Gobierno  
de la República Federal de Alemania

<sup>1</sup> Signed by J. Garret — Signé par J. Garret.

<sup>2</sup> Signed by Heymer — Signé par Heymer.

<sup>3</sup> Signed by H. Linhart — Signé par H. Linhart.

[TRANSLATION—TRADUCTION]

**AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE FEDERAL REPUBLIC OF GERMANY AND THE GOVERNMENT OF THE REPUBLIC OF BOLIVIA CONCERNING FINANCIAL CO-OPERATION**

The Government of the Federal Republic of Germany and the Government of the Republic of Bolivia,

In the spirit of the friendly relations existing between the Federal Republic of Germany and the Republic of Bolivia,

Desiring to strengthen and enhance these friendly relations through financial co-operation as partners,

Aware that the maintenance of these relations constitutes the basis of this Agreement,

Intending to contribute to social and economic development in the Republic of Bolivia,

Have agreed as follows:

*Article 1.* (1) The Government of the Federal Republic of Germany shall enable the Government of the Republic of Bolivia, or another borrower to be jointly selected by the two Governments, to obtain from the Kreditanstalt für Wiederaufbau, Frankfurt am Main, for the project "Fund for pre-investment studies (Instituto Nacional de Preinversión—INALPRE)", provided that, on examination, the project is deemed worthwhile, a loan of up to DM 5 million (five million Deutsche Mark).

(2) The Government of the Federal Republic of Germany shall moreover enable the Government of the Republic of Bolivia, or another borrower to be jointly selected by the two Governments, to utilize, for the project referred to in paragraph (1), the unexpended balance of DM 1,206,000 (one million two hundred and six thousand Deutsche Mark) remaining from the amount of DM 5 million (five million Deutsche Mark) granted for the project "Banco Industrial S.A." under an Agreement dated 24 November 1970, so that a total loan of DM 6,206,000 (six million two hundred and six thousand Deutsche Mark) is available for the project "Fund for pre-investment studies (Instituto Nacional de Preinversión—INALPRE)".

(3) The project referred to in paragraph (1) above may be replaced by other projects if the Government of the Federal Republic of Germany and the Government of the Republic of Bolivia so agree.

*Article 2.* (1) The utilization of the loan as well as the terms and conditions on which it is granted shall be governed by the contracts to be concluded between the borrower and the Kreditanstalt für Wiederaufbau which shall be subject to the laws and regulations applicable in the Federal Republic of Germany.

<sup>1</sup> Came into force on 12 December 1979 by signature, in accordance with article 8.

(2) The Government of the Republic of Bolivia, provided that it is not itself the borrower, and the Central Bank of the Republic of Bolivia shall guarantee to the Kreditanstalt für Wiederaufbau all payments in Deutsche Mark to be made in fulfilment of the borrower's obligations under the contracts to be concluded pursuant to paragraph (1) above.

*Article 3.* The Government of the Republic of Bolivia shall exempt the Kreditanstalt für Wiederaufbau from all taxes and other fiscal charges levied in the Republic of Bolivia in connection with the conclusion and implementation of the contracts referred to in article 2.

*Article 4.* The Government of the Republic of Bolivia shall allow passengers and suppliers free choice of transport enterprises for such transport by sea and air of persons and goods as results from the granting of the loan, refrain from taking any measures that might exclude or impede the participation on equal terms of transport enterprises having their principal place of business in the German area of application of this Agreement, and grant any necessary permits for the participation of such enterprises.

*Article 5.* Supplies and services for projects financed from the loan shall, unless otherwise provided for in individual cases, be subject to international public tender.

*Article 6.* With regard to supplies and services resulting from the granting of the loan, the Government of the Federal Republic of Germany attaches particular importance to preference being given to the economic potential of *Land Berlin*.

*Article 7.* With the exception of those provisions of article 4 which refer to air transport, this Agreement shall also apply to *Land Berlin*, provided that the Government of the Federal Republic of Germany does not make a declaration to the contrary to the Government of the Republic of Bolivia within three months of the date of entry into force of this Agreement.

*Article 8.* This Agreement shall enter into force on the date of its signature.

DONE at La Paz on 12 December 1979, in duplicate, in the German and Spanish languages, both texts being equally authentic.

For the Government of the Federal Republic of Germany:

[Signed]  
HEYMER

[Signed]  
H. LINHART

For the Government of the Republic of Bolivia:

[Signed]  
J. GARRET

---

[TRADUCTION — TRANSLATION]

ACCORD<sup>1</sup> DE COOPÉRATION FINANCIÈRE ENTRE LE  
GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE  
D'ALLEMAGNE ET LE GOUVERNEMENT DE LA RÉPU-  
BLIQUE DE BOLIVIE

Le Gouvernement de la République fédérale d'Allemagne et le Gouverne-  
ment de la République de Bolivie,

Dans l'esprit des relations amicales qui existent entre la République fédérale  
d'Allemagne et la République de Bolivie,

Désireux de renforcer et d'approfondir ces relations amicales par une  
collaboration financière entre associés,

Conscients que le maintien de ces relations forme la base du présent Accord,

Se proposant de contribuer au développement social et économique dans la  
République de Bolivie,

Sont convenus de ce qui suit :

*Article premier.* 1. Le Gouvernement de la République fédérale d'Alle-  
magne autorise le Gouvernement de la République de Bolivie, ou un autre  
emprunteur à choisir de commun accord entre les deux gouvernements, à  
contracter auprès de la Kreditanstalt für Wiederaufbau de Francfort-sur-le-Main  
un emprunt de DM 5 000 000 (cinq millions de deutsche marks) destiné au projet  
« Fonds de crédits pour études de préinvestissement (Instituto Nacional de  
Preinversión—INALPRE) » si, après examen, ce projet est jugé digne d'être  
encouragé.

2. Le Gouvernement de la République fédérale d'Allemagne autorise en  
outre le Gouvernement de la République de Bolivie, ou un autre emprunteur à  
choisir d'un commun accord entre les deux gouvernements, à utiliser pour le  
projet visé au paragraphe 1 le solde de DM 1 206 000 (un million deux cent six  
mille deutsche marks) issu du montant de DM 5 000 000 promis conformément à  
l'Accord du 24 novembre 1970 relatif au projet « Banco Industrial SA », le  
montant total des crédits disponibles pour le projet « Fonds de crédits pour études  
de préinvestissement (Instituto Nacional de Preinversión—INALPRE) » se  
trouve ainsi porté à DM 6 206 000 (six millions deux cent six mille deutsche  
marks).

3. Le projet visé au paragraphe 1 pourra être remplacé par d'autres projets si  
le Gouvernement de la République fédérale d'Allemagne et le Gouvernement de la  
République de Bolivie en conviennent ainsi.

*Article 2.* 1. L'utilisation de ce prêt et les conditions auxquelles il est  
consenti seront déterminées par les contrats à conclure entre l'emprunteur et la  
Kreditanstalt für Wiederaufbau, lesquels seront soumis à la législation en vigueur  
en République fédérale d'Allemagne.

<sup>1</sup> Entré en vigueur le 12 décembre 1979 par la signature, conformément à l'article 8.



2. Le Gouvernement de la République de Bolivie, dans la mesure où il n'est pas lui-même l'emprunteur, et la Banque centrale de la République de Bolivie se porteront garants envers la Kreditanstalt für Wiederaufbau de tous les paiements en deutsche marks effectués en exécution des obligations de l'emprunteur telles qu'elles découlent des contrats à conclure selon le paragraphe 1.

*Article 3.* Le Gouvernement de la République de Bolivie exonérera la Kreditanstalt für Wiederaufbau de tous impôts et autres droits perçus dans la République de Bolivie tant lors de la conclusion que durant l'exécution des contrats visés à l'article 2.

*Article 4.* S'agissant du transport par mer et par air de personnes et de marchandises découlant de l'octroi du prêt, le Gouvernement de la République de Bolivie laissera aux passagers et aux fournisseurs le libre choix des entreprises de transport; il ne prendra aucune mesure susceptible d'exclure ou d'entraver la participation à conditions égales des entreprises de transport ayant leur siège dans le domaine d'application allemand du présent Accord et délivrera, le cas échéant, les autorisations nécessaires à la participation de ces entreprises.

*Article 5.* Les biens et services destinés aux projets financés au moyen du prêt feront l'objet d'un appel d'offres international, à moins qu'il n'en soit disposé autrement dans certains cas d'espèce.

*Article 6.* S'agissant des biens et services découlant de l'octroi du prêt, le Gouvernement de la République fédérale d'Allemagne attache une importance particulière à ce que priorité soit donnée à l'utilisation du potentiel économique du *Land Berlin*.

*Article 7.* A l'exception de celles des dispositions de l'article 4 qui concernent le transport aérien, le présent Accord s'appliquera également au *Land Berlin*, sauf déclaration contraire faite par le Gouvernement de la République fédérale d'Allemagne au Gouvernement de la République de Bolivie dans les trois mois qui suivront son entrée en vigueur.

*Article 8.* Le présent Accord entrera en vigueur le jour de sa signature.

FAIT à La Paz le 12 décembre 1979 en deux exemplaires, chacun en allemand et en espagnol, les deux textes faisant également foi.

Pour le Gouvernement de la République fédérale d'Allemagne :

[Signé]  
HEYMER

[Signé]  
H. LINHART

Pour le Gouvernement de la République de Bolivie :

[Signé]  
J. GARRET



**No. 20299**

---

**FEDERAL REPUBLIC OF GERMANY  
and  
UGANDA**

**Agreement concerning financial co-operation (with annex).  
Signed at Kampala on 23 November 1979**

*Authentic texts: German and English.*

*Registered by the Federal Republic of Germany on 31 July 1981.*

---

**RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE  
et  
OUGANDA**

**Accord de coopération financière (avec annexe). Signé à  
Kampala le 23 novembre 1979**

*Textes authentiques: allemand et anglais.*

*Enregistré par la République fédérale d'Allemagne le 31 juillet 1981.*

[GERMAN TEXT—TEXTE ALLEMAND]

ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDESREPUBLIC DEUTSCHLAND UND DER REGIERUNG DER REPUBLIK UGANDA ÜBER FINANZIELLE ZUSAMMENARBEIT

Die Regierung der Bundesrepublik Deutschland und die Regierung der Republik Uganda,

im Geiste der bestehenden freundschaftlichen Beziehungen zwischen der Bundesrepublik Deutschland und der Republik Uganda,

in dem Wunsche, diese freundschaftlichen Beziehungen durch partnerschaftliche finanzielle Zusammenarbeit zu festigen und zu vertiefen,

im Bewußtsein, daß die Aufrechterhaltung dieser Beziehungen die Grundlage dieses Abkommens ist,

in der Absicht, zur sozialen und wirtschaftlichen Entwicklung in Uganda beizutragen,

sind wie folgt übereingekommen:

*Artikel 1.* Die Regierung der Bundesrepublik Deutschland ermöglicht es der Regierung der Republik Uganda, von der Kreditanstalt für Wiederaufbau, Frankfurt am Main, zur Finanzierung der Devisenkosten für den Bezug von Waren und Leistungen zur Deckung des laufenden notwendigen zivilen Bedarfs und der im Zusammenhang mit der finanzierten Wareneinfuhr anfallenden Devisen- und Inlandskosten für Transport, Versicherung und Montage einen Finanzierungsbeitrag bis zu 10 000 000,-DM (in Worten: zehn Millionen Deutsche Mark) zu erhalten. Es muß sich hierbei um Lieferungen und Leistungen gemäß der diesem Abkommen als Anlage beigefügten Liste handeln, für die die Lieferverträge bzw. Leistungsverträge nach der Unterzeichnung des nach Artikel 2 zu schließenden Finanzierungsvertrages abgeschlossen worden sind.

*Artikel 2.* Die Verwendung des Finanzierungsbeitrages sowie die Bedingungen, zu denen er gewährt wird, bestimmt der zwischen der Kreditanstalt für Wiederaufbau und der Regierung der Republik Uganda zu schließende Finanzierungsvertrag, der den in der Bundesrepublik Deutschland geltenden Rechtsvorschriften unterliegt.

*Artikel 3.* Die Regierung der Republik Uganda stellt die Kreditanstalt für Wiederaufbau von sämtlichen Steuern und sonstigen öffentlichen Abgaben frei, die im Zusammenhang mit Abschluß und Durchführung des in Artikel 2 erwähnten Finanzierungsvertrages in Uganda erhoben werden.

*Artikel 4.* Die Regierung der Republik Uganda überläßt bei den sich aus der Gewährung des Finanzierungsbeitrags ergebenden Transporten von Personen und Gütern im See- und Luftverkehr den Passagieren und Lieferanten die freie Wahl der Verkehrsunternehmen, trifft keine Maßnahmen, welche die Beteiligung der Verkehrsunternehmen mit Sitz in dem deutschen Geltungsbereich dieses Abkommens ausschließen oder erschweren und erteilt gegebenenfalls die für die Beteiligung dieser Verkehrsunternehmen erforderlichen Genehmigungen.

**Artikel 5.** Die Regierung der Bundesrepublik Deutschland legt besonderen Wert darauf, daß bei den sich aus der Gewährung des Finanzierungsbeitrages ergebenden Lieferungen und Leistungen die wirtschaftlichen Möglichkeiten des Landes Berlin bevorzugt genutzt werden.

**Artikel 6.** Mit Ausnahme der Bestimmungen des Artikels 4 hinsichtlich des Luftverkehrs gilt dieses Abkommen auch für das Land Berlin, sofern nicht die Regierung der Bundesrepublik Deutschland gegenüber der Regierung der Republik Uganda innerhalb von drei Monaten nach Inkrafttreten des Abkommens eine gegenteilige Erklärung abgibt.

**Artikel 7.** Dieses Abkommen tritt am Tage seiner Unterzeichnung in Kraft.

GESCHEHEN zu Kampala am 23. November 1979 in zwei Urschriften, jede in deutscher und englischer Sprache, wobei jeder Wortlaut gleichermaßen verbindlich ist.

Für die Regierung der Bundesrepublik Deutschland:  
Dr. W. FROEWIS

Für die Regierung der Republik Uganda:  
A. S. P. SENTOGO

**ANLAGE ZUM ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDES-  
REPUBLIK DEUTSCHLAND UND DER REGIERUNG DER REPUBLIK  
UGANDA ÜBER FINANZIELLE ZUSAMMENARBEIT**

1. Liste der Waren und Leistungen, die gemäß Artikel 1 des Regierungsabkommens vom 23. November 1979 aus dem Finanzierungsbeitrag finanziert werden können:

- (a) Industrielle Roh- und Hilfsstoffe sowie Halbfabrikate,
- (b) industrielle Ausrüstungen sowie landwirtschaftliche Maschinen und Geräte,
- (c) Ersatz- und Zubehörteile aller Art,
- (d) Erzeugnisse der chemischen Industrie, insbesondere Düngemittel, Pflanzenschutz- und Schädlingsbekämpfungsmittel, Arzneimittel,
- (e) sonstige gewerbliche Erzeugnisse, die für die Entwicklung der Republik Uganda von Bedeutung sind,
- (f) Beratungsleistungen, Patente und Lizenzgebühren.

2. Einfuhrgüter, die in dieser Liste nicht enthalten sind, können nur finanziert werden, wenn die vorherige Zustimmung der Regierung der Bundesrepublik Deutschland dafür vorliegt.

3. Die Einfuhr von Luxusgütern und von Verbrauchsgütern für den privaten Bedarf sowie von Gütern und Anlagen, die militärischen Zwecken dienen, ist von der Finanzierung aus dem Finanzierungsbeitrag ausgeschlossen.

## AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE REPUBLIC OF UGANDA AND THE GOVERNMENT OF THE FEDERAL REPUBLIC OF GERMANY CONCERNING FINANCIAL CO-OPERATION

The Government of the Republic of Uganda and the Government of the Federal Republic of Germany,

In the spirit of the friendly relations existing between the Republic of Uganda and the Federal Republic of Germany,

Desiring to strengthen and intensify those friendly relations through financial co-operation in a spirit of partnership,

Aware that the maintenance of those relations constitutes the basis of this Agreement,

Intending to contribute to social and economic development in Uganda,  
Have agreed as follows:

*Article 1.* The Government of the Federal Republic of Germany shall enable the Government of the Republic of Uganda to obtain from the Kreditanstalt für Wiederaufbau (Development Loan Corporation), Frankfurt/Main, a financial contribution of up to DM 10,000,000 (ten million Deutsche Mark) to meet foreign exchange costs resulting from the purchase of goods and services to cover current civilian requirements, and to meet foreign exchange and local currency costs of transport, insurance and assembly arising in connection with the importation of goods financed under the present Agreement. These supplies and services must be such as are covered by the list annexed to the present Agreement and for which supply or service contracts have been concluded after the signing of the financing agreement to be concluded pursuant to article 2 of the present Agreement.

*Article 2.* The utilization of the financial contribution as well as the terms and conditions on which it is granted shall be governed by the provisions of the financing agreement to be concluded between the Government of the Republic of Uganda and the Kreditanstalt für Wiederaufbau, which shall be subject to the laws and regulations applicable in the Federal Republic of Germany.

*Article 3.* The Government of the Republic of Uganda shall exempt the Kreditanstalt für Wiederaufbau from all taxes and other public charges levied in Uganda in connection with the conclusion and implementation of the financing agreement to be concluded pursuant to article 2 of the present Agreement.

*Article 4.* The Government of the Republic of Uganda shall allow passengers and suppliers free choice of transport enterprises for such transportation by sea or air of persons and goods as results from the granting of the financial contribution, abstain from taking any measures that might exclude or impair the participation of transport enterprises having their place of business in the German area of application of this Agreement, and grant any necessary permits for the participation of such enterprises.

<sup>1</sup> Came into force on 23 November 1979 by signature, in accordance with article 7.

*Article 5.* With regard to supplies and services resulting from the granting of the financial contribution, the Government of the Federal Republic of Germany attaches particular importance to preferential use being made of the economic potential of Land Berlin.

*Article 6.* With the exception of those provisions of article 4 which refer to air transport, this Agreement shall also apply to Land Berlin, provided that the Government of the Federal Republic of Germany does not make a contrary declaration to the Government of the Republic of Uganda within three months of the date of entry into force of this Agreement.

*Article 7.* This Agreement shall enter into force on the date of signature thereof.

DONE at Kampala on November 23rd 1979, in duplicate in the English and German languages, both texts being equally authentic.

For the Government  
of the Republic of Uganda:

[Signed—Signé]<sup>1</sup>

For the Government  
of the Federal Republic of Germany:

[Signed—Signé]<sup>2</sup>

ANNEX TO THE AGREEMENT BETWEEN THE GOVERNMENT OF THE  
REPUBLIC OF UGANDA AND THE GOVERNMENT OF THE FEDERAL  
REPUBLIC OF GERMANY CONCERNING FINANCIAL CO-OPERATION

1. List of goods and services eligible for financing from the financial contribution under article 1 of the agreement of November 23rd, 1979:

- (a) Industrial raw and auxiliary materials as well as semimanufactures,
- (b) Industrial equipment as well as agricultural machinery and implements,
- (c) Spare parts and accessories of all kinds,
- (d) Chemical products, in particular fertilizers, plant protection agents, pesticides, medicaments,
- (e) Other industrial products of importance for the development of the Republic of Uganda,
- (f) Advisory services, patents and licence fees.

2. Imports not included in the above list may only be financed with the prior approval of the Government of the Federal Republic of Germany.

3. The importation of luxury and consumer goods for personal needs as well as goods and facilities serving military purposes may not be financed from the financial contribution.

<sup>1</sup> Signed by A. S. P. Sentogo—Signé par A. S. P. Sentogo.

<sup>2</sup> Signed by Dr. W. Froewis—Signé par W. Froewis.

[TRADUCTION — TRANSLATION]

ACCORD<sup>1</sup> DE COOPÉRATION FINANCIÈRE ENTRE LE  
GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE  
D'ALLEMAGNE ET LE GOUVERNEMENT DE LA RÉPU-  
BLIQUE DE L'OUGANDA

Le Gouvernement de la République fédérale d'Allemagne et le Gouverne-  
ment de la République de l'Ouganda,

Dans l'esprit des relations amicales existant entre la République fédérale  
d'Allemagne et la République de l'Ouganda,

Désireux de consolider et de renforcer ces relations amicales par une  
coopération financière réalisée dans un esprit de collaboration,

Conscients que le maintien de ces relations constitue le fondement du présent  
Accord,

Dans l'intention de contribuer au développement économique et social de  
l'Ouganda,

Sont convenus de ce qui suit :

*Article premier.* Le Gouvernement de la République fédérale d'Allemagne habilite le Gouvernement de la République de l'Ouganda à solliciter auprès de la Kreditanstalt für Wiederaufbau, à Francfort-sur-le-Main, une contribution financière d'un montant de DM 10 000 000 (dix millions de deutsche marks) au maximum destinée à la couverture des dépenses en devises résultant de l'achat de marchandises et de services pour les besoins courants de la population civile, ainsi que des dépenses en devises ou en monnaie locale au titre des transports, des assurances et des opérations de montage en relation avec l'importation des marchandises financées grâce au présent Accord. Les marchandises et services en question doivent figurer parmi ceux mentionnés dans la liste annexée au présent Accord et avoir fait l'objet de contrats de fournitures ou de service passés après la signature de l'accord de financement qui doit être conclu conformément à l'article 2 du présent Accord.

*Article 2.* L'utilisation de la contribution financière et les conditions de son octroi seront régies par les clauses de la convention de financement que concluront le Gouvernement de la République de l'Ouganda et la Kreditanstalt für Wiederaufbau, convention qui sera soumise aux lois et règlements applicables en République fédérale d'Allemagne.

*Article 3.* Le Gouvernement de la République de l'Ouganda exemptera la Kreditanstalt für Wiederaufbau de tous impôts et autres redevances publiques normalement perçus en Ouganda, pour ce qui concerne la conclusion et l'exécution de la convention de financement visée à l'article 2 du présent Accord.

*Article 4.* S'agissant du transport par voie maritime ou aérienne de personnes et de marchandises en conséquence de l'octroi de la contribution financière, le Gouvernement de la République de l'Ouganda laissera aux

<sup>1</sup> Entré en vigueur le 23 novembre 1979 par la signature, conformément à l'article 7.



personnes transportées et aux fournisseurs le libre choix des entreprises de transport, s'abstiendra de toutes mesures susceptibles d'interdire ou de restreindre la participation sur un pied d'égalité des entreprises de transport ayant leur siège dans la zone allemande à laquelle s'applique le présent Accord et délivrera, le cas échéant, les autorisations nécessaires pour la participation desdites entreprises.

*Article 5.* S'agissant des marchandises ou services à acquérir suite à l'octroi de la contribution financière, le Gouvernement de la République fédérale d'Allemagne attache une importance particulière à ce que soit privilégié le recours au potentiel économique de *Land Berlin*.

*Article 6.* Exception faite des dispositions de l'article 4 qui ont trait au transport aérien, le présent Accord s'appliquera également au *Land Berlin*, à moins que le Gouvernement de la République fédérale d'Allemagne n'adresse une déclaration d'effet contraire au Gouvernement de la République de l'Ouganda dans les trois mois suivant la date d'entrée en vigueur du présent Accord.

*Article 7.* Le présent Accord entrera en vigueur à la date de sa signature.

FAIT à Kampala le 23 novembre 1979, en deux exemplaires en allemand et en anglais, les deux textes faisant également foi.

Pour le Gouvernement de la République fédérale d'Allemagne :

[Signé]  
W. FROEWIS

Pour le Gouvernement de la République de l'Ouganda :

[Signé]  
A. S. P. SENTOGO

ANNEXE À L'ACCORD DE COOPÉRATION FINANCIÈRE ENTRE LE  
GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE ET LE  
GOUVERNEMENT DE LA RÉPUBLIQUE DE L'OUGANDA

1. Liste des marchandises et services finançables à l'aide de la contribution visée à l'article premier de l'Accord du 23 novembre 1979:

- a) Matières premières et auxiliaires pour l'industrie et demi-produits ;
- b) Matériel industriel, machines et outillage agricoles ;
- c) Pièces de rechange et accessoires de toute nature ;
- d) Produits chimiques, en particulier engrais, agents de protection des végétaux, antiparasitaires, médicaments ;
- e) Autres produits industriels importants pour le développement de l'Ouganda ;
- f) Conseils, brevets et droits de licences.

2. Les importations non désignées dans la liste ci-dessus ne pourront être financées qu'avec l'accord préalable du Gouvernement de la République fédérale d'Allemagne.

3. L'importation d'articles de luxe et de produits de consommation à usage personnel ne pourra être financée au moyen de la contribution accordée, non plus que celle d'articles ou d'équipements à destination militaire.



No. 20300

---

**FEDERAL REPUBLIC OF GERMANY  
and  
THAILAND**

**Agreement concerning financial co-operation (with annex  
and exchange of letters). Signed at Bangkok on  
13 December 1979**

*Authentic texts: German and English.*

*Registered by the Federal Republic of Germany on 31 July 1981.*

---

**RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE  
et  
THAÏLANDE**

**Accord de coopération financière (avec annexe et échange de  
lettres). Signé à Bangkok le 13 décembre 1979**

*Textes authentiques: allemand et anglais.*

*Enregistré par la République fédérale d'Allemagne le 31 juillet 1981.*

[GERMAN TEXT — TEXTE ALLEMAND]

ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDES-  
REPUBLIK DEUTSCHLAND UND DER REGIERUNG DES  
KÖNIGREICHS THAILAND ÜBER FINANZIELLE ZUSAM-  
MENARBEIT

Die Regierung der Bundesrepublik Deutschland und die Regierung des Königreichs Thailand,

im Geiste des bestehenden freundschaftlichen Beziehungen zwischen der Bundesrepublik Deutschland und dem Königreich Thailand,

in dem Wunsche, diese freundschaftlichen Beziehungen durch partnerschaftliche Finanzielle Zusammenarbeit zu festigen und zu vertiefen,

im Bewußtsein, daß die Aufrechterhaltung dieser Beziehungen die Grundlage dieses Abkommens ist,

in der Absicht, zur sozialen und wirtschaftlichen Entwicklung im Königreich Thailand beizutragen,

sind wie folgt übereingekommen:

*Artikel 1.* Die Regierung der Bundesrepublik Deutschland ermöglicht es der Regierung des Königreichs Thailand, von der Kreditanstalt für Wiederaufbau, Frankfurt am Main, zur Finanzierung der Devisenkosten für den Bezug von Waren und Leistungen zur Deckung des laufenden notwendigen zivilen Bedarfs und der im Zusammenhang mit der finanzierten Wareneinfuhr anfallenden Devisenkosten für Transport, Versicherung und Montage einen Finanzierungsbeitrag bis zu 20 000 000 DM (in Worten: zwanzig Millionen Deutsche Mark) zu erhalten. Es muß sich hierbei um Lieferungen und Leistungen gemäß der diesem Abkommen als Anlage beigefügten Liste handeln, für die die Lieferverträge oder Leistungsverträge nach dem 1. Oktober 1979 abgeschlossen worden sind.

*Artikel 2.* Die Verwendung des Finanzierungsbeitrags sowie die Bedingungen, zu denen er gewährt wird, bestimmt der zwischen der Kreditanstalt für Wiederaufbau und der Regierung des Königreichs Thailand zu schließende Finanzierungsvertrag, der den in der Bundesrepublik Deutschland geltenden Rechtsvorschriften unterliegt.

*Artikel 3.* Die Regierung des Königreichs Thailand stellt die Kreditanstalt für Wiederaufbau von sämtlichen Steuern und sonstigen öffentlichen Abgaben frei, die im Zusammenhang mit Abschluß und Durchführung des in Artikel 2 erwähnten Finanzierungsvertrages im Königreich Thailand erhoben werden.

*Artikel 4.* Die Regierung des Königreichs Thailand überläßt bei den sich aus der Gewährung des Finanzierungsbeitrags ergebenden Transporten von Personen und Gütern im See- und Luftverkehr den Passagieren und Lieferanten die freie Wahl der Verkehrsunternehmen, trifft keine Maßnahmen, welche die gleichberechtigte Beteiligung der Verkehrsunternehmen mit Sitz in dem deutschen Geltungsbereich dieses Abkommens ausschließen oder erschweren, und erteilt gegebenenfalls die für die Beteiligung dieser Verkehrsunternehmen erforderlichen Genehmigungen.

**Artikel 5.** Die Regierung der Bundesrepublik Deutschland legt besonderen Wert darauf, daß bei den sich aus der Gewährung des Finanzierungsbeitrags ergebenden Lieferungen und Leistungen die wirtschaftlichen Möglichkeiten des Landes Berlin bevorzugt genutzt werden.

**Artikel 6.** Mit Ausnahme der Bestimmungen des Artikels 4 hinsichtlich des Luftverkehrs gilt dieses Abkommen auch für das Land Berlin, sofern nicht die Regierung der Bundesrepublik Deutschland gegenüber der Regierung des Königreichs Thailand innerhalb von drei Monaten nach Inkrafttreten des Abkommens eine gegenteilige Erklärung abgibt.

**Artikel 7.** Dieses Abkommen tritt am Tage seiner Unterzeichnung in Kraft.

GESCHEHEN zu Bangkok am 13. Dezember 1979 in zwei Urschriften, jede in deutscher und englischer Sprache, wobei jeder Wortlaut gleichermaßen verbindlich ist. Bei unterschiedlicher Auslegung des deutschen und des englischen Wortlauts ist der letztere maßgebend.

Für die Regierung der Bundesrepublik Deutschland:

WALTER BOSS  
Botschafter der Bundesrepublik Deutschland

Für die Regierung des Königreichs Thailand:

B. NANDABHIWAT  
Minister im Büro des Premierministers

#### ANLAGE ZUM ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDES- REPUBLIK DEUTSCHLAND UND DER REGIERUNG DES KÖNIGREICHS THAILAND ÜBER FINANZIELLE ZUSAMMENARBEIT

1. Liste der Waren und Leistungen, die gemäß Artikel 1 des Regierungsabkommens vom 13. Dezember 1979 aus dem Finanzierungsbeitrag finanziert werden können:

- (a) industrielle Roh- und Hilfsstoffe sowie Halbfabrikate,
- (b) industrielle Ausrüstungen sowie landwirtschaftliche Maschinen und Geräte,
- (c) Ersatz- und Zubehörteile aller Art,
- (d) Erzeugnisse der chemischen Industrie, insbesondere Düngemittel, Pflanzenschutz- und Schädlingsbekämpfungsmittel, Arzneimittel,
- (e) sonstige gewerbliche Erzeugnisse, die für die Entwicklung des Königreichs Thailand von Bedeutung sind,
- (f) Beratungsleistungen, Patente und Lizenzgebühren.

2. Einfuhrgüter, die in dieser Liste nicht enthalten sind, können nur finanziert werden, wenn die vorherige Zustimmung der Regierung der Bundesrepublik Deutschland dafür vorliegt.

3. Die Einfuhr von Luxusgütern und von Verbrauchsgütern für den privaten Bedarf sowie von Gütern und Anlagen, die militärischen Zwecken dienen, ist von der Finanzierung aus dem Finanzierungsbeitrag ausgeschlossen.

## [EXCHANGE OF LETTERS—ÉCHANGE DE LETTRES]

## I

## DER BOTSCHAFTER DER BUNDESREPUBLIK DEUTSCHLAND

Bangkok, den 13. Dezember 1979

Wi 444 THA 19

Exzellenz,

anlässlich des heute unterzeichneten Abkommens zwischen unseren beiden Regierungen über Finanzielle Zusammenarbeit in Höhe von DM 20 Mio möchte ich den besonderen Willen meiner Regierung unterstreichen, Ihrem Lande neben den multilateralen Unterstützungsaktionen, die von meiner Regierung mitgetragen werden, mit dieser Maßnahme auch bilateral bei der Lösung der durch den Flüchtlingsstrom aus Kambodscha, Laos und Vietnam entstandenen Probleme zu helfen und damit die Entwicklungsanstrengungen Ihrer Regierung zu unterstützen.

Ich habe Ihre Mitteilung zur Kenntnis genommen, daß die Regierung des Königreichs Thailand die entsprechenden Haushaltsmittel für zusätzliche Entwicklungsmaßnahmen in den durch den Flüchtlingsstrom betroffenen thailändischen Gebieten einsetzen wird.

Nach Ihren Mitteilungen sind folgende Unterstützungsmaßnahmen dabei vorgesehen:

- (a) Gesundheitsmaßnahmen,
- (b) Infrastrukturvorhaben (Straßenbau, Wasserversorgung, Elektrifizierung),
- (c) Aus- und Fortbildungs- sowie Umschulungsprogramme,
- (d) Siedlungsprogramme,
- (e) Kauf und Verteilung von Saatgut, Handwerkszeug und Mitteln für den Lebensunterhalt.

Ich habe außerdem von Ihrer Absicht Kenntnis genommen, die Regierung der Bundesrepublik Deutschland über die Durchführung der genannten Maßnahmen und die dabei entstehenden Kosten zu unterrichten.

Ich bitte Sie, mir den Erhalt dieses Briefes und Ihr Einverständnis mit dem Inhalt zu bestätigen.

Genehmigen Sie, Exzellenz, die Versicherung meiner ausgezeichnetsten Hochachtung.

WALTER BOSS

Seiner Exzellenz Herrn B. Nandabhiwat  
Minister im Büro des Ministerpräsidenten  
Bangkok

## II

DEPARTMENT OF TECHNICAL AND ECONOMIC COOPERATION  
BANGKOK, THAILAND

13. Dezember 1979

Nr. 1804 (2)/22809

Exzellenz,

Ich beziehe mich auf den Brief Nr. Wi 444 THA 19 Ihrer Exzellenz vom 13. Dezember 1979, der wie folgt lautet:

[See note I—Voir note I]

Ich beehre mich, den Erhalt Ihres Briefes zu bestätigen und Sie davon in Kenntnis zu setzen, daß ich dem oben angeführten Inhalt dieses Briefes zustimme.

Genehmigen Sie, Exzellenz, den Ausdruck meiner vorzüglichsten Hochachtung.

B. NANDABHIWAT

Minister im Büro des Ministerpräsidenten

Seiner Exzellenz Dr. Walter Boss  
Außerordentlicher und bevollmächtigter Botschafter  
Botschaft der Bundesrepublik Deutschland  
Bangkok

---

## AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE KINGDOM OF THAILAND AND THE GOVERNMENT OF THE FEDERAL REPUBLIC OF GERMANY CONCERNING FINANCIAL CO-OPERATION

The Government of the Kingdom of Thailand and the Government of the Federal Republic of Germany,

In the spirit of the friendly relations existing between the Kingdom of Thailand and the Federal Republic of Germany,

Desiring to strengthen and intensify those friendly relations through financial co-operation in a spirit of partnership,

Aware that the maintenance of those relations constitutes the basis of this Agreement,

Intending to contribute to social and economic development in the Kingdom of Thailand,

Have agreed as follows:

*Article 1.* The Government of the Federal Republic of Germany shall enable the Government of the Kingdom of Thailand to obtain from the Kreditanstalt für Wiederaufbau (Development Loan Corporation), Frankfurt/Main, a financial contribution of up to DM 20,000,000 (twenty million Deutsche Mark) to meet foreign exchange costs resulting from the purchase of goods and services to cover current civilian requirements, and to meet foreign exchange costs of transport, insurance and assembly arising in connection with the importation of goods financed under this Agreement.

These supplies and services must be such as are covered by the list annexed to the present Agreement and for which supply or service contracts have been concluded after 1 October 1979.

*Article 2.* The utilization of the financial contribution as well as the terms and conditions on which it is granted shall be governed by the provisions of the financing agreement to be concluded between the Government of the Kingdom of Thailand and the Kreditanstalt für Wiederaufbau, which shall be subject to the laws and regulations applicable in the Federal Republic of Germany.

*Article 3.* The Government of the Kingdom of Thailand shall exempt the Kreditanstalt für Wiederaufbau from all taxes and other public charges levied in the Kingdom of Thailand in connection with the conclusion and implementation of the financing agreement to be concluded pursuant to article 2 of the present Agreement.

*Article 4.* The Government of the Kingdom of Thailand shall allow passengers and suppliers free choice of transport enterprises for such transportation by sea or air of persons and goods as results from the granting of the financial contribution, abstain from taking any measures that might exclude or impair the participation on equal terms of transport enterprises having their place

<sup>1</sup> Came into force on 13 December 1979 by signature, in accordance with article 7.



of business in the German area of application of this Agreement, and grant any necessary permits for the participation of such enterprises.

*Article 5.* With regard to supplies and services resulting from the granting of the financial contribution, the Government of the Federal Republic of Germany attaches particular importance to preferential use being made of the economic potential of Land Berlin.

*Article 6.* With the exception of those provisions of article 4 which refer to air transport, this Agreement shall also apply to Land Berlin, provided that the Government of the Federal Republic of Germany does not make a contrary declaration to the Government of the Kingdom of Thailand within three months of the date of entry into force of this Agreement.

*Article 7.* This Agreement shall enter into force on the date of signature thereof.

DONE at Bangkok on 13th December 1979 in duplicate in the English and German languages, both texts being equally authentic. In case of divergent interpretation of the German and the English text the latter shall prevail.

For the Government  
of the Kingdom of Thailand:

[Signed]  
BUNYING NANDABHIWAT  
Minister attached to the  
Prime Minister's Office

For the Government  
of the Federal Republic of Germany:

[Signed]  
WALTER BOSS  
Ambassador Extraordinary and  
Plenipotentiary of the Federal Re-  
public of Germany

ANNEX TO THE AGREEMENT BETWEEN THE GOVERNMENT OF THE  
KINGDOM OF THAILAND AND THE GOVERNMENT OF THE FEDERAL  
REPUBLIC OF GERMANY CONCERNING FINANCIAL CO-OPERATION

1. List of goods and services eligible for financing from the financial contribution under article 1 of the Agreement of 13th Dec. 1979:

- (a) Industrial raw and auxiliary materials as well as semi-manufactures,
- (b) Industrial equipment as well as agricultural machinery and implements,
- (c) Spare parts and accessories of all kinds,
- (d) Chemical products, in particular fertilizers, plant protection agents, pesticides, medicaments,
- (e) Other industrial products of importance for the development of the Kingdom of Thailand,
- (f) Advisory services, patents and licence fees.

2. Imports not included in the above list may only be financed with the prior approval of the Government of the Federal Republic of Germany.

3. The importation of luxury and consumer goods for personal needs as well as any goods and facilities serving military purposes may not be financed from the financial contribution.

## [EXCHANGE OF LETTERS]

## I

THE AMBASSADOR OF THE FEDERAL REPUBLIC OF GERMANY

Bangkok, 13th December 1979

Wi 444 THA 19

Excellency,

On the occasion of today's signing of the Agreement between our two Governments concerning financial co-operation in the amount of DM 20 million, I should like to stress the special desire of my Government to provide, in addition to the multilateral support activities co-sponsored by my Government, also bilateral assistance to your country in solving the problems caused by the influx of refugees from Cambodia, Laos and Viet Nam, and to support thus your Government's development efforts.

I have taken note of your information that the Government of the Kingdom of Thailand will allocate corresponding funds for additional development measures in the areas of Thailand affected by the influx of refugees.

According to your indications the following measures are envisaged:

- (a) Health care measures;
- (b) Infrastructure projects (roads, water supply, electrification);
- (c) Schooling, training and re-training programmes;
- (d) Settlement programmes;
- (e) Purchase and distribution of seeds, tools and means of subsistence.

Moreover, I have taken note of your intention to inform the Government of the Federal Republic of Germany about the implementation of the aforesaid measures and the costs incurred in this connection.

I should be grateful if you would confirm receipt of this letter and your agreement to its contents.

Accept, Excellency, the assurance of my highest consideration.

[Signed]  
WALTER BOSS

His Excellency Mr. Boonying Nandabhiwat  
Minister to the Prime Minister's Office  
Bangkok

## II

DEPARTMENT OF TECHNICAL AND ECONOMIC COOPERATION  
BANGKOK, THAILAND

December 13, 1979

No. 1804 (2)/22809

Excellency,

Please refer to Your Excellency's letter No. Wi 444 THA 19 of 13<sup>th</sup> December 1979 which reads as follows:

[See note I]

I have the honour to acknowledge receipt of your letter and to inform that I agree to the contents of the above.

Accept, Excellency, the assurances of my highest consideration.

[Signed]

Mr. BUNYING NANDABHIWAT  
Minister attached to the Office  
of the Prime Minister

His Excellency Dr. Walter Boss  
Ambassador Extraordinary and Plenipotentiary  
The Embassy of the Federal Republic of Germany  
Bangkok

---

[TRADUCTION — TRANSLATION]

ACCORD<sup>1</sup> DE COOPÉRATION FINANCIÈRE ENTRE LE  
GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE  
D'ALLEMAGNE ET LE GOUVERNEMENT DU ROYAUME  
DE THAÏLANDE

Le Gouvernement de la République fédérale d'Allemagne et le Gouvernement du Royaume de Thaïlande,

Dans l'esprit des relations amicales qui existent entre la République fédérale d'Allemagne et le Royaume de Thaïlande,

Désireux de renforcer et de développer ces relations amicales par une coopération financière dans un esprit de collaboration,

Conscients que le maintien de ces relations constitue le fondement du présent Accord,

Se proposant de contribuer au développement économique et social du Royaume de Thaïlande,

Sont convenus de ce qui suit :

*Article premier.* Le Gouvernement de la République fédérale d'Allemagne fera en sorte que le Gouvernement du Royaume de Thaïlande puisse obtenir de la Kreditanstalt für Wiederaufbau, à Francfort-sur-le-Main, une contribution financière jusqu'à concurrence de DM 20 000 000 (vingt millions de deutsche marks) pour financer le coût en devises des achats de biens et de services destinés à couvrir les besoins civils courants ainsi que celui des dépenses afférentes aux transports, assurances et assemblages résultant des importations de biens financées dans la cadre du présent Accord. Les biens et services visés sont ceux qui sont énumérés dans la liste jointe au présent Accord et qui ont fait l'objet de contrats conclus après le 1<sup>er</sup> octobre 1979.

*Article 2.* L'utilisation de la contribution financière ainsi que les conditions auxquelles elle sera accordée seront déterminées par les dispositions de la convention de financement à conclure entre le Gouvernement du Royaume de Thaïlande et la Kreditanstalt für Wiederaufbau, convention qui sera soumise aux lois et règlements en vigueur dans la République fédérale d'Allemagne.

*Article 3.* Le Gouvernement du Royaume de Thaïlande exemptera la Kreditanstalt für Wiederaufbau de tous impôts et autres droits perçus en Thaïlande en relation avec la conclusion et la mise en œuvre de la convention de financement prévue à l'article 2 du présent Accord.

*Article 4.* Le Gouvernement du Royaume de Thaïlande accordera aux passagers et aux fournisseurs le libre choix des entreprises de transport pour le transport par air ou par mer des personnes et des biens consécutif à l'octroi de la contribution financière, s'abstiendra de prendre des mesures de nature à exclure ou à restreindre la participation, sur un pied d'égalité, d'entreprises allemandes

<sup>1</sup> Entré en vigueur le 13 décembre 1979 par la signature, conformément à l'article 7.

ayant leur centre d'activité dans le champ d'application allemand du présent Accord et octroiera toute autorisation nécessaire en vue de la participation desdites entreprises.

*Article 5.* Pour ce qui est des biens et des services dont l'acquisition sera consécutive à l'octroi de la contribution financière, le Gouvernement de la République fédérale d'Allemagne attache une importance particulière à ce qu'il soit fait de préférence usage du potentiel économique du *Land Berlin*.

*Article 6.* A l'exception de celles des dispositions de l'article 4 qui ont trait aux transports aériens, le présent Accord s'appliquera également au *Land Berlin*, à moins que le Gouvernement de la République fédérale d'Allemagne n'adresse au Gouvernement du Royaume de Thaïlande, dans les trois mois suivant l'entrée en vigueur du présent Accord, une déclaration en sens contraire.

*Article 7.* Le présent Accord entrera en vigueur à la date de sa signature.

FAIT à Bangkok, le 13 décembre 1979, en double exemplaire, en allemand et en anglais, chacun des deux textes faisant également foi. En cas d'interprétation divergente du texte en allemand et de celui en anglais, ce dernier prévaudra.

Pour le Gouvernement de la République fédérale d'Allemagne :  
L'Ambassadeur extraordinaire et plénipotentiaire  
de la République fédérale d'Allemagne,

[Signé]  
WALTER BOSS

Pour le Gouvernement du Royaume de Thaïlande :  
Le Ministre attaché au Cabinet du Premier Ministre,

[Signé]  
BOONYING NANDABHIWAT

ANNEXE À L'ACCORD DE COOPÉRATION FINANCIÈRE ENTRE LE  
GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE ET  
LE GOUVERNEMENT DU ROYAUME DE THAÏLANDE

1. Liste des biens et services pouvant être financés au moyen de la contribution financière visée à l'article premier de l'Accord du 13 décembre 1979 :

- a) Matières premières et auxiliaires industrielles ainsi que produits demi-finis ;
- b) Equipement industriel ainsi que machines et appareils agricoles ;
- c) Pièces de rechange et accessoires divers ;
- d) Produits chimiques, en particulier engrais, agents de protection phytosanitaire, pesticides, médicaments ;
- e) Autres produits industriels importants pour le développement du Royaume de Thaïlande ;
- f) Services consultatifs, droits d'exploitation de brevets et de licences.

2. Les importations de biens et services qui ne figurent pas dans la liste ci-dessus ne peuvent être financées que moyennant l'approbation préalable du Gouvernement de la République fédérale d'Allemagne.

3. Les importations de produits de luxe, de biens de consommation à usage personnel et de biens et installations militaires ne pourront pas être financées au moyen de la contribution financière.

## ÉCHANGE DE LETTRES

## I

L'AMBASSADEUR DE LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE

Bangkok, le 13 décembre 1979

Wi 444 THA 19

Monsieur le Ministre,

A l'occasion de la signature, ce jour, de l'Accord de coopération financière entre nos deux gouvernements portant sur un montant de 20 millions de deutsche marks, je tiens à souligner que, parallèlement aux activités multilatérales auxquelles il participe, mon gouvernement est particulièrement désireux de fournir une assistance bilatérale à votre pays pour l'aider à résoudre les problèmes résultant de l'afflux de réfugiés du Cambodge, du Laos et du Viet Nam et d'appuyer ainsi les efforts de développement déployés par votre gouvernement.

J'ai pris note de votre déclaration selon laquelle le Gouvernement du Royaume de Thaïlande consacrerait des fonds d'un montant équivalent à la mise en œuvre de mesures supplémentaires de développement dans les régions de la Thaïlande touchées par l'afflux de réfugiés.

Vous avez indiqué que les mesures ci-après étaient envisagées :

- a) Mesures concernant les soins de santé ;
- b) Projets d'infrastructure (routes, adduction d'eau, électrification) ;
- c) Programmes de scolarisation, de formation et de recyclage ;
- d) Programmes visant à l'installation des réfugiés ;
- e) Achat et distribution de semences, d'outils et de moyens de subsistance.

En outre, j'ai noté que vous aviez l'intention d'informer le Gouvernement de la République fédérale d'Allemagne de la mise en œuvre des mesures susmentionnées ainsi que du montant des dépenses correspondantes.

Je vous saurais gré d'accuser réception de la présente lettre et d'en confirmer la teneur.

Veillez agréer, etc.

[Signé]  
WALTER BOSS

Son Excellence Monsieur Boonying Nandabhiwat  
Ministre attaché au Cabinet du Premier Ministre  
Bangkok

## II

DÉPARTEMENT DE LA COOPÉRATION TECHNIQUE ET ÉCONOMIQUE  
BANGKOK (THAÏLANDE)

Le 13 décembre 1979

N° 1804 (2)/22809

Monsieur l'Ambassadeur,

Je me réfère à votre lettre n° Wi 444 THA 19, en date du 13 décembre 1979, qui se lit comme suit :

[Voir note I]

J'ai l'honneur d'accuser réception de votre lettre et de vous informer que son contenu rencontre mon agrément.

Veillez agréer, etc.

Le Ministre attaché au Cabinet  
du Premier Ministre,

[Signé]

BOONYING NANDABHIWAT

Son Excellence Monsieur Walter Boss  
Ambassadeur extraordinaire et plénipotentiaire  
Ambassade de la République fédérale d'Allemagne  
Bangkok

---





**No. 20301**

---

**FEDERAL REPUBLIC OF GERMANY  
and  
THAILAND**

**Agreement concerning financial co-operation. Signed at  
Bangkok on 28 December 1979**

*Authentic texts: German, Thai and English.*

*Registered by the Federal Republic of Germany on 31 July 1981.*

---

**RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE  
et  
THAÏLANDE**

**Accord de coopération financière. Signé à Bangkok le  
28 décembre 1979**

*Textes authentiques: allemand, thaï et anglais.*

*Enregistré par la République fédérale d'Allemagne le 31 juillet 1981.*

[GERMAN TEXT—TEXTE ALLEMAND]

**ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDES-  
REPUBLIK DEUTSCHLAND UND DER REGIERUNG DES  
KÖNIGREICHS THAILAND ÜBER FINANZIELLE ZUSAM-  
MENARBEIT**

Die Regierung der Bundesrepublik Deutschland und die Regierung des Königreichs Thailand,

im Geiste der bestehenden freundschaftlichen Beziehungen zwischen der Bundesrepublik Deutschland und dem Königreich Thailand,

in dem Wunsche, diese freundschaftlichen Beziehungen durch partnerschaftliche finanzielle Zusammenarbeit zu festigen und zu vertiefen,

im Bewußtsein, daß die Aufrechterhaltung dieser Beziehungen die Grundlage dieses Abkommens ist,

in der Absicht, zur sozialen und wirtschaftlichen Entwicklung im Königreich Thailand beizutragen,

sind wie folgt übereingekommen:

*Artikel 1.* (1) Die Regierung der Bundesrepublik Deutschland ermöglicht es der Regierung des Königreichs Thailand oder anderen von beiden Regierungen gemeinsam auszuwählenden Darlehensnehmern, bei der Kreditanstalt für Wiederaufbau, Frankfurt am Main, für die Vorhaben

- (a) Gasturbinen-Dampfkraftwerk Bang Pakong  
(bis zu achtzehn Millionen Deutsche Mark),
- (b) Netzausbau zur Stilllegung isolierter Dieselstationen—EDE III  
(bis zu vier Millionen Deutsche Mark),
- (c) Siedlungsprogramme Pak Chan und Tai Muang  
(bis zu acht Millionen Deutsche Mark),

wenn nach Prüfung die Förderungswürdigkeit festgestellt worden ist, Darlehen bis zu insgesamt dreißig Millionen Deutsche Mark aufzunehmen.

(2) Die in Absatz (1) bezeichneten Vorhaben können in Einvernehmen zwischen der Regierung der Bundesrepublik Deutschland und der Regierung des Königreichs Thailand durch andere Vorhaben ersetzt werden.

*Artikel 2.* (1) Die Verwendung dieser Darlehen sowie die Bedingungen, zu denen sie gewährt werden, bestimmen die zwischen den Darlehensnehmern und der Kreditanstalt für Wiederaufbau zu schließenden Verträge, die den in der Bundesrepublik Deutschland geltenden Rechtsvorschriften unterliegen.

(2) Die Regierung des Königreichs Thailand, soweit sie nicht selbst Darlehensnehmerin ist, wird gegenüber der Kreditanstalt für Wiederaufbau alle Zahlungen in Deutscher Mark in Erfüllung von Verbindlichkeiten der Darlehensnehmer aufgrund der nach Absatz 1 zu schließenden Verträge garantieren.

*Artikel 3.* Die Regierung des Königreichs Thailand stellt die Kreditanstalt für Wiederaufbau von sämtlichen Steuern und sonstigen öffentlichen Abgaben

frei, die im Zusammenhang mit Abschluß und Durchführung der in Artikel 2 erwähnten Verträge im Königreich Thailand erhoben werden.

*Artikel 4.* Die Regierung des Königreichs Thailand überläßt bei den sich aus der Darlehensgewährung ergebenden Transporten von Personen und Gütern im See-, Land- und Luftverkehr den Passagieren und Lieferanten die freie Wahl der Verkehrsunternehmen, trifft keine Maßnahmen, welche die gleichberechtigte Beteiligung der Verkehrsunternehmen mit Sitz in dem deutschen Geltungsbereich dieses Abkommens ausschließen oder erschweren, und erteilt gegebenenfalls die für eine Beteiligung dieser Verkehrsunternehmen erforderlichen Genehmigungen.

*Artikel 5.* Lieferungen und Leistungen für Vorhaben, die aus den Darlehen finanziert werden, sind international öffentlich auszuschreiben, soweit nicht im Einzelfall etwas Abweichendes festgelegt wird.

*Artikel 6.* Die Regierung der Bundesrepublik Deutschland legt besonderen Wert darauf, daß bei den sich aus der Darlehensgewährung ergebenden Lieferungen und Leistungen die wirtschaftlichen Möglichkeiten des Landes Berlin bevorzugt genutzt werden.

*Artikel 7.* Mit Ausnahme der Bestimmungen des Artikels 4 hinsichtlich des Luftverkehrs gilt dieses Abkommen auch für das Land Berlin, sofern nicht die Regierung der Bundesrepublik Deutschland gegenüber der Regierung des Königreichs Thailand innerhalb von drei Monaten nach Inkrafttreten des Abkommens eine gegenteilige Erklärung abgibt.

*Artikel 8.* Dieses Abkommen tritt am Tage seiner Unterzeichnung in Kraft.

GESCHEHEN zu Bangkok am 28. Dezember 1979 (B. E. 2522) in zwei Urschriften, jede in deutscher, thailändischer und englischer Sprache, wobei jeder Wortlaut verbindlich ist. Bei unterschiedlicher Auslegung des deutschen und des thailändischen Wortlauts ist der englische Wortlaut maßgebend.

Für die Regierung der Bundesrepublik Deutschland:  
KLAUS HELLMUTH ACKERMANN  
Geschäftsträger a.i. der Bundesrepublik Deutschland

Für die Regierung des Königreichs Thailand:  
UPADIT PACHARIYANGKUN  
Minister des Auswärtigen

---

## [THAI TEXT—TEXTE THAÏ]

ความตกลง

ระหว่าง

รัฐบาลแห่งสหพันธ์สาธารณรัฐเยอรมัน

กับ

รัฐบาลแห่งราชอาณาจักรไทย

เกี่ยวกับความร่วมมือทางการเงิน

รัฐบาลแห่งสหพันธ์สาธารณรัฐเยอรมัน

กับ

รัฐบาลแห่งราชอาณาจักรไทย

ด้วยเจตนารมณ์แห่งความสัมพันธ์ฉันมิตรอันมีอยู่ระหว่างสหพันธ์สาธารณรัฐเยอรมัน กับราชอาณาจักรไทย

โดยปรารถนาที่จะกระชับและเพิ่มพูนความสัมพันธ์ฉันมิตร เช่นว่านั้น ด้วยความร่วมมือทางการเงินตามเจตนารมณ์ของภาคี

โดยทราบว่า การดำรงไว้ซึ่งความสัมพันธ์ เช่นว่านั้น เป็นมูลฐานแห่งความตกลงนี้

โดยเจตนาที่จะส่งเสริมพัฒนาการทางสังคมและเศรษฐกิจในราชอาณาจักรไทย จึงตกลงกันดังต่อไปนี้

ข้อ ๑

(๑) รัฐบาลแห่งสหพันธ์สาธารณรัฐเยอรมันจะช่วยรัฐบาลแห่งราชอาณาจักรไทย หรือผู้ปฏิบัติงานอื่นที่ได้รับการกำหนดจากรัฐบาลทั้งสองร่วมกัน ให้สามารถกู้เงินจากสถาบัน

เครดิตอันสตัลท์ ฟือร์ วีเตอร์เอาฟเบา (บรรษัทเงินกู้เพื่อการพัฒนา) ฟรังค์วร์ท/ไมน์ เป็นจำนวนไม่เกิน ๓๐,๐๐๐,๐๐๐ มาร์คเยอรมัน (สามสิบล้านมาร์คเยอรมัน) สำหรับโครงการ

- (ก) โรงงานไฟฟ้าพลังไอน้ำใช้ความร้อนจากเครื่องแก๊สเทอร์โบน์ ที่บางปะกง (ไม่เกินสิบแปดล้านมาร์คเยอรมัน)
- (ข) การพัฒนาการจ่ายไฟฟ้าเพื่อหมู่บ้านโรงจักรขนาดเล็ก (ไม่เกินสี่ล้านมาร์คเยอรมัน)
- (ค) นิคมปากจั่นและท้ายเหมือง (ไม่เกินแปดล้านมาร์คเยอรมัน)

ถ้าหากหลังจากการตรวจสอบแล้ว เห็นว่า โครงการเหล่านี้ควรแก่การส่งเสริม

- (๒) โครงการที่อ้างถึงในวรรค ๑ ข้างต้น อาจเปลี่ยนเป็นโครงการอื่นได้ ถ้ารัฐบาลสหพันธ์สาธารณรัฐเยอรมันและรัฐบาลราชอาณาจักรไทยตกลงกันเช่นนั้น

#### ข้อ ๒

(๑) การใช้ประโยชน์จากเงินกู้ตลอดจนข้อกำหนดและเงื่อนไขต่าง ๆ ในการให้เงินกู้จะต้องเป็นไปตามบทบัญญัติแห่งความตกลงซึ่งจะจัดทำกันขึ้นระหว่างผู้กู้กับสถาบันเครดิตอันสตัลท์ ฟือร์ วีเตอร์เอาฟเบา ซึ่งความตกลงนั้นจะต้องอยู่ในบังคับแห่งกฎหมายและข้อบังคับ ซึ่งใช้อยู่ในสหพันธ์สาธารณรัฐเยอรมัน

(๒) รัฐบาลแห่งราชอาณาจักรไทยในฐานะที่มิได้เป็นผู้กู้ด้วยตนเอง จะคำประกันการชำระเงินทั้งหมดเป็นเงินมาร์คเยอรมันแก่สถาบันเครดิตอันสตัลท์ ฟือร์ วีเตอร์เอาฟเบา อันจะต้องกระทำเพื่อปฏิบัติตามความรับผิดชอบของผู้กู้ตามความตกลงที่ได้กระทำตาม วรรค ๑ ข้างต้น

## ข้อ ก

รัฐบาลแห่งราชอาณาจักรไทยจะยกเว้นการเรียกเก็บภาษีทั้งปวง และค่าภาระสาธารณะอื่น ๆ ในประเทศไทยจากสถาบันเครดิตอันสตัทท์ พีอร์ รีเคอร์เออฟเบา ในส่วนที่เกี่ยวกับความตกลงหรือการอนุวัติความตกลงที่ตกลงกันตาม ข้อ ๒ ของความตกลงนี้

## ข้อ ๔

รัฐบาลแห่งราชอาณาจักรไทยจะอนุญาตให้ผู้โดยสารและผู้จัดส่งพัสดุเลือกวิสาหกิจขนส่ง เพื่อทำการขนส่งบุคคลและสิ่งของอันเป็นผลจากการให้เงินกู้ได้โดยเสรี ไม่ว่าจะโดยทางทะเล ทางบก หรือทางอากาศ จะละเว้นจากการดำเนินการใด ๆ ที่อาจเป็นการกีดกันหรือเป็นการเสียหายแก่การเข้ามีส่วนร่วมโดยเท่าเทียมกันของวิสาหกิจขนส่งซึ่งมีสถานที่ประกอบธุรกิจในดินแดนเยอรมันในการใช้ความตกลงนี้ และจะอนุญาตให้วิสาหกิจดังกล่าวเข้ามีส่วนร่วมได้เท่าที่จำเป็น

## ข้อ ๕

การจัดหาพัสดุและบริการสำหรับโครงการที่ได้รับการสนับสนุนจากเงินกู้นี้ ให้ดำเนินการด้วยวิธีการอื่นประมุขสาธารณะระหว่างประเทศ นอกจากที่กำหนดไว้เป็นอย่างอื่น ในกรณีเฉพาะราย

## ข้อ ๖

ในส่วนที่เกี่ยวกับพัสดุและบริการอันเป็นผลจากการให้เงินกู้ รัฐบาลแห่งสหพันธ์สาธารณรัฐเยอรมัน จะให้ความสำคัญเป็นพิเศษแก่การใช้ประโยชน์จากศักยภาพทางเศรษฐกิจของดินแดนเบอร์ลินเป็นอันดับแรก

ข้อ ๗

โดยยกเว้นบทบัญญัติ ข้อ ๕ ซึ่งว่าด้วยการขนส่งทางอากาศ ความตกลงนี้ ให้ใช้บังคับแก่ดินแดนเบอร์ลินด้วย โดยมีเงื่อนไขว่า รัฐบาลแห่งสหพันธ์สาธารณรัฐเยอรมัน จะแจ้งให้รัฐบาลแห่งราชอาณาจักรไทยทราบเป็นลายลักษณ์อักษรภายในสามเดือน นับแต่วันที่ ความตกลงนี้เริ่มใช้บังคับว่า ความตกลงนี้จะไม่ใช่แผ่นดินแดน เบอร์ลิน

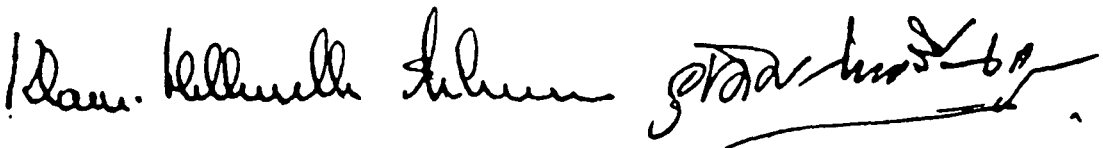
ข้อ ๘

ความตกลงนี้จะเริ่มใช้บังคับในวันที่ลงนามความตกลง

ทำ ณ กรุงเทพมหานคร เมื่อวันที่ ยี่สิบแปด ธันวาคม พุทธศักราช สองพันห้าร้อยยี่สิบสอง ตรงกับคริสต์ศักราช หนึ่งพันเก้าร้อยเจ็ดสิบเก้า คู่กันสองฉบับ เป็นภาษาเยอรมัน ภาษาไทย และภาษาอังกฤษ ตัวหนังสือสามฉบับใช้เป็นหลักฐานได้เท่าเทียมกัน ในกรณีที่มีการตีความตัวบท ภาษาเยอรมันกับตัวบทภาษาไทยขัดกัน ให้ถือตามตัวบทภาษาอังกฤษ เป็นสำคัญ

สำหรับรัฐบาลแห่งสหพันธ์สาธารณรัฐเยอรมัน

สำหรับรัฐบาลแห่งราชอาณาจักรไทย



(เฮลส อองมูอ อ็คเคอร์มานน์)

(อุปัทธีร์ ปาจรวิภางกูร)

ผู้แทนวิเทศการ

รัฐมนตรีว่าการกระทรวงการต่างประเทศ

สถานเอกอัครราชทูตสหพันธ์สาธารณรัฐเยอรมัน

**AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE FEDERAL REPUBLIC OF GERMANY AND THE GOVERNMENT OF THE KINGDOM OF THAILAND CONCERNING FINANCIAL CO-OPERATION**

---

The Government of the Federal Republic of Germany and the Government of the Kingdom of Thailand,

In the spirit of the friendly relations existing between the Federal Republic of Germany and the Kingdom of Thailand,

Desiring to strengthen and intensify those friendly relations through financial co-operation in a spirit of partnership,

Aware that the maintenance of those relations constitutes the basis of this Agreement,

Intending to contribute to social and economic development in the Kingdom of Thailand,

Have agreed as follows:

*Article 1.* (1) The Government of the Federal Republic of Germany shall enable the Government of the Kingdom of Thailand or other borrowers to be determined jointly by the two Governments to raise with the Kreditanstalt für Wiederaufbau (Development Loan Corporation), Frankfurt/Main, loans up to a total of DM 30,000,000 (thirty million Deutsche Mark) for the projects

- (a) Bang Pakong gas turbine steam power plant  
(up to eighteen million Deutsche Mark),
  - (b) Grid development for the purpose of shutting down isolated diesel stations (EDE III)  
(up to four million Deutsche Mark),
  - (c) Pak Chan and Tai Muang settlement programmes  
(up to eight million Deutsche Mark),
- if, after examination, the projects have been found eligible for promotion.

(2) The projects referred to in paragraph 1 above may be replaced by other projects if the Government of the Federal Republic of Germany and the Government of the Kingdom of Thailand so agree.

*Article 2.* (1) The utilization of the loans as well as the terms and conditions on which they are granted shall be governed by the provisions of the agreements to be concluded between the borrowers and the Kreditanstalt für Wiederaufbau, which shall be subject to the laws and regulations applicable in the Federal Republic of Germany.

(2) The Government of the Kingdom of Thailand, to the extent that it is not itself the borrower, shall guarantee to the Kreditanstalt für Wiederaufbau all payments in Deutsche Mark to be made in fulfilment of the borrowers' liabilities under the agreements to be concluded pursuant to paragraph 1 above.

*Article 3.* The Government of the Kingdom of Thailand shall exempt the Kreditanstalt für Wiederaufbau from all taxes and other public charges levied in

---

<sup>1</sup> Came into force on 28 December 1979 by signature, in accordance with article 8.



the Kingdom of Thailand in connection with the conclusion and implementation of the agreements to be concluded pursuant to article 2 of the present Agreement.

*Article 4.* The Government of the Kingdom of Thailand shall allow passengers and suppliers free choice of transport enterprises for such transportation by sea, land or air of persons and goods as results from the granting of the loans, abstain from taking any measures that might exclude or impair the participation on equal terms of transport enterprises having their place of business in the German area of application of this Agreement, and grant any necessary permits for the participation of such enterprises.

*Article 5.* Supplies and services for projects financed from the loans shall, unless otherwise provided for in individual cases, be subject to international public tender.

*Article 6.* With regard to supplies and services resulting from the granting of the loans, the Government of the Federal Republic of Germany attaches particular importance to preferential use being made of the economic potential of Land Berlin.

*Article 7.* With the exception of those provisions of article 4 which refer to air transport, this Agreement shall also apply to Land Berlin, provided that the Government of the Federal Republic of Germany does not make a contrary declaration to the Government of the Kingdom of Thailand within three months of the date of entry into force of this Agreement.

*Article 8.* This Agreement shall enter into force on the date of signature thereof.

DONE at Bangkok on the twenty-eighth day of December B.E. 2522, corresponding to A.D. 1979, in duplicate in the German, Thai and English languages, all three texts being authentic. In case of divergent interpretation of the German and Thai texts, the English text shall prevail.

For the Government  
of the Federal Republic of Germany:

[Signed]  
KLAUS HELLMUTH ACKERMANN  
Chargé d'affaires *ad interim*  
Embassy of the Federal Republic  
of Germany

For the Government  
of the Kingdom of Thailand:

[Signed]  
UPADIT PACHARIYANGKUN  
Minister of Foreign Affairs

[TRADUCTION — TRANSLATION]

ACCORD<sup>1</sup> DE COOPÉRATION FINANCIÈRE ENTRE LE  
GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE  
D'ALLEMAGNE ET LE GOUVERNEMENT DU ROYAUME  
DE THAÏLANDE

Le Gouvernement de la République fédérale d'Allemagne et le Gouvernement du Royaume de Thaïlande,

Dans l'esprit des relations amicales existant entre la République fédérale d'Allemagne et le Royaume de Thaïlande,

Désireux de consolider et de renforcer ces relations amicales par une coopération financière réalisée dans un esprit de collaboration,

Conscients que le maintien de ces relations constitue le fondement du présent Accord.

Et dans l'intention de contribuer au développement économique et social dans le Royaume de Thaïlande,

Sont convenus de ce qui suit :

*Article premier.* 1. Le Gouvernement de la République fédérale d'Allemagne habilite le Gouvernement du Royaume de Thaïlande ou d'autres emprunteurs qui seront choisis d'un commun accord par les deux gouvernements à contracter auprès de la Kreditanstalt für Wiederaufbau de Francfort-sur-le-Main, des emprunts d'un montant de DM 30 000 000 (trente millions de deutsche marks) au maximum, destinés aux projets suivants :

- a) Centrale thermique de Bang Pakong  
(à concurrence de dix-huit millions de deutsche marks) ;
  - b) Extension du réseau aux fins de mise hors service des stations génératrices Diesel isolées — EDE III  
(à concurrence de quatre millions de deutsche marks) ;
  - c) Programmes d'implantations humaines à Pak Chan et Tai Muang  
(à concurrence de huit millions de deutsche marks) ;
- à condition qu'après examen ces projets aient été reconnus dignes d'être encouragés.

2. Les projets visés au paragraphe 1 ci-dessus pourront être remplacés par d'autres, moyennant accord entre le Gouvernement de la République fédérale d'Allemagne et le Gouvernement du Royaume de Thaïlande.

*Article 2.* 1. L'utilisation de ces emprunts et les conditions de leur octroi seront régies par les clauses des contrats que concluront les emprunteurs et la Kreditanstalt für Wiederaufbau, contrats qui seront soumis aux lois et règlements applicables en République fédérale d'Allemagne.

2. Le Gouvernement du Royaume de Thaïlande, pour autant qu'il n'est pas lui-même l'emprunteur, garantira à la Kreditanstalt für Wiederaufbau l'acquittement de tous les paiements en deutsche marks à effectuer en exécution des

<sup>1</sup> Entré en vigueur le 28 décembre 1979 par la signature, conformément à l'article 8.

obligations contractées par l'emprunteur en vertu des contrats qui seront passés en application du paragraphe 1 ci-dessus.

*Article 3.* Le Gouvernement du Royaume de Thaïlande exemptera la Kreditanstalt für Wiederaufbau de tous impôts et autres redevances publiques normalement perçus dans le Royaume de Thaïlande pour ce qui concerne la passation et l'exécution des contrats visés à l'article 2 du présent Accord.

*Article 4.* S'agissant du transport par voie maritime, terrestre ou aérienne de personnes et de marchandises en Thaïlande en conséquence de l'octroi des prêts, le Gouvernement du Royaume de Thaïlande laissera aux personnes transportées et aux fournisseurs le libre choix des entreprises de transport, s'abstiendra de toute mesure susceptible d'interdire ou de restreindre la participation sur un pied d'égalité des entreprises de transport ayant leur siège dans la zone allemande à laquelle s'applique le présent Accord et délivrera, le cas échéant, les autorisations nécessaires pour la participation desdites entreprises.

*Article 5.* Sauf dispositions contraires applicables à des cas d'espèce, les fournitures et services destinés à des projets financés au moyen des emprunts feront l'objet d'une adjudication publique internationale.

*Article 6.* S'agissant des marchandises ou services à acquérir suite à l'octroi des prêts, le Gouvernement de la République fédérale d'Allemagne attache une importance particulière à ce qui soit privilégié le recours au potentiel économique du *Land Berlin*.

*Article 7.* Exception faite des dispositions de l'article 4 qui ont trait au transport aérien, le présent Accord s'appliquera également au *Land Berlin*, à moins que le Gouvernement de la République fédérale d'Allemagne n'adresse une déclaration d'effet contraire au Gouvernement du Royaume de Thaïlande dans les trois mois suivant la date d'entrée en vigueur du présent Accord.

*Article 8.* Le présent Accord entrera en vigueur à la date de sa signature.

FAIT à Bangkok le 28 décembre 2522 de l'ère bouddhique, correspondant à l'année 1979 de l'ère chrétienne, en deux exemplaires, en allemand, thaï et anglais, les trois textes faisant également foi. En cas d'interprétations divergentes des textes allemand et thaï, le texte anglais prévaudra.

Pour le Gouvernement de la République fédérale d'Allemagne :

Le Chargé d'affaires par intérim  
Ambassade de la République fédérale d'Allemagne,

[Signé]

KLAUS HELLMUTH ACKERMANN

Pour le Gouvernement du Royaume de Thaïlande :

Le Ministre des affaires étrangères,

[Signé]

UPADIT PACHARIYANGKUN



No. 20302

---

**FEDERAL REPUBLIC OF GERMANY  
and  
JAMAICA**

**Agreement concerning financial co-operation. Signed at  
Kingston on 14 December 1979**

*Authentic texts: German and English.*

*Registered by the Federal Republic of Germany on 31 July 1981.*

---

**RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE  
et  
JAMAÏQUE**

**Accord de coopération financière. Signé à Kingston le  
14 décembre 1979**

*Textes authentiques: allemand et anglais.*

*Enregistré par la République fédérale d'Allemagne le 31 juillet 1981.*

[GERMAN TEXT—TEXTE ALLEMAND]

ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDES-  
REPUBLIK DEUTSCHLAND UND DER REGIERUNG VON  
JAMAICA ÜBER FINANZIELLE ZUSAMMENARBEIT

Die Regierung der Bundesrepublik Deutschland und die Regierung von Jamaika,

im Geiste der bestehenden freundschaftlichen Beziehungen zwischen der Bundesrepublik Deutschland und Jamaika,

in dem Wunsche, diese freundschaftlichen Beziehungen durch partnerschaftliche Finanzielle Zusammenarbeit zu festigen und zu vertiefen,

im Bewußtsein, daß die Aufrechterhaltung dieser Beziehungen die Grundlage dieses Abkommens ist,

in der Absicht, zur sozialen und wirtschaftlichen Entwicklung in Jamaika beizutragen,

sind wie folgt übereingekommen:

*Artikel 1.* (1) Die Regierung der Bundesrepublik Deutschland ermöglicht es der Regierung von Jamaika oder einem anderen von beiden Regierungen gemeinsam auszuwählenden Darlehensnehmer, bei der Kreditanstalt für Wiederaufbau, Frankfurt/Main, für das Vorhaben „Lieferung von Fischereiboote“ ein Darlehen bis zu 6 400 000,—DM (in Worten: sechs Millionen vierhunderttausend Deutsche Mark) aufzunehmen.

(2) Die Regierung der Bundesrepublik Deutschland hat sich grundsätzlich bereit erklärt, im Rahmen der bestehenden innerstaatlichen Richtlinien und bei Vorliegen der übrigen Deckungsvoraussetzungen Bürgschaften für den nicht aus Darlehen im Rahmen der Finanziellen Zusammenarbeit finanzierten Teil des Auftragswertes von höchstens 3 100 000,—DM (in Worten: drei Millionen einhunderttausend Deutsche Mark) für solche Ausfuhrsgeschäfte zu übernehmen, die von Firmen mit Sitz im deutschen Geltungsbereich dieses Abkommens für die Durchführung des in Absatz 1 genannten Vorhabens abgeschlossen werden. Die folgenden Artikel dieses Abkommens gelten auch für das Darlehen, das neben dem Darlehen im Rahmen der Finanziellen Zusammenarbeit vorgesehen ist, sofern die Kreditanstalt für Wiederaufbau Darlehensgeberin ist.

*Artikel 2.* (1) Die Verwendung dieses Darlehens sowie die Bedingungen, zu denen es gewährt wird, bestimmen die zwischen dem Darlehensnehmer und der Kreditanstalt für Wiederaufbau zu schließenden Verträge, die den in der Bundesrepublik Deutschland geltenden Rechtsvorschriften unterliegen.

(2) Die Regierung von Jamaika, soweit sie nicht selbst Darlehensnehmerin ist, wird gegenüber der Kreditanstalt für Wiederaufbau alle Zahlungen in Deutscher Mark in Erfüllung von Verbindlichkeiten des Darlehensnehmers aufgrund der nach Absatz 1 zu schließenden Verträge garantieren.

*Artikel 3.* Die Regierung von Jamaika stellt die Kreditanstalt für Wiederaufbau von sämtlichen Steuern und sonstigen öffentlichen Abgaben frei, die im Zusammenhang mit Abschluß und Durchführung der in Artikel 2 erwähnten Verträge in Jamaika erhoben werden.

*Artikel 4.* Die Regierung von Jamaika überläßt bei den sich aus der Darlehensgewährung ergebenden Transporten von Personen und Gütern im See- und Luftverkehr den Passagieren und Lieferanten die freie Wahl der Verkehrsunternehmen, trifft keine Maßnahmen, welche die gleichberechtigte Beteiligung der Verkehrsunternehmen mit Sitz in dem deutschen Geltungsbereich dieses Abkommens ausschließen oder erschweren, und erteilt gegebenenfalls die für eine Beteiligung dieser Verkehrsunternehmen erforderlichen Genehmigungen.

*Artikel 5.* Lieferungen und Leistungen für Vorhaben, die aus dem Darlehen finanziert werden, sind beschränkt auf den deutschen Geltungsbereich dieses Abkommens öffentlich auszuschreiben, soweit nicht im Einzelfall etwas Abweichendes festgelegt wird.

*Artikel 6.* Die Regierung der Bundesrepublik Deutschland legt besonderen Wert darauf, daß bei den sich aus der Darlehensgewährung ergebenden Lieferungen und Leistungen die wirtschaftlichen Möglichkeiten des Landes Berlin bevorzugt genutzt werden.

*Artikel 7.* Dieses Abkommen gilt mit Ausnahme der Bestimmungen des Artikels 4 hinsichtlich des Luftverkehrs auch für das Land Berlin, sofern nicht die Regierung der Bundesrepublik Deutschland gegenüber der Regierung von Jamaika innerhalb von drei Monaten nach Inkrafttreten des Abkommens eine gegenteilige Erklärung abgibt.

*Artikel 8.* Dieses Abkommen tritt am Tage seiner Unterzeichnung in Kraft.

GESCHEHEN zu Kingston am 14. Dezember 1979 in zwei Urschriften, jede in deutscher und englischer Sprache, wobei jeder Wortlaut gleichermaßen verbindlich ist.

Für die Regierung der Bundesrepublik Deutschland:  
Dr. KLAUS TIMMERMANN

Für die Regierung von Jamaika:  
ERIC BELL

---

## AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF JAMAICA AND THE GOVERNMENT OF THE FEDERAL REPUBLIC OF GERMANY CONCERNING FINANCIAL CO-OPERATION

The Government of Jamaica and the Government of the Federal Republic of Germany,

In the spirit of the friendly relations existing between Jamaica and the Federal Republic of Germany,

Desiring to strengthen and intensify those friendly relations through financial co-operation in a spirit of partnership,

Aware that the maintenance of those relations constitutes the basis of this Agreement,

Intending to contribute to social and economic development in Jamaica,  
Have agreed as follows:

*Article 1.* (1) The Government of the Federal Republic of Germany shall enable the Government of Jamaica or another borrower to be determined jointly by the two Governments to raise with the Kreditanstalt für Wiederaufbau (Development Loan Corporation), Frankfurt/Main, a loan of up to DM 6,400,000 (six million four hundred thousand Deutsche Mark) for the project "Supply of fishing vessels".

(2) The Government of the Federal Republic of Germany states its readiness in principle, on the basis of existing national guidelines and provided the other conditions for cover are met, to assume guarantees up to a maximum amount of DM 3,100,000 (three million one hundred thousand Deutsche Mark) in respect of that part of the order-value not financed from the loan under financial co-operation for export transactions concluded in implementation of the project referred to in paragraph 1 above by companies having their place of business in the German area of application of this Agreement.

The following articles of this Agreement shall also apply to the loan granted in addition to that granted under financial co-operation, provided the Kreditanstalt für Wiederaufbau is the lender.

*Article 2.* (1) The utilization of the loan as well as the terms and conditions on which it is granted shall be governed by the provisions of the agreements to be concluded between the borrower and the Kreditanstalt für Wiederaufbau, which shall be subject to the laws and regulations applicable in the Federal Republic of Germany.

(2) The Government of Jamaica, insofar as it is not itself the borrower, shall guarantee to the Kreditanstalt für Wiederaufbau all payments in Deutsche Mark to be made in fulfilment of the borrower's liabilities under the agreements to be concluded pursuant to paragraph 1 above.

*Article 3.* The Government of Jamaica shall exempt the Kreditanstalt für Wiederaufbau from all taxes and other public charges levied in Jamaica in connection with the conclusion and implementation of the agreements to be concluded pursuant to article 2 of the present Agreement.

<sup>1</sup> Came into force on 14 December 1979 by signature, in accordance with article 8.



*Article 4.* The Government of Jamaica shall allow passengers and suppliers free choice of transport enterprises for such transportation by sea or air of persons and goods as results from the granting of the loan, abstain from taking any measures that might exclude or impair the participation on equal terms of transport enterprises having their place of business in the German area of application of this Agreement, and grant any necessary permits for the participation of such enterprises.

*Article 5.* Supplies and services for projects financed from the loan shall, unless otherwise provided for in individual cases, be subject to public tender restricted to the German area of application of this Agreement.

*Article 6.* With regard to supplies and services resulting from the granting of the loan, the Government of the Federal Republic of Germany attaches particular importance to preferential use being made of the economic potential of Land Berlin.

*Article 7.* With the exception of those provisions of article 4 which refer to air transport, this Agreement shall also apply to Land Berlin, provided that the Government of the Federal Republic of Germany does not make a contrary declaration to the Government of Jamaica within three months of the date of entry into force of this Agreement.

*Article 8.* This Agreement shall enter into force on the date of signature thereof.

DONE at Kingston on [14 December 1979] in duplicate in the English and German languages, both texts being equally authentic.

For the Government  
of Jamaica:

[Signed — Signé]<sup>1</sup>

For the Government  
of the Federal Republic of Germany:

[Signed — Signé]<sup>2</sup>

---

<sup>1</sup> Signed by Eric Bell—Signé par Eric Bell.

<sup>2</sup> Signed by Dr. Klaus Timmermann—Signé par Klaus Timmermann.

[TRADUCTION — TRANSLATION]

ACCORD<sup>1</sup> DE COOPÉRATION FINANCIÈRE ENTRE LE  
GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE  
D'ALLEMAGNE ET LE GOUVERNEMENT DE LA JAMAÏQUE

Le Gouvernement de la République fédérale d'Allemagne et le Gouvernement de la Jamaïque,

Dans l'esprit des relations amicales existant entre la République fédérale d'Allemagne et la Jamaïque,

Désireux de consolider et de renforcer ces relations amicales par une coopération financière dans un esprit d'association,

Conscients du fait que le maintien de ces relations constitue le fondement du présent Accord,

Se proposant de favoriser le développement économique et social de la Jamaïque,

Sont convenus de ce qui suit :

*Article premier.* 1. Le Gouvernement de la République fédérale d'Allemagne autorise le Gouvernement de la Jamaïque ou un autre emprunteur qui sera choisi d'un commun accord par les deux gouvernements à contracter auprès de la Kreditanstalt für Wiederaufbau, de Francfort-sur-le-Main, un emprunt d'un montant maximal de DM 6 400 000 (six millions quatre cent mille deutsche marks) pour financer le projet de « fourniture de bateaux de pêche ».

2. Le Gouvernement de la République fédérale d'Allemagne s'est déclaré prêt, en principe, dans le cadre des directives nationales en vigneur et à condition que les autres conditions de couverture soient remplies, à assumer, pour la partie de la commande non financée par le prêt accordé au titre de la coopération financière, des cautions d'un montant maximal de DM 3 100 000 (trois millions cent mille deutsche marks), à l'égard des transactions à l'exportation conclues pour l'exécution du projet visé au paragraphe 1 ci-dessus par des entreprises ayant leur siège dans le champ d'application allemand du présent Accord. Les articles suivants du présent Accord s'appliqueront au prêt qui devrait être consenti en plus de celui accordé au titre de la coopération financière, dans la mesure où la Kreditanstalt für Wiederaufbau serait le prêteur.

*Article 2.* 1. L'utilisation de l'emprunt et les conditions auxquelles il est accordé sont déterminées par les dispositions des contrats que concluront l'emprunteur et la Kreditanstalt für Wiederaufbau, lesquels seront soumis aux lois et règlements applicables en République fédérale d'Allemagne.

2. Le Gouvernement de la Jamaïque, dans la mesure où il n'est pas lui-même l'emprunteur, garantit à la Kreditanstalt für Wiederaufbau tous les versements en deutsche marks qui doivent être effectués en exécution des obligations qu'il aura contractées en vertu des contrats qui seront conclus en application du paragraphe 1 ci-dessus.

<sup>1</sup> Entré en vigueur le 14 décembre 1979 par la signature, conformément à l'article 8.

*Article 3.* Le Gouvernement de la Jamaïque exempte la Kreditanstalt für Wiederaufbau de tous impôts et autres redevances publiques perçus à la Jamaïque au moment de la conclusion ou pendant l'exécution des contrats visés à l'article 2 du présent Accord.

*Article 4.* S'agissant du transport par voie maritime ou aérienne des personnes et des biens admis à la Jamaïque comme suite à l'octroi du prêt, le Gouvernement de la Jamaïque laissera aux passagers et aux fournisseurs toute liberté pour le choix des entreprises de transport, ne prendra pas de mesures interdisant ou restreignant la participation sur un pied d'égalité d'entreprises de transport ayant leur siège dans le champ d'application allemand du présent Accord et accordera, le cas échéant, les autorisations nécessaires pour la participation desdites entreprises.

*Article 5.* Sauf dispositions contraires applicables à des cas d'espèce, les biens et services destinés à des projets financés au moyen de l'emprunt font l'objet d'une adjudication publique restreinte à la zone d'application allemande du présent Accord.

*Article 6.* S'agissant des biens et des services financés au moyen du prêt, le Gouvernement de la République fédérale d'Allemagne attache une importance particulière à ce que la préférence soit donnée à l'utilisation du potentiel économique du *Land Berlin*.

*Article 7.* Exception faite des dispositions de l'article 4 qui ont trait aux transports aériens, le présent Accord s'applique également au *Land Berlin*, à moins que le Gouvernement de la République fédérale d'Allemagne n'adresse une déclaration en sens contraire au Gouvernement de la Jamaïque dans les trois mois suivant la date d'entrée en vigueur du présent Accord.

*Article 8.* Le présent Accord entrera en vigueur à la date de sa signature.

FAIT à Kingston, le 14 décembre 1979, en deux exemplaires, en allemand et en anglais, les deux textes faisant également foi.

Pour le Gouvernement de la République fédérale d'Allemagne :

[Signé]  
KLAUS TIMMERMANN

Pour le Gouvernement de la Jamaïque :

[Signé]  
ERIC BELL



**No. 20303**

---

**FEDERAL REPUBLIC OF GERMANY  
and  
CYPRUS**

**Agreement concerning financial co-operation. Signed at  
Nicosia on 16 January 1980**

*Authentic texts: German and English.*

*Registered by the Federal Republic of Germany on 31 July 1981.*

---

**RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE  
et  
CHYPRE**

**Accord de coopération financière. Signé à Nicosie le  
16 janvier 1980**

*Textes authentiques: allemand et anglais.*

*Enregistré par la République fédérale d'Allemagne le 31 juillet 1981.*

## ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDESREPUBLIC DEUTSCHLAND UND DER REGIERUNG DER REPUBLIK ZYPERN ÜBER FINANZIELLE ZUSAMMENARBEIT

Die Regierung der Bundesrepublik Deutschland und die Regierung der Republik Zypern,

im Geiste der bestehenden freundschaftlichen Beziehungen zwischen der Bundesrepublik Deutschland und der Republik Zypern,

in dem Wunsche, diese freundschaftlichen Beziehungen durch partnerschaftliche Zusammenarbeit zu festigen und zu vertiefen,

im Bewußtsein, daß die Aufrechterhaltung dieser Beziehungen die Grundlage dieses Abkommens ist,

in der Absicht, zur sozialen und wirtschaftlichen Entwicklung in der Republik Zypern beizutragen,

sind wie folgt übereingekommen:

*Artikel 1.* Die Regierung der Bundesrepublik Deutschland ermöglicht es der Regierung der Republik Zypern, bei der Kreditanstalt für Wiederaufbau, Frankfurt/Main, für das Vorhaben „Wasserversorgung Nikosia“ ein Darlehen bis zur Höhe von 10 000 000,—DM (in Worten: zehn Millionen Deutsche Mark) aufzunehmen.

*Artikel 2.* Die Verwendung dieses Darlehens sowie die Bedingungen, zu denen es gewährt wird, bestimmen die zwischen dem Darlehensnehmer und der Kreditanstalt für Wiederaufbau zu schließenden Verträge, die den in der Bundesrepublik Deutschland geltenden Rechtsvorschriften unterliegen.

*Artikel 3.* Die Regierung der Republik Zypern stellt die Kreditanstalt für Wiederaufbau von sämtlichen Steuern und sonstigen öffentlichen Abgaben frei, die im Zusammenhang mit Abschluß und Durchführung der in Artikel 2 erwähnten Verträge in der Republik Zypern erhoben werden.

*Artikel 4.* Die Regierung der Republik Zypern überläßt bei den sich aus der Darlehensgewährung ergebenden Transporten von Personen und Gütern im See- und Luftverkehr den Passagieren und Lieferanten die freie Wahl der Verkehrsunternehmen, trifft keine Maßnahmen, welche die gleichberechtigte Beteiligung der Verkehrsunternehmen mit Sitz in dem deutschen Geltungsbereich dieses Abkommens ausschließen oder erschweren und erteilt gegebenenfalls die für eine Beteiligung dieser Verkehrsunternehmen erforderlichen Genehmigungen.

*Artikel 5.* Lieferungen und Leistungen für Vorhaben, die aus dem Darlehen finanziert werden, sind international öffentlich auszuschreiben, soweit nicht im Einzelfall etwas Abweichendes festgelegt wird.

*Artikel 6.* Die Regierung der Bundesrepublik Deutschland legt besonderen Wert darauf, daß bei den sich aus der Darlehensgewährung ergebenden Lieferungen und Leistungen die wirtschaftlichen Möglichkeiten des Landes Berlin bevorzugt genutzt werden.

*Artikel 7.* Mit Ausnahme der Bestimmungen des Artikels 4 hinsichtlich des Luftverkehrs gilt dieses Abkommen auch für das Land Berlin, sofern nicht die Regierung der Bundesrepublik Deutschland gegenüber der Regierung der Republik Zypern innerhalb von drei Monaten nach Inkrafttreten des Abkommens eine gegenteilige Erklärung abgibt.

*Artikel 8.* Dieses Abkommen tritt am Tage seiner Unterzeichnung in Kraft.

GESCHEHEN zu Nikosia am 16. Januar 1980 in zwei Urschriften, jede in deutscher und englischer Sprache, wobei jeder Wortlaut gleichermaßen verbindlich ist.

Für die Regierung der Bundesrepublik Deutschland:  
G. SÖHNKE

Für die Regierung der Republik Zypern:  
N. A. ROLANDIS

---

## AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE REPUBLIC OF CYPRUS AND THE GOVERNMENT OF THE FEDERAL REPUBLIC OF GERMANY CONCERNING FINANCIAL CO-OPERATION

The Government of the Republic of Cyprus and the Government of the Federal Republic of Germany,

In the spirit of the friendly relations existing between the Republic of Cyprus and the Federal Republic of Germany,

Desiring to strengthen and intensify those friendly relations through financial co-operation in a spirit of partnership,

Aware that the maintenance of those relations constitutes the basis of this Agreement,

Intending to contribute to social and economic development in the Republic of Cyprus,

Have agreed as follows:

*Article 1.* The Government of the Federal Republic of Germany shall enable the Government of the Republic of Cyprus to raise with the Kreditanstalt für Wiederaufbau (Development Loan Corporation), Frankfurt/Main, a loan up to DM 10,000,000 (ten million Deutsche Mark) for the project "Nicosia Water Supply".

*Article 2.* The utilization of the loan as well as the terms and conditions on which it is granted shall be governed by the provisions of the agreements to be concluded between the borrower and the Kreditanstalt für Wiederaufbau, which shall be subject to the laws and regulations applicable in the Federal Republic of Germany.

*Article 3.* The Government of the Republic of Cyprus shall exempt the Kreditanstalt für Wiederaufbau from all taxes and other public charges levied in the Republic of Cyprus in connection with the conclusion and implementation of the agreements to be concluded pursuant to article 2 of the present Agreement.

*Article 4.* The Government of the Republic of Cyprus shall allow passengers and suppliers free choice of transport enterprises for such transportation by sea or air of persons and goods as results from the granting of the loan, abstain from taking any measures that might exclude or impair the participation on equal terms of transport enterprises having their place of business in the German area of application of this Agreement, and grant any necessary permits for the participation of such enterprises.

*Article 5.* Supplies and services for projects financed from the loan shall, unless otherwise provided for in individual cases, be subject to international public tender.

*Article 6.* With regard to supplies and services resulting from the granting of the loan, the Government of the Federal Republic of Germany attaches

<sup>1</sup> Came into force on 16 January 1980 by signature, in accordance with article 8.



particular importance to preferential use being made of the economic potential of Land Berlin.

*Article 7.* With the exception of those provisions of article 4 which refer to air transport, this Agreement shall also apply to Land Berlin, provided that the Government of the Federal Republic of Germany does not make a contrary declaration to the Government of the Republic of Cyprus within three months of the date of entry into force of this Agreement.

*Article 8.* This Agreement shall enter into force on the date of signature thereof.

DONE at Nicosia on 16th January 1980 in duplicate in the English and German languages, both texts being equally authentic.

For the Government  
of the Republic of Cyprus:

[Signed—Signé]<sup>1</sup>

For the Government  
of the Federal Republic of Germany:

[Signed—Signé]<sup>2</sup>

---

<sup>1</sup> Signed by N. A. Rolandis—Signé par N. A. Rolandis.

<sup>2</sup> Signed by G. Söhnke—Signé par G. Söhnke.

## [TRADUCTION—TRANSLATION]

**ACCORD<sup>1</sup> DE COOPÉRATION FINANCIÈRE ENTRE LE  
GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE  
D'ALLEMAGNE ET LE GOUVERNEMENT DE LA RÉPU-  
BLIQUE DE CHYPRE**

Le Gouvernement de la République fédérale d'Allemagne et le Gouvernement de la République de Chypre,

Dans l'esprit des relations amicales existant entre la République fédérale d'Allemagne et la République de Chypre,

Désireux de consolider et de renforcer ces relations amicales par une coopération financière dans un esprit d'association,

Conscients du fait que le maintien de ces relations constitue le fondement du présent Accord,

Se proposant de favoriser le développement économique et social de la République de Chypre,

Sont convenus de ce qui suit :

*Article premier.* Le Gouvernement de la République fédérale d'Allemagne autorise le Gouvernement de la République de Chypre à contracter auprès de la Kreditanstalt für Wiederaufbau, de Francfort-sur-le-Main, un emprunt d'un montant maximal de DM 10 000 000 (dix millions de deutsche marks) destiné à financer le projet « Approvisionnement en eau de Nicosie ».

*Article 2.* L'utilisation de l'emprunt et les conditions auxquelles il est accordé sont déterminées par les dispositions des contrats que concluront l'emprunteur et la Kreditanstalt für Wiederaufbau, lesquels seront soumis aux lois et règlements applicables en République fédérale d'Allemagne.

*Article 3.* Le Gouvernement de la République de Chypre exempte la Kreditanstalt für Wiederaufbau de tous impôts et autres redevances publiques perçus dans la République de Chypre au moment de la conclusion ou pendant l'exécution des contrats visés à l'article 2 du présent Accord.

*Article 4.* S'agissant du transport par voie maritime ou aérienne des personnes et des biens admis à Chypre comme suite à l'octroi du prêt, le Gouvernement de la République de Chypre laissera aux passagers et aux fournisseurs toute liberté pour le choix des entreprises de transport, ne prendra pas de mesures interdisant ou restreignant la participation sur un pied d'égalité d'entreprises de transport ayant leur siège dans le champ d'application allemand du présent Accord et accordera, le cas échéant, les autorisations nécessaires pour la participation desdites entreprises.

*Article 5.* Sauf dispositions contraires applicables à des cas d'espèce, les biens et services destinés à des projets financés au moyen de l'emprunt font l'objet d'une adjudication publique internationale.

<sup>1</sup> Entré en vigueur le 16 janvier 1980 par la signature, conformément à l'article 8.

*Article 6.* S'agissant des biens et des services financés au moyen du prêt, le Gouvernement de la République fédérale d'Allemagne attache une importance particulière à ce que la préférence soit donnée à l'utilisation du potentiel économique du *Land Berlin*.

*Article 7.* Exception faite des dispositions de l'article 4 qui ont trait aux transports aériens, le présent Accord s'applique également au *Land Berlin*, à moins que le Gouvernement de la République fédérale d'Allemagne n'adresse une déclaration en sens contraire au Gouvernement de la République de Chypre dans les trois mois suivant la date d'entrée en vigueur du présent Accord.

*Article 8.* Le présent Accord entrera en vigueur à la date de sa signature.

FAIT à Nicosie, le 16 janvier 1980, en deux exemplaires, en allemand et en anglais, les deux textes faisant également foi.

Pour le Gouvernement de la République fédérale d'Allemagne :

[Signé]  
G. SÖHNKE

Pour le Gouvernement de la République de Chypre :

[Signé]  
N. A. ROLANDIS

---



No. 20304

---

**FEDERAL REPUBLIC OF GERMANY**  
**and**  
**PERU**

**Agreement concerning financial co-operation. Signed at  
Lima on 21 January 1980**

*Authentic texts: German and Spanish.*

*Registered by the Federal Republic of Germany on 31 July 1981.*

---

**RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE**  
**et**  
**PÉROU**

**Accord de coopération financière. Signé à Lima le  
21 janvier 1980**

*Textes authentiques: allemand et espagnol.*

*Enregistré par la République fédérale d'Allemagne le 31 juillet 1981.*

[GERMAN TEXT—TEXTE ALLEMAND]

ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDESREPUBLIC DEUTSCHLAND UND DER REGIERUNG DER REPUBLIK PERU ÜBER FINANZIELLE ZUSAMMENARBEIT

Die Regierung der Bundesrepublik Deutschland und die Regierung der Republik Peru,

im Geiste der bestehenden freundschaftlichen Beziehungen zwischen der Bundesrepublik Deutschland und der Republik Peru,

in dem Wunsche, diese freundschaftlichen Beziehungen durch partnerschaftliche Finanzielle Zusammenarbeit zu festigen und zu vertiefen,

im Bewußtsein, daß die Aufrechterhaltung dieser Beziehungen die Grundlage dieses Abkommens ist,

in der Absicht, zur sozialen und wirtschaftlichen Entwicklung in Peru beizutragen,

sind wie folgt übereingekommen:

*Artikel 1.* Die Regierung der Bundesrepublik Deutschland ermöglicht es der Regierung der Republik Peru, bei der Kreditanstalt für Wiederaufbau, Frankfurt am Main, für das Bewässerungsvorhaben Jequetepeque ein weiteres Darlehen bis zu 30 Millionen DM (in Worten: dreißig Millionen Deutsche Mark) aufzunehmen.

*Artikel 2.* Die Verwendung dieses Darlehens sowie die Bedingungen, zu denen es gewährt wird, bestimmen die zwischen dem Darlehensnehmer und der Kreditanstalt für Wiederaufbau zu schließenden Verträge, die den in der Bundesrepublik Deutschland geltenden Rechtsvorschriften unterliegen.

*Artikel 3.* Die Regierung der Republik Peru stellt die Kreditanstalt für Wiederaufbau von sämtlichen Steuern und sonstigen öffentlichen Abgaben frei, die im Zusammenhang mit Abschluß und Durchführung der in Artikel 2 erwähnten Verträge in Peru erhoben werden.

*Artikel 4.* Die Regierung der Republik Peru überläßt bei den sich aus der Darlehensgewährung ergebenden Transporten von Personen und Gütern im See- und Luftverkehr den Passagieren und Lieferanten die freie Wahl der Verkehrsunternehmen, trifft keine Maßnahmen welche die gleichberechtigte Beteiligung der Verkehrsunternehmen mit Sitz in dem deutschen Geltungsbereich dieses Abkommens ausschließen oder erschweren, und erteilt gegebenenfalls die für eine Beteiligung dieser Verkehrsunternehmen erforderlichen Genehmigungen.

*Artikel 5.* Lieferungen und Leistungen für Vorhaben, die aus dem Darlehen finanziert werden, sind international öffentlich auszuschreiben, soweit nicht im Einzelfall etwas Abweichendes festgelegt wird.

*Artikel 6.* Die Regierung der Bundesrepublik Deutschland legt besonderen Wert darauf, daß bei den sich aus der Darlehensgewährung ergebenden Lieferungen und Leistungen die wirtschaftlichen Möglichkeiten des Landes Berlin bevorzugt genutzt werden.

*Artikel 7.* Mit Ausnahme der Bestimmungen des Artikels 4 hinsichtlich des Luftverkehrs gilt dieses Abkommen auch für das Land Berlin, sofern nicht die Regierung der Bundesrepublik Deutschland gegenüber der Regierung der Republik Peru innerhalb von drei Monaten nach Inkrafttreten des Abkommens eine gegenteilige Erklärung abgibt.

*Artikel 8.* Dieses Abkommen tritt am Tage seiner Unterzeichnung in Kraft.

GESCHEHEN zu Lima am einundzwanzigsten Januar neunzehnhundertachtzig, in zwei Urschriften, jede in deutscher und spanischer Sprache, wobei jeder Wortlaut gleichermäßen verbindlich ist.

Für die Regierung der Bundesrepublik Deutschland:

HANS-WERNER LOECK

Botschafter der Bundesrepublik Deutschland

Für die Regierung der Republik Peru:

ARTURO GARCÍA

Außenminister von Peru

---

[SPANISH TEXT — TEXTE ESPAGNOL]

CONVENIO ENTRE EL GOBIERNO DE LA REPÚBLICA FEDERAL  
DE ALEMANIA Y EL GOBIERNO DE LA REPÚBLICA DEL  
PERÚ SOBRE COOPERACIÓN FINANCIERA

El Gobierno de la República Federal de Alemania y el Gobierno de la República del Perú,

En el espíritu de las relaciones amistosas existentes entre la República Federal de Alemania y la República del Perú,

En el deseo de consolidar e intensificar estas relaciones amistosas por medio de una cooperación financiera entre compartes,

Conscientes de que el mantenimiento de estas relaciones constituye la base del presente Convenio,

Con el propósito de contribuir al desarrollo social y económico en el Perú,

Han convenido en lo siguiente:

*Artículo 1.* (1) El Gobierno de la República Federal de Alemania otorgará al Gobierno de la República del Perú la posibilidad de contratar con el Kreditanstalt für Wiederaufbau (Instituto de Crédito para la Reconstrucción), Frankfurt/Main, un nuevo préstamo hasta la suma de 30 millones DM (en letra: treinta millones Deutsche Mark) para el “Proyecto de riego Jequetepeque”.

*Artículo 2.* (1) El empleo de este préstamo, así como las condiciones de su concesión, se fijarán por los contratos que habrán de concertarse entre el prestatario y el Kreditanstalt für Wiederaufbau, contratos que estarán sujetos a las disposiciones legales vigentes en la República Federal de Alemania.

*Artículo 3.* El Gobierno de la República del Perú eximirá al Kreditanstalt für Wiederaufbau de todos los impuestos y demás gravámenes públicos que se devenguen en el Perú en relación con la concertación y ejecución de los contratos que habrán de concluirse conforme al artículo 2.

*Artículo 4.* Respecto a los transportes marítimos y aéreos de personas y mercancías resultantes de la concesión del préstamo, el Gobierno de la República del Perú permitirá a los pasajeros y proveedores elegir libremente entre las empresas de transporte, no adoptará medidas que excluyan o dificulten la participación de las empresas de transporte con sede en el área alemana de aplicación del presente Convenio y otorgará en su caso las autorizaciones necesarias para la participación de esas empresas de transporte.

*Artículo 5.* Los suministros y prestaciones para proyectos que se financien con el préstamo deberán sacarse a licitación pública internacional siempre que no se convenga algo diferente para casos especiales.

*Artículo 6.* El Gobierno de la República Federal de Alemania tiene especial interés en que en los suministros y prestaciones que resultaren de la concesión del préstamo se utilicen con preferencia las posibilidades económicas del Land Berlín.



*Artículo 7.* Con excepción de las disposiciones del artículo 4 en lo referente a los transportes aéreos, el presente Convenio se aplicará también al Land Berlín en tanto que el Gobierno de la República Federal de Alemania no haga una declaración en contrario al Gobierno de la República del Perú dentro de los tres meses siguientes a la entrada en vigor del presente Convenio.

*Artículo 8.* El presente Convenio entrará en vigor el día de su firma.

HECHO en Lima, el veintiuno de enero de mil novecientos ochenta, en dos ejemplares, en alemán y español, siendo ambos textos igualmente válidos.

Por el Gobierno  
de la República Federal de Alemania:  
HANS-WERNER LOECK  
Embajador de la República Federal  
de Alemania en el Perú

Por el Gobierno  
de la República del Perú:  
ARTURO GARCÍA  
Ministro de Relaciones Exteriores

---

## [TRANSLATION—TRADUCTION]

**AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE FEDERAL REPUBLIC OF GERMANY AND THE GOVERNMENT OF THE REPUBLIC OF PERU CONCERNING FINANCIAL CO-OPERATION**

The Government of the Federal Republic of Germany and the Government of the Republic of Peru,

In the spirit of the friendly relations existing between the Federal Republic of Germany and the Republic of Peru,

Desiring to strengthen and enhance these friendly relations through financial co-operation as partners,

Aware that the maintenance of these relations constitutes the basis of this Agreement,

Intending to contribute to social and economic development in Peru,

Have agreed as follows:

*Article 1.* The Government of the Federal Republic of Germany shall enable the Government of the Republic of Peru to obtain from the Kreditanstalt für Wiederaufbau, Frankfurt am Main, for the “Jequetepeque Irrigation Project”, a further loan of up to DM 30 million (thirty million Deutsche Mark).

*Article 2.* The utilization of this loan as well as the terms and conditions on which it is granted shall be governed by the contracts to be concluded between the borrower and the Kreditanstalt für Wiederaufbau, which shall be subject to the laws and regulations applicable in the Federal Republic of Germany.

*Article 3.* The Government of the Republic of Peru shall exempt the Kreditanstalt für Wiederaufbau from all taxes and other fiscal charges levied in Peru in connection with the conclusion and implementation of the contracts referred to in article 2.

*Article 4.* The Government of the Republic of Peru shall allow passengers and suppliers free choice of transport enterprises for such transport by sea and air of persons and goods as results from the granting of the loan, refrain from taking any measures that might exclude or impede the participation on equal terms of transport enterprises having their principal place of business in the German area of application of this Agreement, and grant any necessary permits for the participation of such enterprises.

*Article 5.* Supplies and services for projects financed from the loan shall, unless otherwise provided for in individual cases, be subject to international public tender.

*Article 6.* With regard to supplies and services resulting from the granting of the loan, the Government of the Federal Republic of Germany attaches particular importance to preference being given to the economic potential of *Land Berlin*.

<sup>1</sup> Came into force on 21 January 1980 by signature, in accordance with article 8.

*Article 7.* With the exception of those provisions of article 4 which refer to air transport, this Agreement shall also apply to *Land Berlin*, provided that the Government of the Federal Republic of Germany does not make a declaration to the contrary to the Government of the Republic of Peru within three months of the date of entry into force of this Agreement.

*Article 8.* This Agreement shall enter into force on the date of its signature.

DONE at Lima on 21 January 1980, in duplicate, in the German and Spanish languages, both texts being equally authentic.

For the Government of the Federal Republic of Germany:

HANS-WERNER LOECK

Ambassador of the Federal Republic of Germany

For the Government of the Republic of Peru:

ARTURO GARCÍA

Minister for Foreign Affairs of Peru

---

[TRADUCTION—TRANSLATION]

ACCORD<sup>1</sup> DE COOPÉRATION FINANCIÈRE ENTRE LE  
GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE  
D'ALLEMAGNE ET LE GOUVERNEMENT DE LA RÉPU-  
BLIQUE DU PÉROU

Le Gouvernement de la République fédérale d'Allemagne et le Gouverne-  
ment de la République du Pérou,

Dans l'esprit des relations amicales qui existent entre la République fédérale  
d'Allemagne et la République du Pérou,

Désireux de renforcer et d'approfondir ces relations amicales par une  
coopération financière entre associés,

Conscients que le maintien de ces relations forme la base du présent Accord,

Se proposant de contribuer au développement social et économique au  
Pérou,

Sont convenus de ce qui suit :

*Article premier.* Le Gouvernement de la République fédérale d'Alle-  
magne accorde au Gouvernement de la République du Pérou la possibilité de  
contracter auprès de la Kreditanstalt für Wiederaufbau de Francfort-sur-le-Main  
un nouvel emprunt d'un montant maximal de trente millions de deutsche marks  
destiné au « Projet d'irrigation de Jequetepeque ».

*Article 2.* L'utilisation de cet emprunt et les modalités d'octroi seront  
déterminées par les contrats à conclure entre l'emprunteur et la Kreditanstalt für  
Wiederaufbau, dans le cadre de la législation en vigueur dans la République  
fédérale d'Allemagne.

*Article 3.* Le Gouvernement de la République du Pérou exonérera la  
Kreditanstalt für Wiederaufbau de tous impôts et autres taxes qui seraient à  
percevoir au Pérou à l'occasion de la conclusion ou de l'exécution des contrats  
visés à l'article 2.

*Article 4.* En ce qui concerne le transport maritime ou aérien de personnes  
et de marchandises qui résulte de l'octroi des crédits, le Gouvernement de la  
République du Pérou laissera aux passagers et aux fournisseurs le libre choix des  
entreprises de transport ; il ne prendra aucune mesure susceptible d'exclure ou de  
restreindre la participation, sur un pied d'égalité, des entreprises de transport  
ayant leur siège dans le domaine d'application allemand du présent Accord et  
délivrera, le cas échéant, les autorisations nécessaires à la participation de ces  
entreprises.

*Article 5.* Les livraisons et prestations destinées aux projets financés au  
moyen de l'emprunt feront l'objet d'un appel d'offres international, à moins qu'il  
n'en soit disposé autrement dans certains cas d'espèce.

*Article 6.* S'agissant des livraisons et prestations qui résultent de l'octroi  
des crédits, le Gouvernement de la République fédérale d'Allemagne attache une

<sup>1</sup> Entré en vigueur le 21 Janvier 1980 par la signature, conformément à l'article 8.

importance particulière à ce qu'on utilise de préférence les possibilités économiques du *Land Berlin*.

*Article 7.* A l'exception des dispositions de l'article 4 relatives au transport aérien, le présent Accord s'appliquera également au *Land Berlin*, sauf déclaration contraire faite par le Gouvernement de la République fédérale d'Allemagne au Gouvernement de la République du Pérou dans les trois mois qui suivront l'entrée en vigueur de l'Accord.

*Article 8.* Le présent Accord entrera en vigueur à la date de sa signature.

FAIT à Lima, le 21 janvier 1980, en deux exemplaires originaux, chacun en allemand et en espagnol, les deux textes faisant également foi.

Pour le Gouvernement de la République fédérale d'Allemagne :

L'Ambassadeur de la République fédérale d'Allemagne,  
HANS-WERNER LOECK

Pour le Gouvernement de la République du Pérou :

Le Ministre des relations extérieures du Pérou,  
ARTURO GARCÍA

---



**No. 20305**

---

**FEDERAL REPUBLIC OF GERMANY  
and  
PERU**

**Agreement concerning financial co-operation. Signed at  
Lima on 27 March 1980**

*Authentic texts: German and Spanish.*

*Registered by the Federal Republic of Germany on 31 July 1981.*

---

**RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE  
et  
PÉROU**

**Accord de coopération financière. Signé à Lima le 27 mars  
1980**

*Textes authentiques : allemand et espagnol.*

*Enregistré par la République fédérale d'Allemagne le 31 juillet 1981.*

[GERMAN TEXT—TEXTE ALLEMAND]

ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDES-  
REPUBLIK DEUTSCHLAND UND DER REGIERUNG DER  
REPUBLIK PERU ÜBER FINANZIELLE ZUSAMMENARBEIT

Die Regierung der Bundesrepublik Deutschland und die Regierung der Republik Peru,

im Geiste der bestehenden freundschaftlichen Beziehungen zwischen der Bundesrepublik Deutschland und der Republik Peru.

in dem Wunsche, diese freundschaftlichen Beziehungen durch fruchtbare Zusammenarbeit auf dem Gebiete der Entwicklungshilfe zu festigen und zu vertiefen.

im Bewußtsein, daß die Aufrechterhaltung dieser Beziehungen die Grundlage dieses Abkommens ist,

in der Absicht, zur wirtschaftlichen und sozialen Entwicklung in Peru beizutragen,

sind wie folgt übereingekommen:

*Artikel 1.* (1) Die Regierung der Bundesrepublik Deutschland ermöglicht es der Regierung der Republik Peru oder einem anderen von beiden Regierungen gemeinsam auszuwählenden Darlehensnehmer, bei der Kreditanstalt für Wiederaufbau, Frankfurt/Main, für das Programm „Bewässerungsvorhaben südliche Andenzone“, wenn nach Prüfung die Förderungswürdigkeit festgestellt worden ist, ein Darlehen bis zu 15 Millionen DM (in Worten: fünfzehn Millionen Deutsche Mark) aufzunehmen.

(2) Das in Absatz 1 bezeichnete Programm kann im Einvernehmen zwischen der Regierung der Bundesrepublik Deutschland und der Regierung der Republik Peru durch andere Vorhaben ersetzt werden.

*Artikel 2.* (1) Die Verwendung dieses Darlehens sowie die Bedingungen, zu denen es gewährt wird, bestimmen die zwischen dem Darlehensnehmer und der Kreditanstalt für Wiederaufbau abzuschließenden Verträge, die den in der Bundesrepublik Deutschland geltenden Rechtsvorschriften unterliegen.

(2) Die Regierung der Republik Peru, soweit sie nicht selbst Darlehensnehmerin ist, wird gegenüber der Kreditanstalt für Wiederaufbau alle Zahlungen in Deutscher Mark in Erfüllung von Verbindlichkeiten des Darlehensnehmers aufgrund der nach Absatz 1 abzuschließenden Verträge garantieren.

*Artikel 3.* Die Regierung der Republik Peru stellt die Kreditanstalt für Wiederaufbau von sämtlichen Steuern und sonstigen öffentlichen Abgaben frei, die bei Abschluß oder Durchführung der in Artikel 2 erwähnten Verträge in Peru erhoben werden.

*Artikel 4.* Die Regierung der Republik Peru überläßt bei den sich aus der Darlehensgewährung ergebenden Transporten von Personen und Gütern im See- und Luftverkehr den Passagieren und Lieferanten die freie Wahl der Verkehrsunternehmen, trifft keine Maßnahmen, welche die gleichberechtigte



Beteiligung der Verkehrsunternehmen mit Sitz in dem deutschen Geltungsbereich dieses Abkommens ausschließen oder erschweren, und erteilt gegebenenfalls die für eine Beteiligung dieser Verkehrsunternehmen erforderlichen Genehmigungen.

*Artikel 5.* Lieferungen und Leistungen für Vorhaben, die aus dem Darlehen finanziert werden, sind international öffentlich auszuschreiben, soweit nicht im Einzelfall etwas Abweichendes festgelegt wird.

*Artikel 6.* Die Regierung der Bundesrepublik Deutschland legt besonderen Wert darauf, daß bei den sich aus der Darlehensgewährung ergebenden Lieferungen die Erzeugnisse der Industrie des Landes Berlin bevorzugt berücksichtigt werden.

*Artikel 7.* Mit Ausnahme der Bestimmungen des Artikels 4 hinsichtlich des Luftverkehrs gilt dieses Abkommen auch für das Land Berlin, sofern nicht die Regierung der Bundesrepublik Deutschland gegenüber der Regierung der Republik Peru innerhalb von drei Monaten nach Inkrafttreten des Abkommens eine gegenteilige Erklärung abgibt.

*Artikel 8.* Dieses Abkommen tritt am Tage seiner Unterzeichnung in Kraft.

GESCHEHEN zu Lima am siebenundzwanzigsten März neunzehnhundertachtzig in zwei Urschriften, jede in deutscher und spanischer Sprache, wobei jeder Wortlaut gleichermaßen verbindlich ist.

Für die Regierung der Bundesrepublik Deutschland:

HANS-WERNER LOECK

Botschafter der Bundesrepublik Deutschland

Für die Regierung der Republik Peru:

ARTURO GARCÍA

Außenminister von Peru

---

[SPANISH TEXT—TEXTE ESPAGNOL]

CONVENIO ENTRE EL GOBIERNO DE LA REPÚBLICA FEDERAL  
DE ALEMANIA Y EL GOBIERNO DE LA REPÚBLICA DEL  
PERÚ SOBRE COOPERACIÓN FINANCIERA

El Gobierno de la República Federal de Alemania y el Gobierno de la República del Perú,

En el espíritu de las relaciones amistosas existentes entre la República Federal de Alemania y la República del Perú,

En el deseo de consolidar e intensificar estas relaciones amistosas por medio de una cooperación provechosa en el campo de la ayuda al desarrollo,

Conscientes de que el mantenimiento de estas relaciones constituye la base del presente Convenio,

Con el propósito de cooperar al desarrollo económico y social del Perú,

Han convenido en lo siguiente:

*Artículo 1.* (1) El Gobierno de la República Federal de Alemania otorga al Gobierno de la República del Perú, o a otro prestatario elegido conjuntamente por ambos Gobiernos, la posibilidad de contratar con el Kreditanstalt für Wiederaufbau, Frankfurt/Main, para el Programa “Proyecto de regadío en la zona andina meridional”, si al examinarlo resulta digno de apoyo, un préstamo hasta la suma de 15 millones DM (en letras: quince millones de Deutsche Mark).

(2) El Proyecto indicado en el párrafo anterior podrá ser sustituido, de recíproca conformidad entre el Gobierno de la República Federal de Alemania y el Gobierno de la República del Perú, por otros proyectos.

*Artículo 2.* (1) El empleo de este préstamo, así como las modalidades de su concesión, se fijarán por los contratos que habrán de concertarse entre el prestatario y el Kreditanstalt für Wiederaufbau, contratos que estarán sujetos a las disposiciones legales vigentes en la República Federal de Alemania.

(2) El Gobierno de la República del Perú, en el caso de no ser él mismo el prestatario, garantizará frente al Kreditanstalt für Wiederaufbau todos los pagos en Deutsche Mark, en cumplimiento de los compromisos que el prestatario asuma en virtud de los contratos de préstamo que se concertarán conforme al párrafo anterior.

*Artículo 3.* El Gobierno de la República del Perú eximirá al Kreditanstalt für Wiederaufbau de todos los impuestos y demás gravámenes públicos que se perciban en el Perú al concertarse o ejecutarse los contratos de préstamo mencionados en el artículo 2.

*Artículo 4.* Respecto a los transportes marítimos y aéreos de personas y mercaderías resultantes de la concesión del préstamo, el Gobierno de la República del Perú permitirá a los pasajeros y sumistradores elegir libremente las empresas de transporte y no tomará medida alguna que excluya o dificulte la participación en igualdad de derechos de las empresas de transporte con sede en el área alemana de aplicación del presente Convenio, otorgando en caso dado, las autorizaciones necesarias para la participación de estas empresas.

*Artículo 5.* Los suministros y servicios para proyectos que hayan de financiarse con el préstamo deberán ser sacados a concurso público internacional, a no ser que en un caso particular se estipule otra cosa.

*Artículo 6.* El Gobierno de la República Federal de Alemania concederá especial importancia a que, en lo que se refiere a los suministros que resultaren de la concesión del préstamo se dé preferencia a los productos de la industria del Land Berlín.

*Artículo 7.* Con excepción de las disposiciones del artículo 4 en lo referente a los transportes aéreos, el presente Convenio se aplicará también al Land Berlín, en tanto que el Gobierno de la República Federal de Alemania no haga una declaración en contra al Gobierno de la República del Perú dentro de los tres meses siguientes a la entrada en vigor del presente Convenio.

*Artículo 8.* El presente Convenio entrará en vigor el día de su firma.

HECHO en Lima, el veintisiete de marzo de mil novecientos ochenta, en dos ejemplares, en lengua alemana y española, siendo ambos textos—igualmente válidos.

Por el Gobierno  
de la República Federal de Alemania:  
HANS-WERNER LOECK  
Embajador de la República Federal  
de Alemania en el Perú

Por el Gobierno  
de la República del Perú:  
ARTURO GARCÍA  
Ministro de Relaciones Exteriores

---

## [TRANSLATION—TRADUCTION]

**AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE FEDERAL REPUBLIC OF GERMANY AND THE GOVERNMENT OF THE REPUBLIC OF PERU CONCERNING FINANCIAL CO-OPERATION**

The Government of the Federal Republic of Germany and the Government of the Republic of Peru,

In the spirit of the friendly relations existing between the Federal Republic of Germany and the Republic of Peru,

Desiring to strengthen and enhance these friendly relations by fruitful co-operation in the field of development assistance,

Aware that the maintenance of these relations constitutes the basis for the present Agreement,

Intending to promote economic and social development in Peru,

Have agreed as follows:

*Article 1.* (1) The Government of the Federal Republic of Germany shall enable the Government of the Republic of Peru, or another borrower to be chosen jointly by the two Governments, to raise a loan up to a total of DM 15,000,000 (fifteen million Deutsche Mark) with the Kreditanstalt für Wiederaufbau, Frankfurt-on-Main, for the "Irrigation Project in the Southern Andean Region", provided that, after examination, the project is deemed worthwhile.

(2) The project referred to in paragraph 1 may be replaced by other projects if the Government of the Federal Republic of Germany and the Government of the Republic of Peru so agree.

*Article 2.* (1) Utilization of this loan as well as the terms and conditions on which it is granted shall be governed by the contracts to be concluded between the borrower and the Kreditanstalt für Wiederaufbau; such contracts shall be subject to the legal provisions applicable in the Federal Republic of Germany.

(2) The Government of the Republic of Peru, to the extent that it is not itself a borrower, shall guarantee to the Kreditanstalt für Wiederaufbau all payments in Deutsche Mark in discharge of the borrower's liabilities under the contracts to be concluded pursuant to paragraph 1 of this article.

*Article 3.* The Government of the Republic of Peru shall exempt the Kreditanstalt für Wiederaufbau from all taxes and other fiscal charges levied in Peru at the time of the conclusion or execution of the agreements referred to in article 2.

*Article 4.* The Government of the Republic of Peru shall allow passengers and suppliers free choice of transport enterprises for such transportation of passengers and goods by sea and air as results from the granting of the loan, refrain from taking any measures that might exclude or impede the participation, on an equal footing, of transport enterprises having their principal place of

<sup>1</sup> Came into force on 27 March 1980 by signature, in accordance with article 8.

business in the German area of application of this Agreement, and shall grant the relevant permits that may be necessary for the participation of such transport enterprises.

*Article 5.* Supplies and services for projects financed from the loan shall be subject to international public tender unless otherwise provided in individual cases.

*Article 6.* The Government of the Federal Republic of Germany attaches particular importance, with regard to supplies and services resulting from the granting of the loan, to preference being given to products of the industry of *Land Berlin*.

*Article 7.* With the exception of those provisions of article 4 which refer to air transport, this Agreement shall also apply to *Land Berlin*, provided that the Government of the Federal Republic of Germany does not make a contrary declaration to the Government of the Republic of Peru within three months from the date of entry into force of this Agreement.

*Article 8.* This Agreement shall enter into force on the date of its signature.

DONE at Lima on 27 March 1980, in duplicate, in the German and Spanish languages, both texts being equally authentic.

For the Government of the Federal Republic of Germany:

HANS-WERNER LOECK

Ambassador of the Federal Republic of Germany

For the Government of the Republic of Peru:

ARTURO GARCÍA

Minister for Foreign Affairs of Peru

---

## [TRADUCTION — TRANSLATION]

**ACCORD<sup>1</sup> DE COOPÉRATION FINANCIÈRE ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE DU PÉROU**

Le Gouvernement de la République fédérale d'Allemagne et le Gouvernement de la République du Pérou,

Dans l'esprit des relations amicales qui existent entre la République fédérale d'Allemagne et la République du Pérou,

Désireux de renforcer et d'approfondir ces relations amicales par une coopération fructueuse dans le domaine de l'aide au développement,

Conscients que le maintien de ces relations forme la base du présent Accord,

Se proposant de contribuer au développement économique et social au Pérou,

Sont convenus de ce qui suit :

*Article 1.* 1. Le Gouvernement de la République fédérale d'Allemagne accorde au Gouvernement de la République du Pérou, ou à un autre emprunteur à choisir de commun accord entre les deux gouvernements, la possibilité de contracter auprès de la Kreditanstalt für Wiederaufbau de Francfort-sur-le-Main un emprunt jusqu'à concurrence d'un montant total de DM 15 000 000 (quinze millions de deutsche marks) pour le programme « Projet d'irrigation de la zone sud des Andes », si, après examen, il est établi que ce projet mérite d'être encouragé.

2. Le programme visé au paragraphe 1 pourra être remplacé par d'autres projets, de commun accord entre le Gouvernement de la République fédérale d'Allemagne et le Gouvernement de la République du Pérou.

*Article 2.* 1. L'utilisation de cet emprunt et les modalités d'octroi seront déterminées par les contrats conclus entre l'emprunteur et la Kreditanstalt für Wiederaufbau, dans le cadre de la législation en vigueur dans la République fédérale d'Allemagne.

2. Le Gouvernement de la République du Pérou, dans la mesure où il n'est pas lui-même l'emprunteur, se portera garant envers la Kreditanstalt für Wiederaufbau de tous les paiements en deutsche marks à effectuer en exécution des obligations conférées à l'emprunteur par les contrats à conclure conformément au paragraphe 1.

*Article 3.* Le Gouvernement de la République du Pérou exonérera la Kreditanstalt für Wiederaufbau de tous les impôts et autres taxes qui seraient à percevoir au Pérou à l'occasion de la conclusion ou de l'exécution des contrats mentionnés à l'article 2.

*Article 4.* En ce qui concerne le transport maritime ou aérien de personnes et de marchandises qui résulte de l'octroi des crédits, le Gouvernement de la République du Pérou laissera aux passagers et aux fournisseurs le libre choix des

<sup>1</sup> Entré en vigueur le 27 mars 1980 par la signature, conformément à l'article 8.

entreprises de transport ; il ne prendra aucune mesure susceptible d'exclure ou de restreindre la participation, sur un pied d'égalité, des entreprises de transport ayant leur siège dans le domaine d'application allemand du présent Accord et délivrera, le cas échéant, les autorisations nécessaires à la participation de ces entreprises.

*Article 5.* Les livraisons et les prestations de services destinées aux projets financés au moyen de l'emprunt feront l'objet d'un appel d'offres international, à moins qu'il n'en soit disposé autrement dans certains cas d'espèce.

*Article 6.* Le Gouvernement de la République fédérale d'Allemagne attache une importance particulière à ce que, pour les livraisons résultant de l'octroi des crédits, la préférence soit donnée aux produits de l'industrie du *Land Berlin*.

*Article 7.* A l'exception des dispositions de l'article 4 relatives au transport aérien, le présent Accord s'appliquera également au *Land Berlin*, sauf déclaration contraire faite par le Gouvernement de la République fédérale d'Allemagne au Gouvernement de la République du Pérou dans les trois mois qui suivront l'entrée en vigueur de l'Accord.

*Article 8.* Le présent Accord entrera en vigueur à la date de sa signature.

FAIT à Lima, le 27 mars 1980, en deux exemplaires originaux, chacun en allemand et en espagnol, les deux textes faisant également foi.

Pour le Gouvernement de la République fédérale d'Allemagne :

L'Ambassadeur de la République fédérale d'Allemagne,  
HANS-WERNER LOECK

Pour le Gouvernement de la République du Pérou :

Le Ministre des relations extérieures du Pérou,  
ARTURO GARCÍA

---





**No. 20306**

---

**FEDERAL REPUBLIC OF GERMANY  
and  
ECUADOR**

**Agreement concerning financial co-operation. Signed at  
Quito on 30 January 1980**

*Authentic texts: German and Spanish.*

*Registered by the Federal Republic of Germany on 31 July 1981.*

---

**RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE  
et  
ÉQUATEUR**

**Accord de coopération financière. Signé à Quito le  
30 janvier 1980**

*Textes authentiques: allemand et espagnol.*

*Enregistré par la République fédérale d'Allemagne le 31 juillet 1981.*

[GERMAN TEXT—TEXTE ALLEMAND]

ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDES-  
REPUBLIK DEUTSCHLAND UND DER REGIERUNG DER  
REPUBLIK ECUADOR ÜBER FINANZIELLE ZUSAMMEN-  
ARBEIT

Die Regierung der Bundesrepublik Deutschland und die Regierung der Republik Ecuador,

im Geiste der bestehenden freundschaftlichen Beziehungen zwischen der Bundesrepublik Deutschland und der Republik Ecuador,

in dem Wunsche, diese freundschaftlichen Beziehungen durch partnerschaftliche Finanzielle Zusammenarbeit zu festigen und zu vertiefen,

im Bewußtsein, daß die Aufrechterhaltung dieser Beziehungen die Grundlage dieses Abkommens ist,

in der Absicht, zur sozialen und wirtschaftlichen Entwicklung in der Republik Ecuador beizutragen,

sind wie folgt übereingekommen:

*Artikel 1.* (1) Die Regierung der Bundesrepublik Deutschland ermöglicht es der Regierung der Republik Ecuador oder anderen von beiden Regierungen gemeinsam auszuwählenden Darlehensnehmern, bei der Kreditanstalt für Wiederaufbau, Frankfurt am Main, für

- (a) die Entwicklungsbank Banco Nacional de Fomento (BNF) ein Darlehen bis zu 15 Millionen DM (in Worten: fünfzehn Millionen Deutsche Mark) und
- (b) für das Vorhaben „projektbestimmte Warenhilfe für Elektrizitätsversorgung Los Rios“ ein Darlehen bis zu 5 Millionen DM (in Worten: fünf Millionen Deutsche Mark)

aufzunehmen, wenn nach Prüfung die Förderungswürdigkeit festgestellt worden ist.

(2) Die in Absatz 1 bezeichneten Vorhaben können im Einvernehmen zwischen der Regierung der Bundesrepublik Deutschland und der Regierung der Republik Ecuador durch andere Vorhaben ersetzt werden.

*Artikel 2.* (1) Die Verwendung dieser Darlehen sowie die Bedingungen, zu denen sie gewährt werden, bestimmen die zwischen den Darlehensnehmern und der Kreditanstalt für Wiederaufbau zu schließenden Verträge.

(2) Die Regierung der Republik Ecuador, soweit sie nicht selbst Darlehensnehmer ist, wird gegenüber der Kreditanstalt für Wiederaufbau alle Zahlungen in Deutscher Mark in Erfüllung von Verbindlichkeiten der Darlehensnehmer aufgrund der nach Absatz 1 zu schließenden Verträge garantieren.

*Artikel 3.* Die Regierung der Republik Ecuador stellt die Kreditanstalt für Wiederaufbau von sämtlichen Steuern und sonstigen öffentlichen Abgaben frei, die im Zusammenhang mit Abschluß und Durchführung der in Artikel 2 erwähnten Verträge in der Republik Ecuador erhoben werden.

*Artikel 4.* Die Regierung der Republik Ecuador überläßt bei den sich aus der Darlehensgewährung ergebenden Transporten von Personen und Gütern im See- und Luftverkehr den Passagieren und Lieferanten die freie Wahl der Verkehrsunternehmen, trifft keine Maßnahmen, welche die gleichberechtigte Beteiligung der Verkehrsunternehmen mit Sitz in dem deutschen Geltungsbereich dieses Abkommens ausschließen oder erschweren, und erteilt gegebenenfalls die für eine Beteiligung dieser Verkehrsunternehmen erforderlichen Genehmigungen.

*Artikel 5.* Lieferungen und Leistungen für Vorhaben, die aus dem in Artikel 1 Absatz 1 Buchstabe *b* genannten Darlehen finanziert werden, sind beschränkt auf den deutschen Geltungsbereich dieses Abkommens öffentlich auszuschreiben, soweit nicht im Einzelfall etwas Abweichendes festgelegt wird.

*Artikel 6.* Die Regierung der Bundesrepublik Deutschland legt besonderen Wert darauf, daß bei den sich aus der Darlehensgewährung ergebenden Lieferungen und Leistungen die wirtschaftlichen Möglichkeiten des Landes Berlin bevorzugt genutzt werden.

*Artikel 7.* Mit Ausnahme der Bestimmungen des Artikels 4 hinsichtlich des Luftverkehrs gilt dieses Abkommen auch für das Land Berlin, sofern nicht die Regierung der Bundesrepublik Deutschland gegenüber der Regierung der Republik Ecuador innerhalb von drei Monaten nach Inkrafttreten des Abkommens eine gegenteilige Erklärung abgibt.

*Artikel 8.* Dieses Abkommen tritt am Tage seiner Unterzeichnung in Kraft.

GESCHEHEN zu Quito am dreißigsten Januar neunzehnhundertundachtzig, in zwei Urschriften, jede in deutscher und spanischer Sprache, wobei jeder Wortlaut gleichermaßen verbindlich ist.

Für die Regierung der Bundesrepublik Deutschland:

KARL ROLF NAGEL  
Botschafter

Für die Regierung der Republik Ecuador:

ALFREDO PAREJA DIEZCANSECO  
Außenminister

---

[SPANISH TEXT—TEXTE ESPAGNOL]

CONVENIO ENTRE EL GOBIERNO DE LA REPÚBLICA DEL  
ECUADOR Y EL GOBIERNO DE LA REPÚBLICA FEDERAL  
DE ALEMANIA SOBRE COOPERACIÓN FINANCIERA

---

El Gobierno de la República del Ecuador y el Gobierno de la República Federal de Alemania,

En el espíritu de las relaciones amistosas existentes entre la República del Ecuador y la República Federal de Alemania,

En el deseo de consolidar e intensificar estas relaciones amistosas por medio de una cooperación financiera entre partes,

Conscientes de que el mantenimiento de estas relaciones constituye la base del presente Convenio,

Con el propósito de contribuir al desarrollo social y económico en la República del Ecuador,

Han convenido en lo siguiente:

*Artículo I.* El Gobierno de la República Federal de Alemania otorga al Gobierno de la República del Ecuador, o a otros prestatarios que ambos Gobiernos designen de común acuerdo, la posibilidad de contratar con el Kreditanstalt für Wiederaufbau (Instituto de Crédito para la Reconstrucción), Frankfurt/M:

- a) Un préstamo hasta la suma de 15 millones DM (quince millones Deutsche Mark) para el banco de desarrollo Banco Nacional de Fomento (BNF); y
- b) Un préstamo hasta la suma de 5 millones DM (cinco millones Deutsche Mark) para el Proyecto "Ayuda de mercancías para electrificación Los Ríos", si este Proyecto después de examinado resulta digno de apoyo.

Los proyectos mencionados en el párrafo primero podrán ser reemplazados por otros si el Gobierno de la República del Ecuador y el Gobierno de la República Federal de Alemania así lo convienen.

*Artículo II.* El empleo de estos préstamos, así como las condiciones de su concesión, se fijarán por los contratos que habrán de concertarse entre los prestatarios y el Kreditanstalt für Wiederaufbau.

El Gobierno de la República del Ecuador, si no es él mismo el prestatario, garantizará ante el Kreditanstalt für Wiederaufbau todos los pagos en Deutsche Mark, en cumplimiento de los compromisos que los prestatarios asumen en virtud de los contratos de préstamo que habrán de concertarse según el párrafo precedente.

*Artículo III.* El Gobierno de la República del Ecuador eximirá al Kreditanstalt für Wiederaufbau de todos los impuestos y demás gravámenes públicos que se devenguen en la República del Ecuador en relación con la concertación y ejecución de los contratos que habrán de concluirse conforme al artículo II.

**Artículo IV.** Respecto de los transportes marítimos y aéreos de personas y mercancías resultantes de la concesión de los préstamos, el Gobierno de la República del Ecuador permitirá a los pasajeros y proveedores elegir libremente entre las empresas de transporte, no adoptará medidas que excluyan o dificulten la participación de las empresas de transporte con sede en el área alemana de aplicación del presente Convenio, y otorgará en su caso las autorizaciones necesarias para la participación de esas empresas de transporte.

**Artículo V.** Los suministros y prestaciones para proyectos que se financien con el préstamo mencionado en el artículo I, párrafo 2, letra b) deberán sacarse a licitación pública, a no ser que se convenga algo diferente para casos especiales.

**Artículo VI.** El Gobierno de la República Federal de Alemania tiene especial interés en que en los suministros y prestaciones que resultaren de la concesión de los préstamos se utilicen con preferencia las posibilidades económicas del Land Berlín.

**Artículo VII.** Con excepción de las disposiciones del artículo IV en lo referente a los transportes aéreos, el presente Convenio se aplicará también al Land Berlín en tanto que el Gobierno de la República Federal de Alemania no haga una declaración en contrario al Gobierno de la República del Ecuador dentro de los tres meses siguientes a la entrada en vigor del presente Convenio.

**Artículo VIII.** El presente Convenio entrará en vigor el día de su firma.

HECHO en la ciudad de Quito, a los treinta días del mes de enero de mil novecientos ochenta, en dos ejemplares, en castellano y alemán, siendo ambos textos igualmente válidos.

Por el Gobierno  
de la República del Ecuador:  
[Signed—Signé]  
ALFREDO PAREJA DIEZCANSECO  
Ministro de Relaciones Exteriores

Por el Gobierno  
de la República Federal de Alemania:  
[Signed—Signé]  
KARL ROLF NAGEL  
Embajador de la República Federal  
de Alemania

## [TRANSLATION — TRADUCTION]

**AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE FEDERAL REPUBLIC OF GERMANY AND THE GOVERNMENT OF THE REPUBLIC OF ECUADOR CONCERNING FINANCIAL CO-OPERATION**

The Government of the Federal Republic of Germany and the Government of the Republic of Ecuador,

In the spirit of the friendly relations existing between the Federal Republic of Germany and the Republic of Ecuador,

Desiring to strengthen and enhance these friendly relations through financial co-operation as partners,

Aware that the maintenance of these relations constitutes the basis of this Agreement,

Intending to contribute to social and economic development in the Republic of Ecuador,

Have agreed as follows:

*Article 1.* (1) The Government of the Federal Republic of Germany shall enable the Government of the Republic of Ecuador, or other borrowers to be jointly selected by the two Governments, to obtain from the Kreditanstalt für Wiederaufbau, Frankfurt am Main:

- (a) For the Banco Nacional de Fomento (BNF), a loan of up to DM 15 million (fifteen million Deutsche Mark), and
- (b) For the project "Provision of Equipment for the Los Rios Electricity Supply Scheme," a loan of up to DM 15 million (fifteen million Deutsche Mark), provided that, on examination, the activities are deemed worthwhile.

(2) The projects referred to in paragraph (1) above may be replaced by other projects if the Government of the Federal Republic of Germany and the Government of the Republic of Ecuador so agree.

*Article 2.* (1) The utilization of the loans as well as the terms and conditions on which they are granted shall be governed by the contracts to be concluded between the borrowers and the Kreditanstalt für Wiederaufbau.

(2) The Government of the Republic of Ecuador, provided that it is not itself the borrower, shall guarantee to the Kreditanstalt für Wiederaufbau all payments in Deutsche Mark to be made in fulfilment of the borrowers' obligations under the agreements to be concluded pursuant to paragraph (1) above.

*Article 3.* The Government of the Republic of Ecuador shall exempt the Kreditanstalt für Wiederaufbau from all taxes and other fiscal charges levied in the Republic of Ecuador in connection with the conclusion and implementation of the contracts referred to in article 2.

<sup>1</sup> Came into force on 30 January 1980 by signature, in accordance with article 8.

**Article 4.** The Government of the Republic of Ecuador shall allow passengers and suppliers free choice of transport enterprises for such transport by sea and air of persons and goods as results from the granting of the loans, refrain from taking any measures that might exclude or impede the participation on equal terms of transport enterprises having their principal place of business in the German area of application of this Agreement, and grant any necessary permits for the participation of such enterprises.

**Article 5.** Supplies and services for projects financed from the loan referred to in article 1, paragraph (1) (b), shall, unless otherwise provided for in individual cases, be subject to public tender within the German area of application of this Agreement.

**Article 6.** With regard to supplies and services resulting from the granting of the loans, the Government of the Federal Republic of Germany attaches particular importance to preference being given to the economic potential of *Land Berlin*.

**Article 7.** With the exception of those provisions of article 4 which refer to air transport, this Agreement shall also apply to *Land Berlin*, provided that the Government of the Federal Republic of Germany does not make a declaration to the contrary to the Government of the Republic of Ecuador within three months of the date of entry into force of this Agreement.

**Article 8.** This Agreement shall enter into force on the date of its signature.

DONE at Quito, on 30 January 1980, in duplicate, in the German and Spanish languages, both texts being equally authentic.

For the Government of the Federal Republic of Germany:

[Signed]

KARL ROLF NAGEL

Ambassador of the Federal Republic of Germany

For the Government of the Republic of Ecuador:

[Signed]

ALFREDO PAREJA DIEZCANSECO

Minister for Foreign Affairs

---

## [TRADUCTION — TRANSLATION]

**ACCORD<sup>1</sup> DE COOPÉRATION FINANCIÈRE ENTRE LE  
GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE  
D'ALLEMAGNE ET LE GOUVERNEMENT DE LA RÉPU-  
BLIQUE DE L'ÉQUATEUR**

Le Gouvernement de la République fédérale d'Allemagne et le Gouverne-  
ment de la République de l'Équateur,

Dans l'esprit des relations amicales qui existent entre la République fédérale  
d'Allemagne et la République de l'Équateur,

Désireux de renforcer et d'approfondir ces relations amicales par une  
coopération financière entre associés,

Conscients que le maintien de ces relations forme la base du présent Accord,

Se proposant de contribuer au développement social et économique dans la  
République de l'Équateur,

Sont convenus de ce qui suit :

*Article premier.* 1. Le Gouvernement de la République fédérale d'Alle-  
magne accorde au Gouvernement de la République de l'Équateur, ou à d'autres  
emprunteurs à choisir de commun accord entre les deux gouvernements, la  
possibilité de contracter auprès de la Kreditanstalt für Wiederaufbau de  
Francfort-sur-le-Main les emprunts suivants :

- a) Un emprunt d'un montant maximal de DM 15 000 000 (quinze millions de  
deutsche marks) pour le Banco Nacional de Fomento (BNF);
- b) Un emprunt d'un montant maximal de DM 5 000 000 (cinq millions de  
deutsche marks) destiné au projet de fourniture de matériel pour  
l'électrification de Los Rios,

si, après examen, il apparaît que ce projet mérite d'être soutenu.

2. Les projets visés au paragraphe 1 pourront être remplacés par d'autres  
projets de commun accord entre le Gouvernement de la République fédérale  
d'Allemagne et le Gouvernement de la République de l'Équateur.

*Article 2.* 1. L'utilisation de ces emprunts et les modalités d'octroi seront  
déterminées par des contrats à conclure entre les emprunteurs et la Kreditanstalt  
für Wiederaufbau.

2. Le Gouvernement de la République de l'Équateur, dans la mesure où il  
n'est pas lui-même l'emprunteur, se portera garant envers la Kreditanstalt für  
Wiederaufbau de tous les paiements en deutsche marks à effectuer en exécution  
des obligations conférées aux emprunteurs par les contrats à conclure  
conformément au paragraphe 1.

*Article 3.* Le Gouvernement de la République de l'Équateur exonérera la  
Kreditanstalt für Wiederaufbau de tous impôts et autres taxes qui seraient à  
percevoir dans la République de l'Équateur à l'occasion de la conclusion ou de  
l'exécution des contrats visés à l'article 2.

<sup>1</sup> Entré en vigueur le 30 janvier 1980 par la signature, conformément à l'article 8.



**Article 4.** En ce qui concerne le transport maritime ou aérien de personnes et de marchandises qui résulte de l'octroi des crédits, le Gouvernement de la République de l'Équateur laissera aux passagers et aux fournisseurs le libre choix des entreprises de transport ; il ne prendra aucune mesure susceptible d'exclure ou de restreindre la participation, sur un pied d'égalité, des entreprises de transport ayant leur siège dans le domaine d'application allemand du présent Accord et délivrera, le cas échéant, les autorisations nécessaires à la participation de ces entreprises.

**Article 5.** Les livraisons et les prestations de service destinées à des projets financés au moyen de l'emprunt visé à l'alinéa *b* du paragraphe 1 de l'article premier feront l'objet d'un appel d'offres limité au domaine d'application allemand du présent Accord, à moins qu'il n'en soit disposé autrement dans certains cas d'espèce.

**Article 6.** S'agissant des livraisons et prestations qui résultent de l'octroi des crédits, le Gouvernement de la République fédérale d'Allemagne attache une importance particulière à ce qu'on utilise de préférence les possibilités économiques du *Land Berlin*.

**Article 7.** A l'exception des dispositions de l'article 4 relatives au transport aérien, le présent Accord s'appliquera également au *Land Berlin*, sauf déclaration contraire faite par le Gouvernement de la République fédérale d'Allemagne au Gouvernement de la République de l'Équateur dans les trois mois qui suivront l'entrée en vigueur de l'Accord.

**Article 8.** Le présent Accord entrera en vigueur à la date de sa signature.

FAIT à Quito le 30 janvier 1980, en deux exemplaires originaux, chacun en allemand et en espagnol, les deux textes faisant également foi.

Pour le Gouvernement de la République fédérale d'Allemagne :  
L'Ambassadeur de la République fédérale d'Allemagne,

[Signé]  
KARL ROLF NAGEL

Pour le Gouvernement de la République de l'Équateur :  
Le Ministre des relations extérieures,

[Signé]  
ALFREDO PAREJA DIEZCANSECO

---



**No. 20307**

---

**FEDERAL REPUBLIC OF GERMANY  
and  
IVORY COAST**

**Agreement concerning financial co-operation. Signed at  
Abidjan on 2 February 1980**

*Authentic texts: German and French.*

*Registered by the Federal Republic of Germany on 31 July 1981.*

---

**RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE  
et  
CÔTE D'IVOIRE**

**Accord de coopération financière. Signé à Abidjan le  
2 février 1980**

*Textes authentiques: allemand et français.*

*Enregistré par la République fédérale d'Allemagne le 31 juillet 1981.*

[GERMAN TEXT — TEXTE ALLEMAND]

**ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDES-  
REPUBLIK DEUTSCHLAND UND DER REGIERUNG DER  
REPUBLIK ELFENBEINKÜSTE ÜBER FINANZIELLE  
ZUSAMMENARBEIT**

---

Die Regierung der Bundesrepublik Deutschland und die Regierung der Republik Elfenbeinküste,

im Geiste der bestehenden freundschaftlichen Beziehungen zwischen der Bundesrepublik Deutschland und der Republik Elfenbeinküste.

in dem Wunsche, diese freundschaftlichen Beziehungen durch partnerschaftliche finanzielle Zusammenarbeit zu festigen und zu vertiefen,

im Bewußtsein, daß die Aufrechterhaltung dieser Beziehungen die Grundlage dieses Abkommens ist,

in der Absicht, zur sozialen und wirtschaftlichen Entwicklung in der Republik Elfenbeinküste beizutragen,

sind wie folgt übereingekommen:

*Artikel 1.* (1) Die Regierung der Bundesrepublik Deutschland ermöglicht es der Regierung der Republik Elfenbeinküste oder einem anderen von beiden Regierungen gemeinsam auszuwählenden Darlehensnehmer, bei der Kreditanstalt für Wiederaufbau, Frankfurt am Main, für das Vorhaben „Ausbau der Eisenbahnstrecke Anyama-Agboville“, wenn nach Prüfung die Förderungswürdigkeit festgestellt worden ist, ein Darlehen bis zu 20 000 000,00 DM (in Worten: zwanzig Millionen Deutsche Mark) aufzunehmen.

(2) Das in Absatz 1 bezeichnete Vorhaben kann im Einvernehmen zwischen der Regierung der Bundesrepublik Deutschland und der Regierung der Republik Elfenbeinküste durch andere Vorhaben ersetzt werden.

*Artikel 2.* (1) Die Verwendung dieses Darlehens sowie die Bedingungen, zu denen es gewährt wird, bestimmen die zwischen dem Darlehensnehmer und der Kreditanstalt für Wiederaufbau zu schließenden Verträge, die den in der Bundesrepublik Deutschland geltenden Rechtsvorschriften unterliegen.

(2) Die Regierung der Republik Elfenbeinküste, soweit sie nicht selbst Darlehensnehmerin ist, wird gegenüber der Kreditanstalt für Wiederaufbau alle Zahlungen in Deutscher Mark in Erfüllung von Verbindlichkeiten des Darlehensnehmers aufgrund der nach Absatz 1 zu schließenden Verträge garantieren.

*Artikel 3.* Die Regierung der Republik Elfenbeinküste stellt die Kreditanstalt für Wiederaufbau von sämtlichen Steuern und sonstigen öffentlichen Abgaben frei, die im Zusammenhang mit Abschluß und Durchführung der in Artikel 2 erwähnten Verträge in der Republik Elfenbeinküste erhoben werden.

*Artikel 4.* Die beiden Regierungen treffen bei den sich aus der Darlehensgewährung ergebenden Transporten von Personen und Gütern im See- und Luftverkehr keine Maßnahme, welche die gleichberechtigte Beteiligung der

regulären Verkehrsunternehmen mit Sitz in ihren jeweiligen Ländern erschwert und erteilen gegebenenfalls die für eine Beteiligung dieser Verkehrsunternehmen erforderlichen Genehmigungen.

*Artikel 5.* Lieferungen und Leistungen für Vorhaben, die aus dem Darlehen finanziert werden, sind international öffentlich auszuschreiben, soweit nicht im Einzelfall etwas Abweichendes festgelegt wird.

*Artikel 6.* Die Regierung der Bundesrepublik Deutschland legt besonderen Wert darauf, daß bei den sich aus der Darlehensgewährung ergebenden Lieferungen und Leistungen die wirtschaftlichen Möglichkeiten des Landes Berlin bevorzugt genutzt werden.

*Artikel 7.* Mit Ausnahme der Bestimmungen des Artikels 4 hinsichtlich des Luftverkehrs gilt dieses Abkommen auch für das Land Berlin, sofern nicht die Regierung der Bundesrepublik Deutschland gegenüber der Regierung der Republik Elfenbeinküste innerhalb von drei Monaten nach Inkrafttreten des Abkommens eine gegenteilige Erklärung abgibt.

*Artikel 8.* Dieses Abkommen tritt am Tage seiner Unterzeichnung in Kraft.

GESCHEHEN zu Abidjan am 2. Februar 1980 in je einer Urschrift in deutscher und französischer Sprache, wobei jeder Wortlaut gleichermaßen verbindlich ist.

Für die Regierung der Bundesrepublik Deutschland:

Dr. HANSHEINRICH KRUSE

Botschafter der Bundesrepublik Deutschland  
in der Republik Elfenbeinküste

Für die Regierung der Republik Elfenbeinküste:

SIMÉON AKÉ

Minister der Auswärtigen Angelegenheiten  
der Republik Elfenbeinküste

---

## ACCORD<sup>1</sup> DE COOPÉRATION FINANCIÈRE ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DE CÔTE D'IVOIRE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE

Le Gouvernement de la République de Côte d'Ivoire et le Gouvernement de la République fédérale d'Allemagne,

Dans l'esprit des relations amicales qui existent entre la République de Côte d'Ivoire et la République fédérale d'Allemagne,

Désireux de consolider et d'approfondir ces relations amicales par une coopération financière entre partenaires,

Conscients que le maintien de ces relations forme la base du présent Accord,

Dans l'intention de contribuer au développement social et économique en République de Côte d'Ivoire,

Sont convenus de ce qui suit :

*Article 1<sup>er</sup>.* 1) Le Gouvernement de la République fédérale d'Allemagne rendra possible au Gouvernement de la République de Côte d'Ivoire ou à un autre emprunteur à choisir en commun par les deux Gouvernements de contracter auprès de la Kreditanstalt für Wiederaufbau (Institut de crédit pour la reconstruction), Frankfurt/Main, pour le projet «Extension de la ligne de chemin de fer Anyama-Agboville», à condition qu'après examen le projet ait été reconnu digne d'être encouragé, un emprunt jusqu'à concurrence d'un montant total de 20 000 000,00 DM (en toutes lettres : vingt millions de deutsche marks).

2) Le Gouvernement de la République de Côte d'Ivoire et le Gouvernement de la République fédérale d'Allemagne pourront décider, d'un commun accord, de remplacer le projet mentionné au paragraphe 1 ci-dessus par d'autres projets.

*Article 2.* 1) L'utilisation de cet emprunt ainsi que les modalités d'octroi seront déterminées par les contrats à conclure entre l'emprunteur et la Kreditanstalt für Wiederaufbau, contrats soumis à la législation en vigueur en République fédérale d'Allemagne.

2) Le Gouvernement de la République de Côte d'Ivoire, pour autant qu'il ne soit pas lui-même emprunteur, se portera garant envers la Kreditanstalt für Wiederaufbau de tous les paiements en deutsche marks en exécution d'obligations à remplir par l'emprunteur en vertu des contrats de prêt à conclure aux termes du paragraphe 1 ci-dessus.

*Article 3.* Le Gouvernement de la République de Côte d'Ivoire exemptera la Kreditanstalt für Wiederaufbau de tous les impôts et autres taxes publiques perçus en République de Côte d'Ivoire en connexion avec la conclusion et l'exécution des contrats mentionnés à l'article 2 ci-dessus.

*Article 4.* Pour les transports par mer et par air de personnes et de biens résultant de l'octroi du crédit, les deux Gouvernements ne prendront aucune mesure susceptible d'entraver la participation à égalité de droits des entreprises

<sup>1</sup> Entré en vigueur le 2 février 1980 par la signature, conformément à l'article 8.

de transport courantes ayant leur siège dans leur pays respectif et délivreront, le cas échéant, les autorisations nécessaires à la participation de ces entreprises de transport.

*Article 5.* Les livraisons et prestations destinées à des projets financés au moyen de l'emprunt devront faire l'objet d'un appel d'offres à l'échelon international, s'il n'en est pas disposé autrement dans certains cas d'espèce.

*Article 6.* Le Gouvernement de la République fédérale d'Allemagne attache une valeur particulière à ce que, pour les livraisons et prestations résultant de l'octroi du crédit, le potentiel économique du Land de Berlin soit utilisé de préférence.

*Article 7.* A l'exception des dispositions de l'article 4 relatives aux transports aériens, le présent Accord s'appliquera également au Land de Berlin, sauf déclaration contraire faite par le Gouvernement de la République fédérale d'Allemagne au Gouvernement de la République de Côte d'Ivoire dans les trois mois qui suivront l'entrée en vigueur du présent Accord.

*Article 8.* Le présent Accord entrera en vigueur à la date de sa signature.

FAIT à Abidjan, le 2 février 1980, en double exemplaire en langues française et allemande, les deux textes faisant également foi.

[*Signé—Signed*]<sup>1</sup>

Pour le Gouvernement  
de la République de Côte d'Ivoire

[*Signé—Signed*]<sup>2</sup>

Pour le Gouvernement  
de la République fédérale d'Allemagne

---

<sup>1</sup> Signé par Siméon Aké—Signed by Siméon Aké.

<sup>2</sup> Signé par Hansheinrich Kruse—Signed by Dr. Hansheinrich Kruse.

[TRANSLATION — TRADUCTION]

**AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE FEDERAL REPUBLIC OF GERMANY AND THE GOVERNMENT OF THE REPUBLIC OF THE IVORY COAST CONCERNING FINANCIAL CO-OPERATION**

The Government of the Federal Republic of Germany and the Government of the Republic of the Ivory Coast.

In the spirit of the friendly relations existing between the Federal Republic of Germany and the Republic of the Ivory Coast,

Desiring to consolidate and strengthen these friendly relations through financial co-operation as partners.

Aware that the maintenance of these relations constitutes the basis for the present Agreement,

With a view to contributing to social and economic development in the Republic of the Ivory Coast,

Have agreed as follows:

*Article 1.* 1. The Government of the Federal Republic of Germany shall enable the Government of the Republic of the Ivory Coast or another borrower, to be chosen jointly by both Governments, to obtain a loan of up to DM 20,000,000 (twenty million Deutsche Mark) from the Kreditanstalt für Wiederaufbau, Frankfurt am Main, for the project "Extension of the Anyama-Agboville Railway Line", provided that, on examination, it is considered deserving of support.

2. The project specified in paragraph 1 above may, by agreement between the Government of the Federal Republic of Germany and the Government of the Republic of the Ivory Coast, be replaced by other projects.

*Article 2.* 1. The utilization of this loan and the terms and conditions on which it will be granted shall be determined by agreements to be concluded between the borrower and the Kreditanstalt für Wiederaufbau, which shall be subject to the legal provisions applicable in the Federal Republic of Germany.

2. The Government of the Republic of the Ivory Coast, if it is not itself the borrower, shall guarantee to the Kreditanstalt für Wiederaufbau all payments in Deutsche Mark to be made in fulfilment of the borrower's obligations under the agreements to be concluded pursuant to paragraph 1 above.

*Article 3.* The Government of the Republic of the Ivory Coast shall exempt the Kreditanstalt für Wiederaufbau from all taxes and other public charges levied in the Ivory Coast in connection with the conclusion and execution of the agreements referred to in article 2.

*Article 4.* In respect of maritime or air transport of persons and goods arising from the grant of the loan, the two Governments shall refrain from taking any measure that might impair equality of participation of the regular transport

<sup>1</sup> Came into force on 2 February 1980 by signature, in accordance with article 8.



enterprises having their principal place of business in their respective countries and shall grant any permits necessary for participation by such transport enterprises.

*Article 5.* Unless otherwise specified in individual cases, the provision of supplies and services for projects financed by means of the loan shall be subject to international tender.

*Article 6.* With regard to supplies and services resulting from the grant of the loan, the Government of the Federal Republic of Germany attaches particular importance to the preferential utilization of the economic potential of *Land Berlin*.

*Article 7.* With the exception of the provisions of article 4 which relate to air transport, this Agreement shall also apply to *Land Berlin*, unless the Government of the Federal Republic of Germany makes a declaration to the contrary to the Government of the Republic of the Ivory Coast within three months following the entry into force of the present Agreement.

*Article 8.* This Agreement shall enter into force on the date of its signature.

DONE at Abidjan on 2 February 1980, in two original copies, one each in the German and French languages, both texts being equally authentic.

For the Government of the Federal Republic of Germany:

[Signed]

Dr. HANSHEINRICH KRUSE  
Ambassador of the Federal Republic of Germany  
to the Republic of the Ivory Coast

For the Government of the Republic of the Ivory Coast:

[Signed]

SIMEON AKE  
Minister for Foreign Affairs of the Republic of the Ivory Coast

---



**No. 20308**

---

**FEDERAL REPUBLIC OF GERMANY  
and  
REPUBLIC OF KOREA**

**Agreement concerning financial co-operation. Signed at  
Seoul on 18 February 1980**

*Authentic texts: German, English and Korean.*

*Registered by the Federal Republic of Germany on 31 July 1981.*

---

**RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE  
et  
RÉPUBLIQUE DE CORÉE**

**Accord de coopération financière. Signé à Séoul le  
18 février 1980**

*Textes authentiques: allemand, anglais et coréen.*

*Enregistré par la République fédérale d'Allemagne le 31 juillet 1981.*

[GERMAN TEXT—TEXTE ALLEMAND]

**ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDES-  
REPUBLIK DEUTSCHLAND UND DER REGIERUNG DER  
REPUBLIC KOREA ÜBER FINANZIELLE ZUSAMMEN-  
ARBEIT**

Die Regierung der Bundesrepublik Deutschland und die Regierung der Republik Korea,

im Geiste der bestehenden freundschaftlichen Beziehungen zwischen der Bundesrepublik Deutschland und der Republik Korea,

in dem Wunsche, diese freundschaftlichen Beziehungen durch partnerschaftliche finanzielle Zusammenarbeit zu festigen und zu vertiefen,

im Bewußtsein, daß die Aufrechterhaltung dieser Beziehungen die Grundlage dieses Abkommens ist,

in der Absicht, zur sozialen und wirtschaftlichen Entwicklung in der Republik Korea beizutragen,

sind wie folgt übereingekommen:

*Artikel 1.* (1) Die Regierung der Bundesrepublik Deutschland ermöglicht es der Regierung der Republik Korea, bei der Kreditanstalt für Wiederaufbau, Frankfurt am Main, Darlehen bis zu insgesamt zweiunddreißig Millionen siebenhundertfünfundsechzigtausend Deutsche Mark aufzunehmen, wovon für die Vorhaben

(a) Genossenschaftsmolkerei NACF II 25,000 Millionen DM

(b) Entwicklungsbank SMIB (III) 7,765 Millionen DM

vorgesehen sind, wenn nach Prüfung ihre Förderungswürdigkeit festgestellt worden ist.

(2) Die in Absatz 1 bezeichneten Vorhaben können im Einvernehmen zwischen der Regierung der Bundesrepublik Deutschland und der Regierung der Republik Korea durch andere Vorhaben/Programme ersetzt werden.

*Artikel 2.* Die Verwendung der Darlehen sowie die Bedingungen, zu denen sie gewährt werden, bestimmen die zwischen dem Darlehensnehmer und der Kreditanstalt für Wiederaufbau zu schließenden Verträge, die den in der Bundesrepublik Deutschland geltenden Rechtsvorschriften unterliegen.

*Artikel 3.* Die Regierung der Republik Korea stellt die Kreditanstalt für Wiederaufbau von sämtlichen Steuern und sonstigen öffentlichen Abgaben frei, die im Zusammenhang mit Abschluß und Durchführung der in Artikel 2 erwähnten Verträge in der Republik Korea erhoben werden.

*Artikel 4.* Die Regierung der Republik Korea überläßt bei den sich aus der Darlehensgewährung ergebenden Transporten von Personen und Gütern im See- und Luftverkehr den Passagieren und Lieferanten die freie Wahl der Verkehrsunternehmen, trifft keine Maßnahmen, welche die gleichberechtigte Beteiligung der Verkehrsunternehmen mit Sitz in dem deutschen Geltungsbereich dieses Abkommens ausschließen oder erschweren, und erteilt gegebenenfalls die für eine Beteiligung dieser Verkehrsunternehmen erforderlichen Genehmigungen.

**Artikel 5.** Lieferungen und Leistungen für Vorhaben, die aus den Darlehen finanziert werden, sind international öffentlich auszuschreiben, soweit nicht im Einzelfall etwas Abweichendes festgelegt wird.

**Artikel 6.** Die Regierung der Bundesrepublik Deutschland legt besonderen Wert darauf, daß bei den sich aus der Darlehensgewährung ergebenden Lieferungen und Leistungen die wirtschaftlichen Möglichkeiten des Landes Berlin bevorzugt genutzt werden.

**Artikel 7.** Mit Ausnahme der Bestimmungen des Artikels 4 hinsichtlich des Luftverkehrs gilt dieses Abkommen auch für das Land Berlin, sofern nicht die Regierung der Bundesrepublik Deutschland gegenüber der Regierung der Republik Korea innerhalb von drei Monaten nach Inkrafttreten des Abkommens eine gegenteilige Erklärung abgibt.

**Artikel 8.** Dieses Abkommen tritt am Tage seiner Unterzeichnung in Kraft.

GESCHEHEN zu Seoul am 18. Februar 1980 in zwei Urschriften, jede in deutscher, koreanischer und englischer Sprache, wobei jeder Wortlaut verbindlich ist. Bei unterschiedlicher Auslegung des deutschen und des koreanischen Wortlauts ist der englische Wortlaut maßgebend.

Für die Regierung der Bundesrepublik Deutschland:  
KARL LEUTERITZ

Für die Regierung der Republik Korea:  
TONG-JIN PARK

---

**AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE FEDERAL REPUBLIC OF GERMANY AND THE GOVERNMENT OF THE REPUBLIC OF KOREA CONCERNING FINANCIAL CO-OPERATION**

---

The Government of the Federal Republic of Germany and the Government of the Republic of Korea,

In the spirit of the friendly relations existing between the Federal Republic of Germany and the Republic of Korea,

Desiring to strengthen and intensify those friendly relations through financial co-operation in a spirit of partnership,

Aware that the maintenance of those relations constitutes the basis of this Agreement,

Intending to contribute to social and economic development in the Republic of Korea,

Have agreed as follows:

*Article 1.* (1) The Government of the Federal Republic of Germany shall enable the Government of the Republic of Korea to raise with the Kreditanstalt für Wiederaufbau (Development Loan Corporation), Frankfurt/Main, loans up to DM 32,765,000 (thirty-two million seven hundred and sixty-five thousand Deutsche Mark) for the projects

(a) Co-operative dairy NACF II      DM 25,000,000

(b) Development bank SMIB (III)      DM 7,765,000

if, after examination, the projects have been found eligible for promotion.

(2) The projects referred to in paragraph 1 above may be replaced by other projects/programmes if the Government of the Federal Republic of Germany and the Government of the Republic of Korea so agree.

*Article 2.* The utilization of the loans as well as the terms and conditions on which they are granted shall be governed by the provisions of the agreements to be concluded between the borrower and the Kreditanstalt für Wiederaufbau, which shall be subject to the laws and regulations applicable in the Federal Republic of Germany.

*Article 3.* The Government of the Republic of Korea shall exempt the Kreditanstalt für Wiederaufbau from all taxes and other public charges levied in the Republic of Korea in connection with the conclusion and implementation of the agreements to be concluded pursuant to article 2 of the present Agreement.

*Article 4.* The Government of the Republic of Korea shall allow passengers and suppliers free choice of transport enterprises for such transportation by sea or air of persons and goods as results from the granting of the loans, abstain from taking any measures that might exclude or impair the participation on equal terms of transport enterprises having their place of business in the German area of application of this Agreement, and grant any necessary permits for the participation of such enterprises.

<sup>1</sup> Came into force on 18 February 1980 by signature, in accordance with article 8.

**Article 5.** Supplies and services for projects financed from the loans shall, unless otherwise provided for in individual cases, be subject to international public tender.

**Article 6.** With regard to supplies and services resulting from the granting of the loans, the Government of the Federal Republic of Germany attaches particular importance to preferential use being made of the economic potential of Land Berlin.

**Article 7.** With the exception of those provisions of article 4 which refer to air transport, this Agreement shall also apply to Land Berlin, provided that the Government of the Federal Republic of Germany does not make a contrary declaration to the Government of the Republic of Korea within three months of the date of entry into force of this Agreement.

**Article 8.** This Agreement shall enter into force on the date of signature thereof.

DONE at Seoul on 18 February 1980 in duplicate in the German, Korean and English languages, all three texts being authentic. In case of divergent interpretations of the German and Korean texts, the English text shall prevail.

For the Government  
of the Federal Republic of Germany:  
KARL LEUTERITZ

For the Government  
of the Republic of Korea:  
TONG-JIN PARK

## [KOREAN TEXT — TEXTE CORÉEN]

독일연방공화국 정부와 대한민국 정부 간의

재정협력에 관한 협정

독일연방공화국 정부와 대한민국 정부는,  
 독일연방공화국과 대한민국 간의 기존 우호관계의 정신에 입각하여,  
 동업자 정신에 따른 재정협력을 통한 우호관계의 확대 강화를  
 희망하며,  
 이러한 우호관계의 유지가 이 협정의 기초가 될 것임을 인식하며,  
 대한민국의 경제적, 사회적 발전에 기여를 의도하여,  
 다음과 같이 합의하였다.

## 제 1 조

(1) 독일연방공화국 정부는 하기 사업을 위하여 동 사업이 겐트후 추진함이 타당하다고 인정될 경우에, 대한민국 정부가 프랑크 푸르트 마인의 독일재건은행으로부터 총액 3천2백십6만5천 마르크까지의 차관을 인출할 수 있도록 한다.

(가) 우유 가공공장 건설 : 25백만 독일마르크

(나) 중소기업 육성사업 : 7,765천 독일마르크



(2) 상기 1항에 언급된 사업은, 독일연방공화국 정부와 대한민국 정부가 합의하는 경우에, 다른 사업이나 계획으로 대체될 수 있다.

## 제 2 조

차관의 사용 및 차관이 공여되는 조건은, 독일연방공화국에서 적용될 수 있는 법령에 따를 것으로 하여, 차주와 독일재건은행간에 체결될 계약의 제 규정에 의하여 규율된다.

## 제 3 조

대한민국 정부는, 이 협정 제2조에 따라 체결될 계약의 체결 및 실시와 관련하여 독일재건은행에 대하여 대한민국에서 부과되는 모든 조세와 기타 공과금을 면제한다.

## 제 4 조

대한민국 정부는 차관의 공여로부터 발생하는 인원과 물자의 해상 또는 항공수송에 있어서 운송업체에 대한 자유로운 선택권을 여행자와 물자 공급자에게 허용하며, 이 협정이 적용되는 독일지역내에 사업장을 가진 운송업체의 평등한 참여를 배제하거나 또는 그 참여를 저해하는 어떠한 조치도 취할 것을 삼가하며, 또한 동 운송업체들의 참여에 대한 허가를 필요에 따라 부여한다.

## 제 5 조

개별적인 경우에 달리 규정되지 아니하는 한, 차관으로부터 자금이 공급되는 사업을 위한 공급품 및 용역은 국제공개 경쟁입찰에 따르도록 한다.

## 제 6 조

독일연방공화국 정부는, 차관의 공여로부터 발생하는 공금품 및  
음역에 있어서, 백림주의 경제력을 특별적으로 사용하는 데 특별한  
중요성을 부여한다.

## 제 7 조

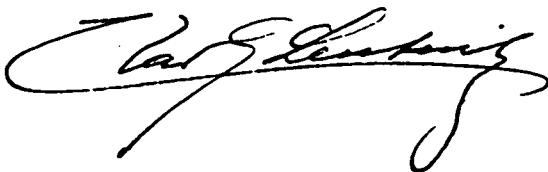
항공운송에 관한 제 4조의 규정을 제외하고, 이 협정은, 독일연방  
공화국 정부가 이 협정의 발효일후 3개월 이내에 대한민국 정부에 대하여  
반대의 선언을 행하지 아니하는 한, 백림주에도 적용된다.

## 제 8 조

이 협정은 서명일자에 발효한다.

1980년 2월 18일 서울에서 동등히 정본인 독일어, 한국어 및  
영어로 각 2부씩 작성하였다. 독일어본과 한국어본의 해석상 상위가  
있을 경우에는 영어본이 우선한다.

독일연방공화국 정부를 위하여



대한민국 정부를 위하여

박동진

[TRADUCTION—TRANSLATION]

ACCORD<sup>1</sup> DE COOPÉRATION FINANCIÈRE ENTRE LE  
GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE  
D'ALLEMAGNE ET LE GOUVERNEMENT DE LA RÉPU-  
BLIQUE DE CORÉE

Le Gouvernement de la République fédérale d'Allemagne et le Gouverne-  
ment de la République de Corée,

Dans l'esprit des relations amicales existant entre la République fédérale  
d'Allemagne et la République de Corée,

Désireux de consolider et de renforcer ces relations amicales par une  
coopération financière dans un esprit d'association,

Conscients du fait que le maintien de ces relations constitue le fondement du  
présent Accord,

Se proposant de valoriser le développement économique et social de la  
République de Corée,

Sont convenus de ce qui suit :

*Article premier.* 1. Le Gouvernement de la République fédérale d'Alle-  
magne autorise le Gouvernement de la République de Corée à contracter auprès  
de la Kreditanstalt für Wiederaufbau de Francfort-sur-le-Main, des emprunts d'un  
montant maximal de DM 32 765 000 (trente deux millions sept cent soixante-cinq  
mille deutsche marks pour financer les projets suivants :

a) Laiterie coopérative NACF II DM 25 000 000  
b) Banque de développement SMIB (III) DM 7 765 000

si, après examen, ces projets ont été jugés dignes d'être encouragés.

2. Les projets mentionnés au paragraphe 1 ci-dessus pourront être  
remplacés par d'autres projets programmes si le Gouvernement de la République  
fédérale d'Allemagne et le Gouvernement de la République de Corée en  
conviennent ainsi.

*Article 2.* L'utilisation de ces emprunts et les conditions auxquelles ils sont  
accordés sont déterminées par les dispositions des contrats que concluront  
l'emprunteur et la Kreditanstalt für Wiederaufbau, lesquels seront soumis aux lois  
et règlements applicables en République fédérale d'Allemagne.

*Article 3.* Le Gouvernement de la République de Corée exempte la  
Kreditanstalt für Wiederaufbau de tous impôts et autres redevances publiques  
perçus dans la République de Corée au moment de la conclusion ou pendant  
l'exécution des contrats visés à l'article 2 du présent Accord.

*Article 4.* S'agissant du transport par voie maritime ou aérienne des  
personnes et des biens admis en Corée comme suite à l'octroi des prêts, le  
Gouvernement de la République de Corée laissera aux passagers et aux  
fournisseurs toute liberté pour le choix des entreprises de transport, ne prendra

<sup>1</sup> Entré en vigueur le 18 février 1980 par la signature, conformément à l'article 8.

pas de mesures interdisant ou restreignant la participation sur un pied d'égalité d'entreprises de transport ayant leur siège dans le champ d'application allemand du présent Accord et accordera, le cas échéant, les autorisations nécessaires pour la participation desdites entreprises.

*Article 5.* Sauf dispositions contraires applicables à des cas d'espèce, les biens et services destinés à des projets financés au moyen des emprunts feront l'objet d'une adjudication publique internationale.

*Article 6.* S'agissant des biens et services financés au moyen des prêts, le Gouvernement de la République fédérale d'Allemagne attache une importance particulière à ce que la préférence soit donnée à l'utilisation du potentiel économique du *Land Berlin*.

*Article 7.* Exception faite des dispositions de l'article 4 qui ont trait aux transports aériens, le présent Accord s'applique également au *Land Berlin*, à moins que le Gouvernement de la République fédérale d'Allemagne n'adresse une déclaration en sens contraire au Gouvernement de la République de Corée dans les trois mois suivant la date d'entrée en vigueur du présent Accord.

*Article 8.* Le présent Accord entrera en vigueur à la date de sa signature.

FAIT à Séoul le 18 février 1980, en trois exemplaires, en allemand, en coréen et en anglais. En cas de divergences dans l'interprétation des textes allemand et coréen, le texte anglais prévaudra.

Pour le Gouvernement de la République fédérale d'Allemagne:  
KARL LEUTERITZ

Pour le Gouvernement de la République de Corée:  
TONG-JIN PARK

---

No. 20309

---

**BELGO-LUXEMBOURG ECONOMIC UNION  
and  
BULGARIA**

**Agreement on broadening the economic, industrial and technical co-operation between small and medium-scale enterprises of the Belgo-Luxembourg Economic Union and the People's Republic of Bulgaria. Signed at Sofia on 1 June 1981**

*Authentic texts: French, Dutch and Bulgarian.*

*Registered by the Belgo-Luxembourg Economic Union on 31 July 1981.*

---

**UNION ÉCONOMIQUE BELGO-LUXEMBOURGEOISE  
et  
BULGARIE**

**Accord relatif à l'élargissement de la coopération économique, industrielle et technique entre les petites et moyennes entreprises de l'Union économique belgo-luxembourgeoise et de la République populaire de Bulgarie. Signé à Sofia le 1<sup>er</sup> juin 1981**

*Textes authentiques: français, néerlandais et bulgare.*

*Enregistré par l'Union économique belgo-luxembourgeoise le 31 juillet 1981.*

## ACCORD<sup>1</sup> RELATIF À L'ÉLARGISSEMENT DE LA COOPÉRATION ÉCONOMIQUE, INDUSTRIELLE ET TECHNIQUE ENTRE LES PETITES ET MOYENNES ENTREPRISES DE L'UNION ÉCONOMIQUE BELGO-LUXEMBOURGEOISE ET DE LA RÉPUBLIQUE POPULAIRE DE BULGARIE

Le Gouvernement du Royaume de Belgique, tant en son nom qu'au nom du Gouvernement du Grand-Duché de Luxembourg, en vertu d'accords existants, et le Gouvernement de la République populaire de Bulgarie,

- Prenant en considération l'esprit des objectifs fondamentaux de l'Accord à long terme sur le développement de la coopération économique, industrielle, scientifique et technique du 26 mars 1975<sup>2</sup>, ainsi que du programme de mise en œuvre de l'Accord à long terme sur le développement de la coopération économique, industrielle, scientifique et technique signé à Sofia le 24 novembre 1976,
- Confirmant leur désir d'élargir davantage la coopération économique, industrielle, scientifique et technique sur la base des résultats obtenus et des possibilités existantes,
- Recherchant de nouveaux moyens et formes dans le but de renforcer et d'élargir cette coopération dans le cadre des lois et des réglementations en vigueur dans chacun de leurs pays,
- Désireux de profiter davantage des possibilités de coopération et des échanges entre les petites et moyennes entreprises des deux Parties,

Sont convenus de ce qui suit :

*Article 1<sup>er</sup>.* Les Parties contractantes déploieront les efforts nécessaires pour développer la coopération et les échanges entre les petites et moyennes entreprises de l'Union économique belgo-luxembourgeoise et la République populaire de Bulgarie afin d'augmenter leur part relative dans la coopération économique, industrielle et technique belgo-luxembourgeoise et bulgare,

*Article 2.* Les Parties contractantes rechercheront les modalités spécifiques adaptées au développement de la coopération entre les petites et moyennes entreprises et favoriseront leur application.

*Article 3.* Dans le cadre de leurs lois et réglementations en vigueur, les Parties contractantes s'efforceront d'établir des modalités financières adéquates afin de promouvoir la coopération entre les petites et moyennes entreprises, tout en s'informant mutuellement des modifications ultérieures dans les dispositions légales dans leurs pays respectifs.

*Article 4.* Les Parties contractantes chargeront leurs institutions respectives, notamment l'Office belge du commerce extérieur ainsi que la Chambre de commerce du Grand-Duché de Luxembourg du côté de l'Union économique belgo-luxembourgeoise, l'Association économique industrielle de Bulgarie et la

<sup>1</sup> Entré en vigueur le 1<sup>er</sup> juin 1981 par la signature, conformément à l'article 6.

<sup>2</sup> Nations Unies, *Recueil des Traités*, vol. 1023, p. 147.

Chambre de commerce et d'industrie de Bulgarie du côté bulgare en coordination avec les Ministères et organismes compétents, de faciliter les contacts entre les entreprises intéressées et de coordonner les efforts d'échanges d'information contribuant à la réalisation d'opérations concrètes.

*Article 5.* Les Parties contractantes inviteront leurs organismes compétents, notamment l'Office belge du commerce extérieur, les fédérations professionnelles, les Chambres de commerce régionales de Belgique et la Chambre de commerce du Grand-Duché de Luxembourg et l'Association économique industrielle de Bulgarie et la Chambre de commerce et d'industrie de Bulgarie, l'Union centrale des coopératives et de l'artisanat et le Ministère bulgare du commerce intérieur et des services à promouvoir les contacts entre les petites et moyennes entreprises des deux Parties, et recommanderont à ces organismes d'encourager les entreprises concernées à engager des actions de coopération. Les activités de ces organismes devraient consister notamment à faciliter l'organisation de missions industrielles et commerciales, la participation aux foires, expositions et autres manifestations présentant un intérêt pour les petites et moyennes entreprises.

*Article 6.* Les Parties contractantes sont convenues que la mise en œuvre du présent Accord fera l'objet d'un examen de la Commission mixte prévue à l'Accord à long terme sur le développement de la coopération économique, industrielle, scientifique et technique du 26 mars 1975 et au programme de mise en œuvre de l'Accord précité signé le 24 novembre 1976.

Le présent Accord entre en vigueur le jour de sa signature et reste valable pendant la durée dudit Accord à long terme du 26 mars 1975, mentionné à l'article 6.

FAIT à Sofia, le 1<sup>er</sup> juin 1981, en deux exemplaires, chacun en langues française, néerlandaise et bulgare, tous les textes faisant également foi.

Pour l'Union économique  
belgo-luxembourgeoise :

[Signé]

ROBERT URBAIN

Ministre du commerce extérieur

Pour le Gouvernement  
de la République populaire  
de Bulgarie :

[Signé]

CHRISTO CHRISTOV

Ministre du commerce extérieur

## [DUTCH TEXT — TEXTE NÉERLANDAIS]

**OVEREENKOMST BETREFFENDE DE UITBREIDING VAN DE ECONOMISCHE, INDUSTRIËLE EN TECHNISCHE SAMENWERKING TUSSEN DE KLEINE EN MIDDELGROTE ONDERNEMINGEN VAN DE BELGISCH-LUXEMBURGSE ECONOMISCHE UNIE EN DE VOLKSREPUBLIC BULGARIE**

De Regering van het Koninkrijk België, krachtens bestaande overeenkomsten mede uit naam van de Regering van het Groothertogdom Luxemburg, en de Regering van de Volksrepubliek Bulgarije,

- rekening houdend met de geest van de fundamentele doelstellingen van de Langlopende Overeenkomst betreffende de ontwikkeling van de economische, industriële, wetenschappelijke en technische samenwerking van 26 maart 1975, evenals met het Programma ter uitvoering van de Langlopende Overeenkomst betreffende de economische, industriële, wetenschappelijke en technische samenwerking, ondertekend te Sofia op 24 november 1976;
- hun wens bevestigend de economische, industriële, wetenschappelijke en technische samenwerking verder uit te breiden op basis van de behaalde resultaten en de bestaande mogelijkheden;
- nieuwe middelen en vormen zoekend met het doel deze samenwerking in het kader van de in ieder land van kracht zijnde wetten en voorschriften te versterken en uit te breiden;
- geleid door de wens de mogelijkheden tot samenwerking en handelsverkeer tussen de kleine en middelgrote ondernemingen van beide Partijen nog inder te benutten;

zijn overeengekomen als volgt:

*Artikel 1.* De Overeenkomstsluitende Partijen doen de nodige inspanningen om de samenwerking en het handelsverkeer tussen de kleine en middelgrote ondernemingen van de Belgisch-Luxemburgse Economische Unie en de Volksrepubliek Bulgarije te ontwikkelen ten einde hun aandeel in de economische, industriële en technische samenwerking tussen de Belgisch-Luxemburgse Economische Unie en Bulgarije te vergroten.

*Artikel 2.* De Overeenkomstsluitende Partijen streven er naar specifieke regelingen te vinden die geschikt zijn voor de ontwikkeling van de samenwerking tussen de kleine en middelgrote ondernemingen, en zij bevorderen de toepassing daarvan.

*Artikel 3.* De Overeenkomstsluitende Partijen beijveren zich, in het kader van hun van kracht zijnde wetten en voorschriften, financiële maatregelen te treffen welke van aard zijn de samenwerking tussen de kleine en middelgrote ondernemingen te bevorderen; zij stellen elkaar in kennis van latere wijzigingen in de wetbepalingen van hun onderscheiden landen.

*Artikel 4.* De Overeenkomstsluitende Partijen geven hun onderscheiden instellingen, met name de Belgische Dienst voor de Buitenlandse Handel alsmede



de Kamer van Koophandel van het Groothertogdom Luxemburg, wat de Belgisch-Luxemburgse Economische Unie betreft, de Economische Industriële Associatie van Bulgarije en de Kamer van Koophandel en Industrie van Bulgarije, wat Bulgarije betreft, in overleg met de bevoegde Ministeries en instellingen, opdracht de contacten tussen belanghebbende ondernemingen te vergemakkelijken en de inspanningen met betrekking tot de uitwisseling van informatie die tot de verwezenlijking van concrete transacties bijdraagt, te coördineren.

*Artikel 5.* De Overeenkomstsluitende Partijen nodigen hun bevoegde instellingen, met name de Belgische Dienst voor de Buitenlandse Handel, de beroepsverenigingen, de gewestelijke Kamers van Koophandel van België en de Kamer van Koophandel van het Groothertogdom Luxemburg, alsook de Economische Industriële Associatie van Bulgarije, de Kamer van Koophandel en Industrie van Bulgarije, de Centrale Unie van Coöperaties en Ambachten en het Bulgaarse Ministerie van Binnenlandse Handel en Diensten uit de contacten tussen de kleine en middelgrote ondernemingen van beide Partijen te bevorderen, en bevelen gezegde instellingen aan de belanghebbende ondernemingen aan te moedigen gezamenlijk uit te voeren werkzaamheden aan te vatten.

De activiteiten van deze instellingen zouden er met name moeten in bestaan de organisatie van industriële en handelsmissies, de deelneming aan jaarbeurzen, tentoonstellingen en andere manifestaties die van belang zijn voor de kleine en middelgrote ondernemingen, te vergemakkelijken.

*Artikel 6.* De Overeenkomstsluitende Partijen zijn overeengekomen dat de uitvoering van deze Overeenkomst zal worden onderzocht door de Gemengde Commissie waarin de op 26 maart 1975 gesloten Langlopende Overeenkomst betreffende de ontwikkeling van de economische, industriële, wetenschappelijke en technische samenwerking alsook het op 24 november 1976 ondertekende programma ter uitvoering van voornoemde Overeenkomst, voorzien.

Deze Overeenkomst treedt in werking op de dag van de ondertekening en blijft van kracht tijdens de geldigheidsduur van de in artikel 6 genoemde Langlopende Overeenkomst van 26 maart 1975.

GEDAAN te Sofia, de 1ste juni 1981, in twee exemplaren, elk in de Nederlandse, de Franse en de Bulgaarse taal, zijnde alle teksten gelijkelijk rechtsgeldig.

Voor de Belgisch-Luxemburgse  
Economische Unie:  
[Signed—Signé]  
ROBERT URBAIN  
Minister van Buitenlandse Handel

Voor de Regering  
van de Volksrepubliek Bulgarije:  
[Signed—Signé]  
CHRISTO CHRISTOV  
Minister van Buitenlandse Handel

[BULGARIAN TEXT — TEXTE BULGARE]

**СПОГОДБА ЗА РАЗШИРЯВАНЕ НА ИКОНОМИЧЕСКОТО,  
ПРОМИШЛЕНО И ТЕХНИЧЕСКО СЪТРУДНИЧЕСТВО  
МЕЖДУ МАЛКНТЕ И СРЕДИИ ПРЕДПРИЯТИЯ НА БЕЛ-  
ГИЙСКО-ЛЮКСЕМБУРГСКИЯ ИКОНОМИЧЕСКИ СЪЮЗ И  
НАРОДНА РЕПУБЛИКА БЪЛГАРИЯ**

Правителството на Кралство Белгия, както от свое име, така и от името на Правителството на Велико Херцогство Люксембург, въз основа на съществуващите спогодби, и Правителството на Народна Република България,

- вземайки пред вид духа и основните цели на Дългосрочната спогодба за развитие на икономическото, промишлено и научно-техническо сътрудничество от 26 март 1975 г., както и Програмата за осъществяване на Дългосрочната спогодба за развитие на икономическото, промишлено и научно-техническо сътрудничество, подписана в София на 24 ноември 1976 година;
- потвърждаващи желанието си да разширяват още повече икономическото, промишлено и научно-техническо сътрудничество на базата на постигнатите резултати и съществуващите възможности;
- търсейки нови форми и средства, с цел да засилят и разширят гореносоченото сътрудничество в рамките на действащите във всяка една от страните закони и разпоредения;
- водени от желание да се възползват още повече от възможностите за сътрудничество и обмен между малките и средни предприятия на двете страни,

се договориха за следното:

**Член 1.** Договарящите се страни ще положат необходимите усилия за развитие на сътрудничеството и стокообмена между малките и средни предприятия на Белгийско-люксембургския икономически съюз и Народна република България с оглед увеличаване на тяхното участие в белгийско-люксембургско-българското икономическо, промишлено и техническо сътрудничество.

**Член 2.** Договарящите се страни ще потърсят специфични условия съответстващи на развитието на сътрудничеството между малките и средни предприятия и ще улеснят прилагането им.

**Член 3.** В рамките на действащите в страните закони и разпоредения, Договарящите се страни ще се постараят да определят съответните финансови условия с оглед да разширят сътрудничеството между малките и средни предприятия, като взаимно се информират за настъпващите изменения в правните разпоредби в съответните страни.

**Член 4.** Договарящите се страни ще упълномощат съответните институции в своите страни и по-специално Белгийската служба за външна търговия, както и Търговската камара на Велико Херцогство Люксембург,

от страна на Белгийско-люксембургския икономически съюз и Българската индустриална стопанска асоциация и Българска търговско-промишлена палата от българска страна, съгласувано с компетентните министерства и ведомства да улесняват контактите между заинтересуваните предприятия и да съгласуват усилията си за обмен на информации съдействащи за осъществяването на конкретните сделки.

*Член 5.* Договарящите се страни ще поощряват компетентните си ведомства, а именно Белгийската служба за външна търговия, Професионалните федерации, Регионалните търговски камари на Белгия и Търговската камара на Велико Херцогство Люксембург и Българска индустриална стопанска асоциация, Българска търговско-промишлената палата, Централния кооперативен съюз и Министерство на вътрешната търговия и услугите да разширяват контактите между малките и средни предприятия на двете страни и препоръчват на горепосочените ведомства да насърчават заинтересуваните предприятия да участват в съвместни дейности. Дейността на горепосочените ведомства трябва да се заключават по-специално в улесняване организирането на търговски и промишлени делегации, участия в пананри, изложби и други прояви представляващи интерес за малките и средни предприятия.

*Член 6.* Договарящите се страни се договориха прилагането на настоящата спогодба да бъде предмет на разглеждане от страна на Смесената комисия, предвидена в Дългосрочната Спогодба за развитие на икономическото, промишленото и научно техническо сътрудничество от 26 март 1975 г., и в Програмата за прилагането на гореспоменатата спогодба подписана на 24 ноември 1976 година.

Настоящата спогодба влиза в сила от деня на подписването ѝ и остава в сила през времетраенето на гореспоменатата дългосрочна спогодба от 26 март 1975 г., упомената в Член 6.

СЪСТАВЕНА в София, на 1 юни 1981 година в два оригинални екземпляра на френски, нидерландски и български езици, като всички текстове имат еднаква сила.

За Белгийско Люксембургския  
Икономически Съюз:

[Signed—Signé]  
РОБЕР ЮРБЕН

Министър на външната търговия

За Правителството  
на Народна Република България:

[Signed—Signé]  
ХРИСТО ХРИСТОВ

Министър на външната търговия

## [TRANSLATION—TRADUCTION]

**AGREEMENT<sup>1</sup> ON BROADENING THE ECONOMIC, INDUSTRIAL AND TECHNICAL CO-OPERATION BETWEEN SMALL AND MEDIUM-SCALE ENTERPRISES OF THE BELGO-LUXEMBOURG ECONOMIC UNION AND THE PEOPLE'S REPUBLIC OF BULGARIA**

The Government of the Kingdom of Belgium, acting both on its own behalf and, by virtue of existing agreements, on behalf of the Grand Duchy of Luxembourg, and the Government of the People's Republic of Bulgaria,

- Considering the spirit underlying the fundamental objectives of the Long-term Agreement on the development of economic, industrial, scientific and technical co-operation of 26 March 1975,<sup>2</sup> and of the programme for implementing the Long-term Agreement on the development of economic, industrial, scientific and technical co-operation signed at Sofia on 24 November 1976,
- Confirming their desire further to broaden economic, industrial, scientific and technical co-operation on the basis of the results achieved and the existing possibilities,
- Seeking new ways and means of strengthening and broadening such co-operation within the framework of the laws and regulations in force in each of their countries,
- Desiring to derive greater benefits from the possibilities for co-operation and exchanges between the small and medium-scale enterprises of the two Parties,

Have agreed as follows:

*Article 1.* The Contracting Parties shall make the necessary efforts to develop co-operation and exchanges between the small and medium-scale enterprises of the Belgo-Luxembourg Economic Union and the People's Republic of Bulgaria in order to enhance their relative share in Belgo-Luxembourg and Bulgarian economic, industrial and technical co-operation.

*Article 2.* The Contracting Parties shall endeavour to identify specific procedures conducive to developing co-operation between small and medium-scale enterprises and shall promote their application.

*Article 3.* Within the framework of their laws and regulations in force, the Contracting Parties shall endeavour to establish effective financial procedures for promoting co-operation between small and medium-scale enterprises and shall inform each other of subsequent amendments to the legal provisions in their respective countries.

*Article 4.* The Contracting Parties shall instruct their respective institutions, particularly the Belgian Foreign Trade Office and the Chamber of

<sup>1</sup> Came into force on 1 June 1981 by signature, in accordance with article 6.

<sup>2</sup> United Nations, *Treaty Series*, vol. 1023, p. 147.

Commerce of the Grand Duchy of Luxembourg, on the side of the Belgo-Luxembourg Economic Union, and the Industrial Economic Association of Bulgaria and the Chamber of Commerce and Industry of Bulgaria, on the Bulgarian side, in co-ordination with the competent ministries and organizations, to promote contacts between interested enterprises and to co-ordinate information exchanges conducive to the execution of specific transactions.

*Article 5.* The Contracting Parties shall call upon their competent agencies, particularly the Belgian Foreign Trade Office, professional associations, the regional Chambers of Commerce of Belgium and the Chamber of Commerce of the Grand Duchy of Luxembourg and the Industrial Economic Association of Bulgaria and the Chamber of Commerce and Industry of Bulgaria, the Central Union of Co-operatives and Trades and the Bulgarian Ministry of Internal Trade and Services, to promote contacts between small and medium-scale enterprises of the two Parties, and shall recommend that these agencies should encourage the enterprises concerned to engage in co-operative action. The activities of these agencies should consist chiefly in promoting the organization of industrial and trade missions and participation in fairs, exhibitions and other events of benefit to small and medium-scale enterprises.

*Article 6.* The Contracting Parties have agreed that implementation of this Agreement shall be the subject for consideration by the Mixed Commission provided for in the Long-term Agreement on the development of economic, industrial, scientific and technical co-operation of 26 March 1975 and in the programme for implementing the above-mentioned Agreement signed on 24 November 1976.

This Agreement shall enter into force on the date of its signature and shall be valid for the duration of the Long-term Agreement of 26 March 1975 referred to in article 6.

DONE at Sofia on 1 June 1981, in two copies, each in the French, Dutch and Bulgarian languages, all texts being equally authentic.

For the Belgo-Luxembourg  
Economic Union:

[Signed]

ROBERT URBAIN  
Minister of Foreign Trade

For the Government  
of the People's Republic of Bulgaria:

[Signed]

CHRISTO CHRISTOV  
Minister of Foreign Trade



**No. 20310**

---

**BELGIUM  
and  
UNION OF SOVIET SOCIALIST REPUBLICS**

**Agreement on co-operation in the field of public health and  
medical sciences. Signed at Moscow on 15 June 1981**

*Authentic texts: French, Dutch and Russian.  
Registered by Belgium on 31 July 1981.*

---

**BELGIQUE  
et  
UNION DES RÉPUBLIQUES SOCIALISTES  
SOVIÉTIQUES**

**Accord relatif à la coopération dans le domaine de la santé  
publique et des sciences médicales. Signé à Moscou le  
15 juin 1981**

*Textes authentiques: français, néerlandais et russe.  
Enregistré par la Belgique le 31 juillet 1981.*

**ACCORD<sup>1</sup> ENTRE LE GOUVERNEMENT DU ROYAUME DE BELGIQUE ET LE GOUVERNEMENT DE L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES RELATIF À LA COOPÉRATION DANS LE DOMAINE DE LA SANTÉ PUBLIQUE ET DES SCIENCES MÉDICALES**

---

Le Gouvernement du Royaume de Belgique et le Gouvernement de l'Union des Républiques socialistes soviétiques,

Désirant promouvoir la coopération dans le domaine de la santé publique et des sciences médicales, dans l'intérêt des peuples des deux pays,

Prenant en considération l'importance de la concertation des efforts visant à accélérer la solution des problèmes médicaux d'intérêt commun,

Convaincus d'apporter par cette coopération une contribution importante au développement des relations entre les deux pays, dans l'esprit de l'Acte final de la Conférence sur la sécurité et la coopération en Europe<sup>2</sup>,

Sont convenus de ce qui suit :

*Article 1<sup>er</sup>.* Les Parties contractantes développeront et élargiront, sur une base de réciprocité, la coopération dans les domaines de la santé publique et des sciences médicales, conformément aux législations nationales respectives.

*Article 2.* Les Parties contractantes favoriseront les formes suivantes de cette coopération :

- a) Les recherches scientifiques en commun sur la base des programmes concertés,
- b) L'échange d'informations scientifico-techniques,
- c) L'organisation en commun des symposia, colloques et rencontres de travail,
- d) La participation de spécialistes à des manifestations d'ordre international ainsi qu'à des congrès des sociétés médicales nationales organisés dans l'un des deux pays,
- e) L'échange de spécialistes et de délégations afin d'étudier les acquis dans les domaines de la santé publique et des sciences médicales des deux pays,
- f) L'échange d'équipements et de préparations pharmaceutiques pour des épreuves cliniques ainsi que d'études technologiques dans les domaines de la santé publique et des sciences médicales.

*Article 3.* Pour la réalisation des dispositions du présent Accord, les Parties contractantes créent une Commission mixte composée au maximum de quatre personnes de part et d'autre.

La Commission mixte est chargée d'établir les programmes de travail, de définir les conditions financières et d'évaluer périodiquement l'exécution des programmes de travail.

La Commission mixte se réunit au moins une fois tous les deux ans et alternativement dans chacun des deux pays.

---

<sup>1</sup> Entré en vigueur le 15 juin 1981 par la signature, conformément à l'article 8.

<sup>2</sup> La Documentation française, *Notes et études documentaires*, n° 4271-4272, 15 mars 1976, p. 48.



**Article 4.** a) En cas de maladie, y compris les maladies stomatologiques, les bénéficiaires de cet Accord auront droit à l'aide médicale et à l'hospitalisation gratuites pendant leur séjour dans le pays d'accueil.

b) A la demande des Ministères compétents pour l'exécution de cet Accord, les Parties contractantes permettront aux ressortissants de l'autre pays de suivre des traitements médicaux spécialisés dans des cliniques et centres de cures renommés. Les conditions en seront déterminées par la Commission mixte.

**Article 5.** Les Parties contractantes coordonneront, au sein de l'Organisation mondiale de la santé, leurs positions concernant des questions d'intérêt commun et donneront à cette Organisation la possibilité de bénéficier de l'expérience des deux Parties acquise grâce à leur coopération.

**Article 6.** En ce qui concerne le financement des mesures à prendre en exécution du présent Accord, des dispositions seront prises par la Commission mixte sur base de réciprocité.

Sauf cas particuliers, le pays d'origine prendra à sa charge les frais de voyage jusqu'à la capitale du pays d'accueil, ce dernier supportant le séjour et les frais de déplacement à l'intérieur de son territoire, ainsi que les frais rendus nécessaires par la mission.

Les modalités financières afférentes à l'exécution du présent Accord seront subordonnées à la disponibilité des crédits budgétaires nécessaires.

**Article 7.** L'exécution et le financement du présent Accord seront assurés, du côté du Royaume de Belgique, par le Ministère de la santé publique et de la famille, du côté de l'Union soviétique, par le Ministère de la santé publique de l'U.R.S.S., l'Académie des sciences médicales et d'autres organismes qui participent à la coopération.

**Article 8.** Le présent Accord est conclu pour une période de 5 ans et entre en vigueur le jour de sa signature. Il sera prorogé par tacite reconduction pour des nouvelles périodes de même durée.

Il pourra être dénoncé moyennant une notification préalable de six mois avant l'expiration de la période en cours.

FAIT à Moscou, le 15 juin 1981, en deux exemplaires, en langues française, néerlandaise et russe, les trois textes faisant également foi.

Pour le Gouvernement  
du Royaume de Belgique:

[Signé]  
CH.-F. NOTHOMB

Pour le Gouvernement de l'Union des  
Républiques socialistes soviétiques:

[Signé]  
S. P. BOURENKO

[DUTCH TEXT—TEXTE NÉERLANDAIS]

**AKKOORD TUSSEN DE REGERING VAN HET KONINKRIJK  
BELGIË EN DE REGERING VAN DE UNIE DER SOCIALIS-  
TISCHE SOVJET REPUBLIEKEN OVER SAMENWERKING IN  
HET VLAK VAN DE VOLKSGEZONDHEID EN VAN DE  
GENEESKUNDIGE WETENSCHAPPEN**

De Regering van het Koninkrijk België en de Regering van de Unie der Socialistische Sovjet Republieken,

geleid door de wens de samenwerking in het vlak van de volksgezondheid en van de geneeskundige wetenschappen te bevorderen in het belang van de volkeren in beide landen,

overwegende het belang van de gezamenlijke inspanningen die de versnelling tot doel hebben van de oplossing van de medische problemen van gemeenschappelijk belang,

overtuigd door deze samenwerking een belangrijke bijdrage te leveren tot de ontwikkeling van de betrekkingen tussen beide landen in de geest van de Slotakte van de Conferentie over Veiligheid en Samenwerking in Europa,

zijn overeengekomen wat volgt:

*Artikel 1.* De overeenkomstsluitende Partijen zullen, op grond van het stelsel van de wederkerigheid, de samenwerking in het vlak van de volksgezondheid en van de geneeskundige wetenschappen, in overeenstemming met de respectieve nationale wetgevingen, ontwikkelen en uitbreiden.

*Artikel 2.* De overeenkomstsluitende Partijen zullen volgende vormen van samenwerking bevorderen:

- a) gemeenschappelijke wetenschappelijke onderzoeken op basis van gemeenschappelijke programma's,
- b) de uitwisseling van wetenschappelijk-technische informatie,
- c) de gemeenschappelijke organisatie van symposia, colloquia en werkgroepen,
- d) de deelname van specialisten aan internationale bijeenkomsten alsook aan congressen van de nationale medische verenigingen georganiseerd in een van beide landen,
- e) de uitwisseling van specialisten en van delegaties ten einde de vooruitgang van beide landen te bestuderen in het vlak van de volksgezondheid en van de geneeskundige wetenschappen,
- f) de uitwisseling van uitrustingen en van farmaceutische preparaten voor klinische proeven alsook van technologische studies in het vlak van de volksgezondheid en van de geneeskundige wetenschappen.

*Artikel 3.* Voor de uitvoering van de bepalingen van dit Akkoord richten de overeenkomstsluitende Partijen een gemengde commissie op die beiderzijds ten hoogste uit vier personen bestaat.

De gemengde commissie is belast met het opstellen van werkprogramma's, het bepalen van de financiële voorwaarden en het beoordelen op regelmatige tijdstippen van de uitvoering van de werkprogramma's.

De gemengde commissie vergadert ten minste om de twee jaar beurtelings in een van beide landen.

*Artikel 4.* a) In geval van ziekte, ook stomatologische ziekten, hebben de begunstigden van dit Akkoord recht op kosteloze medische hulp en ziekenhuisverpleging gedurende hun verblijf in het gastland.

b) Op verzoek van de voor de uitvoering van dit Akkoord bevoegde ministeries staan de overeenkomstsluitende Partijen toe dat onderdanen uit het andere land een speciale geneeskundige behandeling in vooraanstaande klinieken en kuuroorden volgen. De voorwaarden ervan worden bepaald door de gemengde commissie.

*Artikel 5.* De overeenkomstsluitende Partijen zullen, in de Wereldgezondheidsorganisatie, hun standpunten coördineren in verband met aangelegenheden van gemeenschappelijk belang en zullen aan die Organisatie de mogelijkheid bieden gebruik te maken van de ervaring die beide partijen dank zij hun samenwerking hebben opgedaan.

*Artikel 6.* Op het stuk van de financiëring van de maatregelen ter uitvoering van dit Akkoord worden regelingen getroffen door de gemengde commissie op basis van wederkerigheid.

Voor zover er geen afwijkende regeling getroffen wordt draagt het land van herkomst de reiskosten tot in de hoofdstad van het gastland. Het gastland draagt de reis en verblijfkosten in het binnenland alsook de kosten die het volbrengen van de opdracht met zich medebrengen.

De financiële regelingen met betrekking tot de uitvoering van dit Akkoord zijn afhankelijk van de voorafgaande goedkeuring van de nodige budgetaire kredieten.

*Artikel 7.* Voor de uitvoering en de financiëring van dit Akkoord zijn voor het Koninkrijk België het Ministerie van Volksgezondheid en het Gezin bevoegd, en voor de Unie der Socialistische Sovjet Republieken het Ministerie van Volksgezondheid van de USSR, de Academie van Medische wetenschappen en andere organen die deelnemen aan samenwerking.

*Artikel 8.* Dit Akkoord wordt gesloten voor een periode van vijf jaar en treedt in werking op de dag van de ondertekening. Het zal stilzwijgend worden verlengd voor nieuwe periodes van dezelfde duur.

Het kan worden opgezegd mits een opzeggingstermijn van zes maanden voor het verstrijken van de lopende periode in acht wordt genomen.

GEDAAN te Moskou op 15 juni 1981, in twee exemplaren, in het Nederlands, de Franse en de Russische taal, zijnde de drie teksten gelijkelijk authentiek.

Voor de Regering  
van het Koninkrijk België:

[Signed—Signé]  
CH.-F. NOTHOMB

Voor de Regering van de Unie  
der Socialistische Sovjet Republieken:

[Signed—Signé]  
S. P. BOURENKO

[RUSSIAN TEXT—TEXTE RUSSE]

**СОГЛАШЕНИЕ МЕЖДУ ПРАВИТЕЛЬСТВОМ КОРОЛЕВСТВА  
БЕЛЬГИИ И ПРАВИТЕЛЬСТВОМ СОЮЗА СОВЕТСКИХ  
СОЦИАЛИСТИЧЕСКИХ РЕСПУБЛИК О СОТРУДНИЧЕСТ-  
ВЕ В ОБЛАСТИ ЗДРАВООХРАНЕНИЯ И МЕДИЦИНСКОЙ  
НАУКИ**

Правительство Королевства Бельгии и Правительство Союза Советских Социалистических Республик,

желая содействовать сотрудничеству в области здравоохранения и медицинской науки в интересах народов обеих стран,

принимая во внимание важность объединения усилий, направленных на ускорение решения медицинских задач, представляющих общий интерес,

будучи убежденными, что это сотрудничество внесет значительный вклад в развитие отношений между двумя странами в духе Заключительного акта Совещания по безопасности и сотрудничеству в Европе,

согласились о нижеследующем:

*Статья 1.* Договаривающиеся Стороны будут развивать и расширять на основе взаимности сотрудничество в области здравоохранения и медицинской науки в соответствии с существующими в каждой стране законодательными актами.

*Статья 2.* Договаривающиеся Стороны будут отдавать предпочтение следующим формам сотрудничества:

- a) совместные научные исследования на основании согласованных программ;
- б) обмен научно-технической информацией;
- в) организация совместных симпозиумов, коллоквиумов и рабочих встреч;
- г) участие специалистов в международных мероприятиях, организуемых в одной из двух стран, а также в съездах национальных медицинских обществ;
- д) обмен специалистами и делегациями для изучения достижений в области здравоохранения и медицинской науки двух стран;
- е) обмен оборудованием, фармацевтическими препаратами для проведения клинических испытаний и технологическими разработками в области здравоохранения и медицинской науки.

*Статья 3.* Для реализации положений настоящего Соглашения Договаривающиеся Стороны учреждают Смешанную комиссию, состоящую не более чем из 4 человек с каждой Стороны.

Смешанная комиссия уполномочена определять рабочие программы, устанавливать финансовые условия и периодически давать оценку хода выполнения программы сотрудничества.

Комиссия собирается по крайней мере один раз в 2 года поочередно в каждой из двух стран.

*Статья 4.* а) В случае болезни, включая стоматологические заболевания, лица, выезжающие в одну из договаривающихся стран в соответствии с данным Соглашением, будут иметь право на бесплатную медицинскую помощь во время их пребывания в принимающей стране.

б) По просьбе компетентных министерств Стороны могут предоставлять гражданам другой Договаривающейся Стороны специализированное медицинское лечение в ведущих клиниках и лечебных центрах. Условия приема на лечение таких граждан будут определены Смешанной комиссией.

*Статья 5.* Договаривающиеся Стороны будут согласовывать в рамках Всемирной организации здравоохранения свои позиции, касающиеся вопросов, представляющих взаимный интерес, и будут предоставлять этой организации возможность использования опыта Сторон, включая опыт, полученный в ходе их сотрудничества.

*Статья 6.* Финансовые условия проведения мероприятий по выполнению настоящего Соглашения будут определяться Смешанной комиссией на основе взаимности.

За исключением особых случаев, направляющая Сторона несет расходы по проезду до столицы принимающей Стороны, а принимающая Сторона несет расходы по пребыванию и переездам внутри страны, а также другие вызванные деловой необходимостью расходы.

Финансовые условия, определяющие выполнение настоящего Соглашения, будут зависеть от наличия необходимых бюджетных кредитов.

*Статья 7.* Осуществление и финансирование настоящего Соглашения будут обеспечены со стороны Королевства Бельгия Министерством здравоохранения и семьи; со стороны СССР Министерством здравоохранения СССР, Академией медицинских наук СССР и другими участвующими в сотрудничестве организациями.

*Статья 8.* Настоящее Соглашение заключено на срок 5 лет и вступает в силу со дня его подписания. Оно будет продлеваться автоматически на последующие периоды такой же продолжительности.

Настоящее Соглашение может быть денонсировано путем предварительного уведомления за 6 месяцев до истечения срока его действия.

СОВЕРШЕНО в г. Москве 15 июня 1981 г. в двух экземплярах, каждый на нидерландском, французском и русском языках, причем все три текста имеют одинаковую силу.

За Правительство  
Королевства Бельгии:

[Signed — Signé]  
CH.—F. NOTHOMB

За Правительство Союза Советских  
Социалистических Республик:

[Signed — Signé]  
S. P. BOURENKO

[TRANSLATION—TRADUCTION]

**AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE KINGDOM OF BELGIUM AND THE GOVERNMENT OF THE UNION OF SOVIET SOCIALIST REPUBLICS ON CO-OPERATION IN THE FIELD OF PUBLIC HEALTH AND MEDICAL SCIENCES**

The Government of the Kingdom of Belgium and the Government of the Union of Soviet Socialist Republics,

Desiring to promote co-operation in the field of public health and medical sciences, in the interest of the peoples of both countries,

Taking into account the importance of joint efforts to expedite the solution of medical problems of mutual interest,

Confident that such co-operation will contribute substantially to the development of relations between the two countries, in the spirit of the Final Act of the Conference on Security and Co-operation in Europe,<sup>2</sup>

Have agreed as follows:

*Article 1.* The Contracting Parties shall develop and extend, on the basis of reciprocity, co-operation in the field of public health and medical sciences, in accordance with their respective national laws.

*Article 2.* The Contracting Parties shall foster this co-operation in the following ways:

- (a) Joint scientific research, on the basis of agreed programmes;
- (b) Exchange of scientific and technical information;
- (c) Organization of joint symposia, colloquia and working meetings;
- (d) Participation of specialists in events of an international nature as well as in congresses of national medical societies held in either of the two countries;
- (e) Exchange of specialists and delegations with a view to the study of advances in the field of public health and medical sciences in both countries;
- (f) Exchange of equipment, pharmaceutical products for the conduct of clinical tests and technological studies in the field of public health and medical sciences.

*Article 3.* With a view to implementing the provisions of this Agreement, the Contracting Parties shall establish a Mixed Commission composed of a maximum of four persons on each side.

The Mixed Commission shall be entrusted with the task of establishing work programmes, defining financial conditions and evaluating, at regular intervals, the implementation of those work programmes.

The Mixed Commission shall meet at least once every two years, alternately in each of the two countries.

*Article 4.* (a) In the event of illness, including stomatological illnesses, the beneficiaries of this Agreement shall be entitled to medical care and hospitalization free of charge during their stay in the host country.

<sup>1</sup> Came into force on 15 June 1981 by signature, in accordance with article 8.

<sup>2</sup> *International Legal Materials*, vol. XIV, 1975, p. 1292.

(b) At the request of the Ministries responsible for the implementation of this Agreement, the Contracting Parties shall permit nationals of the other country to undergo specialized medical treatment at leading clinics and sanatoria. The conditions for such treatment shall be determined by the Mixed Commission.

*Article 5.* The Contracting Parties shall co-ordinate their positions with regard to matters of mutual interest within the framework of the World Health Organization and shall provide that Organization with the opportunity of utilizing the experience of both Parties gained as a result of their co-operation.

*Article 6.* With regard to the financing of measures to be taken in implementation of this Agreement, arrangements shall be made, on a basis of reciprocity, by the Mixed Commission.

Except in special cases, the sending country shall meet the travel costs to the capital of the host country, and the host country the subsistence and transport costs incurred within its territory as well as any other related and necessary costs.

The financial arrangements for the implementation of this Agreement shall be subject to the availability of the necessary budgetary appropriations.

*Article 7.* The implementation and financing of this Agreement shall be the responsibility, in the case of the Kingdom of Belgium, of the Ministry of Public Health and the Family and, in the case of the Soviet Union, of the USSR Ministry of Health, the Academy of Medical Sciences and other organizations taking part in this co-operation.

*Article 8.* This Agreement is concluded for a period of five years and shall enter into force on the date of its signature. It shall be renewed by tacit agreement for further periods of five years.

It may be denounced by means of advance notice six months before the expiry of the current period.

DONE at Moscow on 15 June 1981, in duplicate in the French, Dutch and Russian languages, the three texts being equally authentic.

For the Government  
of the Kingdom of Belgium:

[Signed]  
CH.-F. NOTHOMB

For the Government of the Union  
of Soviet Socialist Republics:

[Signed]  
S. P. BOURENKO

---





**No. 20311**

---

**UNITED NATIONS  
and  
FRANCE**

**Agreement concerning the United Nations Conference on  
the least developed countries (with annexes and related  
letters). Signed at Geneva on 31 July 1981**

*Authentic text: French.*

*Registered ex officio on 31 July 1981.*

---

**ORGANISATION DES NATIONS UNIES  
et  
FRANCE**

**Accord concernant la Conférence des Nations Unies sur les  
pays les moins avancés (avec annexes et lettres  
counexes). Signé à Genève le 31 juillet 1981**

*Texte authentique: français.*

*Enregistré d'office le 31 juillet 1981.*

[TRANSLATION—TRADUCTION]

AGREEMENT<sup>1</sup> BETWEEN THE UNITED NATIONS AND THE GOVERNMENT OF THE FRENCH REPUBLIC CONCERNING THE UNITED NATIONS CONFERENCE ON THE LEAST DEVELOPED COUNTRIES

ACCORD<sup>1</sup> ENTRE L'ORGANISATION DES NATIONS UNIES ET LE GOUVERNEMENT DE LA RÉPUBLIQUE FRANÇAISE CONCERNANT LA CONFÉRENCE DES NATIONS UNIES SUR LES PAYS LES MOINS AVANCÉS

---

*Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.*

---

*Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.*

---

<sup>1</sup> Came into force on 31 July 1981 by signature, in accordance with article XVI (2).

---

<sup>1</sup> Entré en vigueur le 31 juillet 1981 par la signature, conformément au paragraphe 2 de l'article XVI.

**No. 20312**

---

**UNITED NATIONS  
and  
ARGENTINA**

**Agreement concerning the Office of the Economic Commission for Latin America in Buenos Aires. Signed at Buenos Aires on 9 April 1979**

*Authentic text: Spanish.*

*Registered ex officio on 1 August 1981.*

---

**ORGANISATION DES NATIONS UNIES  
et  
ARGENTINE**

**Accord relatif au Bureau de la Commission économique pour l'Amérique latine à Buenos Aires. Signé à Buenos Aires le 9 avril 1979**

*Texte authentique: espagnol.*

*Enregistré d'office le 1<sup>er</sup> août 1981.*

[SPANISH TEXT — TEXTE ESPAGNOL]

CONVENIO ENTRE LAS NACIONES UNIDAS Y EL GOBIERNO DE  
LA REPÚBLICA ARGENTINA

---

Las Naciones Unidas por intermedio de la Comisión Económica para América Latina (en adelante denominada la CEPAL) y el Gobierno de la República Argentina han resuelto celebrar un convenio para la continuación de las actividades de la Oficina de CEPAL en Buenos Aires, en las condiciones que se establecen:

*Artículo 1°.* La CEPAL continuará con la Oficina de la ciudad de Buenos Aires que—además de cumplir funciones de representación de la institución—realizará programas de actividades técnicas en materia de estudios e investigaciones en el campo económico y social.

*Artículo 2°.* El Secretario Ejecutivo de la CEPAL delegará en un Director las tareas de dirección y administración de las actividades de la Oficina de la CEPAL en Buenos Aires.

*Artículo 3°.* La Oficina de la CEPAL en Buenos Aires y sus funcionarios internacionales gozarán de todos los derechos, privilegios e inmunidades que establecen la Convención sobre Prerrogativas e Inmunidades de las Naciones Unidas y el Acuerdo entre el Fondo Especial de las Naciones Unidas y el Gobierno de la República Argentina, ambos ratificados por el Gobierno argentino.

*Artículo 4°.* El presente Convenio sustituye en todas sus partes al firmado el 12 de diciembre de 1973 entre la CEPAL y el Gobierno argentino.

HECHO en la ciudad de Buenos Aires, Capital de la República Argentina, a los nueve días del mes de abril del año mil novecientos setenta y nueve en dos ejemplares originales en idioma español igualmente válidos.

Por la Organización  
de las Naciones Unidas:

[Signed—Signé]  
ENRIQUE V. IGLESIAS  
Secretario Ejecutivo  
de la CEPAL

Por el Gobierno  
de la República Argentina:

[Signed—Signé]  
CARLOS W. PASTOR  
Ministro de Relaciones  
Exteriores y Culto

---

[TRANSLATION—TRADUCTION]

AGREEMENT<sup>1</sup> BETWEEN THE UNITED NATIONS AND THE  
GOVERNMENT OF THE ARGENTINE REPUBLIC

---

The United Nations, through the Economic Commission for Latin America (hereinafter referred to as "ECLA"), and the Government of the Argentine Republic have decided to conclude an agreement on the continuation of the activities of the ECLA Office in Buenos Aires, in accordance with the conditions established below:

*Article 1.* ECLA shall maintain the Office in the city of Buenos Aires, which, in addition to representing the Commission, shall carry out technical programmes consisting of studies and research in the economic and social fields.

*Article 2.* The Executive Secretary of ECLA shall delegate to a Director the tasks of supervising and administering the activities of the ECLA Office in Buenos Aires.

*Article 3.* The ECLA Office in Buenos Aires and the international personnel attached thereto shall enjoy all the rights, privileges and immunities established in the Convention on the Privileges and Immunities of the United Nations<sup>2</sup> and the Agreement between the United Nations Special Fund and the Government of the Argentine Republic<sup>3</sup>, both of which have been ratified by the Argentine Government.

*Article 4.* The terms of the present Agreement supersede those of the Agreement signed on 12 December 1973 between ECLA and the Argentine Government<sup>4</sup>.

DONE in the city of Buenos Aires, capital of the Argentine Republic, on 9 April 1979, in two original copies in the Spanish language, the two texts being equally authentic.

For the United Nations:

[Signed]  
ENRIQUE V. IGLESIAS  
Executive Secretary of ECLA

For the Government  
of the Argentine Republic:

[Signed]  
CARLOS W. PASTOR  
Minister for Foreign Affairs  
and Worship

---

<sup>1</sup> Came into force on 9 April 1979 by signature.

<sup>2</sup> United Nations, *Treaty Series*, vol. 1, p. 15, and vol. 90, p. 327 (corrigendum to vol. 1, p. 18).

<sup>3</sup> See "Agreement between the United Nations Special Fund and the Government of Argentina concerning assistance from the Special Fund, signed at New York on 4 December 1959", *ibid.*, vol. 345, p. 263.

<sup>4</sup> United Nations, *Treaty Series*, vol. 1132, p. 3.

[TRADUCTION — TRANSLATION]

ACCORD<sup>1</sup> ENTRE L'ORGANISATION DES NATIONS UNIES ET  
LE GOUVERNEMENT DE LA RÉPUBLIQUE ARGENTINE

L'Organisation des Nations Unies œuvrant par l'intermédiaire de la Commission économique pour l'Amérique latine (ci-après dénommée « CEPAL ») et le Gouvernement de la République argentine sont convenus de conclure un accord relatif à la poursuite des activités du Bureau de la CEPAL à Buenos Aires, aux conditions énoncées ci-après :

*Article premier.* La CEPAL maintiendra le Bureau de Buenos Aires qui, outre les fonctions de représentation de la Commission dont il s'acquitte, entreprendra des programmes techniques d'étude et de recherche dans le domaine économique et social.

*Article 2.* Le Secrétaire exécutif de la CEPAL chargera un directeur de diriger et d'administrer les activités du Bureau de la CEPAL à Buenos Aires.

*Article 3.* Le Bureau de la CEPAL à Buenos Aires et les fonctionnaires internationaux qui y seront attachés jouiront de tous les droits, privilèges et immunités qu'établissent la Convention sur les privilèges et immunités des Nations Unies<sup>2</sup> et l'Accord entre le Fonds spécial des Nations Unies et le Gouvernement argentin<sup>3</sup>, que ce dernier a ratifiés.

*Article 4.* Le présent Accord remplace dans son intégralité celui que la CEPAL et le Gouvernement argentin ont signé le 12 décembre 1973<sup>4</sup>.

FAIT à Buenos Aires, capitale de la République argentine, le 9 avril 1979, en deux exemplaires originaux en espagnol, qui font également foi.

Pour l'Organisation des Nations Unies :

Pour le Gouvernement  
de la République Argentine :

Le Secrétaire exécutif de la CEPAL,

Le Ministre des relations extérieures  
et du culte,

[Signé]

ENRIQUE V. IGLESIAS

[Signé]

CARLOS W. PASTOR

<sup>1</sup> Entré en vigueur le 9 avril 1979 par la signature.

<sup>2</sup> Nations Unies, *Recueil des Traités*, vol. 1, p. 15.

<sup>3</sup> Voir « Accord entre le Fonds spécial des Nations Unies et le Gouvernement argentin relatif à une assistance du Fonds spécial, signé à New-York le 4 décembre 1959 », *ibid.*, vol. 345, p. 263.

<sup>4</sup> Nations Unies, *Recueil des Traités*, vol. 1132, p. 3.

No. 20313

---

**MULTILATERAL**

**International Cocoa Agreement, 1980 (with annexes).  
Concluded at Geneva on 19 November 1980**

*Authentic texts: English, French, Russian and Spanish.*

**Objection by the United Kingdom of Great Britain and  
Northern Ireland to a declaration made by the Union of  
Soviet Socialist Republics upon signature**

*Registered ex officio on 1 August 1981.*

---

**MULTILATÉRAL**

**Accord international de 1980 sur le cacao (avec annexes).  
Conclu à Genève le 19 novembre 1980**

*Textes authentiques: anglais, français, russe et espagnol.*

**Objection par le Royaume-Uni de Grande-Bretagne et  
d'Irlande du Nord à une déclaration faite par l'Union  
des Républiques socialistes soviétiques lors de la  
signature**

*Enregistrés d'office le 1<sup>er</sup> août 1981.*

INTERNATIONAL COCOA AGREEMENT,<sup>1</sup> 1980

## CHAPTER I. OBJECTIVES

## Article 1. OBJECTIVES

The objectives of the International Cocoa Agreement, 1980 (hereinafter referred to as this Agreement), taking into account resolutions 93 (IV)<sup>2</sup> and 124 (V)<sup>3</sup> on the Integrated Programme for Commodities adopted by the United Nations Conference on Trade and Development, are:

- (a) To alleviate serious economic difficulties which would persist if adjustment between the production and consumption of cocoa cannot be effected by normal market forces alone as rapidly as circumstances require;
- (b) To prevent excessive fluctuations in the price of cocoa which affect adversely the long-term interests of both producers and consumers;
- (c) To make arrangements which will help stabilize and increase the earnings from the exports of cocoa of producing member countries, thereby helping to provide the necessary incentive for a dynamic and rising rate of production and to provide such countries with resources for accelerated economic growth and social development, while at the same time taking into account the interests of consumers in importing member countries, in particular the need to increase consumption;

<sup>1</sup> Came into force provisionally on 1 August 1981, the date agreed upon at a meeting of the following States and intergovernmental organizations which had deposited instruments of ratification, acceptance, approval or accession, or notifications of provisional application with the Secretary-General, in accordance with article 66 (3):

Participant (Importing or exporting member*)	Date of deposit of the instrument of ratification, acceptance (A), approval (AA), accession (a), or of the notification of provisional application (n).	Participant (Importing or exporting member*)	Date of deposit of the instrument of ratification, acceptance (A), approval (AA), accession (a), or of the notification of provisional application (n)
Argentina . . . . .	26 June 1981 n	Mexico* . . . . .	26 May 1981 n
Belgium . . . . .	29 May 1981 n	Netherlands . . . . .	31 March 1981 n
Brazil* . . . . .	8 May 1981	(For the Kingdom in Europe.)	
Czechoslovakia . . . . .	29 May 1981 AA	Nigeria* . . . . .	29 May 1981 n
Denmark . . . . .	29 May 1981 n	Norway . . . . .	27 May 1981 n
Dominica . . . . .	28 May 1981 a	Papua New Guinea . . . . .	14 April 1981
Ecuador . . . . .	14 May 1981 n	Peru . . . . .	27 May 1981 n
European Economic Com- munity . . . . .	29 June 1981 n	Saint Vincent and the Gre- nadines . . . . .	29 May 1981 a
Finland . . . . .	18 June 1981 n	Samoa . . . . .	9 July 1981 a
France . . . . .	29 May 1981 n	Sweden . . . . .	20 March 1981
German Democratic Repub- lic** . . . . .	29 May 1981 AA	Switzerland . . . . .	19 March 1981 n
Germany, Federal Republic of . . . . .	26 June 1981 n	Trinidad and Tobago . . . . .	29 May 1981 a
Ghana* . . . . .	14 May 1981 n	Union of Soviet Socialist Re- publics** . . . . .	13 May 1981 A
Greece . . . . .	29 May 1981 n	United Kingdom of Great Britain and Northern Ire- land** . . . . .	29 May 1981 n
Haiti . . . . .	1 June 1981 n	United Republic of Cameroon* . . . . .	31 March 1981 n
Hungary . . . . .	10 June 1981 a	Venezuela . . . . .	19 May 1981 n
Ireland . . . . .	27 May 1981 n	Yugoslavia . . . . .	29 May 1981 n
Italy . . . . .	31 March 1981 n		
Jamaica . . . . .	13 July 1981 a		
Luxembourg . . . . .	29 May 1981 n		

\* Exporting member.

\*\* See p. 383 of this volume for the texts of the declarations and reservations made upon acceptance, approval and notification of provisional application.

<sup>2</sup> United Nations, *Proceedings of the United Nations Conference on Trade and Development, Fourth Session, Volume I, Report and Annexes*, p. 6.

<sup>3</sup> *Ibid.*, Fifth Session, Volume I, Report and Annexes, p. 9.



- (d) To assure adequate supplies at reasonable prices, equitable to producers and consumers; and
- (e) To facilitate expansion of consumption and, if necessary, and in so far as possible, an adjustment of production, so as to secure an equilibrium in the long term between supply and demand.

## CHAPTER II. DEFINITIONS

### Article 2. DEFINITIONS

For the purpose of this Agreement:

- (a) "Cocoa" means cocoa beans and cocoa products;
- (b) "Cocoa products" means products made exclusively from cocoa beans, such as cocoa paste, cocoa butter, unsweetened cocoa powder, cocoa cake and cocoa nibs, as well as such other products containing cocoa as the Council may determine if necessary;
- (c) "Fine or flavour cocoa" means cocoa produced in the countries listed in annex C to the extent specified therein;
- (d) "Tonne" means the metric ton of 1,000 kilogrammes or 2,204.6 pounds; and "pound" means 453.597 grammes;
- (e) "Cocoa year" means the period of 12 months from 1 October to 30 September inclusive;
- (f) "Export of cocoa" means any cocoa which leaves the customs territory of any country; and "import of cocoa" means any cocoa which enters the customs territory of any country; provided that, for the purposes of these definitions, customs territory shall, in the case of a member which comprises more than one customs territory, be deemed to refer to the combined customs territories of that member;
- (g) "Organization" means the International Cocoa Organization referred to in article 5;
- (h) "Council" means the International Cocoa Council referred to in article 6;
- (i) "Contracting Party" means a Government, or an intergovernmental organization as provided for in article 4, which has consented to be bound by this Agreement provisionally or definitively;
- (j) "Member" means a Contracting Party as defined above;
- (k) "Exporting country" or "exporting member" means a country or a member respectively whose exports of cocoa expressed in terms of beans exceed its imports. However, a country whose imports of cocoa expressed in terms of beans exceed its exports but whose production exceeds its imports may, if it so chooses, be an exporting member;
- (l) "Importing country" or "importing member" means a country or a member respectively whose imports of cocoa expressed in terms of beans exceed its exports;
- (m) "Producing country" or "producing member" means a country or a member respectively which grows cocoa in commercially significant quantities;
- (n) "Simple distributed majority vote" means a majority of the votes cast by exporting members and a majority of the votes cast by importing members, counted separately;
- (o) "Special vote" means two thirds of the votes cast by exporting members and two thirds of the votes cast by importing members, counted separately, on

condition that the number of votes thus expressed represents at least half the present and voting members;

(p) "Entry into force" means, except when qualified, the date on which this Agreement first enters into force, whether provisionally or definitively.

### CHAPTER III. MEMBERSHIP

#### Article 3. MEMBERSHIP IN THE ORGANIZATION

1. Each Contracting Party shall constitute a single member of the Organization.

2. A member may change its category of membership on such conditions as the Council may establish.

#### Article 4. MEMBERSHIP BY INTERGOVERNMENTAL ORGANIZATIONS

1. Any reference in this Agreement to "Governments" shall be construed as including the European Economic Community and any intergovernmental organization having responsibilities in respect of the negotiation, conclusion and application of international agreements, in particular commodity agreements. Accordingly, any reference in this Agreement to signature or to deposit of instruments of ratification, acceptance or approval, or to notification of provisional application, or to accession shall, in the case of such intergovernmental organizations, be construed as including a reference to signature, or to deposit of instruments of ratification, acceptance or approval, or to notification of provisional application, or to accession, by such intergovernmental organizations.

2. In the case of voting on matters within their competence, such organizations shall vote with a number of votes equal to the total number of votes attributable to their member States in accordance with article 10.

3. Such organizations may participate in the Executive Committee on matters within their competence.

### CHAPTER IV. ORGANIZATION AND ADMINISTRATION

#### Article 5. ESTABLISHMENT, HEADQUARTERS AND STRUCTURE OF THE INTERNATIONAL COCOA ORGANIZATION

1. The International Cocoa Organization established by the International Cocoa Agreement, 1972,<sup>1</sup> shall continue in being and shall administer the provisions and supervise the operation of this Agreement.

2. The Organization shall function through:

- (a) The International Cocoa Council and the Executive Committee;
- (b) The Executive Director and the staff.

3. The headquarters of the Organization shall be in London unless the Council, by special vote, decides otherwise.

#### Article 6. COMPOSITION OF THE INTERNATIONAL COCOA COUNCIL

1. The highest authority of the Organization shall be the International Cocoa Council, which shall consist of all the members of the Organization.

<sup>1</sup> United Nations, *Treaty Series*, vol. 882, p. 67.

2. Each member shall be represented on the Council by a representative and, if it so desires, by one or more alternates. Each member may also appoint one or more advisers to its representative or alternates.

#### *Article 7. POWERS AND FUNCTIONS OF THE COUNCIL*

1. The Council shall exercise all such powers and perform or arrange for the performance of all such functions as are necessary to carry out the express provisions of this Agreement.

2. The Council shall, by special vote, adopt such rules and regulations as are necessary to carry out the provisions of this Agreement and are consistent therewith, including its rules of procedure and those of its committees, the financial and staff regulations of the Organization and rules for the administration and operation of the buffer stock. The Council may, in its rules of procedure, provide for a procedure whereby it may, without meeting, decide specific questions.

3. The Council shall keep such records as are required for the performance of its functions under this Agreement, and such other records as it considers appropriate.

#### *Article 8. CHAIRMAN AND VICE-CHAIRMAN OF THE COUNCIL*

1. The Council shall elect a Chairman and a first and a second Vice-Chairman for each cocoa year, who shall not be paid by the Organization.

2. Both the Chairman and the first Vice-Chairman shall be elected from among the representatives of the exporting members or from among the representatives of the importing members and the second Vice-Chairman from among the representatives of the other category. These offices shall alternate each cocoa year between the two categories.

3. In the temporary absence of both the Chairman and the two Vice-Chairmen or the permanent absence of one or more of them, the Council may elect new officers from among the representatives of the exporting members or from among the representatives of the importing members, as appropriate, on a temporary or permanent basis as may be required.

4. Neither the Chairman nor any other officer presiding at meetings of the Council shall vote. His alternate may exercise the voting rights of the member which he represents.

#### *Article 9. SESSIONS OF THE COUNCIL*

1. As a general rule, the Council shall hold one regular session in each half of the cocoa year.

2. In addition to meeting in the other circumstances specifically provided for in this Agreement, the Council shall meet in special session whenever it so decides or at the request of:

- (a) Any five members;
- (b) A member or members having at least 200 votes;
- (c) The Executive Committee; or
- (d) The Executive Director, for the purposes of articles 27, 31, 36 and 37.

3. Notice of sessions shall be given at least 30 days in advance, except in case of emergency or where the provisions of this Agreement require otherwise.

4. Sessions shall be held at the headquarters of the Organization unless the Council, by special vote, decides otherwise. If, on the invitation of any member, the Council meets elsewhere than at the headquarters of the Organization, that member shall pay the additional costs involved.

#### *Article 10. VOTES*

1. The exporting members shall together hold 1,000 votes and the importing members shall together hold 1,000 votes, distributed within each category of members—that is, exporting and importing members, respectively—in accordance with the following paragraphs of this article.

2. For each cocoa year, the votes of exporting members shall be distributed as follows: 100 shall be divided equally among all exporting members to the nearest whole vote for each member; the remaining votes shall be distributed among the exporting members listed in annex A on the basis of the percentage which the average of each exporting member's annual exports in the preceding four cocoa years for which final figures are available in the Organization represents in the total of the averages for all the exporting members listed in the said annex. For this purpose, exports shall be calculated as gross exports of cocoa beans plus gross exports of cocoa products, converted to beans equivalent using the conversion factors as specified in article 28. The Council shall revise the lists in annexes A and B, if the development of exports of an exporting member so requires.

3. For each cocoa year, the votes of importing members shall be distributed as follows: 100 shall be divided equally among all importing members to the nearest whole vote for each member; the remaining votes shall be distributed among the importing members on the basis of the percentage which the average of each importing member's annual imports in the preceding three cocoa years for which final figures are available in the Organization represents in the total of the averages for all the importing members. For this purpose, imports shall be calculated as net imports of cocoa beans plus gross imports of cocoa products, converted to beans equivalent using the conversion factors as specified in article 28.

4. No member shall have more than 300 votes. Any votes above this figure arising from the calculations in paragraphs 2 and 3 of this article shall be redistributed among the other members on the basis of those paragraphs.

5. When the membership in the Organization changes or when the voting rights of a member are suspended or restored under any provision of this Agreement, the Council shall provide for the redistribution of votes in accordance with this article.

6. There shall be no fractional votes.

#### *Article 11. VOTING PROCEDURE OF THE COUNCIL*

1. Each member shall be entitled to cast the number of votes it holds and no member shall be entitled to divide its votes. A member may, however, cast differently from such votes any votes which it is authorized to cast under paragraph 2 of this article.

2. By written notification to the Chairman of the Council, any exporting member may authorize any other exporting member, and any importing member may authorize any other importing member, to represent its interests and to cast its votes at any meeting of the Council. In this case the limitation provided for in paragraph 4 of article 10 shall not apply.

3. A member authorized by another member to cast the votes held by the authorizing member under article 10 shall cast such votes in accordance with the instructions of the authorizing member.

4. Exporting members producing exclusively fine or flavour cocoa shall not take part in voting on matters relating to the administration and operation of the buffer stock.

#### *Article 12. DECISIONS OF THE COUNCIL*

1. All decisions of the Council shall be taken, and all recommendations shall be made, by a simple distributed majority vote unless this Agreement provides for a special vote.

2. In arriving at the number of votes necessary for any of the decisions or recommendations of the Council, votes of members abstaining shall not be taken into consideration.

3. The following procedure shall apply with respect to any action by the Council which under this Agreement requires a special vote:

- (a) If the required majority is not obtained because of the negative vote of three or less exporting or three or less importing members, the proposal shall, if the Council so decides by a simple distributed majority vote, be put to a vote again within 48 hours;
- (b) If the required majority is again not obtained because of the negative vote of two or less exporting or two or less importing members, the proposal shall, if the Council so decides by a simple distributed majority vote, be put to a vote again within 24 hours;
- (c) If the required majority is not obtained in the third vote because of the negative vote cast by one exporting or one importing member, the proposal shall be considered adopted;
- (d) If the Council fails to put a proposal to a further vote, it shall be considered rejected.

4. Members undertake to accept as binding all decisions of the Council under the provisions of this Agreement.

#### *Article 13. CO-OPERATION WITH OTHER ORGANIZATIONS*

1. The Council shall make whatever arrangements are appropriate for consultation or co-operation with the United Nations and its organs, in particular the United Nations Conference on Trade and Development, and with the Food and Agriculture Organization of the United Nations and such other specialized agencies of the United Nations and intergovernmental organizations as appropriate.

2. The Council, bearing in mind the particular role of the United Nations Conference on Trade and Development in international commodity trade, shall, as appropriate, keep that organization informed of its activities and programmes of work.

3. The Council may also make whatever arrangements are appropriate for maintaining effective contact with international organizations of cocoa producers, traders and manufacturers.

*Article 14. ADMISSION OF OBSERVERS*

1. The Council may invite any non-member State to attend any of its meetings as an observer.

2. The Council may also invite any of the organizations referred to in article 13 to attend any of its meetings as an observer.

*Article 15. COMPOSITION OF THE EXECUTIVE COMMITTEE*

1. The Executive Committee shall consist of eight exporting members and eight importing members, provided that if either the number of exporting members or the number of importing members in the Organization is ten or less the Council may, while maintaining parity between the two categories of members, decide, by special vote, the total number on the Executive Committee. Members of the Executive Committee shall be elected for each cocoa year in accordance with article 16 and may be re-elected.

2. Each elected member shall be represented on the Executive Committee by a representative and, if it so desires, by one or more alternates. Each such member may also appoint one or more advisers to its representative or alternates.

3. The Chairman and Vice-Chairman of the Executive Committee, elected for each cocoa year by the Council, shall both be chosen from among the delegations of the exporting members or from among the delegations of the importing members. These offices shall alternate each cocoa year between the two categories of members. In the temporary or permanent absence of the Chairman and the Vice-Chairman, the Executive Committee may elect new officers from among the representatives of the exporting members or from among the representatives of the importing members, as appropriate, on a temporary or permanent basis as may be required. Neither the Chairman nor any other officer presiding at meetings of the Executive Committee may vote. His alternate may exercise the voting rights of the member which he represents.

4. The Executive Committee shall meet at the headquarters of the Organization unless, by special vote, it decides otherwise. If, on the invitation of any member, the Executive Committee meets elsewhere than at the headquarters of the Organization, that member shall pay the additional costs involved.

*Article 16. ELECTION OF THE EXECUTIVE COMMITTEE*

1. The exporting and importing members of the Executive Committee shall be elected in the Council by the exporting and importing members respectively. The election within each category shall be held in accordance with paragraphs 2 and 3 of this article.

2. Each member shall cast all the votes to which it is entitled under article 10 for a single candidate. A member may cast for another candidate any votes which it is authorized to cast under paragraph 2 of article 11.

3. The candidates receiving the largest number of votes shall be elected.

**Article 17. COMPETENCE OF THE EXECUTIVE COMMITTEE**

1. The Executive Committee shall be responsible to, and work under the general direction of, the Council.

2. The Executive Committee shall keep the market under continuous review and recommend to the Council such measures as it may consider advisable.

3. Without prejudice to the right of the Council to exercise any of its powers, the Council may, by a simple distributed majority vote or a special vote, depending on whether a decision by the Council on the subject requires a simple distributed majority vote or a special vote, delegate to the Executive Committee the exercise of any of its powers, except the following:

- (a) Redistribution of votes under article 10;
- (b) Approval of the administrative budget and assessment of contributions under article 23;
- (c) Revision of prices under articles 27, 36, 37 or 38;
- (d) Revision of annex C under paragraph 3 of article 29;
- (e) Action relating to supplementary measures under article 40;
- (f) Relief from obligations under article 55;
- (g) Decision of disputes under article 58;
- (h) Suspension of rights under paragraph 3 of article 59;
- (i) Establishment of conditions for accession under article 64;
- (j) Exclusion of a member under article 69;
- (k) Extension or termination of this Agreement under article 71;
- (l) Recommendation of amendments to members under article 72.

4. The Council may at any time, by a simple distributed majority vote, revoke any delegation of powers to the Executive Committee.

**Article 18. VOTING PROCEDURE AND DECISIONS OF THE EXECUTIVE COMMITTEE**

1. Each member of the Executive Committee shall be entitled to cast the number of votes received by it under the provisions of article 16, and no member of the Executive Committee shall be entitled to divide its votes.

2. Without prejudice to the provisions of paragraph 1 of this article and by written notification to the Chairman, any exporting or importing member which is not a member of the Executive Committee and which has not cast its votes under paragraph 2 of article 16 for any of the members elected may authorize any exporting or importing member of the Executive Committee, as appropriate, to represent its interests and to cast its votes in the Executive Committee.

3. In the course of any cocoa year a member may, after consultation with the member of the Executive Committee for which it voted under article 16, withdraw its votes from that member. The votes thus withdrawn may be reassigned to another member of the Executive Committee but may not be withdrawn from that member for the remainder of that cocoa year. The member of the Executive Committee from which the votes have been withdrawn shall nevertheless retain its seat on the Executive Committee for the remainder of that cocoa year. Any action taken pursuant to the provisions of this paragraph shall become effective after the Chairman has been informed in writing thereof.

4. Any decision taken by the Executive Committee shall require the same majority as that decision would require if taken by the Council.

5. Any member shall have the right of appeal to the Council against any decision of the Executive Committee. The Council shall prescribe, in its rules of procedure, the conditions under which such appeal may be made.

*Article 19. QUORUM FOR THE COUNCIL AND THE EXECUTIVE COMMITTEE*

1. The quorum for the opening meeting of any session of the Council shall be constituted by the presence of a majority of exporting members and a majority of importing members, provided that such members together hold in each category at least two thirds of the total votes of the members in that category.

2. If there is no quorum in accordance with paragraph 1 of this article on the day appointed for the opening meeting of any session and on the following day, the quorum on the third day and throughout the remainder of the session shall be constituted by the presence of a majority of exporting members and a majority of importing members, provided that such members together hold in each category a simple majority of the total votes of the members in that category.

3. The quorum for meetings subsequent to the opening meeting of any session pursuant to paragraph 1 of this article shall be that prescribed in paragraph 2 of this article.

4. Representation in accordance with paragraph 2 of article 11 shall be considered as presence.

5. The quorum for any meeting of the Executive Committee shall be prescribed by the Council in the rules of procedure of the Executive Committee.

*Article 20. THE STAFF OF THE ORGANIZATION*

1. The Council, after consulting the Executive Committee, shall appoint the Executive Director by special vote. The terms of the appointment of the Executive Director shall be fixed by the Council in the light of those applying to corresponding officials of similar intergovernmental organizations.

2. The Executive Director shall be the chief administrative officer of the Organization and shall be responsible to the Council for the administration and operation of this Agreement in accordance with the decisions of the Council.

3. The Council, after consulting the Executive Committee, shall appoint the Buffer Stock Manager by special vote. The terms of appointment of the Manager shall be fixed by the Council.

4. The Manager shall be responsible to the Council for the functions conferred upon him by this Agreement as well as for such additional functions as the Council may determine. The responsibility for these functions shall be exercised in consultation with the Executive Director.

5. Without prejudice to the provisions of paragraph 4, the staff of the Organization shall be responsible to the Executive Director, who in turn shall be responsible to the Council.

6. The Executive Director shall appoint the staff in accordance with regulations to be established by the Council. In drawing up such regulations, the Council shall have regard to those applying to officials of similar intergovernmental organizations. Staff appointments shall be made in so far as is practicable from nationals of exporting and importing members.



7. Neither the Executive Director nor the Manager, nor any other member of the staff, shall have any financial interest in the cocoa industry, the cocoa trade, cocoa transportation or cocoa publicity.

8. In the performance of their duties, the Executive Director, the Manager and the other members of the staff shall not seek or receive instructions from any member or from any other authority external to the Organization. They shall refrain from any action which might reflect on their position as international officials responsible only to the Organization. Each member undertakes to respect the exclusively international character of the responsibilities of the Executive Director, the Manager and the staff and not to seek to influence them in the discharge of their responsibilities.

9. No information concerning the operation or administration of this Agreement shall be revealed by the Executive Director, the Manager or the other staff of the Organization, except as may be authorized by the Council or as is necessary for the proper discharge of their duties under this Agreement.

#### CHAPTER V. PRIVILEGES AND IMMUNITIES

##### *Article 21. PRIVILEGES AND IMMUNITIES*

1. The Organization shall have legal personality. It shall in particular have the capacity to contract, to acquire and dispose of movable and immovable property and to institute legal proceedings.

2. The status, privileges and immunities of the Organization, of its Executive Director, its staff and experts and of representatives of members whilst in the territory of the United Kingdom of Great Britain and Northern Ireland for the purpose of exercising their functions, shall continue to be governed by the Headquarters Agreement concluded between the Government of the United Kingdom of Great Britain and Northern Ireland (hereinafter referred to as the host Government) and the International Cocoa Organization in London on 26 March 1975.<sup>1</sup>

3. The Headquarters Agreement referred to in paragraph 2 of this article shall be independent of this Agreement. It shall, however, terminate:

- (a) By agreement between the host Government and the Organization;
- (b) In the event of the headquarters of the Organization being moved from the territory of the host Government; or
- (c) In the event of the Organization ceasing to exist.

4. The Organization may conclude with one or more other members agreements to be approved by the Council relating to such privileges and immunities as may be necessary for the proper functioning of this Agreement.

#### CHAPTER VI. FINANCE

##### *Article 22. FINANCE*

1. There shall be kept two accounts—the administrative account and the buffer stock account—for the administration and operation of this Agreement.

2. The expenses necessary for the administration and operation of this Agreement, excluding those attributable to the operation and maintenance of the

<sup>1</sup> United Nations, *Treaty Series*, vol. 990, p. 141.

buffer stock instituted under article 30, shall be brought into the administrative account and shall be met by annual contributions from members assessed in accordance with article 23. If, however, a member requests special services, the Council may require that member to pay for them.

3. Any expenditure which is attributable to the operation and maintenance of the buffer stock under article 33 shall be brought into the buffer stock account. The liability of the buffer stock account for any expenditure other than that specified in article 33 shall be decided by the Council.

4. The financial year of the Organization shall be the same as the cocoa year.

5. The expenses of delegations to the Council, to the Executive Committee and to any of the committees of the Council or of the Executive Committee shall be met by the members concerned.

*Article 23.* APPROVAL OF THE ADMINISTRATIVE BUDGET AND  
ASSESSMENT OF CONTRIBUTIONS

1. During the second half of each financial year, the Council shall approve the administrative budget of the Organization for the following financial year, and shall assess the contribution of each member to that budget.

2. The contribution of each member to the administrative budget for each financial year shall be in the proportion which the number of its votes at the time the administrative budget for that financial year is approved bears to the total votes of all the members. For the purpose of assessing contributions, the votes of each member shall be calculated without regard to the suspension of any member's voting rights and any redistribution of votes resulting therefrom.

3. The initial contribution of any member joining the Organization after the entry into force of this Agreement shall be assessed by the Council on the basis of the number of votes to be held by that member and the period remaining in the current financial year, but the assessment made upon other members for the current financial year shall not be altered.

4. If this Agreement enters into force before the beginning of the first full financial year, the Council shall, at its first session, approve an administrative budget covering the period up to the commencement of the first full financial year.

*Article 24.* PAYMENT OF CONTRIBUTIONS TO THE ADMINISTRATIVE BUDGET

1. Contributions to the administrative budget for each financial year shall be payable in freely convertible currencies, shall be exempt from foreign exchange restrictions and shall become due on the first day of that financial year. Contributions of members in respect of the financial year in which they join the Organization shall be due on the date on which they become members.

2. Contributions to the administrative budget approved under paragraph 4 of article 23 shall be payable within three months of the date of assessment.

3. If, at the end of five months after the beginning of the financial year or, in the case of a new member, five months after the Council has assessed its contribution, a member has not paid its full contribution to the administrative budget, the Executive Director shall request that member to make payment as quickly as possible. If, at the expiration of two months after the request of the

Executive Director, that member has still not paid its contribution, the voting rights of that member in the Council and the Executive Committee shall be suspended until such time as it has made full payment of the contribution.

4. A member whose voting rights have been suspended under paragraph 3 of this article shall not be deprived of any of its other rights or relieved of any of its obligations under this Agreement unless the Council, by special vote, decides otherwise. It shall remain liable to pay its contribution and to meet any other financial obligations under this Agreement.

#### *Article 25.* AUDIT AND PUBLICATION OF ACCOUNTS

1. As soon as possible, but not later than six months after the close of each financial year, the statement of the Organization's accounts for that financial year and the balance-sheet at the close of that financial year under each of the accounts referred to in paragraph 1 of article 22 shall be audited. The audit shall be carried out by an independent auditor of recognized standing in co-operation with two qualified auditors from member Governments, one from exporting members and one from importing members, to be elected by the Council for each financial year. The auditors from member Governments shall not be paid by the Organization.

2. The forms of appointment of the independent auditor of recognized standing, as well as the intentions and objectives of the audit, shall be laid down in the financial regulations of the Organization. The audited statement of the Organization's accounts and the audited balance-sheet shall be presented to the Council at its next regular session for approval.

3. A summary of the audited accounts and balance-sheet shall be published.

### CHAPTER VII. PRICES, BUFFER STOCK AND SUPPLEMENTARY MEASURES

#### *Article 26.* DAILY PRICE AND INDICATOR PRICE

1. For the purposes of this Agreement, the price of cocoa beans shall be determined by reference to a daily price and an indicator price.

2. The daily price shall, subject to paragraph 4 of this article, be the average taken daily of the quotations for cocoa beans of the nearest three active future trading months on the New York Cocoa Exchange at noon and on the London Cocoa Terminal Market at closing time. The London prices shall be converted to United States cents per pound by using the current six months forward rate of exchange published in London at closing time. The Council shall decide the method of calculation to be used when the quotations on only one of these two cocoa markets are available or when the London Exchange Market is closed. The time for shift to the next three-month period shall be the fifteenth of the month immediately preceding the nearest active maturing month.

3. The indicator price shall be the average of the daily prices over a period of five consecutive market days. Any reference in this Agreement to the indicator price being at, below or above any figure means that the average of the daily prices of the previous five consecutive market days was at, below or above that figure. The Council shall adopt rules to implement the provisions of this paragraph.

4. The Council may, by special vote, decide on any other methods of determining the daily price and the indicator price if it considers such methods to be more satisfactory than those set out in paragraphs 2 and 3 of this article.

#### *Article 27. PRICES*

1. For the purposes of this Agreement, there shall be established: a minimum price of 100 United States cents per pound, a maximum price of 160 United States cents per pound, a lower intervention price of 110 United States cents per pound and an upper intervention price of 150 United States cents per pound.

2. (a) Each cocoa year, at its second regular session, the Council shall review and may, by special vote, revise the prices established under paragraph 1 of this article.

(b) In conducting this review, the Council shall take into consideration the trend of cocoa prices, consumption, production, stocks, the influence on cocoa prices of changes in the world economic situation or monetary system and any other factors which might affect the achievement of the objectives set out in this Agreement. The Executive Director shall supply the data necessary for the appropriate consideration of the foregoing elements.

3. (a) If net buffer stock purchases exceeding 100,000 tonnes have taken place within any period not exceeding 12 consecutive months since the date of entry into force of this Agreement or, if prices have been revised, the date of the last revision, the Council shall meet in special session within 10 working days. Unless the Council, by special vote, decides otherwise, the intervention prices shall be reduced by 4 United States cents per pound.

(b) If, subsequently, additional net buffer stock purchases exceeding 75,000 tonnes have taken place within any period not exceeding 12 consecutive months, the Council shall meet in special session within 10 working days. Unless the Council, by special vote, decides otherwise, the intervention prices shall be reduced by 4 United States cents per pound.

4. (a) If net buffer stock sales exceeding 100,000 tonnes have taken place within any period not exceeding 12 consecutive months since the date of entry into force of this Agreement or, if prices have been revised, the date of the last revision, the Council shall meet in special session within 10 working days. Unless the Council, by special vote, decides otherwise, the intervention prices shall be raised by 4 United States cents per pound.

(b) If, subsequently, additional net buffer stock sales exceeding 75,000 tonnes have taken place within any period not exceeding 12 consecutive months, the Council shall meet in special session within 10 working days. Unless the Council, by special vote, decides otherwise, the intervention prices shall be raised by 4 United States cents per pound.

(c) If the quantity of cocoa in the buffer stock is such as to render inoperative the provisions of subparagraphs (a) and (b) above, the following provision shall apply: if, on the day of the commencement of any regular session of the Council, the indicator price is at or above the upper intervention price and has on average been so for 60 consecutive market days, the intervention prices shall be raised by 4 United States cents per pound, unless the Council, by special vote, decides otherwise.

5. There shall be no more than two consecutive price revisions in the same direction under paragraph 3 or paragraph 4 of this article during the first three years of this Agreement.

6. In exceptional circumstances, such as those referred to in article 38, the Council shall review and may, by special vote, revise the prices stated in paragraph 1 of this article. In conducting this review, the Council shall also take into consideration the elements mentioned in paragraph 2(b) of this article.

7. The provisions of article 72 shall not be applicable to the revision of prices under this article.

#### *Article 28. CONVERSION FACTORS*

1. For the purpose of determining the beans equivalent of cocoa products, the following shall be the conversion factors: cocoa butter 1.33; cocoa cake and powder 1.18; cocoa paste and nibs 1.25. The Council may determine, if necessary, that other products containing cocoa are cocoa products. The conversion factors for cocoa products other than those for which conversion factors are set out in this paragraph shall be fixed by the Council.

2. The Council may, by special vote, revise the conversion factors in paragraph 1 of this article.

#### *Article 29. FINE OR FLAVOUR COCOA*

1. Notwithstanding article 35, the provisions of this Agreement concerning contributions for financing the buffer stock shall not apply to fine or flavour cocoa from any exporting member listed in paragraph 1 of annex C whose production is exclusively of fine or flavour cocoa.

2. Paragraph 1 of this article shall also apply in the case of any exporting member listed in paragraph 2 of annex C, part of whose production consists of fine or flavour cocoa, to the extent of the proportion of its production stated in paragraph 2 of annex C. With regard to the remaining proportion, the provisions of this Agreement concerning contributions for financing the buffer stock and other limitations of this Agreement shall apply.

3. The Council may, by special vote, revise annex C.

4. If the Council finds that the production of, or export from, countries listed in annex C has risen sharply, it shall take appropriate steps to ensure that no abuse or evasion of this Agreement is taking place.

5. Each member undertakes to require the presentation of an authorized Council control document before permitting the export of fine or flavour cocoa from its territory. Each member undertakes to require the presentation of an authorized Council control document before permitting the import of fine or flavour cocoa into its territory. The Council may, by special vote, suspend all or part of the provisions of this paragraph.

#### *Article 30. INSTITUTION OF THE BUFFER STOCK*

1. A buffer stock arrangement is hereby instituted. The capacity of the buffer stock shall be 250,000 tonnes of cocoa beans equivalent. If, under the provisions of article 71, the Council decides to extend this Agreement for two years, the capacity of the buffer stock may be increased by special vote of the Council, provided that such an increase shall not exceed a total of 100,000 tonnes of cocoa beans equivalent.

2. The Buffer Stock Manager shall purchase and hold cocoa beans but, under conditions to be determined by the Council, may also purchase and hold up

to 10,000 tonnes of cocoa paste. If problems of trading or storage of this cocoa paste should arise in this experiment, the provisions of this paragraph shall be suspended by the Council for further examination at its next regular session.

3. The Manager shall, in accordance with rules established by the Council, be responsible for the operation of the buffer stock and for buying cocoa, selling and maintaining in good condition stocks of cocoa and, without incurring market risks, replacing lots of cocoa in accordance with the relevant provisions of this Agreement.

#### *Article 31. FINANCING OF THE BUFFER STOCK*

1. In order to finance its operations, the buffer stock account shall receive regular income in the form of contributions charged on cocoa in accordance with the provisions of article 35.

2. The Buffer Stock Manager shall keep the Executive Director and the Council informed of the financial position of the buffer stock:

- (a) If the financial position of the buffer stock is, or appears likely to be, insufficient to finance its operations, the Manager shall so inform the Executive Director. The Executive Director shall call a special session of the Council within 14 days unless the Council is otherwise scheduled to meet within 30 days. The Council may authorize the Manager to borrow funds commercially in freely convertible currency from appropriate sources. The Manager may secure such loans through warehouse warrants issued on cocoa held by the buffer stock. Any such loans shall be repaid out of the proceeds of contributions and of the sale of cocoa by the buffer stock, and out of miscellaneous income of the buffer stock, if any. Individual members shall not be responsible for the repayment of such loans;
- (b) Within approximately 12 months after entry into force of this Agreement, the Council shall, by special vote, decide on recommendations to members for possible arrangements for any additional financing required, other than that provided for under subparagraph (a) above. Any such recommendations by the Council shall take into account the limitations of the constitutional and/or legislative procedures of members.

#### *Article 32. RELATIONSHIP WITH THE COMMON FUND FOR COMMODITIES*

When the Common Fund for Commodities becomes operational, the Council shall have the authority to negotiate the modalities and, upon decision taken by special vote, implement the required measures for association with the Fund according to the principles set out therein, with a view to making full use of the financial possibilities offered by the Fund.

#### *Article 33. COST OF OPERATING AND MAINTAINING THE BUFFER STOCK*

The cost of operating and maintaining the buffer stock, including:

- (a) The remuneration of the Buffer Stock Manager and members of the staff who operate and maintain the buffer stock, the cost to the Organization of administering and controlling the collection of contributions and interest or capital charges due on sums borrowed by the Council; and
- (b) Other costs such as the cost of transportation and insurance from the f.o.b. point into the buffer stock storage point, storage including fumigation,

handling charges, insurance, management and inspection and any expenditure incurred in replacing lots of cocoa to maintain their condition and value; shall be met out of the regular source of income from contributions as provided for in article 35 or loans or the proceeds of resale.

*Article 34.* INVESTMENT OF SURPLUS BUFFER STOCK FUNDS

1. Part of the funds of the buffer stock as are temporarily surplus to that required to finance its operations may be suitably deposited in importing and exporting member countries in accordance with rules established by the Council.

2. These rules shall take into account, *inter alia*, the liquidity necessary for the full operation of the buffer stock and the desirability of maintaining the real value of the funds.

*Article 35.* CONTRIBUTIONS FOR FINANCING THE BUFFER STOCK

1. The contribution charged on cocoa either on first export by a member or on first import by a member shall be 1 United States cent per pound of cocoa beans and proportionately on cocoa products in accordance with article 28. In any case the contribution shall be charged only once. For this purpose, imports of cocoa by a member from a non-member country shall be deemed to have originated from that non-member unless satisfactory evidence is given that such cocoa originated from a member. The Council shall review annually the buffer stock contribution and, notwithstanding the provisions of the first sentence of this paragraph, may, by special vote, determine a different rate of contribution or decide to suspend the contribution in the light of the financial resources and obligations of the Organization in relation to the buffer stock.

2. Certificates of contribution shall be issued by the Council in accordance with the rules which it shall establish. Such rules shall take into account the interests of the cocoa trade and shall cover, *inter alia*, the possible use of agents and the payment of contributions within a given time limit.

3. Contributions under this article shall be payable in freely convertible currencies and shall be exempt from foreign exchange restrictions.

4. Nothing contained in this article shall affect the right of any buyer or seller to regulate the terms of payment for supplies of cocoa by agreement between them.

*Article 36.* BUFFER STOCK PURCHASES

1. When the indicator price is above the lower intervention price, the Buffer Stock Manager shall purchase cocoa only in so far as it is necessary to rotate cocoa, already held in the buffer stock, in order to preserve quality. The rotation programme shall be submitted by the Manager for approval by the Council.

2. When the indicator price is at or below the lower intervention price, the Manager shall purchase, in accordance with rules established by the Council, such quantities of cocoa as are necessary so that the indicator price rises above the lower intervention price.

3. If, 20 market days after the commencement of purchases under paragraph 2 of this article, the indicator price is not above the lower intervention price, the Council shall meet in special session to review the operations of the buffer stock and to give further instructions to the Manager as to the necessary action to be

taken to ensure that the indicator price does rise above the lower intervention price.

4. When the Manager has made net purchases of cocoa up to 80 per cent of the full capacity of the buffer stock, the Council shall meet in special session within 10 working days to review the market situation and to decide, by special vote, on appropriate corrective measures; these may include a possible downward revision of prices which shall come into effect when purchases into the buffer stock reach 250,000 tonnes.

5. The Manager may purchase in origin and secondhand markets. The Manager shall give first refusal to sellers in exporting member countries.

6. The Manager shall purchase only cocoa of recognized standard marketable grades and in quantities of not less than 100 tonnes. Such cocoa shall be the property of the Organization and under its control.

7. The Manager shall purchase cocoa at prevailing market prices in accordance with rules established by the Council.

8. The Manager shall maintain appropriate records to enable him to fulfil his functions under this Agreement.

9. The buffer stock shall be stored in such locations as will facilitate immediate ex-store delivery to buyers referred to in paragraph 6 of article 37.

#### *Article 37. BUFFER STOCK SALES*

1. When the indicator price is below the upper intervention price, the Buffer Stock Manager shall sell cocoa only in so far as it is necessary to rotate cocoa, already held in the buffer stock, in order to preserve quality. The rotation programme shall be submitted by the Manager for approval by the Council.

2. When the indicator price is at or above the upper intervention price, the Manager shall sell, in accordance with rules established by the Council, such quantities of cocoa as are necessary so that the indicator price falls below the upper intervention price.

3. If, 20 market days after the commencement of sales under paragraph 2 of this article, the indicator price is not below the upper intervention price, the Council shall meet in special session to review the operations of the buffer stock and to give further instructions to the Manager as to the necessary action to be taken to ensure that the indicator price does fall below the upper intervention price.

4. When the Manager has sold all the supplies of cocoa at his disposal, the Council shall meet in special session within 10 working days to review the market situation and to decide, by special vote, on appropriate corrective measures; these may include a possible upward revision of prices.

5. The Manager shall sell cocoa at prevailing market prices.

6. In making sales in accordance with paragraphs 2 and 3 of this article, the Manager shall, in accordance with rules established by the Council, sell through normal trade channels to firms and organizations in member countries, but mainly in importing member countries, engaged in the trade in or processing of cocoa.



**Article 38. CHANGES IN THE EXCHANGE RATES OF CURRENCIES**

1. A special session of the Council shall be called by the Executive Director either on his own initiative or at the request of members in accordance with paragraph 2 of article 9, if conditions on the foreign exchange markets are such as to have important implications for the price provisions of this Agreement. Special sessions of the Council under this paragraph shall be convened within four working days.

2. After calling such a special session and pending its outcome, the Executive Director and the Buffer Stock Manager may take such minimum interim measures as they consider necessary to avoid serious disruption of the effective functioning of this Agreement on account of conditions on the foreign exchange markets. In particular, they may, after consultation with the Chairman of the Council, temporarily restrict or suspend operations of the buffer stock.

3. After consideration of the circumstances, including a review of the interim measures that may have been taken by the Executive Director and the Manager and of the potential effect that conditions on the foreign exchange markets mentioned above may have on the effective operation of this Agreement, the Council may, by special vote, take any necessary corrective measures.

**Article 39. LIQUIDATION OF THE BUFFER STOCK**

1. If this Agreement is to be replaced by a new agreement which includes provisions relating to the buffer stock, the Council shall make such arrangements as it considers appropriate regarding the continued functioning of the buffer stock.

2. If this Agreement terminates without being replaced by a new agreement which includes provisions relating to the buffer stock, the following provisions shall apply:

- (a) No further contracts shall be made for the purchase of cocoa for the buffer stock. The Buffer Stock Manager shall, in the light of current market conditions, dispose of the buffer stock in accordance with the rules laid down by the Council by special vote on the entry into force of this Agreement, unless, prior to the termination of this Agreement, the Council revises these rules by special vote. The Manager shall retain the right to sell cocoa at any time during liquidation to meet the costs thereof;
- (b) The proceeds of sales and monies standing to the account of the buffer stock shall be used to pay, in the following order:
  - (i) The costs of liquidation;
  - (ii) Any outstanding balance of, plus interest on, any loan incurred by or on behalf of the Organization in respect of the buffer stock;
- (c) Any monies remaining after payments have been made under subparagraph (b) above shall be paid to the exporting members concerned in proportion to the contribution-paid exports of each such exporting member; except that the proportion of monies attributable to contributions paid on imports under this Agreement in relation to other funds shall be identified and distributed under rules established by the Council.

**Article 40. SUPPLEMENTARY MEASURES TO DEFEND THE MINIMUM AND MAXIMUM PRICES**

1. In the event that the buffer stock arrangement established under this Agreement, after the full utilization of its initial capacity of 250,000 tonnes,

proves to be inadequate to maintain the price of cocoa beans between the minimum and maximum prices of this Agreement, the Council may, by special vote, institute supplementary measures.

2. The Council shall establish rules for the implementation of the supplementary measures referred to in paragraph 1 of this article.

*Article 41.* CONSULTATION AND CO-OPERATION WITHIN THE COCOA ECONOMY

1. The Council shall encourage members to seek the views of experts in cocoa matters.

2. In fulfilling their obligations under this Agreement, members shall conduct their activities in a manner consonant with the established channels of trade and shall take due account of the legitimate interests of all sectors of the cocoa economy.

3. Members shall not interfere with the arbitration of commercial disputes between cocoa buyers and sellers if contracts cannot be fulfilled because of regulations established in order to implement this Agreement, nor place impediments in the way of the conclusion of arbitration proceedings. The requirement that members comply with the provisions of this Agreement shall not be accepted as grounds for non-fulfilment of contract or as a defence in such cases.

CHAPTER VIII. REPORTING OF EXPORTS AND IMPORTS,  
AND CONTROL MEASURES

*Article 42.* REPORTING OF EXPORTS AND IMPORTS

1. The Executive Director shall, in accordance with rules established by the Council, maintain a record of members' exports and imports of cocoa.

2. For this purpose, each member shall report to the Executive Director the quantities of its exports of cocoa by country of destination and the quantities of its imports of cocoa by country of origin, at such intervals as the Council may determine, together with such other data as the Council may prescribe.

*Article 43.* CONTROL MEASURES

1. Each member exporting cocoa shall require the presentation of an authorized Council control document and, if applicable, a valid certificate of contribution, before permitting the shipment of cocoa from its customs territory. Each member importing cocoa shall require the presentation of an authorized Council control document and, if applicable, a valid certificate of contribution, before permitting the import of any cocoa into its customs territory whether from a member or a non-member.

2. Certificates of contribution shall not be required for exports by exporting members for humanitarian or other non-commercial purposes in so far as the Council is satisfied that the cocoa has been exported for those purposes. The Council shall arrange to issue appropriate control documents to cover such shipments.

3. The Council shall, by special vote, establish such rules as it considers necessary in respect of certificates of contribution and other authorized Council control documents.

4. For fine or flavour cocoa, the Council shall establish such rules as it considers necessary in respect of the simplification of the procedure for authorized Council control documents, taking into account all relevant factors.

5. The Council may, by special vote, suspend all or part of the provisions of this article.

#### CHAPTER IX. SUPPLY AND DEMAND

##### *Article 44. CO-OPERATION AMONG MEMBERS*

1. Members recognize the importance of ensuring the greatest possible growth of the cocoa economy and therefore of co-ordinating their efforts to encourage the dynamic expansion of production and consumption so as to secure the best equilibrium between supply and demand. They shall co-operate fully with the Council in the attainment of this objective.

2. The Council shall identify the obstacles to the harmonious development and the dynamic expansion of the cocoa economy and shall seek mutually acceptable practical measures designed to overcome these obstacles. Members shall endeavour to apply the measures elaborated and recommended by the Council.

3. The Organization shall collect and keep up to date the available information needed to establish, in the most reliable way, the world's current and potential consumption and production capacity. Members shall co-operate fully with the Organization in the preparation of these studies.

##### *Article 45. PRODUCTION AND STOCKS*

1. Each exporting member may develop a programme to adjust its production, in order that the objective set forth in article 44 may be attained. Each exporting member concerned shall be responsible for the policies and procedures it applies to attain this objective and shall endeavour to inform the Council of such measures on as regular a basis as possible.

2. On the basis of a detailed report presented by the Executive Director at least once a year, the Council shall review the general situation regarding cocoa production, evaluating particularly the development of global supply in the light of the provisions of this article. The Council may make recommendations to members based on this evaluation. The Council may establish a Committee to assist it in respect of this article.

3. The Council shall review annually the level of stocks held throughout the world and make any necessary recommendations based on this review.

##### *Article 46. ASSURANCE OF SUPPLIES AND ACCESS TO MARKETS*

1. Members shall conduct their trade policies so that the objectives of this Agreement may be attained. In particular, they recognize that regular supplies of cocoa and regular access to their markets for cocoa are essential for both importing and exporting members.

2. Exporting members shall endeavour, within the limits of the constraints of their development, to pursue sales and export policies, in accordance with the provisions of this Agreement, which will not artificially restrict offer for sale of

available cocoa and which will ensure the regular supply of cocoa to importers in importing member countries.

3. Importing members shall make every effort, within the limits of their international commitments, to pursue policies, in accordance with the provisions of this Agreement, which will not artificially restrict demand for cocoa and which will ensure to exporters the regular access to their markets for cocoa.

4. Members shall inform the Council of all measures adopted with a view to implementing the provisions of this article.

5. The Council may, in order to further the purposes of this article, make any recommendations to members and shall examine periodically the results achieved.

#### *Article 47. CONSUMPTION*

1. All members shall endeavour to promote the expansion of cocoa consumption in accordance with their own means and methods.

2. All members shall endeavour to inform the Council on as regular a basis as possible of pertinent domestic regulations and information concerning cocoa consumption.

3. On the basis of a detailed report presented by the Executive Director, the Council shall review the general situation regarding cocoa consumption, evaluating particularly the development of global demand in the light of the provisions of this article. The Council may make recommendations to members based on this evaluation.

4. The Council may establish a committee whose aim shall be to stimulate the expansion of consumption of cocoa in both exporting and importing member countries. Membership of the committee shall be limited to members contributing to the promotion programme. Costs of such promotion programmes shall be met by contributions from exporting members. Importing members may also contribute financially. The committee shall seek the approval of a member before conducting a campaign in the territory of that member.

#### *Article 48. COCOA SUBSTITUTES*

1. Members recognize that the use of substitutes may prejudice the expansion of cocoa consumption. In this regard, they agree to establish regulations on cocoa products and chocolate or to adapt existing regulations, if necessary, so that the said regulations shall prohibit materials of non-cocoa origin from being used in place of cocoa to mislead the consumer.

2. In preparing or reviewing regulations based on the principles in paragraph 1 of this article, members shall take fully into account the recommendations and decisions of competent international bodies such as the Council and the Codex Committee on Cocoa Products and Chocolate.

3. The Council may recommend to a member that it take any measures which the Council considers advisable for assuring the observance of the provisions of this article.

4. The Executive Director shall present an annual report to the Council on the development of the situation in this respect and on the manner in which the provisions of this article are being observed.

**Article 49. SCIENTIFIC RESEARCH AND DEVELOPMENT**

The Council may encourage and promote scientific research and development in areas of cocoa production, manufacture and consumption as well as the dissemination and practical application of the results obtained in this field. To this end, the Council may co-operate with international organizations and research institutions.

**CHAPTER X. PROCESSED COCOA****Article 50. PROCESSED COCOA**

1. The needs of developing countries to broaden the base of their economies through, *inter alia*, industrialization and the export of manufactured products—including cocoa processing and the export of cocoa products and chocolate—are recognized. In this connection, the need to avoid serious injury to the cocoa economy of importing and exporting members is also recognized.

2. If any member considers that there is a danger of injury to its interest in any of the above respects, that member may consult with the other member concerned with a view to reaching an understanding satisfactory to the parties concerned, failing which the member may report to the Council, which shall use its good offices in the matter to reach such understanding.

**CHAPTER XI. RELATIONS BETWEEN MEMBERS AND NON-MEMBERS****Article 51. COMMERCIAL TRANSACTIONS WITH NON-MEMBERS**

1. Exporting members undertake not to sell cocoa to non-members on terms commercially more favourable than those which they are prepared to offer at the same time to importing members, taking into account normal trade practices.

2. Importing members undertake not to buy cocoa from non-members on terms commercially more favourable than those which they are prepared to accept at the same time from exporting members, taking into account normal trade practices.

3. The Council shall periodically review the operation of paragraphs 1 and 2 of this article and may require members to supply appropriate information in accordance with article 52.

4. Any member which has reason to believe that another member has not fulfilled the obligation under paragraph 1 or paragraph 2 of this article may so inform the Executive Director and call for consultations under article 57, or refer the matter to the Council under article 59.

**CHAPTER XII. INFORMATION AND STUDIES****Article 52. INFORMATION**

1. The Organization shall act as a centre for the collection, exchange and publication of:

- (a) Statistical information on world production, sales, prices, exports and imports, consumption and stocks of cocoa; and
- (b) In so far as is considered appropriate, technical information on the cultivation, processing and utilization of cocoa.

2. In addition to information which members are required to furnish under other articles of this Agreement, the Council may require members to furnish such information as it considers necessary for its operations, including regular reports on policies for production and consumption, sales, prices, exports and imports, stocks and taxation.

3. If a member fails to supply, or finds difficulty in supplying, within a reasonable time, statistical and other information required by the Council for the proper functioning of the Organization, the Council may require the member concerned to explain the reasons therefor. If it is found that technical assistance is needed in the matter, the Council may take any necessary measures.

4. The Council shall at appropriate times but not less than twice a year publish estimates of production of cocoa beans and grindings for the current cocoa year.

#### Article 53. STUDIES

The Council shall, to the extent it considers necessary, promote studies of the economics of cocoa production and distribution, including trends and projections, the impact of governmental measures in exporting and importing countries on the production and consumption of cocoa, the opportunities for expansion of cocoa consumption for traditional and possible new uses, and the effects of the operation of this Agreement on exporters and importers of cocoa, including their terms of trade, and may submit recommendations to members on the subject of these studies. In the promotion of these studies, the Council may co-operate with international organizations and other appropriate institutions.

#### Article 54. ANNUAL REVIEW AND ANNUAL REPORT

1. The Council shall, as soon as practicable after the end of each cocoa year, review the operation of this Agreement and the performance of members in conforming to the principles and promoting the objectives thereof. It may then make recommendations to members regarding ways and means of improving the functioning of this Agreement.

2. The Council shall publish an annual report. This report shall include a section on the annual review for which provision is made in paragraph 1 of this article.

3. The Council may also publish such other information as it considers appropriate.

### CHAPTER XIII. RELIEF FROM OBLIGATIONS, AND DIFFERENTIAL AND REMEDIAL MEASURES

#### Article 55. RELIEF FROM OBLIGATIONS IN EXCEPTIONAL CIRCUMSTANCES

1. The Council may, by special vote, relieve a member of an obligation on account of exceptional or emergency circumstances, *force majeure*, or international obligations under the Charter of the United Nations for territories administered under the trusteeship system.

2. The Council, in granting relief to a member under paragraph 1 of this article, shall state explicitly the terms and conditions on which and the period for which the member is relieved of the obligation and the reasons for which the relief is granted.

3. Notwithstanding the foregoing provisions of this article, the Council shall not grant relief to a member in respect of:

- (a) The obligation under article 24 to pay contributions, or the consequences of a failure to pay them;
- (b) The obligation to require payment of any contribution charged under article 35.

#### Article 56. DIFFERENTIAL AND REMEDIAL MEASURES

Developing importing members, and least developed countries which are members, whose interests are adversely affected by measures taken under this Agreement may apply to the Council for appropriate differential and remedial measures. The Council shall consider taking such appropriate measures in accordance with paragraph 3 of section III of resolution 93 (IV) adopted by the United Nations Conference on Trade and Development.

### CHAPTER XIV. CONSULTATIONS, DISPUTES AND COMPLAINTS

#### Article 57. CONSULTATIONS

Each member shall accord sympathetic consideration to any representations made to it by another member concerning the interpretation or application of this Agreement and shall afford adequate opportunity for consultations. In the course of such consultations, on the request of either party and with the consent of the other, the Executive Director shall establish an appropriate conciliation procedure. The costs of such procedure shall not be chargeable to the Organization. If such procedure leads to a solution, this shall be reported to the Executive Director. If no solution is reached, the matter may, at the request of either party, be referred to the Council in accordance with article 58.

#### Article 58. DISPUTES

1. Any dispute concerning the interpretation or application of this Agreement which is not settled by the parties to the dispute shall, at the request of either party to the dispute, be referred to the Council for decision.

2. When a dispute has been referred to the Council under paragraph 1 of this article, and has been discussed, a majority of members, or members holding not less than one third of the total votes, may require the Council, before giving its decision, to seek the opinion on the issues in dispute of an *ad hoc* advisory panel to be constituted as described in paragraph 3 of this article.

3. (a) Unless the Council unanimously decides otherwise, the *ad hoc* advisory panel shall consist of:

- (i) Two persons, one having wide experience in matters of the kind in dispute and the other having legal standing and experience, nominated by the exporting members;
- (ii) Two such persons nominated by the importing members;
- (iii) A chairman selected unanimously by the four persons nominated under (i) and (ii) above or, if they fail to agree, by the Chairman of the Council.

(b) Nationals of members shall not be ineligible to serve on the *ad hoc* advisory panel.

(c) Persons appointed to the *ad hoc* advisory panel shall act in their personal capacities and without instructions from any Government.

(d) The costs of the *ad hoc* advisory panel shall be paid by the Organization.

4. The opinion of the *ad hoc* advisory panel and the reasons therefor shall be submitted to the Council, which, after considering all the relevant information, shall decide the dispute.

#### Article 59. COMPLAINTS AND ACTION BY THE COUNCIL

1. Any complaint that any member has failed to fulfil its obligations under this Agreement shall, at the request of the member making the complaint, be referred to the Council, which shall consider it and take a decision on the matter.

2. Any finding by the Council that a member is in breach of its obligations under this Agreement shall be made by a simple distributed majority vote and shall specify the nature of the breach.

3. Whenever the Council, whether as a result of a complaint or otherwise, finds that a member is in breach of its obligations under this Agreement, it may, without prejudice to such other measures as are specifically provided for in other articles of this Agreement, including article 69, by special vote:

(a) Suspend that member's voting rights in the Council and in the Executive Committee; and

(b) If it considers necessary, suspend additional rights of such member, including that of being eligible for, or of holding, office in the Council or in any of its committees, until it has fulfilled its obligations.

4. A member whose voting rights are suspended under paragraph 3 of this article shall remain liable for its financial and other obligations under this Agreement.

### CHAPTER XV. FAIR LABOUR STANDARDS

#### Article 60. FAIR LABOUR STANDARDS

Members declare that, in order to raise the levels of living of populations and provide full employment, they will endeavour to maintain fair labour standards and working conditions in the various branches of cocoa production in the countries concerned, consistent with their stage of development, as regards both agricultural and industrial workers employed therein.

### CHAPTER XVI. FINAL PROVISIONS

#### Article 61. SIGNATURE

This Agreement shall be open for signature at United Nations Headquarters from 5 January 1981 until and including 31 March 1981 by parties to the International Cocoa Agreement, 1975,<sup>1</sup> and Governments invited to the United Nations Cocoa Conference, 1980.

#### Article 62. DEPOSITARY

The Secretary-General of the United Nations shall be the depositary of this Agreement.

<sup>1</sup> United Nations, *Treaty Series*, vol. 1023, p. 253.



*Article 63. RATIFICATION, ACCEPTANCE, APPROVAL*

1. This Agreement shall be subject to ratification, acceptance or approval by the signatory Governments in accordance with their respective constitutional procedures.

2. Instruments of ratification, acceptance or approval shall be deposited with the depositary not later than 31 May 1981. The Council under the International Cocoa Agreement, 1975, or the Council under this Agreement may, however, grant extensions of time to signatory Governments which are unable to deposit their instruments by that date.

3. Each Government depositing an instrument of ratification, acceptance or approval shall, at the time of such deposit, indicate whether it is an exporting member or an importing member.

*Article 64. ACCESSION*

1. This Agreement shall be open to accession by the Government of any State upon conditions to be established by the Council.

2. The Council of the International Cocoa Agreement, 1975, may, pending the entry into force of this Agreement, establish the conditions referred to in paragraph 1 of this article, subject to confirmation by the Council of this Agreement.

3. In establishing the conditions referred to in paragraph 1 of this article, the Council shall determine under which of the annexes to this Agreement the acceding State is to be deemed to be listed, if such State is not listed in any of these annexes.

4. Accession shall be effected by deposit of an instrument of accession with the depositary.

*Article 65. NOTIFICATION OF PROVISIONAL APPLICATION*

1. A signatory Government which intends to ratify, accept or approve this Agreement or a Government for which the Council has established conditions for accession, but which has not yet been able to deposit its instrument, may, at any time, notify the depositary that it will apply this Agreement provisionally either when it enters into force in accordance with article 66 or, if it is already in force, at a specified date. Each Government giving such notification shall at that time state whether it will be an exporting member or an importing member.

2. A Government which has notified under paragraph 1 of this article that it will apply this Agreement either when it enters into force or at a specified date shall, from that time, be a provisional member. It shall remain a provisional member until the date of deposit of its instrument of ratification, acceptance, approval or accession.

*Article 66. ENTRY INTO FORCE*

1. This Agreement shall enter into force definitively on 1 April 1981, or on any date within two months thereafter, if by such date Governments representing at least five exporting countries accounting for at least 80 per cent of the total exports of countries listed in annex D and Governments representing importing countries having at least 70 per cent of total imports as set out in annex E have deposited their instruments of ratification, acceptance, approval or accession

with the depositary. It shall also enter into force definitively once it has entered into force provisionally and these percentage requirements are satisfied by the deposit of instruments of ratification, acceptance, approval or accession.

2. If this Agreement has not entered into force definitively in accordance with paragraph 1 of this article, it shall enter into force provisionally on 1 April 1981, or on any date within two months thereafter, if by such date Governments representing at least five exporting countries accounting for at least 80 per cent of the total exports of countries listed in annex D and Governments representing importing countries having at least 70 per cent of total imports as set out in annex E have deposited their instruments of ratification, acceptance, approval or accession or have notified the depositary that they will apply this Agreement provisionally when it enters into force. Such Governments shall be provisional members.

3. If the requirements for entry into force under paragraph 1 or paragraph 2 of this article have not been met by 31 May 1981, the Secretary-General of the United Nations shall, at the earliest time practicable, convene a meeting of those Governments which have deposited instruments of ratification, acceptance, approval or accession, or have notified the depositary that they will apply this Agreement provisionally. These Governments may decide to put this Agreement into force provisionally or definitively among themselves in whole or in part. While this Agreement is in force provisionally under this paragraph, those Governments which have decided to put this Agreement into force provisionally among themselves in whole or in part shall be provisional members. Such Governments may meet to review the situation and decide whether this Agreement shall enter into force definitively among themselves, or continue in force provisionally, or terminate.

#### *Article 67. RESERVATIONS*

Reservations may not be made with respect to any of the provisions of this Agreement.

#### *Article 68. WITHDRAWAL*

1. At any time after the entry into force of this Agreement, any member may withdraw from this Agreement by giving written notice of withdrawal to the depositary. The member shall immediately inform the Council of the action it has taken.

2. Withdrawal shall become effective 90 days after the notice is received by the depositary.

#### *Article 69. EXCLUSION*

If the Council finds, under paragraph 3 of article 59, that any member is in breach of its obligations under this Agreement and decides further that such breach significantly impairs the operation of this Agreement, it may, by special vote, exclude such member from the Organization. The Council shall immediately notify the depositary of any such exclusion. Ninety days after the date of the Council's decision, that member shall cease to be a member of the Organization.

**Article 70. SETTLEMENT OF ACCOUNTS WITH WITHDRAWING OR EXCLUDED MEMBERS**

1. The Council shall determine any settlement of accounts with a withdrawing or excluded member. The Organization shall retain any amounts already paid by a withdrawing or excluded member, and such member shall remain bound to pay any amounts due from it to the Organization at the time the withdrawal or the exclusion becomes effective, except that, in the case of a Contracting Party which is unable to accept an amendment and consequently ceases to participate in this Agreement under the provisions of paragraph 2 of article 72, the Council may determine any settlement of accounts which it finds equitable.

2. Subject to paragraph 1 of this article, a member which withdraws or is excluded from, or otherwise ceases to participate in, this Agreement shall not be entitled to any share of the proceeds of liquidation of the buffer stock under the provisions of article 39 or the other assets of the Organization, nor shall it be burdened with any part of the deficit, if any, of the buffer stock or of the Organization upon termination of this Agreement, except in the case of an exporting member whose exports are subject to the provisions of paragraph 1 of article 35. In such a case, the exporting member shall be entitled to its share of the funds of the buffer stock when it is liquidated under the provisions of article 39 or when this Agreement expires, whichever is earlier, provided that at least 12 months notice of withdrawal is given to the depositary by such exporting member, not earlier than one year after the entry into force of this Agreement.

**Article 71. DURATION, EXTENSION AND TERMINATION**

1. This Agreement shall remain in force until the end of the third full cocoa year after its entry into force, unless extended under paragraph 3 of this article, or terminated earlier under paragraph 4 of this article.

2. While this Agreement is in force, the Council may, by special vote, decide to renegotiate it with a view to having the renegotiated Agreement enter into force at the end of the third cocoa year referred to in paragraph 1 of this article, or at the end of any period of extension decided upon by the Council under paragraph 3 of this article.

3. Before the end of the third cocoa year referred to in paragraph 1 of this article, the Council may, by special vote, extend this Agreement in whole or in part for a period or periods not exceeding two cocoa years in all. The Council shall notify the depositary of any such extension or extensions.

4. The Council may at any time, by special vote, decide to terminate this Agreement. Such termination shall take effect on such date as the Council shall decide, provided that the obligations of members under article 35 shall continue until the financial liabilities relating to the buffer stock have been discharged. The Council shall notify the depositary of any such decision.

5. Notwithstanding the termination of this Agreement, the Council shall remain in being for as long as necessary to carry out the liquidation of the Organization, settlement of its accounts, and disposal of its assets, and shall have during that period such powers and functions as may be necessary for these purposes.

6. Notwithstanding the provisions of paragraph 2 of article 68, a member which does not wish to participate in this Agreement as extended under this article shall so inform the Council. Such member shall cease to be a member at the end of the third full cocoa year.

#### *Article 72.* AMENDMENTS

1. The Council may, by special vote, recommend an amendment of this Agreement to the Contracting Parties. The amendment shall become effective 100 days after the depositary has received notifications of acceptance from Contracting Parties representing at least 75 per cent of the exporting members holding at least 85 per cent of the votes of the exporting members, and from Contracting Parties representing at least 75 per cent of the importing members holding at least 85 per cent of the votes of the importing members, or on such later date as the Council may, by special vote, have determined. The Council may fix a time within which each Contracting Party shall notify the depositary of its acceptance of the amendment, and, if the amendment has not become effective by such time, it shall be considered withdrawn.

2. Any member on behalf of which notification of acceptance of an amendment has not been made by the date on which such amendment becomes effective shall as of that date cease to participate in this Agreement, unless any such member satisfies the Council at its first meeting following the effective date of the amendment that acceptance could not be secured in time owing to difficulties in completing its constitutional procedures, and the Council decides to extend for such member the period fixed for acceptance until these difficulties have been overcome. Such member shall not be bound by the amendment before it has notified its acceptance thereof.

3. Immediately upon adoption of a recommendation for an amendment the Council shall communicate to the depositary copies of the text of the amendment. The Council shall provide the depositary with the information necessary to determine whether the notifications of acceptance received are sufficient to make the amendment effective.

#### *Article 73.* SUPPLEMENTARY AND TRANSITIONAL PROVISIONS

1. This Agreement shall be considered as a replacement of the International Cocoa Agreement, 1975.

2. All acts by or on behalf of the Organization or any of its organs under the International Cocoa Agreement, 1975, which are in effect on the date of entry into force of this Agreement and the terms of which do not provide for expiry on that date shall remain in effect unless changed under the provisions of this Agreement.

3. Buffer stock funds accumulated under the International Cocoa Agreement, 1972, and the International Cocoa Agreement, 1975, shall be transferred to the buffer stock account under this Agreement.

IN WITNESS WHEREOF the undersigned, being duly authorized thereto, have affixed their signatures under this Agreement on the dates indicated.

DONE at Geneva on this nineteenth day of November, one thousand nine hundred and eighty, in one original in the English, French, Russian and Spanish languages, all texts being equally authentic.

## ANNEXES

## ANNEX A

PRODUCING COUNTRIES EXPORTING 10,000 TONNES OR MORE  
OF BULK COCOA ANNUALLY

Brazil	Mexico
Dominican Republic	Nigeria
Ghana	Togo
Ivory Coast	United Republic of Cameroon
Malaysia	

## ANNEX B

PRODUCING COUNTRIES EXPORTING LESS THAN 10,000 TONNES  
OF BULK COCOA ANNUALLY

Angola	Liberia
Benin	Nicaragua
Bolivia	Papua New Guinea
Colombia	Peru
Congo	Philippines
Costa Rica	Sao Tome and Principe
Cuba	Sierra Leone
Equatorial Guinea	Solomon Islands
Fiji	Uganda
Gabon	United Republic of Tanzania
Guatemala	Vanuatu
Haiti	Zaire
Honduras	

## ANNEX C

## FINE OR FLAVOUR COCOA PRODUCERS

1. *Producing countries exporting exclusively fine or flavour cocoa*

Dominica	Saint Lucia
Ecuador	Saint Vincent and the Grenadines
Grenada	Samoa
Indonesia	Sri Lanka
Jamaica	Suriname
Madagascar	Trinidad and Tobago
Panama	Venezuela

2. *Producing countries exporting fine or flavour cocoa, but not exclusively*

Costa Rica	(25 per cent)
Sao Tome and Principe	(50 per cent)
Papua New Guinea	(75 per cent)

## ANNEX D

EXPORTS OF COCOA CALCULATED FOR THE PURPOSES OF ARTICLE 66<sup>a</sup>

Country <sup>b</sup>	(In thousands of tonnes)					
	1975/76	1976/77	1977/78	1978/79	Average	Percentage
Brazil . . . . .	221.5	201.2	220.5	277.8	230.25	19.93
Dominican Republic . . . . .	22.5	29.6	25.9	30.6	27.15	2.35
Ghana . . . . .	404.3	320.7	252.5	240.4	304.48	26.35
Ivory Coast . . . . .	213.6	236.0	266.3	325.1	260.25	22.52
Malaysia . . . . .	13.9	15.9	22.2	27.2	19.80	1.71
Mexico . . . . .	13.1	8.9	10.1	9.1	10.30	0.89
Nigeria . . . . .	243.0	185.4	212.2	139.1	194.93	16.87
Togo . . . . .	17.7	15.4	15.9	13.9	15.73	1.36
United Republic of Cameroon . . . . .	99.4	80.5	96.8	93.9	92.65	8.02
TOTAL	1 249.0	1 093.6	1 122.4	1 157.1	1 155.54	100.00

SOURCE: Derived from data in ICCO *Quarterly Bulletin of Cocoa Statistics* (London), vol. VI, No. 4 (September 1980).

<sup>a</sup> Four-year average, 1975/76-1978/79, of gross exports of cocoa beans plus gross exports of cocoa products, converted to beans equivalent using the conversion factors as stipulated in article 28.

<sup>b</sup> List restricted to those producing countries exporting 10,000 tonnes or more of bulk cocoa annually.

## ANNEX E

IMPORTS OF COCOA CALCULATED FOR THE PURPOSES OF ARTICLE 66<sup>a</sup>

Country	(In thousands of tonnes)				
	1976/77	1977/78	1978/79	Average	Percentage
United States of America . . . . .	328.0	344.1	353.5	341.9	22.54
Germany, Federal Republic of . . . . .	191.7	198.7	200.0	196.8	12.97
Netherlands . . . . .	154.7	157.6	159.5	157.3	10.37
United Kingdom of Great Britain and Northern Ireland . . . . .	125.6	134.1	122.3	127.3	8.39
Union of Soviet Socialist Republics . . . . .	118.4	88.8	147.4	118.2	7.79
France . . . . .	98.4	100.5	107.0	102.0	6.72
Italy . . . . .	38.1	40.4	44.4	41.0	2.70
Japan . . . . .	50.1	36.0	34.3	40.1	2.64
Belgium/Luxembourg . . . . .	37.9	37.2	36.1	37.1	2.45
Poland . . . . .	35.2	35.5	36.6	35.8	2.36
Canada . . . . .	33.2	27.5	28.0	29.6	1.95
Switzerland . . . . .	27.3	31.0	27.8	28.7	1.89
Spain . . . . .	28.3	23.6	20.5	24.1	1.59
German Democratic Republic . . . . .	25.8	21.2	21.7	22.9	1.51
Australia . . . . .	19.5	18.8	19.8	19.4	1.28
Yugoslavia . . . . .	21.9	12.5	20.9	18.4	1.21
Czechoslovakia . . . . .	18.8	18.4	13.3	16.8	1.11
Austria . . . . .	16.0	16.2	17.4	16.5	1.09
Hungary . . . . .	13.8	17.5	15.4	15.6	1.03
Sweden . . . . .	14.8	13.6	14.1	14.2	0.93
Bulgaria . . . . .	14.3	11.2	9.3	11.6	0.76
China . . . . .	6.0	10.0	15.0	10.3	0.68
Romania . . . . .	10.1	10.0	8.7	9.6	0.63
Ireland . . . . .	8.3	8.5	8.4	8.4	0.55
Norway . . . . .	7.8	8.2	8.5	8.2	0.54
Greece . . . . .	6.6	6.7	8.5	7.3	0.48
Denmark . . . . .	7.3	6.8	7.2	7.1	0.47
Argentina . . . . .	7.7	5.6	7.2	6.8	0.45

Country	1976/77	1977/78	1978/79	Average	Percentage
South Africa . . . . .	7.7	5.1	6.9	6.6	0.43
Finland . . . . .	5.6	5.4	6.1	5.7	0.38
New Zealand . . . . .	6.0	2.6	6.4	5.0	0.33
Israel . . . . .	6.0	4.4	4.3	4.9	0.32
Singapore . . . . .	2.7	3.4	6.5	4.2	0.28
Philippines . . . . .	3.0	2.8	4.0	3.3	0.22
Portugal . . . . .	3.8	2.6	2.6	3.0	0.20
Chile . . . . .	1.9	1.8	1.7	1.8	0.12
Turkey . . . . .	2.1	1.6	1.5	1.7	0.11
Egypt . . . . .	1.0	1.7	1.7	1.5	0.10
Republic of Korea . . . . .	0.7	1.1	2.0	1.2	0.08
Uruguay . . . . .	0.9	0.9	0.9	0.9	0.06
El Salvador . . . . .	0.9	0.6	0.6	0.7	0.05
Tunisia . . . . .	0.7	0.7	0.7	0.7	0.05
Algeria . . . . .	0.9	0.8	0.8	0.8	0.05
Iran . . . . .	0.8	0.6	0.5	0.6	0.04
Iceland . . . . .	0.4	0.4	0.4	0.4	0.03
Syrian Arab Republic . . . . .	0.5	0.2	0.2	0.3	0.02
Iraq . . . . .	0.3	0.3	0.3	0.3	0.02
Morocco . . . . .	0.3	0.2	0.2	0.2	0.01
Lebanon . . . . .	0.2	0.2	0.1	0.2	0.01
India . . . . .	0.2	0.1	0.1	0.1	0.01
<b>TOTAL</b>	<b>1 512.2</b>	<b>1 477.7</b>	<b>1 561.3</b>	<b>1 517.1</b>	<b>100.00</b>

SOURCE: ICCO Secretariat. Based mainly on data contained in *Quarterly Bulletin of Cocoa Statistics* (London), vol. VI, No. 4 (September 1980).

\* Three-year average, 1976/77-1978/79, of net imports of cocoa beans plus gross imports of cocoa products, converted to beans equivalent using the conversion factors as specified in article 28.

## ACCORD<sup>1</sup> INTERNATIONAL DE 1980 SUR LE CACAO

### CHAPITRE PREMIER. OBJECTIFS

#### Article premier. OBJECTIFS

Les objectifs de l'Accord international de 1980 sur le cacao (dénommé ci-après le présent Accord), compte tenu des résolutions 93 (IV)<sup>2</sup> et 124 (V)<sup>3</sup> que la Conférence des Nations Unies sur le commerce et le développement a adoptées au sujet du programme intégré pour les produits de base, sont les suivants :

- a) Atténuer les graves difficultés économiques qui persisteraient si l'adaptation entre la production et la consommation de cacao ne pouvait être assurée uniquement par le jeu normal des forces du marché aussi rapidement que les circonstances l'exigent ;
- b) Empêcher les fluctuations excessives du prix du cacao qui nuisent aux intérêts à long terme des producteurs comme des consommateurs ;
- c) Aider, par les dispositions voulues, à maintenir et à accroître les recettes que les pays membres producteurs tirent de l'exportation du cacao, contribuant ainsi à donner l'encouragement nécessaire à un accroissement dynamique de la production et à procurer des ressources à ces pays en vue d'une croissance économique et d'un développement social accélérés, tout en tenant compte des

<sup>1</sup> Entré en vigueur à titre provisoire le 1<sup>er</sup> août 1981, date fixée lors d'une réunion des gouvernements et organisations intergouvernementales suivants ayant déposé des instruments de ratification, d'acceptation, d'approbation ou d'adhésion ou s'étant engagés à l'appliquer provisoirement, conformément au paragraphe 3 de l'article 66 :

Participant (Membre importateur ou exportateur*)	Date du dépôt de l'instrument de ratification, d'acceptation (A), d'approbation (AA), ou d'adhésion (a), ou de la notification d'application provisoire (n)	Participant (Membre importateur ou exportateur*)	Date du dépôt de l'instrument de ratification, d'acceptation (A), d'approbation (AA), ou d'adhésion (a), ou de la notification d'application provisoire (n)
Allemagne, République fédérale d' .....	26 juin 1981 n	Papouasie-Nouvelle-Guinée .....	14 avril 1981
Argentine .....	26 juin 1981 n	Pays-Bas .....	31 mars 1981 n
Belgique .....	29 mai 1981 n	(Pour le Royaume en Europe.)	
Bésil* .....	8 mai 1981	Pérou .....	27 mai 1981 n
Communauté économique européenne .....	29 juin 1981 n	République démocratique allemande**	29 mai 1981 AA
Danemark .....	29 mai 1981 n	République-Unie du Cameroun*	31 mars 1981 n
Dominique .....	28 mai 1981 a	Royaume-Uni de Grande-Bretagne et d'Irlande du Nord**	29 mai 1981 n
Equateur .....	14 mai 1981 n	Saint - Vincent - et - Grenadines	29 mai 1981 a
Finlande .....	18 juin 1981 n	Samoa .....	9 juillet 1981 a
France .....	29 mai 1981 n	Suède .....	20 mars 1981
Ghana* .....	14 mai 1981 n	Suisse .....	19 mars 1981 n
Grèce .....	29 mai 1981 n	Tchécoslovaquie .....	29 mai 1981 AA
Haiti .....	1 <sup>er</sup> juin 1981 n	Trinité-et-Tobago .....	29 mai 1981 a
Hongrie .....	10 juin 1981 a	Union des Républiques socialistes soviétiques**	13 mai 1981 A
Irlande .....	27 mai 1981 n	Venezuela .....	19 mai 1981 n
Italie .....	31 mars 1981 n	Yougoslavie .....	29 mai 1981 n
Jamaïque .....	13 juillet 1981 a		
Luxembourg .....	29 mai 1981 n		
Mexique* .....	26 mai 1981 n		
Nigéria* .....	29 mai 1981 n		
Norvège .....	27 mai 1981 n		

\* Membre exportateur

\*\* Voir p. 383 du présent volume pour les textes des déclarations et réserves faites lors de l'acceptation, de l'approbation et de la notification d'application provisoire.

<sup>2</sup> Nations Unies, *Conférence des Nations Unies sur le commerce et le développement*, dans TD/RES/93(IV) du 10 juin 1976.

<sup>3</sup> *Ibid.*, dans TD/RES/124(V) du 29 juin 1979.



intérêts des consommateurs dans les pays membres importateurs, en particulier de la nécessité d'augmenter la consommation ;

- d) Assurer un approvisionnement suffisant à des prix raisonnables, équitables pour les producteurs et pour les consommateurs ; et
- e) Faciliter l'accroissement de la consommation et, au besoin, dans toute la mesure possible, l'ajustement de la production, de façon à assurer un équilibre à long terme entre l'offre et la demande.

## CHAPITRE II. DÉFINITIONS

### Article 2. DÉFINITIONS

Aux fins du présent Accord :

- a) Le terme « cacao » désigne le cacao en fèves et les produits dérivés du cacao ;
- b) L'expression « produits dérivés du cacao » désigne les produits fabriqués exclusivement à partir de cacao en fèves, tels que pâte de cacao, beurre de cacao, poudre de cacao sans addition de sucre, pâte débeurrée et amandes décortiquées, ainsi que tous autres produits contenant du cacao que le Conseil peut désigner au besoin ;
- c) L'expression « cacao fin » (« fine » ou « flavour ») désigne le cacao produit dans les pays figurant dans l'annexe C, dans les proportions qui y sont indiquées ;
- d) Le terme « tonne » désigne la tonne métrique de 1 000 kilogrammes, soit 2 204,6 livres avoirdupois, et le terme livre désigne la livre avoirdupois, soit 453,597 grammes ;
- e) L'expression « année cacaoyère » désigne la période de douze mois allant du 1<sup>er</sup> octobre au 30 septembre inclus ;
- f) L'expression « exportations de cacao » désigne tout cacao qui quitte le territoire douanier d'un pays quelconque, et l'expression « importations de cacao » désigne tout cacao qui entre dans le territoire douanier d'un pays quelconque, étant entendu qu'aux fins de ces définitions le territoire douanier, dans le cas d'un membre qui comprend plus d'un territoire douanier, est réputé viser l'ensemble des territoires douaniers de ce membre ;
- g) Le terme « Organisation » désigne l'Organisation internationale du cacao mentionnée à l'article 5 ;
- h) Le terme « Conseil » désigne le Conseil international du cacao mentionné à l'article 6 ;
- i) L'expression « Partie contractante » désigne un gouvernement ou une organisation intergouvernementale visée à l'article 4, qui a accepté d'être lié par le présent Accord à titre provisoire ou définitif ;
- j) Le terme « membre » désigne une Partie contractante selon la définition donnée ci-dessus ;
- k) L'expression « pays exportateur » ou « membre exportateur » désigne respectivement un pays ou un membre dont les exportations de cacao converties en équivalent de cacao en fèves dépassent les importations. Toutefois, un pays dont les importations de cacao converties en équivalent de cacao en fèves dépassent les exportations, mais dont la production dépasse les importations, peut, s'il le désire, être membre exportateur ;
- l) L'expression « pays importateur » ou « membre importateur » désigne respectivement un pays ou un membre dont les importations de cacao converties en équivalent de cacao en fèves dépassent les exportations ;

m) L'expression « pays producteur » ou « membre producteur » désigne respectivement un pays ou un membre qui produit du cacao en quantités importantes du point de vue commercial ;

n) L'expression « majorité répartie simple » signifie la majorité des suffrages exprimés par les membres exportateurs et la majorité des suffrages exprimés par les membres importateurs, comptés séparément ;

o) L'expression « vote spécial » signifie les deux tiers des suffrages exprimés par les membres exportateurs et les deux tiers des suffrages exprimés par les membres importateurs, comptés séparément, à condition que le nombre de suffrages ainsi exprimés représente la moitié au moins des membres présents et votants ;

p) L'expression « entrée en vigueur » désigne, sauf précision contraire, la date à laquelle le présent Accord entre en vigueur, à titre soit provisoire soit définitif.

### CHAPITRE III. MEMBRES

#### Article 3. MEMBRES DE L'ORGANISATION

1. Chaque Partie contractante constitue un seul membre de l'Organisation.
2. Un membre peut changer de catégorie aux conditions que le Conseil peut établir.

#### Article 4. PARTICIPATION D'ORGANISATIONS INTERGOUVERNEMENTALES

1. Toute référence faite dans le présent Accord à des « gouvernements » est réputée valoir aussi pour la Communauté économique européenne et pour toute organisation intergouvernementale ayant des responsabilités dans la négociation, la conclusion et l'application d'accords internationaux, en particulier d'accords sur des produits de base. En conséquence, toute mention, dans le présent Accord, de la signature ou du dépôt d'instruments de ratification, d'acceptation ou d'approbation, ou de la notification d'application à titre provisoire, ou de l'adhésion est, dans le cas desdites organisations intergouvernementales, réputée valoir aussi pour la signature ou pour le dépôt d'instruments de ratification, d'acceptation ou d'approbation, ou pour la notification d'application à titre provisoire, ou pour l'adhésion, par ces organisations intergouvernementales.

2. En cas de vote sur des questions relevant de leur compétence, lesdites organisations disposent d'un nombre de voix égal au nombre total de voix attribuables à leurs Etats membres conformément à l'article 10.

3. Lesdites organisations peuvent participer aux travaux du Comité exécutif sur des questions relevant de leur compétence.

### CHAPITRE IV. ORGANISATION ET ADMINISTRATION

#### Article 5. CRÉATION, SIÈGE ET STRUCTURE DE L'ORGANISATION INTERNATIONALE DU CACAO

1. L'Organisation internationale du cacao créée par l'Accord international de 1972 sur le cacao<sup>1</sup> continue d'exister et elle assure la mise en œuvre des dispositions du présent Accord et en contrôle l'application.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 882, p. 67.

2. L'Organisation exerce ses fonctions par l'intermédiaire :
- a) Du Conseil international du cacao et du Comité exécutif ;
  - b) Du Directeur exécutif et du personnel.

3. Le siège de l'Organisation est à Londres, à moins que le Conseil, par un vote spécial, n'en décide autrement.

#### *Article 6. COMPOSITION DU CONSEIL INTERNATIONAL DU CACAO*

1. L'autorité suprême de l'Organisation est le Conseil international du cacao, qui se compose de tous les membres de l'Organisation.

2. Chaque membre est représenté au Conseil par un représentant et, s'il le désire, par un ou plusieurs suppléants. Chaque membre peut en outre adjoindre à son représentant ou à ses suppléants un ou plusieurs conseillers.

#### *Article 7. POUVOIRS ET FONCTIONS DU CONSEIL*

1. Le Conseil exerce tous les pouvoirs et s'acquitte, ou veille à l'accomplissement, de toutes les fonctions qui sont nécessaires à l'application des dispositions expresses du présent Accord.

2. Le Conseil, par un vote spécial, adopte les règlements qui sont nécessaires à l'application des dispositions du présent Accord et compatibles avec celles-ci, notamment le règlement intérieur du Conseil et celui de ses comités, le règlement financier et le règlement du personnel de l'Organisation, ainsi que les règles relatives à l'administration et au fonctionnement du stock régulateur. Le Conseil peut prévoir, dans son règlement intérieur, une procédure lui permettant de prendre, sans se réunir, des décisions sur des questions spécifiques.

3. Le Conseil tient les registres nécessaires à l'exercice des fonctions que le présent Accord lui confère et tous autres registres qu'il juge appropriés.

#### *Article 8. PRÉSIDENT ET VICE-PRÉSIDENTS DU CONSEIL*

1. Le Conseil élit pour chaque année cacaoyère un président, ainsi qu'un premier et un deuxième vice-président, qui ne sont pas rémunérés par l'Organisation.

2. Le Président et le premier Vice-Président sont tous deux élus parmi les représentants des membres exportateurs ou parmi les représentants des membres importateurs, et le deuxième Vice-Président parmi les représentants de l'autre catégorie. Il y a alternance, par année cacaoyère, entre les deux catégories.

3. En cas d'absence temporaire simultanée du Président et des deux Vice-Présidents, ou en cas d'absence permanente d'un ou plusieurs d'entre eux, le Conseil peut élire, parmi les représentants des membres exportateurs ou parmi les représentants des membres importateurs, selon qu'il convient, de nouveaux titulaires de ces fonctions, temporaires ou permanents suivant le cas.

4. Ni le Président, ni aucun autre membre du Bureau qui préside une réunion du Conseil ne prend part au vote. Son suppléant peut exercer les droits de vote du membre qu'il représente.

#### *Article 9. SESSIONS DU CONSEIL*

1. En règle générale, le Conseil se réunit en session ordinaire une fois par semestre de l'année cacaoyère.

2. Outre les réunions qu'il tient dans les autres circonstances prévues expressément dans le présent Accord, le Conseil se réunit en session extraordinaire s'il en décide ainsi ou s'il en est requis :

- a) Soit par cinq membres ;
- b) Soit par un membre ou plusieurs membres détenant au moins 200 voix ;
- c) Soit par le Comité exécutif ;
- d) Soit par le Directeur exécutif, aux fins des articles 27, 31, 36 et 37.

3. Les sessions du Conseil sont annoncées au moins 30 jours à l'avance, sauf en cas d'urgence ou quand les dispositions du présent Accord exigent un autre délai.

4. Les sessions se tiennent au siège de l'Organisation, à moins que le Conseil, par un vote spécial, n'en décide autrement. Si, sur l'invitation d'un membre, le Conseil se réunit ailleurs qu'au siège de l'Organisation, ce membre prend à sa charge les frais supplémentaires qui en résultent.

#### *Article 10. VOIX*

1. Les membres exportateurs détiennent ensemble 1 000 voix et les membres importateurs détiennent ensemble 1 000 voix ; ces voix sont réparties à l'intérieur de chaque catégorie de membres, c'est-à-dire celle des membres exportateurs et celle des membres importateurs, conformément aux paragraphes suivants du présent article.

2. Pour chaque année cacaoyère, les voix des membres exportateurs sont réparties comme suit : 100 voix sont réparties de manière égale entre tous les membres exportateurs, au nombre entier de voix le plus proche pour chaque membre ; les voix restantes sont réparties entre les membres exportateurs figurant dans l'annexe A selon le pourcentage que la moyenne des exportations annuelles de chaque membre exportateur pendant les quatre années cacaoyères antérieures pour lesquelles l'Organisation dispose de chiffres définitifs représente dans le total des moyennes de l'ensemble des membres exportateurs figurant dans ladite annexe. A cette fin, les exportations sont calculées en ajoutant aux exportations brutes de cacao en fèves les exportations brutes de produits dérivés du cacao, converties en équivalent fèves au moyen des coefficients de conversion indiqués à l'article 28. Le Conseil révisé les listes des annexes A et B si l'évolution des exportations d'un membre exportateur l'exige.

3. Pour chaque année cacaoyère, les voix des membres importateurs sont réparties comme suit : 100 voix sont réparties de manière égale entre tous les membres importateurs, au nombre entier de voix le plus proche pour chaque membre ; les voix restantes sont réparties entre les membres importateurs selon le pourcentage que la moyenne des importations annuelles de chaque membre importateur pendant les trois années cacaoyères antérieures pour lesquelles l'Organisation dispose de chiffres définitifs représente dans le total des moyennes de l'ensemble des membres importateurs. A cette fin, les importations sont calculées en ajoutant aux importations nettes de cacao en fèves les importations brutes de produits dérivés du cacao, converties en équivalent fèves au moyen des coefficients indiqués à l'article 28.

4. Aucun membre ne détient plus de 300 voix. Les voix en sus de ce chiffre qui résultent des calculs indiqués aux paragraphes 2 et 3 du présent article sont redistribuées entre les autres membres selon les dispositions desdits paragraphes.

5. Quand la composition de l'Organisation change ou quand le droit de vote d'un membre est suspendu ou rétabli en application d'une disposition du présent Accord, le Conseil procède à une nouvelle répartition des voix conformément au présent article.

6. Il ne peut y avoir de fractionnement de voix.

#### Article 11. PROCÉDURE DE VOTE DU CONSEIL

1. Chaque membre dispose, pour le vote, du nombre de voix qu'il détient et aucun membre ne peut diviser ses voix. Un membre n'est toutefois pas tenu d'exprimer dans le même sens que ses propres voix celles qu'il est autorisé à utiliser en vertu du paragraphe 2 du présent article.

2. Par notification écrite adressée au Président du Conseil, tout membre exportateur peut autoriser tout autre membre exportateur, et tout membre importateur peut autoriser tout autre membre importateur, à représenter ses intérêts et à utiliser ses voix à toute réunion du Conseil. Dans ce cas, la limitation prévue au paragraphe 4 de l'article 10 n'est pas applicable.

3. Un membre autorisé par un autre membre à utiliser les voix que cet autre membre détient en vertu de l'article 10 utilise ces voix conformément aux instructions reçues dudit membre.

4. Les membres exportateurs qui produisent uniquement du cacao fin (*fine* ou *flavour*) ne prennent pas part au vote sur les questions relatives à l'administration et au fonctionnement du stock régulateur.

#### Article 12. DÉCISIONS DU CONSEIL

1. Le Conseil prend toutes ses décisions et fait toutes ses recommandations par un vote à la majorité répartie simple, à moins que le présent Accord ne prévoie un vote spécial.

2. Dans le décompte des voix nécessaires pour toute décision ou recommandation du Conseil, les voix des membres qui s'abstiennent ne sont pas prises en considération.

3. La procédure suivante s'applique à toute décision que le Conseil doit, aux termes du présent Accord, prendre par un vote spécial :

- a) Si la proposition n'obtient pas la majorité requise en raison du vote négatif d'un, deux ou trois membres exportateurs ou d'un, deux ou trois membres importateurs, elle est, si le Conseil en décide ainsi par un vote à la majorité répartie simple, remise aux voix dans les 48 heures ;
- b) Si, à ce deuxième scrutin, la proposition n'obtient encore pas la majorité requise en raison du vote négatif d'un ou deux membres exportateurs ou d'un ou deux membres importateurs, elle est, si le Conseil en décide ainsi par un vote à la majorité répartie simple, remise aux voix dans les 24 heures ;
- c) Si, à ce troisième scrutin, la proposition n'obtient toujours pas la majorité requise en raison du vote négatif émis par un membre exportateur ou par un membre importateur, elle est réputée adoptée ;
- d) Si le Conseil ne remet pas une proposition aux voix, elle est réputée rejetée.

4. Les membres s'engagent à se considérer comme liés par toutes les décisions que le Conseil prend en application des dispositions du présent Accord.

### Article 13. COOPÉRATION AVEC D'AUTRES ORGANISATIONS

1. Le Conseil prend toutes dispositions appropriées pour procéder à des consultations ou coopérer avec l'Organisation des Nations Unies et ses organes, en particulier la Conférence des Nations Unies sur le commerce et le développement, et avec l'Organisation des Nations Unies pour l'alimentation et l'agriculture et les autres institutions spécialisées des Nations Unies et organisations intergouvernementales appropriées.

2. Le Conseil, eu égard au rôle particulier dévolu à la Conférence des Nations Unies sur le commerce et le développement dans le commerce international des produits de base, tient cette organisation, d'une manière appropriée, au courant de ses activités et de ses programmes de travail.

3. Le Conseil peut aussi prendre toutes dispositions appropriées pour entretenir des contacts effectifs avec les organisations internationales de producteurs, de négociants et de fabricants de cacao.

### Article 14. ADMISSION D'OBSERVATEURS

1. Le Conseil peut inviter tout Etat non membre à assister à l'une quelconque de ses réunions en qualité d'observateur.

2. Le Conseil peut aussi inviter l'une quelconque des organisations visées à l'article 13 à assister à l'une quelconque de ses réunions en qualité d'observateur.

### Article 15. COMPOSITION DU COMITÉ EXÉCUTIF

1. Le Comité exécutif se compose de huit membres exportateurs et de huit membres importateurs, sous réserve que, si le nombre des membres exportateurs ou le nombre des membres importateurs de l'Organisation est égal ou inférieur à dix, le Conseil peut, tout en maintenant la parité entre les deux catégories de membres, décider, par un vote spécial, du nombre total des membres du Comité exécutif. Les membres du Comité exécutif sont élus pour chaque année cacaoyère conformément à l'article 16 et sont rééligibles.

2. Chaque membre élu est représenté au Comité exécutif par un représentant et, s'il le désire, par un ou plusieurs suppléants. Il peut en outre adjoindre à son représentant ou à ses suppléants un ou plusieurs conseillers.

3. Le Président et le Vice-Président du Comité exécutif, élus pour chaque année cacaoyère par le Conseil, sont tous deux choisis soit parmi les délégations des membres exportateurs, soit parmi les délégations des membres importateurs. Il y a alternance, par année cacaoyère, entre les deux catégories de membres. En cas d'absence temporaire ou permanente du Président et du Vice-Président, le Comité exécutif peut élire parmi les représentants des membres exportateurs ou parmi les représentants des membres importateurs, selon qu'il convient, de nouveaux titulaires de ces fonctions, temporaires ou permanents suivant le cas. Ni le Président ni aucun autre membre du Bureau qui préside une réunion du Comité exécutif ne peut prendre part au vote. Son suppléant peut exercer les droits de vote du membre qu'il représente.

4. Le Comité exécutif se réunit au siège de l'Organisation, à moins qu'il n'en décide autrement par un vote spécial. Si, sur l'invitation d'un membre, le Comité exécutif se réunit ailleurs qu'au siège de l'Organisation, ce membre prend à sa charge les frais supplémentaires qui en résultent.

### Article 16. ELECTION DU COMITÉ EXÉCUTIF

1. Les membres exportateurs et les membres importateurs du Comité exécutif sont élus au Conseil respectivement par les membres exportateurs et par les membres importateurs. L'élection dans chaque catégorie a lieu selon les dispositions des paragraphes 2 et 3 du présent article.

2. Chaque membre porte sur un seul candidat toutes les voix dont il dispose en vertu de l'article 10. Un membre peut porter sur un autre candidat les voix qu'il est autorisé à utiliser en vertu du paragraphe 2 de l'article 11.

3. Les candidats qui obtiennent le plus grand nombre de voix sont élus.

### Article 17. COMPÉTENCE DU COMITÉ EXÉCUTIF

1. Le Comité exécutif est responsable devant le Conseil et exerce ses fonctions sous la direction générale du Conseil.

2. Le Comité exécutif suit constamment l'évolution du marché et recommande au Conseil les mesures qu'il estime opportunes.

3. Sans préjudice du droit du Conseil d'exercer l'un quelconque de ses pouvoirs, le Conseil peut, par un vote à la majorité répartie simple ou par un vote spécial, selon que la décision du Conseil en la matière exige un vote à la majorité répartie simple ou un vote spécial, déléguer au Comité exécutif l'un quelconque de ses pouvoirs, à l'exception des suivants :

- a) Redistribution des voix conformément à l'article 10 ;
- b) Approbation du budget administratif et fixation des contributions conformément à l'article 23 ;
- c) Révision des prix conformément aux articles 27, 36, 37 ou 38 ;
- d) Révision de l'annexe C conformément au paragraphe 3 de l'article 29 ;
- e) Décision relative aux mesures complémentaires conformément à l'article 40 ;
- f) Dispense d'obligations conformément à l'article 55 ;
- g) Règlement des différends conformément à l'article 58 ;
- h) Suspension de droits conformément au paragraphe 3 de l'article 59 ;
- i) Détermination des conditions d'adhésion conformément à l'article 64 ;
- j) Exclusion d'un membre conformément à l'article 69 ;
- k) Prorogation ou fin du présent Accord conformément à l'article 71 ;
- l) Recommandation d'amendements aux membres conformément à l'article 72.

4. Le Conseil peut à tout moment, par un vote à la majorité répartie simple, révoquer toute délégation de pouvoirs au Comité exécutif.

### Article 18. PROCÉDURE DE VOTE ET DÉCISIONS DU COMITÉ EXÉCUTIF

1. Chaque membre du Comité exécutif est autorisé à utiliser, pour le vote, le nombre de voix qui lui est attribué aux termes de l'article 16, et aucun membre du Comité exécutif ne peut diviser ses voix.

2. Sans préjudice des dispositions du paragraphe 1 du présent article et par notification écrite adressée au Président, tout membre exportateur ou tout membre importateur qui n'est pas membre du Comité exécutif et qui n'a pas porté ses voix, conformément au paragraphe 2 de l'article 16, sur l'un quelconque des membres élus peut autoriser tout membre exportateur ou tout membre importateur, selon le cas, du Comité exécutif à représenter ses intérêts et à utiliser ses voix au Comité exécutif.

3. Pendant une année cacaoyère quelconque, un membre peut, après consultation avec le membre du Comité exécutif pour lequel il a voté conformément à l'article 16, retirer ses voix à ce membre. Les voix ainsi retirées peuvent être alors attribuées à un autre membre du Comité exécutif, mais ne peuvent lui être retirées pendant le reste de cette année cacaoyère. Le membre du Comité exécutif auquel les voix ont été retirées conserve néanmoins son siège au Comité exécutif pendant le reste de cette année cacaoyère. Toute décision prise en application des dispositions du présent paragraphe devient effective après que le Président en a été informé par écrit.

4. Toute décision prise par le Comité exécutif exige la même majorité que si elle était prise par le Conseil.

5. Tout membre a le droit d'en appeler au Conseil de toute décision du Comité exécutif. Le Conseil, dans son règlement intérieur, prescrit les conditions auxquelles cet appel peut être fait.

#### *Article 19. QUORUM AUX RÉUNIONS DU CONSEIL ET DU COMITÉ EXÉCUTIF*

1. Le quorum exigé pour la réunion d'ouverture d'une session du Conseil est constitué par la présence de la majorité des membres exportateurs et de la majorité des membres importateurs, sous réserve que les membres de chaque catégorie ainsi présents détiennent au moins les deux tiers du total des voix des membres appartenant à cette catégorie.

2. Si le quorum prévu au paragraphe 1 du présent article n'est pas atteint le jour fixé pour la réunion d'ouverture de la session ni le lendemain, le quorum, à partir du troisième jour et pendant le reste de la session, est réputé constitué par la présence de la majorité des membres exportateurs et de la majorité des membres importateurs, sous réserve que les membres de chaque catégorie ainsi présents détiennent la majorité simple du total des voix des membres appartenant à cette catégorie.

3. Le quorum exigé pour les réunions qui suivent la réunion d'ouverture d'une session conformément au paragraphe 1 du présent article est celui qui est prescrit au paragraphe 2 du présent article.

4. Tout membre représenté conformément au paragraphe 2 de l'article 11 est considéré comme présent.

5. Le quorum exigé pour toute réunion du Comité exécutif est fixé par le Conseil dans le règlement intérieur du Comité exécutif.

#### *Article 20. LE PERSONNEL DE L'ORGANISATION*

1. Le Conseil, après avoir consulté le Comité exécutif, nomme le Directeur exécutif par un vote spécial. Il fixe les conditions d'engagement du Directeur exécutif en tenant compte de celles des fonctionnaires homologues d'organisations intergouvernementales similaires.

2. Le Directeur exécutif est le plus haut fonctionnaire de l'Organisation; il est responsable devant le Conseil de l'administration et du fonctionnement du présent Accord conformément aux décisions du Conseil.

3. Le Conseil, après avoir consulté le Comité exécutif, nomme le Directeur du stock régulateur par un vote spécial. Les conditions d'engagement du Directeur du stock régulateur sont arrêtées par le Conseil.



4. Le Directeur du stock régulateur est responsable devant le Conseil de l'accomplissement des fonctions que le présent Accord lui confère, ainsi que de toutes autres fonctions que le Conseil peut déterminer. La responsabilité qui lui incombe dans l'accomplissement de ces fonctions est exercée en consultation avec le Directeur exécutif.

5. Sans préjudice des dispositions du paragraphe 4, le personnel de l'Organisation est responsable devant le Directeur exécutif, lequel, de son côté, est responsable devant le Conseil.

6. Le Directeur exécutif nomme le personnel conformément au règlement arrêté par le Conseil. Pour arrêter ce règlement, le Conseil tient compte de ceux qui s'appliquent au personnel d'organisations intergouvernementales similaires. Les fonctionnaires sont, dans la mesure du possible, choisis parmi les ressortissants des membres exportateurs et des membres importateurs.

7. Ni le Directeur exécutif ni le Directeur du stock régulateur ni les autres membres du personnel ne doivent avoir d'intérêt financier dans l'industrie, le commerce, le transport ou la publicité du cacao.

8. Dans l'accomplissement de leurs devoirs, le Directeur exécutif, le Directeur du stock régulateur et les autres membres du personnel ne sollicitent ni n'acceptent d'instruction d'aucun membre, ni d'aucune autorité extérieure à l'Organisation. Ils s'abstiennent de tout acte incompatible avec leur situation de fonctionnaires internationaux responsables seulement envers l'Organisation. Chaque membre s'engage à respecter le caractère exclusivement international des fonctions du Directeur exécutif, du Directeur du stock régulateur et du personnel, et à ne pas chercher à les influencer dans l'exercice de leurs fonctions.

9. Le Directeur exécutif, le Directeur du stock régulateur ou les autres membres du personnel de l'Organisation ne doivent divulguer aucune information concernant le fonctionnement ou l'administration du présent Accord, sauf si le Conseil les y autorise ou si le bon exercice de leurs fonctions au titre du présent Accord l'exige.

## CHAPITRE V. PRIVILÈGES ET IMMUNITÉS

### Article 21. PRIVILÈGES ET IMMUNITÉS

1. L'Organisation a la personnalité juridique. Elle a en particulier la capacité de contracter, d'acquérir et de céder des biens meubles et immeubles et d'ester en justice.

2. Le statut, les privilèges et les immunités de l'Organisation, de son Directeur exécutif, de son personnel et de ses experts, ainsi que des représentants des membres qui se trouvent sur le territoire du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord pour exercer leurs fonctions, continuent d'être régis par l'Accord relatif au siège conclu à Londres, le 26 mars 1975, entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord (dénommé ci-après « le Gouvernement hôte ») et l'Organisation internationale du cacao<sup>1</sup>.

3. L'Accord relatif au siège mentionné au paragraphe 2 du présent article est indépendant du présent Accord. Il prend cependant fin :

a) Par consentement mutuel du Gouvernement hôte et de l'Organisation ;

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 990, p. 141.

- b) Si le siège de l'Organisation est transféré hors du territoire du Gouvernement hôte; ou
- c) Si l'Organisation cesse d'exister.

4. L'Organisation peut conclure avec un ou plusieurs autres membres des accords, qui doivent être approuvés par le Conseil, touchant les privilèges et immunités qui peuvent être nécessaires à la bonne application du présent Accord.

## CHAPITRE VI. DISPOSITIONS FINANCIÈRES

### Article 22. DISPOSITIONS FINANCIÈRES

1. Il est tenu deux comptes—le compte administratif et le compte du stock régulateur—aux fins de l'administration et du fonctionnement du présent Accord.

2. Les dépenses requises pour l'administration et le fonctionnement du présent Accord, à l'exclusion de celles qui découlent du fonctionnement et de la conservation du stock régulateur institué conformément à l'article 30, sont imputées au compte administratif et sont couvertes par les contributions annuelles des membres fixées comme il est indiqué à l'article 23. Toutefois, si un membre demande des services particuliers, le Conseil peut lui en réclamer le paiement.

3. Toute dépense qui découle du fonctionnement et de la conservation du stock régulateur aux termes de l'article 33 est imputée au compte du stock régulateur. Le Conseil décide si une dépense autre que celles qui sont spécifiées à l'article 33 est imputable au compte du stock régulateur.

4. L'exercice budgétaire de l'Organisation coïncide avec l'année cacaoyère.

5. Les dépenses des délégations au Conseil, au Comité exécutif et à tout autre comité du Conseil ou du Comité exécutif sont à la charge des membres intéressés.

### Article 23. ADOPTION DU BUDGET ADMINISTRATIF ET FIXATION DES CONTRIBUTIONS

1. Pendant le deuxième semestre de chaque exercice budgétaire, le Conseil adopte le budget administratif de l'Organisation pour l'exercice suivant et fixe la contribution de chaque membre à ce budget.

2. Pour chaque exercice, la contribution de chaque membre est proportionnelle au rapport qui existe, au moment de l'adoption du budget administratif de cet exercice, entre le nombre de voix de ce membre et le nombre de voix de l'ensemble des membres. Pour la fixation des contributions, les voix de chaque membre sont comptées sans prendre en considération la suspension éventuelle des droits de vote d'un membre ni la nouvelle répartition des voix qui en résulte.

3. Le Conseil fixe la contribution initiale de tout membre qui entre dans l'Organisation après l'entrée en vigueur du présent Accord en fonction du nombre des voix qui lui sont attribuées et de la fraction non écoulée de l'exercice en cours; toutefois, les contributions assignées aux autres membres pour l'exercice en cours restent inchangées.

4. Si le présent Accord entre en vigueur avant le début du premier exercice complet, le Conseil, à sa première session, adopte un budget administratif pour la période allant jusqu'au début de ce premier exercice complet.

#### *Article 24. VERSEMENT DES CONTRIBUTIONS AU BUDGET ADMINISTRATIF*

1. Les contributions au budget administratif de chaque exercice budgétaire sont payables en monnaies librement convertibles, ne sont pas assujetties à des restrictions en matière de change et sont exigibles dès le premier jour de l'exercice. Les contributions des membres pour l'exercice au cours duquel ils deviennent membres de l'Organisation sont exigibles à la date où ils deviennent membres.

2. Les contributions au budget administratif adopté en vertu du paragraphe 4 de l'article 23 sont exigibles dans les trois mois qui suivent la date à laquelle elles ont été fixées.

3. Si, à la fin des cinq premiers mois de l'exercice ou, dans le cas d'un nouveau membre, cinq mois après que le Conseil a fixé sa quote-part, un membre n'a pas versé intégralement sa contribution au budget administratif, le Directeur exécutif lui demande d'en effectuer le paiement le plus tôt possible. Si, à l'expiration d'un délai de deux mois à compter de la date de la demande du Directeur exécutif, le membre en question n'a toujours pas versé sa contribution, ses droits de vote au Conseil et au Comité exécutif sont suspendus jusqu'au versement intégral de la contribution.

4. Un membre dont les droits de vote ont été suspendus conformément au paragraphe 3 du présent article ne peut être privé d'aucun autre de ses droits ni dispensé d'aucune des obligations que le présent Accord lui impose, à moins que le Conseil, par un vote spécial, n'en décide autrement. Il reste tenu de verser sa contribution et de faire face à toutes les autres obligations financières découlant du présent Accord.

#### *Article 25. VÉRIFICATION ET PUBLICATION DES COMPTES*

1. Aussitôt que possible, mais pas plus de six mois après la clôture de chaque exercice budgétaire, le relevé des comptes de l'Organisation pour cet exercice et le bilan à la clôture dudit exercice, au titre de chacun des comptes mentionnés au paragraphe 1 de l'article 22, sont vérifiés. La vérification est faite par un vérificateur indépendant de compétence reconnue, en collaboration avec deux vérificateurs qualifiés des gouvernements membres, dont l'un représente les membres exportateurs et l'autre les membres importateurs et qui sont élus par le Conseil pour chaque exercice. Les vérificateurs des gouvernements membres ne sont pas rémunérés par l'Organisation.

2. Les conditions d'engagement du vérificateur indépendant de compétence reconnue, ainsi que les intentions et les buts de la vérification, sont énoncés dans le règlement financier de l'Organisation. Le relevé des comptes et le bilan vérifiés de l'Organisation sont soumis au Conseil pour approbation à sa session ordinaire suivante.

3. Il est publié un résumé des comptes et du bilan ainsi vérifiés.

## CHAPITRE VII. PRIX, STOCK RÉGULATEUR ET MESURES COMPLÉMENTAIRES

### *Article 26. PRIX QUOTIDIEN ET PRIX INDICATEUR*

1. Aux fins du présent Accord, le prix du cacao en fèves est déterminé par rapport à un prix quotidien et à un prix indicateur.

2. Le prix quotidien est, sous réserve des dispositions du paragraphe 4 du présent article, la moyenne calculée quotidiennement des cours du cacao en fèves des trois mois actifs à terme les plus rapprochés à la Bourse du cacao de New York à midi et au Marché à terme du cacao de Londres à la clôture. Les cours de Londres sont convertis en cents des Etats-Unis la livre au moyen du taux de change du jour à six mois de terme établi à Londres à la clôture. Le Conseil décide du mode de calcul à utiliser quand seuls les cours sur l'un de ces deux marchés du cacao sont disponibles ou que le marché des changes de Londres est fermé. Le passage à la période de trois mois suivante s'effectue le quinze du mois qui précède immédiatement le mois actif le plus rapproché où les contrats viennent à échéance.

3. Le prix indicateur est la moyenne des prix quotidiens établie sur une période de cinq jours de bourse consécutifs. Quand il est question dans le présent Accord du prix indicateur égal, inférieur ou supérieur à un chiffre quelconque, il faut entendre que la moyenne des prix quotidiens des cinq jours de bourse consécutifs précédents a été égale, inférieure ou supérieure à ce chiffre. Le Conseil adopte des règles pour l'application des dispositions du présent paragraphe.

4. Le Conseil peut, par un vote spécial, décider d'utiliser, pour déterminer le prix quotidien et le prix indicateur, tous autres modes de calcul qu'il estime plus satisfaisants que ceux qui sont indiqués aux paragraphes 2 et 3 du présent article.

### *Article 27. PRIX*

1. Aux fins du présent Accord, il est fixé : un prix minimal de 100 cents des Etats-Unis la livre, un prix maximal de 160 cents des Etats-Unis la livre, un prix d'intervention inférieur de 110 cents des Etats-Unis la livre et un prix d'intervention supérieur de 150 cents des Etats-Unis la livre.

2. a) Chaque année cacaoyère, à sa deuxième session ordinaire, le Conseil revoit et peut, par un vote spécial, réviser les prix fixés au paragraphe 1 du présent article.

b) En effectuant ce réexamen, le Conseil prend en considération la tendance des prix du cacao, de la consommation, de la production et des stocks de cacao, l'influence de l'évolution de la situation économique mondiale ou du système monétaire mondial sur les cours du cacao, ainsi que tout autre facteur qui pourrait influencer sur la réalisation des objectifs définis dans le présent Accord. Le Directeur exécutif fournit les données nécessaires à l'examen approprié des éléments ci-dessus.

3. a) Si le stock régulateur a effectué des achats nets supérieurs à 100 000 tonnes au cours d'une période quelconque ne dépassant pas 12 mois consécutifs à compter de la date d'entrée en vigueur du présent Accord ou, au cas où les prix auraient été révisés, à compter de la date de leur dernière révision, le Conseil se réunit en session extraordinaire dans les 10 jours ouvrables. A moins que le

Conseil n'en décide autrement par un vote spécial, les prix d'intervention sont alors réduits de 4 cents des Etats-Unis la livre.

b) Si par la suite le stock régulateur effectue des achats supplémentaires nets supérieurs à 75 000 tonnes au cours d'une période quelconque ne dépassant pas 12 mois consécutifs, le Conseil se réunit en session extraordinaire dans les 10 jours ouvrables. A moins que le Conseil n'en décide autrement par un vote spécial, les prix d'intervention sont réduits de 4 cents des Etats-Unis la livre.

4. a) Si le stock régulateur a effectué des ventes nettes supérieures à 100 000 tonnes au cours d'une période quelconque ne dépassant pas 12 mois consécutifs à compter de la date d'entrée en vigueur du présent Accord ou, au cas où les prix auraient été révisés, à compter de la date de leur dernière révision, le Conseil se réunit en session extraordinaire dans les 10 jours ouvrables. A moins que le Conseil n'en décide autrement par un vote spécial, les prix d'intervention sont alors augmentés de 4 cents des Etats-Unis la livre.

b) Si par la suite le stock régulateur effectue des ventes supplémentaires nettes supérieures à 75 000 tonnes au cours d'une période quelconque ne dépassant pas 12 mois consécutifs, le Conseil se réunit en session extraordinaire dans les 10 jours ouvrables. A moins que le Conseil n'en décide autrement par un vote spécial, les prix d'intervention sont augmentés de 4 cents des Etats-Unis la livre.

c) Si la quantité de cacao détenue par le stock régulateur est telle que les dispositions des alinéas a et b ci-dessus ne peuvent entrer en jeu, il est procédé comme suit: si le jour de l'ouverture d'une session ordinaire quelconque du Conseil le prix indicateur se trouve au niveau ou au-dessus du prix d'intervention supérieur et s'y est maintenu en valeur moyenne pendant 60 jours de bourse consécutifs, les prix d'intervention sont augmentés de 4 cents des Etats-Unis la livre, à moins que le Conseil n'en décide autrement par un vote spécial.

5. Il ne peut y avoir plus de deux révisions consécutives des prix dans le même sens, au titre du paragraphe 3 ou du paragraphe 4 du présent article, au cours des trois premières années suivant l'entrée en vigueur du présent Accord.

6. Dans des circonstances exceptionnelles, telles que celles dont il est question à l'article 38, le Conseil revoit et peut, par un vote spécial, réviser les prix fixés au paragraphe 1 du présent article. En effectuant ce réexamen, le Conseil prend également en considération les éléments mentionnés à l'alinéa b du paragraphe 2 du présent article.

7. Les dispositions de l'article 72 ne sont pas applicables à la révision des prix opérée en vertu du présent article.

#### Article 28. COEFFICIENTS DE CONVERSION

1. Aux fins de déterminer l'équivalent en fèves des produits dérivés du cacao, les coefficients de conversion sont les suivants: beurre de cacao: 1,33; pâte débeurrée et poudre de cacao: 1,18; pâte de cacao et amandes décortiquées: 1,25. Le Conseil peut décider, s'il y a lieu, que d'autres produits contenant du cacao sont des produits dérivés du cacao. Les coefficients de conversion applicables aux produits dérivés du cacao autres que ceux pour lesquels des coefficients de conversion sont indiqués dans le présent paragraphe sont fixés par le Conseil.

2. Le Conseil peut, par un vote spécial, réviser les coefficients de conversion prévus au paragraphe 1 du présent article.

*Article 29. CACAO FIN (« FINE » OU « FLAVOUR »)*

1. Nonobstant l'article 35, les dispositions du présent Accord en matière de contributions destinées au financement du stock régulateur ne s'appliquent pas au cacao fin (*fine* ou *flavour*) de tout membre exportateur figurant au paragraphe 1 de l'annexe C dont la production consiste exclusivement en cacao fin (*fine* ou *flavour*).

2. La paragraphe 1 du présent article s'applique également dans le cas de tout membre exportateur figurant au paragraphe 2 de l'annexe C dont une partie de la production consiste en cacao fin (*fine* ou *flavour*), à concurrence du pourcentage de sa production qui est indiqué au paragraphe 2 de l'annexe C. Les dispositions du présent Accord relatives aux contributions destinées à financer le stock régulateur et les autres limitations prévues dans le présent Accord s'appliquent au pourcentage restant.

3. Le Conseil peut, par un vote spécial, réviser l'annexe C.

4. Si le Conseil constate que la production ou les exportations des pays figurant dans l'annexe C ont fortement augmenté, il prend les mesures voulues pour faire en sorte que les dispositions du présent Accord ne soient pas appliquées abusivement ou sciemment méconnues.

5. Chaque membre s'engage à exiger la présentation d'un document de contrôle agréé par le Conseil avant d'autoriser l'exportation de cacao fin (*fine* ou *flavour*) de son territoire. Chaque membre s'engage à exiger la présentation d'un document de contrôle agréé par le Conseil avant d'autoriser l'importation de cacao fin (*fine* ou *flavour*) sur son territoire. Le Conseil peut, par un vote spécial, suspendre en totalité ou en partie les dispositions du présent paragraphe.

*Article 30. INSTITUTION DU STOCK RÉGULATEUR*

1. Il est institué un stock régulateur d'une capacité de 250 000 tonnes d'équivalent fèves de cacao. Si, au titre des dispositions de l'article 71, le Conseil décide de proroger de deux ans le présent Accord, la capacité du stock régulateur peut être augmentée par un vote spécial du Conseil, à condition que cette augmentation n'excède pas au total 100 000 tonnes d'équivalent fèves de cacao.

2. Le Directeur du stock régulateur achète et conserve en stock du cacao en fèves, mais il peut aussi, dans des conditions qui seront déterminées par le Conseil, acheter et conserver en stock de la pâte de cacao jusqu'à concurrence de 10 000 tonnes. Au cas où les transactions commerciales sur la pâte de cacao ou son stockage poseraient des problèmes, le Conseil suspend l'application des dispositions du présent paragraphe et les examine plus avant à sa session ordinaire suivante.

3. Le Directeur, suivant les règles établies par le Conseil, est responsable du fonctionnement du stock régulateur ainsi que de l'achat de cacao, de la vente et de la conservation en bon état des stocks de cacao et, sans s'exposer aux risques du marché, du renouvellement des lots de cacao conformément aux dispositions pertinentes du présent Accord.

*Article 31. FINANCEMENT DU STOCK RÉGULATEUR*

1. Pour financer ses opérations, le compte du stock régulateur est alimenté régulièrement par des versements correspondant aux contributions perçues sur le cacao conformément aux dispositions de l'article 35.

2. Le Directeur du stock régulateur tient le Directeur exécutif et le Conseil au courant de la situation financière du stock régulateur :

- a) Si la situation financière du stock régulateur ne permet pas ou semble ne pas devoir permettre d'en financer les opérations, le Directeur du stock régulateur en informe le Directeur exécutif. Le Directeur exécutif convoque une session extraordinaire du Conseil dans les 14 jours, à moins qu'il ne soit prévu par ailleurs que le Conseil se réunira dans les 30 jours. Le Conseil peut autoriser le Directeur du stock régulateur à emprunter, à des conditions commerciales, des fonds en monnaie librement convertible à des sources appropriées. Le Directeur du stock régulateur peut, en garantie de ces emprunts, émettre des récépissés d'entrepôt sur le cacao détenu par le stock régulateur. Les emprunts ainsi contractés sont remboursés sur le produit des contributions et de la vente de cacao par le stock régulateur et, éventuellement, sur les revenus divers du stock régulateur. Les membres ne sont pas individuellement responsables du remboursement de ces emprunts.
- b) Dans un délai d'environ 12 mois après l'entrée en vigueur du présent Accord, le Conseil adopte, par un vote spécial, des recommandations à l'intention des membres concernant les dispositions à prendre éventuellement pour s'assurer les ressources financières supplémentaires qui seraient nécessaires indépendamment de celles que prévoit l'alinéa a ci-dessus. Ces recommandations tiennent compte des limitations liées aux procédures constitutionnelles et/ou législatives des membres.

*Article 32. RELATIONS AVEC LE FONDS COMMUN  
POUR LES PRODUITS DE BASE*

Lorsque le Fonds commun pour les produits de base commencera à fonctionner, le Conseil sera habilité à négocier les modalités d'association avec celui-ci et, sur décision adoptée par un vote spécial, à mettre en oeuvre les mesures nécessaires en vue de cette association, conformément aux principes qui le régissent, afin d'utiliser pleinement les possibilités financières offertes par le Fonds.

*Article 33. DÉPENSES DE FONCTIONNEMENT ET DE CONSERVATION  
DU STOCK RÉGULATEUR*

Les dépenses de fonctionnement et de conservation du stock régulateur, y compris :

- a) La rémunération du Directeur du stock régulateur et des membres du personnel qui gèrent et assurent la conservation du stock régulateur, les dépenses que l'Organisation fait pour administrer et contrôler le recouvrement des contributions et les intérêts ou le remboursement des sommes empruntées par le Conseil, et
- b) Les autres dépenses, telles que les frais de transport et d'assurance à partir du point de livraison f.o.b. jusqu'au lieu d'entreposage du stock régulateur, l'entreposage, y compris la fumigation, les frais de manutention, d'assurance, de gestion et d'inspection et toutes dépenses engagées pour le renouvellement des lots de cacao afin d'en assurer la conservation et d'en maintenir la valeur, sont couvertes par la source ordinaire de revenu provenant des contributions visées à l'article 35, par des emprunts ou par le produit des reventes.

**Article 34. PLACEMENT DES FONDS EN EXCÉDENT DU STOCK RÉGULATEUR**

1. Une partie des fonds du stock régulateur qui sont temporairement en excédent du montant requis pour en financer les opérations peut être déposée de manière appropriée dans des pays membres importateurs et exportateurs, conformément aux règles que le Conseil établit.

2. Ces règles tiennent compte notamment de la liquidité nécessaire au fonctionnement intégral du stock régulateur et de l'intérêt qu'il y a à préserver la valeur réelle des fonds.

**Article 35. CONTRIBUTIONS AU FINANCEMENT DU STOCK RÉGULATEUR**

1. La contribution perçue sur le cacao, soit lors de sa première exportation par un membre, soit lors de sa première importation par un membre, est de 1 cent des Etats-Unis par livre de cacao en fèves, et elle est fixée proportionnellement pour les produits dérivés du cacao conformément à l'article 28. En tout état de cause, la contribution n'est perçue qu'une fois. A cette fin, les importations de cacao effectuées par un membre en provenance d'un non-membre sont réputées originaires de ce non-membre, à moins qu'il ne soit établi de manière probante que ce cacao était originaire d'un membre. Le Conseil réexamine chaque année la contribution au stock régulateur et, nonobstant les dispositions de la première phrase du présent paragraphe, peut, par un vote spécial, déterminer un taux différent de contribution ou décider de suspendre la contribution, compte tenu des ressources et engagements financiers de l'Organisation concernant le stock régulateur.

2. Les certificats de contribution sont délivrés par le Conseil conformément aux règles qu'il a fixées. Ces règles tiennent compte des intérêts du commerce du cacao et régissent notamment le recours éventuel à des agents et le versement des contributions dans un délai donné.

3. Les contributions perçues conformément aux dispositions du présent article sont payables en monnaies librement convertibles et ne sont pas assujetties au contrôle des changes.

4. Aucune disposition du présent article ne porte atteinte au droit de tout acheteur et de tout vendeur de fixer d'un commun accord les conditions de paiement des livraisons de cacao.

**Article 36. ACHATS DU STOCK RÉGULATEUR**

1. Quand le prix indicateur se trouve au-dessus du prix d'intervention inférieur, le Directeur du stock régulateur n'achète de cacao que dans la mesure où il est nécessaire de renouveler du cacao se trouvant déjà dans le stock régulateur, afin de préserver la qualité. Le Directeur du stock régulateur présente le programme de renouvellement au Conseil pour approbation.

2. Quand le prix indicateur se trouve au niveau ou au-dessous du prix d'intervention inférieur, le Directeur du stock régulateur achète, conformément aux règles fixées par le Conseil, les quantités de cacao nécessaires pour faire remonter le prix indicateur au-dessus du prix d'intervention inférieur.

3. Si, 20 jours de bourse après le commencement des achats effectués en application du paragraphe 2 du présent article, le prix indicateur n'est pas revenu au-dessus du prix d'intervention inférieur, le Conseil se réunit en session extraordinaire pour examiner les opérations du stock régulateur et donner de



nouvelles instructions au Directeur du stock régulateur quant aux mesures à prendre pour que le prix indicateur remonte effectivement au-dessus du prix d'intervention inférieur.

4. Quand le Directeur du stock régulateur a effectué des achats nets de cacao jusqu'à concurrence de 80 pour cent de la capacité maximale du stock régulateur, le Conseil se réunit en session extraordinaire dans les 10 jours ouvrables pour examiner la situation du marché et décider, par un vote spécial, des mesures correctives appropriées; ces mesures peuvent comprendre éventuellement une révision en baisse des prix, prenant effet à compter du moment où les achats de cacao pour le compte du stock régulateur atteignent 250 000 tonnes.

5. Le Directeur du stock régulateur peut acheter sur les marchés d'origine et sur les marchés de seconde main. Ce faisant, il donne la priorité aux vendeurs des pays membres exportateurs.

6. Le Directeur du stock régulateur achète uniquement du cacao de qualités commerciales courantes reconnues et en quantités d'au moins 100 tonnes. Ce cacao est la propriété de l'Organisation et il est sous son contrôle.

7. Le Directeur du stock régulateur achète du cacao aux prix courants du marché, conformément aux règles établies par le Conseil.

8. Le Directeur du stock régulateur tient les registres propres à lui permettre de s'acquitter des fonctions que le présent Accord lui confère.

9. Le stock régulateur est entreposé en des endroits choisis pour faciliter la livraison immédiate de cacao en entrepôt aux acheteurs visés au paragraphe 6 de l'article 37.

#### *Article 37. VENTES DU STOCK RÉGULATEUR*

1. Quand le prix indicateur se trouve au-dessous du prix d'intervention supérieur, le Directeur du stock régulateur ne vend de cacao que dans la mesure où il est nécessaire de renouveler du cacao se trouvant déjà dans le stock régulateur, afin de préserver la qualité. Le Directeur du stock régulateur présente le programme de renouvellement au Conseil pour approbation.

2. Quand le prix indicateur se trouve au niveau ou au-dessus du prix d'intervention supérieur, le Directeur du stock régulateur vend, conformément aux règles fixées par le Conseil, les quantités de cacao nécessaires pour faire revenir le prix indicateur au-dessous du prix d'intervention supérieur.

3. Si, 20 jours de bourse après le commencement des ventes effectuées en application du paragraphe 2 du présent article, le prix indicateur n'est pas revenu au-dessous du prix d'intervention supérieur, le Conseil se réunit en session extraordinaire pour examiner les opérations du stock régulateur et donner de nouvelles instructions au Directeur du stock régulateur quant aux mesures à prendre pour que le prix indicateur revienne effectivement au-dessous du prix d'intervention supérieur.

4. Quand le Directeur du stock régulateur a vendu tous les approvisionnements de cacao dont il disposait, le Conseil se réunit en session extraordinaire dans les 10 jours ouvrables pour examiner la situation du marché et décider, par un vote spécial, des mesures correctives appropriées; ces mesures peuvent comprendre éventuellement une révision en hausse des prix.

5. Le Directeur du stock régulateur vend le cacao aux prix courants du marché.

6. Quand il procède à des ventes en application des paragraphes 2 et 3 du présent article, le Directeur du stock régulateur, conformément aux règles établies par le Conseil, vend, par les circuits commerciaux normaux, à des entreprises et organisations situées dans des pays membres, mais surtout dans des pays membres importateurs, qui font le commerce du cacao ou s'occupent de sa transformation.

#### *Article 38. MODIFICATION DES TAUX DE CHANGE DES MONNAIES*

1. Le Directeur exécutif convoque une session extraordinaire du Conseil soit de sa propre initiative, soit à la demande de membres conformément au paragraphe 2 de l'article 9, si les conditions sur les marchés des changes sont de nature à avoir des incidences importantes sur les dispositions du présent Accord relatives aux prix. Les sessions extraordinaires du Conseil convoquées en application du présent paragraphe se tiennent dans un délai de quatre jours ouvrables.

2. Après avoir convoqué cette session extraordinaire et en attendant ses conclusions, le Directeur exécutif et le Directeur du stock régulateur peuvent prendre le minimum de mesures intérimaires qu'ils jugent nécessaires pour éviter que le fonctionnement effectif du présent Accord ne soit gravement désorganisé par suite des conditions sur les marchés des changes. Ils peuvent, en particulier, après consultation avec le Président du Conseil, limiter temporairement ou suspendre les opérations du stock régulateur.

3. Après avoir examiné la situation, y compris les mesures intérimaires que le Directeur exécutif et le Directeur du stock régulateur ont pu prendre et les conséquences que les conditions susmentionnées sur les marchés des changes peuvent entraîner pour l'application effective du présent Accord, le Conseil peut, par un vote spécial, prendre toutes mesures correctives nécessaires.

#### *Article 39. LIQUIDATION DU STOCK RÉGULATEUR*

1. Si le présent Accord doit être remplacé par un nouvel accord comportant des dispositions relatives au stock régulateur, le Conseil prend les mesures qu'il juge appropriées pour que le stock régulateur continue de fonctionner.

2. Si le présent Accord prend fin sans être remplacé par un nouvel accord comportant des dispositions relatives au stock régulateur, les dispositions suivantes sont applicables:

- a) Il n'est pas conclu de nouveaux contrats pour l'achat de cacao destiné au stock régulateur. Le Directeur du stock régulateur, eu égard aux conditions courantes du marché, écoule le stock régulateur conformément aux règles que le Conseil a établies, par un vote spécial, lors de l'entrée en vigueur du présent Accord, à moins que, avant la fin du présent Accord, le Conseil ne révise ces règles par un vote spécial. Le Directeur du stock régulateur conserve le droit de vendre du cacao à tout moment pendant la liquidation pour en couvrir les frais;
- b) Le produit de la vente et les sommes restant inscrites au compte du stock régulateur servent à régler, dans l'ordre:
  - i) Les frais de liquidation;

- ii) Tout montant restant dû, majoré des intérêts, au titre de tout emprunt contracté par l'Organisation ou en son nom à l'intention du stock régulateur;
- c) Quand les paiements visés à l'alinéa *b* ci-dessus ont été effectués, le solde éventuel est versé aux membres exportateurs concernés, au prorata des exportations de chacun d'eux sur lesquelles la contribution a été perçue, étant entendu toutefois que la part des sommes correspondant aux contributions perçues sur les importations en vertu du présent Accord par rapport aux autres fonds est calculée et répartie conformément aux règles établies par le Conseil.

**Article 40. MESURES COMPLÉMENTAIRES POUR DÉFENDRE  
LES PRIX MINIMAL ET MAXIMAL**

1. Dans le cas où le stock régulateur institué dans le cadre du présent Accord, après la pleine utilisation de sa capacité initiale de 250 000 tonnes, se révèle insuffisant pour maintenir le prix du cacao en fèves entre le prix minimal et le prix maximal prévus dans le présent Accord, le Conseil peut, par un vote spécial, décider de mesures complémentaires.

2. Le Conseil fixe des règles en vue de l'application des mesures complémentaires visées au paragraphe 1 du présent article.

**Article 41. CONSULTATION ET COOPÉRATION DANS L'ÉCONOMIE DU CACAO**

1. Le Conseil encourage les membres à prendre l'avis d'experts des questions relatives au cacao.

2. Dans l'exécution des obligations que le présent Accord leur impose, les membres mènent leurs activités de manière à respecter les circuits commerciaux établis et tiennent dûment compte des intérêts légitimes de tous les secteurs de l'économie du cacao.

3. Les membres n'interviennent pas dans l'arbitrage des différends commerciaux entre acheteurs et vendeurs de cacao si des contrats ne peuvent être exécutés en raison de règlements établis aux fins de l'application du présent Accord, et ils n'opposent pas d'entraves à la conclusion des procédures arbitrales. Le fait que les membres sont tenus de se conformer aux dispositions du présent Accord n'est pas accepté, en pareils cas, comme motif de non-exécution d'un contrat ou comme défense.

**CHAPITRE VIII. AVIS D'IMPORTATIONS ET D'EXPORTATIONS  
ET MESURES DE CONTRÔLE**

**Article 42. AVIS D'IMPORTATIONS ET D'EXPORTATIONS**

1. Le Directeur exécutif, conformément aux règles que le Conseil établit, tient un registre des importations et des exportations des membres.

2. A cette fin, chaque membre avise le Directeur exécutif, à tels intervalles que le Conseil peut fixer, du volume total de ses exportations de cacao par pays de destination et du volume total de ses importations de cacao par pays d'origine, en y joignant tous autres renseignements que le Conseil peut demander.

**Article 43. MESURES DE CONTRÔLE**

1. Chaque membre qui exporte du cacao exige la présentation d'un document de contrôle agréé par le Conseil et, le cas échéant, d'un certificat de

contribution valide, avant d'autoriser l'expédition de cacao de son territoire douanier. Chaque membre qui importe du cacao exige la présentation d'un document de contrôle agréé par le Conseil et, le cas échéant, d'un certificat de contribution valide, avant d'autoriser toute importation, sur son territoire douanier, de cacao en provenance d'un membre ou d'un non-membre.

2. Il n'est pas exigé de certificat de contribution pour le cacao exporté par des pays membres exportateurs à des fins humanitaires ou à d'autres fins non commerciales dans la mesure où justification en est apportée au Conseil. Le Conseil fait le nécessaire pour délivrer les documents de contrôle appropriés relatifs à ces expéditions.

3. Le Conseil, par un vote spécial, fixe les règles qu'il juge nécessaires en ce qui concerne les certificats de contribution et autres documents de contrôle agréés par lui.

4. Pour le cacao fin (*fine* ou *flavour*), le Conseil fixe les règles qu'il juge nécessaires en ce qui concerne la simplification de la procédure relative aux documents de contrôle agréés par le Conseil, en tenant compte de toutes les données pertinentes.

5. Le Conseil peut, par un vote spécial, suspendre la totalité ou une partie des dispositions du présent article.

## CHAPITRE IX. OFFRE ET DEMANDE

### Article 44. COOPÉRATION ENTRE LES MEMBRES

1. Les membres reconnaissent qu'il importe de développer le plus possible l'économie du cacao et, par conséquent, de coordonner leurs efforts pour encourager l'accroissement dynamique de la production et de la consommation afin d'assurer le meilleur équilibre entre l'offre et la demande. Ils coopèrent pleinement avec le Conseil pour atteindre ces objectifs.

2. Le Conseil identifie les obstacles au développement harmonieux et à l'expansion dynamique de l'économie du cacao et recherche les mesures mutuellement acceptables qui pourraient être prises dans la pratique pour surmonter ces obstacles. Les membres s'efforcent de mettre en œuvre les mesures élaborées et recommandées par le Conseil.

3. L'Organisation rassemble et tient à jour les informations disponibles qui sont nécessaires pour déterminer, de la manière la plus fiable possible, la capacité mondiale actuelle et potentielle de production et de consommation. Les membres coopèrent pleinement avec l'Organisation dans la préparation de ces études.

### Article 45. PRODUCTION ET STOCKS

1. Chaque membre exportateur peut établir un plan d'ajustement de sa production de manière que l'objectif énoncé à l'article 44 puisse être atteint. Chaque membre exportateur intéressé est responsable de la politique et des méthodes qu'il applique pour atteindre cet objectif et s'efforce d'informer le Conseil de ces mesures aussi régulièrement que possible.

2. Sur la base d'un rapport détaillé présenté par le Directeur exécutif au moins une fois par an, le Conseil passe en revue la situation générale concernant la production de cacao, en évaluant notamment l'évolution de l'offre globale eu égard aux dispositions du présent article. Le Conseil peut adresser aux membres

des recommandations fondées sur cette évaluation. Le Conseil peut instituer un comité chargé de l'aider en ce qui concerne le présent article.

3. Le Conseil examine chaque année le niveau des stocks détenus dans le monde et fait les recommandations qui s'imposent à la suite de cet examen.

#### *Article 46. ASSURANCES D'APPROVISIONNEMENT ET ACCÈS AUX MARCHÉS*

1. Les membres mènent leurs politiques commerciales de manière que les objectifs du présent Accord puissent être atteints. Ils reconnaissent en particulier que des approvisionnements réguliers en cacao et un accès régulier de ce produit à leurs marchés sont essentiels, tant pour les membres importateurs que pour les membres exportateurs.

2. Les membres exportateurs s'efforcent, dans la limite des contraintes de leur développement, de suivre, conformément aux dispositions du présent Accord, des politiques de vente et d'exportation qui n'aient pas pour effet de restreindre artificiellement l'offre à la vente du cacao disponible et qui assurent l'approvisionnement régulier en cacao des importateurs des pays membres importateurs.

3. Les membres importateurs font tous leurs efforts, dans la limite de leurs engagements internationaux, pour suivre, conformément aux dispositions du présent Accord, des politiques qui n'aient pas pour effet de restreindre artificiellement la demande de cacao et qui assurent aux exportateurs un accès régulier à leurs marchés.

4. Les membres informent le Conseil de toutes les mesures adoptées en vue d'appliquer les dispositions du présent article.

5. Le Conseil peut, aux fins du présent article, adresser des recommandations aux membres, et il examine périodiquement les résultats obtenus.

#### *Article 47. CONSOMMATION*

1. Tous les membres s'efforcent de favoriser l'accroissement de la consommation de cacao selon les moyens et méthodes qui leur sont propres.

2. Tous les membres s'efforcent d'informer le Conseil aussi régulièrement que possible des réglementations intérieures et données pertinentes relatives à la consommation de cacao.

3. Sur la base d'un rapport détaillé présenté par le Directeur exécutif, le Conseil passe en revue la situation générale concernant la consommation de cacao, en évaluant notamment l'évolution de la demande globale eu égard aux dispositions du présent article. Le Conseil peut adresser aux membres des recommandations fondées sur cette évaluation.

4. Le Conseil peut instituer un comité ayant pour objectif de stimuler la consommation de cacao à la fois dans les pays membres exportateurs et dans les pays membres importateurs. La composition du Comité est limitée aux membres qui contribuent au programme de promotion. Le coût des programmes de promotion de ce genre est financé par des contributions des membres exportateurs. Les membres importateurs peuvent aussi apporter leur contribution financière. Avant de lancer une campagne sur le territoire d'un membre, le Comité demande l'agrément de ce membre.

#### *Article 48.* PRODUITS DE REMPLACEMENT DU CACAO

1. Les membres reconnaissent que l'usage de produits de remplacement peut nuire à l'accroissement de la consommation de cacao. A cet égard, ils conviennent d'établir une réglementation relative aux produits dérivés du cacao et au chocolat ou d'adapter, au besoin, la réglementation existante de manière qu'elle empêche que des matières ne provenant pas du cacao ne soient utilisées au lieu de cacao pour induire le consommateur en erreur.

2. Lors de l'établissement ou de la révision de toute réglementation fondée sur les principes énoncés au paragraphe 1 du présent article, les membres tiennent pleinement compte des recommandations et décisions des organismes internationaux compétents tels que le Conseil et le Comité du Codex sur les produits cacaotés et le chocolat.

3. Le Conseil peut recommander à un membre de prendre les mesures que le Conseil juge opportunes pour assurer le respect des dispositions du présent article.

4. Le Directeur exécutif présente au Conseil un rapport annuel sur l'évolution de la situation dans ce domaine et sur la manière dont les dispositions du présent article sont respectées.

#### *Article 49.* RECHERCHE—DÉVELOPPEMENT SCIENTIFIQUE

Le Conseil peut encourager et favoriser la recherche—développement scientifique dans les domaines touchant la production, la fabrication et la consommation de cacao, ainsi que la diffusion et l'application pratique des résultats obtenus en la matière. A cet effet, il peut coopérer avec des organisations internationales et des instituts de recherche.

### CHAPITRE X. CACAO TRANSFORMÉ

#### *Article 50.* CACAO TRANSFORMÉ

1. Il est reconnu que les pays en développement ont besoin d'élargir les bases de leur économie, notamment par l'industrialisation et l'exportation d'articles manufacturés, y compris la transformation du cacao et l'exportation de produits dérivés du cacao et de chocolat. A ce propos, il est également reconnu qu'il importe de veiller à ne pas porter de préjudice grave à l'économie du cacao des membres exportateurs et des membres importateurs.

2. Si un membre estime qu'il risque d'être porté préjudice à ses intérêts dans l'un quelconque de ces domaines, il peut engager des consultations avec l'autre membre intéressé en vue d'arriver à une entente satisfaisante pour les parties en cause, faute de quoi le membre peut en référer au Conseil, qui prête ses bons offices en la matière pour réaliser cette entente.

### CHAPITRE XI. RELATIONS ENTRE MEMBRES ET NON-MEMBRES

#### *Article 51.* OPÉRATIONS COMMERCIALES AVEC DES NON-MEMBRES

1. Les membres exportateurs s'engagent à ne pas vendre de cacao à des non-membres à des conditions commerciales plus favorables que celles qu'ils sont disposés à offrir au même moment à des membres importateurs, compte tenu des pratiques commerciales normales.

2. Les membres importateurs s'engagent à ne pas acheter de cacao à des non-membres à des conditions commerciales plus favorables que celles qu'ils sont disposés à accepter au même moment de membres exportateurs, compte tenu des pratiques commerciales normales.

3. Le Conseil revoit périodiquement l'application des paragraphes 1 et 2 du présent article et peut demander aux membres de communiquer les renseignements appropriés conformément à l'article 52.

4. Tout membre qui a des raisons de croire qu'un autre membre a manqué à l'obligation énoncée au paragraphe 1 ou au paragraphe 2 du présent article peut en informer le Directeur exécutif et demander des consultations en application de l'article 57, ou en référer au Conseil en application de l'article 59.

## CHAPITRE XII. INFORMATION ET ÉTUDES

### Article 52. INFORMATION

1. L'Organisation sert de centre pour la collecte, l'échange et la publication :

- a) De renseignements statistiques sur la production, les ventes, les prix, les exportations et les importations, la consommation et les stocks de cacao dans le monde ; et
- b) Dans la mesure où elle le juge approprié, de renseignements techniques sur la culture, la transformation et l'utilisation du cacao.

2. Outre les renseignements que les membres sont tenus de communiquer en vertu d'autres articles du présent Accord, le Conseil peut demander aux membres de lui fournir les données qu'il juge nécessaires à l'exercice de ses fonctions, notamment des rapports périodiques sur les politiques de production et de consommation, les ventes, les prix, les exportations et les importations, les stocks et les mesures fiscales.

3. Si un membre ne donne pas ou a peine à donner dans un délai raisonnable les renseignements, statistiques et autres, dont le Conseil a besoin pour le bon fonctionnement de l'Organisation, le Conseil peut requérir le membre en question d'en expliquer les raisons. Si une assistance technique se révèle nécessaire à cet égard, le Conseil peut prendre toutes mesures qui s'imposent.

4. Le Conseil publie à des dates appropriées, mais pas moins de deux fois par an, des estimations de la production de cacao en fèves et des broyages pour l'année cacaoyère en cours.

### Article 53. ETUDES

Le Conseil encourage, autant qu'il le juge nécessaire, des études sur l'économie de la production et de la distribution du cacao, y compris les tendances et les projections, l'incidence des mesures prises par le gouvernement dans les pays exportateurs et dans les pays importateurs sur la production et la consommation de cacao, les possibilités d'accroître la consommation de cacao dans ses usages traditionnels et éventuellement par de nouveaux usages, ainsi que les effets de l'application du présent Accord sur les exportateurs et les importateurs de cacao, notamment en ce qui concerne les termes de l'échange, et il peut adresser des recommandations aux membres sur les sujets à étudier. Pour encourager ces études, le Conseil peut coopérer avec des organisations internationales et d'autres institutions appropriées.

#### **Article 54. EXAMEN ANNUEL ET RAPPORT ANNUEL**

1. Le Conseil, aussitôt que possible après la fin de chaque année cacaoyère, examine le fonctionnement du présent Accord et la manière dont les membres se conforment aux principes dudit Accord et en servent les objectifs. Il peut alors adresser aux membres des recommandations quant aux moyens d'améliorer le fonctionnement du présent Accord.

2. Le Conseil publie un rapport annuel. Ce rapport comporte une section relative à l'examen annuel prévu au paragraphe 1 du présent article.

3. Le Conseil peut aussi publier tous autres renseignements qu'il juge appropriés.

#### **CHAPITRE XIII. DISPENSE D'OBLIGATIONS ET MESURES DIFFÉRENCIÉES ET CORRECTIVES**

##### **Article 55. DISPENSE D'OBLIGATIONS DANS DES CIRCONSTANCES EXCEPTIONNELLES**

1. Le Conseil peut, par un vote spécial, dispenser un membre d'une obligation en raison de circonstances exceptionnelles ou critiques, d'un cas de force majeure, ou d'obligations internationales prévues par la Charte des Nations Unies à l'égard des territoires administrés sous le régime de tutelle.

2. Quand il accorde une dispense à un membre en vertu du paragraphe 1 du présent article, le Conseil précise explicitement selon quelles modalités, à quelles conditions et pour combien de temps le membre est dispensé de ladite obligation, ainsi que les raisons de cette dispense.

3. Nonobstant les dispositions précédentes du présent article, le Conseil n'accorde pas de dispense à un membre en ce qui concerne :

- a) L'obligation faite audit membre à l'article 24 de verser sa contribution, ou les conséquences qu'entraîne le défaut de versement ;
- b) L'obligation d'exiger le paiement de toute contribution perçue au titre de l'article 35.

##### **Article 56. MESURES DIFFÉRENCIÉES ET CORRECTIVES**

Les membres en développement importateurs et ceux des pays les moins avancés qui sont membres peuvent, si leurs intérêts sont lésés par des mesures prises en application du présent Accord, demander au Conseil des mesures différenciées et correctives appropriées. Le Conseil envisage de prendre lesdites mesures appropriées conformément au paragraphe 3 de la section III de la résolution 93 (IV) adoptée par la Conférence des Nations Unies sur le commerce et le développement.

#### **CHAPITRE XIV. CONSULTATIONS, DIFFÉRENDS ET PLAINTES**

##### **Article 57. CONSULTATIONS**

Chaque membre accueille favorablement les représentations qu'un autre membre peut lui faire au sujet de l'interprétation ou de l'application du présent Accord, et il lui donne des possibilités adéquates de consultations. Au cours de ces consultations, à la demande de l'une des parties et avec l'assentiment de l'autre, le Directeur exécutif fixe une procédure de conciliation appropriée. Les



frais de ladite procédure ne sont pas imputables sur le budget de l'Organisation. Si cette procédure aboutit à une solution, il en est rendu compte au Directeur exécutif. Si aucune solution n'intervient, la question peut, à la demande de l'une des parties, être déférée au Conseil conformément à l'article 58.

#### *Article 58. DIFFÉRENDS*

1. Tout différend relatif à l'interprétation ou à l'application du présent Accord qui n'est pas réglé par les parties au différend est, à la demande de l'une des parties au différend, déféré au Conseil pour décision.

2. Quand un différend est déféré au Conseil en vertu du paragraphe 1 du présent article et a fait l'objet d'un débat, la majorité des membres, ou plusieurs membres détenant ensemble un tiers au moins du total des voix, peuvent demander au Conseil de prendre, avant de rendre sa décision, l'opinion, sur les questions en litige, d'un groupe consultatif spécial constitué ainsi qu'il est indiqué au paragraphe 3 du présent article.

3. a) A moins que le Conseil n'en décide autrement à l'unanimité, le groupe consultatif spécial est composé de :

- i) Deux personnes, désignées par les membres exportateurs, dont l'une possède une grande expérience des questions du genre de celles qui sont en litige, et dont l'autre est un juriste qualifié et expérimenté ;
- ii) Deux personnes de qualifications analogues, désignées par les membres importateurs ;
- iii) Un président choisi à l'unanimité par les quatre personnes désignées conformément aux sous-alinéas i et ii ci-dessus ou, en cas de désaccord entre elles, par le Président du Conseil.

b) Il n'y a pas d'empêchement à ce que des ressortissants de membres siègent au groupe consultatif spécial.

c) Les membres du groupe consultatif spécial siègent à titre personnel et sans recevoir d'instructions d'aucun gouvernement.

d) Les dépenses du groupe consultatif spécial sont à la charge de l'Organisation.

4. L'opinion motivée du groupe consultatif spécial est soumise au Conseil, qui règle le différend après avoir pris en considération toutes les données pertinentes.

#### *Article 59. ACTION DU CONSEIL EN CAS DE PLAINTE*

1. Toute plainte pour manquement, par un membre, aux obligations que lui impose le présent Accord est, à la demande du membre auteur de la plainte, déférée au Conseil, qui l'examine et statue.

2. La décision par laquelle le Conseil conclut qu'un membre enfreint les obligations que lui impose le présent Accord est prise à la majorité répartie simple et doit spécifier la nature de l'infraction.

3. Toutes les fois qu'il conclut, que ce soit ou non à la suite d'une plainte, qu'un membre enfreint les obligations que lui impose le présent Accord, le Conseil peut, par un vote spécial, sans préjudice des autres mesures prévues expressément dans d'autres articles du présent Accord, y compris l'article 69 :

- a) Suspendre les droits de vote de ce membre au Conseil et au Comité exécutif, et

b) S'il le juge nécessaire, suspendre d'autres droits de ce membre, notamment son éligibilité à une fonction au Conseil ou à l'un quelconque des comités de celui-ci, ou son droit d'exercer une telle fonction, jusqu'à ce qu'il se soit acquitté de ses obligations.

4. Un membre dont les droits de vote ont été suspendus conformément au paragraphe 3 du présent article demeure tenu de s'acquitter de ses obligations financières et autres obligations prévues par le présent Accord.

## CHAPITRE XV. NORMES DE TRAVAIL ÉQUITABLES

### Article 60. NORMES DE TRAVAIL ÉQUITABLES

Les membres déclarent qu'afin d'élever le niveau de vie des populations et d'instaurer le plein emploi, ils s'efforceront de maintenir pour la main-d'œuvre des normes et conditions de travail équitables dans les diverses branches de la production de cacao des pays intéressés, en conformité avec leur niveau de développement, en ce qui concerne aussi bien les travailleurs agricoles que les travailleurs industriels qui y sont employés.

## CHAPITRE XVI. DISPOSITIONS FINALES

### Article 61. SIGNATURE

Le présent Accord sera ouvert, au Siège de l'Organisation des Nations Unies, à partir du 5 janvier 1981 jusqu'au 31 mars 1981 inclus, à la signature des parties à l'Accord international de 1975 sur le cacao<sup>1</sup> et des gouvernements invités à la Conférence des Nations Unies sur le cacao, 1980.

### Article 62. DÉPOSITAIRE

Le Secrétaire général de l'Organisation des Nations Unies est le dépositaire du présent Accord.

### Article 63. RATIFICATION, ACCEPTATION, APPROBATION

1. Le présent Accord est sujet à ratification, acceptation ou approbation par les gouvernements signataires conformément à leur procédure constitutionnelle.

2. Les instruments de ratification, d'acceptation ou d'approbation seront déposés auprès du dépositaire au plus tard le 31 mai 1981. Toutefois, le Conseil institué aux termes de l'Accord international de 1975 sur le cacao, ou le Conseil institué aux termes du présent Accord, pourra accorder des délais aux gouvernements signataires qui n'auront pu déposer leur instrument à cette date.

3. Chaque gouvernement qui dépose un instrument de ratification, d'acceptation ou d'approbation indique, au moment du dépôt, s'il est membre exportateur ou membre importateur.

### Article 64. ADHÉSION

1. Le présent Accord est ouvert à l'adhésion du gouvernement de tout Etat aux conditions que le Conseil établit.

2. Le Conseil institué aux termes de l'Accord international de 1975 sur le cacao peut, en attendant l'entrée en vigueur du présent Accord, établir les

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1023, p. 253.

conditions visées au paragraphe 1 du présent article, sous réserve de confirmation par le Conseil institué aux termes du présent Accord.

3. En établissant les conditions mentionnées au paragraphe 1 du présent article, le Conseil détermine dans laquelle des annexes du présent Accord l'Etat qui adhère audit Accord est réputé figurer, s'il ne figure pas dans l'une quelconque de ces annexes.

4. L'adhésion s'effectue par le dépôt d'un instrument d'adhésion auprès du dépositaire.

#### *Article 65.* NOTIFICATION D'APPLICATION À TITRE PROVISOIRE

1. Un gouvernement signataire qui a l'intention de ratifier, d'accepter ou d'approuver le présent Accord ou un gouvernement pour lequel le Conseil a fixé les conditions d'adhésion, mais qui n'a pas encore pu déposer son instrument, peut, à tout moment, notifier au dépositaire qu'il appliquera le présent Accord à titre provisoire soit quand celui-ci entrera en vigueur conformément à l'article 66 soit, s'il est déjà en vigueur, à une date spécifiée. Chaque gouvernement qui fait cette notification déclare, au moment où il la fait, s'il sera membre exportateur ou membre importateur.

2. Un gouvernement qui a notifié conformément au paragraphe 1 du présent article qu'il appliquera le présent Accord soit quand celui-ci entrera en vigueur soit à une date spécifiée est dès lors membre à titre provisoire. Il reste membre à titre provisoire jusqu'à la date de dépôt de son instrument de ratification, d'acceptation, d'approbation ou d'adhésion.

#### *Article 66.* ENTRÉE EN VIGUEUR

1. Le présent Accord entrera en vigueur à titre définitif le 1<sup>er</sup> avril 1981, ou à une date quelconque dans les deux mois qui suivront, si à cette date des gouvernements qui représentent au moins cinq pays exportateurs comptant pour 80 pour cent au moins dans les exportations totales des pays figurant dans l'annexe D, et des gouvernements qui représentent des pays importateurs groupant 70 pour cent au moins des importations totales, telles qu'elles sont indiquées dans l'annexe E, ont déposé leur instrument de ratification, d'acceptation, d'approbation ou d'adhésion auprès du dépositaire. Il entrera aussi en vigueur à titre définitif, après être entré en vigueur à titre provisoire, dès que les pourcentages requis ci-dessus seront atteints par suite du dépôt d'instruments de ratification, d'acceptation, d'approbation ou d'adhésion.

2. Si le présent Accord n'est pas entré en vigueur à titre définitif conformément au paragraphe 1 du présent article, il entrera en vigueur à titre provisoire le 1<sup>er</sup> avril 1981, ou à une date quelconque dans les deux mois qui suivront, si à cette date des gouvernements qui représentent au moins cinq pays exportateurs comptant pour 80 pour cent au moins dans les exportations totales des pays figurant dans l'annexe D, et des gouvernements qui représentent des pays importateurs groupant 70 pour cent au moins des importations totales, telles qu'elles sont indiquées dans l'annexe E, ont déposé leur instrument de ratification, d'acceptation, d'approbation ou d'adhésion ou ont notifié au dépositaire qu'ils appliqueront le présent Accord à titre provisoire quand il entrera en vigueur. Ces gouvernements seront membres à titre provisoire.

3. Si les conditions d'entrée en vigueur prévues au paragraphe 1 ou au paragraphe 2 du présent article ne sont pas encore remplies le 31 mai 1981, le

Secrétaire général de l'Organisation des Nations Unies convoquera, dans un délai aussi court que possible, une réunion des gouvernements qui ont déposé un instrument de ratification, d'acceptation, d'approbation ou d'adhésion, ou qui ont notifié au dépositaire qu'ils appliqueront le présent Accord à titre provisoire. Ces gouvernements pourront décider de mettre le présent Accord en vigueur entre eux, à titre provisoire ou définitif, en totalité ou en partie. Pendant que le présent Accord sera en vigueur à titre provisoire en vertu du présent paragraphe, les gouvernements qui auront décidé de le mettre en vigueur entre eux à titre provisoire, en totalité ou en partie, seront membres à titre provisoire. Ces gouvernements pourront se réunir pour réexaminer la situation et décider si le présent Accord entrera en vigueur entre eux à titre définitif, s'il restera en vigueur à titre provisoire ou s'il cessera d'être en vigueur.

#### *Article 67. RÉSERVES*

Aucune des dispositions du présent Accord ne peut faire l'objet de réserves.

#### *Article 68. RETRAIT*

1. A tout moment après l'entrée en vigueur du présent Accord, tout membre peut se retirer du présent Accord en notifiant son retrait par écrit au dépositaire. Le membre informe immédiatement le Conseil de sa décision.

2. Le retrait prend effet 90 jours après réception de la notification par le dépositaire.

#### *Article 69. EXCLUSION*

Si le Conseil conclut, suivant les dispositions du paragraphe 3 de l'article 59, qu'un membre enfreint les obligations que le présent Accord lui impose et s'il décide en outre que cette infraction entrave sérieusement le fonctionnement du présent Accord, il peut, par un vote spécial, exclure ce membre de l'Organisation. Le Conseil notifie immédiatement cette exclusion au dépositaire. Quatre-vingt-dix jours après la date de la décision du Conseil, ledit membre cesse d'être membre de l'Organisation.

#### *Article 70. LIQUIDATION DES COMPTES EN CAS DE RETRAIT OU D'EXCLUSION*

1. En cas de retrait ou d'exclusion d'un membre, le Conseil procède à la liquidation des comptes de ce membre. L'Organisation conserve les sommes déjà versées par ce membre, qui est, d'autre part, tenu de lui régler toute somme qu'il lui doit à la date effective du retrait ou de l'exclusion; toutefois, s'il s'agit d'une Partie contractante qui ne peut accepter un amendement et qui, de ce fait, cesse de participer au présent Accord en vertu du paragraphe 2 de l'article 72, le Conseil peut liquider le compte de la manière qui lui semble équitable.

2. Sous réserve du paragraphe 1 du présent article, un membre qui se retire du présent Accord, qui en est exclu ou qui cesse d'une autre manière d'y participer, n'a droit à aucune part du produit de la liquidation du stock régulateur effectuée conformément aux dispositions de l'article 39, ni des autres avoirs de l'Organisation, et il ne lui est imputé aucune part du déficit éventuel du stock régulateur ou de l'Organisation quand le présent Accord prend fin, à moins qu'il ne s'agisse d'un membre exportateur dont les exportations sont assujetties aux dispositions du paragraphe 1 de l'article 35. Dans ce dernier cas, le membre exportateur a droit à sa part des fonds du stock régulateur au moment de la

liquidation de celui-ci conformément aux dispositions de l'article 39, ou à la fin de l'Accord si elle intervient avant, à condition que ce membre exportateur notifie son retrait au dépositaire au moins 12 mois à l'avance, et pas moins d'un an après l'entrée en vigueur du présent Accord.

#### *Article 71. DURÉE, PROROGATION ET FIN*

1. Le présent Accord restera en vigueur jusqu'à la fin de la troisième année cacaoyère complète qui suivra son entrée en vigueur, à moins qu'il ne soit prorogé en application du paragraphe 3 du présent article ou qu'il n'y soit mis fin auparavant en application du paragraphe 4 du présent article.

2. Tant que le présent Accord sera en vigueur, le Conseil pourra, par un vote spécial, décider qu'il fera l'objet de nouvelles négociations afin que le nouvel accord négocié puisse être mis en vigueur à la fin de la troisième année cacaoyère visée au paragraphe 1 du présent article, ou à la fin de toute période de prorogation décidée par le Conseil conformément au paragraphe 3 du présent article.

3. Avant la fin de la troisième année cacaoyère visée au paragraphe 1 du présent article, le Conseil pourra, par un vote spécial, proroger le présent Accord, en totalité ou en partie, pour une ou plusieurs périodes ne dépassant pas au total deux années cacaoyères. Le Conseil notifiera cette prorogation ou ces prorogations au dépositaire.

4. Le Conseil peut à tout moment, par un vote spécial, décider de mettre fin au présent Accord, lequel prend alors fin à la date fixée par le Conseil, étant entendu que les obligations assumées par les membres en vertu de l'article 35 subsistent jusqu'à ce que les engagements financiers relatifs au stock régulateur aient été remplis. Le Conseil notifie cette décision au dépositaire.

5. Nonobstant la fin du présent Accord, le Conseil continue d'exister aussi longtemps qu'il le faut pour liquider l'Organisation, en apurer les comptes et en répartir les avoirs; il a, pendant cette période, les pouvoirs et fonctions qui peuvent lui être nécessaires à ces fins.

6. Nonobstant les dispositions du paragraphe 2 de l'article 68, un membre qui ne désire pas participer au présent Accord tel qu'il est prorogé en vertu du présent article en informe le Conseil. Ce membre cesse d'être membre à la fin de la troisième année cacaoyère complète.

#### *Article 72. AMENDEMENTS*

1. Le Conseil peut, par un vote spécial, recommander aux Parties contractantes un amendement au présent Accord. L'amendement prend effet 100 jours après que le dépositaire a reçu des notifications d'acceptation de Parties contractantes qui représentent 75 pour cent au moins des membres exportateurs groupant 85 pour cent au moins des voix des membres exportateurs, et de Parties contractantes qui représentent 75 pour cent au moins des membres importateurs groupant 85 pour cent au moins des voix des membres importateurs, ou à une date ultérieure que le Conseil peut, par un vote spécial, avoir fixée. Le Conseil peut fixer un délai avant l'expiration duquel chaque Partie contractante doit notifier au dépositaire qu'elle accepte l'amendement, et si l'amendement n'est pas entré en vigueur à l'expiration de ce délai, il est réputé retiré.

2. Tout membre au nom duquel il n'a pas été fait de notification d'acceptation d'un amendement à la date où celui-ci entre en vigueur cesse, à

cette date, de participer au présent Accord, à moins que ledit membre ne prouve au Conseil, lors de la première réunion que celui-ci tient après la date d'entrée en vigueur de l'amendement, qu'il n'a pu faire accepter l'amendement en temps voulu par suite de difficultés rencontrées pour mener à terme sa procédure constitutionnelle, et que le Conseil ne décide de prolonger le délai d'acceptation pour ledit membre jusqu'à ce que ces difficultés aient été surmontées. Ce membre n'est pas lié par l'amendement jusqu'à ce qu'il ait notifié son acceptation dudit amendement.

3. Dès l'adoption d'une recommandation d'amendement, le Conseil adresse au dépositaire copie de l'amendement. Le Conseil donne au dépositaire les renseignements nécessaires pour déterminer si le nombre des notifications d'acceptation reçues est suffisant pour que l'amendement prenne effet.

#### *Article 73.* DISPOSITIONS SUPPLÉMENTAIRES ET TRANSITOIRES

1. Le présent Accord sera considéré comme remplaçant l'Accord international de 1975 sur le cacao.

2. Toutes les dispositions prises en vertu de l'Accord international de 1975 sur le cacao, soit par l'Organisation ou par l'un de ses organes, soit en leur nom, qui seront en vigueur à la date d'entrée en vigueur du présent Accord et dont il n'est pas spécifié que l'effect expire à cette date resteront en vigueur, à moins qu'elles ne soient modifiées par les dispositions du présent Accord.

3. Les fonds du stock régulateur accumulés pendant la durée de l'Accord international de 1972 sur le cacao et de l'Accord international de 1975 sur le cacao seront transférés au compte du stock régulateur au titre du présent Accord.

EN FOI DE QUOI les soussignés, dûment autorisés à cet effet, ont apposé leurs signatures sur le présent Accord aux dates indiquées.

FAIT à Genève, le dix-neuf novembre mil neuf cent quatre-vingts, en un seul original en anglais, en espagnol, en français et en russe, tous les textes faisant également foi.

## ANNEXES

### ANNEXE A

PAYS PRODUCTEURS EXPORTANT 10 000 TONNES OU PLUS DE CACAO ORDINAIRE PAR AN

Brésil  
Côte d'Ivoire  
Ghana  
Malaisie  
Mexique

Nigéria  
République dominicaine  
République-Unie du Cameroun  
Togo

### ANNEXE B

PAYS PRODUCTEURS EXPORTANT MOINS DE 10 000 TONNES DE CACAO ORDINAIRE PAR AN

Angola  
Bénin  
Bolivie  
Colombie  
Congo  
Costa Rica

Cuba  
Fidji  
Gabon  
Guatemala  
Guinée équatoriale  
Haïti

Honduras  
Iles Salomon  
Libéria  
Nicaragua  
Ouganda  
Papouasie-Nouvelle-Guinée  
Pérou

Philippines  
République-Unie de Tanzanie  
Sao Tomé-et-Principe  
Sierra Leone  
Vanuatu  
Zaire

## ANNEXE C

## PRODUCTEURS DE CACAO FIN («FINE» OU «FLAVOUR»)

## 1. Pays producteurs exportant exclusivement du cacao fin (fine ou flavour):

Dominique	Sainte-Lucie
Equateur	Saint-Vincent-et-Grenadines
Grenade	Samoa
Indonésie	Sri Lanka
Jamaïque	Suriname
Madagascar	Trinité-et-Tobago
Panama	Venezuela

## 2. Pays producteurs exportant, mais non exclusivement, du cacao fin (fine ou flavour):

Costa Rica	(25 pour cent)
Sao Tomé-et-Principe	(50 pour cent)
Papouasie-Nouvelle-Guinée	(75 pour cent)

## ANNEXE D

EXPORTATIONS DE CACAO CALCULÉES AUX FINS DE L'ARTICLE 66<sup>a</sup>

Pays <sup>b</sup>	(En milliers de tonnes)				Moyenne	Pourcentage
	1975/76	1976/77	1977/78	1978/79		
Brésil . . . . .	221,5	201,2	220,5	277,8	230,25	19,93
Côte d'Ivoire . . . . .	213,6	236,0	266,3	325,1	260,25	22,52
Ghana . . . . .	404,3	320,7	252,5	240,4	304,48	26,35
Malaisie . . . . .	13,9	15,9	22,2	27,2	19,80	1,71
Mexique . . . . .	13,1	8,9	10,1	9,1	10,30	0,89
Nigéria . . . . .	243,0	185,4	212,2	139,1	194,93	16,87
République dominicaine . . . . .	22,5	29,6	25,9	30,6	27,15	2,35
République-Unie du Cameroun . . . . .	99,4	80,5	96,8	93,9	92,65	8,02
Togo . . . . .	17,7	15,4	15,9	13,9	15,73	1,36
TOTAL	1 249,0	1 093,6	1 122,4	1 157,1	1 155,54	100,00

SOURCE : Chiffres publiés dans le *Bulletin trimestriel de statistiques du cacao* de l'Organisation internationale du cacao, Londres, vol. VI, n° 4 (septembre 1980).

<sup>a</sup> Moyenne, pour les quatre années 1975/76-1978/79, des exportations brutes de fèves de cacao, augmentées des exportations brutes de produits dérivés du cacao, converties en équivalent fèves de cacao par application des coefficients de conversion prévus à l'article 28.

<sup>b</sup> Liste limitée aux pays producteurs exportant 10 000 tonnes ou plus de cacao ordinaire par an.

## ANNEXE E

IMPORTATIONS DE CACAO CALCULÉES AUX FINS DE L'ARTICLE 66<sup>a</sup>

Pays	(En milliers de tonnes)				Moyenne	Pourcentage
	1976/77	1977/78	1978/79			
Etats-Unis d'Amérique . . . . .	328,0	344,1	353,5	341,9	22,54	
Allemagne, République fédérale d' . . . . .	191,7	198,7	200,0	196,8	12,97	

Pays	1976/77	1977/78	1978/79	Moyenne	Pourcentage
Pays-Bas . . . . .	154,7	157,6	159,5	157,3	10,37
Royaume-Uni de Grande-Bretagne et d'Irlande du Nord . . . . .	125,6	134,1	122,3	127,3	8,39
Union des Républiques socialistes soviétiques . . . . .	118,4	88,8	147,4	118,2	7,79
France . . . . .	98,4	100,5	107,0	102,0	6,72
Italie . . . . .	38,1	40,4	44,4	41,0	2,70
Japon . . . . .	50,1	36,0	34,3	40,1	2,64
Belgique/Luxembourg . . . . .	37,9	37,2	36,1	37,1	2,45
Pologne . . . . .	35,2	35,5	36,6	35,8	2,36
Canada . . . . .	33,2	27,5	28,0	29,6	1,95
Suisse . . . . .	27,3	31,0	27,8	28,7	1,89
Espagne . . . . .	28,3	23,6	20,5	24,1	1,59
République démocratique allemande . . . . .	25,8	21,2	21,7	22,9	1,51
Australie . . . . .	19,5	18,8	19,8	19,4	1,28
Yougoslavie . . . . .	21,9	12,5	20,9	18,4	1,21
Tchécoslovaquie . . . . .	18,8	18,4	13,3	16,8	1,11
Autriche . . . . .	16,0	16,2	17,4	16,5	1,09
Hongrie . . . . .	13,8	17,5	15,4	15,6	1,03
Suède . . . . .	14,8	13,6	14,1	14,2	0,93
Bulgarie . . . . .	14,3	11,2	9,3	11,6	0,76
Chine . . . . .	6,0	10,0	15,0	10,3	0,68
Roumanie . . . . .	10,1	10,0	8,7	9,6	0,63
Irlande . . . . .	8,3	8,5	8,4	8,4	0,55
Norvège . . . . .	7,8	8,2	8,5	8,2	0,54
Grèce . . . . .	6,6	6,7	8,5	7,3	0,48
Danemark . . . . .	7,3	6,8	7,2	7,1	0,47
Argentine . . . . .	7,7	5,6	7,2	6,8	0,45
Afrique du Sud . . . . .	7,7	5,1	6,9	6,6	0,43
Finlande . . . . .	5,6	5,4	6,1	5,7	0,38
Nouvelle-Zélande . . . . .	6,0	2,6	6,4	5,0	0,33
Israël . . . . .	6,0	4,4	4,3	4,9	0,32
Singapour . . . . .	2,7	3,4	6,5	4,2	0,28
Philippines . . . . .	3,0	2,8	4,0	3,3	0,22
Portugal . . . . .	3,8	2,6	2,6	3,0	0,20
Chili . . . . .	1,9	1,8	1,7	1,8	0,12
Turquie . . . . .	2,1	1,6	1,5	1,7	0,11
Egypte . . . . .	1,0	1,7	1,7	1,5	0,10
République de Corée . . . . .	0,7	1,1	2,0	1,2	0,08
Uruguay . . . . .	0,9	0,9	0,9	0,9	0,06
El Salvador . . . . .	0,9	0,6	0,6	0,7	0,05
Tunisie . . . . .	0,7	0,7	0,7	0,7	0,05
Algérie . . . . .	0,9	0,8	0,8	0,8	0,05
Iran . . . . .	0,8	0,6	0,5	0,6	0,04
Islande . . . . .	0,4	0,4	0,4	0,4	0,03
République arabe syrienne . . . . .	0,5	0,2	0,2	0,3	0,02
Iraq . . . . .	0,3	0,3	0,3	0,3	0,02
Maroc . . . . .	0,3	0,2	0,2	0,2	0,01
Liban . . . . .	0,2	0,2	0,1	0,2	0,01
Inde . . . . .	0,2	0,1	0,1	0,1	0,01
<b>TOTAL</b>	<b>1 512,2</b>	<b>1 477,7</b>	<b>1 561,3</b>	<b>1 517,1</b>	<b>100,00</b>

SOURCE : Secrétariat de l'Organisation internationale du cacao. Chiffres fondés essentiellement sur des données parues dans le *Bulletin trimestriel de statistiques du cacao* (Londres), vol. VI, n° 4 (septembre 1980).

\* Moyenne, pour les trois années 1976/77-1978/79, des importations nettes de fèves de cacao, augmentées des importations brutes de produits dérivés du cacao, converties en équivalent fèves de cacao par application des coefficients de conversion prévus dans l'article 28.



[RUSSIAN TEXT—TEXTE RUSSE]

## МЕЖДУНАРОДНОЕ СОГЛАШЕНИЕ ПО КАКАО, 1980 ГОД

## ГЛАВА I. ЦЕЛИ

*Статья 1. ЦЕЛИ*

Цели Международного соглашения по какао 1980 года (именуемого далее «настоящим Соглашением»), установленные с учетом резолюций 93 (IV) и F 24 (V), касающихся Интегрированной программы для сырьевых товаров и принятых Конференцией Организации Объединенных Наций по торговле и развитию, заключаются в следующем:

- a) облегчить серьезные экономические трудности, которые продолжали бы существовать, если бы регулирование соотношения производства и потребления какао не могло осуществляться лишь действием обычных рыночных факторов настолько быстро, насколько этого требуют обстоятельства;
- b) предотвратить чрезмерные колебания цен на какао, которые оказывают отрицательное влияние на долгосрочные интересы как производителей, так и потребителей;
- c) принять меры, которые будут способствовать стабилизации и увеличению поступлений производящих стран-участников от экспорта какао, содействуя тем самым предоставлению необходимого стимула для достижения динамичных и возрастающих темпов роста производства и предоставлению данным странам ресурсов для ускорения экономического роста и социального развития, учитывая одновременно и интересы потребителей в импортирующих странах-участниках, в частности необходимость расширения потребления;
- d) обеспечить достаточное предложение какао по разумным ценам, которые были бы справедливыми по отношению к производителям и потребителям; и
- e) содействовать расширению потребления и, в случае необходимости и по мере возможности, регулированию производства, с тем чтобы обеспечить в долгосрочном плане равновесие предложения и спроса.

## ГЛАВА II. ОПРЕДЕЛЕНИЯ

*Статья 2. ОПРЕДЕЛЕНИЯ*

Для целей настоящего Соглашения:

- a) «какао» означает какао-бобы и какао-продукты;
- b) «какао-продукты» означают продукты, изготовленные исключительно из какао-бобов, такие, как какао-масса, какао-масло, неподслащенный какао-порошок, какао-жмых и какао-крупка, а также другие содержащие какао продукты, которые Совет может определить в случае необходимости;
- c) «высококачественное или ароматическое какао» означает какао, производимое в странах, перечисленных в приложении С, в соответствии с установленными в нем долями производства;
- d) «тонна» означает метрическую тонну, равную 1000 килограммам или 2204,6 фунта; фунт означает 453,597 грамма;
- e) «сельскохозяйственный год для какао» означает двенадцатимесячный период с 1 октября по 30 сентября включительно;

ф) «экспорт какао» означает вывоз какао в любом виде за пределы таможенной территории любой страны, а «импорт какао» означает ввоз какао в любом виде на таможенную территорию любой страны при условии, что в смысле настоящих определений таможенная территория применительно к участнику, имеющему более одной таможенной территории, считается относящейся к совокупности таможенных территорий этого участника;

г) «Организация» означает Международную организацию по какао, упомянутую в статье 5;

h) «Совет» означает Международный совет по какао, упомянутый в статье 6;

и) «Договаривающаяся сторона» означает правительство или международную организацию в соответствии со статьей 4, которые согласились быть связанными настоящим Соглашением на временной или постоянной основе;

j) «участник» означает Договаривающуюся сторону согласно вышеприведенному определению;

к) «экспортирующая страна» или «экспортирующий участник» означают соответственно страну или участника, экспорт какао которых в пересчете на какао-бобы превышает их импорт. Однако страна, импорт какао которой в пересчете на какао-бобы превышает ее экспорт, по производству которой превышает ее импорт, может, если она примет такое решение, являться экспортирующим участником;

l) «импортирующая страна» или «импортирующий участник» означают соответственно страну или участника, импорт какао которых в пересчете на какао-бобы превышает их экспорт;

т) «производящая страна» или «производящий участник» означают соответственно страну или участника, которые выращивают какао-бобы в значительных с коммерческой точки зрения количествах;

н) «простое раздельное большинство голосов» означает большинство голосов, поданных экспортирующими участниками, и большинство голосов, поданных импортирующими участниками, подсчитанных раздельно;

о) «квалифицированное большинство голосов» означает две трети голосов, поданных экспортирующими участниками, и две трети голосов, поданных импортирующими участниками, подсчитанных раздельно, при условии, что число поданных таким образом голосов представляет по меньшей мере половину присутствующих и голосующих участников;

р) «вступление в силу» означает, если не оговорено иное, дату первого вступления настоящего Соглашения в силу на временной или постоянной основе.

### ГЛАВА III. СОСТАВ УЧАСТНИКОВ

#### Статья 3. УЧАСТИЕ В ОРГАНИЗАЦИИ

1. Каждая Договаривающаяся сторона является отдельным участником Организации.

2. Участник может изменить категорию своего участия на условиях, установленных Советом.

#### Статья 4. УЧАСТИЕ МЕЖПРАВИТЕЛЬСТВЕННЫХ ОРГАНИЗАЦИЙ

1. Любая ссылка в настоящем Соглашении на «правительства» рассматривается как включающая ссылку на Европейское экономическое сообщество.

щество и на любую межправительственную организацию, несущую ответственность в отношении обсуждения, заключения и применения международных соглашений, в частности товарных соглашений. Соответственно, любая ссылка в настоящем Соглашении на подписание или депонирование ратификационных грамот или документов о принятии или утверждении, на уведомление о временном применении Соглашения или на присоединение к нему рассматривается по отношению к этим межправительственным организациям как включающая ссылку на подписание или депонирование ратификационных грамот или документов о принятии или утверждении, на уведомление о временном применении или на присоединение таких межправительственных организаций.

2. В случае голосования по вопросам, относящимся к их компетенции, такие организации используют число голосов, равное общему числу голосов, предоставляемых их государствам-членам в соответствии со статьей 10.

3. Такие организации могут участвовать в работе Исполнительного комитета по вопросам, относящимся к их компетенции.

#### ГЛАВА IV. ОРГАНИЗАЦИЯ И УПРАВЛЕНИЕ

##### *Статья 5. Учреждение, местопребывание и структура Международной организации по какао*

1. Международная организация по какао, учреждениями Международным соглашением по какао 1972 года, продолжает существовать и осуществляет управление механизмом настоящего Соглашения и контроль за его действием.

2. Организация осуществляет свои функции через:

- a) Международный совет по какао и Исполнительный комитет;
- b) Исполнительного директора и персонал.

3. Местопребыванием Организации является Лондон, если Совет квалифицированным большинством голосов не примет иного решения.

##### *Статья 6. Состав Международного совета по какао*

1. Высшим органом Организации является Международный совет по какао, состоящий из всех участников Организации.

2. Каждый участник представлен в Совете представителем и, по его желанию, одним или несколькими заместителями представителя. Каждый участник может также назначить одного или нескольких советников представителя или заместителей представителя.

##### *Статья 7. Полномочия и функции Совета*

1. Совет обладает всеми полномочиями и выполняет или обеспечивает выполнение всех функций, которые необходимы для выполнения конкретных положений настоящего Соглашения.

2. Совет квалифицированным большинством голосов принимает правила и положения, необходимые для выполнения положений настоящего Соглашения и совместимые с ними, включая свои правила процедуры и правила процедуры своих комитетов, финансовые правила, правила о

персонале Организации и правила, регламентирующие управление стабилизационным запасом и операции с ним. Совет может предусмотреть в своих правилах процедуры норядок разрешения конкретных вопросов без созыва заседаний.

3. Совет ведет документацию, необходимую для выполнения им своих функций в соответствии с настоящим Соглашением, а также любую иную документацию, которую он считает желательной.

#### *Статья 8. ПРЕДСЕДАТЕЛЬ И ЗАМЕСТИТЕЛИ ПРЕДСЕДАТЕЛЯ СОВЕТА*

1. Совет избирает на каждый сельскохозяйственный год для какао Председателя, а также первого и второго заместителей Председателя, которые не получают вознаграждения от Организации.

2. Председатель и первый заместитель Председателя избираются либо из числа представителей экспортирующих участников, либо из числа представителей импортирующих участников, а второй заместитель Председателя — из числа представителей другой категории. Распределение этих должностей чередуются между двумя категориями каждый сельскохозяйственный год для какао.

3. В случае временного отсутствия Председателя и обоих заместителей Председателя или постоянного отсутствия одного или более из них Совет может избрать новых должностных лиц из числа представителей экспортирующих участников или соответственно из числа представителей импортирующих участников на временной или постоянной основе, как того могут потребовать обстоятельства.

4. Ни Председатель, ни какое-либо другое должностное лицо, председательствующее на заседаниях Совета, не принимает участия в голосовании. Право голоса того участника, которого они представляют, может осуществлять замещающее лицо.

#### *Статья 9. СЕССИИ СОВЕТА*

1. Как правило, Совет проводит одну очередную сессию в каждом полугодии сельскохозяйственного года для какао.

2. Помимо проведения заседаний в связи с иными обстоятельствами, конкретно предусмотренными настоящим Соглашением, Совет собирается также на специальную сессию всякий раз, когда он принимает решение об этом, или по требованию:

- a) любых пяти участников;
- b) участника или участников, имеющих не менее 200 голосов;
- c) Исполнительного комитета; или
- d) Исполнительного директора — для целей статей 27, 31, 36 и 37.

3. Уведомления о созыве сессий рассылаются по крайней мере за 30 дней до их открытия, за исключением экстренных случаев или случаев, когда положения настоящего Соглашения предусматривают иной срок.

4. Сессии проводятся в штаб-квартире Организации, если Совет квалифицированным большинством голосов не примет иного решения. Если, по приглашению какого-либо участника, Совет собирается в ином месте, чем штаб-квартира Организации, то этот участник оплачивает связанные с этим дополнительные расходы.

### Статья 10. ГОЛОСА

1. Экспортирующие участники, вместе взятые, имеют 1000 голосов, и импортирующие участники, вместе взятые, имеют 1000 голосов, причем эти голоса распределяются между участниками каждой категории, т. е. экспортирующими участниками и импортирующими участниками соответственно, согласно нижеследующим пунктам настоящей статьи.

2. На каждый сельскохозяйственный год для какао голоса экспортирующих участников распределяются следующим образом: 100 голосов делятся поровну между всеми экспортирующими участниками до ближайшего целого голоса для каждого участника; остальные голоса распределяются между экспортирующими участниками, перечисленными в приложении А, на основе процентной доли, которую составляет их среднегодовой экспорт за предшествующие четыре сельскохозяйственных года для какао, по которым Организация располагает окончательными данными, от общего среднегодового экспорта всех экспортирующих участников, перечисленных в указанном приложении. Для этой цели экспорт рассчитывается как экспорт нетто какао-бобов плюс экспорт брутто какао-продуктов в пересчете на какао-бобы с использованием коэффициентов пересчета, указанных в статье 28. Совет пересматривает списки, содержащиеся в приложениях А и В, если этого требуют изменения в экспорте какого-либо экспортирующего участника.

3. На каждый сельскохозяйственный год для какао голоса импортирующих участников распределяются следующим образом: 100 голосов делятся поровну между всеми импортирующими участниками до ближайшего целого голоса для каждого участника; остальные голоса распределяются между импортирующими участниками, перечисленными в приложении Д, на основе процентной доли, которую составляет их среднегодовой импорт за предшествующие пять сельскохозяйственных лет для какао, по которым Организация располагает окончательными данными, от общего среднегодового импорта всех импортирующих участников, перечисленных в указанном приложении. Для этой цели импорт рассчитывается как импорт нетто какао-бобов плюс импорт брутто какао-продуктов в пересчете на какао-бобы с использованием коэффициентов пересчета, указанных в статье 28.

4. Ни один участник не может иметь более 300 голосов. Любое число голосов сверх этой цифры, получаемое при расчете согласно пунктам 2 и 3 настоящей статьи, перераспределяется между другими участниками на основе этих пунктов.

5. В случаях, когда происходят изменения в составе участников Организации или когда приостанавливается или восстанавливается право голоса одного из участников согласно положениям настоящего Соглашения, Совет принимает меры по перераспределению голосов в соответствии с настоящей статьей.

6. Дробление голосов не допускается.

### Статья 11. ПРОЦЕДУРА ГОЛОСОВАНИЯ В СОВЕТЕ

1. Каждый участник имеет право подавать то число голосов, которым он располагает, и никто не может делить свои голоса. Любой участник может, однако, использовать иначе любые голоса, на подачу которых он уполномочен согласно пункту 2 настоящей статьи.

2. Путем письменного уведомления, направляемого Председателю Совета, любой экспортирующий участник может уполномочить любого другого экспортирующего участника, а любой импортирующий участник может уполномочить любого другого импортирующего участника представлять его интересы и подавать его голоса на любом заседании Совета. В этом случае ограничение, предусмотренное в пункте 4 статьи 10, не применяется.

3. Участник, уполномоченный другим участником подавать голоса, которыми располагает уполномочивающий участник в соответствии со статьей 10, подает такие голоса согласно указаниям уполномочивающего участника.

4. Экспортирующие участники, производящие исключительно высококачественное или ароматическое какао, не принимают участия в голосовании по вопросам, относящимся к управлению стабилизационным запасом и операциям с ним.

#### *Статья 12. РЕШЕНИЯ СОВЕТА*

1. Все решения и все рекомендации Совета принимаются простым раздельным большинством голосов, если в постоянном Соглашении не предусматривается квалифицированное большинство голосов.

2. При подсчете числа голосов, необходимого для принятия любого решения или рекомендации Совета, голоса воздержавшихся от голосования участников не учитываются.

3. В отношении любого постановления Совета, для которого, согласно настоящему Соглашению, требуется квалифицированное большинство голосов, применяется следующая процедура:

- a) если требуемое большинство не получено вследствие подачи голосов «против» тремя или менее экспортирующими участниками либо тремя или менее импортирующими участниками, то данное предложение ставится снова на голосование в течение 48 часов, если Совет простым раздельным большинством голосов примет решение об этом;
- b) если требуемое большинство снова не получено вследствие подачи голосов «против» двумя или одним экспортирующим участником либо двумя или одним импортирующим участником, то данное предложение ставится снова на голосование в течение 24 часов, если Совет простым раздельным большинством голосов примет решение об этом;
- c) если требуемое большинство не получено при третьем голосовании вследствие подачи голоса «против» одним экспортирующим или одним импортирующим участником, то данное предложение считается принятым;
- d) если Совет не ставит данное предложение на новое голосование, оно считается отклоненным.

4. Участники обязуются считать для себя обязательными все решения, принимаемые Советом на основании положений настоящего Соглашения.

#### *Статья 13. СОТРУДНИЧЕСТВО С ДРУГИМИ ОРГАНИЗАЦИЯМИ*

1. Совет принимает любые необходимые меры в отношении консультаций или сотрудничества с Организацией Объединенных Наций и ее органами, в частности с Конференцией Организации Объединенных Наций

по торговле п развитию, а также с Продовольственной и сельскохозяйственной организацией Объединенных Наций и при необходимости с другими специализированными учреждениями Организации Объединенных Наций и межправительственными организациями.

2. Совет, учитывая особую роль Конференции Организации Объединенных Наций по торговле п развитию в международной торговле сырьевыми товарами, должным образом информирует эту организацию о своей деятельности и программах работы.

3. Совет может также принимать любые меры, необходимые для поддержания эффективных контактов с международными организациями производителей какао, торговцев и производителей готовых изделий из него.

#### *Статья 14. ПРИГЛАШЕНИЕ НАБЛЮДАТЕЛЕЙ*

1. Совет может пригласить любое государство-неучастника присутствовать на любом из его заседаний в качестве наблюдателя.

2. Совет может также пригласить любую из организаций, упомянутых в статье 13, присутствовать на любом из его заседаний в качестве наблюдателя.

#### *Статья 15. СОСТАВ ИСПОЛНИТЕЛЬНОГО КОМИТЕТА*

1. Исполнительный комитет состоит из восьми экспортирующих участников и восьми импортирующих участников при условии, что, если число экспортирующих участников или число импортирующих участников в Организации составляет десять или менее, Совет может, сохраняя паритетное представительство обеих категорий участников, квалифицированным большинством голосов принять решение относительно общего числа членов Исполнительного комитета. Члены Исполнительного комитета избираются на каждый сельскохозяйственный год для какао в соответствии со статьей 16 и могут переизбираться на новый срок.

2. Каждый избранный участник представлен в Исполнительном комитете представителем и, по его желанию, одним или несколькими заместителями представителя. Каждый такой участник может также назначить одного или нескольких советников представителя или заместителя или заместителей представителя.

3. Как Председатель, так и заместитель Председателя Исполнительного комитета, избираемые Советом па каждый сельскохозяйственный год для какао, избираются из числа делегаций экспортирующих участников или из числа делегаций импортирующих участников. Распределение этих должностей чередуется между двумя категориями участников каждый сельскохозяйственный год для какао. В случае временного или постоянного отсутствия Председателя и заместителя Председателя Исполнительный комитет может избрать новых должностных лиц из числа представителей экспортирующих или соответственно из числа импортирующих участников на временной или на постоянной основе в зависимости от обстоятельств. Ни Председатель, ни любое другое должностное лицо, председательствующее на заседаниях Исполнительного комитета, не может принимать участия в голосовании. Право голоса того участника, которого они представляют, может осуществлять замещающее лицо.

4. Исполнительный комитет собирается на заседания в штаб-квартире Организации, если он квалифицированным большинством голосов не примет иного решения. Если по приглашению какого-либо участника Исполнительный комитет собирается в ином месте, чем штаб-квартира Организации, то этот участник несет связанные с этим дополнительные расходы.

#### *Статья 16. ВЫБОРЫ ИСПОЛНИТЕЛЬНОГО КОМИТЕТА*

1. Экспортирующие и импортирующие участники-члены Исполнительного комитета избираются в Совете соответственно экспортирующими и импортирующими участниками. Выборы в каждой категории участников проводятся в соответствии с положениями пунктов 2 и 3 настоящей статьи.

2. Каждый участник подает все голоса, которыми он располагает согласно статье 10, только за одного кандидата. Участник может подавать за другого кандидата любые голоса, на подачу которых он уполномочен согласно пункту 2 статьи 11.

3. Избранными считаются кандидаты, получившие наибольшее число голосов.

#### *Статья 17. КОМПЕТЕНЦИЯ ИСПОЛНИТЕЛЬНОГО КОМИТЕТА*

1. Исполнительный комитет ответственен перед Советом и работает под его общим руководством.

2. Исполнительный комитет постоянно следит за состоянием рынка и рекомендует Совету меры, которые он считает целесообразными.

3. Без ущерба для права Совета осуществлять любое из его полномочий Совет может простым раздельным большинством голосов или квалифицированным большинством голосов — в зависимости от того, требуется ли для принятия Советом решения по данному вопросу простое раздельное большинство голосов или квалифицированное большинство голосов — передать Исполнительному комитету любое из своих полномочий, за исключением следующих:

- a) перераспределение голосов согласно статье 10;
- b) утверждение административного бюджета и установление размера взносов согласно статье 23;
- c) пересмотр цен согласно статьям 27, 36, 37 и 38;
- d) пересмотр приложения С согласно пункту 3 статьи 29;
- e) решения в отношении дополнительных мероприятий согласно статье 40;
- f) освобождение от обязательств согласно статье 55;
- g) разрешение споров согласно статье 68;
- h) приостановление осуществления прав согласно пункту 3 статьи 59;
- i) определение условий присоединения согласно статье 64;
- j) исключение участника согласно статье 69;
- k) продление или прекращение действия настоящего Соглашения согласно статье 71;
- l) рекомендации участникам о внесении поправок согласно статье 72;

4. Совет может в любое время отменить простым раздельным большинством голосов любые полномочия, переданные Исполнительному комитету.



**Статья 18. ПРОЦЕДУРА ГОЛОСОВАНИЯ И ПРИНЯТИЕ РЕШЕНИЙ В ИСПОЛНИТЕЛЬНОМ КОМИТЕТЕ**

1. Каждый член Исполнительного комитета имеет право подавать то число голосов, которое было им получено в соответствии с положениями статьи 16, и никто из членов Исполнительного комитета не может делить свой голоса.

2. Без ущерба для положений пункта 1 настоящей статьи и путем письменного уведомления, направляемого Председателю, любой экспортирующий или импортирующий участник, который не является членом Исполнительного комитета и который не подавал своих голосов в соответствии с пунктом 2 статьи 16 за какого-либо из избранных членов, может уполномочить любого экспортирующего или соответственно импортирующего участника-члена Исполнительного комитета представлять его интересы и подавать его голоса в Исполнительном комитете.

3. В течение любого сельскохозяйственного года для какао любой участник может после консультации с членом Исполнительного комитета, за которого он голосовал в соответствии со статьей 16, отказать этому члену в своих голосах. Эти голоса могут быть переданы другому члену Исполнительного комитета, но этому члену уже не может быть отказано в таких голосах в течение оставшейся части данного сельскохозяйственного года для какао. Член Исполнительного комитета, которому было отказано в голосах, тем не менее остается членом Исполнительного комитета в течение оставшейся части данного сельскохозяйственного года для какао. Любая мера, принятая согласно положениям настоящего пункта, обретает силу после получения Председателем письменного уведомления о ней.

4. Любое решение, принимаемое Исполнительным комитетом, требует такого же большинства голосов, какое необходимо для принятия этого решения в Совете.

5. Любой участник имеет право обжаловать в Совете любое решение Исполнительного комитета. Совет устанавливает в своих правилах процедуры условия такого обжалования.

**Статья 19. КВОРУМ НА ЗАСЕДАНИЯХ СОВЕТА ИСПОЛНИТЕЛЬНОГО КОМИТЕТА**

1. Кворум на открытии сессии Совета составляет присутствие большинства экспортирующих участников и большинства импортирующих участников при условии, что эти участники вместе располагают в каждой из этих двух категорий по крайней мере двумя третями общего числа голосов всех участников, принадлежащих к этой категории.

2. Если в день, назначенный для открытия сессии, и на следующий день кворум в соответствии с пунктом 1 настоящей статьи не обеспечен, то на третий день и в течение всего остающегося периода сессии кворум составляет присутствие большинства экспортирующих участников и большинства импортирующих участников при условии, что эти участники вместе располагают в каждой из этих категорий простым большинством общего числа голосов всех участников, принадлежащих к этой категории.

3. Кворум на заседаниях, следующих за открытием любой сессии в соответствии с пунктом 1 настоящей статьи, определяется в соответствии с пунктом 2 настоящей статьи.

4. Представительство в соответствии с пунктом 2 статьи 11 рассматривается как присутствие.

5. Кворум в отношении любого заседания Исполнительного комитета определяется Советом в правилах процедуры Исполнительного комитета.

#### *Статья 20. ПЕРСОНАЛ ОРГАНИЗАЦИИ*

1. Совет после консультации с Исполнительным комитетом назначает квалифицированным большинством голосов Исполнительного директора. Условия назначения Исполнительного директора определяются Советом с учетом условий, действующих в отношении соответствующих должностных лиц аналогичных межправительственных организаций.

2. Исполнительный директор является главным административным должностным лицом Организации и несет ответственность перед Советом за исполнение и применение настоящего Соглашения в соответствии с решениями Совета.

3. Совет после консультации с Исполнительным комитетом назначает квалифицированным большинством голосов Управляющего стабилизаационным занасом. Условия назначения Управляющего определяются Советом.

4. Управляющий отвечает перед Советом за выполнение возложенных на него настоящим Соглашением обязанностей, а также дополнительных обязанностей, которые Совет может определить. Ответственность за выполнение этих обязанностей осуществляется в консультации с Исполнительным директором.

5. Без ущерба для положений пункта 4 персонал Организации отвечает перед Исполнительным директором, который в свою очередь отвечает перед Советом.

6. Исполнительный директор назначает персонал в соответствии с положениями, устанавливаемыми Советом. При разработке таких положений Совет учитывает положения, действующие в отношении должностных лиц аналогичных межправительственных организаций. Назначения персонала производятся, насколько это практически осуществимо, из числа граждан экспортирующих и импортирующих участников.

7. Ни Исполнительный директор, ни Управляющий, ни другие сотрудники не должны иметь какой-либо финансовой заинтересованности в производстве и промышленной переработке какао, в торговле какао, перевозке какао или рекламе какао.

8. При исполнении своих обязанностей Исполнительный директор, Управляющий и другие сотрудники не должны запрашивать или получать указаний от участников или от какого-либо другого органа, не относящегося к Организации. Они должны воздерживаться от любых действий, которые могут отразиться на их положении как международных должностных лиц, ответственных только перед Организацией. Каждый участник обязуется уважать строго международный характер обязанностей Исполнительного директора, Управляющего и персонала и не пытаться оказывать на них влияние при исполнении ими своих обязанностей.

9. Никакая информация, касающаяся функционирования или осуществления настоящего Соглашения, не должна раскрываться Испол-

нительным директором, Управляющим или другим персоналом Организации, за исключением тех случаев, когда получено соответствующее разрешение Совета или же когда это необходимо для должного выполнения их функций в соответствии с настоящим Соглашением.

## ГЛАВА V. ПРИВИЛЕГИИ И ИММУНИТЕТЫ

### Статья 21. Привилегии и иммунитеты

1. Организация является юридическим лицом. Она пользуется, в частности, правом заключать договоры, приобретать и распоряжаться движимым и недвижимым имуществом и выступать истцом и ответчиком в суде.

2. Статус, привилегии и иммунитеты Организации, ее Исполнительного директора, персонала и экспертов, а также представителей участников в период их пребывания на территории Соединенного Королевства Великобритании и Северной Ирландии (именуемого далее «правительством принимающей страны») и Международной организацией по какао.

3. Соглашение о местопребывании, упомянутое в пункте 2 настоящей статьи, не зависит от настоящего Соглашения. Его действие, однако, прекращается:

- a) по договоренности между правительством принимающей страны и Организацией;
- b) в случае, если местопребывание Организации переводится с территории принимающей страны в другое место; или
- c) в случае прекращения существования Организации.

4. Организация может заключать с одним или несколькими другими участниками соглашения, касающиеся привилегий и иммунитетов, которые могут потребоваться для надлежащего функционирования настоящего Соглашения.

## ГЛАВА VI. ФИНАНСЫ

### Статья 22. Финансы

1. Для целей управления механизмом и функционирования настоящего Соглашения ведутся два счета: административный счет и счет стабилизационного запаса.

2. Расходы, необходимые для управления механизмом и функционирования настоящего Соглашения, за исключением расходов, относящихся к операциям с учрежденным в соответствии со статьей 30 стабилизационным запасом и к его поддержанию, проводятся по административному счету и оплачиваются за счет ежегодных взносов участников, размер которых устанавливается в соответствии со статьей 23. Однако, если какой-либо участник запрашивает особые услуги, Совет может потребовать от него их оплаты.

3. Любые расходы, относящиеся к операциям со стабилизационным запасом и к его поддержанию в соответствии со статьей 33, проводятся по счету стабилизационного запаса. Ответственность по счету стабилизационного запаса за любые расходы, кроме тех, которые указаны в статье 33, определяется Советом.

4. Финансовый год Организации совпадает с сельскохозяйственным годом для какао.

5. Расходы делегаций в Совете, в Исполнительном комитете и в любых комитетах Совета или Исполнительного комитета оплачиваются соответствующими участниками.

### **Статья 23. УТВЕРЖДЕНИЕ АДМИНИСТРАТИВНОГО БЮДЖЕТА И УСТАНОВЛЕНИЕ РАЗМЕРОВ ВЗНОСОВ**

1. Во второй половине каждого финансового года Совет утверждает административный бюджет Организации на следующий финансовый год и устанавливает размер взноса каждого участника в этот бюджет.

2. Взнос каждого участника в административный бюджет па каждый финансовый год устанавливается в размере, пропорциональном доле голосов, принадлежащих этому участнику в момент утверждения административного бюджета на этот финансовый год, в общем числе голосов всех участников. В целях установления размера взносов голоса каждого участника подсчитываются без учета приостановления права голоса какого-либо участника и любого происшедшего в результате этого перераспределения голосов.

3. Размер первоначального взноса любого участника, присоединяющегося к Организации после вступления в силу настоящего Соглашения, устанавливается Советом в соответствии с числом голосов, которым будет располагать данный участник, и со сроком, остающимся до истечения текущего финансового года, однако взносы, установленные для других участников на текущий финансовый год, не изменяются.

4. Если настоящее Соглашение вступит в силу до начала первого полного финансового года, Совет на своей первой сессии утвердит административный бюджет, охватывающий период до начала первого полного финансового года.

### **Статья 24. УПЛАТА ВЗНОСОВ В АДМИНИСТРАТИВНЫЙ БЮДЖЕТ**

1. Взносы в административный бюджет на каждый финансовый год подлежат уплате в свободно конвертируемой валюте, и на них не распространяются валютные ограничения; срок уплаты наступает в первый день данного финансового года. Срок уплаты взносов участников за финансовый год, в котором они присоединяются к Организации, наступает в тот день, когда они становятся участниками Организации.

2. Взносы в административный бюджет, утвержденный в соответствии с пунктом 4 статьи 23, подлежат уплате в течение трех месяцев со дня определения их размеров.

3. Если по истечении пяти месяцев с начала финансового года или — в отношении нового участника — по истечении пяти месяцев после того, как Совет решил вопрос о размере его взноса, тот или иной участник не уплатил полностью своего взноса в административный бюджет, Исполнительный директор просит данного участника произвести платеж в кратчайший срок. Если по истечении двух месяцев после просьбы Исполнительного директора данный участник все еще не уплатил своего взноса, его право голоса в

Совете и Исполнительном комитете приостанавливается до тех пор, пока он не уплатит полной суммы взноса:

4. Участник, прано голоса которого приостанавливается в соответствии с пунктом 2 настоящей статьи, не лишается других своих прав и не освобождается ни от каких обязательств по настоящему Соглашению, если Совет квалифицированным большинством голосов не примет иного решения. Он по-прежнему обязан уплачивать свой взнос и выполнять любые другие финансовые обязательства по настоящему Соглашению.

#### *Статья 25. РЕВИЗИЯ И ОПУБЛИКОВАНИЕ ОТЧЕТНОСТИ*

1. В кратчайшие по возможности сроки, но не позднее шести месяцев по истечении каждого финансового года, проверяется состояние счетов Организации за данный финансовый год и баланс на конец данного финансового года по каждому из счетов, упомянутых в пункте 1 статьи 22. Проверка производится независимым бухгалтером-ревизором с признанной репутацией совместно с двумя квалифицированными бухгалтерами-ревизорами от правительств стран-участников — одним от экспортирующих участников и одним от импортирующих участников, — избираемыми Советом на каждый финансовый год. Бухгалтеры-ревизоры от правительств стран-участников не получают вознаграждения от Организации.

2. Условия назначения независимого бухгалтера-ревизора с признанной репутацией, а также задачи и цели проверки указываются в финансовых положениях Организации. Проверенная ведомость отчета о состоянии счетов и проверенный баланс Организации представляются Совету на утверждение на его ближайшей очередной сессии.

3. Публикуется краткая сводка проверенных счетов и баланса.

#### *ГЛАВА VII. ЦЕНЫ, СТАБИЛИЗАЦИОННЫЙ ЗАПАС И ДОПОЛНИТЕЛЬНЫЕ МЕРОПРИЯТИЯ*

##### *Статья 26. ЦЕНА ДНЯ И ИНДИКАТОРИЯ ЦЕНА*

1. Для целей настоящего Соглашения цена на какао-бобы устанавливается в зависимости от цены дня и индикаторной цены.

2. Цена дня с учетом положений пункта 4 настоящей статьи представляет собой вычисляемую ежедневно среднюю котировку на какао-бобы по срочным сделкам на ближайшие три активных месяца на Нью-Йоркской бирже какао в полдень и на Лондонской срочной бирже какао при закрытии. Лондонские цены переводятся в центы США за фунт с использованием текущего шестимесячного обменного курса по срочным сделкам, публикуемого в Лондоне при закрытии. Совет определяет метод расчета в том случае, если котировки имеются только на одной из этих бирж какао, или в случае закрытия Лондонской валютной биржи. Моментом перехода к следующему трехмесячному периоду считается 15-е число месяца, непосредственно предшествующего ближайшему активному месяцу, в течение которого наступает срок сделки.

3. Индикаторная цена представляет собой среднюю цену дня за 5 последовательных рыночных дней. Любая ссылка в настоящем Соглашении на индикаторную цену, находящуюся на уровне ниже или выше того или иного показателя, означает, что средняя цена дня за предыдущие 10

последовательных рыночных дней была на уровне ниже или выше данного показателя. Совет принимает правила осуществления положений настоящего пункта.

4. Совет может квалифицированным большинством голосов принять решение об использовании любого другого метода определения цены дня и индикаторной цены, если, по его мнению, подобный метод более удовлетворителен, чем методы, изложенные в пунктах 2 и 3 настоящей статьи.

### Статья 27. ЦЕНЫ

1. Для целей настоящего Соглашения устанавливаются: минимальная цена в размере 100 центов США за фунт, максимальная цена в размере 160 центов США за фунт, более низкая цена вмешательства в размере 110 центов США за фунт и более высокая цена вмешательства в размере 150 центов США за фунт.

2. а) Каждый сельскохозяйственный год для какао на своей второй очередной сессии Совет рассматривает и может квалифицированным большинством голосов пересмотреть цены, установленные в пункте 1 настоящей статьи.

б) При рассмотрении цен Совет принимает во внимание тенденции в области цен на какао, потребление, производство, запасы, влияние изменений в мировом экономическом положении или в валютной системе на цены на какао, а также любые другие факторы, которые могут повлиять на достижение целей, установленных в настоящем Соглашении. Исполнительный директор представляет все необходимые данные для соответствующего рассмотрения вышеуказанных факторов.

3. а) Если нетто-закупки в стабилизационный запас, превышающие 100 тыс. тонн, были произведены в любой период, не превышающий двенадцати последовательных месяцев с даты вступления в силу настоящего Соглашения, или если цены были нерассмотрены с даты последнего пересмотра цен, то Совет проводит специальную сессию в течение десяти рабочих дней. Если Совет квалифицированным большинством голосов не принимает иного решения, то цена вмешательства сокращается на 4 цента США за фунт.

б) Если впоследствии дополнительные нетто-закупки в стабилизационный запас, превышающие 75 тыс. тонн, были произведены в течение любого периода, не превышающего двенадцати последовательных месяцев, Совет собирается на специальную сессию в течение десяти рабочих дней. Если Совет квалифицированным большинством голосов не принимает иного решения, то цена вмешательства сокращается на 4 цента США за фунт.

4. а) Если нетто-продажи из стабилизационного запаса, превышающие 100 тыс. тонн, были произведены в течение периода, не превышающего двенадцати последовательных месяцев с даты вступления в силу настоящего Соглашения, или если цены были нерассмотрены с даты последнего пересмотра цен, Совет собирается на специальное совещание в течение десяти рабочих дней. Если Совет квалифицированным большинством голосов не принимает иного решения, то цена вмешательства повышается на 4 цента США за фунт.

б) Если впоследствии дополнительные нетто-продажи из стабилизационного запаса, превышающие 75 тыс. тонн, были произведены в течение

любого периода, не превышающего двенадцати последовательных месяцев, Совет собирается на специальную сессию в течение десяти рабочих дней. Если Совет квалифицированным большинством голосов не принимает иного решения, то цена вмешательства повышается на 4 цента США за фунт.

с) Если количество какао в стабилизационном запасе делает невозможным применение положений вышеприведенных подпунктов *a* и *b*, применяется следующее положение: если на день начала любой очередной сессии Совета индикаторная цена находится на уровне или выше верхней цены вмешательства и в среднем оставалась таковой в течение 60 последовательных рыночных дней, цена вмешательства повышается на 4 цента США за фунт, если Совет квалифицированным большинством голосов не принимает иного решения.

5. Проводится не более двух последовательных пересмотров цен в одном направлении в соответствии с пунктом 3 или пунктом 4 этой статьи в течение первых трех лет действия настоящего Соглашения.

6. В исключительных обстоятельствах, аналогичных тем, которые указаны в статье 38, Совет пересматривает и может квалифицированным большинством голосов изменить цены, указанные в пункте 1 настоящей статьи. При пересмотре цен Совет принимает также во внимание факторы, указанные в пункте 2*b* настоящей статьи.

7. В отношении пересмотра цен согласно настоящей статье положения статьи 72 не применяются.

#### *Статья 28. КОЭФФИЦИЕНТЫ ПЕРЕСЧЕТА*

1. Для определения эквивалента какао-продуктов в какао-бобах устанавливаются следующие коэффициенты пересчета в какао-бобы: какао-масло 1,33; какао-жмых и какао-порошок 1,18; какао-масса и крупка 1,25. Совет может в случае необходимости принять решение, что другие продукты, содержащие какао, являются какао-продуктами. Коэффициенты пересчета для других какао-продуктов, помимо тех, для которых коэффициенты пересчета указаны в настоящем пункте, устанавливаются Советом.

2. Совет может квалифицированным большинством голосов пересмотреть коэффициенты пересчета, предусмотренные в пункте 1 настоящей статьи.

#### *Статья 29. ВЫСОКОКАЧЕСТВЕННОЕ ИЛИ АРОМАТИЧЕСКОЕ КАКАО*

1. Независимо от положений статьи 35 положения настоящего Соглашения о взносах для финансирования стабилизационного запаса не применяются к высококачественному или ароматическому какао любого экспортирующего участника, который указан в пункте 1 приложения С и продукция которого состоит исключительно из высококачественного или ароматического какао.

2. Положения пункта 1 настоящей статьи применяются также к любому экспортирующему участнику, который указан в пункте 2 приложения С и часть продукции которого состоит из высококачественного или ароматического какао, в пределах доли этого производства, указанной в пункте 2 приложения С. К остальной части продукции применяются

положения Соглашения о взносах для финансирования стабилизационного запаса и другие ограничения, предусмотренные в настоящем Соглашении.

3. Совет может квалифицированным большинством голосов пересмотреть приложение С.

4. Если Совет обнаружит, что производство или экспорт стран, перечисленных в приложении С, резко возросли, он принимает надлежащие меры для предотвращения злоупотребления или уклонения от выполнения настоящего Соглашения.

5. Каждый участник обязуется требовать предъявления утвержденного Советом контрольного документа, прежде чем разрешить экспорт высококачественного или ароматического какао со своей территории. Каждый участник обязуется требовать предъявления утвержденного Советом контрольного документа, прежде чем разрешить импорт высококачественного или ароматического какао на свою территорию. Совет может квалифицированным большинством голосов приостановить действие всех или части положений настоящего пункта.

### *Статья 30. УЧРЕЖДЕНИЕ СТАБИЛИЗАЦИОННОГО ЗАПАСА*

1. Настоящим учреждается система стабилизационного запаса. Объем стабилизационного запаса составляет 250 тыс. тонн эквивалента в какао-бобах. Если в соответствии с положениями статьи 71 Совет решит продлить настоящее Соглашение на два года, то Совет может увеличить объем стабилизационного запаса квалифицированным большинством голосов при условии, что такое увеличение не превышает в целом 100 тыс. тонн эквивалента в какао-бобах.

2. Управляющий стабилизационным запасом закупает и хранит какао-бобы, однако в случаях, определяемых Советом, может также закупать и хранить до 10 тыс. тонн какао-массы. Если при этом возникают проблемы торговли какао-массой или ее хранения, действие положений настоящего пункта может быть приостановлено Советом для дальнейшего рассмотрения на его следующей очередной сессии.

3. Управляющий в соответствии с правилами, установленными Советом, несет ответственность за операции со стабилизационным запасом, а также за закупку какао, продажу и поддержание запасов какао в хорошем состоянии и за обновление—без опасности для рынка—партий какао согласно соответствующим положениям настоящего Соглашения.

### *Статья 31. ФИНАНСИРОВАНИЕ СТАБИЛИЗАЦИОННОГО ЗАПАСА*

1. Для финансирования операций со стабилизационным запасом на счет стабилизационного запаса начисляются регулярные поступления в форме взносов, взимаемых с какао, в соответствии с положениями статьи 35.

2. Управляющий стабилизационным запасом постоянно информирует Исполнительного директора и Совет о финансовом положении стабилизационного запаса:

а) Если финансовое положение стабилизационного запаса является или представляется недостаточно прочным для финансирования его операций, Управляющий информирует об этом Исполнительного директора. Исполнительный директор созывает специальную сессию



Совета в течение 14 дней, если только созыв Совета не намечен иным образом в течение 30 дней. Совет может уполномочить Управляющего на привлечение заемных средств на коммерческой основе в свободно конвертируемой валюте из соответствующих источников. Управляющий может обеспечивать такие займы складскими свидетельствами на какао, хранимое в стабилизационном запасе. Любые такие займы погашаются за счет поступлений взносов, продажи какао из стабилизационного запаса, а также из различных доходов стабилизационного запаса, если таковые имеются. Отдельные участники не несут ответственности за погашение таких займов.

- b) В течение примерно 12 месяцев после вступления настоящего Соглашения в силу Совет квалифицированным большинством голосов принимает решение о рекомендациях участникам относительно возможных мер по требуемому дополнительному финансированию, помимо предусмотренного выше в пункте «а». В любых таких рекомендациях Совета должны учитываться ограничения, связанные с конституционными и/или законодательными процедурами участников.

#### *Статья 32. СВЯЗЬ С ОБЩИМ ФОНДОМ ДЛЯ СЫРЬЕВЫХ ТОВАРОВ*

Совет обладает полномочиями на ведение переговоров об условиях ассоциации с Общим фондом для сырьевых товаров после начала функционирования последнего и, в случае принятия решения квалифицированным большинством голосов, осуществляет необходимые меры для ассоциации с Фондом в соответствии с установленными в нем принципами с целью полного использования финансовых возможностей, предоставляемых Фондом.

#### *Статья 33. РАСХОДЫ ПО ОПЕРАЦИЯМ СО СТАБИЛИЗАЦИОННЫМ ЗАПАСОМ И ЕГО СОДЕРЖАНИЮ*

Расходы по операциям со стабилизационным запасом и его содержанию, включая:

- a) вознаграждение Управляющего стабилизационным запасом и сотрудников персонала, производящих операции со стабилизационным запасом и операции по его содержанию, расходы Организации по управлению и контролю сбору взносов и расходы, связанные с погашением полученных займов Советом и уплатой процентов по ним; и
- b) иные расходы, такие, как транспортные расходы и страхование с момента поставки на условиях фоб до поставки на склад стабилизационного запаса, расходы, связанные со складированием, включая фунигацию, с грузовой обработкой, страхованием, управлением и инспекцией, а также расходы, связанные с обновлением партий какао с целью поддержания их товарных кондиций и стоимости;

покрываются за счет обычного источника доходов от взносов, как это предусмотрено в статье 35, или займов или поступлений от перепродаж.

#### *Статья 34. РАЗМЕЩЕНИЕ ИЗЛИШНИХ СРЕДСТВ СТАБИЛИЗАЦИОННОГО ЗАПАСА*

1. Часть средств стабилизационного запаса, временно превышающих потребности для финансирования операций с ним, может соответствующим образом размещаться в импортирующих и экспортирующих странах-участниках в соответствии с правилами, установленными Советом.

2. Эти правила, в частности, учитывают ликвидность, необходимую для всех операций со стабилизационным запасом, и желательность поддержания реальной стоимости этих средств.

**Статья 35. ВЗНОСЫ ДЛЯ ФИНАНСИРОВАНИЯ СТАБИЛИЗАЦИОННОГО ЗАПАСА**

1. Взнос, взимаемый с какао, впервые экспортируемого участником, либо впервые импортируемого участником, составляет 1 цент США за фунт какао-бобов и пропорциональное количество какао-продуктов в соответствии со статьей 28. В любом случае взнос взимается только один раз. Для этой цели импорт какао страной-участником из страны-неучастника считается происходящим из этой страны-неучастника, если не представлены удовлетворительные доказательства того, что такое какао происходит из страны-участника. Совет ежегодно пересматривает размеры взносов для финансирования стабилизационного запаса и, независимо от положений первого предложения настоящего пункта, может квалифицированным большинством голосов устанавливать более низкий уровень взноса или выносить решение о временном прекращении взноса с учетом финансовых ресурсов и обязательств Организации в отношении стабилизационного запаса.

2. Сертификаты об уплате взноса выдаются Советом в соответствии с правилами, которые он установит. Такие правила должны учитывать интересы торговли какао и предусматривать, в частности, возможное использование агентов и выплату взносов в установленный предельный срок.

3. Взносы, взимаемые согласно положениям настоящей статьи, выплачиваются в свободно конвертируемой валюте и освобождаются от валютных ограничений.

4. Ничто в настоящей статье не затрагивает права любого покупателя или продавца регулировать условия платежа за поставки какао по взаимному соглашению.

**Статья 36. ЗАКУПКИ В СТАБИЛИЗАЦИОННЫЙ ЗАПАС**

1. Когда индикаторная цена превышает нижнюю цену вмешательства, Управляющий стабилизационным запасом закупает какао лишь в том объеме, в каком это необходимо для замены какао, уже хранимого в стабилизационном запасе, с целью сохранения качества. Программа обновления запасов представляется Управляющим на утверждение Совета.

2. Когда индикаторная цена находится на уровне или ниже нижней цены вмешательства, Управляющий закупает в соответствии с правилами, установленными Советом, такое количество какао, какое необходимо для того, чтобы индикаторная цена поднялась выше нижней цены вмешательства.

3. Если через 20 рыночных дней после начала закупок в соответствии с пунктом 2 настоящей статьи индикаторная цена не становится выше нижней цены вмешательства, Совет собирается на специальную сессию для рассмотрения операций со стабилизационным запасом и представления дальнейших указаний Управляющему в отношении действий, которые необходимо предпринять для того, чтобы индикаторная цена поднялась выше нижней цены вмешательства.

4. Когда Управляющий производит нетто-закупки какао до уровня 80 процентов от максимального объема стабилизационного запаса, Совет собирается на специальную сессию в течение 10 рабочих дней для рассмотрения положения на рынке и принятия квалифицированным большинством голосов решения о соответствующих корректирующих мерах; эти меры могут включать пересмотр цен в сторону их понижения, которое вступает в силу, когда закупки в стабилизационный запас достигают 250 тыс. тонн.

5. Управляющий может производить закупки на рынках происхождения товара и на вторичных рынках. Управляющий направляет первый отказ продавцам в экспортирующие страны-участники.

6. Управляющий закупает какао лишь признанных стандартных товарных сортов и в количествах не менее 100 тонн. Такое какао является собственностью Организации и находится под ее управлением.

7. Управляющий закупает какао по преобладающим рыночным ценам в соответствии с правилами, установленными Советом.

8. Управляющий ведет надлежащий учет, позволяющий ему выполнять его функции в соответствии с настоящим Соглашением.

9. Места для хранения стабилизационного запаса выбираются таким образом, чтобы облегчить немедленную доставку франко-склад покупателям, указанным в пункте 6 статьи 37.

#### *Статья 37. ПРОДАЖИ ИЗ СТАБИЛИЗАЦИОННОГО ЗАПАСА*

1. Когда индикаторная цена ниже верхней цены вмешательства, Управляющий стабилизационным запасом продает какао лишь в том объеме, в каком это необходимо для замены какао, уже хранящегося в стабилизационном запасе, с целью сохранения качества. Программа обновления запасов представляется Управляющим на утверждение Совета.

2. Когда индикаторная цена находится на уровне или выше верхней цены вмешательства, Управляющий продает в соответствии с правилами, установленными Советом, такое количество какао, какое необходимо для того, чтобы индикаторная цена опустилась ниже верхней цены вмешательства.

3. Если через 20 рыночных дней после начала продаж в соответствии с пунктом 2 настоящей статьи индикаторная цена не опускается ниже верхней цены вмешательства, Совет собирается на специальную сессию для рассмотрения операций со стабилизационным запасом и представления дальнейших указаний Управляющему в отношении действий, необходимых для того, чтобы индикаторная цена опустилась ниже верхней цены вмешательства.

4. Когда Управляющий распродает все имевшиеся в его распоряжении запасы какао, Совет собирается на специальную сессию в течение 10 рабочих дней для рассмотрения положения на рынке и принятия квалифицированным большинством голосов решения о соответствующих корректирующих мерах; эти меры могут включать возможный пересмотр цен в сторону их повышения.

5. Управляющий продает какао по преобладающим рыночным ценам.

6. При осуществлении продажи в соответствии с пунктами 2 и 3 настоящей статьи Управляющий в соответствии с правилами, установленными Советом, осуществляет продажу через обычные торговые каналы фирмам и организациям в странах-участниках, однако главным образом в импортирующих странах-участниках, занимающихся торговлей или обработкой какао.

### *Статья 38. ИЗМЕНЕНИЕ ОБМЕННЫХ КУРСОВ ВАЛЮТ*

1. Исполнительный директор созывает специальную сессию Совета либо по своей инициативе, либо по просьбе участников в соответствии с пунктом 2 статьи 9, если условия на валютных рынках чреватые серьезными последствиями для положений Соглашения, касающихся цен. Специальные сессии Совета созываются в соответствии с настоящим пунктом в течение четырех рабочих дней.

2. После созыва такой специальной сессии и до ее завершения Исполнительный директор и Управляющий стабилизационным запасом могут принимать такие минимальные временные меры, какие они сочтут необходимыми для предотвращения серьезного нарушения эффективного действия настоящего Соглашения в результате условий, существующих на валютных рынках. В частности, они могут после консультации с Председателем Совета временно ограничить или приостановить операции со стабилизационным запасом.

3. После рассмотрения обстоятельств, включая рассмотрение действия временных мер, которые могли быть приняты Исполнительным директором и Управляющим, и возможного влияния упомянутых выше условий на валютных рынках на эффективность действия настоящего Соглашения Совет может квалифицированным большинством голосов принять необходимые меры для исправления положения.

### *Статья 39. ЛИКВИДАЦИЯ СТАБИЛИЗАЦИОННОГО ЗАПАСА*

1. Если настоящее Соглашение будет заменено новым соглашением, включающим положения о стабилизационном запасе, Совет примет такие меры в отношении продолжения операций со стабилизационным запасом, какие он сочтет целесообразными.

2. Если действие настоящего Соглашения прекращается и оно не заменяется новым соглашением, включающим положения о стабилизационном запасе, то применяются следующие положения:

- a) Дальнейших контрактов на закупку какао в стабилизационный запас не заключается. Управляющий стабилизационным запасом, сообразуясь с копьюнктурой рынка, реализует стабилизационный запас в соответствии с правилами, установленными Советом квалифицированным большинством голосов по вступлению в силу настоящего Соглашения, если до прекращения действия настоящего Соглашения Совет квалифицированным большинством голосов не пересмотрит эти правила. Управляющий сохраняет право продавать какао в любое время в период ликвидации для покрытия издержек по ликвидации.
- b) Выручка от продажи и денежные средства на счете стабилизационного запаса используются для покрытия в следующем порядке:

- i) издержек по ликвидации;
  - ii) непогашенной части любого займа, полученного Организацией или от ее имени для стабилизационного запаса, и процентов по такому займу.
- c) Все денежные средства, остающиеся после производства платежей в соответствии с приведенным выше подпунктом *b* выплачиваются соответствующим экспортирующим участникам пропорционально объему экспорта каждого такого экспортирующего участника, в отношении которого уплачены взносы, за тем исключением, что доля денежных средств, относящихся к взносам, уплаченным по импорту в соответствии с настоящим Соглашением, по отношению к другим фондам должна быть определена и распределена согласно правилам, установленным Советом.

**Статья 40. ДОПОЛНИТЕЛЬНЫЕ МЕРОПРИЯТИЯ ДЛЯ ЗАЩИТЫ МИНИМАЛЬНОЙ И МАКСИМАЛЬНОЙ ЦЕН**

1. В случае, если механизм стабилизационного запаса, учрежденный по настоящему Соглашению, окажется после полного использования его первоначального объема, т. е. 250 тыс. тонн, недостаточным для поддержания цен на какао-бобы в пределах минимальной и максимальной цен настоящего Соглашения, Совет может квалифицированным большинством голосов предусмотреть дополнительные мероприятия.

2. Совет устанавливает правила осуществления дополнительных мероприятий, упомянутых в пункте 1 настоящей статьи.

**Статья 41. КОНСУЛЬТАЦИИ И СОТРУДНИЧЕСТВО В ЭКОНОМИКЕ КАКАО**

1. Совет поощряет участников запрашивать мнение экспертов по вопросам какао.

2. При выполнении своих обязательств, вытекающих из настоящего Соглашения, участники осуществляют свою деятельность сообразно установленным каналам торговли и должным образом учитывают законные интересы всех секторов экономики какао.

3. Участники не вмешиваются в арбитраж коммерческих споров между покупателями и продавцами какао, если контракты не могут быть выполнены из-за положений, принятых с целью выполнения настоящего Соглашения, и не чинят препятствий осуществлению арбитражного разбирательства. Требования о соблюдении участниками положений настоящего Соглашения не принимаются как основание для невыполнения контракта или как мера защиты в таких случаях.

**ГЛАВА VIII. СООБЩЕНИЯ ОБ ЭКСПОРТЕ И ИМПОРТЕ И МЕРЫ КОНТРОЛЯ**

**Статья 42. СООБЩЕНИЯ ОБ ЭКСПОРТЕ И ИМПОРТЕ**

1. В соответствии с правилами, установленными Советом, Исполнительный директор ведет учет импорта и экспорта какао участникам.

2. С этой целью каждый участник представляет Исполнительному директору через промежутки времени, устанавливаемые Советом, данные

об объеме своего экспорта какао по странам назначения и об объеме своего импорта какао по странам происхождения наряду с другими данными, которые могут быть предписаны Советом.

#### Статья 43. МЕРЫ КОНТРОЛЯ

1. Каждый участник, экспортирующий какао, требует представления утвержденного Советом контрольного документа и, в соответствующих случаях, действительного сертификата об уплате взноса до выдачи разрешения на отправку какао со своей таможенной территории. Каждый участник, импортирующий какао, требует представления утвержденного Советом контрольного документа и, в соответствующих случаях, действительного сертификата об уплате взноса до выдачи разрешения на импорт какао на свою таможенную территорию как из страны-участника, так и из страны-неучастника.

2. Сертификаты об уплате взноса не будут требоваться для экспорта из экспортирующих стран-участников для филантропических или других некоммерческих целей, если Совет располагает доказательствами того, что какао экспортировано для этих целей. Совет обеспечивает выдачу подлежащих контрольным документам для таких поставок.

3. Совет квалифицированным большинством голосов устанавливает правила, которые он считает необходимыми в отношении выдачи сертификата об уплате взноса и других утвержденных Советом документов.

4. В отношении высококачественного или ароматического какао Совет устанавливает правила, которые он считает необходимыми для упрощения процедур оформления утвержденных Советом контрольных документов, с учетом всех относящихся к делу факторов.

5. Совет квалифицированным большинством голосов может приостановить действие всех или части положений настоящей статьи.

### ГЛАВА IX. ПРЕДЛОЖЕНИЕ И СПРОС

#### Статья 44. СОТРУДНИЧЕСТВО МЕЖДУ УЧАСТНИКАМИ

1. Участники признают важность обеспечения максимального возможного роста экономики какао и, следовательно, координации своих действий, направленных на содействие динамичному расширению производства и потребления, с тем чтобы обеспечить наилучшее равновесие между предложением и спросом. Они в полной мере сотрудничают с Советом в достижении этой цели.

2. Совет определяет препятствия для гармоничного развития и динамичного расширения экономики какао и призывает взаимоприемлемые практические меры, направленные на устранение этих препятствий. Участники прилагают усилия к принятию мер, разработанных и рекомендуемых Советом.

3. Организация собирает и обновляет имеющуюся информацию, необходимую для получения наиболее надежных данных в отношении текущего и потенциального мирового потребления и производственного потенциала. Участники в полной мере сотрудничают с Организацией в подготовке этих исследований.

#### Статья 45. ПРОИЗВОДСТВО И ЗАПАСЫ

1. Каждый экспортирующий участник может разработать программу регулирования своего производства для достижения цели, изложенной в статье 44. Каждый соответствующий экспортирующий участник несет ответственность за политику и процедуры, которые он применяет для достижения этой цели, и стремится информировать Совет о таких мерах как можно более регулярно.

2. На основе подробного доклада, представляемого Исполнительным директором не реже одного раза в год, Совет проводит обзор общего положения в отношении производства какао, оценивая, в частности, динамику мирового предложения в свете положений настоящей статьи. На основе этой оценки Совет может выносить рекомендации участникам. Совет может учредить комитет для оказания ему помощи в связи с положениями настоящей статьи.

3. Совет ежегодно рассматривает вопрос об уровне запасов, имеющих во всем мире, и выносит рекомендации на основе такого рассмотрения.

#### Статья 46. ГАРАНТИИ ПОСТАВОК И ДОСТУП К РЫНКАМ

1. Участники проводят свою торговую политику таким образом, который позволил бы достичь целей настоящего Соглашения. В частности, они признают, что регулярные поставки какао и регулярный доступ на их рынки какао существенно важны как для импортирующих, так и для экспортирующих участников.

2. Экспортирующие участники стремятся в пределах, обусловленных органичивающими факторами, связанными с их развитием, осуществлять соответствующую положениям настоящего Соглашения политику в отношении продаж и экспорта, которая не будет искусственно ограничивать предложение имеющегося в наличии какао для продажи и которая будет обеспечивать регулярные поставки какао импортерам в импортирующих странах-участниках.

3. Импортирующие участники прилагают все усилия в пределах, обусловленных их международными обязательствами, для проведения в соответствии с положениями настоящего Соглашения политики, которая не будет искусственно ограничивать спрос на какао и будет обеспечивать экспортерам регулярный доступ на их рынки какао.

4. Участники информируют Совет о всех мерах, принятых с целью выполнения положений настоящей статьи.

5. Для содействия достижению целей настоящей статьи Совет может представлять участникам любые рекомендации и периодически рассматривать достигнутые результаты.

#### Статья 47. ПОТРЕБЛЕНИЕ

1. Все участники стремятся содействовать расширению потребления какао в соответствии с их собственными средствами и методами.

2. Все участники стремятся информировать Совет на возможно более регулярной основе о соответствующих внутренних правилах и данных, касающихся потребления какао.

3. На основе подробного доклада, представляемого Исполнительным директором, Совет проводит обзор общего положения в отношении потребления какао, оценивая, в частности, динамику мирового спроса в свете положений настоящей статьи. На основе этой оценки Совет может выносить рекомендации участникам.

4. Совет может учредить комитет, задача которого заключается в стимулировании расширения потребления какао как в экспортирующих, так и в импортирующих странах-участниках. Состав комитета ограничивается участниками, вносящими вклад в программу стимулирования. Расходы, связанные с такими программами стимулирования, покрываются за счет взносов экспортирующих участников. Импортирующие участники также могут делать финансовые взносы. Комитет запрашивает согласие участника до проведения какой-либо кампании на его территории.

#### *Статья 48. ЗАМЕНИТЕЛИ КАКАО*

1. Участники признают, что использование заменителей может помешать расширению потребления какао. В связи с этим они соглашаются установить правила по какао-продуктам и шоколаду или внести в случае необходимости изменения в существующие правила, с тем чтобы данными правилами запрещалось использование вместо какао товаров, не относящихся к какао, имеющее целью ввести потребителя в заблуждение.

2. В процессе подготовки или пересмотра правил, основывающихся на принципах, изложенных в пункте 1 настоящей статьи, участники в полной мере учитывают рекомендации и решения таких компетентных международных органов, как Совет и Комитет по выработке Кодекса по какао-продуктам и шоколаду.

3. Совет может рекомендовать участнику принять любые меры, которые Совет сочтет целесообразными, для обеспечения соблюдения положений настоящей статьи.

4. Исполнительный директор представляет Совету ежегодный доклад об изменении положения в этом отношении и о том, каким образом соблюдаются положения настоящей статьи.

#### *Статья 49. НАУЧНЫЕ ИССЛЕДОВАНИЯ И РАЗРАБОТКИ*

Совет может поощрять и стимулировать научные исследования и разработки в области производства, переработки и потребления какао, а также распространение и практическое применение результатов, полученных в этой области. С этой целью Совет может сотрудничать с международными организациями и исследовательскими учреждениями.

### ГЛАВА X. ОБРАБОТАННОЕ КАКАО

#### *Статья 50. ОБРАБОТАННОЕ КАКАО*

1. Признаются потребности развивающихся стран в расширении основы их экономики, в частности, путем индустриализации и экспорта готовых продуктов, включая переработку какао и экспорт какао-продуктов и шоколада. В этой связи также признается необходимость избежать нанесения серьезного ущерба экономике какао как импортирующих, так и экспортирующих участников.



2. Если какой-либо участник считает, что существует опасность нанесения ущерба его интересам по любому из вышеупомянутых вопросов, этот участник может провести консультации с другим заинтересованным участником в целях достижения договоренности, приемлемой для заинтересованных сторон; если это не даст положительных результатов, участник может обратиться к Совету, который предоставит свои добрые услуги в данном вопросе для достижения такой договоренности.

## ГЛАВА XI. ОТНОШЕНИЯ МЕЖДУ УЧАСТНИКАМИ И НЕУЧАСТНИКАМИ

### *Статья 51. ТОРГОВЫЕ СДЕЛКИ С НЕУЧАСТНИКАМИ*

1. Экспортирующие участники обязуются не продавать какао неучастникам на условиях, более благоприятных в коммерческом отношении, чем условия, которые они готовы предложить в то же время импортирующим участникам, с учетом обычной торговой практики.

2. Импортирующие участники обязуются не закупать какао у неучастников на условиях, более благоприятных в коммерческом отношении, чем те, которые они готовы принять в то же время от экспортирующих участников, с учетом обычной торговой практики.

3. Совет периодически рассматривает выполнение пунктов 1 и 2 настоящей статьи и может потребовать от участников представления необходимой информации в соответствии со статьей 52.

4. Любой участник, который имеет основания полагать, что другой участник не выполнил обязательства по пункту 1 или пункту 2 настоящей статьи, может информировать об этом Исполнительного директора и запросить консультации в соответствии со статьей 57 или передать вопрос Совету в соответствии со статьей 59.

## ГЛАВА XII. ИНФОРМАЦИЯ И ИССЛЕДОВАНИЯ

### *Статья 52. ИНФОРМАЦИЯ*

1. Организация выполняет функции центра по сбору, обмену и публикации:

- a) статистических данных о мировом производстве, продаже, ценах, экспорте и импорте, потреблении и запасах какао; и
- b) поскольку это признается целесообразным — технических сведений о выращивании, переработке и использовании какао.

2. В дополнение к сведениям, которые участники должны представлять согласно другим статьям настоящего Соглашения, Совет может запрашивать у участников сведения, которые он считает необходимыми для своей работы, включая периодические отчеты о политике в отношении производства и потребления, продажи, цены, экспорта и импорта, запасов и налогообложения.

3. Если какой-либо участник не представляет или находит затруднительным представить в разумные сроки статистические и иные сведения, необходимые Совету для надлежащего функционирования Организации, Совет может потребовать от этого участника разъяснения причин этого.

Если окажется, что в данном случае необходима техническая помощь, Совет может принять необходимые меры.

4. Совет в соответствующие моменты, по не реже двух раз в год, публикует оценочные данные в отношении производства какао-бобов и помола в текущем сельскохозяйственном году для какао.

#### *Статья 53. ИССЛЕДОВАНИЯ*

Совет в той мере, в какой он считает это необходимым, содействует подготовке исследований в области производства и распределения какао, включая тенденции и прогнозы, влияние правительственных мероприятий в экспортирующих и импортирующих странах на производство и потребление какао, возможности расширения потребления какао для традиционных и возможных новых видов использования, а также последствия настоящего Соглашения для экспортеров и импортеров какао, включая условия их торговли, и может представлять участникам рекомендации относительно тематики этих исследований. При оказании содействия таким исследованиям Совет может сотрудничать с международными организациями и другими соответствующими учреждениями.

#### *Статья 54. ЕЖЕГОДНЫЙ ОБЗОР И ЕЖЕГОДНЫЙ ОТЧЕТ*

1. Совет в кратчайшие по возможности сроки после окончания каждого сельскохозяйственного года для какао проводит обзор действия настоящего Соглашения и деятельности участников по соблюдению его принципов и достижению его целей. Совет может затем давать рекомендации участникам относительно путей и средств улучшения действия настоящего Соглашения.

2. Совет публикует ежегодный отчет. Этот отчет включает раздел о ежегодном обзоре, который предусматривается в пункте 1 настоящей статьи.

3. Совет может также публиковать любую другую информацию, которую он считает необходимой.

### ГЛАВА XIII. ОСВОБОЖДЕНИЕ ОТ ОБЯЗАТЕЛЬСТВ, ДИФФЕРЕНЦИРОВАННЫЕ И КОРРЕКТИРОВОЧНЫЕ МЕРЫ

#### *Статья 55. ОСВОБОЖДЕНИЕ ОТ ОБЯЗАТЕЛЬСТВ ПРИ ИСКЛЮЧИТЕЛЬНЫХ ОБСТОЯТЕЛЬСТВАХ*

1. Совет может квалифицированным большинством голосов освободить участника от того или иного обязательства ввиду исключительных или чрезвычайных, либо форс-мажорных обстоятельств, или международных обязательств, вытекающих из Устава Организации Объединенных Наций в отношении территорий, управляемых в рамках системы опеки.

2. Освобождая участника в силу пункта 1 настоящей статьи от обязательств, Совет ясно определяет, на каких условиях и на какой срок этот участник освобождается от данного обязательства, а также то, по каким причинам предоставляется такое освобождение.

3. Независимо от вышензложенных положений настоящей статьи, Совет не освобождает участника от:

- a) обязательства уплаты взносов согласно статье 24 или последствии их неуплаты;
- b) обязательства требовать уплаты любых взносов, взимаемых согласно статье 35.

#### *Статья 56. ДИФФЕРЕНЦИРОВАННЫЕ И КОРРЕКТИРОВОЧНЫЕ МЕРЫ*

Развивающиеся импортирующие участники и наименее развитые страны-участники, на интересы которых оказывают неблагоприятное влияние меры, принимаемые в рамках настоящего Соглашения, могут обращаться к Совету с просьбой принять соответствующие дифференцированные и корректировочные меры. Совет рассматривает вопрос о принятии таких надлежащих мер в соответствии с пунктом 3 раздела III резолюции 93 (IV), принятой Конференцией Организации Объединенных Наций по торговле и развитию.

### ГЛАВА XIV. КОНСУЛЬТАЦИИ, СПОРЫ И ЖАЛОБЫ

#### *Статья 57. КОНСУЛЬТАЦИИ*

Каждый участник благожелательно рассматривает любые представления, сделанные ему другим участником в отношении толкования или применения настоящего Соглашения, и обеспечивает надлежащие возможности для консультаций. В ходе таких консультаций, по просьбе одной стороны и с согласия другой, Исполнительный директор устанавливает соответствующую примирительную процедуру. Организация не несет расходов по такой процедуре. Если такая процедура приводит к урегулированию вопроса, об этом сообщается Исполнительному директору. Если же не оказывается возможным достичь соглашения, то по просьбе любой из сторон вопрос может быть передан Совету в соответствии со статьей 58.

#### *Статья 58. СПОРЫ*

1. Любой спор относительно толкования или применения настоящего Соглашения, не урегулированный сторонами в споре, передается по просьбе той или другой стороны в споре на решение Совета.

2. После передачи спора в Совет согласно пункту 1 настоящей статьи и его обсуждения большинство участников или участники, которым принадлежит не менее одной трети общего числа голосов, могут потребовать, чтобы Совет до вынесения решения запросил по предмету спора заключение специальной консультативной группы, которая создается согласно положениям пункта 3 настоящей статьи.

3. a) Если Совет не выносит единогласно иного решения, специальная консультативная группа состоит из:

- i) двух лиц, назначаемых экспортирующими участниками, одно из которых обладает обширным опытом в вопросах, аналогичных данному спорному вопросу, а другое — большим юридическим авторитетом и опытом;
- ii) двух лиц, назначаемых импортирующими участниками и отвечающих аналогичным требованиям;

- iii) председателя, единогласно избираемого четырьмя лицами, назначенными согласно подпунктам «i» и «ii» выше, или, если они не смогут прийти к соглашению,—Председателем Совета;
- b) в состав специальной консультативной группы могут входить граждане стран-участников;
- c) лица, назначенные в состав специальной консультативной группы, действуют в своем личном качестве, не получая указаний от какого-либо правительства;
- d) расходы специальной консультативной группы оплачиваются Организацией.

4. Заключение специальной консультативной группы и мотивировка этого заключения представляются Совету, который по рассмотрении всей относящейся к делу информации выносит решение по данному спору.

#### *Статья 59. ЖАЛОБЫ И МЕРЫ, ПРИНИМАЕМЫЕ СОВЕТОМ*

1. Всякая жалоба на то, что какой-либо участник не выполняет своих обязательств по настоящему Соглашению, передается по просьбе подающего эту жалобу участника в Совет, который рассматривает ее и выносит решение по данному вопросу.

2. Всякое заключение Совета о нарушении тем или иным участником своих обязательств по настоящему Соглашению выносится простым раздельным большинством голосов с указанием характера нарушения.

3. Во всех случаях, когда Совет в результате поступления жалобы или в силу другой причины сочтет, что тот или иной участник не выполняет своих обязательств по настоящему Соглашению, он может без ущерба для других мер, особо предусмотренных в других статьях настоящего Соглашения, включая статью 69, квалифицированным большинством голосов:

- a) приостановить осуществление этим участником права голоса в Совете и в Исполнительном комитете; и
- b) если Совет сочтет это необходимым, приостановить осуществление этим участником дополнительных прав, включал право быть избранным или занимать должностной пост в Совете или в каком-либо из комитетов Совета, до тех пор пока он не выполнит своих обязательств.

4. Участник, осуществление права голоса которого приостановлено в соответствии с пунктом 3 настоящей статьи, продолжает нести ответственность по своим финансовым и иным обязательствам в соответствии с настоящим Соглашением.

### ГЛАВА XV. СПРАВЕДЛИВЫЕ ТРУДОВЫЕ НОРМЫ

#### *Статья 60. СПРАВЕДЛИВЫЕ ТРУДОВЫЕ НОРМЫ*

Участники заявляют, что в целях повышения уровня жизни населения и обеспечения полной занятости они будут прилагать усилия к поддержанию справедливых трудовых норм и условий труда в различных отраслях производства какао как для сельскохозяйственных, так и для промышленных рабочих, занятых в этих отраслях, в соответствующих странах сообразно их уровню развития.

## ГЛАВА XVI. ЗАКЛЮЧИТЕЛЬНЫЕ ПОЛОЖЕНИЯ

### *Статья 61. ПОДПИСАНИЕ*

Настоящее Соглашение открыто для подписания в Центральных учреждениях Организации Объединенных Наций с 5 января 1981 года до 31 марта 1981 года включительно участниками Международного соглашения по какао 1975 года и правительствами стран, приглашенных на Конференцию Организации Объединенных Наций по какао 1980 года.

### *Статья 62. ДЕПОЗИТАРИЙ*

Депозитарием настоящего Соглашения является Генеральный секретарь Организации Объединенных Наций.

### *Статья 63. РАТИФИКАЦИЯ, ПРИНЯТИЕ, УТВЕРЖДЕНИЕ*

1. Настоящее Соглашение подлежит ратификации, принятию или утверждению подписавшими его правительствами в соответствии с их конституционными процедурами.

2. Ратификационные грамоты, документы о принятии или утверждении сдаются на хранение депозитарию не позднее 31 мая 1981 года. Однако Совет, созданный в соответствии с Международным соглашением по какао 1975 года, или Совет, созданный в соответствии с настоящим Соглашением, может предоставить дополнительный срок подписавшим Соглашение правительствам, которые не смогли депонировать свои ратификационные грамоты или документы к вышеуказанной дате.

3. Каждое правительство, сдающее на хранение ратификационную грамоту или документ о принятии или утверждении, заявляет в момент депонирования о своей принадлежности к экспортирующим или импортирующим участникам.

### *Статья 64. ПРИСОЕДИНЕНИЕ*

1. Настоящее Соглашение открыто для присоединения к нему правительства любого государства на условиях, устанавливаемых Советом.

2. Совет Международного соглашения по какао 1975 года может до вступления в силу настоящего Соглашения устанавливать условия, упомянутые в пункте 1 настоящей статьи, при условии их подтверждения Советом настоящего Соглашения.

3. При установлении условий, упомянутых в пункте 1 настоящей статьи, Совет определяет, в каком из приложений к настоящему Соглашению должно считаться числящимся присоединяющееся государство, если такое государство еще не числится ни в одном из этих приложений.

4. Неприсоединение осуществляется посредством сдачи на хранение депозитарию документа о присоединении.

### *Статья 65. УВЕДОМЛЕНИЕ О ВРЕМЕННОМ ПРИМЕНЕНИИ*

1. Подписавшее настоящее Соглашение правительство, которое намеревается ратифицировать, принять или утвердить настоящее Соглашение, или правительство, для которого Совет установил условия присоединения, но которое все еще оказалось не в состоянии депонировать свою грамоту или

документ, может в любое время уведомить депозитария о том, что оно будет применять настоящее Соглашение временно либо с момента его вступления в силу в соответствии со статьей 66, либо с конкретно определенного момента в том случае, если оно уже вступило в силу. Каждое правительство, направляющее такое уведомление, одновременно заявляет о своей принадлежности к экспортирующим или импортирующим участникам.

2. Правительство, которое направило уведомление в соответствии с пунктом 1 настоящей статьи о том, что оно будет применять настоящее Соглашение либо с момента его вступления в силу, либо с конкретно определенного момента, становится с этого момента временным участником. Оно остается временным участником до даты депонирования своей ратификационной грамоты или документа о принятии, утверждении или присоединении.

### *Статья 66. ВСТУПЛЕНИЕ В СИЛУ*

1. Настоящее Соглашение окончательно вступает в силу 1 апреля 1981 года или в любой день в течение двух месяцев после этого, если к этому времени правительства, представляющие не меньшей мере пять экспортирующих стран, на которые приходится по меньшей мере 80 процентов всего экспорта стран, перечисленных в приложении D, и правительства, представляющие импортирующие страны, на которые приходится по меньшей мере 70 процентов всего импорта, как указано в приложении E, депонируют у депозитария ратификационные грамоты или документы о принятии, утверждении или присоединении. Оно вступает также окончательно в силу после того как оно временно вступило в силу, как только будут удовлетворены эти требования о процентных долях путем депонирования ратификационных грамот и документов о принятии, утверждении или присоединении.

2. Если настоящее Соглашение не вступило окончательно в силу в соответствии с пунктом 1 настоящей статьи, то оно временно вступает в силу 1 апреля 1981 года или в любой день в течение двух месяцев после этого, если к этому времени правительства, представляющие по меньшей мере пять экспортирующих стран, на которые приходится по меньшей мере 80 процентов всего экспорта стран, перечисленных в приложении D, и правительства, представляющие импортирующие страны, на которые приходится по меньшей мере 70 процентов всего импорта, как указано в приложении E, депонируют ратификационные грамоты или документы о принятии, утверждении или присоединении либо уведомят депозитария о том, что они будут применять настоящее Соглашение временно с момента вступления его в силу. Такие правительства становятся временными участниками.

3. Если условия вступления Соглашения в силу в соответствии с пунктом 1 или пунктом 2 настоящей статьи не будут выполнены к 31 мая 1981 года, Генеральный секретарь Организации Объединенных Наций в кратчайший возможный срок созывает совещание правительств, которые депонировали ратификационные грамоты или документы о принятии, утверждении или присоединении, либо уведомили депозитария, что они будут применять Соглашение временно. Эти правительства могут принять решение о временном или окончательном, полном или частичном вступлении Соглашения в силу между ними. До тех пор пока настоящее Соглашение

находится в силе временно в соответствии с положениями настоящего пункта, правительства, принявшие решение о временном вступлении Соглашения в силу между ними, являются временными участниками. Такие правительства могут проводить совещания для рассмотрения положения и принятия решения о том, вступает ли настоящее Соглашение в силу между ними окончательно, продолжает ли оно применяться на временной основе или его действие прекращается.

#### *Статья 67. ОГОВОРКИ*

Оговорки ни по одному из положений настоящего Соглашения не допускаются.

#### *Статья 68. ВЫХОД*

1. В любое время после вступления в силу настоящего Соглашения любой участник может выйти из настоящего Соглашения путем подачи письменного уведомления депозитарию о своем выходе. Этот участник немедленно информирует Совет о принятом им решении.

2. Выход вступает в силу по истечении 90 дней со времени получения уведомления депозитарием.

#### *Статья 69. ИСКЛЮЧЕНИЕ*

Если Совет сочтет, согласно пункту 3 статьи 59, что какой-либо участник нарушает свои обязательства по настоящему Соглашению, и решит, кроме того, что такое нарушение обязательств существенным образом затрудняет действие настоящего Соглашения, он может квалифицированным большинством голосов исключить такого участника из Организации. О каждом таком исключении Совет немедленно уведомляет депозитария. Через девяносто дней после даты принятия Советом решения такой участник перестает быть участником Организации.

#### *Статья 70. РАСЧЕТЫ С ВЫХОДЯЩИМИ ИЛИ ИСКЛЮЧЕННЫМИ УЧАСТНИКАМИ*

1. Все расчеты с выходящими или исключенными участниками определяются Советом. Организация удерживает все суммы, уже оплаченные выходящим или исключенным участником, и этот участник остается обязанным уплатить все суммы, причитающиеся с него Организации на момент вступления в силу его выхода или исключения, за тем исключением, что в отношении Договаривающейся стороны, которая не может принять какую-либо поправку и в силу этого перестает участвовать в настоящем Соглашении в соответствии с положениями пункта 2 статьи 72, Совет может установить любой порядок расчетов, который он сочтет справедливым.

2. При условии соблюдения положений пункта 1 настоящей статьи, выходящий или исключенный или иным образом прекращающий свое участие в настоящем Соглашении участник не имеет права ни на какую долю поступлений от ликвидации стабилизационного запаса в соответствии с положениями статьи 39 или других активов Организации, на него не распространяется никакая часть возможного дефицита стабилизационного запаса или Организации после прекращения действия настоящего Соглашения, за исключением случая экспортного участника, на экспорт которого распространяются положения пункта 1 статьи 35. В таком случае

экспортирующий участник имеет право на свою долю в средствах стабилизационного запаса, когда последний ликвидируется в соответствии с положениями статьи 39 или когда истекает срок действия настоящего Соглашения, в зависимости от того, что произойдет раньше, при условии, что уведомление о выходе такого экспортирующего участника направляется депозитарию по крайней мере за 12 месяцев, причем не ранее, чем через год после вступления в силу настоящего Соглашения.

#### *Статья 71. СРОК, ПРОДЛЕНИЕ И ПРЕКРАЩЕНИЕ ДЕЙСТВИЯ СОГЛАШЕНИЯ*

1. Настоящее Соглашение остается в силе до конца третьего полного сельскохозяйственного года для какао после его вступления в силу, если его действие не будет продлено в соответствии с пунктом 3 настоящей статьи или прекращено раньше в соответствии с пунктом 4 настоящей статьи.

2. Когда настоящее Соглашение находится в силе, Совет может квалифицированным большинством голосов принять решение о его пересмотре с таким расчетом, чтобы пересмотренное Соглашение вступило в силу в конце третьего сельскохозяйственного года для какао, о котором говорится в пункте 1 настоящей статьи, или по истечении любого периода продления, о котором Совет принял решение в соответствии с пунктом 3 настоящей статьи.

3. До истечения третьего сельскохозяйственного года для какао, о котором говорится в пункте 1 настоящей статьи, Совет может квалифицированным большинством голосов принять решение о продлении настоящего Соглашения полностью или частично на период или периоды не более двух сельскохозяйственных лет для какао в целом. Совет извещает депозитария о таком продлении или продлениях.

4. Совет может в любое время квалифицированным большинством голосов принять решение о прекращении действия настоящего Соглашения. Его действие прекращается с даты, установленной Советом, при условии, что обязательства участников согласно статье 35 будут продолжать действовать до тех пор, пока не будут выполнены финансовые обязательства, касающиеся стабилизационного запаса. Совет извещает депозитария о любом таком решении.

5. Независимо от прекращения действия настоящего Соглашения Совет продолжает существовать в течение времени, необходимого для ликвидации Организации, производства ее расчетов и реализации ее активов, и имеет в течение этого времени полномочия и функции, необходимые для указанных целей.

6. Независимо от положений пункта 2 статьи 68 участник, не желающий участвовать в настоящем Соглашении, продлении согласно положениям настоящей статьи, должен сообщить об этом Совету. Такой участник перестает быть участником с конца третьего полного сельскохозяйственного года для какао.

#### *Статья 72. ПОПРАВКИ*

1. Совет может квалифицированным большинством голосов рекомендовать Договаривающимся сторонам внести поправку в настоящее Соглашение. Поправка вступает в силу через 100 дней после получения депозитарием уведомлений о ее принятии от Договаривающихся сторон, которые



представляют по меньшей мере 75 процентов экспортирующих участников и располагают по меньшей мере 85 процентами голосов экспортирующих участников, и от Договаривающихся сторон, которые представляют по меньшей мере 75 процентов импортирующих участников и располагают по меньшей мере 85 процентами голосов импортирующих участников, или в более поздний срок, установленный Советом квалифицированным большинством голосов. Совет может установить срок, в пределах которого каждая Договаривающаяся сторона уведомляет депозитария о принятии ею поправки, и, если к концу такого срока эта поправка не вступает в силу, она считается снятой.

2. Любой участник, от имени которого не сделано уведомление о принятии поправки к тому дню, когда такая поправка вступает в силу, перестает быть участником настоящего Соглашения с этого дня, за исключением тех случаев, когда любой такой участник представляет Совету на первом его заседании после вступления этой поправки в силу убедительное заверение, что принятие в срок было невозможно из-за трудностей, связанных с конституционными процедурами этого участника, и Совет решает продлить для этого участника установленный период принятия до момента преодоления указанных трудностей. Для такого участника поправка не является обязательной до момента направления им уведомления о ее принятии.

3. Сразу же по принятии рекомендации о поправке Совет препровождает депозитарию текст поправок. Совет передает депозитарию сведения, необходимые для того, чтобы определить, является ли число уведомлений о принятии достаточным для вступления поправки в силу.

### *Статья 73. ДОПОЛНИТЕЛЬНЫЕ И ПЕРЕХОДНЫЕ ПОЛОЖЕНИЯ*

1. Настоящее Соглашение рассматривается как заменяющее Международное соглашение по какао 1975 года.

2. Все действующие на дату вступления настоящего Соглашения в силу акты, которые были совершены в соответствии с Международным соглашением по какао 1975 года Организацией или каким-либо ее органом, или от их имени и условия которых не предусматривают прекращения их действия к вышеупомянутому сроку, остаются в силе, если только они не будут изменены согласно положениям настоящего Соглашения.

3. Средства стабилизационного запаса, накопленные в рамках Международного соглашения по какао 1972 года и Международного соглашения по какао 1975 года, переводятся на счет стабилизационного запаса в соответствии с настоящим Соглашением.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся, должным образом на то уполномоченные, подписали настоящее Соглашение в указанные дни.

СОВЕРШЕНО в Женеве девятнадцатого ноября тысяча девятьсот восьмидесятого года в одном экземпляре на английском, испанском, русском и французском языках, причем все тексты являются равно аутентичными.

## ПРИЛОЖЕНИЯ

## ПРИЛОЖЕНИЕ А

ПРОИЗВОДЯЩИЕ СТРАНЫ, ЭКСПОРТИРУЮЩИЕ 10 ТЫС. ТОНН ИЛИ БОЛЕЕ СТАНДАРТНЫХ СОРТОВ КАКАО В ГОД

Берег Слоновой Кости	Мексика
Бразилия	Нигерия
Гана	Объединенная Республика Камерун
Доминиканская Республика	Того
Малайзия	

## ПРИЛОЖЕНИЕ Б

ПРОИЗВОДЯЩИЕ СТРАНЫ, ЭКСПОРТИРУЮЩИЕ МЕНЕЕ 10 ТЫС. ТОНН СТАНДАРТНЫХ СОРТОВ КАКАО В ГОД

Ангола	Либерия
Бенин	Иккарагуа
Боливия	Объединенная Республика Танзания
Вануату	Папуа-Новая Гвинея
Габон	Перу
Гаяна	Сан-Томе и Принсипи
Гватемала	Сьерра-Леоне
Гондурас	Соломоновы Острова
Заир	Уганда
Колумбия	Фиджи
Конго	Филиппины
Коста-Рика	Экваториальная Гвинея
Куба	

## ПРИЛОЖЕНИЕ С

СТРАНЫ, ПРОИЗВОДЯЩИЕ ВЫСОКОКАЧЕСТВЕННОЕ ИЛИ АРОМАТИЧЕСКОЕ КАКАО

1. *Производящие страны, экспортирующие исключительно высококачественное или ароматическое какао:*

Венесуэла	Сент-Винсент и Гренадины
Гренада	Сент-Люсия
Доминика	Суринам
Индонезия	Тринидад и Тобаго
Мадагаскар	Шри Ланка
Панама	Эквадор
Самоа	Ямайка

2. *Производящие страны, экспортирующие высококачественное или ароматическое какао наряду с другими сортами какао:*

Коста-Рика	(25 процентов)
Сан-Томе и Принсипи	(50 процентов)
Папуа-Новая Гвинея	(75 процентов)

## ПРИЛОЖЕНИЕ D

ЭКСПОРТ КАКАО, РАССЧИТАНЫЙ ДЛЯ ЦЕЛЕЙ СТАТЬИ 66<sup>a</sup>

(тыс. тонн)

Страна <sup>b</sup>	1975/76	1976/77	1977/78	1978/79	Средние показатели	Проценты
Бразилия . . . . .	221,5	201,2	220,5	277,8	230,25	19,93
Доминиканская Республика . . . . .	22,5	29,6	25,9	30,6	27,15	2,35
Гана . . . . .	404,3	320,7	252,5	240,4	304,48	26,35
Берег Слоповой Кости . . . . .	213,6	236,0	266,3	325,1	260,25	22,52
Малайзия . . . . .	13,9	15,9	22,2	27,2	19,80	1,71
Мексика . . . . .	13,1	8,9	10,1	9,1	10,30	0,89
Нигерия . . . . .	243,0	185,4	212,2	139,1	194,93	16,87
Того . . . . .	17,7	15,4	15,9	13,9	15,73	1,36
Объединенная Республика Камерун . . . . .	99,4	80,5	96,8	93,9	92,65	8,02
Итого	1 249,0	1 093,6	1 122,4	1 157,1	1 155,54	100,00

ИСТОЧНИК: составлено на основе данных МОК «Quarterly Bulletin of Cocoa Statistics» (London) vol. VI, No. 4 (Sept. 1980).

<sup>a</sup> Среднегодовая величина за четырехлетний период 1975/76—1978/79 гг. брутто-экспорта какао-бобов плюс брутто-экспорт какао-продуктов в пересчете на какао-бобы с использованием коэффициентов пересчета, указанных в статье 28.

<sup>b</sup> В данный перечень включены лишь те производящие страны, которые экспортируют 10 тыс. тонн или более стандартных сортов какао в год.

## ПРИЛОЖЕНИЕ E

ИМПОРТ КАКАО, РАССЧИТАННЫЙ ДЛЯ ЦЕЛЕЙ СТАТЬИ 66<sup>a</sup>

(в тыс. тонн)

Страны	1976/77	1977/78	1978/79	Средние показатели	Проценты
Соединенные Штаты Америки . . . . .	328,0	344,1	353,5	341,9	22,54
Федеративная Республика Германии . . . . .	191,7	198,7	200,0	196,8	12,97
Нидерланды . . . . .	154,7	157,6	159,5	157,3	10,37
Соединенное Королевство Великобритании и Северной Ирландии . . . . .	125,6	134,1	122,3	127,3	8,39
Союз Советских Социалистических Республик . . . . .	118,4	88,8	147,4	118,2	7,79
Франция . . . . .	98,4	100,5	107,0	102,0	6,72
Италия . . . . .	38,1	40,4	44,4	41,0	2,70
Япония . . . . .	50,1	36,0	34,3	40,1	2,64
Бельгия/Люксембург . . . . .	37,9	37,2	36,1	37,1	2,45
Польша . . . . .	35,2	35,5	36,6	35,8	2,36
Канада . . . . .	33,2	27,5	28,0	29,6	1,95
Швейцария . . . . .	27,3	31,0	27,8	28,7	1,89
Испания . . . . .	28,3	23,6	20,5	24,1	1,59
Германская Демократическая Республика . . . . .	25,8	21,2	21,7	22,9	1,51
Австралия . . . . .	19,5	18,8	19,8	19,4	1,28
Югославия . . . . .	21,9	12,5	20,9	18,4	1,21
Чехословакия . . . . .	18,8	18,4	13,3	16,8	1,11
Австрия . . . . .	16,0	16,2	17,4	16,5	1,09
Венгрия . . . . .	13,8	17,5	15,4	15,6	1,03
Швеция . . . . .	14,8	13,6	14,1	14,2	0,93
Болгария . . . . .	14,3	11,2	9,3	11,6	0,76

Страны	1976/77	1977/78	1978/79	Средние показатели	Проценты
Китай . . . . .	6,0	10,0	15,0	10,3	0,68
Румыния . . . . .	10,1	10,0	8,7	9,6	0,63
Ирландия . . . . .	8,3	8,5	8,4	8,4	0,55
Норвегия . . . . .	7,8	8,2	8,5	8,2	0,54
Греция . . . . .	6,6	6,7	8,5	7,3	0,48
Дания . . . . .	7,3	6,8	7,2	7,1	0,47
Аргентина . . . . .	7,7	5,6	7,2	6,8	0,45
Южная Африка . . . . .	7,7	5,1	6,9	6,6	0,43
Финляндия . . . . .	5,6	5,4	6,1	5,7	0,38
Новая Зеландия . . . . .	6,0	2,6	6,4	5,0	0,33
Израиль . . . . .	6,0	4,4	4,3	4,9	0,32
Сингапур . . . . .	2,7	3,4	6,5	4,2	0,28
Филиппины . . . . .	3,0	2,8	4,0	3,3	0,22
Португалия . . . . .	3,8	2,6	2,6	3,0	0,20
Чили . . . . .	1,9	1,8	1,7	1,8	0,12
Турция . . . . .	2,1	1,6	1,5	1,7	0,11
Египет . . . . .	1,0	1,7	1,7	1,5	0,10
Корейская Республика . . . . .	0,7	1,1	2,0	1,2	0,08
Уругвай . . . . .	0,9	0,9	0,9	0,9	0,06
Сальвадор . . . . .	0,9	0,6	0,6	0,7	0,05
Тунис . . . . .	0,7	0,7	0,7	0,7	0,05
Алжир . . . . .	0,9	0,8	0,8	0,8	0,05
Иран . . . . .	0,8	0,6	0,5	0,6	0,04
Исландия . . . . .	0,4	0,4	0,4	0,4	0,03
Сирийская Арабская Республика . . . . .	0,5	0,2	0,2	0,3	0,02
Ирак . . . . .	0,3	0,3	0,3	0,3	0,02
Марокко . . . . .	0,3	0,2	0,2	0,2	0,01
Ливан . . . . .	0,2	0,2	0,1	0,2	0,01
Индия . . . . .	0,2	0,1	0,1	0,1	0,01
Итого	1 512,2	1 477,7	1 561,3	1 517,1	100,00

Источник: Секретариат МОК. Составлено главным образом на основе данных, опубликованных «Quarterly Bulletin of Cocoa Statistics» (London), vol. VI, No. 4 (Sept. 1980).

\* Среднегодовая величина за трехлетний период 1976/77—1978/79 гг. нетто-импорта какао-бобов плюс брутто-импорт какао-продуктов в пересчете на какао-бобы с использованием коэффициентов пересчета, указанных в статье 28.

[SPANISH TEXT—TEXTE ESPAGNOL]

## CONVENIO INTERNACIONAL DEL CACAO, 1980

### CAPÍTULO I. OBJETIVOS

#### *Artículo 1. OBJETIVOS*

Los objetivos del Convenio Internacional del Cacao, 1980 (an adelante denominado el presente Convenio), habida cuenta de las resoluciones 93 (IV) y 124 (V), relativas al Progranía Integrado para los Productos Básicos, aprobadas por la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo, son los siguientes:

- a) Aliviar las graves dificultades económicas que persistirían en el caso de que el ajuste entre la producción y el consumo de cacao no pudiera efectuarse por la acción exclusiva de las fuerzas normales del mercado con toda la rapidez que las circunstancias exigiesen;
- b) Prevenir las fluctuaciones excesivas del precio del cacao perjudiciales para los intereses a largo plazo tanto de los productores como de los consumidores;
- c) Tomar disposiciones que ayuden a estabilizar e incrementar los ingresos que los países productores miembros obtengan de las exportaciones de cacao, contribuyendo así a proporcionar el incentivo necesario para lograr una tasa de producción dinámica y creciente y a proporcionar a esos países recursos para acelerar su expansión económica y su desarrollo social, teniendo en cuenta al propio tiempo los intereses de los consumidores de los países importadores miembros, en particular la necesidad de aumentar el consumo;
- d) Garantizar un suministro adecuado a precios razonables y equitativos para productores y consumidores; y
- e) Facilitar la expansión del consumo y, de ser necesario y en lo posible, un reajuste de la producción, de modo que se asegure el equilibrio a largo plazo entre la oferta y la demanda.

### CAPÍTULO II. DEFINICIONES

#### *Artículo 2. DEFINICIONES*

A los efectos del presente Convenio:

- a) Por “cacao” se entenderá el cacao en grano y los productos de cacao;
- b) Por “productos de cacao” se entenderá los productos elaborados exclusivamente con cacao en grano, como la pasta de cacao, la manteca de cacao, el cacao en polvo no edulcorado, la torta de cacao y los granos descortezados de cacao, así como los demás productos que contengan cacao que el Consejo determine en caso de ser necesario;
- c) Por “cacao fino o de aroma” se entenderá el cacao producido en los países enumerados en el anexo C, en la proporción en él especificada;
- d) Por “tonelada” se entenderá la tonelada métrica de 1.000 kilogramos o 2.204,6 libras, y por “libra” se entenderá 453,597 gramos;
- e) Por “año cacaotero” se entenderá el período de 12 meses comprendido entre el 1° de octubre y el 30 de septiembre, inclusive;
- f) Por “exportación de cacao” se entenderá todo cacao que salga del territorio aduanero de cualquier país, y por “importación de cacao” se entenderá

todo cacao que entre en el territorio aduanero de cualquier país; a los efectos de estas definiciones, por territorio aduanero se entenderá, en el caso de todo miembro que comprenda más de un territorio aduanero, el territorio aduanero combinado de ese miembro;

g) Por “Organización” se entenderá la Organización Internacional del Cacao a que se refiere el artículo 5;

h) Por “Consejo” se entenderá el Consejo Internacional del Cacao a que se refiere el artículo 6;

i) Por “Parte Contratante” se entenderá todo gobierno, o toda organización intergubernamental comprendida en el artículo 4, que haya consentido en obligarse provisional o definitivamente por el presente Convenio;

j) Por “miembro” se entenderá toda Parte Contratante;

k) Por “país exportador” o “miembro exportador” se entenderá, respectivamente, todo país o todo miembro cuyas exportaciones de cacao, expresadas en su equivalente en cacao en grano, sean mayores que sus importaciones. No obstante, todo país cuyas importaciones de cacao, expresadas en su equivalente en cacao en grano, excedan de sus exportaciones, pero cuya producción exceda de sus importaciones, podrá, si así lo decide, ser miembro exportador;

l) Por “país importador” o “miembro importador” se entenderá, respectivamente, todo país o todo miembro cuyas importaciones de cacao, expresadas en su equivalente en cacao en grano, sean mayores que sus exportaciones;

m) Por “país productor” o “miembro productor” se entenderá, respectivamente, todo país o todo miembro que cultive cacao en cantidades de importancia comercial;

n) Por “mayoría simple distribuida” se entenderá la mayoría de los votos emitidos por los miembros exportadores y la mayoría de los votos emitidos por los miembros importadores, contados separadamente;

o) Por “votación especial” se entenderá toda votación que requiera una mayoría de dos tercios de los votos emitidos por los miembros exportadores y de dos tercios de los votos emitidos por los miembros importadores, contados separadamente, a condición de que el número de votos así emitidos represente por lo menos la mitad de los miembros presentes y votantes;

p) Por “entrada en vigor” se entenderá, salvo que se indique otra cosa, la fecha en que el presente Convenio entre en vigor provisional o definitivamente.

### CAPÍTULO III. MIEMBROS DE LA ORGANIZACIÓN

#### *Artículo 3. MIEMBROS DE LA ORGANIZACIÓN*

1. Cada Parte Contratante constituirá un solo miembro de la Organización.
2. Todo miembro podrá cambiar de categoría en las condiciones que el Consejo establezca.

#### *Artículo 4. PARTICIPACIÓN DE ORGANIZACIONES INTERGUBERNAMENTALES*

1. Toda referencia que se haga en el presente Convenio a los “gobiernos” será interpretada en el sentido de que incluye una referencia a la Comunidad Económica Europea y a cualquier organización intergubernamental que sea competente en lo que respecta a la negociación, celebración y aplicación de convenios internacionales, en particular de convenios sobre productos básicos. En consecuencia, toda referencia que se haga en el presente Convenio a la firma o al depósito de instrumentos de ratificación, aceptación o aprobación, o a la

notificación de aplicación provisional, o a la adhesión, será interpretada, en el caso de esas organizaciones intergubernamentales, en el sentido de que incluye una referencia a la firma o al depósito de instrumentos de ratificación, aceptación o aprobación, o a la notificación de aplicación provisional, o a la adhesión, por esas organizaciones intergubernamentales.

2. En el caso de que se vote sobre cuestiones de su competencia, esas organizaciones tendrán un número de votos igual al total de los votos que puedan asignarse a sus Estados miembros conforme al artículo 10.

3. Tales organizaciones podrán participar en el Comité Ejecutivo sobre cuestiones de su competencia.

#### CAPÍTULO IV. ORGANIZACIÓN Y ADMINISTRACIÓN

##### *Artículo 5.* ESTABLECIMIENTO, SEDE Y ESTRUCTURA DE LA ORGANIZACIÓN INTERNACIONAL DEL CACAO

1. La Organización Internacional del Cacao establecida en virtud del Convenio Internacional del Cacao, 1972, seguirá en funciones, pondrá en práctica las disposiciones del presente Convenio y supervisará su aplicación.

2. La Organización funcionará mediante:

- a) El Consejo Internacional del Cacao y el Comité Ejecutivo;
- b) El Director Ejecutivo y el personal.

3. La sede de la Organización estará en Londres, a menos que el Consejo, por votación especial, decida otra cosa.

##### *Artículo 6.* COMPOSICIÓN DEL CONSEJO INTERNACIONAL DEL CACAO

1. La autoridad suprema de la Organización será el Consejo Internacional del Cacao, que estará integrado por todos los miembros de aquélla.

2. Cada miembro estará representado en el Consejo por un representante y, si así lo desea, por uno o varios suplentes. Cada miembro podrá nombrar además uno o varios asesores de su representante o suplentes.

##### *Artículo 7.* ATRIBUCIONES Y FUNCIONES DEL CONSEJO

1. El Consejo ejercerá todas las atribuciones y desempeñará, o hará que se desempeñen, todas las funciones necesarias para dar cumplimiento a las disposiciones expresas del presente Convenio.

2. El Consejo aprobará, por votación especial, las normas y reglamentos que sean necesarios para aplicar las disposiciones del presente Convenio y que sean compatibles con éste, tales como su propio reglamento interior y los de sus comités, el reglamento financiero y el del personal de la Organización, así como las normas de administración y funcionamiento de la reserva de estabilización. El Consejo podrá prever en su reglamento interior un procedimiento que le permita decidir determinados asuntos sin reunirse.

3. El Consejo tendrá al día la documentación necesaria para el desempeño de las funciones que le confiere el presente Convenio, así como cualquier otra documentación que considere apropiada.

### *Artículo 8. PRESIDENTE Y VICEPRESIDENTES DEL CONSEJO*

1. Para cada año cacaotero, el Consejo elegirá un Presidente, así como un primer Vicepresidente y un segundo Vicepresidente, que no serán remunerados por la Organización.

2. Tanto el Presidente como el primer Vicepresidente serán elegidos, ya entre los representantes de los miembros exportadores, ya entre los representantes de los miembros importadores, y el segundo Vicepresidente entre los representantes de la otra categoría. Estos cargos se alternarán cada año cacaotero entre las dos categorías.

3. En caso de ausencia temporal simultánea del Presidente y de los dos Vicepresidentes o en caso de ausencia permanente de uno o varios de ellos, el Consejo podrá elegir nuevos titulares de esas funciones entre los representantes de los miembros exportadores o entre los representantes de los miembros importadores, según el caso, con carácter temporal o permanente, según sea necesario.

4. Ni el Presidente ni ningún otro miembro de la Mesa que presida las sesiones del Consejo tendrán voto. Su suplente podrá ejercer los derechos de voto del miembro al que represente.

### *Artículo 9. REUNIONES DEL CONSEJO*

1. Como norma general, el Consejo celebrará una reunión ordinaria cada semestre del año cacaotero.

2. Además de reunirse en las demás circunstancias previstas expresamente en el presente Convenio, el Consejo celebrará reuniones extraordinarias si así lo decide o a petición de:

- a) Cinco miembros cualesquiera;
- b) Uno o varios miembros que tengan por lo menos 200 votos;
- c) El Comité Ejecutivo; o
- d) El Director Ejecutivo, a los efectos de los artículos 27, 31, 36 y 37.

3. La convocatoria de las reuniones habrá de notificarse al menos con 30 días de anticipación, excepto en caso de emergencia o cuando las disposiciones del presente Convenio exijan otra cosa.

4. Las reuniones se celebrarán en la sede de la Organización, a menos que el Consejo, por votación especial, decida otra cosa. Si, por invitación de un miembro, el Consejo se reúne en un lugar que no sea la sede de la Organización, ese miembro sufragará los gastos adicionales que ello suponga.

### *Artículo 10. VOTACIONES*

1. Los miembros exportadores tendrán en total 1.000 votos y los miembros importadores tendrán en total 1.000 votos, distribuidos dentro de cada categoría de miembros—es decir, miembros exportadores y miembros importadores, respectivamente—conforme a los párrafos siguientes de este artículo.

2. Para cada año cacaotero, los votos de los miembros exportadores se distribuirán como sigue: se dividirán 100 votos por igual entre todos los miembros exportadores, redondeando las fracciones hasta el próximo entero en el caso de cada miembro; los votos restantes se distribuirán entre los miembros exportadores enumerados en el anexo A sobre la base del porcentaje que el



promedio de las exportaciones anuales de cada miembro exportador durante los cuatro años cacaoteros precedentes para los cuales se disponga de cifras definitivas en la Organización represente con respecto al total de los promedios de todos los miembros exportadores enumerados en ese anexo. A tal efecto, las exportaciones se calcularán como exportaciones brutas de cacao en grano más exportaciones brutas de productos de cacao, convertidas en su equivalente en cacao en grano aplicando los factores de conversión indicados en el artículo 28. El Consejo revisará las listas de los anexos A y B si la variación de las exportaciones de algún miembro exportador así lo exige.

3. Para cada año cacaotero, los votos de los miembros importadores se distribuirán como sigue: se dividirán 100 votos por igual entre todos los miembros importadores, redondeando las fracciones hasta el próximo entero en el caso de cada miembro; los votos restantes se distribuirán entre los miembros importadores sobre la base del porcentaje que el promedio de las importaciones anuales de cada miembro importador durante los tres años cacaoteros precedentes para los cuales se disponga de cifras definitivas en la Organización represente con respecto al total de los promedios de todos los miembros importadores. A tal efecto, las importaciones se calcularán como importaciones netas de cacao en grano más importaciones brutas de productos de cacao, convertidas en su equivalente en cacao en grano aplicando los factores de conversión indicados en el artículo 28.

4. Ningún miembro tendrá más de 300 votos. Todos los votos que, como resultado de los cálculos indicados en los párrafos 2 y 3 de este artículo, excedan de esa cifra serán redistribuidos entre los demás miembros conforme a esos párrafos.

5. Cuando el número de miembros de la Organización cambie o cuando el derecho de voto de algún miembro sea suspendido o restablecido conforme a cualquier disposición del presente Convenio, el Consejo dispondrá la redistribución de los votos conforme a este artículo.

6. No habrá fracciones de voto.

## *Artículo II.* PROCEDIMIENTO DE VOTACIÓN DEL CONSEJO

1. Cada miembro tendrá derecho a emitir el número de votos que posea y ningún miembro tendrá derecho a dividir sus votos. Sin embargo, todo miembro podrá emitir de modo diferente al de sus propios votos los que esté autorizado a emitir conforme al párrafo 2 de este artículo.

2. Mediante notificación por escrito dirigida al Presidente del Consejo, todo miembro exportador podrá autorizar a cualquier otro miembro exportador, y todo miembro importador a cualquier otro miembro importador, a que represente sus intereses y emita sus votos en cualquier sesión del Consejo. En tal caso no será aplicable la limitación dispuesta en el párrafo 4 del artículo 10.

3. Todo miembro autorizado por otro miembro a emitir los votos asignados a este último con arreglo al artículo 10 emitirá esos votos de conformidad con las instrucciones del miembro autorizante.

4. Los miembros exportadores que produzcan exclusivamente cacao fino o de aroma no participarán en las votaciones relativas a la administración y funcionamiento de la reserva de estabilización.

### *Artículo 12. DECISIONES DEL CONSEJO*

1. El Consejo adoptará todas sus decisiones y formulará todas sus recomendaciones por mayoría simple distribuida, a menos que el presente Convenio disponga una votación especial.

2. En el cómputo de los votos necesarios para la adopción de cualquier decisión o recomendación del Consejo, las abstenciones no se considerarán como votos.

3. Con respecto a cualquier medida del Consejo que conforme al presente Convenio requiera votación especial, se aplicará el siguiente procedimiento:

- a) Si no se logra la mayoría requerida a causa del voto negativo de tres o menos miembros exportadores o de tres o menos miembros importadores, la propuesta se someterá nuevamente a votación en un plazo de 48 horas, si el Consejo así lo decide por mayoría simple distribuida;
- b) Si en la segunda votación no se logra la mayoría requerida a causa del voto negativo de dos o menos miembros exportadores o de dos o menos miembros importadores, la propuesta se someterá nuevamente a votación en un plazo de 24 horas, si el Consejo así lo decide por mayoría simple distribuida;
- c) Si en la tercera votación no se logra la mayoría requerida a causa del voto negativo de un miembro exportador o de un miembro importador, se considerará aprobada la propuesta;
- d) Si el Consejo no somete a nueva votación la propuesta, ésta se considerará rechazada.

4. Los miembros se comprometen a aceptar como obligatorias todas las decisiones que adopte el Consejo conforme a lo dispuesto en el presente Convenio.

### *Artículo 13. COOPERACIÓN CON OTRAS ORGANIZACIONES*

1. El Consejo adoptará todas las disposiciones apropiadas para celebrar consultas o cooperar con las Naciones Unidas y sus órganos, en particular la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo, con la Organización de las Naciones Unidas para la Agricultura y la Alimentación y con los demás organismos especializados de las Naciones Unidas y organizaciones intergubernamentales apropiados.

2. El Consejo, temiendo presente la función especial de la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo en el comercio internacional de productos básicos, mantendrá informada a esa organización, según proceda, de sus actividades y programas de trabajo.

3. El Consejo podrá adoptar asimismo todas las disposiciones apropiadas para mantener un contacto eficaz con las organizaciones internacionales de productores, comerciantes y fabricantes de cacao.

### *Artículo 14. ADMISIÓN DE OBSERVADORES*

1. El Consejo podrá invitar a cualquier Estado no miembro a que asista a cualquiera de sus sesiones en calidad de observador.

2. El Consejo podrá también invitar a cualquiera de las organizaciones a que se refiere el artículo 13 a que asista a cualquiera de sus sesiones en calidad de observador.

### Artículo 15. COMPOSICIÓN DEL COMITÉ EJECUTIVO

1. El Comité Ejecutivo se compondrá de ocho miembros exportadores y ocho miembros importadores; no obstante, en caso de que el número de miembros exportadores o el de miembros importadores de la Organización sea igual o inferior a diez, el Consejo, sin dejar de mantener la paridad entre ambas categorías de miembros, podrá decidir por votación especial el número total de miembros del Comité Ejecutivo. Los miembros del Comité Ejecutivo se elegirán para cada año cacaotero conforme al artículo 16 y podrán ser reelegidos.

2. Cada miembro elegido estará representado en el Comité Ejecutivo por un representante y, si así lo desea, por uno o varios suplentes. Cada uno de tales miembros podrá además nombrar uno o varios asesores de su representante o suplentes.

3. Para cada año cacaotero, el Consejo elegirá tanto al Presidente como al Vicepresidente del Comité Ejecutivo, ya entre las delegaciones de los miembros exportadores, ya entre las delegaciones de los miembros importadores. Estos cargos se alternarán cada año cacaotero entre las dos categorías de miembros. En caso de ausencia temporal o permanente del Presidente y del Vicepresidente, el Comité Ejecutivo podrá elegir nuevos titulares de esas funciones entre los representantes de los miembros exportadores o entre los representantes de los miembros importadores, según el caso, con carácter temporal o permanente, según sea necesario. Ni el Presidente ni ningún otro miembro de la Mesa que presida las sesiones del Comité Ejecutivo tendrán voto. Su suplente podrá ejercer los derechos de voto del miembro al que represente.

4. El Comité Ejecutivo se reunirá en la sede de la Organización, a menos que, por votación especial, decida otra cosa. Si, por invitación de un miembro, el Comité Ejecutivo se reúne en un lugar que no sea la sede de la Organización, ese miembro sufragará los gastos adicionales que ello suponga.

### Artículo 16. ELECCIÓN DEL COMITÉ EJECUTIVO

1. Los miembros exportadores y los miembros importadores del Comité Ejecutivo serán elegidos en el Consejo por los miembros exportadores y los miembros importadores, respectivamente. La elección dentro de cada categoría se efectuará conforme a los párrafos 2 y 3 de este artículo.

2. Cada miembro emitirá en favor de un solo candidato todos los votos a que tenga derecho en virtud del artículo 10. Todo miembro podrá emitir en favor de otro candidato los votos que esté autorizado a emitir en virtud del párrafo 2 del artículo 11.

3. Serán elegidos los candidatos que obtengan el mayor número de votos.

### Artículo 17. COMPETENCIA DEL COMITÉ EJECUTIVO

1. El Comité Ejecutivo será responsable ante el Consejo y actuará bajo la dirección general de éste.

2. El Comité Ejecutivo seguirá constantemente la evolución del mercado y recomendará al Consejo las medidas que estime apropiadas.

3. El Consejo, sin perjuicio de su derecho a ejercer cualquiera de sus atribuciones, podrá, por mayoría simple distribuida o por votación especial, según que la decisión del Consejo sobre la cuestión requiera mayoría simple distribuida

o votación especial, delegar en el Comité Ejecutivo el ejercicio de cualquiera de sus atribuciones, excepto las siguientes:

- a) La redistribución de los votos conforme al artículo 10;
- b) La aprobación del presupuesto administrativo y la fijación de las contribuciones conforme al artículo 23;
- c) La revisión de los precios conforme a los artículos 27, 36, 37 ó 38;
- d) La revisión del anexo C conforme al párrafo 3 del artículo 29;
- e) La adopción de medidas complementarias conforme al artículo 40;
- f) La exoneración de obligaciones conforme al artículo 55;
- g) La solución de controversias conforme al artículo 58;
- h) La suspensión de derechos conforme al párrafo 3 del artículo 59;
- i) El establecimiento de las condiciones de adhesión al presente Convenio conforme al artículo 64;
- j) La exclusión de un miembro conforme al artículo 69;
- k) La prórroga o la terminación del presente Convenio conforme al artículo 71;
- l) La recomendación de enmiendas a los miembros conforme al artículo 72.

4. El Consejo podrá revocar en cualquier momento, por mayoría simple distribuida, toda delegación de atribuciones al Comité Ejecutivo.

#### **Artículo 18. PROCEDIMIENTO DE VOTACIÓN Y DECISIONES DEL COMITÉ EJECUTIVO**

1. Cada miembro del Comité Ejecutivo tendrá derecho a omitir el número de votos que haya recibido conforme al artículo 16, y ningún miembro del Comité Ejecutivo tendrá derecho a dividir sus votos.

2. Sin perjuicio de lo dispuesto en el párrafo 1 de este artículo y mediante notificación por escrito dirigida al Presidente, todo miembro exportador o importador que no sea miembro del Comité Ejecutivo y que no haya emitido sus votos conforme al párrafo 2 del artículo 16 por ninguno de los miembros elegidos podrá autorizar a todo miembro exportador o importador del Comité Ejecutivo, según el caso, a que represente sus intereses y emita sus votos en el Comité Ejecutivo.

3. En el curso de cualquier año cacaotero, todo miembro podrá, después de consultar con el miembro del Comité Ejecutivo por el cual haya votado conforme al artículo 16, retirar sus votos a ese miembro. Los votos así retirados podrán reasignarse a otro miembro del Comité Ejecutivo, pero no podrán retirarse a ese otro miembro durante el resto de ese año cacaotero. El miembro del Comité Ejecutivo al que se hayan retirado los votos conservará, no obstante, su puesto en el Comité Ejecutivo durante todo el año cacaotero. Toda medida que se adopte en cumplimiento de lo dispuesto en este párrafo surtirá efecto después de ser comunicada por escrito al Presidente.

4. Toda decisión adoptada por el Comité Ejecutivo requerirá la misma mayoría que habría requerido para ser adoptada por el Consejo.

5. Todo miembro tendrá derecho a recurrir ante el Consejo contra cualquier decisión del Comité Ejecutivo. El Consejo determinará en su reglamento interior las condiciones en que podrá ejercerse tal recurso.

**Artículo 19. QUÓRUM PARA LAS SESIONES DEL CONSEJO  
Y DEL COMITÉ EJECUTIVO**

1. Constituirán quórum para la sesión de apertura de toda reunión del Consejo la presencia de la mayoría de los miembros exportadores y de la mayoría de los miembros importadores, siempre que, en cada categoría, tales miembros representen conjuntamente por lo menos dos tercios del total de los votos de los miembros de esa categoría.

2. Si no hay quórum conforme al párrafo 1 de este artículo el día fijado para la sesión de apertura de toda reunión y el día siguiente, el quórum estará constituido, el tercer día y durante el resto de la reunión, por la presencia de la mayoría de los miembros exportadores y de la mayoría de los miembros importadores, siempre que, en cada categoría, tales miembros representen conjuntamente la mayoría simple del total de los votos de los miembros de esa categoría.

3. El quórum para las sesiones siguientes a la de apertura de toda reunión conforme al párrafo 1 de este artículo será el que se establece en el párrafo 2 de este artículo.

4. La representación conforme al párrafo 2 del artículo 11 se considerará como presencia.

5. El quórum para toda sesión del Comité Ejecutivo será el que determine el Consejo en el reglamento del Comité Ejecutivo.

**Artículo 20. PERSONAL DE LA ORGANIZACIÓN**

1. El Consejo, después de consultar al Comité Ejecutivo, nombrará por votación especial al Director Ejecutivo. El Consejo fijará las condiciones de nombramiento del Director Ejecutivo teniendo en cuenta las que rigen para los funcionarios de igual categoría de las organizaciones intergubernamentales similares.

2. El Director Ejecutivo será el más alto funcionario administrativo de la Organización y asumirá ante el Consejo la responsabilidad de la administración y aplicación del presente Convenio conforme a las decisiones del Consejo.

3. El Consejo, después de consultar al Comité Ejecutivo, nombrará por votación especial al Gerente de la reserva de estabilización. El Consejo fijará las condiciones de nombramiento del Gerente.

4. El Gerente asumirá ante el Consejo la responsabilidad del desempeño de las funciones que se le asignan en el presente Convenio, así como de las demás funciones que pueda determinar el Consejo. La responsabilidad del desempeño de esas funciones se ejercerá en consulta con el Director Ejecutivo.

5. Sin perjuicio de lo dispuesto en el párrafo 4 de este artículo, el personal de la Organización será responsable ante el Director Ejecutivo, quien a su vez será responsable ante el Consejo.

6. El Director Ejecutivo nombrará al personal conforme al reglamento que establecerá el Consejo. Al preparar tal reglamento, el Consejo tendrá en cuenta el que rige para los funcionarios de las organizaciones intergubernamentales similares. Los nombramientos del personal se harán en lo posible entre nacionales de los miembros exportadores e importadores.

7. Ni el Director Ejecutivo ni el Gerente ni ningún otro miembro del personal tendrán ningún interés financiero en la industria, el comercio, el transporte o la publicidad del cacao.

8. En el desempeño de sus funciones, el Director Ejecutivo, el Gerente y los demás miembros del personal no solicitarán ni recibirán instrucciones de ningún miembro ni de ninguna otra autoridad ajena a la Organización. Se abstendrán de actuar de forma incompatible con su condición de funcionarios internacionales responsables únicamente ante la Organización. Cada miembro se compromete a respetar el carácter exclusivamente internacional de las funciones del Director Ejecutivo, del Gerente y del personal, y a no tratar de influir en ellos en el desempeño de sus funciones.

9. El Director Ejecutivo, el Gerente o los demás miembros del personal de la Organización no revelarán ninguna información relativa a la aplicación o administración del presente Convenio, salvo cuando lo autorice el Consejo o cuando ello sea necesario para el adecuado desempeño de sus funciones con arreglo al presente Convenio.

## CAPÍTULO V. PRIVILEGIOS E INMUNIDADES

### *Artículo 21. PRIVILEGIOS E INMUNIDADES*

1. La Organización tendrá personalidad jurídica. En particular, tendrá capacidad para contratar, para adquirir y enajenar bienes muebles e inmuebles y para litigar.

2. La condición jurídica, los privilegios y las inmunidades de la Organización, de su Director Ejecutivo, su personal y sus expertos y de los representantes de los miembros mientras se encuentren en el territorio del Reino Unido de Gran Bretaña e Irlanda del Norte con el fin de ejercer sus funciones continuarán rigiéndose por el Acuerdo de Sede celebrado en Londres, el 26 de marzo de 1975, por el Gobierno del Reino Unido de Gran Bretaña e Irlanda del Norte (denominado en adelante el Gobierno huésped) y la Organización Internacional del Cacao.

3. El Acuerdo de Sede a que se refiere el párrafo 2 de este artículo será independiente del presente Convenio. Sin embargo, se dará por terminado:

- a) En virtud de acuerdo entre el Gobierno huésped y la Organización;
- b) En el caso de que la sede de la Organización deje de estar situada en el territorio del Gobierno huésped; o
- c) En el caso de que la Organización deje de existir.

4. La Organización podrá celebrar, con otro u otros miembros, acuerdos, que habrán de ser aprobados por el Consejo, sobre los privilegios e inmunidades que puedan ser necesarios para el adecuado funcionamiento del presente Convenio.

## CAPÍTULO VI. DISPOSICIONES FINANCIERAS

### *Artículo 22. DISPOSICIONES FINANCIERAS*

1. Se llevarán dos contabilidades, la cuenta administrativa y la cuenta de la reserva de estabilización, para la administración y aplicación del presente Convenio.

2. Los gastos necesarios para la administración y aplicación del presente Convenio, excepto los relativos a las operaciones y al mantenimiento de la reserva de estabilización instituida por el artículo 30, se cargarán a la cuenta administrativa y se sufragarán mediante contribuciones anuales de los miembros fijadas conforme al artículo 23. Sin embargo, si un miembro solicita servicios especiales, el Consejo podrá exigirle su pago.

3. Todo gasto relativo a las operaciones y al mantenimiento de la reserva de estabilización conforme al artículo 33 se cargará a la cuenta de la reserva de estabilización. El Consejo decidirá si han de sufragarse con cargo a la cuenta de la reserva de estabilización los gastos distintos de los especificados en el artículo 33.

4. El ejercicio económico de la Organización coincidirá con el año cacaotero.

5. Los gastos de las delegaciones ante el Consejo, el Comité Ejecutivo y cualquiera de los comités del Consejo o del Comité Ejecutivo serán sufragados por los miembros interesados.

#### *Artículo 23.* APROBACIÓN DEL PRESUPUESTO ADMINISTRATIVO Y DETERMINACIÓN DE LAS CONTRIBUCIONES

1. Durante el segundo semestre de cada ejercicio económico, el Consejo aprobará el presupuesto administrativo de la Organización para el ejercicio siguiente y fijará el importe de la contribución de cada miembro al presupuesto.

2. La contribución de cada miembro al presupuesto administrativo para cada ejercicio económico será proporcional a la relación que exista entre el número de sus votos y la totalidad de los votos de todos los miembros en el momento de aprobarse el presupuesto administrativo correspondiente a ese ejercicio. Al efecto de fijar las contribuciones, los votos de cada uno de los miembros se calcularán sin tener en cuenta la suspensión del derecho de voto de alguno de los miembros ni la redistribución de votos que resulte de ella.

3. La contribución inicial de todo miembro que ingrese en la Organización después de la entrada en vigor del presente Convenio será fijada por el Consejo atendiendo al número de votos que se asigne a ese miembro y al período que reste del ejercicio económico en curso, pero no se modificarán las contribuciones fijadas a los demás miembros para el ejercicio económico de que se trate.

4. Si el presente Convenio entra en vigor antes del comienzo del primer ejercicio económico completo, el Consejo aprobará en su primera reunión un presupuesto administrativo que abarque el período que falte hasta el comienzo del primer ejercicio económico completo.

#### *Artículo 24.* PAGO DE LAS CONTRIBUCIONES AL PRESUPUESTO ADMINISTRATIVO

1. Las contribuciones al presupuesto administrativo de cada ejercicio económico se abonarán en monedas libremente convertibles, estarán exentas de restricciones cambiarias y serán exigibles el primer día de ese ejercicio. Las contribuciones de los miembros correspondientes al ejercicio económico en que ingresen en la Organización serán exigibles en la fecha en que pasen a ser miembros.

2. Las contribuciones al presupuesto administrativo aprobado con arreglo al párrafo 4 del artículo 23 se abonarán dentro de los tres meses siguientes a la fecha en que hayan sido fijadas.

3. Si un miembro no ha pagado íntegramente su contribución al presupuesto administrativo en un plazo de cinco meses contado a partir del comienzo del ejercicio económico o, en el caso de un nuevo miembro, en un plazo de cinco meses contado a partir de la fecha en que el Consejo haya fijado su contribución, el Director Ejecutivo pedirá a ese miembro que efectúe el pago lo más pronto posible. Si tal miembro no paga su contribución en un plazo de dos meses contado a partir de la fecha de esa petición, se suspenderá su derecho de voto en el Consejo y en el Comité Ejecutivo hasta que haya abonado íntegramente su contribución.

4. El miembro cuyos derechos de voto hayan sido suspendidos conforme al párrafo 3 de este artículo no será privado de ninguno de sus otros derechos ni quedará exento de ninguna de las obligaciones que haya contraído en virtud del presente Convenio, a menos que el Consejo, por votación especial, decida otra cosa. Dicho miembro seguirá obligado a pagar su contribución y a cumplir las demás obligaciones financieras establecidas en el presente Convenio.

#### *Artículo 25. CERTIFICACIÓN Y PUBLICACIÓN DE CUENTAS*

1. Tan pronto como sea posible, pero dentro de los seis meses que sigan al cierre de cada ejercicio económico, se certificarán el estado de cuentas de la Organización para ese ejercicio y el balance al final de él con arreglo a cada una de las cuentas a que se refiere el párrafo 1 del artículo 22. Hará tal certificación un auditor independiente de reconocida competencia, en colaboración con dos auditores calificados de gobiernos miembros, uno de los miembros exportadores y otro de los miembros importadores, que serán elegidos por el Consejo para cada ejercicio económico. Los auditores de los gobiernos miembros no serán remunerados por la Organización.

2. Las condiciones de nombramiento del auditor independiente de reconocida competencia, así como las intenciones y objetivos de la certificación de cuentas, se enunciarán en el reglamento financiero de la Organización. El estado certificado de cuentas y el balance certificado de la Organización serán presentados al Consejo en su siguiente reunión ordinaria, para que los apruebe.

3. Se publicará un resumen de las cuentas y el balance certificados.

#### CAPÍTULO VII. PRECIOS, RESERVA DE ESTABILIZACIÓN Y MEDIDAS COMPLEMENTARIAS

##### *Artículo 26. PRECIO DIARIO Y PRECIO INDICATIVO*

1. A los efectos del presente Convenio, el precio del cacao en grano se determinará en relación con un precio diario y un precio indicativo.

2. Sin perjuicio de lo dispuesto en el párrafo 4 de este artículo, el precio diario será el promedio, calculado diariamente, de las cotizaciones de futuros de cacao en grano durante los tres meses activos más próximos en la Bolsa de Cacao de Nueva York, a mediodía, y en la Bolsa de Cacao de Londres, a la hora del cierre. Los precios de Londres se convertirán en centavos de dólar de los Estados Unidos por libra utilizando el tipo de cambio vigente para futuros a seis meses publicado en Londres a la hora del cierre. El Consejo decidirá el método de cálculo que se utilizará cuando sólo se disponga de las cotizaciones de una de esas dos bolsas de cacao o cuando el mercado de cambios de Londres esté cerrado. El



paso al período de tres meses siguientes se efectuará el 15 del mes que preceda inmediatamente al mes activo más próximo en que venzan los contratos.

3. El precio indicativo será el promedio de los precios diarios durante un período de cinco días de mercado consecutivos. Toda referencia que se haga en el presente Convenio a un precio indicativo igual, inferior o superior a una cifra determinada significa que el promedio de los precios diarios de los cinco días de mercado consecutivos anteriores fue igual, inferior o superior a esa cifra. El Consejo adoptará normas para aplicar las disposiciones de este párrafo.

4. El Consejo podrá, por votación especial, decidir utilizar, para determinar el precio diario y el precio indicativo, cualesquiera otros métodos que considere más satisfactorios que los indicados en los párrafos 2 y 3 de este artículo.

### *Artículo 27. PRECIOS*

1. A los efectos del presente Convenio, se establecerán un precio mínimo de 100 centavos de dólar de los Estados Unidos por libra, un precio máximo de 160 centavos de dólar de los Estados Unidos por libra, un precio de intervención inferior de 110 centavos de dólar de los Estados Unidos por libra y un precio de intervención superior de 150 centavos de dólar de los Estados Unidos por libra.

2. *a)* Cada año cacaotero, en su segunda reunión ordinaria, el Consejo estudiará los precios establecidos con arreglo al párrafo 1 de este artículo y podrá, por votación especial, revisarlos.

*b)* Al efectuar ese estudio, el Consejo tomará en consideración la tendencia de los precios del cacao, el consumo, la producción y las existencias de cacao, la influencia en las fluctuaciones de la situación económica o del sistema monetario mundiales en los precios del cacao y cualesquiera otros factores que puedan afectar la consecución de los objetivos enunciados en el presente Convenio. El Director Ejecutivo proporcionará los datos necesarios para la adecuada consideración de los elementos arriba mencionados.

3. *a)* Si se han verificado compras netas de la reserva de estabilización por encima de 100.000 toneladas durante cualquier período que no exceda de 12 meses consecutivos a contar de la fecha de entrada en vigor del presente Convenio o, en el caso de que se hayan revisado los precios, después de la fecha de la última revisión, el Consejo celebrará una reunión extraordinaria dentro de los 10 días laborables siguientes. Salvo que el Consejo, por votación especial, decida otra cosa, los precios de intervención se reducirán en 4 centavos de dólar de los Estados Unidos por libra.

*b)* Si posteriormente se han verificado compras netas adicionales de la reserva de estabilización por encima de 75.000 toneladas durante cualquier período que no exceda de 12 meses consecutivos, el Consejo celebrará una reunión extraordinaria dentro de los 10 días laborables siguientes. Salvo que el Consejo, por votación especial, decida otra cosa, los precios de intervención se reducirán en 4 centavos de dólar de los Estados Unidos por libra.

4. *a)* Si se han verificado ventas netas de la reserva de estabilización por encima de 100.000 toneladas durante cualquier período que no exceda de 12 meses consecutivos a contar de la fecha de entrada en vigor del presente Convenio o, en el caso de que se hayan revisado los precios, después de la fecha de la última revisión, el Consejo celebrará una reunión extraordinaria dentro de los 10 días laborables siguientes. Salvo que el Consejo, por votación especial,

decida otra cosa, los precios de intervención se aumentarán en 4 centavos de dólar de los Estados Unidos por libra.

b) Si posteriormente se han verificado ventas netas adicionales de la reserva de estabilización por encima de 75.000 toneladas durante cualquier período que no exceda de 12 meses consecutivos, el Consejo celebrará una reunión extraordinaria dentro de los 10 días laborables siguientes. Salvo que el Consejo, por votación especial, decida otra cosa, los precios de intervención se aumentarán en 4 centavos de dólar de los Estados Unidos por libra.

c) Si la cantidad de cacao en poder de la reserva de estabilización es tal que no puedan cumplirse los apartados a) y b) de este párrafo, se aplicará la disposición siguiente: si el día de la apertura de cualquier reunión ordinaria del Consejo el precio indicativo es igual o superior al precio de intervención superior y lo ha sido, en promedio, durante 60 días de mercado consecutivos, los precios de intervención se aumentarán en 4 centavos de dólar de los Estados Unidos por libra, salvo que el Consejo, por votación especial, decida otra cosa.

5. No se procederá a más de dos revisiones consecutivas de precios en el mismo sentido con arreglo a los párrafos 3 ó 4 de este artículo durante los primeros tres años de vigencia del presente Convenio.

6. En circunstancias excepcionales, tales como aquellas a que se refiere el artículo 38, el Consejo estudiará los precios indicados en el párrafo 1 de este artículo y podrá, por votación especial, revisarlos. Al efectuar ese estudio, el Consejo tomará también en consideración los elementos mencionados en el apartado b) del párrafo 2 de este artículo.

7. Lo dispuesto en el artículo 72 no será aplicable a la revisión de precios que se efectúe en virtud de este artículo.

#### *Artículo 28. FACTORES DE CONVERSIÓN*

1. A los efectos de determinar el equivalente en grano de los productos de cacao, se aplicarán los siguientes factores de conversión: manteca de cacao, 1,33; torta de cacao y cacao en polvo, 1,18; pasta de cacao y granos descortezados, 1,25. El Consejo podrá decidir, si es necesario, que otros productos que contengan cacao son productos de cacao. El Consejo fijará los factores de conversión aplicables a los productos de cacao distintos de aquellos cuyos factores de conversión se indican en este párrafo.

2. El Consejo podrá revisar, por votación especial, los factores de conversión establecidos en el párrafo 1 de este artículo.

#### *Artículo 29. CACAO FINO O DE AROMA*

1. No obstante el artículo 35, lo dispuesto en el presente Convenio sobre las contribuciones para la financiación de la reserva de estabilización no se aplicará al cacao fino o de aroma de ninguno de los miembros exportadores enumerados en el párrafo 1 del anexo C cuya producción sea exclusivamente de cacao fino o de aroma.

2. El párrafo 1 de este artículo se aplicará también en el caso de cualquiera de los miembros exportadores enumerados en el párrafo 2 del anexo C que produzca en parte cacao fino o de aroma, respecto del porcentaje de su producción que se indica en el párrafo 2 del anexo C. En cuanto al resto de la producción, se aplicará lo dispuesto en el presente Convenio sobre las

contribuciones para la financiación de la reserva de estabilización, así como las demás limitaciones establecidas en el presente Convenio.

3. El Consejo podrá, por votación especial, revisar el anexo C.

4. El Consejo, si estima que la producción o las exportaciones de los países enumerados en el anexo C han aumentado bruscamente, deberá adoptar las medidas pertinentes para que el presente Convenio no se aplique abusivamente ni se eluda.

5. Todo miembro se compromete a exigir la presentación de un documento de control autorizado por el Consejo antes de permitir la exportación de cacao fino o de aroma de su territorio. Todo miembro se compromete a exigir la presentación de un documento de control autorizado por el Consejo antes de permitir la importación de cacao fino o de aroma en su territorio. El Consejo podrá, por votación especial, suspender en su totalidad o en parte las disposiciones de este párrafo.

#### *Artículo 30. INSTITUCIÓN DE LA RESERVA DE ESTABILIZACIÓN*

1. Por este artículo se instituye una reserva de estabilización. La capacidad de la reserva de estabilización será de 250.000 toneladas de equivalente de cacao en grano. El Consejo, si decide prorrogar por dos años el presente Convenio con arreglo a lo dispuesto en el artículo 71, podrá aumentar, por votación especial, la capacidad de la reserva de estabilización, siempre que tal aumento no exceda en total de 100.000 toneladas de equivalente de cacao en grano.

2. El Gerente de la reserva de estabilización comprará y mantendrá cacao en grano, pero también podrá, en las condiciones que determine el Consejo, comprar y mantener hasta 10.000 toneladas de pasta de cacao. Si en este experimento surgen problemas de comercio o almacenamiento de esa pasta de cacao, el Consejo suspenderá la aplicación de las disposiciones de este párrafo para examinarlas de nuevo en su siguiente reunión ordinaria.

3. El Gerente, conforme a las normas establecidas por el Consejo, será responsable del funcionamiento de la reserva de estabilización, de la compra de cacao, de la venta y mantenimiento en buen estado de las existencias de cacao y, sin exponerse a los riesgos del mercado, de la renovación de las partidas de cacao conforme a las disposiciones pertinentes del presente Convenio.

#### *Artículo 31. FINANCIACIÓN DE LA RESERVA DE ESTABILIZACIÓN*

1. Para financiar sus operaciones, la cuenta de la reserva de estabilización percibirá ingresos regulares en forma de contribuciones sobre el cacao conforme al artículo 35.

2. El Gerente de la reserva de estabilización mantendrá informados al Director Ejecutivo y al Consejo acerca de la situación financiera de la reserva de estabilización:

a) Si la situación financiera de la reserva de estabilización es insuficiente para financiar sus operaciones, o si parece probable que lo sea, el Gerente lo notificará al Director Ejecutivo. El Director Ejecutivo convocará una reunión extraordinaria del Consejo dentro de los 14 días siguientes, a menos que esté prevista otra reunión del Consejo dentro de los 30 días siguientes. El Consejo podrá autorizar al Gerente a obtener préstamos comerciales, en monedas libremente convertibles, de las fuentes pertinentes. El Gerente podrá

garantizar tales préstamos con certificados de depósito extendidos sobre el cacao mantenido por la reserva de estabilización. Tales préstamos habrán de reembolsarse con el producto de las contribuciones y de las ventas de cacao de la reserva de estabilización, y con los ingresos varios de la reserva de estabilización, si los hubiere. Los miembros no serán individualmente responsables del reembolso de tales préstamos.

- b) Dentro de los 12 meses, aproximadamente, siguientes a la entrada en vigor del presente Convenio, el Consejo decidirá, por votación especial, hacer recomendaciones a los miembros sobre las medidas que puedan adoptarse para conseguir los fondos adicionales que se necesiten, aparte de los previstos en el apartado a) de este párrafo. En tales recomendaciones del Consejo se tendrán en cuenta las limitaciones de los procedimientos constitucionales o legislativos de los miembros.

#### **Artículo 32. RELACIÓN CON EL FONDO COMÚN PARA LOS PRODUCTOS BÁSICOS**

Cuando el Fondo Común para los Productos Básicos sea operacional, el Consejo estará facultado para negociar las modalidades y, previa decisión adoptada por votación especial, aplicar las medidas necesarias para la asociación con el Fondo, de conformidad con los principios establecidos a este respecto, a fin de utilizar plenamente las posibilidades financieras que ofrezca ese Fondo.

#### **Artículo 33. GASTOS DE FUNCIONAMIENTO Y MANTENIMIENTO DE LA RESERVA DE ESTABILIZACIÓN**

Los gastos de funcionamiento y mantenimiento de la reserva de estabilización, incluidos:

- a) La remuneración del Gerente de la reserva de estabilización y del personal que se encargue del funcionamiento y mantenimiento de la reserva de estabilización, los gastos que efectúe la Organización para administrar y controlar la recaudación de las contribuciones y los pagos de intereses o de capital por las sumas tomadas en préstamo por el Consejo, y
- b) Otros gastos tales como los gastos de transporte y seguro desde el punto de entrega f.o.b. hasta el lugar de almacenamiento de la reserva de estabilización, los gastos de almacenamiento, incluida la fumigación, los gastos de manipulación, seguros, gestión e inspección y todos los gastos que se hagan para renovar las partidas de cacao a fin de mantener su estado y su valor, se sufragarán con los ingresos ordinarios procedentes de las contribuciones previstas en el artículo 35 o con préstamos, o con el producto de reventas.

#### **Artículo 34. INVERSIÓN DE FONDOS SOBREPANTES DE LA RESERVA DE ESTABILIZACIÓN**

1. Parte de los fondos de la reserva de estabilización que no se necesiten temporalmente para financiar sus operaciones podrán ser adecuadamente depositados en países miembros importadores y exportadores conforme a las normas establecidas por el Consejo.

2. En esas normas se tendrán en cuenta, entre otras cosas, la liquidez necesaria para el pleno funcionamiento de la reserva de estabilización y la conveniencia de mantener el valor real de los fondos.

*Artículo 35. CONTRIBUCIONES PARA LA FINANCIACIÓN  
DE LA RESERVA DE ESTABILIZACIÓN*

1. La contribución impuesta sobre el cacao exportado por primera vez por un miembro o importado por primera vez por un miembro será de 1 centavo de dólar de los Estados Unidos por libra de cacao en grano y proporcionalmente de productos de cacao, conforme al artículo 28. En cualquier caso, la contribución se impondrá sólo una vez. A estos efectos, el cacao importado por un país miembro de un país no miembro se considerará originario de ese país no miembro a menos que se presenten pruebas satisfactorias de que ese cacao proviene de un miembro. El Consejo estudiará todos los años la contribución a la reserva de estabilización y, no obstante lo dispuesto en la primera frase de este párrafo, podrá, por votación especial, determinar una tasa de contribución diferente o suspender la contribución, teniendo en cuenta los recursos y obligaciones financieros de la Organización con respecto a la reserva de estabilización.

2. El Consejo expedirá certificados de contribución conforme a las normas que establezca. Tales normas tendrán en cuenta los intereses del comercio del cacao y abarcarán, entre otras cosas, el uso posible de agentes y el pago de las contribuciones dentro de un plazo determinado.

3. Las contribuciones a que se refiere este artículo serán pagaderas en monedas libremente convertibles y estarán exentas de toda restricción en materia de divisas.

4. Ninguna de las disposiciones de este artículo irá en perjuicio del derecho de todo comprador y de todo vendedor a fijar de común acuerdo las condiciones de pago por el suministro de cacao.

*Artículo 36. COMPRAS DE LA RESERVA DE ESTABILIZACIÓN*

1. Cuando el precio indicativo sea superior al precio de intervención inferior, el Gerente de la reserva de estabilización comprará cacao solamente en la medida en que sea necesario para efectuar la rotación del cacao en poder de la reserva de estabilización a fin de preservar la calidad. El Gerente someterá el programa de rotación a la aprobación del Consejo.

2. Cuando el precio indicativo sea igual o inferior al precio de intervención inferior, el Gerente, conforme a las normas establecidas por el Consejo, comprará las cantidades de cacao necesarias para que el precio indicativo suba por encima del precio de intervención inferior.

3. Si, 20 días de mercado después de que hayan comenzado las compras conforme al párrafo 2 de este artículo, el precio indicativo no es superior al precio de intervención inferior, el Consejo celebrará una reunión extraordinaria a fin de examinar las operaciones de la reserva de estabilización y dar nuevas instrucciones al Gerente para que se adopten las medidas necesarias con objeto de que el precio indicativo suba por encima del precio de intervención inferior.

4. Cuando el Gerente haya efectuado compras netas de cacao hasta alcanzar el 80% de la capacidad máxima de la reserva de estabilización, el Consejo celebrará una reunión extraordinaria dentro de 10 días laborables para estudiar la situación del mercado y tomar, por votación especial, una decisión sobre las medidas correctivas apropiadas, que podrán incluir una revisión a la baja de los precios, la cual entrará en vigor cuando las compras de la reserva de estabilización alcancen 250.000 toneladas.

5. El Gerente podrá hacer compras en los mercados de origen y en los mercados de segunda mano, y dará prioridad a los vendedores de los países miembros exportadores.

6. El Gerente comprará sólo cacao de calidad comercial uniforme reconocida y en cantidades no inferiores a 100 toneladas. Tal cacao será propiedad de la Organización y estará bajo el control de ésta.

7. El Gerente comprará cacao a los precios vigentes del mercado conforme a las normas establecidas por el Consejo.

8. El Gerente llevará la documentación apropiada para desempeñar las funciones que se le encomiendan en el presente Convenio.

9. La reserva de estabilización se almacenará en lugares que faciliten la entrega inmediata desde el almacén a los compradores a que se refiere el párrafo 6 del artículo 37.

#### *Artículo 37. VENTAS DE LA RESERVA DE ESTABILIZACIÓN*

1. Cuando el precio indicativo sea inferior al precio de intervención superior, el Gerente de la reserva de estabilización venderá cacao solamente en la medida en que sea necesario para efectuar la rotación del cacao en poder de la reserva de estabilización a fin de preservar la calidad. El Gerente someterá el programa de rotación a la aprobación del Consejo.

2. Cuando el precio indicativo sea igual o superior al precio de intervención superior, el Gerente, conforme a las normas establecidas por el Consejo, venderá las cantidades de cacao necesarias para que el precio indicativo descienda por debajo del precio de intervención superior.

3. Si, 20 días de mercado después de que hayan comenzado las ventas conforme al párrafo 2 de este artículo, el precio indicativo no es inferior al precio de intervención superior, el Consejo celebrará una reunión extraordinaria a fin de examinar las operaciones de la reserva de estabilización y dar nuevas instrucciones al Gerente para que se adopten las medidas necesarias con objeto de que el precio indicativo descienda por debajo del precio de intervención superior.

4. Cuando el Gerente haya vendido todas las existencias de cacao de que disponía, el Consejo celebrará una reunión extraordinaria dentro de 10 días laborables para estudiar la situación del mercado y tomar, por votación especial, una decisión sobre las medidas correctivas apropiadas, que podrán incluir una revisión al alza de los precios.

5. El Gerente venderá cacao a los precios vigentes del mercado.

6. Al efectuar ventas conforme a los párrafos 2 y 3 de este artículo, el Gerente, conforme a las normas establecidas por el Consejo, venderá cacao por los circuitos comerciales normales a las empresas y organizaciones de los países miembros, pero principalmente de los países miembros importadores, que se dediquen al comercio o la elaboración de cacao.

#### *Artículo 38. CAMBIO DE LAS PARIDADES DE LAS MONEDAS*

1. El Director Ejecutivo convocará una reunión extraordinaria del Consejo, bien por iniciativa propia, bien a petición de los miembros conforme al párrafo 2 del artículo 9 del presente Convenio, si las condiciones existentes en los mercados de divisas tienen repercusiones importantes en las disposiciones del

presente Convenio relativas a los precios. Las reuniones extraordinarias del Consejo que se convoquen conforme a este párrafo se celebrarán dentro de los cuatro días laborables siguientes.

2. Después de convocar esa reunión extraordinaria y en espera de su resultado, el Director Ejecutivo y el Gerente de la reserva de estabilización podrán adoptar las medidas provisionales mínimas que consideren necesarias para evitar que las condiciones existentes en los mercados de divisas perturben seriamente el funcionamiento eficaz del presente Convenio. En particular podrán, previa consulta con el Presidente del Consejo, suspender o restringir temporalmente las operaciones de la reserva de estabilización.

3. Después de examinar las circunstancias, incluidas las medidas provisionales que puedan haber adoptado el Director Ejecutivo y el Gerente, así como el posible efecto de las condiciones existentes en los mercados de divisas arriba mencionadas sobre el eficaz funcionamiento del Convenio, el Consejo podrá, por votación especial, adoptar todas las medidas correctivas necesarias.

#### *Artículo 39. LIQUIDACIÓN DE LA RESERVA DE ESTABILIZACIÓN*

1. Si el presente Convenio ha de ser reemplazado por un nuevo convenio que incluya disposiciones sobre la reserva de estabilización, el Consejo adoptará las medidas que juzgue apropiadas en relación con la continuación del funcionamiento de la reserva de estabilización.

2. Si el presente Convenio se da por terminado sin haber sido reemplazado por uno nuevo que contenga disposiciones sobre la reserva de estabilización, se aplicarán las siguientes normas:

- a) No se harán nuevos contratos para comprar cacao con destino a la reserva de estabilización. El Gerente de la reserva de estabilización, teniendo en cuenta las condiciones de mercado imperantes, dispondrá de la reserva de estabilización conforme a las normas fijadas por el Consejo, por votación especial, al entrar en vigor el presente Convenio, a menos que, antes de darse por terminado el presente Convenio, el Consejo modifique esas normas por votación especial. El Gerente seguirá teniendo derecho a vender cacao en cualquier momento durante la liquidación para sufragar los costos de ésta.
- b) El producto de la venta y los fondos que haya en la cuenta de la reserva de estabilización serán utilizados para pagar, en el siguiente orden:
  - i) Los costos de liquidación;
  - ii) Todo saldo pendiente, más el interés de los préstamos obtenidos por la Organización o en su nombre en relación con la reserva de estabilización.
- c) Los fondos que queden una vez hechos los pagos indicados en el apartado b) de este párrafo se abonarán a los miembros exportadores interesados, en proporción a las exportaciones de cada uno de esos miembros exportadores por las que se hayan pagado contribuciones; sin embargo, se identificará y distribuirá, con arreglo a las normas establecidas por el Consejo, la proporción atribuible a las contribuciones pagadas respecto de las importaciones en virtud del presente Convenio, en relación con otros fondos.

#### *Artículo 40. MEDIDAS COMPLEMENTARIAS PARA DEFENDER LOS PRECIOS MÍNIMO Y MÁXIMO*

1. En el caso de que el mecanismo de la reserva de estabilización establecido por el presente Convenio resulte insuficiente, después de utilizar totalmente su

capacidad inicial de 250.000 toneladas, para mantener el precio del cacao en grano entre los precios mínimo y máximo establecidos en el presente Convenio, el Consejo podrá, por votación especial, instituir medidas complementarias.

2. El Consejo establecerá normas para la aplicación de las medidas complementarias a que se hace referencia en el párrafo 1 de este artículo.

#### *Artículo 41.* CONSULTAS Y COOPERACIÓN DENTRO DE LA ECONOMÍA DEL CACAO

1. El Consejo alentará a los miembros a que soliciten la opinión de expertos en cuestiones relativas al cacao.

2. Al cumplir las obligaciones que les impone el presente Convenio, los miembros realizarán sus actividades de manera que respeten los circuitos comerciales establecidos y tendrán debidamente en cuenta los legítimos intereses de todos los sectores de la economía del cacao.

3. Los miembros no intervendrán en el arbitraje de controversias comerciales entre compradores y vendedores de cacao cuando no sea posible cumplir los contratos a causa de las normas establecidas a los efectos de la aplicación del presente Convenio, y no pondrán obstáculos a la conclusión del procedimiento arbitral. En tales casos, no se aceptará como motivo de incumplimiento de un contrato ni como defensa el hecho de que los miembros deben observar las disposiciones del presente Convenio.

### CAPÍTULO VIII. NOTIFICACIÓN DE LAS EXPORTACIONES E IMPORTACIONES Y MEDIDAS DE CONTROL

#### *Artículo 42.* NOTIFICACIÓN DE LAS EXPORTACIONES E IMPORTACIONES

1. El Director Ejecutivo llevará, conforme a las normas establecidas por el Consejo, un registro de las exportaciones e importaciones de cacao de los miembros.

2. Con este fin, todo miembro deberá notificar al Director Ejecutivo el volumen de sus exportaciones de cacao por país de destino y el volumen de las importaciones de cacao por país de origen, con los intervalos que fije el Consejo, junto con los demás datos que el Consejo solicite.

#### *Artículo 43.* MEDIDAS DE CONTROL

1. Todo miembro que exporte cacao exigirá la presentación de un documento de control autorizado por el Consejo y, si procede, un certificado de contribución válido, antes de permitir el envío de cacao desde su territorio aduanero. Todo miembro que importe cacao exigirá la presentación de un documento de control autorizado por el Consejo y, si procede, un certificado de contribución válido, antes de permitir la importación de cacao en su territorio aduanero, ya proceda de un miembro o de un no miembro.

2. No se exigirán certificados de contribución para las exportaciones de los miembros exportadores con fines humanitarios u otros fines no comerciales en la medida en que, a juicio del Consejo, el cacao haya sido exportado para esos propósitos. El Consejo efectuará lo necesario para expedir los documentos de control correspondientes a esos envíos.

3. El Consejo establecerá, por votación especial, las normas que considere necesarias respecto de los certificados de contribución y otros documentos de control autorizados por éste.



4. Para el cacao fino o de aroma, el Consejo establecerá las normas que considere necesarias respecto de la simplificación del procedimiento de los documentos de control autorizados por el Consejo, teniendo en cuenta todos los factores pertinentes.

5. El Consejo podrá, por votación especial, suspender en su totalidad o en parte las disposiciones de este artículo.

## CAPÍTULO IX. OFERTA Y DEMANDA

### *Artículo 44. COOPERACIÓN ENTRE LOS MIEMBROS*

1. Los miembros reconocen la importancia de asegurar el mayor crecimiento posible de la economía del cacao y, por consiguiente, de coordinar sus esfuerzos para fomentar la expansión dinámica de la producción y del consumo a fin de alcanzar el equilibrio óptimo entre la oferta y la demanda. Los miembros cooperarán plenamente con el Consejo para la consecución de ese objetivo.

2. El Consejo determinará los obstáculos al desarrollo armonioso y a la expansión dinámica de la economía del cacao y procurará que se adopten medidas prácticas mutuamente aceptables destinadas a superar esos obstáculos. Los miembros se esforzarán por aplicar las medidas elaboradas y recomendadas por el Consejo.

3. La Organización obtendrá y mantendrá actualizada la información disponible necesaria para determinar, de la manera más fidedigna, la capacidad de producción y de consumo actual y potencial del mundo. Los miembros cooperarán plenamente con la Organización en la preparación de esos estudios.

### *Artículo 45. PRODUCCIÓN Y EXISTENCIAS*

1. Todo miembro exportador podrá establecer un programa de ajuste de su producción a fin de lograr el objetivo expuesto en el artículo 44. Cada miembro exportador interesado será responsable de las políticas y procedimientos que aplique para lograr ese objetivo y procurará comunicar al Consejo esas medidas con la mayor regularidad posible.

2. Basándose en un informe detallado presentado por el Director Ejecutivo por lo menos una vez al año, el Consejo examinará la situación general de la producción de cacao, evaluando en especial la evolución de la oferta global a la luz de lo dispuesto en este artículo. El Consejo podrá formular recomendaciones a los miembros basándose en esa evaluación. El Consejo podrá establecer un comité para que le ayude con respecto a este artículo.

3. El Consejo examinará anualmente el nivel de las existencias en todo el mundo y formulará las recomendaciones necesarias a la luz de este examen.

### *Artículo 46. SEGURIDAD DEL SUMINISTRO Y ACCESO A LOS MERCADOS*

1. Los miembros llevarán sus políticas comerciales de manera que puedan alcanzarse los objetivos del presente Convenio. En particular, reconocen que el suministro regular de cacao y el acceso regular a sus mercados de cacao es indispensable para los miembros tanto importadores como exportadores.

2. Los miembros exportadores tratarán, dentro de los límites impuestos por las exigencias de su desarrollo y conforme a las disposiciones del presente Convenio, de seguir políticas de venta y de exportación que no restrinjan

artificialmente la oferta del cacao disponible para la venta y que aseguren el suministro regular de cacao a los importadores de los países miembros importadores.

3. Los miembros importadores harán cuanto puedan, dentro de los límites impuestos por sus compromisos internacionales y conforme a las disposiciones del presente Convenio, para seguir políticas que no restrinjan artificialmente la demanda de cacao y que aseguren a los exportadores el acceso regular a sus mercados de cacao.

4. Los miembros comunicarán al Consejo todas las medidas adoptadas con miras a la aplicación de las disposiciones de este artículo.

5. El Consejo podrá, para contribuir a la consecución de los objetivos de este artículo, formular cualesquiera recomendaciones a los miembros y examinará periódicamente los resultados obtenidos.

#### *Artículo 47. CONSUMO*

1. Todos los miembros procurarán promover la expansión del consumo de cacao conforme a sus propios medios y métodos.

2. Todos los miembros procurarán comunicar al Consejo con la mayor regularidad posible las normas y la información nacionales pertinentes sobre el consumo de cacao.

3. Basándose en un informe detallado presentado por el Director Ejecutivo, el Consejo examinará la situación general del consumo de cacao, evaluando en especial la evolución de la demanda global a la luz de lo dispuesto en este artículo. El Consejo podrá formular recomendaciones a los miembros basándose en esa evaluación.

4. El Consejo podrá establecer un comité cuya finalidad será estimular la expansión del consumo de cacao tanto en los países miembros exportadores como en los países miembros importadores. La composición del comité se limitará a los miembros que contribuyan al programa de promoción. El costo de esos programas de promoción se financiará mediante contribuciones de los miembros exportadores. Los miembros importadores podrán también contribuir financieramente. Antes de realizar una campaña en el territorio de un miembro, el comité recabará la aprobación de ese miembro.

#### *Artículo 48. SUCEDÁNEOS DEL CACAO*

1. Los miembros reconocen que la utilización de sucedáneos puede perjudicar la expansión del consumo de cacao. A este respecto, convienen en establecer normas sobre los productos de cacao y el chocolate o adaptar las normas existentes, si es necesario, de modo que dichas normas prohíban que materias no derivadas del cacao se utilicen en lugar del cacao con el propósito de inducir en error a los consumidores.

2. Al preparar o revisar las normas basadas en los principios que se enuncian en el párrafo 1 de este artículo, los miembros tendrán plenamente en cuenta las recomendaciones y decisiones de los organismos internacionales competentes, tales como el Consejo y el Comité del Codex sobre Productos del Cacao y Chocolate.

3. El Consejo podrá recomendar a un miembro que adopte cualquier medida que el Consejo considere aconsejable para asegurar el cumplimiento de las disposiciones de este artículo.

4. El Director Ejecutivo presentará al Consejo un informe anual sobre la evolución de la situación en este campo y la forma en que se esté cumpliendo lo dispuesto en este artículo.

#### *Artículo 49.* INVESTIGACIÓN Y DESARROLLO CIENTÍFICOS

El Consejo podrá fomentar y promover la investigación y desarrollo científicos en los sectores de la producción, la manufactura y el consumo de cacao, así como en la difusión y aplicación práctica de los resultados obtenidos en esa esfera. Con tal fin, el Consejo podrá cooperar con las organizaciones internacionales y las instituciones de investigación.

### CAPÍTULO X. CACAO ELABORADO

#### *Artículo 50.* CACAO ELABORADO

1. Se reconoce que los países en desarrollo necesitan ampliar la base de sus economías, en especial mediante la industrialización y la exportación de manufacturas, incluida la elaboración del cacao y la exportación de chocolate y de productos de cacao. A este respecto se reconoce también que es necesario evitar que se produzcan graves perjuicios a la economía del cacao de los miembros importadores y exportadores.

2. Todo miembro que considere que hay peligro de que sus intereses sufran perjuicios en algunos de los aspectos mencionados podrá celebrar consultas con el otro miembro interesado con miras a llegar a un entendimiento satisfactorio para las partes afectadas, a falta de lo cual el miembro podrá hacer una notificación al Consejo, que interpondrá sus buenos oficios en el asunto a fin de llegar a tal entendimiento.

### CAPÍTULO XI. RELACIONES ENTRE MIEMBROS Y NO MIEMBROS

#### *Artículo 51.* TRANSACCIONES COMERCIALES CON NO MIEMBROS

1. Los miembros exportadores se comprometen a no vender cacao a no miembros en condiciones comercialmente más favorables que las que estén dispuestos a ofrecer al mismo tiempo a los miembros importadores, teniendo en cuenta las prácticas comerciales normales.

2. Los miembros importadores se comprometen a no comprar cacao de no miembros en condiciones comercialmente más favorables que las que estén dispuestos a aceptar al mismo tiempo de los miembros exportadores, teniendo en cuenta las prácticas comerciales normales.

3. El Consejo examinará periódicamente la aplicación de los párrafos 1 y 2 de este artículo y podrá pedir a los miembros que lo proporcionen la información pertinente conforme al artículo 52.

4. Todo miembro que tenga motivos para creer que otro miembro no ha cumplido la obligación que le impone el párrafo 1 o el párrafo 2 de este artículo podrá comunicarlo al Director Ejecutivo y pedir que se celebren consultas en virtud del artículo 57 o someter la cuestión al Consejo en virtud del artículo 59.

## CAPÍTULO XII. INFORMACIÓN Y ESTUDIOS

### *Artículo 52. INFORMACIÓN*

1. La Organización actuará como centro para la reunión, el intercambio y la publicación de:

- a) Información estadística sobre la producción, las ventas, los precios, las exportaciones e importaciones, el consumo y las existencias de cacao en el mundo; y
- b) En la medida en que se considere adecuado, información técnica sobre el cultivo, la elaboración y la utilización del cacao.

2. Además de la información que habrán de proporcionarle los miembros en virtud de otros artículos del presente Convenio, el Consejo podrá pedirles que le proporcionen la que considere necesaria para sus operaciones, en particular informes periódicos sobre las políticas de producción y consumo, las ventas, los precios, las exportaciones e importaciones, las existencias y los impuestos del cacao.

3. Si un miembro no proporciona en un plazo razonable datos estadísticos u otra información solicitada por el Consejo para el adecuado funcionamiento de la Organización, o si tiene dificultades para proporcionarlos, el Consejo podrá exigirle que explique las razones de ello. Si se comprueba que se necesita asistencia técnica en la cuestión, el Consejo podrá adoptar cualquier medida necesaria al respecto.

4. El Consejo publicará en fechas apropiadas, pero no menos de dos veces al año, estimaciones de la producción de cacao en grano y de la molienda para el año cacaotero en curso.

### *Artículo 53. ESTUDIOS*

El Consejo promoverá, en la medida que estime necesaria, la preparación de estudios sobre la economía de la producción y la distribución del cacao, en particular sobre las tendencias y proyecciones, la repercusión de las medidas adoptadas por los gobiernos de los países exportadores e importadores sobre la producción y el consumo de cacao, las oportunidades de expansión del consumo de cacao destinado a usos tradicionales y a posibles nuevos usos y las consecuencias de la aplicación del Convenio para los exportadores e importadores de cacao, en especial su relación de intercambio, y podrá formular recomendaciones a los miembros acerca de los temas de tales estudios. Para la promoción de esos estudios, el Consejo podrá cooperar con las organizaciones internacionales y otras instituciones pertinentes.

### *Artículo 54. EXAMEN ANUAL E INFORME ANUAL*

1. El Consejo, tan pronto como sea posible después de finalizado cada año cacaotero, examinará la aplicación del presente Convenio y la manera en que los miembros observan los principios y contribuyen al logro de los objetivos en él enunciados. El Consejo podrá entonces hacer recomendaciones a los miembros en cuanto a la forma de mejorar el funcionamiento del presente Convenio.

2. El Consejo publicará un informe anual. Este informe incluirá una sección relativa al examen anual previsto en el párrafo 1 de este artículo.

3. El Consejo podrá también publicar cualquier otra información que estime apropiada.

### CAPÍTULO XIII. EXONERACIÓN DE OBLIGACIONES Y MEDIDAS DIFERENCIALES Y CORRECTIVAS

#### *Artículo 55. EXONERACIÓN DE OBLIGACIONES EN CIRCUNSTANCIAS EXCEPCIONALES*

1. El Consejo podrá, por votación especial, exonerar a un miembro de una obligación por razón de circunstancias excepcionales o de emergencia, fuerza mayor u obligaciones internacionales asumidas en virtud de la Carta de las Naciones Unidas respecto de territorios que administre con arreglo al régimen de administración fiduciaria.

2. El Consejo, al exonerar a un miembro en virtud del párrafo 1 de este artículo, manifestará explícitamente las modalidades y condiciones en las cuales ese miembro queda relevado de la obligación, así como el período correspondiente y las razones por las que se concede la exoneración.

3. No obstante las anteriores disposiciones de este artículo, el Consejo no exonerará a un miembro:

- a) De la obligación que tiene, en virtud del artículo 24, de pagar contribuciones ni de las consecuencias de la falta de ese pago;
- b) De la obligación de requerir el pago de cualquier contribución impuesta en virtud del artículo 35.

#### *Artículo 56. MEDIDAS DIFERENCIALES Y CORRECTIVAS*

Los miembros importadores en desarrollo, y los países menos adelantados que sean miembros, cuyos intereses resulten perjudicados como consecuencia de medidas adoptadas en virtud del presente Convenio podrán pedir al Consejo que aplique medidas diferenciales y correctivas. El Consejo estudiará la posibilidad de adoptar medidas apropiadas de esa índole, conforme al párrafo 3 de la sección III de la resolución 93 (IV) aprobada por la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo.

### CAPÍTULO XIV. CONSULTAS, CONTROVERSIAS Y RECLAMACIONES

#### *Artículo 57. CONSULTAS*

Todo miembro adoptará una actitud favorable sobre cualquier observación que pueda hacerle otro miembro con respecto a la interpretación o aplicación del presente Convenio, y dará las facilidades necesarias para la celebración de consultas. En el curso de tales consultas, a petición de una de las partes y con el consentimiento de la otra, el Director Ejecutivo establecerá un procedimiento de conciliación adecuado. Los gastos que suponga ese procedimiento no serán sufragados por la Organización. Si tal procedimiento lleva a una solución, ello se pondrá en conocimiento del Director Ejecutivo. Si no se llega a ninguna solución, la cuestión podrá ser remitida al Consejo a petición de una de las partes, conforme al artículo 58.

#### *Artículo 58. CONTROVERSIAS*

1. Toda controversia relativa a la interpretación o aplicación del presente Convenio que no sea resuelta por las partes en la controversia será sometida, a petición de cualquiera de ellas, a la decisión del Consejo.

2. Cuando una controversia haya sido sometida al Consejo conforme al párrafo 1 de este artículo y haya sido debatida, la mayoría de los miembros o varios miembros que tengan por lo menos un tercio del total de votos podrán pedir al Consejo que, antes de adoptar su decisión, solicite la opinión de un grupo consultivo especial, que habrá de establecerse en la forma prescrita en el párrafo 3 de este artículo, acerca de las cuestiones objeto de la controversia.

3. a) A menos que el Consejo decida otra cosa por unanimidad, el grupo consultivo especial estará compuesto por:

- i) Dos personas designadas por los miembros exportadores, una de ellas con gran experiencia en cuestiones del tipo de la que sea objeto de controversia, y la otra con autoridad y experiencia en cuestiones jurídicas;
- ii) Dos personas de calificaciones análogas designadas por los miembros importadores;
- iii) Un Presidente nombrado por unanimidad por las cuatro personas designadas conforme a los incisos i) y ii) de este apartado o, en caso de desacuerdo, por el Presidente del Consejo;

b) No habrá impedimento para que los nacionales de los miembros formen parte del grupo consultivo especial;

c) Las personas designadas para formar parte del grupo consultivo especial actuarán a título personal y sin recibir instrucciones de ningún gobierno;

d) Los gastos del grupo consultivo especial serán sufragados por la Organización.

4. La opinión del grupo consultivo especial y las razones en que se funde serán sometidas al Consejo, que resolverá la controversia después de considerar toda la información pertinente.

#### *Artículo 59. RECLAMACIONES Y MEDIDAS DEL CONSEJO*

1. Toda reclamación de que un miembro ha dejado de cumplir las obligaciones que le impone el presente Convenio será remitida al Consejo, a petición del miembro que formule la reclamación, para que el Consejo la examine y decida al respecto.

2. Toda conclusión del Consejo de que un miembro ha incumplido las obligaciones que le impone el presente Convenio requerirá una votación por mayoría simple distribuida y especificará la naturaleza de tal incumplimiento.

3. Siempre que el Consejo, como resultado de una reclamación o por otra causa, llegue a la conclusión de que un miembro ha incumplido las obligaciones que le impone el presente Convenio, podrá, por votación especial y sin perjuicio de las demás medidas previstas expresamente en otros artículos del presente Convenio, en particular el artículo 69:

- a) Suspender el derecho de voto de ese miembro en el Consejo y en el Comité Ejecutivo; y
- b) Si lo estima necesario, suspender otros derechos de ese miembro, en particular el de poder ser designado para desempeñar funciones en el Consejo o en cualquiera de sus comités o el de desempeñar tales funciones, hasta que haya cumplido sus obligaciones.

4. Todo miembro cuyo derecho de voto haya sido suspendido conforme al párrafo 3 de este artículo seguirá estando obligado a cumplir las obligaciones financieras y de otra índole que haya contraído en virtud del presente Convenio.

## CAPÍTULO XV. NORMAS JUSTAS DE TRABAJO

### *Artículo 60.* NORMAS JUSTAS DE TRABAJO

Los miembros declaran que, con objeto de elevar los niveles de vida de las poblaciones y de proporcionar pleno empleo, procurarán mantener, en los diversos sectores de la producción del cacao en los países respectivos, normas laborales y condiciones de trabajo justas compatibles con su estado de desarrollo, en lo que se refiere tanto a los trabajadores agrícolas como a los trabajadores industriales en ellos empleados.

## CAPÍTULO XVI. DISPOSICIONES FINALES

### *Artículo 61.* FIRMA

El presente Convenio estará abierto en la Sede de las Naciones Unidas, desde el 5 de enero de 1981 hasta el 31 de marzo de 1981 inclusive, a la firma de las Partes en el Convenio Internacional del Cacao, 1975, y de los gobiernos invitados a la Conferencia de las Naciones Unidas sobre el Cacao, 1980.

### *Artículo 62.* DEPOSITARIO

El Secretario General de las Naciones Unidas será el depositario del presente Convenio.

### *Artículo 63.* RATIFICACIÓN, ACEPTACIÓN, APROBACIÓN

1. El presente Convenio estará sujeto a ratificación, aceptación o aprobación por los gobiernos signatarios, conforme a sus respectivos procedimientos constitucionales.

2. Los instrumentos de ratificación, aceptación o aprobación serán depositados en poder del depositario a más tardar el 31 de mayo de 1981. El Consejo creado por el Convenio Internacional del Cacao, 1975, o el Consejo creado por el presente Convenio podrán, no obstante, conceder prórrogas a los gobiernos signatarios que no puedan depositar sus instrumentos en esa fecha.

3. Todo gobierno que deposite un instrumento de ratificación, aceptación o aprobación indicará, en el momento de hacer tal depósito, si es miembro exportador o miembro importador.

### *Artículo 64.* ADHESIÓN

1. Podrá adherirse al presente Convenio, en las condiciones que el Consejo establezca, el gobierno de cualquier Estado.

2. Hasta que entre en vigor el presente Convenio, el Consejo del Convenio Internacional del Cacao, 1975, podrá establecer las condiciones a que se refiere el párrafo 1 de este artículo, a reserva de que sean confirmadas por el Consejo del presente Convenio.

3. Al establecer las condiciones a que se refiere el párrafo 1 de este artículo, el Consejo determinará en cuál de los anexos del presente Convenio se considerará incluido el Estado que se adhiera, si éste no figura en ninguno de esos anexos.

4. La adhesión se efectuará mediante el depósito de un instrumento de adhesión en poder del depositario.

**Artículo 65. NOTIFICACIÓN DE LA INTENCIÓN DE APLICAR  
EL PRESENTE CONVENIO CON CARÁCTER PROVISIONAL**

1. Todo gobierno signatario que tenga intención de ratificar, aceptar o aprobar el presente Convenio o todo gobierno para el que el Consejo haya establecido condiciones de adhesión, pero que todavía no haya podido depositar su instrumento, podrá en todo momento notificar al depositario que aplicará el presente Convenio con carácter provisional, bien cuando éste entre en vigor conforme al artículo 66, bien, si está ya en vigor, en la fecha que se especifique. Todo gobierno que haga tal notificación declarará en ese momento si será miembro exportador o miembro importador.

2. Todo gobierno que haya notificado conforme al párrafo 1 de este artículo que aplicará el presente Convenio, bien cuando éste entre en vigor, bien en la fecha que se especifique, será desde ese momento miembro provisional. Continuará siendo miembro provisional hasta la fecha en que deposite su instrumento de ratificación, aceptación, aprobación o adhesión.

**Artículo 66. ENTRADA EN VIGOR**

1. El presente Convenio entrará en vigor definitivamente el 1° de abril de 1981 o en cualquier fecha dentro de los dos meses siguientes, si para esa fecha un número de gobiernos que representen como mínimo a cinco países exportadores a los que corresponda por lo menos el 80% de las exportaciones totales de los países enumerados en el anexo D y un número de gobiernos que representen a países importadores a los que corresponda por lo menos el 70% de las importaciones totales, según se indican en el anexo E, han depositado sus instrumentos de ratificación, aceptación, aprobación o adhesión en poder del depositario. Entrará también en vigor definitivamente cuando, después de haber entrado en vigor provisionalmente, se cumplan los requisitos relativos a los porcentajes mediante el depósito de instrumentos de ratificación, aceptación, aprobación o adhesión.

2. Si el presente Convenio no ha entrado en vigor definitivamente conforme al párrafo 1 de este artículo, entrará provisionalmente en vigor el 1° de abril de 1981, o en cualquier fecha dentro de los dos meses siguientes, si para esa fecha un número de gobiernos que representen como mínimo a cinco países exportadores a los que corresponda por lo menos el 80% de las exportaciones totales de los países enumerados en el anexo D y un número de gobiernos que representen a países importadores a los que corresponda por lo menos el 70% de las importaciones totales, según se indican en el anexo E, han depositado sus instrumentos de ratificación, aceptación, aprobación o adhesión o han notificado al depositario que aplicarán provisionalmente el presente Convenio cuando éste entre en vigor. Tales gobiernos serán miembros provisionales.

3. Si los requisitos para la entrada en vigor previstos en el párrafo 1 o el párrafo 2 de este artículo no se han cumplido el 31 de mayo de 1981, el Secretario General de las Naciones Unidas convocará, en la fecha más próxima posible, una reunión de los gobiernos que hayan depositado sus instrumentos de ratificación, aceptación, aprobación o adhesión, o que hayan notificado al depositario que aplicarán provisionalmente el presente Convenio. Esos gobiernos podrán decidir poner en vigor provisional o definitivamente entre ellos el presente Convenio, en su totalidad o en parte. Mientras el presente Convenio esté en vigor provisionalmente conforme a este párrafo, los gobiernos que hayan decidido poner en vigor provisionalmente entre ellos el presente Convenio, en su totalidad o en parte, serán miembros provisionales. Tales gobiernos podrán reunirse para



examinar la situación y decidir si el presente Convenio entrará en vigor definitivamente entre ellos, o continuará en vigor provisionalmente, o se dará por terminado.

#### *Artículo 67. RESERVAS*

No podrán formularse reservas respecto de ninguna de las disposiciones del presente Convenio.

#### *Artículo 68. RETIRO*

1. En cualquier momento después de la entrada en vigor del presente Convenio, todo miembro podrá retirarse del presente Convenio notificando por escrito su retiro al depositario. El miembro comunicará inmediatamente su decisión al Consejo.

2. El retiro surtirá efecto a los 90 días de haber recibido el depositario tal notificación.

#### *Artículo 69. EXCLUSIÓN*

El Consejo, si estima, con arreglo al párrafo 3 del artículo 59, que un miembro está infringiendo las obligaciones que le impone el presente Convenio y decide además que tal infracción entorpece seriamente la aplicación del presente Convenio, podrá, por votación especial, excluir a tal miembro de la Organización. El Consejo notificará inmediatamente al depositario tal exclusión. Noventa días después de la decisión del Consejo, ese miembro dejará de ser miembro de la Organización.

#### *Artículo 70. LIQUIDACIÓN DE LAS CUENTAS EN CASO DE RETIRO O EXCLUSIÓN*

1. En caso de retiro o exclusión de un miembro, el Consejo procederá a la liquidación de las cuentas que en su caso corresponda. La Organización retendrá las cantidades ya abonadas por ese miembro, el cual quedará obligado a pagar toda cantidad que adeude a la Organización en el momento de tener efecto tal retiro o exclusión, con la salvedad de que, en el caso de que una Parte Contratante no pueda aceptar una enmienda y, en consecuencia, deje de participar en el presente Convenio con arreglo a lo dispuesto en el párrafo 2 del artículo 72, el Consejo podrá decidir cualquier liquidación de cuentas que considere equitativa.

2. Sin perjuicio de lo dispuesto en el párrafo 1 de este artículo, el miembro que se retire o sea excluido del presente Convenio, o que por otra causa cese de participar en él, no tendrá derecho a recibir ninguna parte del producto de la liquidación de la reserva de estabilización en virtud de lo dispuesto en el artículo 39 o de otros haberes de la Organización, ni responderá de ninguna parte del déficit de la reserva de estabilización o de la Organización, si lo hubiere, al expirar el presente Convenio, salvo en el caso de un miembro exportador a cuyas exportaciones se apliquen las disposiciones del párrafo 1 del artículo 35. En tal caso, el miembro exportador tendrá derecho a su parte de los fondos de la reserva de estabilización cuando ésta se liquide en virtud de lo dispuesto en el artículo 39 o cuando expire el presente Convenio, si esto ocurre antes, siempre que, con una antelación de 12 meses como mínimo, ese miembro exportador comunique su decisión de retirarse al depositario, no antes de un año después de la entrada en vigor del presente Convenio.

### *Artículo 71. DURACIÓN, PRÓRROGA Y TERMINACIÓN*

1. El presente Convenio permanecerá en vigor hasta que finalice el tercer año cacaotero completo a partir de su entrada en vigor, a menos que haya sido prorrogado conforme al párrafo 3 de este artículo o que se declare terminado con anterioridad conforme al párrafo 4 de este artículo.

2. Mientras permanezca en vigor el presente Convenio, el Consejo podrá, por votación especial, decidir que se renegocie con miras a que el Convenio renegociado entre en vigor al finalizar el tercer año cacaotero mencionado en el párrafo 1 de este artículo, o al finalizar el periodo de prórroga que el Consejo decida en virtud del párrafo 3 de este artículo.

3. Antes de finalizar el tercer año cacaotero a que se hace referencia en el párrafo 1 de este artículo, el Consejo podrá, por votación especial, prorrogar el presente Convenio, en su totalidad o en parte, durante un período o varios períodos que no excedan de un total de dos años cacaoteros. El Consejo notificará tal prórroga o tales prórrogas al depositario.

4. El Consejo podrá en cualquier momento, por votación especial, declarar terminado el presente Convenio. Tal terminación surtirá efecto a partir de la fecha que decida el Consejo, entendiéndose que las obligaciones que impone a los miembros el artículo 35 subsistirán hasta que se hayan cumplido las obligaciones financieras relacionadas con la reserva de estabilización. El Consejo notificará tal decisión al depositario.

5. No obstante la terminación del presente Convenio, el Consejo seguirá existiendo durante todo el tiempo que sea necesario para liquidar la Organización, cerrar sus cuentas y disponer de sus haberes, y tendrá durante ese período todas las atribuciones y funciones que sean necesarias a tal efecto.

6. No obstante lo dispuesto en el párrafo 2 del artículo 68, el miembro que no desee participar en el presente Convenio prorrogado conforme a este artículo informará en consecuencia al Consejo. Ese miembro dejará de ser miembro al finalizar el tercer año cacaotero completo.

### *Artículo 72. ENMIENDAS*

1. El Consejo podrá, por votación especial, recomendar a las Partes Contratantes una enmienda al presente Convenio. La enmienda entrará en vigor 100 días después de que el depositario haya recibido las notificaciones de aceptación de Partes Contratantes que representen al menos el 75% de los miembros exportadores y tengan al menos el 85% de los votos de los miembros exportadores, y de Partes Contratantes que representen al menos el 75% de los miembros importadores y tengan al menos el 85% de los votos de los miembros importadores, o en la fecha posterior que el Consejo pueda haber determinado por votación especial. El Consejo podrá fijar un plazo para que cada Parte Contratante notifique al depositario su aceptación de la enmienda; si, transcurrido dicho plazo, la enmienda no ha entrado en vigor, ésta se considerará retirada.

2. Todo miembro en cuyo nombre no se haya notificado la aceptación de una enmienda antes de la fecha en que ésta entre en vigor dejará en esa fecha de participar en el presente Convenio, a menos que pruebe a satisfacción del Consejo, en su primera reunión después de la fecha en que la enmienda empiece a surtir efecto, que por dificultades de procedimiento constitucional no se pudo conseguir a tiempo su aceptación, y que el Consejo decida prorrogar respecto de

tal miembro el plazo fijado para la aceptación hasta que se hayan superado esas dificultades. Ese miembro no estará obligado por la enmienda hasta que haya notificado su aceptación de la misma.

3. Inmediatamente después de la aprobación de una recomendación de enmienda, el Consejo enviará al depositario copias del texto de la enmienda. El Consejo proporcionará al depositario la información necesaria para determinar si las notificaciones de aceptación recibidas son suficientes para que la enmienda entre en vigor.

#### Artículo 73. DISPOSICIONES SUPLEMENTARIAS Y TRANSITORIAS

1. El presente Convenio será considerado como la continuación del Convenio Internacional del Cacao, 1975.

2. Todas las medidas adoptadas por la Organización, o en su nombre, o por cualquiera de sus órganos, en virtud del Convenio Internacional del Cacao, 1975, que estén vigentes en la fecha de entrada en vigor del presente Convenio y en cuyos términos no se haya estipulado su expiración en esa fecha permanecerán en vigor, a menos que se modifiquen en virtud de las disposiciones del presente Convenio.

3. Los fondos de la reserva de estabilización acumulados en virtud del Convenio Internacional del Cacao, 1972, y del Convenio Internacional del Cacao, 1975, se transferirán a la reserva de estabilización instituida por el presente Convenio.

EN FE DE LO CUAL los infrascritos, debidamente autorizados al efecto, han firmado el presente Convenio en las fechas que se indican.

HECHO en Ginebra, el día diecinueve de noviembre de mil novecientos ochenta, en un solo original cuyos textos en español, francés, inglés y ruso son igualmente auténticos.

### ANEXOS

#### ANEXO A

##### PAÍSES PRODUCTORES QUE EXPORTAN 10.000 TONELADAS O MÁS DE CACAO ORDINARIO AL AÑO

Brasil	Nigeria
Costa de Marfil	República Dominicana
Ghana	República Unida del Camerún
Malasia	Togo
México	

#### ANEXO B

##### PAÍSES PRODUCTORES QUE EXPORTAN MENOS DE 10.000 TONELADAS DE CACAO ORDINARIO AL AÑO

Angola	Honduras
Benin	Islas Salomón
Bolivia	Liberia
Colombia	Nicaragua
Congo	Papua Nueva Guinea
Costa Rica	Perú

Cuba	República Unida de Tanzania
Fiji	Santo Tomé y Príncipe
Filipinas	Sierra Leona
Gabón	Uganda
Guatemala	Vanuatu
Guinea Ecuatorial	Zaire
Haití	

## ANEXO C

## PRODUCTORES DE CACAO FINO O DE AROMA

## 1. Países productores que exportan exclusivamente cacao fino o de aroma:

Dominica	Samoa
Ecuador	Santa Lucía
Granada	San Vicente y las Granadinas
Indonesia	Sri Lanka
Jamaica	Suriname
Madagascar	Trinidad y Tabago
Panamá	Venezuela

## 2. Países productores que exportan cacao fino o de aroma, pero no exclusivamente:

Costa Rica	(25%)
Santo Tomé y Príncipe	(50%)
Papua Nueva Guinea	(75%)

## ANEXO D

EXPORTACIONES DE CACAO CALCULADAS A LOS EFECTOS DEL ARTÍCULO 66<sup>a</sup>

(Miles de toneladas)

País <sup>b</sup>	1975/76	1976/77	1977/78	1978/79	Promedio	Porcentaje
Brasil . . . . .	221,5	201,2	220,5	277,8	230,25	19,93
Costa de Marfil . . . . .	213,6	236,0	266,3	325,1	260,25	22,52
Ghana . . . . .	404,3	320,7	252,5	240,4	304,48	26,35
Malasia . . . . .	13,9	15,9	22,2	27,2	19,80	1,71
México . . . . .	13,1	8,9	10,1	9,1	10,30	0,89
Nigeria . . . . .	243,0	185,4	212,2	139,1	194,93	16,87
República Dominicana . . . . .	22,5	29,6	25,9	30,6	27,15	2,35
República Unida del Camerún . . . . .	99,4	80,5	96,8	93,9	92,65	8,02
Togo . . . . .	17,7	15,4	15,9	13,9	15,73	1,36
TOTAL	1 249,0	1 093,6	1 122,4	1 157,1	1 155,54	100,00

FUENTE: Basado en datos de la Organización Internacional del Cacao, "Quarterly Bulletin of Cocoa Statistics" (Londres), vol. VI, N° 4 (septiembre de 1980).

<sup>a</sup> Promedio cuatrienal correspondiente a 1975/76-1978/79 de las exportaciones brutas de cacao en grano más las exportaciones brutas de productos de cacao, convertidas en su equivalente de cacao en grano aplicando los factores de conversión establecidos en el artículo 28.

<sup>b</sup> En la lista sólo figuran los países productores que exportan 10.000 toneladas o más de cacao ordinario al año.

## ANEXO E

IMPORTACIONES DE CACAO CALCULADAS A LOS EFECTOS DEL ARTÍCULO 66<sup>a</sup>

(Miles de toneladas)

País	1976/77	1977/78	1978/79	Promedio	Porcentaje
Estados Unidos de América . . . . .	328,0	311,1	353,5	341,9	22,54
Alemania, República Federal de . . . . .	191,7	198,7	200,0	196,8	12,97

País	1976/77	1977/78	1978/79	Promedio	Porcentaje
Países Bajos	154,7	157,6	159,5	157,3	10,37
Reino Unido de Gran Bretaña e Irlanda del Norte	125,6	134,1	122,3	127,3	8,39
Unión de Repúblicas Socialistas Soviéticas	118,4	88,8	147,4	118,2	7,79
Francia	98,4	100,5	107,0	102,0	6,72
Italia	38,1	40,4	44,4	41,0	2,70
Japón	50,1	36,0	34,3	40,1	2,64
Bélgica/Luxemburgo	37,9	37,2	36,1	37,1	2,45
Polonia	35,2	35,5	36,6	35,8	2,36
Canadá	33,2	27,5	28,0	29,6	1,95
Suiza	27,3	31,0	27,8	28,7	1,89
España	28,3	23,6	20,5	24,1	1,59
República Democrática Alemana	25,8	21,2	21,7	22,9	1,51
Australia	19,5	18,8	19,8	19,4	1,28
Yugoslavia	21,9	12,5	20,9	18,4	1,21
Checoslovaquia	18,8	18,4	13,3	16,8	1,11
Austria	16,0	16,2	17,4	16,5	1,09
Hungría	13,8	17,5	15,4	15,6	1,03
Suecia	14,8	13,6	14,1	14,2	0,93
Bulgaria	14,3	11,2	9,3	11,6	0,76
China	6,0	10,0	15,0	10,3	0,68
Rumania	10,1	10,0	8,7	9,6	0,63
Irlanda	8,3	8,5	8,4	8,4	0,55
Noruega	7,8	8,2	8,5	8,2	0,54
Grecia	6,6	6,7	8,5	7,3	0,48
Dinamarca	7,3	6,8	7,2	7,1	0,47
Argentina	7,7	5,6	7,2	6,8	0,45
Sudáfrica	7,7	5,1	6,9	6,6	0,43
Finlandia	5,6	5,4	6,1	5,7	0,38
Nueva Zelanda	6,0	2,6	6,4	5,0	0,33
Israel	6,0	4,4	4,3	4,9	0,32
Singapur	2,7	3,4	6,5	4,2	0,28
Filipinas	3,0	2,8	4,0	3,3	0,22
Portugal	3,8	2,6	2,6	3,0	0,20
Chile	1,9	1,8	1,7	1,8	0,12
Turquía	2,1	1,6	1,5	1,7	0,11
Egipto	1,0	1,7	1,7	1,5	0,10
República de Corea	0,7	1,1	2,0	1,2	0,08
Uruguay	0,9	0,9	0,9	0,9	0,06
El Salvador	0,9	0,6	0,6	0,7	0,05
Túnez	0,7	0,7	0,7	0,7	0,05
Argelia	0,9	0,8	0,8	0,8	0,05
Irán	0,8	0,6	0,5	0,6	0,04
Islandia	0,4	0,4	0,4	0,4	0,03
República Árabe Siria	0,5	0,2	0,2	0,3	0,02
Iraq	0,3	0,3	0,3	0,3	0,02
Marruecos	0,3	0,2	0,2	0,2	0,01
Líbano	0,2	0,2	0,1	0,2	0,01
India	0,2	0,1	0,1	0,1	0,01
<b>TOTAL</b>	<b>1 512,2</b>	<b>1 477,7</b>	<b>1 561,3</b>	<b>1 517,1</b>	<b>100,0</b>

FUENTE: Secretaría de la Organización Internacional del Cacao. Basado principalmente en datos de "Quarterly Bulletin of Cocoa Statistics" (Londres), vol. VI, N° 4 (septiembre de 1980).

\* Promedio trienal correspondiente a 1976/77-1978/79 de las importaciones netas de cacao en grano más las importaciones brutas de productos de cacao, convertidas en su equivalente de cacao en grano aplicando los factores de conversión establecidos en el artículo 28.

In the name of Afghanistan:  
Au nom de l'Afghanistan:  
От имени Афганистана:  
En nombre del Afganistán:

In the name of Albania:  
Au nom de l'Albanie:  
От имени Албании:  
En nombre de Albania:

In the name of Algeria:  
Au nom de l'Algérie:  
От имени Алжира:  
En nombre de Argelia:

In the name of Angola:  
Au nom de l'Angola:  
От имени Анголы:  
En nombre de Angola:

In the name of Argentina:  
Au nom de l'Argentine:  
От имени Аргентины:  
En nombre de la Argentina:

In the name of Australia:  
Au nom de l'Australie:  
От имени Австралии:  
En nombre de Australia:

In the name of Austria:  
Au nom de l'Autriche:  
От имени Австрии:  
En nombre de Austria:

In the name of the Bahamas:  
Au nom des Bahamas:  
От имени Багамских Островов:  
En nombre de las Bahamas:

In the name of Bahrain:  
Au nom de Bahreïn:  
От имени Бахрейна:  
En nombre de Bahrein:

In the name of Bangladesh:  
Au nom du Bangladesh:  
От имени Бангладеш:  
En nombre de Bangladesh:

In the name of Barbados:  
Au nom de la Barbade:  
От имени Барбадоса:  
En nombre de Barbados:

In the name of Belgium:  
Au nom de la Belgique:  
От имени Бельгии:  
En nombre de Belgique:

A. ERNEMANN  
31 mars 1981

In the name of Benin:  
Au nom du Bénin:  
От имени Бенина:  
En nombre de Benin:

In the name of Bhutan:  
Au nom du Bhoutan:  
От имени Бутана:  
En nombre de Bhután:

In the name of Bolivia:  
Au nom de la Bolivie:  
От имени Боливии:  
En nombre de Bolivia:

In the name of Botswana:  
Au nom du Botswana:  
От имени Ботсваны:  
En nombre de Botswana:

In the name of Brazil:  
Au nom du Brésil:  
От имени Бразилии:  
En nombre del Brasil:

In the name of Bulgaria:  
Au nom de la Bulgarie:  
От имени Болгарии:  
En nombre de Bulgaria:

LJUBOMIR ZHELYAZKOV  
31 March 1981



In the name of Burma:  
Au nom de la Birmanie:  
От имени Бирмы:  
En nombre de Birmania:

In the name of Burundi:  
Au nom du Burundi:  
От имени Бурунди:  
En nombre de Burundi:

In the name of the Byelorussian Soviet Socialist Republic:  
Au nom de la République socialiste soviétique de Biélorussie:  
От имени Белорусской Советской Социалистической Республики:  
En nombre de la República Socialista Soviética de Bielorrusia:

In the name of Canada:  
Au nom du Canada:  
От имени Канады:  
En nombre del Canadá:

In the name of Cape Verde:  
Au nom du Cap-Vert:  
От имени Островов Зеленого Мыса:  
En nombre de Cabo Verde:

In the name of the Central African Republic:  
Au nom de la République centrafricaine:  
От имени Центральноафриканской Республики:  
En nombre de la República Centrafricana:

In the name of Chad:  
Au nom du Tchad:  
От имени Чада:  
En nombre del Chad:

In the name of Chile:  
Au nom du Chili:  
От имени Чили:  
En nombre de Chile:

In the name of China:  
Au nom de la Chine:  
От имени Китая:  
En nombre de China:

In the name of Colombia:  
Au nom de la Colombie:  
От имени Колумбии:  
En nombre de Colombia:

INDALECIO LIÉVANO AGUIRRE  
March 25, 81

In the name of the Comoros:  
Au nom des Comores:  
От имени Коморских Островов:  
En nombre de las Comoras:

In the name of the Congo:  
Au nom du Congo:  
От имени Конго:  
En nombre del Congo:

In the name of Costa Rica:  
Au nom du Costa Rica:  
От имени Коста-Рики:  
En nombre de Costa Rica:

In the name of Cuba:  
Au nom de Cuba:  
От имени Кубы:  
En nombre de Cuba:

In the name of Cyprus:  
Au nom de Chypre:  
От имени Кипра:  
En nombre de Chipre:

In the name of Czechoslovakia:  
Au nom de la Tchécoslovaquie:  
От имени Чехословакии:  
En nombre de Checoslovaquia:  
JIŘÍ SIOSTRONEK  
30.3.1981

In the name of Democratic Kampuchea:  
Au nom du Kampuchea démocratique:  
От имени Демократической Кампучии:  
En nombre de Kampuchea Democrática:

In the name of the Democratic People's Republic of Korea:  
Au nom de la République populaire démocratique de Corée:  
От имени Корейской Народно-Демократической Республики:  
En nombre de la República Popular Democrática de Corea:

In the name of Democratic Yemen:  
Au nom du Yémen démocratique:  
От имени Демократического Йемена:  
En nombre del Yemen Democrático:

In the name of Denmark:  
Au nom du Danemark:  
От имени Дании:  
En nombre de Dinamarca:  
NIELS HELSKOV  
March 31, 1981

In the name of Djibouti:  
Au nom de Djibouti:  
От имени Джибути:  
En nombre de Djibouti:

In the name of Dominica:  
Au nom de la Dominique:  
От имени Доминики:  
En nombre de Dominica:

In the name of the Dominican Republic:  
Au nom de la République dominicaine:  
От имени Доминиканской Республики:  
En nombre de la República Dominicana:

In the name of Ecuador:  
Au nom de l'Équateur:  
От имени Эквадора:  
En nombre del Ecuador:  
MIGUEL ALBORNOZ  
17 March 1981

In the name of Egypt:  
Au nom de l'Égypte:  
От имени Египта:  
En nombre de Égipto:

In the name of El Salvador:  
Au nom d'El Salvador:  
От имени Сальвадора:  
En nombre de El Salvador:

In the name of Equatorial Guinea:  
Au nom de la Guinée équatoriale:  
От имени Экваториальной Гвниен:  
En nombre de Guinea Ecuatorial:

In the name of Ethiopia:  
Au nom de l'Éthiopie:  
От имени Эфиопии:  
En nombre de Etiópia:

In the name of Fiji:  
Au nom de Fidji:  
От имени Фиджи:  
En nombre de Fiji:

In the name of Finland:  
Au nom de la Finlande:  
От имени Финляндии:  
En nombre de Finlandia:

ILKKA PASTINEN  
Le 30 mars 1981

In the name of France:  
Au nom de la France :  
От имени Франции:  
En nombre de Francia:

JACQUES LEPRETTE  
31 mars 1981

In the name of Gabon:  
Au nom du Gabon :  
От имени Габона:  
En nombre del Gabón:

In the name of the Gambia:  
Au nom de la Gambie :  
От имени Гамбии:  
En nombre de Gambia:

In the name of the German Democratic Republic:  
Au nom de la République démocratique allemande :  
От имени Германской Демократической Республики:  
En nombre de la República Democrática Alemana:  
PETER FLORIN  
31.3.1981

In the name of the Federal Republic of Germany:  
Au nom de la République fédérale d'Allemagne :  
От имени Федеративной Республики Германии:  
En nombre de la República Federal de Alemania:

In the name of Ghana:  
Au nom du Ghana :  
От имени Ганы:  
En nombre de Ghana:

J. V. GBENO  
27<sup>th</sup> February 1981

In the name of Greece:  
Au nom de la Grèce:  
От имени Греции:  
En nombre de Grecia:

NICOLAOS KATAPOKIS  
March 31, 1981

In the name of Grenada:  
Au nom de la Grenade:  
От имени Гренады:  
En nombre de Granada:

In the name of Guatemala:  
Au nom du Guatemala:  
От имени Гватемалы:  
En nombre de Guatemala:

In the name of Guinea:  
Au nom de la Guinée:  
От имени Гвинеи:  
En nombre de Guinea:

In the name of Guinea-Bissau:  
Au nom de la Guinée-Bissau:  
От имени Гвинеи-Бисау:  
En nombre de Guinea-Bissau:

In the name of Guyana:  
Au nom de la Guyane:  
От имени Гайаны:  
En nombre de Guyana:

In the name of Haiti:  
Au nom d'Haïti:  
От имени Гаити:  
En nombre de Haïti:

JEAN CORADIN  
31 mars 1981

In the name of the Holy See:  
Au nom du Saint-Siège:  
От имени Святейшего Престола:  
En nombre de la Santa Sede:

In the name of Honduras:  
Au nom du Honduras:  
От имени Гондураса:  
En nombre de Honduras:

In the name of Hungary:  
Au nom de la Hongrie:  
От имени Венгрии:  
En nombre de Hungria:

In the name of Iceland:  
Au nom de l'Islande:  
От имени Исландии:  
En nombre de Islandia:

In the name of India:  
Au nom de l'Inde:  
От имени Индии:  
En nombre de la India:



In the name of Indonesia:  
Au nom de l'Indonésie:  
От имени Индонезии:  
En nombre de Indonesia:

In the name of Iran:  
Au nom de l'Iran:  
От имени Ирана:  
En nombre del Irán:

In the name of Iraq:  
Au nom de l'Iraq:  
От имени Ирака:  
En nombre del Iraq:

In the name of Ireland:  
Au nom de l'Irlande:  
От имени Ирландии:  
En nombre de Irlanda:

NOEL DORR  
31 March 1981

In the name of Israel:  
Au nom d'Israël:  
От имени Израиля:  
En nombre de Israel:

In the name of Italy:  
Au nom de l'Italie:  
От имени Италии:  
En nombre de Italia:

UMBERTO LA ROCCA  
31 March 1981

In the name of the Ivory Coast:  
Au nom de la Côte d'Ivoire:  
От имени Берега Слоновой Кости:  
En nombre de la Costa de Marfil:

In the name of Jamaica:  
Au nom de la Jamaïque:  
От имени Ямайки:  
En nombre de Jamaica:

In the name of Japan:  
Au nom du Japon:  
От имени Японии:  
En nombre del Japón:

In the name of Jordan:  
Au nom de la Jordanie:  
От имени Иордании:  
En nombre de Jordania:

In the name of Kenya:  
Au nom du Kenya:  
От имени Кении:  
En nombre de Kenya:

In the name of Kuwait:  
Au nom du Koweït:  
От имени Кувейта:  
En nombre de Kuwait:

In the name of the Lao People's Democratic Republic:  
Au nom de la République démocratique populaire lao:  
От имени Лаосской Народно-Демократической Республики:  
En nombre de la República Democrática Popular Lao:

In the name of Lebanon:  
Au nom du Liban:  
От имени Ливана:  
En nombre del Líbano:

In the name of Lesotho:  
Au nom du Lesotho:  
От имени Лесото:  
En nombre de Lesotho:

In the name of Liberia:  
Au nom du Libéria:  
От имени Либерии:  
En nombre de Liberia:

In the name of the Libyan Arab Jamahiriya:  
Au nom de la Jamahiriya arabe libyenne:  
От имени Ливийской Арабской Джамахирии:  
En nombre de la Jamahiriya Arabe Libia:

In the name of Liechtenstein:  
Au nom du Liechtenstein:  
От имени Лихтенштейна:  
En nombre de Liechtenstein:

In the name of Luxembourg:

Au nom du Luxembourg:

От имени Люксембурга:

En nombre de Luxemburgo:

A. ERNEMANN

31 mars 1981

In the name of Madagascar:

Au nom de Madagascar:

От имени Мадагаскара:

En nombre de Madagascar:

In the name of Malawi:

Au nom du Malawi:

От имени Малави:

En nombre de Malawi:

In the name of Malaysia:

Au nom de la Malaisie:

От имени Малайзии:

En nombre de Malasia:

In the name of the Maldives:

Au nom des Maldives:

От имени Мальдивов:

En nombre de Maldivas:

In the name of Mali:

Au nom du Mali:

От имени Мали:

En nombre de Malí:

In the name of Malta:  
Au nom de Malte:  
От имени Мальты:  
En nombre de Malta:

In the name of Mauritania:  
Au nom de la Mauritanie:  
От имени Мавритании:  
En nombre de Mauritania:

In the name of Mauritius:  
Au nom de Maurice:  
От имени Маврикия:  
En nombre de Mauricio:

In the name of Mexico:  
Au nom du Mexique:  
От имени Мексики:  
En nombre de México:

PORFIRIO MUÑOZ LEDO  
25/III/81

In the name of Monaco:  
Au nom de Monaco:  
От имени Монако:  
En nombre de Mónaco:

In the name of Mongolia:  
Au nom de la Mongolie:  
От имени Монголии:  
En nombre de Mongolia:

In the name of Morocco:  
Au nom du Maroc:  
От имени Марокко:  
En nombre de Marruecos:

In the name of Mozambique:  
Au nom du Mozambique:  
От имени Мозамбика:  
En nombre de Mozambique:

In the name of Nepal:  
Au nom du Népal:  
От имени Непала:  
En nombre de Nepal:

In the name of the Netherlands:  
Au nom des Pays-Bas:  
От имени Нидерландов:  
En nombre de los Países Bajos:  
H. SCHELTEMA  
March 31, 1981

In the name of New Zealand:  
Au nom de la Nouvelle-Zélande:  
От имени Новой Зеландии:  
En nombre de Nueva Zelandia:

In the name of Nicaragua:  
Au nom du Nicaragua:  
От имени Никарагуа:  
En nombre de Nicaragua:

In the name of the Niger:  
Au nom du Niger:  
От имени Нигера:  
En nombre del Níger:

In the name of Nigeria:  
Au nom du Nigéria:  
От имени Нигерии:  
En nombre de Nigeria:

B. AKPORODE CLARK  
31<sup>st</sup> March 1981

In the name of Norway:  
Au nom de la Norvège:  
От имени Норвегии:  
En nombre de Noruega:

OLE ÅLGÅRD  
March 11<sup>th</sup> 1981

In the name of Oman:  
Au nom de l'Oman:  
От имени Омана:  
En nombre de Omán:

In the name of Pakistan:  
Au nom du Pakistan:  
От имени Пакистана:  
En nombre del Pakistán:

In the name of Panama:  
Au nom du Panama:  
От имени Панамы:  
En nombre de Panamá:

In the name of Papua New Guinea:  
Au nom de la Papouasie-Nouvelle-Guinée:  
От имени Папуа Новой Гвинеи:  
En nombre de Papua Nueva Guinea:  
ILINOME F. TARUA  
13 March 1981

In the name of Paraguay:  
Au nom du Paraguay:  
От имени Парагвая:  
En nombre del Paraguay:

In the name of Peru:  
Au nom du Pérou:  
От имени Перу:  
En nombre del Perú:

In the name of the Philippines:  
Au nom des Philippines:  
От имени Филиппин:  
En nombre de Filipinas:

In the name of Poland:  
Au nom de la Pologne:  
От имени Польши:  
En nombre de Polonia:

In the name of Portugal:  
Au nom du Portugal:  
От имени Португалии:  
En nombre de Portugal:



In the name of Qatar:  
Au nom du Qatar:  
От имени Катара:  
En nombre de Qatar:

In the name of the Republic of Korea:  
Au nom de la République de Corée:  
От имени Корейской Республики:  
En nombre de la República de Corea:

In the name of Romania:  
Au nom de la Roumanie:  
От имени Румынии:  
En nombre de Rumania:

In the name of Rwanda:  
Au nom du Rwanda:  
От имени Руанды:  
En nombre de Rwanda:

In the name of Saint Lucia:  
Au nom de Sainte-Lucie:  
От имени Сент-Люсии:  
En nombre de Santa Lucía:

In the name of Saint Vincent and the Grenadines:  
Au nom de Saint-Vincent-et-Grenadines:  
От имени Сент-Винсента и Гренады:  
En nombre de San Vicente y las Granadinas:

In the name of Samoa:  
Au nom du Samoa:  
От имени Самоа:  
En nombre de Samoa:

In the name of San Marino:  
Au nom de Saint-Marin:  
От имени Сан-Марино:  
En nombre de San Marino:

In the name of Sao Tome and Principe:  
Au nom de Sao Tomé-et-Principe:  
От имени Сан-Томе и Принсипи:  
En nombre de Santo Tomé y Príncipe:

In the name of Saudi Arabia:  
Au nom de l'Arabie Saoudite:  
От имени Саудовской Аравии:  
En nombre de Arabia Saudita:

In the name of Senegal:  
Au nom du Sénégal:  
От имени Сенегала:  
En nombre del Senegal:

In the name of Seychelles:  
Au nom des Seychelles:  
От имени Сейшельских Островов:  
En nombre de Seychelles:

In the name of Sierra Leone:  
Au nom de la Sierra Leone:  
От имени Сьерра-Леоне:  
En nombre de Sierra Leona:

In the name of Singapore:  
Au nom de Singapour:  
От имени Сингапура:  
En nombre de Singapur:

In the name of the Solomon Islands:  
Au nom des Îles Salomon:  
От имени Соломоновых Островов:  
En nombre de las Islas Salomón:

In the name of Somalia:  
Au nom de la Somalie:  
От имени Сомали:  
En nombre de Somalia:

In the name of South Africa:  
Au nom de l'Afrique du Sud:  
От имени Южной Африки:  
En nombre de Sudáfrica:

In the name of Spain:  
Au nom de l'Espagne:  
От имени Испании:  
En nombre de España:

In the name of Sri Lanka:  
Au nom de Sri Lanka:  
От имени Шри Ланки:  
En nombre de Sri Lanka:

In the name of the Sudan:  
Au nom du Soudan:  
От имени Судана:  
En nombre del Sudán:

In the name of Suriname:  
Au nom du Suriname:  
От имени Суринама:  
En nombre de Suriname:

In the name of Swaziland:  
Au nom du Swaziland:  
От имени Свазиленда:  
En nombre de Swazilandia:

In the name of Sweden:  
Au nom de la Suède:  
От имени Швеции:  
En nombre de Suecia:

ANDERS THUNBORG  
March 20, 1981

In the name of Switzerland:  
Au nom de la Suisse:  
От имени Швейцарии:  
En nombre de Suiza:

JACQUES FAILLETTAZ  
19 mars 1981

In the name of the Syrian Arab Republic:  
Au nom de la République arabe syrienne:  
От имени Сирийской Арабской Республики:  
En nombre de la República Árabe Siria:

In the name of Thailand:  
Au nom de la Thaïlande:  
От имени Таиланда:  
En nombre de Taïlandia:

In the name of Togo:  
Au nom du Togo:  
От имени Того:  
En nombre del Togo:

In the name of Tonga:  
Au nom des Tonga:  
От имени Тонга:  
En nombre de Tonga:

In the name of Trinidad and Tobago:  
Au nom de la Trinité-et-Tobago:  
От имени Тринидада и Тобаго:  
En nombre de Trinidad y Tabago:

In the name of Tunisia:  
Au nom de la Tunisie:  
От имени Туниса:  
En nombre de Túnez:

In the name of Turkey:  
Au nom de la Turquie:  
От имени Турции:  
En nombre de Turquía:

In the name of Uganda:  
Au nom de l'Ouganda:  
От имени Уганды:  
En nombre de Uganda:

In the name of the Ukrainian Soviet Socialist Republic:  
Au nom de la République socialiste soviétique d'Ukraine:  
От имени Украинской Советской Социалистической Республики:  
En nombre de la República Socialista Soviética de Ucrania:

In the name of the Union of Soviet Socialist Republics:  
Au nom de l'Union des Républiques socialistes soviétiques:  
От имени Союза Советских Социалистических Республик:  
En nombre de la Unión de Repúblicas Socialistas Soviéticas:  
OLEG ALEKSANDROVICH TROYANOVSKY  
27/III/81

In the name of the United Arab Emirates:  
Au nom des Emirats arabes unis:  
От имени Объединенных Арабских Эмиратов:  
En nombre de los Emiratos Arabes Unidos:

In the name of the United Kingdom of Great Britain and Northern Ireland:  
Au nom du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord:  
От имени Соединенного Королевства Великобритании и Северной Ирландии:  
En nombre del Reino Unido de Gran Bretaña e Irlanda del Norte:  
WILLIAM ERSKINE HAMILTON WHYTE  
31 March 1981

In the name of the United Republic of Cameroon:

Au nom de la République-Unie du Cameroun :

От имени Объединенной Республики Камерун:

En nombre de la República Unida del Camerún:

LEOPOLD FERDINAND OYONO

Le 31 mars 1981

In the name of the United Republic of Tanzania:

Au nom de la République-Unie de Tanzanie :

От имени Объединенной Республики Танзания:

En nombre de la República Unida de Tanzania:

In the name of the United States of America:

Au nom des Etats-Unis d'Amérique :

От имени Соединенных Штатов Америки:

En nombre de los Estados Unidos de América:

In the name of the Upper Volta:

Au nom de la Haute-Volta :

От имени Верхней Вольты:

En nombre del Alto Volta:

In the name of Uruguay:

Au nom de l'Uruguay :

От имени Уругвая:

En nombre del Uruguay:

In the name of Venezuela:

Au nom du Venezuela :

От имени Венесуэлы:

En nombre de Venezuela:

PEDRO SORENSEN MOSQUERA

Encargado de negocios a.i.

27/III/81

<sup>1</sup> Chargé d'affaires par intérim.

In the name of Viet Nam:  
Au nom du Viet Nam:  
От имени Вьетнама:  
En nombre de Viet Nam:

In the name of Yemen:  
Au nom du Yémen:  
От имени Йемена:  
En nombre del Yemen:

In the name of Yugoslavia:  
Au nom de la Yougoslavie:  
От имени Югославии:  
En nombre de Yugoslavia:

In the name of Zaïre:  
Au nom du Zaïre:  
От имени Заира:  
En nombre del Zaïre:

KAMANDA WA KAMANDA  
17 mars 1981

In the name of Zambia:  
Au nom de la Zambie:  
От имени Замбии:  
En nombre de Zambia:

In the name of Zimbabwe:  
Au nom du Zimbabwe:  
От имени Зимбабве:  
En nombre de Zimbabwe:

In the name of the European Economic Community:  
Au nom de la Communauté économique européenne:  
От имени Европейского экономического сообщества:  
En nombre de la Comunidad Económica Europea:  
PIERRE MALVÉ  
Le 31 mars 1981



DECLARATIONS AND RE-  
SERVATIONS MADE UPON  
SIGNATUREDÉCLARATIONS ET RÉSERVES  
FAITES LORS DE LA SIGNATURE*GERMAN DEMOCRATIC  
REPUBLIC**RÉPUBLIQUE DÉMOCRATIQUE  
ALLEMANDE*

[GERMAN TEXT—TEXTE ALLEMAND]

„Die Unterzeichnung des Internationalen Kakaοabkommens, 1980, durch die Deutsche Demokratische Republik bedeutet keine Änderung ihrer Haltung zu verschiedenen internationalen Organisationen.

In Übereinstimmung mit ihren bekannten Positionen zur Koreafrage kann die Deutsche Demokratische Republik nicht die in Anhang E des Abkommens enthaltene Bezeichnung „Republik Korea“ akzeptieren.“

[TRANSLATION]

[TRADUCTION]

The signing of the International Cocoa Agreement, 1980, by the German Democratic Republic does not constitute a change in its attitude towards various international organizations.

Consonant with its established positions on the question of Korea, the German Democratic Republic cannot accept the term “Republic of Korea” as is contained in annex E of the Agreement.

La signature de l'Accord international sur le cacao de 1980 par la République démocratique allemande n'implique aucune modification de la position de ce pays à l'égard de diverses organisations internationales.

Conformément à sa position bien connue sur la question coréenne, la République démocratique allemande ne peut accepter l'expression « République de Corée » qui figure à l'annexe E audit Accord.

*UNION OF SOVIET  
SOCIALIST REPUBLICS**UNION DES RÉPUBLIQUES  
SOCIALISTES SOVIÉTIQUES*

[RUSSIAN TEXT—TEXTE RUSSE]

«а) В случае, если участником настоящего Соглашения станет Европейское Экономическое Сообщество, участие в Соглашении Союза Советских Социалистических Республик не будет создавать для него каких-либо обязательств в отношении этого Сообщества;»

«б) В свете своей известной позиции по корейскому вопросу Союз Советских Социалистических Республик не может признать правомерным наименование «Корейская Республика», содержащееся в приложении Е к Соглашению.»

[TRANSLATION]

[TRADUCTION]

(a) In the event that the European Economic Community becomes a party to this Agreement, the participation of the Union of Soviet Socialist Republics in the Agreement will not

a) Au cas où la Communauté économique européenne deviendrait partie au présent Accord, la participation de l'Union des Républiques socialistes soviétiques audit Accord

give rise to any obligations on its part in relation to the Community;

(b) In view of its well-known position on the Korean question, the Union of Soviet Socialist Republics cannot recognize as lawful the designation "Republic of Korea" contained in annex E to the Agreement.

n'entraînerait pour elle aucune obligation vis-à-vis de la Communauté.

b) Etant donné sa position bien connue sur la question de Corée, l'Union des Républiques socialistes soviétiques ne peut reconnaître comme légale l'appellation « République de Corée » qui figure dans l'annexe E à l'Accord.

**DECLARATIONS AND RESERVATIONS MADE UPON ACCEPTANCE (A) AND APPROVAL (AA)**

**GERMAN DEMOCRATIC  
REPUBLIC (AA)**

[*Confirming the reservations made upon signature. For the text, see p. 383 of this volume.*]

**UNION OF SOVIET  
SOCIALIST REPUBLICS (A)**

[*Confirming the declarations made upon signature. For the text, see p. 383 of this volume.*]

**DÉCLARATIONS ET RÉSERVES  
FAITES LORS DE L'ACCEPTATION (A) ET DE L'APPROBATION (AA)**

**RÉPUBLIQUE DÉMOCRATIQUE  
ALLEMANDE (AA)**

[*Avec confirmation des réserves faites lors de la signature. Pour le texte, voir p. 383 du présent volume.*]

**UNION DES RÉPUBLIQUES  
SOCIALISTES SOVIÉTIQUES (A)**

[*Avec confirmation des déclarations faites lors de la signature. Pour le texte, voir p. 383 du présent volume.*]

**OBJECTION TO A DECLARATION  
MADE BY THE UNION OF  
SOVIET SOCIALIST REPUBLICS  
UPON SIGNATURE**

*Instrument deposited on:*

29 May 1981

UNITED KINGDOM OF GREAT  
BRITAIN AND NORTHERN IRE-  
LAND

“The Government of the United Kingdom does not accept the Declaration concerning the European Economic Community accompanying the signature of the Agreement by the Union of Soviet Socialist Republics on 27 March 1981.”

---

**OBJECTION À UNE DÉCLARA-  
TION FAITE PAR L'UNION DES  
RÉPUBLIQUES SOCIALISTES  
SOVIÉTIQUES LORS DE LA  
SIGNATURE**

*Instrument déposé le:*

29 mai 1981

ROYAUME-UNI DE GRANDE-  
BRETAGNE ET D'IRLANDE DU  
NORD

[TRADUCTION—TRANSLATION]

Le Gouvernement du Royaume-Uni n'accepte pas la déclaration relative à la Communauté économique européenne faite par l'Union des Républiques socialistes soviétiques lors de la signature de l'Accord le 27 mars 1981.

---



No. 20314

---

**UNITED NATIONS  
(ECONOMIC COMMISSION FOR LATIN AMERICA)  
and  
BRAZIL**

**Agreement between the Institute for Economic and Social  
Planning (IPEA) and the Economic Commission for  
Latin America (CEPAL) (with annexes). Signed at  
Brasília on 1 August 1981**

*Authentic texts: English and Portuguese.  
Registered ex officio on 1 August 1981.*

---

**ORGANISATION DES NATIONS UNIES  
(COMMISSION ÉCONOMIQUE  
POUR L'AMÉRIQUE LATINE)  
et  
BRÉSIL**

**Accord entre l'Institut de planification économique et  
sociale (IPEA) et la Commission économique pour  
l'Amérique latine (CEPAL) [avec annexes]. Signé à  
Brasília le 1<sup>er</sup> août 1981**

*Textes authentiques: anglais et portugais.  
Enregistré d'office le 1<sup>er</sup> août 1981.*

## AGREEMENT<sup>1</sup> BETWEEN THE INSTITUTE FOR ECONOMIC AND SOCIAL PLANNING (IPEA) AND THE ECONOMIC COMMISSION FOR LATIN AMERICA (CEPAL)

The Institute for Economic and Social Planning (IPEA), a foundation instituted on the basis of article 190 of Legislative Decree No. 200 of 25 February 1967, with headquarters in Brasília, Federal District, on the fourth floor of the Banco Nacional de Desenvolvimento Econômico (BNDE) building, Bancário Sul sector, registered in the General List of Taxpayers under No. 33,892,175/0001-00, hereinafter referred to as "IPEA", represented on the present occasion by its President, Mr. José Flávio Pécora, in accordance with the authorization contained in Directive No. 021 of 5 February 1975 issued by H. E. the Minister of Planning, Office of the Presidency of the Republic, on the one hand, and on the other, the Economic Commission for Latin America (CEPAL), a regional commission of the United Nations, together with the other organs of its system: the Latin American Institute for Economic and Social Planning (ILPES) and the Latin American Demographic Centre (CELADE), henceforth referred to as the CEPAL system, with headquarters in Santiago, Chile and represented on the present occasion by the Acting Executive Secretary, Mr. Norberto González, hereby resolve to conclude an agreement composed of the following articles and conditions:

*Article 1.* The general objective of the Agreement is the provision of technical co-operation by the CEPAL system in support of the execution of activities considered to be of priority by IPEA, within the framework of the approved work programmes of the CEPAL system.

*Article 2.* In order to achieve the general objective set out in article 1, IPEA and CEPAL system will jointly develop research projects, human resources training and other forms of technical co-operation such as seminars, symposia and study visits and exchange of technicians among others, in accordance with the work programmes provided for in article 3, paragraph 1, and in article 5.

*Article 3.* The executing agents of this Agreement are IPEA, through its Planning Institute (IPLAN), and CEPAL system, through its Office in Brasília.

3.1. The Superintendency of the Planning Institute (IPLAN) is designated as the representative of IPEA, responsible for the approval and revision of the Programmes of Work and Specified Budget, the implementation and follow-up of the execution of activities, the analysis, follow-up and appraisal of the results obtained, and approval for releasing the contributions.

3.2. CEPAL shall designate, on a full-time basis, a Director who shall be responsible for the direction, administration and orientation of the activities of its Office in Brasília and who shall be responsible for the co-ordination of the activities of the CEPAL system in Brazil.

*Article 4.* The CEPAL Brasília Office shall have the following functions:

- I. Technical co-operation with IPEA within the general objective laid down in article 1;

<sup>1</sup> Came into force on 1 August 1981, in accordance with article 11.

- II. Tasks appropriate to the CEPAL system, related to the study of the performance of the Brazilian economy, especially in those areas of interest to IPEA;
- III. Co-operation and advisory assistance in the training of human resources, through the Training Programmes of the Economic Development Training Centre (CENDEC), with the possible extension of such co-operation to other centres indicated by IPEA, within the fields of activity of the CEPAL system.

*Article 5.* With a view to carrying out the functions referred to in paragraphs I and III of article 4, two Programmes of Work to be executed jointly and relevant Specified Budget, each corresponding to one half of the period covered by this Agreement, shall be established by common accord of the parties. Both programmes of work shall contain details of the aims and ways and means of co-operation, the activities to be carried out in each subperiod, the results to be achieved and the types and amounts of technical work required from the signatory institutions or from experts contracted by them for the purposes of this Agreement.

5.1. The Programmes of Work and the Specified Budget shall be agreed upon in writing within the first 45 (forty-five) days of each sub-period, and shall be drawn up in line with the pattern of Basic Activities which forms part of this instrument, being contained in its annex 1.

5.2. The Programmes of Work or Specified Budget may be revised by mutual agreement in writing, in accordance with the terms of article 10.

*Article 6.* The total value of the agreement amounts to the equivalent in cruzeiros of US\$2,220,000.00 (two million two hundred and twenty thousand dollars).

6.1. The total financial participation of IPEA, the equivalent in cruzeiros of US\$1,110,000.00 (one million one hundred and ten thousand dollars) shall correspond also in cruzeiros to US\$370,000.00 (three hundred and seventy thousand dollars) per year, calculated on the basis of the official exchange rate of the Central Bank of Brazil on the date on which the respective payments are made, and shall be paid with resources allocated to the "Planning and Sectoral Research" Programme from the budget of IPEA.

6.2. The annual contribution of CEPAL shall be equivalent to that of IPEA, and shall correspond to the expenditure relating to the officials referred to in article 8 in accordance with annex II.

*Article 7.* The financial contribution of IPEA shall be used to cover the expenses of the CEPAL Office at Brasília, D. F. needed for the execution of this Agreement in line with the Programmes of Work and as specified in the previously approved Specified Budget, with regard to:

- I. Acquisition of goods and contracting of services;
- II. Granting to the international technicians and to the Head of Administration, if international, of a housing subsidy limited in each case to the maximum value of the housing subsidy granted to IPEA staff members;
- III. Local and international travel expenses;
- IV. Recruitment by CEPAL of technicians and auxiliary staff needed to implement the Agreement, in accordance with the provisions of the Programme of Work;

V. Acquisition of two vehicles (one a passenger vehicle, the other a utility vehicle) to replace similar vehicles being used by the CEPAL Office at Brasília, D. F.

7.1. Non-expendable property and good acquired by CEPAL under the terms of this article shall revert to the ownership of IPEA at the end of the validity of this Agreement.

7.2. The contracting of personnel and services and the acquisition of goods under the terms of this article by and at the exclusive responsibility of CEPAL shall be made in conformity with the rules and regulations on financial and personnel matters established by the United Nations, taking into account Brazilian legislation applicable to that Organization.

*Article 8.* The contribution of CEPAL shall be used for the following purposes:

- I. Assignment of five high-level international and technical officials for implementation of the Agreement;
- II. Maintenance of four administrative support staff members;
- III. The possible participation of members of the CEPAL technical staff for short periods, when called for in the Programmes of Work.

*Article 9.* IPEA shall release the resources for this Agreement in quarterly installments, in the local currency, equivalent to the appropriate amount expressed in United States dollars, at the official exchange rate of the Central Bank of Brazil on the date of payment of the respective installments, upon the request of the CEPAL Brasília office and in accordance with the Specified Budget, observing in all cases the provisions of article 6, paragraph 1.

9.1. The resources shall be released at the beginning of each quarter in which this Agreement is in force. As from the 3rd (third) installment, the release of resources shall be subjected to submission of the accounts presented in respect of the antepreceding quarter.

9.2. When requesting the release of resources, the CEPAL Office shall take into account the balance of the installments released for the quarter last accounted for. The balance of the next-to-final and final quarters shall be compensated for in the final accounts, and any positive balance remaining at the end of the Agreement shall be returned to IPEA.

9.3. The presentation of quarterly accounts shall meet the conditions set by IPEA and the United Nations and shall be presented by the sixtieth day of the quarter following each release.

9.4. The transfer of resources from one annual period to another, either in the form of remaining balances or in the form of advance payments, shall be permitted within the overall limits of the participation by IPEA, by agreement between the Parties and in the manner set in article 10, if the Programme of Work and the Specified Budget so establishes.

*Article 10.* Amendments to the present Agreement may be proposed by either Party. Provided that mutual agreement has been reached, any amendment may be made in writing through the Superintendency of the Planning Institute (IPLAN) and, by CEPAL, through its office at Brasília, D. F.



*Article 11.* This Agreement shall remain in force for 3 (three) years, beginning on 1 August 1981, and may be extended in writing, by prior common agreement between the Parties.

*Article 12.* The present Agreement may be denounced by either Party with notice of no less than 6 (six) months. In the case of denunciation or amicable termination, there shall be a final settlement of accounts.

*Article 13.* Within 30 (thirty) days following the end of each semester, CEPAL shall submit to IPEA a written report on activities relating to the implementation of the Agreement, and it shall also submit a final written report upon termination of the Agreement.

Being thus agreed, we hereby sign the present instrument in 6 (six) copies, 3 (three) in Portuguese and 3 (three) in English, of like tenor and form for all legal purposes, in the presence of the witnesses listed below.

Brasília, 1<sup>o</sup> de agosto 1981

[Signed]  
JOSÉ FLÁVIO PÉCORÁ  
President, IPEA

[Signed]  
NORBERTO GONZÁLEZ  
Acting Executive Secretary, CEPAL

Witnesses:

1. [Illegible]
2. [Illegible]

## ANNEX I

### SCHEME OF BASIC ACTIVITIES

1. Continuation of some of the studies started during the period in which the preceding Agreement was in effect and whose initial stages have already been completed. Consideration will therefore be given to the second phase of the Studies on Economic Co-operation between Brazil and the rest of Latin America; exchange of services between Brazil and the rest of Latin America; obstacles in the Transport Field to the Establishment of Closer Economic Relations between Brazil and the rest of Latin America; the third phase of the studies on External Trade, and continuation of the fourth phase of the research project on Regional Development (the northeast).
2. Execution of other research work, with participation of the technical team from the CEPAL Brasilia Office, on topics to be determined by agreement between IPEA and the CEPAL system.
3. Promotion of events that permit the transfer to IPEA of the results of studies of interest to that Institute that are regularly produced by the other offices of the CEPAL system.
4. Sponsorship of activities designed to promote the transfer of Latin American experience in the field of national, sectoral and regional planning relevant to this Agreement.
5. Participation in technical discussions, at the invitation of IPEA, on work carried out by that body.
6. Contribution of technical or methodological know-how acquired by the CEPAL system and falling within the purview of this Agreement which the Government requires for its activities in the fields of agriculture, energy, social development and foreign trade or in other fields that it may designate as priority areas.

7. Support, within the limits of this Agreement, for technical studies of interest to the Government with a view to furthering its participation in Latin American bodies and agreements sponsored by the United Nations.
8. Training of human resources, thus providing continuity to the co-operation built up in recent years between CENDEC and ILPES.

## ANNEX II

## CEPAL CONTRIBUTION\*

	<i>Annual estimated cost**</i>
I. International technical staff (5 substantive staff at levels from P.3 to P.5) . . . . .	US\$310.977
II. Administrative support personnel (4 general service staff, at levels from G.2 to G.8) . . . . .	US\$59.246
TOTAL	<u>US\$370.223</u>

\* Does not include the possible participation of technicians of the CEPAL system for short periods when provided for in the Programmes of Work.

\*\* Includes both salaries and average additional costs per year in respect of the period 1 August 1981-31 July 1984.

[PORTUGUESE TEXT—TEXTE PORTUGAIS]

CONVÊNIO QUE ENTRE SI FAZEM O INSTITUTO DE PLANEJAMENTO ECONÔMICO E SOCIAL—IPEA E A COMISSÃO ECONÔMICA PARA A AMÉRICA LATINA—CEPAL

O Instituto de Planejamento Econômico e Social—IPEA, Fundação criada com base no artigo 190, do Decreto-lei n.º 200, de 25 de fevereiro de 1967, com sede em Brasília, Distrito Federal, no Edifício do BNDE, 4.º andar, Setor Bancário Sul, inscrito no Cadastro Geral de Contribuintes sob o n.º 33.892.175/0001-00, doravante denominado apenas IPEA, neste ato representado por seu Presidente, Senhor JOSÉ FLÁVIO PECORA, conforme competência estabelecida na Portaria n.º 021, de 05 de fevereiro de 1975, baixada pelo Excelentíssimo Senhor Ministro-Chefe da Secretaria de Planejamento da Presidência da República, de um lado e, de outro, a COMISSÃO ECONÔMICA PARA A AMÉRICA LATINA (CEPAL), organismo regional das Nações Unidas, conjuntamente com os órgãos de seu sistema: o Instituto Latinoamericano Econômico y Social (ILPES) e o Centro Latinoamericano de Demografia (CELADE), doravante denominados apenas Sistema CEPAL, com sede em Santiago do Chile, República do Chile, representado neste ato por seu Secretário-Executivo Interino, Senhor NORBERTO GONZALEZ, resolvem celebrar o presente Convênio mediante as Cláusulas e condições abaixo relacionadas:

*Cláusula Primeira.* O objeto geral do Convênio é a prestação de cooperação técnica pelo Sistema CEPAL em apoio ao desenvolvimento de atividades consideradas como prioritárias pelo IPEA, dentro das linhas básicas dos programas de trabalho aprovados do Sistema CEPAL.

*Cláusula Segunda.* Para atingir o objetivo geral previsto na Cláusula Primeira, serão desenvolvidos conjuntamente pelo IPEA e pelo Sistema CEPAL, projetos de pesquisa, treinamento de recursos humanos e outras modalidades de cooperação técnica, tais como seminários, simpósios, estágios e intercâmbio de técnicos, entre outros, os quais deverão constar dos Programas de Trabalho previstos no Parágrafo Primeiro da Cláusula Terceira e na Cláusula Quinta.

*Cláusula Terceira.* Os executores deste Convênio são o IPEA, através de seu Instituto de Planejamento—IPLAN e o Sistema CEPAL, através de seu Escritório em Brasília.

*Parágrafo Primeiro.* Fica designada a Superintendência do Instituto de Planejamento—IPLAN como representante do IPEA, responsável pela aprovação e revisão dos Programas de Trabalho e Planos de Aplicação, pela implementação, acompanhamento da execução, análise, instrução e avaliação dos resultados alcançados e aprovação para liberação das contribuições.

*Parágrafo Segundo.* A CEPAL designará, em caráter permanente, um Diretor que se responsabilizará pela direção, administração e orientação das atividades do seu Escritório em Brasília e que responderá pela coordenação das atividades do Sistema CEPAL no Brasil.

*Cláusula Quarta.* O Escritório da CEPAL em Brasília tem as seguintes funções:

- I. Cooperação técnica como o IPEA dentro do objetivo geral estabelecido na Cláusula Primeira;
- II. Tarefas próprias do Sistema CEPAL, relacionadas ao estudo do comportamento da economia brasileira, especialmente em áreas decorrentes de interesse do IPEA;
- III. Cooperação e assessoramento na formação de recursos humanos, através de Programas de Treinamento do Centro de Treinamento para o Desenvolvimento Econômico (CENDEC), podendo essa cooperação ser ampliada a outros centros indicados pelo IPEA, dentro dos campos de atividades do Sistema CEPAL.

*Cláusula Quinta.* Para o cumprimento das funções mencionadas nos itens I e III da Cláusula Quarta, estabelecer-se-ão, de comum acordo entre as partes, dois Programas de Trabalho a serem executados conjuntamente e respectivos Planos de Aplicação correspondentes a cada metade do período de vigência do presente Convênio. Em ambos Programas de Trabalho constarão os propósitos e as modalidades de cooperação, as atividades a cumprir em cada subperíodo, os resultados a alcançar e os tipos e magnitudes de trabalho técnico requeridos, de parte das instituições signatárias ou de especialistas por elas contratados para os fins deste Convênio.

*Parágrafo Primeiro.* Os Programas de Trabalho e os Planos de Aplicação serão acordados por via epistolar, dentro dos primeiros 45 (quarenta e cinco) dias de cada subperíodo, orientando-se de acordo com a Pauta de Atividades Básicas, a qual integra este instrumento como se nele transcrita fosse, constituindo-se em seu Anexo I.

*Parágrafo Segundo.* Qualquer revisão dos Programas de Trabalho ou Planos de Aplicação poderá ser feita desde que mutuamente acordada, por via epistolar, nos termos da Cláusula Décima.

*Cláusula Sexta.* O valor global do Convênio corresponde, em cruzeiros, a US \$ 2,220.000 (dois milhões, duzentos e vinte mil dólares).

*Parágrafo Primeiro.* A participação financeira total do IPEA, no valor equivalente, em cruzeiros, a US\$ 1,110.000 (hum milhão, cento e dez mil dólares) corresponderá, também em cruzeiros, a US\$ 370.000 (trezentos e setenta mil dólares) anuais, com base na taxa de câmbio oficial do Banco Central do Brasil, na data das respectivas liberações e será atendida com recursos alocados ao Programa «Planejamento e Pesquisas Setoriais», do orçamento do IPEA.

*Parágrafo Segundo.* A contribuição anual da CEPAL será equivalente à do IPEA e corresponderá ao dispêndio relativo aos funcionários referidos na Cláusula Oitava, conforme Anexo II.

*Cláusula Sétima.* A participação financeira do IPEA se destina a cobrir os gastos do Escritório da CEPAL em Brasília, DF, necessários à execução deste Convênio, de acordo com os Programas de Trabalho e conforme explicitado nos Planos de Aplicação, previamente aprovados, referentes a:

- I. Aquisição de bens e contratação de serviços;
- II. Concessão aos técnicos internacionais e ao chefe de administração, se internacional, de subsídio para habitação, limitado, individualmente, ao valor máximo do auxílio-moradia concedido aos servidores do IPEA;
- III. Gastos com viagens nacionais e internacionais;

- IV. Contratação, pela CEPAL, de técnicos e pessoal auxiliar necessários à execução do Convênio, de acordo com o estabelecido nos Programas de Trabalho;
- V. Aquisição de 2 (dois) veículos (1 passeio outro utilitário) que substituam, com similaridade, os que estavam em uso pelo Escritório da CEPAL em Brasília, DF.

*Parágrafo Primeiro.* Os bens adquiridos pela CEPAL, nos termos desta Cláusula, serão revertidos ao patrimônio do IPEA quando do final da vigência do presente Convênio.

*Parágrafo Segundo.* A contratação de pessoal e serviços, e a aquisição de bens, nos termos desta Cláusula, por parte e sob a exclusiva responsabilidade da CEPAL, serão feitas em conformidade com os regulamentos e disposições financeiras e de pessoal estabelecidos pela Organização das Nações Unidas, observada a legislação brasileira aplicável àquela Organização.

*Cláusula Oitava.* A contribuição da CEPAL se destina a:

- I. Alocação de cinco técnicos internacionais de alto nível para execução do Convênio;
- II. Manutenção de quatro funcionários de apoio administrativo;
- III. Participação eventual, por períodos curtos, de técnicos do Sistema CEPAL, quando previstos nos Programas de Trabalho.

*Cláusula Nona.* O IPEA liberará os recursos do Convênio em parcelas trimestrais, em moeda nacional, equivalente ao seu valor em dólares americanos, na taxa de câmbio oficial do Banco Central do Brasil da data das respectivas liberações, mediante solicitação do Escritório da CEPAL no Brasil e em conformidade com os Planos de Aplicação, observado, de qualquer forma, o disposto na Cláusula Sexta, Parágrafo Primeiro.

*Parágrafo Primeiro.* A liberação dos recursos será feita no início de cada trimestre de vigência do presente Convênio. A partir da 3a. (terceira) parcela inclusive, a liberação dos recursos ficará condicionada à prestação de contas referentes ao último trimestre que preceda ao imediatamente anterior.

*Parágrafo Segundo.* Quando das solicitações de liberação de recursos, o Escritório da CEPAL levará em conta o saldo da parcela liberada para o trimestre objeto da última prestação de contas. Os saldos do penúltimo e do último trimestres serão compensados na prestação de contas final, devendo ser restituído ao IPEA o saldo positivo eventualmente existente ao término do Convênio.

*Parágrafo Terceiro.* As prestações de contas trimestrais, deverão atender as condições requeridas pelo IPEA e Organização das Nações Unidas e serão apresentadas até o 60º dia do trimestre seguinte à cada liberação.

*Parágrafo Quarto.* Mantendo-se o limite global da participação do IPEA, admitir-se-á, de comum acordo entre as partes e na forma prevista na Cláusula Décima, a transferência de recursos de um período anual para outro, seja através de saldos remanescentes ou adiantamentos, se assim o estabelecerem os Programas de Trabalho e os Planos de Aplicação.

*Cláusula Décima.* Alterações ao presente Convênio poderão ser propostas por qualquer das partes. Qualquer alteração, desde que mutuamente acordada, poderá ser efetuada por via epistolar, através da Superintendência do Instituto de

Planejamento—IPLAN e, por parte da CEPAL, através de seu Escritório em Brasília, DF.

*Cláusula Décima-Primeira.* O prazo de vigência do presente Convênio é de 03 (três) anos, contados a partir de 1.º de agosto de 1981, admitida a sua prorrogação, por via epistolar, mediante prévio e comum acordo entre as partes.

*Cláusula Décima-Secunda.* O presente Convênio poderá ser denunciado por qualquer das partes, com antecedência mínima de 06 (seis) meses. Na hipótese de denúncia ou rescisão amigável proceder-se-á ao acerto final de contas.

*Cláusula Décima-Terceira.* A CEPAL, até 30 (trinta) dias após cada semestre, apresentará ao IPEA relatório de atividades referentes à execução do Convênio, devendo igualmente fazê-lo, em forma de relatório final, quando do término de sua vigência.

E por estarem assim justos e convencionados, assinam o presente instrumento, em 06 (seis) vias, 03 (três) em português e 03 (três) em inglês, de igual forma e teor, para todos os efeitos de direito, na presença das testemunhas abaixo.

Brasília, 1.º de agosto de 1981

[Signed—Signé]

JOSÉ FLÁVIO PÉCORÁ

Presidente do IPEA

[Signed—Signé]

NORBERTO GONZÁLEZ

Secretário-Executivo Interino

Testemunhas:

1. [Illegible—Illisible]
2. [Illegible—Illisible]

## ANEXO I

### PAUTA DE ATIVIDADES BÁSICAS

1. Prosseguimento de alguns dos estudos iniciados durante a vigência do Convênio anterior e cujas etapas iniciais foram já concluídas. Considerar-se-á, portanto, a 2a. fase dos Estudos sobre Cooperação Econômica Brasil-América-Latina; Intercâmbio de Serviços entre Brasil e América-Latina; Obstáculos nos Transportes para Estreitamento de Relações Econômicas entre Brasil-América-Latina; a 3a. fase dos Estudos sobre Comércio Exterior; e continuação da 4a. fase da pesquisa sobre Desenvolvimento Regional (Nordeste).
2. Elaboração de outras pesquisas com participação da equipe técnica do Escritório da CEPAL em Brasília, DF, em temas que venham a ser definidos por acordo entre IPEA e o Sistema CEPAL.
3. Promoção de eventos que permitam transferir ao IPEA resultados de estudos de seu interesse, desenvolvidos rotineiramente pelos demais escritórios do Sistema CEPAL.
4. Patrocínio de atividades que promovam a transferência de experiência latino-americanas nos âmbitos de planejamento nacional, setorial ou regional, de interesse do presente Convênio.
5. Participação em discussões técnicas, sob convite do IPEA, em trabalhos por este desenvolvidos.
6. Aporte de conhecimentos técnicos ou metodológicos, do acervo do Sistema CEPAL, e compatíveis com este Convênio, que o Governo requeira para suas atividades nos âmbitos da Agricultura, Energia, Desenvolvimento Social e Comércio Exterior ou em outros âmbitos que venha a definir como prioritários.

7. Apoio, nos limites permitidos por este Convênio, a trabalhos técnicos de interesse do Governo, com vistas à sua participação em organismos e acordos latino-americanos que contem com o patrocínio das Nações Unidas.
8. Treinamento de Recursos Humanos, dando continuidade à Cooperação estabelecida nos últimos anos entre CENDEC/ILPES.

## ANEXO II

## CONTRIBUIÇÃO DA CEPAL \*

	<i>Custo Anual estimado** (US\$)</i>
I. Funcionários técnicos internacionais (5 técnicos, graus entre P.3 e P.5) .....	310 977
II. Funcionários de apoio administrativo (4 funcionários, graus entre G.2 e G.8) .....	<u>59 246</u>
TOTAL	370 223

\* Não inclui a participação eventual de técnicos do Sistema CEPAL por períodos curtos quando previstos nos Programas de Trabalho.

\*\* Inclui salários e custos adicionais médios anuais para o período 1º/agosto/1981-31/julho/1984.

[TRADUCTION—TRANSLATION]

ACCORD<sup>1</sup> ENTRE L'INSTITUT DE PLANIFICATION ÉCONOMIQUE ET SOCIALE (IPEA) ET LA COMMISSION ÉCONOMIQUE POUR L'AMÉRIQUE LATINE (CEPAL)

L'Institut de planification économique et sociale (IPEA), créé en vertu de l'article 190 du décret-loi n° 200 du 25 février 1967, ayant son siège à Brasília, au 4<sup>e</sup> étage de l'immeuble de la Banque nationale de développement économique (BNDE), Secteur bancaire sud, inscrit au rôle général des contribuables sous le numéro 33.892.175/0001-00 (ci-après dénommé IPEA) et représenté pour la circonstance par son président, M. José Flávio Pécora, en vertu des pouvoirs à lui conférés selon l'arrêté n° 021 du 5 février 1975 du Son Excellence le Ministre de la planification (Cabinet de la Présidence de la République), d'une part, et la Commission économique pour l'Amérique latine (CEPAL), commission régionale des Nations Unies, avec les autres organismes qui lui sont rattachés : l'Institut latino-américain de planification économique et sociale (ILPES) et le Centre latino-américain de démographie (CELADE) [ci-après dénommés « système de la CEPAL »], ayant son siège à Santiago du Chili et représentée pour la circonstance par le Secrétaire exécutif par intérim, M. Norberto González, d'autre part, conviennent de conclure le présent Accord comprenant les articles et conditions suivants :

*Article premier.* Le présent Accord a pour objectif général la fourniture d'une coopération technique de la CEPAL destinée à appuyer l'exécution des activités considérées prioritaires par l'IPEA, dans le cadre des programmes de travail approuvés du système de la CEPAL.

*Article 2.* Pour atteindre l'objectif général défini à l'article premier, l'IPEA et la CEPAL mettront au point en commun des projets de recherche et de formation et autres modalités de coopération technique (notamment séminaires, colloques, stages et échanges de techniciens) conformément aux programmes de travail visés au paragraphe 1 de l'article 3 et à l'article 5.

*Article 3.* Les agents d'exécution du présent Accord sont l'IPEA, agissant par l'intermédiaire de son Institut de planification (IPLAN), et le système de la CEPAL, agissant par l'intermédiaire de son bureau de Brasília.

3.1. La surintendance de l'Institut de planification (IPLAN) est désignée comme représentante de l'IPEA ; elle est chargée d'approuver et de revoir les programmes de travail et le budget correspondant, d'assurer et de suivre l'exécution des activités, d'analyser, de suivre et d'évaluer les résultats obtenus et d'approuver le déblocage des contributions.

3.2. La CEPAL nommera un directeur à plein temps qui sera responsable de la direction, de l'administration et de l'orientation des activités de son bureau à Brasília et de la coordination des activités du système de la CEPAL au Brésil.

*Article 4.* Le bureau de la CEPAL à Brasília remplira les fonctions suivantes :

I. Coopération technique avec l'IPEA conformément à l'objectif général défini à l'article premier ;

<sup>1</sup> Entré en vigueur le 1<sup>er</sup> août 1981, conformément à l'article 11.



- II. Tâches adaptées au système de la CEPAL, soit l'étude des résultats de l'économie brésilienne, particulièrement dans les domaines intéressant l'IPEA;
- III. Coopération et services consultatifs en matière de formation dans le cadre des programmes de formation du Centre de formation pour le développement économique (CENDEC), avec possibilité d'élargir cette coopération à d'autres centres désignés par l'IPEA, dans les domaines d'activités de la CEPAL.

*Article 5.* Afin de s'acquitter des fonctions mentionnées dans les alinéas I et III de l'article 4, les Parties arrêteront d'un commun accord deux programmes de travail qui seront exécutés solidairement et selon un plan budgétaire pertinent, chaque programme correspondant à la moitié de la période couverte par l'Accord. Les deux programmes de travail préciseront les buts de cette coopération et les moyens de l'assurer, les activités à exécuter pour chaque demi-période, les résultats recherchés, le type et le volume de l'appui technique que devront apporter les institutions signataires ou les experts qu'elles engageront aux fins de l'Accord.

5.1. Il sera convenu par écrit des programmes de travail et du plan budgétaire dans les 45 (quarante-cinq) premiers jours de chacune des deux demi-périodes, conformément aux dispositions du plan des activités de base qui fait partie intégrante du présent Accord (annexe I).

5.2. Les programmes de travail et le plan budgétaire pourront être modifiés par écrit, d'un commun accord, conformément aux modalités visées à l'article 10.

*Article 6.* L'Accord porte sur une somme totale équivalant, en cruzeiros, à 2 220 000 (deux millions deux cent vingt mille) dollars des Etats-Unis.

6.1. La participation financière totale de l'IPEA, soit l'équivalent en cruzeiros de 1 110 000 (un million cent dix mille) dollars, doit correspondre à l'équivalent en cruzeiros de 370 000 (trois cent soixante-dix mille) dollars par an, le calcul étant fait en fonction du taux de change officiel de la Banque centrale du Brésil à la date où les paiements respectifs seront effectués; cette participation sera financée au titre du programme « Planification et recherche sectorielle » du budget de l'IPEA.

6.2. La contribution annuelle de la CEPAL sera égale à celle de l'IPEA et couvrira les dépenses de personnel visées à l'article 8 conformément aux dispositions de l'annexe II.

*Article 7.* La contribution financière de l'IPEA servira à couvrir les dépenses ci-après du Bureau de la CEPAL à Brasilia requises pour exécuter l'Accord, conformément au programme de travail et selon le plan budgétaire qui aura été approuvé:

- I. Achat de biens et de services;
- II. Octroi aux techniciens internationaux et au chef de l'administration, s'il est recruté sur le plan international, d'une indemnité de logement ne dépassant en aucun cas la valeur maximale de l'indemnité de logement accordée au personnel de l'IPEA;
- III. Frais de voyage locaux et internationaux;
- IV. Recrutement par la CEPAL du personnel technique et des auxiliaires nécessaires pour mettre en œuvre l'Accord, conformément aux dispositions du programme de travail;

V. Acquisition de deux véhicules (une voiture de tourisme et un véhicule utilitaire) pour remplacer ceux dont se sert actuellement le bureau de la CEPAL à Brasília.

7.1. Les biens durables acquis par la CEPAL en application de cet article deviendront propriété de l'IPEA à l'expiration de l'Accord.

7.2. Pour le recrutement de personnel et l'achat de biens et de services dont, en vertu du présent article, l'entière responsabilité revient à la CEPAL, on se conformera aux règles et règlements de l'Organisation des Nations Unies en matière financière et en matière de personnel, eu égard à la législation brésilienne applicable au regard de l'Organisation.

*Article 8.* La contribution de la CEPAL sera utilisée aux fins suivantes :

- I. Affectation à la mise en œuvre de l'Accord de cinq techniciens de haut niveau recrutés sur le plan international ;
- II. Mise à disposition de quatre fonctionnaires d'appui administratif ;
- III. Participation éventuellement aux travaux, pour de courtes périodes, du personnel technique de la CEPAL dans la mesure où les programmes de travail la requièrent.

*Article 9.* L'IPEA versera les crédits nécessaires à la mise en œuvre du présent Accord sur une base trimestrielle, en monnaie locale, à concurrence du montant correspondant en dollars des Etats-Unis calculé au taux de change officiel de la Banque centrale du Brésil à la date de paiement des versements, sur demande du Bureau de la CEPAL à Brasília et conformément au plan budgétaire, en remplissant dans tous les cas les conditions visées au paragraphe 1 de l'article 6.

9.1. Les crédits seront débloqués au début de chaque trimestre de la période de validité de l'Accord. A partir du troisième versement, le déblocage se fera sur présentation des comptes de l'avant-dernier trimestre.

9.2. Lorsqu'il demandera des crédits, le bureau de la CEPAL tiendra compte du solde des fonds débloqués au titre du dernier trimestre pour lequel il a été présenté des comptes. Les soldes de l'avant-dernier et du dernier trimestres seront pris en considération dans les comptes finals, et tout solde positif à l'expiration de l'Accord sera restitué à l'IPEA.

9.3. La présentation des comptes trimestriels se fera dans les conditions fixées par l'IPEA et par l'Organisation des Nations Unies, le soixantième jour du trimestre suivant chaque déblocage de fonds.

9.4. Les transferts de fonds d'une année sur l'autre, sous forme de soldes inutilisés ou de paiements anticipés, seront autorisés dans les limites générales de la participation de l'IPEA, en accord entre les Parties et comme prévu à l'article 10, dans la mesure où le programme de travail et le plan budgétaire le prévoient.

*Article 10.* Chaque Partie a la faculté de proposer des amendements au présent Accord. L'accord s'étant fait, tout amendement sera signifié par écrit par l'intermédiaire de la surintendance de l'Institut de planification, pour l'IPLAN, et pour la CEPAL, par l'intermédiaire de son bureau à Brasília.

*Article 11.* Le présent Accord est conclu pour une période de trois ans, à compter du 1<sup>er</sup> août 1981, et pourra être prorogé par écrit moyennant accord préalable des Parties.

**Article 12.** Le présent Accord peut être dénoncé par l'une des Parties sur un préavis minimal de six mois. En cas de dénonciation ou d'abrogation à l'amiable, il sera procédé à l'apurement définitif des comptes.

**Article 13.** Trente jours après la fin de chaque semestre, la CEPAL présentera à l'IPEA un rapport écrit sur les activités relatives à la mise en œuvre de l'Accord; elle lui soumettra en outre un rapport final écrit à l'expiration de l'Accord.

Etant convenues de ce qui précède, les Parties ont signé le présent instrument, établi en six exemplaires—trois en portugais, trois en anglais—de teneur et de forme identiques, à toutes fins juridiques, en présence des témoins mentionnés ci-dessous.

Brasília, le 1<sup>er</sup> août 1981

Le Président de l'IPEA,

[Signé]  
JOSÉ FLÁVIO PÉCORÁ

Le Secrétaire exécutif par intérim  
de la CEPAL,

[Signé]  
NORBERTO GONZÁLEZ

Témoins :

1. [Illisible]
2. [Illisible]

## ANNEXE I

### PLAN DES ACTIVITÉS DE BASE

1. Poursuite de certaines des études entamées dans le cadre de l'Accord précédent et dont les étapes initiales ont déjà été achevées. L'examen portera donc sur la deuxième phase des études relatives à la coopération économique entre le Brésil et le reste de l'Amérique latine, à l'échange de services entre le Brésil et le reste de l'Amérique latine, aux obstacles au resserrement des relations économiques entre le Brésil et le reste de l'Amérique latine dans le domaine des transports, à la troisième phase des études relatives au commerce extérieur et à la poursuite de la quatrième phase du projet de recherche sur le développement régional (le nord-est).
2. Réalisation d'autres travaux de recherche, avec la participation d'une équipe de techniciens du bureau de la CEPAL à Brasília (sujets à convenir entre l'IPEA et le système de la CEPAL).
3. Promotion d'activités permettant de communiquer à l'IPEA les résultats d'études faites régulièrement par les autres bureaux du système de la CEPAL et qui intéressent l'Institut.
4. Parrainage d'activités destinées à favoriser l'échange de données d'expérience latino-américaines dans le domaine de la planification nationale, sectorielle et régionale entrant dans le cadre de l'Accord.
5. Participation, sur invitation de l'IPEA, aux débats techniques portant sur les travaux réalisés par cet organe.
6. Mise à la disposition du gouvernement des compétences techniques ou théoriques acquises par le système de la CEPAL dans les domaines relevant de l'Accord et dont le gouvernement a besoin pour ses activités dans le domaine de l'agriculture, de l'énergie, du développement social et du commerce extérieur et dans d'autres secteurs éventuellement déclarés par lui prioritaires.

7. Appui, dans les limites prévues par l'Accord, des études techniques intéressant le gouvernement afin de renforcer sa participation aux activités relevant d'organismes et d'accords latino-américains parrainés par l'Organisation des Nations Unies.
8. Formation des ressources humaines, l'objectif étant d'assurer la continuité de la coopération qui s'est récemment instaurée entre le CENDEC et l'ILPES.

## ANNEXE II

## CONTRIBUTION DE LA CEPAL \*

	<i>Coûts estimatif annuel ** (En dollars)</i>
1. Personnel spécialisé recruté sur le plan international (5 techniciens de classes P-3 à P-5) . . . . .	310 977
2. Personnel d'appui administratif (4 agents des services généraux de classes G-2 à G-8) . . . . .	<u>59 246</u>
TOTAL	370 223

\* Ne comprend pas la participation éventuelle de techniciens de la CEPAL pour de courtes périodes éventuellement prévue dans les programmes de travail.

\*\* Comprend les traitements et les dépenses supplémentaires calculés en moyenne sur une base annuelle pour la période du 1<sup>er</sup> août 1981 au 31 juillet 1984.

No. 20315

---

**MULTILATERAL**

**Statutes of the Group of Latin American and Caribbean  
Sugar Exporting Countries (GLACSEC). Approved at  
Cali on 12 March 1976**

*Authentic texts: Spanish, French, English and Portuguese.  
Registered by Mexico on 6 August 1981.*

---

**MULTILATÉRAL**

**Statuts du Groupe de pays latino-américains et des Caraïbes  
exportateurs de sucre (GEPLACES). Approuvés à Cali  
le 12 mars 1976**

*Textes authentiques: espagnol, français, anglais et portugais.  
Enregistrés par le Mexique le 6 août 1981.*

[SPANISH TEXT — TEXTE ESPAGNOL]

## ESTATUTOS DEL GRUPO DE PAÍSES LATINOAMERICANOS Y DEL CARIBE EXPORTADORES DE AZÚCAR (GEPLACEA)

Los Gobiernos de Argentina, Barbados, Bolivia, Brasil, Colombia, Costa Rica, Cuba, Ecuador, El Salvador, Guatemala, Guyana, Haití, Honduras, Jamaica, México, Nicaragua, Panamá, Paraguay, Perú, República Dominicana, Trinidad y Tabago y Venezuela,

Teniendo presente que el Grupo de Países Latinoamericanos y del Caribe Exportadores de Azúcar, creado en Cozumel, Quintana Roo, México en noviembre de 1974, se basa en los principios de igualdad soberana y de respeto mutuo entre los Países Miembros;

Dada la importancia que tiene el azúcar en las economías de dichos países;

Convencidos de que una más estrecha cooperación y una acción concertada contribuirán al adecuado ordenamiento del mercado azucarero para la defensa de los ingresos que perciben los Países Miembros por sus exportaciones de azúcar;

Decididos a fortalecer la complementación regional dentro de un creciente proceso de integración en el ámbito latinoamericano;

Considerando que dicha complementación debe realizarse dentro del espíritu de la declaración y del programa de acción sobre el establecimiento de un Nuevo Orden Económico Internacional y de la Carta de Derechos y Deberes Económicos de los Estados;

Teniendo en cuenta que uno de los objetivos del SELA es el “diseñar y reforzar mecanismos y formas de asociación que permitan a los Países Miembros obtener precios remuneradores, asegurar mercados estables para la exportación de sus productos básicos y manufacturados y acrecentar su poder de negociación”;

Deciden que el Grupo de Países Latinoamericanos y del Caribe Exportadores de Azúcar, que en adelante se denominará “el Grupo”, se regirá por los siguientes Estatutos:

### CAPÍTULO I. OBJETIVOS Y FUNCIONES

*Artículo 1.* Son objetivos y funciones del Grupo:

- a) Servir como un mecanismo flexible de consulta y de coordinación sobre las cuestiones comunes relativas a la producción y comercialización del azúcar;
- b) Contribuir a la creación de mecanismos adecuados para delinear y realizar fórmulas de cooperación e integración, congruentes con las obligaciones derivadas de los tratados en vigor de los cuales sean parte los Países Miembros;
- c) Propiciar el desarrollo adecuado y armónico de la industria azucarera de los Países Miembros;
- d) Coadyuvar a la adopción de posiciones comunes en reuniones y negociaciones internacionales relacionadas con el azúcar;
- e) Propiciar acciones solidarias ante situaciones especiales que afronten Países Miembros en materia de azúcar;

- f) Coordinar políticas tendentes a lograr niveles de precios justos y remunerativos;
- g) Incrementar la cooperación y el intercambio de conocimientos entre los organismos y las entidades encargadas de la ejecución de la política en materia de comercialización externa del azúcar de los Países Miembros;
- h) Intercambiar conocimientos científicos y tecnológicos en materia de campo, fábrica y utilización de los subproductos de la caña de azúcar;
- i) Mantener un servicio de información periódica de carácter operativo, que pueda servir a los Países Miembros para orientar su política de comercialización del producto;
- j) Analizar las posibilidades de complementación industrial en todas las ramas de la actividad de la industria azucarera; y
- k) Otros objetivos y funciones que contribuyan al desarrollo del principio básico contenido en el inciso a) de este artículo.

## CAPÍTULO II. MIEMBROS

*Artículo 2.* Son miembros del Grupo todos los países independientes de América Latina y del Caribe, exportadores tradicionales de azúcar, que hayan aceptado o ratificado los presentes Estatutos de conformidad con el artículo 37.

## CAPÍTULO III. OBSERVADORES

*Artículo 3.* La Asamblea podrá aceptar, por unanimidad, la participación de países observadores que reúnan los siguientes requisitos:

- a) Ser independiente;
- b) Ser exportador tradicional de azúcar;
- c) Ser Miembro del Grupo de los 77; y
- d) Haber manifestado expresamente su deseo de participar en el Grupo.

*Artículo 4.* La Asamblea podrá conceder, por unanimidad, el status de observador a cualquier organización intergubernamental regional o subregional de América Latina o del Caribe, que así lo haya solicitado, en la que participen Países Miembros del Grupo.

Una vez concedido aquel status, la organización de que se trate deberá estar representada por nacionales de Países Miembros del Grupo.

## CAPÍTULO IV. ORGANIZACIÓN

*Artículo 5.* El Grupo tiene los siguientes órganos permanentes:

- a) La Asamblea; y
- b) El Secretariado.

*Artículo 6.* La Asamblea es el órgano supremo del Grupo y estará integrada por todos los Países Miembros.

Cada País Miembro nombrará un representante y, si así lo desea, uno o más suplentes y asesores.

*Artículo 7.* La Asamblea tendrá poderes para examinar todos los asuntos de la competencia del Grupo, adoptar resoluciones y decisiones y formular recomendaciones de conformidad con los presentes Estatutos.

*Artículo 8.* Como norma general la Asamblea celebrará uno o dos períodos ordinarios de sesiones cada año calendario. También podrá celebrar períodos extraordinarios de sesiones cuando así lo decida la propia Asamblea o cuando lo solicite la mayoría de los Países Miembros.

*Artículo 9.* La fecha y lugar de los períodos ordinarios de sesiones serán determinados por la Asamblea.

*Artículo 10.* Los períodos de sesiones de la Asamblea serán convocados por el Secretario Ejecutivo y se celebrarán en la sede del Secretariado o bien en cualquier País Miembro que ofrezca ser el lugar en que se celebre el período de sesiones de que se trate.

*Artículo 11.* Los períodos de sesiones de la Asamblea deberán ser convocados con 30 días de anticipación por lo menos. Con la convocatoria se acompañará el proyecto de agenda de las sesiones.

*Artículo 12.* El quórum de cualquier reunión de la Asamblea estará constituido por la presencia de dos tercios de los Países Miembros con derecho a voto.

*Artículo 13.* La Asamblea tendrá las siguientes atribuciones:

- a) Adoptar todas las medidas y decisiones que los Países Miembros consideren necesarias para el cumplimiento de los objetivos y funciones del Grupo regulados por el artículo 1 de los presentes Estatutos;
- b) Elegir y remover al Secretario Ejecutivo, al Secretario Ejecutivo Adjunto y a los Secretarios Asistentes del Grupo;
- c) Aprobar el presupuesto anual del Grupo y fijar la contribución de cada uno de los Países Miembros;
- d) Aprobar el Plan de Trabajo del Secretariado;
- e) Aprobar y modificar reglamentos;
- f) Elegir Presidente y los Vicepresidentes para cada período de sesiones;
- g) Aceptar la participación de los observadores a que se refieren los artículos 3 y 4 y fijar las condiciones de esa participación;
- h) Constituir comisiones especiales o grupos de trabajo;
- i) Decidir sobre el cambio de la sede del Secretariado;
- j) Declarar la disolución del Grupo y la terminación de los presentes Estatutos;
- k) Conocer y aprobar las enmiendas a los presentes Estatutos;
- l) Nombrar a los auditores externos del Grupo; y
- m) Interpretar los presentes Estatutos.

*Artículo 14.* Con excepción de las decisiones a que se refiere el inciso g) del artículo 13, que serán adoptadas por unanimidad, la Asamblea adoptará todas sus resoluciones y decisiones y formulará todas sus recomendaciones por mayoría de dos tercios de los Países Miembros con derecho a voto.

*Artículo 15.* Cada País Miembro tendrá derecho a un voto.

*Artículo 16.* El Secretariado es el órgano ejecutivo del Grupo y actuará de conformidad con los presentes Estatutos, los reglamentos y las decisiones de la Asamblea. Estará constituido por un Secretario Ejecutivo, un Secretario Ejecutivo Adjunto, los Secretarios Asistentes y el personal que sea necesario. El Secretario Ejecutivo tendrá la representación legal del Grupo.



*Artículo 17.* Cada uno de los Países Miembros se compromete a respetar el carácter exclusivamente internacional de las funciones del Secretario Ejecutivo, del Secretario Ejecutivo Adjunto, de los Secretarios Asistentes y del personal del Secretariado, y a no tratar de influir sobre ellos en el desempeño de tales funciones.

*Artículo 18.* El Secretariado tendrá su sede en México, D. F., Estados Unidos Mexicanos.

*Artículo 19.* El Secretario Ejecutivo, el Secretario Ejecutivo Adjunto y los Secretarios Asistentes serán elegidos por un período de tres años y podrán ser reelectos por una sola vez, por igual período. Estos funcionarios deberán ser nacionales de los Países Miembros, y serán designados con un criterio de alternabilidad entre dichos países.

#### CAPÍTULO V. DISPOSICIONES FINANCIERAS

*Artículo 20.* Los Países Miembros pagarán contribuciones al presupuesto anual del Grupo, las cuales serán fijadas por la Asamblea de conformidad con las siguientes bases:

- a) Cada país pagará una cuota mínima, igual para todos;
- b) El saldo será distribuido en proporción directa al volumen de exportación de azúcar de cada país, correspondiente al promedio de los tres años inmediatamente anteriores al ejercicio presupuestario de que se trate, para los cuales haya, en el primer día del ejercicio, información publicada oficialmente por la Organización Internacional del Azúcar o por otra fuente que la Asamblea determine. La Asamblea también podrá decidir que el saldo mencionado sea distribuido tomando como base, conjuntamente con el volumen de exportación, la producción de cada país correspondiente al mismo período indicado para fijar el volumen de exportación;
- c) Se establecerá una cuota máxima cuyo monto será equivalente a un porcentaje del presupuesto total que fije la Asamblea; y
- d) Si hubiere una diferencia entre el monto de las contribuciones calculadas con arreglo a los incisos anteriores y el monto total del presupuesto, dicha diferencia será distribuida entre los Países Miembros en base a lo establecido en el inciso b).

*Artículo 21.* a) Cualquier País Miembro podrá contribuir en forma voluntaria a un Fondo Especial, independiente del presupuesto, destinado a la financiación de programas y estudios, especialmente en materia de intercambio científico y tecnológico, que la Asamblea considere de particular interés para el Grupo;

b) Los países admitidos como observadores, de conformidad con el artículo 3 de los Estatutos, pagarán contribuciones al Fondo Especial a título de retribución por los servicios y beneficios que se deriven de su participación como observadores en el Grupo;

c) La Asamblea fijará un monto indicativo para la integración del Fondo Especial, estimará lo que podría ser aportado en concepto de contribuciones voluntarias por los Países Miembros y fijará el monto de las contribuciones de los países observadores; y

d) La Asamblea determinará las condiciones de operación del Fondo Especial.

*Artículo 22.* El ejercicio financiero del Grupo coincidirá con el año calendario.

*Artículo 23.* Los gastos de los representantes a las reuniones del Grupo serán pagados por sus respectivos países.

*Artículo 24.* Los gastos relativos a la organización y realización de las reuniones correrán a cargo del país huésped, a menos que las reuniones tengan lugar en la sede del Secretariado.

*Artículo 25.* Los gastos no presupuestados en que incurra el Secretariado cuando sean celebrados períodos extraordinarios de sesiones, serán cubiertos por los Países Miembros en proporción a sus contribuciones al presupuesto anual.

*Artículo 26.* Las contribuciones al presupuesto anual se abonarán en moneda libremente convertible y serán exigibles el primer día del ejercicio financiero.

*Artículo 27.* Si algún miembro no paga su contribución completa al presupuesto anual en el término de 6 meses a partir de la fecha en que ésta sea exigible, quedará suspendido su derecho a voto en la Asamblea.

*Artículo 28.* El País Miembro cuyo derecho a voto haya sido suspendido por falta de pago de su contribución, recuperará ese derecho una vez efectuado el pago.

#### CAPÍTULO VI. PRIVILEGIOS E INMUNIDADES

*Artículo 29.* El Grupo tendrá personalidad jurídica. Gozará, en especial, de la capacidad para contratar, adquirir y enajenar bienes muebles e inmuebles, y para entablar procedimientos judiciales.

*Artículo 30.* El Grupo concertará con el Gobierno del país en que se encuentre ubicada la sede del Secretariado, tan pronto como fuere posible, un convenio que será aprobado por la Asamblea relativo a la situación jurídica, privilegios e inmunidades del Grupo, del Secretariado y de los miembros de su personal.

*Artículo 31.* El convenio previsto en el artículo 30, que será independiente de los presentes Estatutos, determinará las condiciones para la terminación del mismo.

*Artículo 32.* A menos que se apliquen otras disposiciones sobre impuestos, en virtud del convenio previsto en el artículo 30, el país sede del Secretariado:

- a) Concederá exención de impuestos sobre la retribución pagada por el Grupo a su personal; y
- b) Concederá exención de impuestos sobre los haberes, ingresos y demás bienes del Grupo.

*Artículo 33.* a) Los representantes de los Países Miembros tendrán, durante su permanencia en el territorio de un País Miembro para concurrir a reuniones u otras actividades del Grupo, los privilegios e inmunidades que aquel País Miembro les confiera, necesarios para desempeñar sus funciones;

b) Los miembros del Secretariado y los Expertos nombrados por el Grupo, tendrán durante su permanencia en el territorio de un País Miembro, los

privilegios e inmunidades que aquel País Miembro les confiera, necesarios para desempeñar sus funciones; y

c) El Grupo, si lo considera necesario, negociará con los Países Miembros un convenio sobre estos privilegios e inmunidades.

#### CAPÍTULO VII. RELACIONES CON EL SELA

*Artículo 34.* La Asamblea podrá autorizar al Secretario Ejecutivo para establecer relaciones de coordinación e información con el Secretario Permanente del SELA con miras a lograr la mejor cooperación posible entre el Grupo y el citado organismo.

#### CAPÍTULO VIII. DISPOSICIONES FINALES

##### *Firma*

*Artículo 35.* Los presentes Estatutos estarán abiertos a la firma de todos los países independientes de América Latina y del Caribe exportadores tradicionales de azúcar, en la IV Reunión del Grupo en Cali, Colombia, y continuarán abiertos a la firma de dichos países en la Secretaría de Relaciones Exteriores de los Estados Unidos Mexicanos, país sede del Secretariado del Grupo. En el acto de la firma los representantes de los países indicarán si la firma estará sujeta a ratificación. Dicha Secretaría notificará cada firma a los Países Miembros y al Secretario Ejecutivo del Grupo.

##### *Ratificación*

*Artículo 36.* Los presentes Estatutos estarán sujetos a aceptación, mediante la firma, o bien a firma y ratificación, si este requisito fuere exigido por las disposiciones legales vigentes en el respectivo país. Los instrumentos de ratificación se depositarán en la Secretaría de Relaciones Exteriores de los Estados Unidos Mexicanos. La mencionada Secretaría notificará cada depósito a los Países Miembros y al Secretario Ejecutivo del Grupo.

##### *Entrada en Vigor*

*Artículo 37.* Los Estatutos entrarán en vigor en la fecha en que hayan sido aceptados o bien ratificados por dos tercios de los Gobiernos de los países que integran el Grupo.

Los países cuyos Gobiernos deban ratificar los presentes Estatutos de conformidad con sus disposiciones legales vigentes, serán considerados como miembros provisionales del Grupo, con plenos derechos y obligaciones, hasta el momento en que adquieran la calidad de Países Miembros, mediante el depósito del instrumento de ratificación.

##### *Reservas*

*Artículo 38.* No podrán formularse reservas respecto de ninguna de las disposiciones de los presentes Estatutos.

##### *Retiro Voluntario*

*Artículo 39.* Todo País Miembro podrá retirarse del Grupo y denunciar los presentes Estatutos en cualquier momento, previa notificación por escrito al Depositario, quien la transmitirá a los Países Miembros y al Secretario Ejecutivo.

El retiro y la denuncia surtirán efecto 90 días después de recibida la notificación por el Depositario.

#### *Ajuste de Cuentas*

**Artículo 40.** En el caso del retiro de un País Miembro, el Secretariado y el País Miembro efectuarán todo ajuste de cuentas a que haya lugar, dentro del plazo de 90 días estipulado en el artículo precedente.

Ningún País Miembro que se haya retirado tendrá derecho a recibir parte alguna del producto de la liquidación del Grupo o de otros haberes de éste.

#### *Enmiendas*

**Artículo 41.** Cada País Miembro puede proponer enmiendas a los presentes Estatutos.

Las enmiendas a los Estatutos aprobadas por la Asamblea, se formalizarán en protocolos que entrarán en vigor una vez hayan sido aceptados o ratificados por dos terceras partes de los Países Miembros, mediante el depósito del respectivo instrumento.

#### *Idiomas*

**Artículo 42.** Son idiomas oficiales del Grupo los siguientes: Español, Francés, Inglés y Portugués.

#### *Duración y Terminación*

**Artículo 43.** 1) Los presentes Estatutos tendrán vigencia indefinida;

2) La Asamblea podrá en cualquier momento, por mayoría de dos terceras partes de los Países Miembros con derecho a voto, declarar disuelto el Grupo y terminados los presentes Estatutos; y

3) A pesar de la disolución del Grupo y la terminación de los presentes Estatutos, la Asamblea seguirá existiendo todo el tiempo que se requiera para liquidar el Grupo y disponer de sus haberes, y tendrá durante dicho periodo todas las facultades que sean necesarias para esos fines.

EN FE DE LO CUAL, los infrascritos debidamente autorizados al efecto por sus respectivos gobiernos, han firmado estos Estatutos en las fechas que figuran junto a sus firmas.

APROBADOS en la ciudad de Cali, Colombia, a los doce días del mes de marzo de mil novecientos setenta y seis, en cuatro ejemplares igualmente válidos en los idiomas Español, Francés, Inglés y Portugués. El Gobierno de los Estados Unidos Mexicanos, como país depositario de los presentes Estatutos, enviará copias debidamente autenticadas de los mismos a los Gobiernos de los demás países signatarios.

- Por Argentina: [CONRADO CARLOS BECKMAN]<sup>1</sup>  
12/marzo/76  
Ratificación por artículo 37
- Por Barbados: [VALERIE T. MC. COMIE]  
1 de julio 1976  
Subject to ratification
- Por Bolivia: [SERGIO LUPE MENDOZA]  
12/marzo/76
- Por Brasil: [PAULO DYRCEU PINHEIRO]  
12/marzo/76  
(*Ad referendum* do Congresso nacional)
- Por Colombia: [JORGE RAMÍREZ OCAMPO]  
12/marzo/76  
Sujete a ratificación
- Por Costa Rica: [JORGE SÁNCHEZ MÉNDEZ]  
12/marzo/76  
Requiere ratificación legislativa
- Por Cuba: [RICARDO CABRISAS RUIZ]  
12/marzo/76
- Por Ecuador: [JOSÉ RICARDO MARTÍNEZ C.]  
16 julio de 1976

<sup>1</sup> Names of signatories appearing between brackets were not legible and have been supplied by the Government of Mexico—Les noms des signataires donnés entre crochets étaient illisibles et ont été fournis par le Gouvernement mexicain.

- Por El Salvador:  
[GUILLERMO RUBIO MELHADO]  
12/marzo/76  
Sujeto a ratificación
- Por Guatemala:  
[RENÉ MONTES COBAR]  
12/marzo/76  
Sujeto a ratificación
- Por Guyana:  
[FRANK NOEL]  
12/marzo/76  
Subject to ratification
- Por Haití:  
[JEAN DOMINIQUE DAPHNIS]  
1 de julio de 1976
- Por Honduras:  
[JOSÉ RAMÓN MARTÍNEZ PONCE]  
12/marzo/76  
Sujeto a ratificación
- Por Jamaica:  
[LLOYD BARNETT]  
12/marzo/76  
Subject to ratification
- Por México:  
[FRANCISCO CAÑO ESCALANTE]  
12/marzo/76  
*Ad referendum*
- Por Nicaragua:  
[KLAUS SENGLMANN]  
12/marzo/76  
Sujeto a ratificación
- Por Panamá:  
[JULIO E. SOSA]  
12/marzo/76
- Por Paraguay:  
[HUGO COUCHONNAL]  
26-X-76

Por Perú:

[ENRIQUE ESTREMADOYRO DEL CAMPO]

Por República Dominicana:

[QUIRILLO VITORIO SÁNCHEZ]

12/marzo/76

*Ad referendum*

Por Trinidad y Tabago:

[WILFRED NAIMOOL]

March 12, 1976

(Subject to ratification)<sup>1</sup>

Por Venezuela:

[ROBERTO POCATERRA]

12/marzo/76

*Ad referendum*

---

## STATUTS<sup>1</sup> DU GROUPE DE PAYS LATINO-AMÉRICAINS ET DES CARAÏBES EXPORTATEURS DE SUCRE (GEPLACES)

Les Gouvernements de l'Argentine, de la Barbade, de la Bolivie, du Brésil, de la Colombie, de Costa Rica, de Cuba, de l'Equateur, du Salvador, du Guatemala, de la Guyane, d'Haïti, du Honduras, de la Jamaïque, du Mexique, du Nicaragua, du Panama, du Paraguay, du Pérou, de la République Dominicaine, de Trinidad et Tobago et du Vénézuéla,

Considérant que le Groupe de pays latino-américains et des Caraïbes exportateurs de sucre créé à Cozumel, Quintana Roo, Mexique, au mois de novembre 1974, est fondé sur le principe de l'égalité souveraine et du respect mutuel entre les pays membres;

Etant donné l'importance du sucre pour les économies de ces pays;

Persuadés qu'une coopération plus étroite et une action concertée contribueront à une mise en ordre adéquate du marché du sucre pour la défense des recettes que perçoivent les pays membres pour leurs exportations de sucre;

Décidés à renforcer le perfectionnement régional moyennant un processus d'intégration croissante dans le cadre latino-américain;

Considérant que ce perfectionnement doit s'effectuer dans l'esprit de la déclaration<sup>2</sup> et du programme d'action sur l'établissement d'un nouvel Ordre économique international<sup>3</sup>—et de la Charte des droits et devoirs économiques des Etats<sup>4</sup>;

Compte tenu qu'un des buts du SELA consiste « à concevoir et à renforcer des mécanismes et des formes d'association permettant aux pays membres d'obtenir des prix rémunérateurs, d'assurer des marchés stables pour l'exportation de leurs produits de base et manufacturés, et d'accroître leur pouvoir de négociation »;

<sup>1</sup> Entrés en vigueur le 15 novembre 1978, date à laquelle ils ont été acceptés ou ratifiés par les deux tiers des gouvernements des pays membres composant le Groupe, conformément à l'article 37.

Etat	Date du dépôt de l'instrument de ratification	Etat	Date du dépôt de l'instrument de ratification
Barbade	2 mars 1977	Honduras	17 octobre 1978
Bolivie	15 novembre 1978	Jamaïque	20 septembre 1977
Cuba	14 novembre 1977	Mexique	20 décembre 1976
Equateur	24 novembre 1976	Nicaragua	21 février 1977
Guatemala	20 octobre 1978	Panama	19 janvier 1977
Guyana	13 février 1978	Pérou	16 décembre 1977
Haïti	28 juillet 1977	Républicaine dominicaine	17 octobre 1977

Par la suite, les Statuts sont entrés en vigueur à l'égard des Etats suivants à la date du dépôt de leurs instruments d'acceptation ou de ratification, conformément à l'article 37 :

Etat	Date du dépôt de l'instrument de ratification
Colombie	7 février 1979
Brésil	4 décembre 1979
Argentine	13 décembre 1979

<sup>2</sup> Nations Unies. *Documents officiels de l'Assemblée générale, sixième session spéciale, Supplément n° 1 (A/9559)*, p. 3.

<sup>3</sup> *Ibid.*, p. 5.

<sup>4</sup> *Ibid.*, vingt-neuvième session, *Supplément n° 31 (A/9631)*, p. 53.



Décident que le Groupe de pays latino-américains et des Caraïbes exportateurs de sucre, ci-après appelé « le Groupe », se régira par les Statuts suivants :

#### CHAPITRE I. BUTS ET FONCTIONS

*Article 1.* Les buts et les fonctions sont :

- a) Servir en tant que mécanisme flexible de consultation et de coordination pour les questions communes relatives à la production et commercialisation du sucre ;
- b) Contribuer à la création de mécanismes adéquats afin de délimiter et réaliser des formules de coopération et d'intégration adéquates aux obligations qui découlent des traités en vigueur et dont les pays membres sont parties contractantes ;
- c) Favoriser l'expansion adéquate et harmonieuse de l'industrie du sucre des pays membres ;
- d) Contribuer à l'adoption de positions communes dans les réunions et négociations internationales se rapportant au sucre ;
- e) Rendre propices les actions solidaires face aux situations spéciales [auxquelles] les pays membres auraient à faire front pour des questions de sucre ;
- f) Coordonner les politiques ayant pour but l'obtention d'un niveau juste et rémunérateur des prix ;
- g) Augmenter la coopération et l'échange de connaissances entre les organismes et les agences chargés de la mise en œuvre de la politique en matière de commercialisation à l'extérieur du sucre des pays membres ;
- h) Echanger les connaissances scientifiques et technologiques relatives aux champs, à la sucrerie et à l'utilisation des sous-produits de la canne à sucre ;
- i) Maintenir un service d'information périodique de caractère opérant et qui puisse être utile aux pays membres afin d'orienter leur politique de commercialisation du produit ;
- j) Analyser les possibilités d'une industrie complémentaire pour toutes les branches de l'activité de l'industrie du sucre ; et
- k) D'autres buts et fonctions contribuant au développement du principe fondamental exprimé à l'alinéa a de cet article.

#### CHAPITRE II. MEMBRES

*Article 2.* Sont membres du Groupe tous les pays indépendants de l'Amérique latine et des Caraïbes, exportateurs traditionnels de sucre, ayant accepté ou ratifié les présents Statuts conformément à l'article 37.

#### CHAPITRE III. OBSERVATEURS

*Article 3.* L'Assemblée pourra accepter, par voie de décision unanime, la participation des pays observateurs réunissant les conditions requises suivantes :

- a) Etre indépendant ;
- b) Etre exportateur traditionnel de sucre ;
- c) Etre membre du Groupe des 77 ; et
- d) Avoir manifesté expressément son désir de faire partie du Groupe.

*Article 4.* L'Assemblée pourra concéder, à l'unanimité, la qualité d'observateur à tout organisme intergouvernemental, régional ou sous-régional de l'Amérique latine ou des Caraïbes, qui l'ait ainsi demandé, dont font partie les pays membres du Groupe.

Une fois concédée cette qualité, l'organisme en question devra être représenté par des ressortissants des pays membres du Groupe.

#### CHAPITRE IV. ORGANISATION

*Article 5.* Le Groupe se compose des organes permanents suivants :

- a) L'Assemblée ; et
- b) Le Secrétariat.

*Article 6.* L'Assemblée est l'organe suprême du Groupe et se compose de tous les pays membres.

Chaque pays membre nommera un représentant et, s'il le désire, un ou plusieurs suppléants et conseillers.

*Article 7.* L'Assemblée peut examiner toute affaire de la compétence du Groupe, prendre des résolutions et des décisions et formuler des recommandations conformément aux présents Statuts.

*Article 8.* Comme règle générale, l'Assemblée tiendra une ou deux sessions ordinaires chaque année civile. Elle pourra également tenir des sessions extraordinaires, sur décision de la propre Assemblée ou sur l'initiative de la majorité des pays membres.

*Article 9.* La date et le lieu des sessions ordinaires seront déterminés par l'Assemblée.

*Article 10.* Les sessions de l'Assemblée sont convoquées par le Secrétaire général et se tiennent au siège du Secrétariat, ou dans tout pays membre qui s'offrirait afin que s'y tiennent les sessions en question.

*Article 11.* Les sessions de l'Assemblée doivent être convoquées à 30 jours de préavis, au moins. La convocation doit être accompagnée du projet de l'ordre du jour des sessions.

*Article 12.* Le quorum de toute réunion de l'Assemblée est atteint avec la présence des deux tiers des pays membres et votants.

*Article 13.* L'Assemblée aura les attributions suivantes :

- a) Adopter toute mesure et décision que les pays membres considèrent nécessaires pour la réalisation des buts et fonctions du Groupe, que régit l'article 1 des présents Statuts ;
- b) Elire et révoquer le Secrétaire général, le Secrétaire général adjoint et les Secrétaires auxiliaires du Groupe ;
- c) Approuver le budget annuel du Groupe et fixer la contribution de chacun des pays membres ;
- d) Approuver le Programme de travail du Secrétariat ;
- e) Approuver et modifier les règlements ;
- f) Elire le Président et deux Vice-Présidents pour chaque session ;

- g) Accepter la participation des observateurs visés aux articles 3 et 4 et fixer les conditions de cette participation ;
- h) Instituer des commissions spéciales ou groupes de travail ;
- i) Décider tout changement du siège du Secrétariat ;
- j) Déclarer la dissolution du Groupe et la résiliation des présents Statuts ;
- k) Connaître et approuver les amendements aux présents Statuts ;
- l) Nommer les commissaires aux comptes du Groupe ; et
- m) Interpréter les présents Statuts.

*Article 14.* A l'exception des décisions visées à l'alinéa g de l'article 13, qui seront adoptées à l'unanimité, l'Assemblée adoptera toutes ses résolutions et décisions et formulera toutes ses recommandations à la majorité des deux tiers des pays membres votant.

*Article 15.* Chaque pays membre aura droit à un vote.

*Article 16.* Le Secrétariat est l'organe exécutif du Groupe et agit conformément aux présents Statuts, aux règlements et aux décisions de l'Assemblée. Le Secrétariat comprend un Secrétaire général, un Secrétaire général adjoint, les Secrétaires auxiliaires et le personnel nécessaires. Le Secrétaire général a la représentation légale du Groupe.

*Article 17.* Chacun des pays membres s'engage à respecter le caractère exclusivement international des fonctions du Secrétaire général, du Secrétaire général adjoint, des Secrétaires auxiliaires et du personnel du Secrétariat et à ne pas essayer de les influencer dans l'exercice de leurs fonctions.

*Article 18.* Le Secrétariat a son siège à Mexico (D. F.), Etats-Unis mexicains.

*Article 19.* Le Secrétaire général, le Secrétaire général adjoint et les Secrétaires auxiliaires sont élus pour une période de trois ans et peuvent être réélus, une seule fois, pour une même période. Ces fonctionnaires doivent être des ressortissants des pays membres et sont désignés en tenant compte du principe d'alternance entre lesdits pays.

#### CHAPITRE V. DISPOSITIONS FINANCIERES

*Article 20.* Les pays membres payeront des contributions au budget annuel du Groupe, lesquelles seront fixées par l'Assemblée conformément aux bases suivantes :

- a) Chaque pays versera une cotisation minimale et la même pour tous ;
- b) Le solde sera distribué en proportion directe au volume d'exportation de sucre de chaque pays correspondant à la moyenne des trois années immédiatement antérieures à l'exercice budgétaire dont il s'agit, pour lesquelles il existe, au premier jour de l'exercice, des informations publiées officiellement par l'Organisation internationale du sucre ou par toute autre source déterminée par l'Assemblée. L'Assemblée peut aussi décider que le solde ci-dessus visé soit distribué en prenant comme base, conjointement avec le volume d'exportation, la production de chaque pays qui correspond à la même période indiquée afin de fixer le volume d'exportation ;
- c) Une cotisation maximale, dont le montant sera équivalent à un pourcentage du budget total fixé par l'Assemblée, sera établie ; et

d) Au cas où il y aurait une différence entre le montant des contributions calculées conformément aux alinéas précédents et le montant total du budget, cette différence sera distribuée entre les pays membres conformément aux dispositions de l'alinéa b.

*Article 21. a)* Tout pays membre peut contribuer volontairement à un Fonds spécial, indépendant du budget, affecté au financement de programmes et d'études, particulièrement en matière d'échange scientifique et technologique, que l'Assemblée considère d'un intérêt spécial pour le Groupe ;

b) Les pays admis en qualité d'observateurs, conformément à l'article 3 des Statuts, verseront une contribution au Fonds spécial à titre de rétribution pour les services et les bénéfices dérivant de leur participation au Groupe en tant qu'observateurs ;

c) L'Assemblée fixera un montant à titre indicatif pour la formation du Fonds spécial, calculera ce que les pays membres pourraient apporter à titre de contribution volontaire et fixera le montant des contributions des pays observateurs ; et

d) L'Assemblée déterminera les conditions pour les opérations du Fonds spécial.

*Article 22.* L'exercice du Groupe coïncidera avec l'année civile.

*Article 23.* Les frais des représentants aux réunions du Groupe seront payés par leurs pays respectifs.

*Article 24.* Les frais relatifs à l'organisation et la réalisation des réunions seront à la charge du pays hôte, à moins que les réunions n'aient lieu au siège du Secrétariat.

*Article 25.* Les frais non établis au budget, encourus par le Secrétariat lorsque sont tenues des sessions extraordinaires, seront couverts par les pays membres en proportion de leurs contributions au budget annuel.

*Article 26.* Les contributions au budget annuel seront versées en une monnaie de libre convertibilité et seront exigibles le premier jour de l'exercice.

*Article 27.* [Pour] tout membre qui ne verserait pas sa contribution au budget annuel dans un délai de 6 mois à partir de la date où elle serait exigible, son droit de vote à l'Assemblée sera suspendu.

*Article 28.* Le pays membre dont le droit de vote a été suspendu pour non-paiement de sa contribution, récupérera ce droit une fois effectué le paiement.

## CHAPITRE VI. PRIVILÈGES ET IMMUNITÉS

*Article 29.* Le Groupe acquerra [la] personnalité juridique. Il jouira, notamment, de la capacité de contracter, d'acquérir et d'aliéner des biens meubles et immeubles, et de poursuivre en justice.

*Article 30.* Le Groupe conclura avec le Gouvernement du pays où se trouve établi le siège du Secrétariat, le plus tôt possible, un accord, qui sera approuvé par l'Assemblée et relatif à la situation juridique, aux privilèges et aux immunités du Groupe, du Secrétaire et des membres de son personnel.

*Article 31.* L'accord prévu à l'article 30, qui sera indépendant des présents Statuts, déterminera les conditions de sa propre résiliation.

*Article 32.* A moins que ne soient appliquées d'autres dispositions sur les impôts, en vertu de l'accord prévu à l'article 30, le pays où siège le Secrétariat :

- a) Concédera une exemption d'impôts sur les rétributions versées par le Groupe à son personnel; et
- b) Concédera une exemption d'impôts sur l'avoir, les revenus et les autres biens du Groupe.

*Article 33.* a) Les représentants des pays membres auront, pour la durée de leur séjour en territoire d'un pays membre afin d'assister aux réunions et aux autres activités du Groupe, les privilèges et les immunités que ce pays membre leur confère et qui sont nécessaires pour l'exercice de leurs fonctions;

b) Les membres du Secrétariat et les experts nommés par le Groupe auront, pour la durée de leur séjour en territoire d'un pays membre, les privilèges et les immunités que ce pays membre leur confère et qui sont nécessaires pour l'exercice de leurs fonctions; et

c) Le Groupe, au cas de le considérer nécessaire, négociera un accord avec les pays membres sur ces privilèges et immunités.

#### CHAPITRE VII. RELATIONS AVEC LE SELA

*Article 34.* L'Assemblée pourra autoriser le Secrétaire général afin qu'il établisse des relations de coordination et d'information avec le Secrétaire permanent du SELA, en vue d'obtenir la meilleure coopération possible entre le Groupe et ledit organisme.

#### CHAPITRE VIII. DISPOSITIONS FINALES

##### *Signature*

*Article 35.* Les présents Statuts sont ouverts à la signature de tous les pays indépendants d'Amérique latine et des Caraïbes exportateurs traditionnels de sucre, à la IV<sup>e</sup> Réunion du Groupe à Cali, Colombie, et restent ouverts à la signature desdits pays au Secrétariat des Affaires étrangères des Etats-Unis mexicains, pays où siège le Secrétariat du Groupe. Au moment de la signature, les représentants des pays indiqueront si la signature sera soumise à ratification. Il appartiendra audit Secrétariat de notifier chaque signature aux pays membres et au Secrétaire général du Groupe.

##### *Ratification*

*Article 36.* Les présents Statuts seront soumis à acceptation, moyennant la signature, ou bien à la signature et la ratification, au cas où cette condition serait requise par les dispositions légales en vigueur au pays respectif. Les instruments de ratification seront déposés au Secrétariat des Affaires étrangères des Etats-Unis mexicains. Il appartiendra également audit Secrétariat de notifier chaque dépôt aux pays membres et au Secrétaire général du Groupe.

##### *Entrée en vigueur*

*Article 37.* Les Statuts entreront en vigueur à la date où ils auront été acceptés ou bien ratifiés par les deux tiers des gouvernements composant le Groupe. Les pays dont les gouvernements doivent ratifier les présents Statuts

conformément à leurs dispositions légales en vigueur, seront considérés comme membres provisionnels du Groupe, ayant tous les droits et les obligations, jusqu'au moment où ils acquerront la qualité de pays membres, moyennant le dépôt de l'instrument de ratification.

#### *Réserves*

*Article 38.* Aucune réserve ne pourra être formulée en ce qui concerne les dispositions des présents Statuts.

#### *Retrait volontaire*

*Article 39.* Tout pays membre pourra se retirer du Groupe et dénoncer les présents Statuts à tout moment, après notification écrite au Dépositaire qui la transmettra aux pays membres et au Secrétaire général.

Le retrait et la dénonciation prendront effet 90 jours après que le Dépositaire aura reçu la notification.

#### *Règlement de comptes*

*Article 40.* Au cas de retrait d'un pays membre, le Secrétariat et le pays membre effectueront tout règlement de comptes nécessaire dans le terme de 90 jours prévu à l'article précédent.

Aucun pays membre qui se serait retiré n'aura droit à recevoir une part du produit de la liquidation du Groupe ni des autres biens de celui-ci.

#### *Amendements*

*Article 41.* Chaque pays membre peut proposer des amendements aux présents Statuts.

Les amendements aux Statuts, approuvés par l'Assemblée, seront légalisés en protocoles qui entreront en vigueur après avoir été acceptés ou ratifiés par les deux tiers des pays membres, moyennant le dépôt de l'instrument respectif.

#### *Langues*

*Article 42.* Les langues officielles du Groupe sont les suivantes : l'espagnol, le français, l'anglais et le portugais.

#### *Durée et résiliation*

*Article 43.* 1) Les présents Statuts seront en vigueur pour une durée indéfinie ;

2) L'Assemblée pourra, à tout moment et à [la] majorité des deux tiers des pays membres votant, déclarer le Groupe dissous et résilier les présents Statuts ; et

3) Malgré la dissolution du Groupe et la résiliation des présents Statuts, l'Assemblée continuera à exister tout le temps qu'il serait nécessaire afin de liquider le Groupe et de disposer de ses biens et, pendant ladite période, elle aura toutes les facultés nécessaires à cet effet.

EN FOI DE QUOI, les soussignés, dûment autorisés à cet effet par leurs gouvernements respectifs, ont signé les présents Statuts aux dates qui figurent en regard de leurs signatures.

APPROUVÉS en la ville de Cali (Colombie), le douze mars mil neuf cent soixante-seize, en quatre exemplaires en espagnol, en français, en anglais et en portugais, chaque texte faisant également foi. Le Gouvernement des États-Unis mexicains, en tant que pays dépositaire des présents Statuts, transmettra des copies certifiées conformes de ces exemplaires aux gouvernements des autres pays signataires.

Pour l'Argentine:

[CONRADO CARLOS BECKMAN]<sup>1</sup>  
12/marzo/76<sup>2</sup>  
Ratificación por artículo 37<sup>3</sup>

Pour Barbados:

[VALERIE T. MC. COMIE]  
1 de julio 1976<sup>4</sup>  
Subject to ratification<sup>5</sup>

Pour la Bolivie:

[SERGIO LUPE MENDOZA]  
12/marzo/76<sup>2</sup>

Pour le Brésil:

[PAULO DYRCEU PINHEIRO]  
12 março/76<sup>2</sup>  
(*Ad referendum* do Congresso nacional)<sup>6</sup>

Pour la Colombie:

[JORGE RAMÍREZ OCAMPO]  
12/marzo/76<sup>2</sup>  
Sujeto a ratificación<sup>5</sup>

Pour Costa Rica:

[JORGE SÁNCHEZ MÉNDEZ]  
12/marzo/76<sup>2</sup>  
Requiere ratificación legislativa<sup>7</sup>

Pour Cuba:

[RICARDO CABRISAS RUIZ]  
12/marzo/76<sup>2</sup>

Pour la République dominicaine:

[QUIRILLO VITORIO SÁNCHEZ]  
12/marzo/76<sup>2</sup>  
*Ad referendum*

<sup>1</sup> Les noms des signataires donnés entre crochets étaient illisibles et ont été fournis par le Gouvernement mexicain.

<sup>2</sup> 12 mars 1976.

<sup>3</sup> Sous réserve de ratification conformément à l'article 37.

<sup>4</sup> 1<sup>er</sup> juillet 1976.

<sup>5</sup> Sous réserve de ratification.

<sup>6</sup> *Ad referendum* au Congrès national.

<sup>7</sup> Nécessite une ratification législative.

Pour l'Equateur :

[JOSÉ RICARDO MARTÍNEZ C.]  
16/julio/1976<sup>1</sup>

Pour El Salvador :

[GUILLERMO RUBIO MELHADO]  
12/marzo/76<sup>2</sup>  
Sujeto a ratificación<sup>3</sup>

Pour le Guatemala :

[RENÉ MONTES COBAR]  
12/marzo/76<sup>2</sup>  
Sujeto a ratificación<sup>3</sup>

Pour la Guyane :

[FRANK NOEL]  
March 12, 1976<sup>2</sup>  
Subject to ratification<sup>3</sup>

Pour Haïti :

[JEAN DOMINIQUE DAPHNIS]  
1 de julio 1976<sup>4</sup>

Pour le Honduras :

[JOSÉ RAMÓN MARTÍNEZ PONCE]  
12/mazro/76<sup>2</sup>  
Sujeto a ratificación<sup>3</sup>

Pour la Jamaïque :

[LLOYD BARNETT]  
March 12, 1976<sup>2</sup>  
Subject to ratification<sup>3</sup>

Pour le Mexique :

[FRANCISCO CANO ESCALANTE]  
12/marzo/76<sup>2</sup>  
*Ad referendum*

Pour le Nicaragua :

[KLAUS SENGLMANN]  
12/marzo/76<sup>2</sup>  
Sujeto a ratificación<sup>3</sup>

<sup>1</sup> 16 juillet 1976.

<sup>2</sup> 12 mars 1976.

<sup>3</sup> Sous réserve de ratification.

<sup>4</sup> 1<sup>er</sup> juillet 1976.



Pour le Panama :

[JULIO E. SOSA]  
12/marzo/76<sup>1</sup>

Pour le Paraguay :

[HUGO COUCHONNAL]  
26-X-76

Pour le Pérou :

[ENRIQUE ESTREMADOYRO DEL CAMPO]  
12/marzo/76<sup>1</sup>

Pour Trinité-Tobago :

[WILFRED NAIMOOL]  
March 12, 1976<sup>1</sup>  
(Subject to ratification)<sup>2</sup>

Pour le Venezuela :

[ROBERTO POCATERRA]  
12/marzo/76<sup>1</sup>  
*Ad referendum*

---

<sup>1</sup> 12 mars 1976.

<sup>2</sup> Sous réserve de ratification.

## STATUTES<sup>1</sup> OF THE GROUP OF LATIN AMERICAN AND CARIBBEAN SUGAR EXPORTING COUNTRIES (GLACSEC)

The Governments of Argentina, Barbados, Bolivia, Brazil, Colombia, Costa Rica, Cuba, Dominican Republic, Ecuador, El Salvador, Guatemala, Guyana, Haiti, Honduras, Jamaica, Mexico, Nicaragua, Panama, Paraguay, Peru, Trinidad and Tobago, and Venezuela.

Taking into account that the Group of Latin American and Caribbean Sugar Exporting Countries, created in Cozumel, Quintana Roo, Mexico, in November of 1974, is based on the principles of sovereign equality and mutual respect among the Member Countries;

Conscious of the importance of sugar in the economies of their countries;

Convinced that closer cooperation and concerted action will contribute to the orderly marketing of sugar which is necessary to protect the income that Member Countries receive from their sugar exports;

Determined to strengthen regional complementarity within a growing process of integration in the Latin American area;

Considering that the said complementarity must be carried out within the spirit of the Declaration<sup>2</sup> and the Action Programme<sup>3</sup> for the establishment of a New International Economic Order and the spirit of the Charter of Economic Rights and Duties of the States;<sup>4</sup>

Recognizing that one of the objectives of SELA is "to design and strengthen mechanisms and forms of association which enable Member States to obtain adequate prices, ensure stable markets for the exports of their commodities and manufactures and increase their bargaining power";

Decide that the Group of Latin American and Caribbean Sugar Exporting Countries, henceforth referred to as "the Group", shall be governed by the following Statutes:

<sup>1</sup> Came into force on 15 November 1978, the date by which they had been accepted or ratified by two thirds of the Governments of the countries that constitute the Group, in accordance with article 37.

State	Date of deposit of the instrument of ratification	State	Date of deposit of the instrument of ratification
Barbados	2 March 1977	Haiti	28 July 1977
Bolivia	15 November 1978	Honduras	17 October 1978
Cuba	14 November 1977	Jamaica	20 September 1977
Dominican Republic	17 October 1977	Mexico	20 December 1976
Ecuador	24 November 1976	Nicaragua	21 February 1977
Guatemala	20 October 1978	Panama	19 January 1977
Guyana	13 February 1978	Peru	16 December 1977

Subsequently, the Statutes came into force for the following States on the date of deposit of their instruments of acceptance or ratification, in accordance with article 37:

State	Date of deposit of the instrument of ratification
Colombia	7 February 1979
Brazil	4 December 1979
Argentina	13 December 1979

<sup>2</sup> United Nations, *Official Records of the General Assembly, Sixth Special Session, Supplement No. 1 (A/9559)*, p. 3

<sup>3</sup> *Ibid.*, p. 5.

<sup>4</sup> *Ibid.*, *Twenty-ninth Session, Supplement No. 31 (A/9631)*, p. 50.

## CHAPTER I. OBJECTIVES AND FUNCTIONS

*Article 1.* The objectives and functions of the Group are:

- (a) To serve as a flexible consulting and coordinating mechanism for the common matters related to the production and marketing of sugar;
- (b) To contribute to the formulation of adequate mechanisms to create and implement formulas of cooperation and integration consistent with the obligations derived from treaties to which Member Countries are currently parties;
- (c) To facilitate the harmonious and vigorous development of the sugar industry of Member Countries;
- (d) To assist in the adoption of common positions in negotiations and in international meetings related to sugar;
- (e) To promote joint action in special situations that Member Countries face in matters related to sugar;
- (f) To coordinate policies tending to obtain fair and remunerative levels of prices;
- (g) To increase the cooperation and exchange of knowledge among the bodies and entities entrusted with implementation of policy matters of external marketing of sugar of the Member Countries;
- (h) To exchange scientific and technological knowledge in the cultivation of sugar cane, the production of sugar, and the use of by-products of sugar cane;
- (i) To maintain a periodical information service of a functional nature that may serve Member Countries in guiding their marketing policy;
- (j) To analyse the possibilities of industrial complementarity in all areas of activity in the sugar industry; and
- (k) Other objectives and functions that may contribute to the development of the basic principle in paragraph (a) of this article.

## CHAPTER II. MEMBERS

*Article 2.* Members of the Group are the independent Latin American and Caribbean countries which are traditional sugar exporters and which accept or ratify these Statutes in accordance with article 37.

## CHAPTER III. OBSERVERS

*Article 3.* The Assembly may accept, by unanimous decision, the participation as an observer of any country which meets the following requirements:

- (a) Is independent;
- (b) Is a traditional exporter of sugar;
- (c) Is a member of the Group of 77, and
- (d) Specifically expresses a desire to join the Group.

*Article 4.* The Assembly may grant, by unanimous decision, the status of observer to any Latin American or Caribbean regional or sub-regional inter-governmental organization that may apply for it, and in which Member Countries of the Group participate. Once the status has been granted, the said organization shall be represented by nationals of the Member Countries of the Group.

## CHAPTER IV. ORGANIZATION

*Article 5.* The Group has the following permanent organs:

- (a) The Assembly; and
- (b) The Secretariat

*Article 6.* The Assembly is the supreme organ of the Group and shall consist of all the Member Countries. Each Member Country shall appoint one representative and, if it so desires, one or more alternates and advisers.

*Article 7.* The Assembly shall have power to examine all matters within the competence of the Group and adopt resolutions, take decisions, and formulate recommendations in accordance with these Statutes.

*Article 8.* As a general rule, the Assembly shall hold one or two ordinary meetings in every year. The Assembly shall also have the power to hold extraordinary meetings when so decided by the Assembly or when requested by the majority of the Member Countries.

*Article 9.* The Assembly shall determine the date and place of its regular meetings.

*Article 10.* The meetings of the Assembly shall be convened by the Executive Secretary and shall be held at the Secretariat or in any Member Country offering to host the Meeting.

*Article 11.* Meetings of the Assembly shall be convened at least thirty days in advance and the notice convening the meeting shall be accompanied by the respective draft agenda.

*Article 12.* The quorum of meetings of the Assembly shall be two-thirds of the Member Countries with the right to vote.

*Article 13.* The Assembly shall have power to:

- (a) Adopt the measures and decisions considered necessary by the Member Countries in order to achieve the Group's objectives and functions specified in article 1 of these Statutes;
- (b) Elect and remove the Executive Secretary, the Assistant Executive Secretary and the Assistant Secretaries;
- (c) Approve the Group's Annual Budget and determine each Member Country's contribution;
- (d) Approve the Work Plan of the Secretariat;
- (e) Approve and modify the Regulations;
- (f) Elect the President and two Vice-Presidents for each meeting of the Group;
- (g) Accept the participation of observers referred to in articles 3 and 4 and establish the conditions of their participation;
- (h) Establish special commissions or work groups;
- (i) Decide on the change of the location of the headquarters of the Secretariat;
- (j) Declare the dissolution of the Group and the cessation of the effect of these Statutes;
- (k) Consider and approve amendments to these Statutes;
- (l) Appoint the External Auditors of the Group; and
- (m) Interpret the present Statutes.

*Article 14.* With the exception of the decisions referred to in paragraph (g) of article 13, which shall be adopted unanimously, the Assembly shall adopt all of its resolutions and decisions, and shall formulate its recommendations by a two-thirds majority of the Member Countries with the right to vote.

*Article 15.* Each Member Country shall have the right to one vote.

*Article 16.* The Secretariat is the Group's executive organ, and shall act in accordance with these Statutes, the Regulations and decisions of the Assembly. It shall consist of an Executive Secretary, an Assistant Executive Secretary, the Assistant Secretaries, and other members of the staff that may be necessary. The Executive Secretary shall bear the legal representation of the Group.

*Article 17.* Each of the Member Countries agrees to respect the exclusively international nature of the duties of the Executive Secretary, the Assistant Executive Secretary, the Assistant Secretaries, and staff of the Secretariat, and not try to influence them in the performance of the said duties.

*Article 18.* The Secretariat shall have its seat in Mexico, D. F., United States of Mexico.

*Article 19.* The Executive Secretary, the Assistant Executive Secretary and Assistant Secretaries shall be elected for a period of three years and may be reelected only for one further equal term of office. These officers shall be nationals of Member Countries and shall be elected on the basis of rotation among Member Countries.

#### CHAPTER V. FINANCIAL PROVISIONS

*Article 20.* The Member Countries shall pay their contributions to the Annual Budget of the Group which shall be determined by the Assembly on the following bases:

- (a) Each Member Country shall pay an equal amount as a minimum quota;
- (b) The balance shall be distributed in direct proportion to each country's volume of sugar exports corresponding to the average of the three years immediately preceding the budgetary year for which there is, on the first day of the period, information published officially by the International Sugar Organization or by any other source determined by the Assembly. The Assembly may also decide that the said balance may be distributed taking as a basis, in addition to the volume of exports, the production of each country corresponding to the same period mentioned for fixing the volume of exports;
- (c) There shall be established a maximum quota of an amount equivalent to a percentage of the total Annual Budget as determined by the Assembly; and
- (d) If there is a difference between the amount of the contributions calculated in accordance with the preceding paragraphs and the total amount of the Annual Budget, such difference shall be distributed among the Member Countries in accordance with the provisions of paragraph (b).

*Article 21.* (a) Any Member Country may contribute on a voluntary basis to a special Fund, independent of the Annual Budget, for the purpose of financing programs and studies, especially with respect to the interchange in scientific and technological matters which the Assembly may consider to be of special interest to the Group;

(b) The countries admitted as observers in accordance with article 3 of these Statutes shall make contributions to the special Fund in return for the services and benefits which they derive from their participation as observers in the Group;

(c) The Assembly shall fix the level of the Special Fund, estimate the amount of voluntary contributions that may be made by Member Countries, and fix the amount of the contributions of observer countries.

(d) The Assembly shall determine the conditions governing the operation of the Special Fund.

*Article 22.* The financial year of the Group shall coincide with the calendar year.

*Article 23.* The expenses of the representatives at meetings of the Group shall be paid by the respective Member Countries.

*Article 24.* The expenses related to the organization of the Meetings of the Group shall be the responsibility of the host country, unless the meetings take place at the seat of the Secretariat.

*Article 25.* Expenses not budgeted for by the Secretariat when convening extraordinary meetings shall be met by the Member Countries in proportion to their contribution to the Annual Budget.

*Article 26.* The Contributions to the Annual Budget shall be made in freely convertible currency and shall be due on the first day of the financial year.

*Article 27.* If any Member Country fails to pay its total contributions to the Annual Budget within a period of six (6) months as from the date on which it falls due, its voting rights in the Meetings of the Assembly shall be suspended.

*Article 28.* The voting rights of any Member Country that have been temporarily suspended under article 27 shall be restored once the circumstances causing the suspension cease to exist.

#### CHAPTER VI. PRIVILEGES AND IMMUNITIES

*Article 29.* The Group shall have juridical personality. In particular it shall have the capacity to sign contracts, to acquire and dispose of movable and fixed property, and to institute legal proceedings.

*Article 30.* The Group shall conclude with the Government of the Country where the seat of the Secretariat is located, as soon as possible, an Agreement that shall be approved by the Assembly regarding the legal status, privileges and immunities of the Group, of the Secretariat and of the members of the staff.

*Article 31.* The Agreement provided for in article 30, which shall be independent of these Statutes, shall establish the conditions for its termination.

*Article 32.* Unless other provisions regarding taxes are applied in accordance with the Agreement provided for in article 30, the Government of the country where the Secretariat is located shall:

- (a) Grant tax exemption on the remuneration paid by the Group to its staff; and
- (b) Grant tax exemption on the property, income and other assets of the Group.

*Article 33.* (a) The representatives of the Member Countries shall have during their stay in the territory of a Member Country for the purpose of

participating in meetings or other activities of the Group, the privileges and immunities accorded them by the said Member Country to permit them to perform their functions;

(b) The members of the Secretariat and the experts appointed by the Group shall have during their stay in the territory of a Member Country the privileges and immunities accorded them by the said Member Country to permit them to perform their functions;

(c) The Group, if it deems it necessary, shall authorize the negotiation of an Agreement on privileges and immunities with the Member Countries.

#### CHAPTER VII. RELATION WITH SELA

*Article 34.* The Assembly may authorize the Executive Secretary to establish relations of coordination and information with the Permanent Secretary of SELA with a view to achieving the best possible cooperation between the Group and the aforementioned Organization.

#### CHAPTER VIII. FINAL PROVISIONS

##### *Signature*

*Article 35.* These Statutes shall be open for signature by all the independent countries of Latin America and the Caribbean that are traditional exporters of sugar, at the Fourth Meeting of the Group at Cali, Colombia, and shall remain open for signature by the said countries at the Foreign Ministry of the United States of Mexico, the country where the Secretariat of the Group is located. At the time of signature the representatives of the Member Countries shall state whether the signature is subject to ratification. The Foreign Ministry of the United States of Mexico shall notify the Member Countries and the Executive Secretary of the Group of each signature.

##### *Ratification*

*Article 36.* These Statutes shall be subjected to acceptance by signature or signature and ratification by the signatory Governments if this is required by the legislative provisions in force in the respective countries. The instruments of ratification shall be deposited at the Foreign Ministry of the United States of Mexico which shall notify the Member Countries and the Executive Secretary of the deposit.

##### *Entry into Force*

*Article 37.* These Statutes shall enter into force on the date they are accepted or ratified by two-thirds of the Governments of the countries that constitute the Group. The countries whose Governments have to ratify these Statutes in accordance with their legislative provisions shall be considered provisional members of the Group with full rights and obligations until they become Member Countries through the deposit of their instruments of ratification.

##### *Reservations*

*Article 38.* No reservations may be made to any of the provisions of these Statutes.

### *Withdrawal*

**Article 39.** Any Member Country may, at any time, withdraw from the Group and denounce these Statutes after giving prior notification in writing to the Depositary which shall transmit it to the Member Countries and the Executive Secretary. The withdrawal and denunciation shall take effect ninety (90) days after receipt of the notification by the Depositary.

### *Settling Balances*

**Article 40.** If any Member Country withdraws at any time, the Secretariat and the Member Country shall settle all outstanding accounts during the period of ninety (90) days stipulated in the preceding article.

No Member Country shall be entitled to any part of the proceeds of the Group's liquidation or assets after withdrawal.

### *Amendments*

**Article 41.** Each Member Country may propose amendments to these Statutes. The amendments to these Statutes that are approved by the Assembly shall be formalized in protocols that shall enter into force after they have been accepted or ratified by two-thirds of the Member Countries, through the deposit of the respective instruments.

### *Languages*

**Article 42.** The official languages of the Group are English, French, Portuguese, and Spanish.

### *Duration and Termination*

**Article 43.** 1. These Statutes shall continue in force indefinitely.

2. The Assembly may, at any time, by a majority of two-thirds of the Members with the right to vote, declare the Group and these Statutes terminated.

3. Notwithstanding the termination of the Group and these Statutes, the Assembly shall continue in existence for as long as is necessary in order to liquidate the Group and dispose of its assets, and during this period, it shall have all necessary powers for this purpose.

IN WITNESS WHEREOF, the undersigned, duly authorized by their respective Governments, have signed these Statutes on the date that appears next to their signature.

APPROVED in the city of Cali, Colombia, on the twelfth day of March, nineteen hundred and seventy six, in four equally authentic copies, in English, French, Portuguese, and Spanish.

The Government of the United States of Mexico, as depositary country of these Statutes, shall send duly authenticated copies of same to the Governments of all other signatory countries.



For Argentina:

[CONRADO CARLOS BECKMAN]<sup>1</sup>  
12/marzo/76<sup>2</sup>  
Ratificación por artículo 37<sup>3</sup>

For Barbados:

[VALERIE T.MC. COMIE]  
1 de julio 1976<sup>4</sup>  
Subject to ratification

For Bolivia:

[SERGIO LUPE MENDOZA]  
12/marzo/76<sup>2</sup>

For Brasil:

[PAULO DYRCEU PINHEIRO]  
12/março/76<sup>2</sup>  
(*Ad referendum* do Congresso nacional)<sup>5</sup>

For Colombia:

[JORGE RAMÍREZ OCAMPO]  
12/marzo/76<sup>2</sup>  
Sujeto a ratificación<sup>6</sup>

For Costa Rica:

[JORGE SÁNCHEZ MÉNDEZ]  
12/marzo/76<sup>2</sup>  
Requiere ratificación<sup>7</sup>

For Cuba:

[RICARDO CABRISAS RUIZ]  
12/marzo/76<sup>2</sup>

For the Dominican Republic:

[QUIRILLO VITORIO SÁNCHEZ]  
12/marzo/76<sup>2</sup>  
*Ad referendum*

For Ecuador:

[JOSÉ RICARDO MARTÍNEZ C.]  
16 de julio de 1976<sup>8</sup>

<sup>1</sup> Names of signatories appearing between brackets were not legible and have been supplied by the Government of Mexico.

<sup>2</sup> 12 March 1976.

<sup>3</sup> Subject to ratification in accordance with article 37.

<sup>4</sup> 1 July 1976.

<sup>5</sup> *Ad referendum* to the National Congress.

<sup>6</sup> Subject to ratification.

<sup>7</sup> Requires ratification.

<sup>8</sup> 16 July 1976.

## For El Salvador:

[GUILLERMO RUBIO MELHADO]  
12/marzo/76<sup>1</sup>  
Sujeto a ratificación<sup>2</sup>

## For Guatemala:

[RENÉ MONTES COBAR]  
12/marzo/76<sup>1</sup>  
Sujeto a ratificación<sup>2</sup>

## For Guyane:

[FRANK NOEL]  
March 12, 1976  
Subject to ratification

## For Haiti:

[JEAN DOMINIQUE DAPHNIS]  
1 de julio de 1976<sup>3</sup>

## For Honduras:

[JOSÉ RAMÓN MARTÍNEZ PONCE]  
12/marzo/76<sup>1</sup>  
Sujeto a ratificación<sup>2</sup>

## For Jamaica:

[LLOYD BARNETT]  
March 12, 1976  
Subject to ratification

## For Mexico:

[FRANCISCO CAÑO ESCALANTE]  
12/marzo/76<sup>1</sup>  
*Ad referendum*

## For Nicaragua:

[KLAUS SENNELMANN]  
12/marzo/76<sup>1</sup>  
Sujeto a ratificación<sup>2</sup>

## For Panama:

[JULIO E. SOSA]  
12/marzo/76<sup>1</sup>

---

<sup>1</sup> 12 March 1976.

<sup>2</sup> Subject to ratification.

<sup>3</sup> 1 July 1976.

For Paraguay:

[HUGO COUCHONNAL]  
27-X-76

For Peru:

[ENRIQUE ESTREMADOYRO DEL CAMPO]  
12/marzo/76<sup>1</sup>

For Trinidad-Tobago:

[WILFRED NAIMOOL]  
(Subject to ratification)

For Venezuela:

[ROBERTO POCATERRA]  
12/marzo/76<sup>1</sup>  
*Ad referendum*

---

---

<sup>1</sup> 12 March 1976.

[PORTUGUESE TEXT—TEXTE PORTUGAIS]

## ESTATUTOS DO GRUPO DE PAÍSES LATINO-AMERICANOS E DO CARIBE EXPORTADORES DE AÇÚCAR (GEPLACEA)

Os Governos da Argentina, Barbados, Bolívia, Brasil, Colômbia, Costa Rica, Cuba, Equador, El Salvador, Guatemala, Guiana, Haití, Honduras, Jamaica, México, Nicarágua, Panamá, Paraguai, Peru, República Dominicana, Trinidad-e-Tobago, e Venezuela,

Tendo presente que o Grupo de Países Latino-Americanos e do Caribe Exportadores de Açúcar, criado em Cozumel, Quintana Roo, México, em Novembro de 1974, está baseado nos princípios de igualdade soberana e respeito mútuo entre os Países Membros;

Dada a importância que tem o açúcar nas economias dos seus países;

Convencidos de que uma mais estreita cooperação e uma ação concertada contribuirão para um ordenamento adequado do mercado de açúcar, para a defesa da receita que percebem os Países Membros por suas exportações de açúcar;

Decididos a fortalecer a complementação regional dentro de um crescente processo de integração no âmbito latino-americano;

Considerando que tal complementação deve ser realizada dentro do espírito da declaração e do programa de ação para o estabelecimento de uma Nova Ordem Econômica Internacional e o espírito da Carta dos Direitos e Deveres Econômicos dos Estados;

Tendo em Conta que um dos objetivos do SELA é o de criar e fortalecer mecanismos e formas de associação que permitam aos Países Membros obter preços remuneradores, assegurar mercados estáveis para a exportação dos seus produtos de base e manufaturados, e aumentar o seu poder de negociação;

Decidem que o Grupo de Países Latino-Americanos e do Caribe Exportadores de Açúcar, que doravante se denominará o «Grupo», será regido pelos seguintes Estatutos:

### CAPÍTULO I. OBJETIVOS E FUNÇÕES

*Artigo 1.* São objetivos e funções do Grupo:

- a) Servir como um mecanismo flexível de consulta e coordenação para as questões comuns relativas à produção e à comercialização do açúcar;
- b) Contribuir para a formulação de mecanismos adequados para delinear e criar fórmulas de cooperação e integração, congruentes com as obrigações derivadas dos tratados vigentes de que sejam parte os Países Membros;
- c) Propiciar o desenvolvimento adequado e harmônico da indústria açucareira dos Países Membros;
- d) Apoiar a adoção de posições comuns em reuniões e negociações internacionais relacionadas com o açúcar;
- e) Propiciar ações solidárias ante situações especiais que os Países Membros enfrentem com respeito ao açúcar;
- f) Coordenar políticas tendentes a obter níveis de preços justos e remunerativos;

- g) Incrementar a cooperação e o intercâmbio de conhecimentos entre os organismos e entidades encarregadas da execução da política de comercialização externa do açúcar dos Países Membros;
- h) Intercambiar conhecimentos científicos e tecnológicos em matéria de cultivo, produção e utilização dos sub-produtos da cana de açúcar;
- i) Manter um serviço de informação periódica de caráter operativo, que possa servir aos Países Membros para orientar sua política de comercialização do produto;
- j) Analisar as possibilidades de complementação industrial em todos os ramos de atividade da indústria açucareira;
- k) Outros objetivos e funções que contribuam para o desenvolvimento do princípio básico contido no inciso a) deste artigo.

## CAPÍTULO II. MEMBROS

*Artigo 2.* São membros do Grupo todos os países independentes da América Latina e do Caribe, exportadores tradicionais de açúcar, que tenham aceito ou ratificado os presentes Estatutos conforme o artigo 37.

## CAPÍTULO III. OBSERVADORES

*Artigo 3.* A Assembléia poderá aceitar, por unanimidade, a participação de países observadores, que reúnam os seguintes requisitos:

- a) Ser independente;
- b) Ser exportador tradicional de açúcar;
- c) Ser membro do Grupo dos 77; e
- d) Ter manifestado expressamente seu desejo de participar do Grupo.

*Artigo 4.* A Assembléia poderá conceder, por unanimidade, o «status» de observador a qualquer organização intergovernamental regional ou sub-regional da América Latina ou do Caribe que o tenha solicitado, da qual participem Países Membros do Grupo.

Uma vez concedido aquele «status», a organização em questão deverá ser representada por nacionais de Países Membros do Grupo.

## CAPÍTULO IV. ORGANIZAÇÃO

*Artigo 5.* O Grupo tem os seguintes órgãos permanentes:

- a) A Assembléia; e
- b) O Secretariado.

*Artigo 6.* A Assembléia é o órgão supremo do Grupo e será integrada por todos os Países Membros.

Cada País Membro designará um representante e, se assim o desejar, um ou mais suplentes e assessores.

*Artigo 7.* A Assembléia terá poderes para examinar todos os assuntos da competência do Grupo, adotar resoluções e decisões, e formular recomendações de conformidade com os presentes Estatutos.

*Artigo 8.* Como norma geral, a Assembléia celebrará um ou dois períodos ordinários de sessões cada ano calendário. Também poderá celebrar períodos

extraordinários de sessões quando assim for decidido pela própria Assembléia ou quando o solicite a maioria dos Países Membros.

*Artigo 9.* A data e lugar dos períodos ordinários de sessões serão determinados pela Assembléia.

*Artigo 10.* Os períodos de sessões da Assembléia serão convocados pelo Secretário-Executivo e celebrar-se-ão na sede do Secretariado ou, ainda, em qualquer País Membro que ofereça a sede onde será celebrado o período de sessões em questão.

*Artigo 11.* Os períodos de sessões da Assembléia deverão ser convocados com, pelo menos 30 dias de antecipação. Com a convocatória encaminhar-se-á o projeto de agenda das sessões.

*Artigo 12.* O quórum de qualquer reunião da Assembléia será constituído pela presença de dois terços dos Países Membros com direito a voto.

*Artigo 13.* A Assembléia terá as seguintes atribuições:

- a) Adotar todas as medidas e decisões que os Países Membros considerem necessárias para o cumprimento dos objetivos e funções do Grupo, regulados pelo artigo 1 dos presentes Estatutos;
- b) Eleger e remover o Secretário-Executivo, o Secretário-Executivo-Adjunto, e os Secretários-Assistentes do Grupo;
- c) Aprovar o orçamento anual do Grupo e fixar a contribuição de cada um dos Países Membros;
- d) Aprovar o Plano de Trabalho do Secretariado;
- e) Aprovar e modificar regulamentos;
- f) Eleger o Presidente e dois Vice-Presidentes para cada período de sessões;
- g) Aceitar a participação dos observadores a que se referem os artigos 3 e 4 e fixar as condições dessa participação;
- h) Constituir comissões especiais ou grupos de trabalho;
- i) Decidir sobre a mudança da sede do Secretariado;
- j) Declarar a dissolução do Grupo e a expiração dos presentes Estatutos;
- k) Conhecer e aprovar as emendas aos presentes Estatutos;
- l) Designar os Auditores Externos do Grupo; e
- m) Interpretar os presentes Estatutos.

*Artigo 14.* Com exceção das decisões às quais se refere o inciso g) do artigo 13, que serão adotadas por unanimidade, a Assembléia adotará todas as suas resoluções e decisões, e formulará todas as suas recomendações por maioria de dois terços dos Países Membros com direito a voto.

*Artigo 15.* Cada País Membro terá direito a um voto.

*Artigo 16.* O Secretariado é o órgão executivo do Grupo e atuará de conformidade com os presentes Estatutos, os regulamentos e as decisões da Assembléia. Será constituído por um Secretário-Executivo, um Secretário-Executivo-Adjunto, os Secretários-Assistentes e o pessoal que seja necessário. O Secretário-Executivo terá a representação legal do Grupo.

*Artigo 17.* Cada um dos Países Membros se compromete a respeitar o caráter exclusivamente internacional das funções do Secretário-Executivo, do

Secretário-Executivo-Adjunto, dos Secretários-Assistentes e do pessoal do Secretariado e não procurar influir sobre eles no desempenho de tais funções.

*Artigo 18.* O Secretariado terá sua sede na Cidade do México, D. F., Estados Unidos Mexicanos.

*Artigo 19.* O Secretário-Executivo, o Secretário-Executivo-Adjunto e os Secretários-Assistentes serão eleitos por um período de três anos e poderão ser reeleitos uma só vez por igual período. Esses funcionários deverão ser nacionais dos Países Membros, e serão designados segundo um critério de rotatividade entre esses Países.

#### CAPÍTULO V. DISPOSIÇÕES FINANCEIRAS

*Artigo 20.* Os Países Membros pagarão contribuições ao orçamento anual do Grupo, as quais serão fixadas pela Assembléia conforme as seguintes bases:

- a) Cada país pagará uma quota mínima igual para todos;
- b) O saldo será distribuído em proporção direta ao volume de exportação de açúcar de cada país, correspondente à média dos três anos imediatamente anteriores ao exercício orçamentário de que se trate, para os quais se tenha, no primeiro dia do exercício, informação publicada oficialmente pela Organização Internacional do Açúcar ou por outra fonte que a Assembléia determine. A Assembléia também poderá decidir que o saldo mencionado seja distribuído tomando como base, conjuntamente com o volume de exportação, a produção de cada país correspondente ao mesmo período indicado para fixar o volume de exportação;
- c) Será estabelecida uma quota máxima cujo montante será equivalente a uma porcentagem do orçamento total que seja fixado pela Assembléia;
- d) Se houver uma diferença entre a soma das contribuições calculadas de acordo com os incisos a), b), e c) e o montante total do orçamento, essa diferença será distribuída novamente com base no estabelecido no inciso b).

*Artigo 21.* a) Qualquer País Membro poderá contribuir de forma voluntária para um Fundo Especial, independente do orçamento, destinado ao financiamento de programas e estudos, especialmente em matéria de intercambio científico e tecnológico, que a Assembléia considere como de particular importância para o Grupo;

b) Os países admitidos como observadores, conforme o artigo 3 dos Estatutos, pagarão contribuições ao Fundo Especial, a título de retribuição pelos serviços e benefícios que recebam através de sua participação como observadores do Grupo;

c) A Assembléia fixará um montante indicativo para a integralização do Fundo Especial, estimará o que poderiam os Países Membros pagar a título de contribuições voluntárias, e fixará o montante das contribuições dos países observadores; e

d) A Assembléia determinará as condições de operação do Fundo Especial.

*Artigo 22.* O exercício financeiro do Grupo coincidirá com o ano calendário.

*Artigo 23.* As despesas dos representantes às reuniões do Grupo serão cobertas pelos seus respectivos países.

*Artigo 24.* As despesas relativas à organização e à realização das reuniões correrão por conta do país anfitrião, a menos que as reuniões sejam realizadas na sede do Secretariado.

*Artigo 25.* As despesas não previstas no orçamento em que incorra o Secretariado com a celebração de períodos extraordinários de sessões serão cobertas pelos Países Membros na proporção das suas contribuições ao orçamento anual.

*Artigo 26.* As contribuições ao orçamento anual serão pagas em moeda livremente conversível e serão exigíveis a partir do primeiro dia do exercício financeiro.

*Artigo 27.* Se algum membro não pagar sua contribuição integral ao orçamento anual no prazo de 6 meses a partir da data em que esta seja exigível, terá suspenso seu direito de voto na Assembléia.

*Artigo 28.* O País Membro cujo direito de voto tenha sido suspenso por falta do pagamento de sua contribuição recuperará esse direito quando efetuar o pagamento.

#### CAPÍTULO VI. PRIVILÉGIOS E IMUNIDADES

*Artigo 29.* O Grupo terá personalidade jurídica. Terá, especialmente, a capacidade para contratar, adquirir e alienar bens móveis e imóveis, e para iniciar processos judiciais.

*Artigo 30.* O Grupo celebrará com o Governo do país no qual esteja localizada a sede do Secretariado, tão logo quanto possível, um convênio, que será aprovado pela Assembléia, relativo à situação jurídica e aos privilégios e imunidades do Grupo, do Secretariado, e do seu pessoal.

*Artigo 31.* O convênio previsto no artigo 30, que será independente dos presentes Estatutos, determinará as condições para a expiração do mesmo.

*Artigo 32.* A menos que se apliquem outras disposições sobre impostos, em virtude do convênio previsto no artigo 30, o país sede do Secretariado:

- a) Concederá isenção de impostos sobre a remuneração paga pelo Grupo a seu pessoal; e
- b) Concederá isenção de impostos sobre os haveres, rendas e outros bens do Grupo.

*Artigo 33.* a) Os representantes dos Países Membros terão, durante sua permanência no território de um País Membro, para comparecer a reuniões ou outras atividades do Grupo, os privilégios e imunidades que aquele País Membro lhes conceda, necessários para o cumprimento de suas funções;

b) Os membros do pessoal do Secretariado e os peritos designados pelo Grupo terão, durante sua permanência no território de um País Membro, os privilégios e imunidades que aquele país lhes conceda, necessários para o cumprimento de suas funções; e

c) O Grupo, se o considerar necessário, negociará com os Países Membros um convênio sobre esses privilégios e imunidades.



## CAPÍTULO VII. RELAÇÕES COM O SELA

*Artigo 34.* A Assembléia poderá autorizar o Secretário-Executivo a estabelecer relações de coordenação e informação com o Secretário Permanente do SELA, com o objetivo de lograr a melhor cooperação possível entre o Grupo e o citado organismo.

## CAPÍTULO VIII. DISPOSIÇÕES FINAIS

*Assinatura*

*Artigo 35.* Os presentes Estatutos estarão abertos à assinatura de todos os países independentes da América Latina e do Caribe exportadores tradicionais de açúcar, na IV Reunião do Grupo em Cali, Colômbia, e continuarão abertos à assinatura desses países na Secretaria de Relações Exteriores dos Estados Unidos Mexicanos, país sede do Secretariado do Grupo. No ato da assinatura os representantes dos países indicarão se a assinatura está sujeita a ratificação. A referida Secretaria notificará cada assinatura aos Países Membros e ao Secretário-Executivo do Grupo.

*Ratificação*

*Artigo 36.* Os presentes Estatutos estão sujeitos a aceitação mediante assinatura ou então assinatura e ratificação, se esse requisito for exigido pelas disposições legais vigentes no respectivo país. Os instrumentos de ratificação serão depositados na Secretaria de Relações Exteriores dos Estados Unidos Mexicanos. A mencionada Secretaria notificará cada depósito aos Países Membros e ao Secretário-Executivo do Grupo.

*Entrada em Vigor*

*Artigo 37.* Os Estatutos entrarão em vigor na data em que tenham sido aceitos ou ratificados por dois terços dos Governos dos países que integram o Grupo.

Os países cujos Governos devam ratificar os presentes Estatutos, de conformidade com suas disposições legais vigentes, serão considerados como membros provisórios, com plenos direitos e obrigações, até o momento em que adquiram a qualidade de Países Membros mediante o depósito de seus instrumentos de ratificação.

*Reservas*

*Artigo 38.* Não se poderão formular reservas a nenhuma das disposições dos presentes Estatutos.

*Desligamento Voluntário*

*Artigo 39.* Todo País Membro poderá desligar-se do Grupo e denunciar os presentes Estatutos a qualquer momento, mediante prévia notificação por escrito ao depositário, o qual a transmitirá aos Países Membros e ao Secretário-Executivo.

O desligamento e a denúncia surtirão efeito 90 dias depois de recebida a notificação pelo depositário.

### *Ajuste de Contas*

*Artigo 40.* No caso de desligamento de um País Membro, o Secretariado e o País Membro efetuarão todo ajuste de contas que couber, dentro de prazo de 90 dias estipulado no artigo precedente.

Nenhum País Membro que se tenha desligado terá direito a receber parte do produto da liquidação do Grupo ou de outros haveres deste.

### *Emendas*

*Artigo 41.* Cada País Membro pode propor emendas aos presentes Estatutos.

As emendas aos Estatutos, aprovadas pela Assembléia, formalizar-se-ão por protocolos que entrarão em vigor uma vez que tenham sido aceitos ou ratificados pelas duas terças partes dos Países Membros, mediante o depósito do respectivo instrumento.

### *Idiomas*

*Artigo 42.* São idiomas oficiais do Grupo os seguintes: Espanhol, Francês, Inglês e Português.

### *Duração e expiração*

*Artigo 43.* 1) Os presentes Estatutos terão vigência indefinida;

2) A Assembléia poderá, a qualquer momento, por maioria das duas terças partes dos Países Membros com direito a voto, declarar terminados o Grupo e os presentes Estatutos; e

3) Não obstante a dissolução do Grupo e a expiração dos Estatutos, a Assembléia continuará existindo todo o tempo que se requeira para liquidar o Grupo e dispor dos seus haveres, e terá, durante tal período, todas as faculdades que lhe sejam necessárias para esses fins.

EM FÉ DO QUE, os subscritos, devidamente autorizados para tanto, por seus respectivos governos, assinaram estes Estatutos nas datas que aparecem junto a suas assinaturas.

APROVADOS na cidade de Cali, Colômbia, aos doze dias do mês de março de mil novecentos setenta e seis, em quatro exemplares igualmente válidos, nos idiomas Espanhol, Francês, Inglês e Português. O Governo dos Estados Unidos Mexicanos, como país depositário dos presentes Estatutos, enviará cópias devidamente autenticadas dos mesmos aos Governos dos demais países signatários.

- Pela Argentina:  
[CONRADO CARIOS BECKMAN]<sup>1</sup>  
12/marzo/76  
Ratificación por artículo 37
- Por Barbados:  
[VALERIE T.MC. COMIE]  
1 de julio 1976  
Subject to ratification
- Pela Bolivia:  
[SERGIO LUPE MENDOZA]  
12/marzo/76
- Pelo Brasil:  
[PAULO DYRCEU PINHEIRO]  
12/março/76  
(*Ad referendum* do Congresso nacional)
- Pela Colombia:  
[JORGE RAMÍREZ OCAMPO]  
12/marzo/76  
Sujeto a ratificación
- Pela Costa Rica:  
[JORGE SÁNCHEZ MÉNDEZ]  
12/marzo/76  
Requiere ratificación legislativa
- Por Cuba:  
[RICARDO CABRISAS RUIZ]  
12/marzo/76
- Pelo Ecuador:  
[JOSÉ RICARDO MARTÍNEZ C.]  
16 julio 1976
- Por El Salvador:  
[GUILLERMO RUBIO MELHADO]  
12/marzo/76  
Sujeto a ratificación

<sup>1</sup> Names of signatories appearing between brackets were not legible and have been supplied by the Government of Mexico—Les noms des signataires donnés entre crochets étaient illisibles et ont été fournis par le Gouvernement mexicain.

- Pela Guatemala:  
[RENÉ MONTES COBAR]  
12/marzo/76  
Sujeto a ratificación
- Pela Guyana:  
[FRANK NOEL]  
March 12, 1976  
Subject to ratification
- Pelo Haiti:  
[JEAN DOMINIQUE DAPHNIS]  
1 de julio de 1976
- Por Honduras:  
[JOSÉ RAMÓN MARTÍNEZ PONCE]  
12/marzo/76  
Sujeto a ratificación
- Pela Jamaica:  
[LLOYD BARNETT]  
March 12, 1976  
Subject to ratification
- Pelo Mexico:  
[FRANCISCO CAÑO ESCALANTE]  
12/marzo/76  
*Ad referendum*
- Pela Nicaragua:  
[KLAUS SENNELMANN]  
12/marzo/76  
Sujeto a ratificación
- Pelo Panama:  
[JULIO E. SOSA]  
12/marzo/76
- Pelo Paraguay:  
[HUGO COUCHONNAL]  
26-X-76

Pelo Peru:

[ENRIQUE ESTREMADOYRO DEL CAMPO].  
12/marzo/76

Pela Republica Dominicana:

[QUIRILLO VITORIO SÁNCHEZ]  
12/marzo/76  
*Ad referendum*

Por Trinidad Tobago:

[WILFRED NAIMOOL]  
March 12, 1976  
(Subject to ratification)

Pela Venezuela:

[ROBERTO POCATERRA]  
12/marzo/76  
*Ad referendum*

---



**ANNEX A**

*Ratifications, accessions, prorogations, etc.,  
concerning treaties and international agreements  
registered  
with the Secretariat of the United Nations*

---

**ANNEXE A**

*Ratifications, adhésions, prorogations, etc.,  
concernant des traités et accords internationaux  
enregistrés  
au Secrétariat de l'Organisation des Nations Unies*

## ANNEX A — ANNEXE A

[SPANISH TEXT — TEXTE ESPAGNOL]

## No. 11122. CONVENIO CENTROAMERICANA DE INCENTIVOS FISCALES AL DESARROLLO INDUSTRIAL

## TERCER PROTOCOLO AL CONVENIO CENTROAMERICANO DE INCENTIVOS FISCALES AL DESARROLLO INDUSTRIAL

Los Gobiernos de las Repúblicas de Guatemala, El Salvador, Nicaragua y Costa Rica,

Tomando en cuenta la necesidad de permitir a los Estados la puesta en práctica de medidas correctivas que hagan posible la aplicación ordenada del Convenio Centroamericano de Incentivos Fiscales al Desarrollo Industrial y sus Protocolos, cuya ejecución y administración regional se han visto imposibilitadas por la anormalidad prevaleciente en el Mercado Común Centroamericano desde la entrada en vigor de aquel Instrumento y en razón de situaciones de fuerza mayor y calamidad pública que desde tal fecha han afectado a casi todos los países miembros del Tratado General;

Reconociendo que la coyuntura económica internacional de aumento en los precios de los insumos industriales ha seguido incrementando los costos de las empresas que los utilizan, lo que repercute negativamente en el nivel de vida de la mayoría de la población centroamericana, razón por la cual es de la más alta conveniencia adoptar cuantas medidas sean necesarias para evitar o atenuar tales consecuencias;

Considerando el compromiso de los Estados miembros de poner en vigor en el más corto plazo un nuevo régimen arancelario centroamericano, el cual habrá de atender las necesidades de las actividades productivas de la región, en lo que se refiere a la protección que requieran para su establecimiento y para competir eficientemente en el Mercado Común y frente a terceros países;

Considerando, por otra parte, que las medidas de emergencia en defensa de la balanza de pagos adoptadas por los Estados en el correspondiente Protocolo al Tratado General, constituyen un importante elemento para el logro de las finalidades que motivaron su establecimiento, por lo que es procedente prorrogar por un período razonable el instrumento que las contiene;

Han decidido suscribir el presente Protocolo, que se denominará Tercer Protocolo al Convenio Centroamericano de Incentivos Fiscales al Desarrollo Industrial, a cuyo efecto han designado a sus respectivos Plenipotenciarios, a saber:

Su Excelencia, el señor Presidente de la República de Guatemala, al señor Ramiro Ponce Monroy, Ministro de Economía,

Su Excelencia, el señor Presidente de la República de El Salvador, al señor Roberto Ortíz Avalos, Ministro de Economía,

Su Excelencia, el señor Presidente de la República de Nicaragua, al señor Juan José Martínez López, Ministro de Economía, Industria y Comercio,

Su Excelencia, el señor Presidente de la República de Costa Rica, al señor Rodolfo Quirós González, Ministro de Economía, Industria y Comercio,

quienes, después de haberse comunicado sus respectivos plenos poderes y de hallarlos en buena y debida forma,

Acuerdan las siguientes modificaciones al Convenio Centroamericano de Incentivos Fiscales al Desarrollo Industrial, al Segundo Protocolo de este mismo Convenio suscrito el



veinticinco de octubre de mil novecientos setenta y tres, modificado a su vez por el Protocolo del doce de mayo de mil novecientos setenta y cinco, y al Protocolo al Tratado General de Integración Económica Centroamericana (Medidas de Emergencia de Defensa de la Balanza de Pagos), suscrito en San José, capital de la República de Costa Rica, el primero de junio de mil novecientos sesenta y ocho.

#### CAPÍTULO PRIMERO. MODIFICACIONES AL CONVENIO CENTROAMERICANO DE INCENTIVOS FISCALES AL DESARROLLO INDUSTRIAL

*Artículo 1.* Se adicionan al capítulo II, Campo de Aplicación, los siguientes artículos:

“*Artículo 3 (uno bis).* También podrán regirse por leyes o disposiciones de carácter nacional las actividades productivas que a continuación se mencionan:

- a) Las artesanías y la pequeña industria; y
- b) Las industrias de exportación.

Para los efectos de este artículo se entiende por artesanía cualquier actividad de producción, transformación o reparación de bienes o prestación de servicios, realizada mediante un proceso en el que la intervención personal constituye un factor predominante, obteniéndose un resultado final individualizado que no corresponde a la producción industrial mecanizada y masiva.

Por pequeña industria se entiende todo establecimiento manufacturero dedicado a la producción de artículos terminados, semiterminados o bienes intermedios, que reúna las siguientes condiciones:

- i) Que provea ocupación a un máximo de treinta trabajadores;
- ii) Que el valor de la maquinaria, equipo y herramientas no sea mayor de cincuenta mil pesos centroamericanos (\$CA 50.000.00);
- iii) Que el dueño o gerente de la empresa desempeñe también labores administrativas y técnicas;
- iv) Que el proceso de producción se base en tecnologías simples, utilizando herramientas manuales, maquinaria o equipo mecánico, pero que no dependa de proceso o maquinaria automática; y
- v) Que utilice preferentemente materia prima de origen nacional o de los demás países centroamericanos.”

“*Artículo 3 (dos bis).* Los Estados miembros se obligan a introducir las modificaciones que sean necesarias a sus leyes de fomento de exportaciones, a fin de evitar distorsiones en las relaciones de competencia dentro del Mercado Común Centroamericano. Tal acción deberá realizarse dentro del plazo de un año contado a partir de la fecha en que entre en vigor la presente reforma.”

*Artículo 2.* El artículo 8, capítulo V, Beneficios Fiscales, queda en la siguiente forma:

“*Artículo 8.* Los beneficios fiscales que se otorgarán de acuerdo con este Convenio son los siguientes:

Exención total o parcial de derechos de aduana y demás gravámenes conexos, incluyendo los derechos consulares, pero no las cargas por servicios específicos, que graven la importación de los artículos que se mencionan a continuación, cuando sean indispensables para el establecimiento u operación de las empresas y no pueda disponerse de sustitutos centroamericanos adecuados en los términos del párrafo primero del artículo IX del Tratado General de Integración Económica Centroamericana y su reglamento:

- a) Maquinaria y equipo;
- b) Materias primas, productos semielaborados y envases; y
- c) Combustibles estrictamente para el proceso industrial, excepto gasolina. No se concederá esta franquicia a empresas industriales para sus operaciones de

transporte, ni para la generación de su propia energía cuando exista suministro adecuado por plantas de servicio público.

No obstante lo dispuesto en los incisos anteriores, los Estados miembros podrán otorgar, cuando lo estimen pertinente, exención del impuesto sobre la renta y sobre las utilidades para la empresa y para los socios, por los ingresos provenientes de las actividades calificadas, hasta por los porcentajes y plazos que establece este Convenio. No se concederá la exención cuando dichas empresas o socios se hallen sujetos en otros países a impuestos que hagan inefectiva esta exención.

Podrán asimismo otorgar exención de impuestos sobre los activos y sobre el patrimonio pagaderos por la empresa o por sus propietarios o accionistas por concepto de las actividades calificadas, hasta por los porcentajes y plazos que determina este Instrumento.

Para los fines del presente artículo, cada uno de los Estados miembros establecerá las disposiciones que considere pertinente.”

*Artículo 3.* Lo establecido en los dos últimos párrafos del artículo precedente se entenderá sin perjuicio de lo dispuesto en el artículo 9 del Convenio Centroamericano de Incentivos Fiscales al Desarrollo Industrial.

*Artículo 4.* Se adiciona al capítulo VI, Otorgamiento de Beneficios, el siguiente artículo:

“*Artículo 19 (bis).* Las empresas que se propongan invertir en la ampliación de sus respectivas plantas para la fabricación de los productos a que se refiere este artículo, recibirán, por tal ampliación, los beneficios que corresponden a las industrias nuevas del grupo “A”.

Los beneficios respectivos sólo se otorgarán a aquellas empresas cuya inversión adicional no sea inferior al porcentaje de la inversión inicial que señale el reglamento y que, mediante la ampliación de la capacidad productiva o la integración de los procesos manufactureros de sus correspondientes plantas:

- i) Produzcan materias primas industriales o bienes de capital; o
- ii) Produzcan envases, artículos semielaborados o de consumo, siempre que por lo menos el cincuenta por ciento del valor total de las materias primas, envases y productos semielaborados utilizados en la producción ampliada, sean de origen centroamericano.”

[*Artículo 5.*] El artículo 20, capítulo VI, Otorgamiento de Beneficios, queda así:

“*Artículo 20.* Las empresas calificables distantes de las contempladas en el artículo anterior, que se propongan invertir en la ampliación de sus plantas industriales, recibirán únicamente exenciones aduaneras sobre la importación de maquinaria y equipo, por los montos y plazos correspondientes al grupo de clasificación que les fuere aplicable, y exención de impuestos sobre los activos y sobre el patrimonio en la forma y condiciones que señala el artículo 8 de este Convenio. La exención de impuestos sobre los activos y sobre el patrimonio se aplicará, en su caso, sólo a la inversión adicional”.

*Artículo 6.* El artículo 25, capítulo VII, Coordinación, queda así:

“*Artículo 25.* Las empresas que se propongan dedicarse a industrias que existan en uno o más de los países, pero no en otros, podrán ser clasificadas en los últimos como nuevas a nivel nacional, otorgándoseles los beneficios correspondientes a dicha condición y a la clasificación se les asigne dentro de los grupos a que se refiere el artículo 5 de este Convenio.”

*Artículo 7.* El artículo 26, capítulo VII, Coordinación, queda así:

“*Artículo 26.* Cuando una empresa considere que se ha roto la relación de competitividad con otra que estuviera gozando, en cualquier país centroamericano, de exenciones o reducciones de impuestos sobre la importación de materias primas, productos semielaborados y envases otorgadas conforme a las disposiciones de este Convenio y sus Protocolos, podrá recurrir a las autoridades competentes de su país para que se le otorguen, en la medida que sea necesario para restablecer la relación de competitividad, hasta iguales exenciones a las disfrutadas por aquélla para la importación de los mencionados productos.

La sola diferencia de tales beneficios fiscales entre empresas, será suficiente para estimar que se ha roto la relación de competitividad en perjuicio de la que los tenga menores o no goce de ellos.

La autoridad del país a que se refiere el párrafo primero de este artículo, deberá presentar el caso a la SIECA, para que ésta certifique el hecho de la disparidad de beneficios dentro de un plazo de 10 días hábiles después de recibida la petición. Si agotado el plazo anterior no se produjera la certificación a que está obligada la Secretaría, la Autoridad Administrativa resolverá de conformidad con los elementos de juicio de que disponga.

La correspondiente autoridad, por medio de la Secretaría, comunicará a los demás gobiernos los acuerdos o decretos en los que conceda el beneficio, a fin de que éstos, si consideran improcedente el otorgamiento de tales beneficios, puedan ejercitar las acciones pertinentes ante el foro u órgano regional que corresponda.”

#### CAPÍTULO SEGUNDO. MODIFICACIONES AL SEGUNDO PROTOCOLO AL CONVENIO CENTROAMERICANO DE INCENTIVOS FISCALES AL DESARROLLO INDUSTRIAL

*Artículo 8.* El artículo 3 del Segundo Protocolo al Convenio Centroamericano de Incentivos Fiscales al Desarrollo Industrial, reformado por el artículo 2 del Protocolo que lo modificó, queda así:

“*Artículo 3.* La Autoridad Administrativa de cada Estado Contratante podrá otorgar a las empresas mencionadas en el artículo primero, por un período que no excederá del que se indica en el artículo 13 de este Instrumento, exoneración de derechos aduaneros sobre la importación de materias primas, productos semielaborados, envases, maquinaria y equipo que tales empresas utilicen exclusivamente en su proceso industrial.

Los beneficios correspondientes comenzarán a surtir efecto a partir de la fecha de vigencia del acto administrativo en que se otorguen, sea éste decreto, acuerdo, contrato o resolución. Cuando se trate de materias primas, productos semielaborados y envases, tales incentivos no sobrepasarán en ningún caso el porcentaje más bajo de que haya disfrutado la empresa solicitante o cualquier otra centroamericana que produzca iguales artículos y cuyos beneficios hayan vencido o venzan entre el 1° de enero de 1973 y el 31 de diciembre de 1983. Cuando se refieran a maquinaria y equipo, las exoneraciones podrán otorgarse en su totalidad.”

*Artículo 9.* El artículo 13 del Segundo Protocolo al Convenio Centroamericano de Incentivos Fiscales al Desarrollo Industrial, reformado por el artículo 6 del Protocolo que lo modificó, queda así:

“*Artículo 13.* Extender hasta el 31 de diciembre de 1983 la vigencia de este Protocolo y de los beneficios que se otorguen conforme al mismo.

No obstante lo anterior, el presente Instrumento cesará en sus efectos antes de esa fecha, en el momento en que se ponga en vigor el nuevo Régimen Arancelario Centroamericano”.

CAPÍTULO TERCERO. MODIFICACIONES AL PROTOCOLO AL TRATADO GENERAL DE INTEGRACIÓN ECONÓMICA CENTROAMERICANA

(MEDIDAS DE EMERGENCIA DE DEFENSA DE LA BALANZA DE PAGOS)

*Artículo 10.* Se modifica el artículo 1° del Protocolo que prorroga la vigencia del Protocolo al Tratado General de Integración Económica Centroamericana (Medidas de Emergencia de Defensa de la Balanza de Pagos), suscrito en Managua, Nicaragua, el quince de octubre de mil novecientos setenta y tres, el cual queda así:

“*Artículo 1°* Extender hasta el ocho de noviembre de mil novecientos ochenta y tres, la vigencia del Protocolo al Tratado General de Integración Económica Centroamericana (Medidas de Emergencia de Defensa de la Balanza de Pagos) y sus anexos 1, 2 y 3, suscrito el 1° de junio de 1968 en la capital de la República de Costa Rica.”

CAPÍTULO CUARTO. DISPOSICIONES FINALES Y TRANSITORIA

*Artículo 11.* Quedan sin valor ni efecto las clasificaciones, reclasificaciones o equiparaciones otorgadas en los países centroamericanos con base en leyes nacionales de fomento a la industria manufacturera, y cuyos acuerdos, decretos, contratos o resoluciones no hayan sido publicados en las correspondientes *Gacetas* o *Diarios Oficiales* a la fecha de entrada en vigor del presente Instrumento.

*Artículo 12.* Se derogan el artículo 24 del Convenio Centroamericano de Incentivos Fiscales al Desarrollo Industrial; y, en lo que se le opongan a este último, todas las leyes o disposiciones nacionales que otorguen beneficios fiscales a las actividades productivas manufactureras distintas de las expresamente contempladas en los artículos 3 y 3 (uno *bis*) de dicho Convenio, así como aquellas que de cualquier manera obstaculicen, impidan o distorsionen el cumplimiento del presente Instrumento. En consecuencia, salvo lo dispuesto en el citado Convenio y sus Protocolos, los Estados Contratantes se obligan a no conceder beneficios fiscales a la industria inmanufacturera con base en leyes o disposiciones nacionales.

*Artículo 13.* El presente Instrumento queda abierto a la adhesión de cualquier Estado centroamericano que no lo hubiere suscrito originalmente.

*Artículo 14.* Salvo lo dispuesto en los artículos 9 y 10 anteriores, la duración de este Protocolo queda condicionada a la del Convenio Centroamericano de Incentivos Fiscales al Desarrollo Industrial.

*Artículo 15.* Este Protocolo será sometido a ratificación en los Estados Contratantes de conformidad con sus respectivas normas constitucionales o legales, y entrará en vigor en cada país ocho días después de la fecha en que se deposite el respectivo Instrumento de ratificación. No obstante lo anterior, el plazo a que se refiere el último párrafo del artículo 17 de este Protocolo comenzará a contarse a partir del depósito del tercer instrumento de ratificación. Igual número de depósitos será necesario para la aplicación regional del Reglamento a que se refiere el artículo 18 del presente Instrumento.

*Artículo 16.* La Secretaría General de la Organización de Estados Centroamericanos (ODECA) será la depositaria del presente Protocolo y enviará copias certificadas del mismo a la Cancillería de cada uno de los Estados Contratantes, y a la Secretaría Permanente del Tratado General de Integración Económica Centroamericana, a las cuales notificará inmediatamente del depósito de cada uno de los instrumentos de ratificación. Al entrar en vigor el Instrumento procederá también a enviar copia certificada del mismo a la Secretaría General de la Organización de las Naciones Unidas, para los fines de registro que señala el artículo 102 de la Carta de esa Organización.

*Artículo 17 (Transitorio).* Cuando una empresa industrial considere que se ha roto la relación de competitividad con otra que en su país o en cualquier otro de Centroamérica produzca los mismos artículos y que haya sido clasificada, reclasificada, equiparada o, en

general, favorecida con incentivos fiscales con base en leyes nacionales antes de la fecha de entrada en vigor del presente Instrumento, por razón de los beneficios fiscales otorgados a esta última, podrá pedir a la correspondiente Autoridad Administrativa que se le otorguen hasta iguales beneficios para restablecer la relación de competitividad.

La Autoridad Administrativa solicitará a la SIECA un informe acerca de los beneficios de que disfrute la empresa respecto de la cual se estime rota la relación de competitividad, y aquella Secretaría deberá rendir tal informe dentro de los diez días hábiles siguientes al que recibió la solicitud. De no producirse el informe la Autoridad Administrativa procederá de acuerdo con los datos de que disponga.

El plazo para presentar las solicitudes a que se refiere este artículo será de un año improrrogable, contado en la forma que se indica en el artículo 15 precedente, vencido el cual no podrá admitirse ninguna petición de equiparación de beneficios con las empresas a que se refiere el presente Artículo.

*Artículo 18.* Los Estados miembros adoptarán un reglamento a este Convenio, en el seno de la reunión de Viceministros de Economía de Centroamérica.

EN TESTIMONIO DE LO CUAL, los respectivos Plenipotenciarios firman el presente Protocolo en la ciudad de San José, capital de la República de Costa Rica, el día treinta y uno de agosto de mil novecientos setenta y siete.

Por el Gobierno de Guatemala:  
RAMIRO PONCE MONROY

Por el Gobierno de El Salvador:  
ROBERTO ORTÍZ AVALOS

Por el Gobierno de Nicaragua:  
JUAN JOSÉ MARTÍNEZ LÓPEZ

Por el Gobierno de Costa Rica:  
RODOLFO QUIRÓS GONZÁLEZ

---

## [TRANSLATION—TRADUCTION]

No. 11122. CENTRAL AMERICAN AGREEMENT ON FISCAL INCENTIVES TO INDUSTRIAL DEVELOPMENT. SIGNED AT SAN JOSÉ ON 31 JULY 1962<sup>1</sup>THIRD PROTOCOL<sup>2</sup> TO THE ABOVE-MENTIONED AGREEMENT. SIGNED AT SAN JOSÉ ON 31 AUGUST 1977

*Authentic text: Spanish.*

*Registered by the Organization of Central American States, acting on behalf of the Parties, on 5 August 1981.*

The Governments of the Republics of Guatemala, El Salvador, Nicaragua and Costa Rica,

Taking into account the need to enable the States to implement corrective measures to permit the orderly application of the Central American Agreement on fiscal incentives to industrial development and its Protocols,<sup>3</sup> the execution and regional administration of which have been prevented by the abnormal situation prevailing in the Central American Common Market since the entry into force of that Instrument and because of situations of *force majeure* and public disaster which have affected almost all the member countries of the General Treaty<sup>3</sup> since that time;

Recognizing that the International economic trend towards higher prices for industrial inputs has continually increased the costs to companies using them, with adverse repercussions on the standard of living of the majority of the Central American population, for which reason it is highly advisable to adopt whatever measures are necessary to prevent or mitigate such consequences;

Considering the commitment of the member States to put into effect as soon as possible a new Central American tariff régime meeting the needs of the productive activities of the region with respect to the protection which they require for their establishment and in order to compete effectively in the Common Market and with third countries;

Considering, moreover, that the emergency measures to protect the balance of payments adopted by the States in the relevant Protocol<sup>4</sup> to the General Treaty constitute an important element for achieving the aims that motivated their introduction, and that it is therefore appropriate to extend for a reasonable period the instrument containing them;

Have decided to sign this Protocol, to be known as the Third Protocol to the Central American Agreement on fiscal incentives to industrial development, and for that purpose have appointed as their respective plenipotentiaries:

<sup>1</sup> United Nations, *Treaty Series*, vol. 780, p. 203, and annex A in volumes 908 and 982.

<sup>2</sup> Came into force in respect of the following States on the dates indicated, i.e., eight days after the deposit of the instruments of ratification with the General Secretariat of the Organization of Central American States, in accordance with article 15.

State	Date of deposit of the instrument of ratification	State	Date of deposit of the instrument of ratification
Costa Rica . . . . .	21 December 1977	Guatemala . . . . .	9 January 1978
(With effect from 29 December 1977.)		(With effect from 17 January 1978.)	
El Salvador . . . . .	22 December 1977	Nicaragua . . . . .	24 April 1978
(With effect from 30 December 1977.)		(With effect from 2 May 1978.)	

<sup>3</sup> See "General Treaty on Central American Economic Integration between Guatemala, El Salvador, Honduras and Nicaragua, signed at Managua on 13 December 1960," in United Nations, *Treaty Series*, vol. 455, p. 3.

<sup>4</sup> *Ibid.*, vol. 755, p. 207.

- His Excellency the President of the Republic of Guatemala, Mr. Ramiro Ponce Monroy, Minister of Economic Affairs;
- His Excellency the President of the Republic of El Salvador, Mr. Roberto Ortíz Avalos, Minister of Economic Affairs;
- His Excellency the President of the Republic of Nicaragua, Mr. Juan José Martínez López, Minister of Economic Affairs, Industry and Trade;
- His Excellency the President of the Republic of Costa Rica, Mr. Rodolfo Quirós González, Minister of Economic Affairs, Industry and Trade;

who, having exchanged their respective full powers, found in good and due form,

Have agreed on the following amendments to the Central American Agreement on fiscal incentives to industrial development, to the Second Protocol thereto signed on 25 October 1973,<sup>1</sup> amended in turn by the Protocol of 12 May 1975,<sup>2</sup> and to the Protocol to the General Treaty on Central American Economic Integration (Emergency measures to protect the balance of payments), signed at San José, capital of the Republic of Costa Rica, on 1 June 1968:

#### CHAPTER I. AMENDMENTS TO THE CENTRAL AMERICAN AGREEMENT ON FISCAL INCENTIVES TO INDUSTRIAL DEVELOPMENT

*Article 1.* The following articles shall be added to chapter II, Application:

“*Article 3 bis.* The productive activities mentioned below may also be governed by national laws or regulations:

- (a) Handicrafts and small-scale industry; and
- (b) Export industries.

For the purposes of this article, handicrafts means any activity of production, processing or repair of goods or provision of services involving a process in which personal intervention is a major factor, yielding an individualized final result unlike that achieved by large-scale mechanized industrial production.

Small-scale industry means any manufacturing establishment devoted to the production of finished or semi-finished articles or intermediate goods that meets the following conditions:

- (i) It provides employment for a maximum of 30 workers;
- (ii) The value of the machinery, equipment and tools is not greater than fifty thousand Central American pesos (\$CA50,000);
- (iii) The owner or manager of the enterprise also performs administrative and technical tasks;
- (iv) The production process is based on simple technology, using manual tools and manually-operated machinery or equipment and is not dependent on automated processes or machinery; and
- (v) It preferably uses domestic raw materials or raw materials originating in the other Central American countries.”

“*Article 3 ter.* Member States undertake to introduce the necessary amendments to their laws on the promotion of exports in order to avoid imbalances in competitive positions within the Central American Common Market. Such action shall be taken within a period of one year from the date of entry into force of this amendment.”

*Article 2.* Article 8 in chapter V, Fiscal Benefits, shall be worded as follows:

<sup>1</sup> United Nations, *Treaty Series*, vol. 908, p. 104.

<sup>2</sup> *Ibid.*, vol. 982, p. 363.

“*Article 8.* The fiscal benefits to be granted in accordance with this Agreement are as follows:

Total or partial exemption from customs duties and related charges, including consular dues but not charges for specific services, levied on the importation of the articles listed below, when such articles are essential for the establishment or operation of the enterprises and no suitable Central American substitutes are available under the terms of article IX, first paragraph, of the General Treaty on Central American Economic Integration and its regulation:

- (a) Machinery and equipment;
- (b) Raw materials, semi-finished goods and containers; and
- (c) Fuels for exclusive use in the industrial process proper, except petrol. No exemption in respect of this item shall be granted to an industrial enterprise for its transport operations, or for the generation of its own power when there is an adequate supply provided by public utility plants.

Notwithstanding the provisions of the above subparagraphs, member States may, when they see fit, grant exemption for the enterprise and its partners, from income and profits taxes on earnings from the qualifying activities, not exceeding the percentages and the periods established by this Agreement. This exemption shall not be granted if the enterprise or its partners are subject in other countries to taxes that make the exemption ineffective.

Exemption may also be granted from taxes payable on assets and net worth by the enterprise or by its owners or shareholders in respect of the qualifying activities, not exceeding the percentages and the periods established in this Instrument.

For the purposes of this article, each of the member States shall establish any regulations which it considers appropriate”.

*Article 3.* The provisions of the last two paragraphs of the preceding article shall be without prejudice to the provisions of article 9 of the Central American Agreement on fiscal incentives to industrial development.

*Article 4.* The following article shall be added to chapter VI, Grant of Benefits:

“*Article 19 bis.* An enterprise that proposes to invest in the expansion of its plant for the manufacture of the goods referred to in this article shall be granted, on the basis of such expansion, the benefits allocated to new industries in group “A”.

The relevant benefits shall be granted only to those enterprises whose additional investment is not less than the percentage of the initial investment referred to in the regulation and which, as the result of the expansion of production capacity or the integration of the manufacturing processes of its relevant plants:

- (i) Produce industrial raw materials or capital goods; or
- (ii) Produce containers, semi-finished or consumer goods, on condition that at least 50 per cent of the total value of the raw materials, containers and semi-finished goods used in the expanded production process are of Central American origin.”

*Article 5.* Article 20 in chapter VI, Grant of Benefits, shall read as follows:

“*Article 20.* A qualifying enterprise other than those envisaged in the preceding article that proposes to invest in the expansion of its industrial plant shall be granted only a customs exemption on imports of machinery and equipment for the amounts and periods specified for the applicable classification group and exemption from taxes on assets and net worth in the form and under the conditions specified in article 8 of this Agreement. The exemption from taxes on assets and net worth shall apply only to the additional investment”.

*Article 6.* Article 25 of chapter VII, Co-ordination, shall read as follows:

“*Article 25.* Enterprises that propose to engage in industries that exist in one or more of the countries, but not in others, may be classified at the national level in the



latter countries as new industries and be granted the benefits applicable to such industries and to that of the groups set out in article 5 in which it is classified.”

*Article 7.* Article 26 of chapter VII, Co-ordination, shall read as follows:

“*Article 26.* Where an enterprise considers that its competitive position has suffered with regard to another enterprise which, in any Central American country, has been accorded exemptions or reductions of taxes on imports of raw materials, semi-finished goods and containers granted in accordance with the provisions of this Agreement and its Protocols, it may apply to the competent authorities of its own country to grant it, to the extent required to restore its competitive position, exemptions up to the amount accorded to the other enterprise for the import of the products referred to.

The difference in such fiscal benefits between enterprises shall in itself be sufficient to show that the competitive position has been affected to the detriment of those enterprises which have been accorded fewer benefits or none at all.

The authority in the country to which the first paragraph of this article refers shall submit the case to the Permanent Secretariat of the General Treaty on Central American Economic Integration (SIECA) in order for it to certify the existence of a disparity of benefits within a period of 10 working days from the receipt of the application. If the Secretariat has not produced the required certification before the expiry of the above period, the Administrative Authority shall settle the matter in the light of the information available to it.

The authority in question, through the Secretariat, shall transmit to the other Governments the agreements or decrees in which the benefit is granted, so that, if the Governments consider the granting of such benefits to be inappropriate, they may take suitable action in the relevant regional forum or body.”

## CHAPTER II. AMENDMENTS TO THE SECOND PROTOCOL TO THE CENTRAL AMERICAN AGREEMENT ON FISCAL INCENTIVES TO INDUSTRIAL DEVELOPMENT

*Article 8.* Article 3 of the Second Protocol to the Central American Agreement on fiscal incentives to industrial development, modified by article 2 of the Protocol which amended it, shall read as follows:

“*Article 3.* The Administrative Authority of each Contracting State shall be able to grant to the enterprises mentioned in article 1, for a period which shall not exceed that specified in article 13 of this Instrument, exemption from customs duties on the import of raw materials, semi-finished goods, containers, machinery and equipment which those enterprises use exclusively in their industrial processes.

The corresponding benefits shall take effect from the date of entry into force of the administrative act, whether a decree, order, contract or ruling, under which they are granted. In the case of raw materials, semi-finished goods and containers, such incentives shall in no case exceed the lowest percentage enjoyed by the enterprise requesting exemptions, or by any other Central American enterprise that produces equivalent articles and whose benefits have lapsed or will lapse between 1 January 1973 and 31 December 1983. For machinery and equipment, the exemptions may be granted in their totality.”

*Article 9.* Article 13 of the Second Protocol to the Central American Agreement on fiscal incentives to industrial development, modified by article 6 of the Protocol that amended it, shall read as follows:

“*Article 13.* The period of validity of this Protocol and of the benefits granted under it shall be extended to 31 December 1983.

Notwithstanding the above, this Instrument shall cease to have effect before that date upon the entry into force of the new Central American Tariff Régime”.

## CHAPTER III. AMENDMENTS TO THE PROTOCOL TO THE GENERAL TREATY ON CENTRAL AMERICAN ECONOMIC INTEGRATION

## (EMERGENCY MEASURES TO PROTECT THE BALANCE OF PAYMENTS)

*Article 10.* Article 1 of the Protocol extending the validity of the Protocol to the General Treaty on Central American economic integration (Emergency measures to protect the balance of payments), signed at Managua, Nicaragua, on 15 October 1973,<sup>1</sup> is amended to read as follows:

“*Article 1.* To extend until 8 November 1983 the validity of the Protocol to the General Treaty on Central American Economic Integration (Emergency measures to protect the balance of payments) and its annexes 1, 2 and 3, concluded on 1 June 1968 in the capital of the Republic of Costa Rica”.

## CHAPTER IV. FINAL PROVISIONS AND INTERIM PROVISION

*Article 11.* Classifications, reclassifications or equivalences granted in the Central American countries on the basis of national laws promoting manufacturing industries shall be invalid and without effect if the agreements, decrees, contracts or decisions in question had not been published in the relevant *Official Gazettes* or *Journals* before the date of entry into force of this Instrument.

*Article 12.* Article 24 of the Central American Agreement on fiscal incentives to industrial development is repealed, as are, to the extent that they contradict the Agreement, all national laws or regulations which grant fiscal benefits to productive manufacturing activities other than the ones expressly considered in articles 3 and 3 bis of the Agreement, as well as those which in any manner impede, prevent or distort the implementation of this Instrument. Consequently, except as provided in the above-mentioned Agreement and its Protocols, the Contracting States undertake not to grant fiscal benefits to the manufacturing industry on the basis of national laws or regulations.

*Article 13.* This Instrument shall remain open for accession by any Central American State which had not originally signed it.

*Article 14.* Except as provided in articles 9 and 10 above, the duration of this Protocol shall be contingent upon that of the Central American Agreement on fiscal incentives to industrial development.

*Article 15.* This Protocol shall be submitted for ratification in the Contracting States in conformity with their respective constitutional or legislative procedures, and shall enter into force in each country eight days after the date of deposit of the relevant instrument of ratification. Notwithstanding the above, the period referred to in the last paragraph of article 17 of this Protocol shall be reckoned from the deposit of the third instrument of ratification. The same number of deposits shall be required for the regional application of the regulation referred to in article 18 of this Instrument.

*Article 16.* The General Secretariat of the Organization of Central American States (ODECA) shall act as depositary of this Protocol and shall send a certified copy thereof to the Ministry of Foreign Affairs of each of the Contracting States and to the Permanent Secretariat of the General Treaty on Central American Economic Integration, and shall notify them forthwith of the deposit of each instrument of ratification. Upon the entry into force of this Instrument, it shall also transmit a certified copy thereof to the Secretariat of the United Nations for registration in conformity with Article 102 of the United Nations Charter.

*Article 17 (Interim).* Where an industrial enterprise considers that its competitive position with regard to another enterprise which, in its own country or in any other Central American country, produces the same goods and which has been classified, reclassified,

<sup>1</sup> United Nations, *Treaty Series*, vol. 908, p. 97.

given equivalence or, in general, favoured with fiscal incentives on the basis of national laws before the date of entry into force of this Instrument has suffered by reason of the fiscal benefits granted to the latter enterprise, it may apply to the competent Administrative Authority to grant it benefits up to the same amount in order to restore its competitive position.

The Administrative Authority shall request from SIECA a report on the benefits enjoyed by the enterprise with which the competitive position considered to have suffered, to be submitted within 10 working days after receipt of the request by the Secretariat. If no such report is provided, the Administrative Authority shall proceed using the data available to it.

The period allowed for submission of the applications referred to in this article shall be one year, non-renewable and reckoned in the manner indicated in article 15 above. When that period has expired, no application for equality of benefits with the enterprises referred to in this article shall be accepted.

*Article 18.* The member States shall adopt a regulation to this Agreement at the meeting of Deputy Ministers of Economic Affairs of Central America.

IN WITNESS WHEREOF, the respective plenipotentiaries have signed this Protocol in the city of San José, capital of the Republic of Costa Rica, on 31 August 1977.

For the Government of Guatemala:  
RAMIRO PONCE MONROY

For the Government of El Salvador:  
ROBERTO ORTÍZ AVALOS

For the Government of Nicaragua:  
JUAN JOSÉ MARTÍNEZ LÓPEZ

For the Government of Costa Rica:  
RODOLFO QUIRÓS GONZÁLEZ

---

## [TRADUCTION — TRANSLATION]

N° 11122. ACCORD CENTRAMÉRICAIN RELATIF AUX STIMULANTS FISCAUX DU DÉVELOPPEMENT INDUSTRIEL. SIGNÉ À SAN JOSÉ LE 31 JUILLET 1962<sup>1</sup>TROISIÈME PROTOCOLE<sup>2</sup> À L'ACCORD SUSMENTIONNÉ. SIGNÉ À SAN JOSÉ LE 31 AOÛT 1977

*Texte authentique : espagnol.*

Enregistré par l'Organisation des États d'Amérique centrale, agissant au nom des Parties, le 5 août 1981.

Les Gouvernements des Républiques du Guatemala, d'El Salvador, du Nicaragua et du Costa Rica,

Considérant qu'il faut permettre aux Etats d'appliquer des mesures correctives en vue de l'exécution ordonnée de l'Accord centraméricain relatif aux stimulants fiscaux du développement industriel et de ses Protocoles<sup>1</sup> qu'il n'a pas été possible de mettre en œuvre et d'administrer au niveau régional du fait des circonstances anormales qui, depuis l'entrée en vigueur dudit Accord, prévalent au sein du Marché commun centraméricain et des situations de force majeure et de calamité publique que la quasi-totalité des pays signataires du Traité général<sup>3</sup> ont connues depuis lors;

Admettant que la conjoncture économique internationale, caractérisée par l'enchérissement des facteurs de production industriels, a continué à accroître les dépenses des entreprises qui les utilisent et, partant, a eu des effets adverses sur le niveau de vie de la majorité de la population centraméricaine, ce qui rend hautement souhaitable l'adoption de mesures propres à pallier ou atténuer ces effets;

Considérant que les Etats membres se sont engagés à appliquer dans les plus brefs délais un nouveau régime tarifaire centraméricain qui devra offrir aux activités de production de la région la protection dont elles ont besoin pour s'établir et s'assurer une position concurrentielle efficace sur le Marché commun et face à des pays tiers;

Considérant par ailleurs que, pour maintenir la balance des paiements, les Etats ont, dans le Protocole<sup>4</sup> au Traité général, arrêté des dispositions d'urgence qui peuvent sensiblement aider à atteindre les objectifs qui ont motivé leur établissement, et qu'en conséquence il convient de proroger durant des délais raisonnables l'instrument où elles sont énoncées;

Ont décidé de signer le présent Protocole qui se dénommera Troisième Protocole à l'Accord centraméricain relatif aux stimulants fiscaux du développement industriel et ont, à cet effet, nommé pour leurs plénipotentiaires, à savoir:

Son Excellence le Président de la République du Guatemala, M. Ramiro Ponce Monroy, Ministre de l'économie;

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 780, p. 203, et annexe A des volumes 908 et 982.

<sup>2</sup> Entré en vigueur à l'égard des Etats suivants aux dates indiquées, soit huit jours après le dépôt auprès du Secrétaire général de l'Organisation des Etats d'Amérique centrale des instruments de ratification, conformément à l'article 15.

Etat	Date du dépôt de l'instrument de ratification	Etat	Date du dépôt de l'instrument de ratification
Costa Rica . . . . . (Avec effet au 29 décembre 1977.)	21 décembre 1977	Guatemala . . . . . (Avec effet au 17 janvier 1978.)	9 janvier 1978
El Salvador . . . . . (Avec effet au 30 décembre 1977.)	22 décembre 1977	Nicaragua . . . . . (Avec effet au 2 mai 1978.)	24 avril 1978

<sup>3</sup> Voir « Traité général d'intégration économique de l'Amérique centrale entre le Guatemala, le Salvador, le Honduras et le Nicaragua, signé à Managua le 13 décembre 1960 », dans le *Recueil des Traités des Nations Unies*, vol. 455, p. 3.

<sup>4</sup> *Ibid.*, vol. 755, p. 207.

Son Excellence le Président de la République d'El Salvador, M. Roberto Ortíz Avalos, Ministre de l'économie ;

Son Excellence le Président de la République du Nicaragua, M. Juan José Martínez López, Ministre de l'économie, de l'industrie et du commerce ;

Son Excellence le Président de la République du Costa Rica, M. Rodolfo Quirós González, Ministre de l'économie, de l'industrie et du commerce ;

lesquels, après avoir échangé leurs pouvoirs respectifs et les avoir trouvés en bonne et due forme,

Sont convenus d'apporter les modifications suivantes à l'Accord centraméricain relatif aux stimulants fiscaux du développement industriel, au Deuxième Protocole à cet Accord qui, signé le 25 octobre 1973<sup>1</sup>, a été à son tour modifié par le Protocole du 12 mai 1975<sup>2</sup>, et au Protocole au Traité général d'intégration économique de l'Amérique centrale (Dispositions d'urgence en vue du maintien de la balance des paiements), souscrit à San José, capitale de la République du Costa Rica, le 1<sup>er</sup> juin 1968.

#### CHAPITRE PREMIER. MODIFICATIONS APPORTÉES À L'ACCORD CENTRAMÉRICAIN RELATIF AUX STIMULANTS FISCAUX DU DÉVELOPPEMENT INDUSTRIEL

*Article premier.* Les articles ci-après sont ajoutés au chapitre II, Domaine d'application :

« *Article 3 bis.* Les activités de production énumérées ci-après pourront également être régies par des lois ou des dispositions de caractère national :

- a) Les artisanats et la petite industrie ;
- b) Les industries d'exportation.

Aux effets du présent article, on comprendra par artisanat toute activité de production, de transformation ou de réparation de biens ou de prestation de services, accomplie selon un procédé qui donne une place prépondérante à l'intervention personnelle et dont le résultat final est individualisé et ne correspond pas à la production industrielle mécanisée et massive.

On comprendra par petite industrie tout établissement industriel qui se consacre à la production d'articles finis, semi-finis ou de biens intermédiaires et qui, par ailleurs, satisfait aux conditions suivantes :

- i) Fournir en emploi à 30 travailleurs au maximum ;
- ii) Utiliser des machines, du matériel et de l'outillage dont la valeur ne dépasse pas cinquante mille pesos centraméricains (\$CA 50 000) ;
- iii) Avoir un propriétaire ou un gérant qui exerce également des tâches administratives et techniques ;
- iv) Fonder ses méthodes de production sur des techniques simples, utilisant un outillage manuel ainsi que des machines ou du matériel mécaniques, sans dépendre de procédés ou de machines automatiques ;
- v) Utiliser de préférence des matières premières d'origine nationale ou provenant des autres pays centraméricains.»

« *Article 3 ter.* Les Etats membres s'engagent à apporter les modifications nécessaires à leurs lois de promotion des exportations, afin d'éviter toute distorsion dans les rapports de concurrence sur le Marché commun centraméricain. Cette mesure devra être prise dans un délai d'un an à compter de la date d'entrée en vigueur de la présente réforme. »

*Article 2.* L'article 8 du chapitre V, Avantages fiscaux, doit se lire comme suit :

« *Article 8.* Les avantages fiscaux ci-après seront octroyés en vertu du présent Accord :

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 908, p. 107.

<sup>2</sup> *Ibid.*, vol. 982, p. 366.

Exonération totale ou partielle des droits de douane et des autres taxes connexes, y compris les droits consulaires, à l'exception toutefois des charges correspondant à des services déterminés, qui frappent l'importation des articles mentionnés ci-après, lorsque ceux-ci sont indispensables à la création ou au fonctionnement des entreprises et qu'on ne dispose pas de produits centraméricains appropriés de remplacement comme prévu au premier paragraphe de l'article IX du Traité général d'intégration économique de l'Amérique centrale et dans le règlement y afférent :

- a) Machines et matériel ;
- b) Matières premières, produits semi-finis et emballages ;
- c) Combustibles à usage strictement industriel, à l'exception de l'essence. Cette franchise ne sera pas octroyée aux entreprises industrielles pour leurs opérations de transport, ou pour la production de leur propre énergie dans tous les cas où les établissements publics peuvent assurer un approvisionnement suffisant.

Nonobstant les dispositions des alinéas précédents, les Etats membres pourront, lorsqu'ils le jugeront opportun, exonérer l'entreprise et les associés de l'impôt sur le revenu et sur les bénéfices pour les recettes perçues au titre des activités en cause, dans la limite des pourcentages et des délais stipulés dans le présent Accord. Cette exonération ne sera pas octroyée à ces entreprises et associés lorsqu'ils seront astreints dans d'autres pays à des impôts qui rendent ladite exonération sans effet.

Les Etats membres pourront également octroyer une exonération des impôts sur l'actif et le patrimoine que l'entreprise, ses propriétaires ou ses actionnaires doivent régler au titre des activités en cause dans la limite des pourcentages et délais stipulés dans le présent Instrument.

Aux effets du présent article, chacun des Etats membres arrêtera les dispositions qu'il estimera pertinentes.»

*Article 3.* Les dispositions des deux derniers paragraphes de l'article précédent n'invalident pas celles de l'article 9 de l'Accord centraméricain relatif aux incitations fiscales au développement industriel.

*Article 4.* L'article ci-après est ajouté au chapitre VI, Octroi d'avantages :

« *Article 19 bis.* Les entreprises qui décideront de consacrer des investissements à l'expansion de leurs usines respectives en vue de la fabrication des articles visés dans le présent article bénéficieront, au titre de cette expansion, des avantages concédés aux industries nouvelles du groupe « A ».

Ces avantages ne seront consentis qu'aux entreprises dont l'investissement supplémentaire ne sera pas inférieur au pourcentage de l'investissement de départ stipulé dans le règlement, et dont l'accroissement de la capacité de production ou l'intégration des procédés industriels de leurs usines produira :

- i) Des matières premières industrielles ou des biens d'équipement ;
- ii) Des emballages, des articles semi-finis ou des biens de consommation, pour autant que la valeur totale des matières premières, emballages et produits semi-finis utilisés dans leur gamme de production élargie soit à 50 p. 100 au moins d'origine centraméricaine. »

*Article 5.* L'article 20 du chapitre VI, Octroi d'avantages, doit se lire comme suit :

« *Article 20.* Les entreprises susceptibles de qualification, autres que celles visées à l'article précédent, qui décideront de consacrer des investissements à l'expansion de leurs installations industrielles ne bénéficieront que d'une exonération douanière à l'importation de machines et de matériel, pour les montants et délais correspondant au groupe dans lequel elles seront classées, et d'une exonération des impôts sur l'actif et le patrimoine dans les conditions stipulées à l'article 8 du présent Accord. L'exonération des impôts sur l'actif et le patrimoine ne s'appliquera, dans leur cas, qu'aux investissements supplémentaires. »

*Article 6.* L'article 25 du chapitre VII, Coordination, doit se lire comme suit :

« *Article 25.* Les entreprises qui décideront d'exploiter des industries existant dans un ou plusieurs des pays mais non dans d'autres pourront, dans ces derniers, être classées dans la catégorie des industries nouvelles au niveau national et se verront octroyer les avantages inhérents à cette catégorie et au classement qui leur sera donné au sein des groupes visés à l'article 5 du présent Accord. »

*Article 7.* L'article 26 du chapitre VII, Coordination, doit se lire comme suit :

« *Article 26.* Toute entreprise estimant que se sont rompus les rapports de concurrence avec une autre entreprise bénéficiant, dans quelque pays d'Amérique centrale que ce soit, d'une exonération ou d'une réduction d'impôts à l'importation de matières premières, produits semi-finis et emballages consentie au titre des dispositions du présent Accord et de ses Protocoles pourra recourir aux autorités compétentes de son pays pour qu'elles lui accordent, dans la mesure nécessaire au rétablissement desdits rapports de concurrence, une exonération qui pourra être égale à celle dont bénéficie l'autre entreprise pour l'importation des produits susmentionnés.

Le seul fait qu'il y ait inégalité d'avantages fiscaux entre des entreprises sera suffisant pour considérer que les rapports de concurrence ont été rompus au détriment de l'entreprise qui ne bénéficie d'aucun avantage ou d'avantages moindres que l'autre.

L'autorité nationale visée au premier paragraphe du présent article devra soumettre le cas au SIECA pour qu'il statue sur l'inégalité des avantages dans un délai maximal de dix jours ouvrables à compter de la date à laquelle il aura été saisi. Si, à l'expiration de ce délai, le Secrétariat ne s'est pas prononcé, comme il y est tenu, l'autorité administrative statuera à la lumière des éléments d'appréciation dont elle disposera.

Par l'intermédiaire du Secrétariat, l'autorité compétente communiquera aux autres gouvernements les accords ou décrets par lesquels elle concède les avantages fiscaux afin que ceux-ci puissent, s'ils considèrent que l'octroi de tels avantages est injustifié, intervenir auprès de l'instance ou de l'organe régional intéressé. »

## CHAPITRE II. MODIFICATIONS APPORTÉES AU DEUXIÈME PROTOCOLE À L'ACCORD CENTRAMÉRICAIN RELATIF AUX STIMULANTS FISCAUX DU DÉVELOPPEMENT INDUSTRIEL

*Article 8.* L'article 3 du Deuxième Protocole à l'Accord centraméricain relatif aux stimulants fiscaux du développement industriel, réformé par l'article 2 du Protocole qui l'a modifié, doit se lire comme suit :

« *Article 3.* L'autorité administrative de chaque Etat contractant pourra accorder aux entreprises visées à l'article premier, pour une période qui ne dépassera pas celle qui est indiquée à l'article 13 de cet Instrument, une exonération des droits de douane sur l'importation des matières premières, produits semi-finis, emballages, machines et matériel que ces entreprises utiliseront exclusivement dans leurs opérations industrielles.

Ces avantages prendront effet à partir de la date d'entrée en vigueur de l'acte administratif (décret, accord, contrat ou décision) en vertu duquel ils seront accordés. Dans le cas de matières premières, de produits semi-finis et d'emballages, ces incitations ne dépasseront en aucun cas le pourcentage le plus bas dont bénéficiait l'entreprise requérante ou toute autre entreprise centraméricaine produisant des articles analogues et dont les avantages seraient venus ou viendraient à expiration entre le 1<sup>er</sup> janvier 1973 et le 31 décembre 1983. Dans le cas de machines et de matériel, les exonérations pourront être accordées intégralement. »

*Article 9.* L'article 13 du Deuxième Protocole à l'Accord centraméricain relatif aux stimulants fiscaux du développement industriel, réformé par l'article 6 du Protocole le modifiant, doit se lire comme suit :

« Article 13. Proroger la validité du présent Protocole et des avantages octroyés en vertu des dispositions qui y sont contenues jusqu'au 31 décembre 1983.

Nonobstant les dispositions précédentes, le présent instrument cessera de porter ses effets avant cette date, au moment où le nouveau régime tarifaire centraméricain entrera en vigueur. »

### CHAPITRE III. MODIFICATIONS APPORTÉES AU PROTOCOLE AU TRAITÉ GÉNÉRAL D'INTÉGRATION ÉCONOMIQUE DE L'AMÉRIQUE CENTRALE

#### (DISPOSITIONS D'URGENCE EN VUE DU MAINTIEN DE LA BALANCE DES PAIEMENTS)

*Article 10.* L'article premier du Protocole prorogeant la validité du Protocole au Traité général d'intégration économique de l'Amérique centrale (Dispositions d'urgence en vue du maintien de la balance des paiements) qui a été signé à Managua (Nicaragua) le 15 octobre 1973<sup>1</sup> doit se lire comme suit :

« Article premier. Proroger jusqu'au 8 novembre 1983 la validité du Protocole au Traité général d'intégration économique de l'Amérique centrale (Dispositions d'urgence en vue du maintien de la balance des paiements) et de ses annexes 1, 2 et 3, signé le 1<sup>er</sup> juin 1968 dans la capitale de la République du Costa Rica. »

### CHAPITRE IV. DISPOSITIONS FINALES ET TRANSITOIRES

*Article 11.* Les classements, reclassements ou péréquations accordés dans les pays d'Amérique centrale au titre de lois nationales édictées en vue de la promotion de l'industrie demeureront sans effet lorsque les accords, décrets, contrats ou décisions y afférents n'auront pas été publiés dans les « *Gacetas* » ou *Journaux officiels* correspondants à la date d'entrée en vigueur du présent Instrument.

*Article 12.* L'article 24 de l'Accord centraméricain relatif aux incitations fiscales au développement industriel est abrogé comme le seront, lorsqu'elles s'opposeront aux dispositions énoncées dans ledit Accord, toutes les lois ou dispositions nationales qui octroieraient des avantages fiscaux aux activités de production industrielle autres que celles qui sont expressément visées aux articles 3 et 3 bis dudit Accord, ainsi que celles qui, d'une manière quelconque, entraveraient, empêcheraient ou altéreraient l'exécution du présent Instrument. Sans préjudice des dispositions énoncées dans l'Accord précité et dans ses Protocoles, les Etats contractants s'engagent donc à octroyer des avantages fiscaux à l'industrie manufacturière en conformité des lois ou dispositions nationales.

*Article 13.* Le présent Instrument reste ouvert à la signature de tout Etat d'Amérique centrale qui n'y aurait pas souscrit à l'origine.

*Article 14.* Sans préjudice des dispositions des articles 9 et 10 précédents, la durée du présent Protocole est assujettie à celle de l'Accord centraméricain relatif aux incitations fiscales au développement industriel.

*Article 15.* Le présent Protocole sera soumis à ratification dans les Etats contractants conformément à leurs normes constitutionnelles ou juridiques et entrera en vigueur, dans chaque pays, huit jours après la date du dépôt de l'instrument de ratification respectif. Sans préjudice des dispositions précédentes, le délai dont il est fait mention dans le dernier paragraphe de l'article 17 du présent Protocole sera compté à partir de la date du dépôt du troisième instrument de ratification. Le même nombre d'instruments de ratification devra être déposé pour que le règlement visé à l'article 18 du présent Instrument soit appliqué à l'échelon régional.

*Article 16.* Le Secrétariat général de l'Organisation des Etats d'Amérique centrale (OCECA) sera le dépositaire du présent Protocole dont il communiquera des copies certifiées conformes au Ministère des relations extérieures de chaque Etat contractant et

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 908, p. 99.



au Secrétariat permanent du Traité général d'intégration économique de l'Amérique centrale, auxquels il notifiera immédiatement le dépôt de chacun des instruments de ratification. Lors de l'entrée en vigueur du présent Instrument, il en adressera également une copie certifiée conforme au Secrétariat général de l'Organisation de Nations Unies aux fins d'enregistrement, conformément à l'Article 102 de la Charte des Nations Unies.

*Article 17. (Transitoire).* Lorsqu'une entreprise industrielle estimera que sont rompus, du fait de l'octroi d'avantages fiscaux, les rapports de concurrence avec une autre entreprise qui, dans son pays ou dans tout autre pays d'Amérique centrale, produit les mêmes articles et a fait l'objet d'un classement, reclassement, péréquation ou, en règle générale, a bénéficié au titre de lois nationales d'avantages fiscaux avant la date d'entrée en vigueur du présent Instrument, elle pourra demander à l'autorité administrative compétente de lui accorder des avantages équivalents en vue de rétablir ledit rapport concurrentiel.

L'autorité administrative demandera au SIECA de lui faire rapport sur les avantages consentis à l'entreprise dont les rapports de concurrence ont été estimés rompus, ce que le Secrétariat devra faire dans les dix jours ouvrables qui suivent la date où il aura été saisi. Si le rapport ne lui était pas communiqué, l'autorité administrative statuerait à la lumière des données dont elle disposerait.

Le délai de présentation des requêtes visées dans le présent article ne pourra être prorogé. Il sera d'un an, compté de la façon indiquée dans l'article 15 ci-dessus. A l'expiration de ce délai, l'autorité administrative ne recevra plus de demande de péréquation des avantages fiscaux avec les entreprises visées dans le présent article.

*Article 18.* Les Etats membres adopteront le règlement dont sera assorti cet Accord lors de la réunion des Vice-Ministres de l'économie des pays d'Amérique centrale.

EN FOI DE QUOI les plénipotentiaires respectifs ont signé le présent Protocole à San José, capitale de la République du Costa Rica, le 31 août 1977.

Pour le Gouvernement du Guatemala :  
RAMIRO PONCE MONROY

Pour le Gouvernement d'El Salvador :  
ROBERTO ORTIZ AVALOS

Pour le Gouvernement du Nicaragua :  
JUAN JOSÉ MARTÍNEZ LÓPEZ

Pour le Gouvernement du Costa Rica :  
RODOLFO QUIRÓS GONZÁLEZ

No. 17674. AGREEMENT BETWEEN THE UNITED NATIONS (ECONOMIC COMMISSION FOR LATIN AMERICA) AND THE ARGENTINE REPUBLIC CONCERNING THE OFFICE OF THE ECONOMIC COMMISSION FOR LATIN AMERICA AT BUENOS AIRES. SIGNED AT BUENOS AIRES ON 12 DECEMBER 1973<sup>1</sup>

N° 17674. ACCORD ENTRE L'ORGANISATION DES NATIONS UNIES (COMMISSION ÉCONOMIQUE POUR L'AMÉRIQUE LATINE) ET LA RÉPUBLIQUE ARGENTINE RELATIF AU BUREAU DE LA COMMISSION ÉCONOMIQUE POUR L'AMÉRIQUE LATINE À BUENOS AIRES, SIGNÉ À BUENOS AIRES LE 12 DÉCEMBRE 1973<sup>1</sup>

---

#### TERMINATION

The Agreement between the United Nations (Economic Commission for Latin America) and the Government of the Argentine Republic concerning the Office of the Economic Commission for Latin America in Buenos Aires signed at Buenos Aires on 9 April 1979<sup>2</sup> was registered *ex officio* on 1 August 1981

The said Agreement, which came into force on 9 April 1979, provides, in its article 4, for the termination of the above-mentioned Agreement of 12 December 1973.

*Registered ex officio on 1 August 1981.*

---

#### ABROGATION

L'Accord entre l'Organisation des Nations Unies (Commission économique pour l'Amérique latine) et le Gouvernement de la République argentine relatif au Bureau de la Commission économique pour l'Amérique latine à Buenos Aires signé à Buenos Aires le 9 avril 1979<sup>2</sup> a été enregistré d'office le 1<sup>er</sup> août 1981.

Ledit Accord, qui est entré en vigueur le 9 avril 1979, stipule, dans son article 4, l'abrogation de l'Accord susmentionné du 12 décembre 1973.

*Enregistré d'office le 1<sup>er</sup> août 1981.*

---

<sup>1</sup> United Nations, *Treaty Series*, vol. 1132, p. 3.  
<sup>2</sup> See p. 217 of this volume.

---

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1132, p. 3.  
<sup>2</sup> Voir p. 217 du présent volume.

No. 17848. MEMORANDUM OF UNDERSTANDING ON THE ESTABLISHMENT OF THE PACIFIC FORUM LINE LIMITED, CONCLUDED AT SUVA ON 16 JUNE 1977<sup>1</sup>

N° 17848. MÉMORANDUM D'ACCORD PORTANT CRÉATION DE LA PACIFIC FORUM LINE LIMITED CONCLU À SUVA LE 16 JUIN 1977<sup>1</sup>

---

CORRIGENDUM to volume 1137 of the United Nations *Treaty Series*

---

RECTIFICATIF au volume 1137 du *Recueil des Traités* des Nations Unies

On page 424, in the entry into force footnote, the date of deposit of the instrument of ratification by the United Kingdom of Great Britain and Northern Ireland (on behalf of the Gilbert Islands) should read "20 July 1978".

A la page 433, dans la note de bas de page concernant l'entrée en vigueur, la date du dépôt de l'instrument de ratification du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord (au nom des îles Gilbert) devrait se lire « 20 juillet 1978 ».

---

<sup>1</sup> United Nations, *Treaty Series*, vol. 1137, p. 423.

---

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1137, p. 423.

